# BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 360/2018

Sreenath Nath

... Applicant

Versus

Union of India & Ors.

... Respondents

## PROGRESS REPORT REGARDING PREPARATION AND IMPLEMENTATION OF DISTRICT ENVIRONMENT PLANS

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**Dated: 01st February, 2022**

**Justice (Retd.) S. P. Garg**

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PRINCIPAL BENCH, NEW DELHI

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**PROGRESS REPORT REGARDING PREPARATION AND IMPLEMENTATION OF DISTRICT ENVIRONMENT PLANS**

Most respectfully showeth:

1. Hon'ble National Green Tribunal, vide order dated 26.09.2019 in O.A. No. 360/2018 titled "Srinath Sharma vs. Union of India & Ors" directed that Central Pollution Control Board (hereinafter, CPCB) would facilitate the District Magistrates in preparation of District Environment Plan (DEP) by placing Model Plan on its website. This Model Plan may be adopted as per local requirements by all districts under supervision of District Magistrate. The said order also directs that Department of Environment in respective States/UTs should collect district plans to prepare State Environment Plan.

2. As desired by the Hon'ble NGT, in O.A. No. 360/2018, the scope of DEP would be based on 7 thematic areas unless there was any other specific environmental factor in the district that required to be covered as part of DEP. The scope of work is outlined in the following areas:

    1. Waste Management
        1. Solid Waste
        2. Biomedical Waste
        3. Construction and Demolition Waste
        4. Hazardous Wastes
        5. Electronic Waste (E-Waste)

6. Plastic Waste
2. Water Quality Management
3. Ambient Air Quality
4. Domestic Sewage
5. Industrial Wastewater
6. Mining Activity
7. Noise Pollution

3. Vide order dated 22.01.2021 in O.A. No. 496/2016 (Earlier O.A. No. 253/2015), the Hon'ble NGT was pleased to direct the undersigned to function for more time with a view to oversee preparation/review/updation of District Environment Management Plans.

4. The Monitoring Committee had submitted an Interim Status Report regarding preparation and implementation of the District Environment Plans to the Hon'ble NGT on 31.03.2021 detailing the action taken by the Monitoring Committee till that period (**ANNEXURE I**). This was followed by another progress report on preparation of the District Environment Plan filed on 9th August 2021 **(ANNEXURE II).** At that time, the required progress had not happened in preparation and implementation of the DEPs by the District Magistrates for various reasons.

5. The instant third progress report submits the status of action taken post the progress report filed in the month of August 2021.

6. In compliance with the directions of the Hon'ble Tribunal, the Monitoring Committee took several review meetings with all the District Magistrates in respect of preparation and implementation of the District Environment Plan (**ANNEXURE III**). The details of the action taken from the 12th meeting onwards are mentioned in subsequent points.

7. 12$^{th}$ meeting held on 15.09.2021 was attended by Ms. Chestha Yadav (DM, North West), Ms. Kriti Garg (DM, West), Dr. Monica Priyadarshini (DM, New

Delhi), Dr. Ankita Chakravarty (DM, South), Sh. Vishwendra, (DM, South East) Ms. Sonalika Jiwani, (DC, HQ), Sh. Sanjay Sondhi, (SDM, HQ), Dr. Chetna Anand (SSO Environment) among other members of the Monitoring Committee. It was observed that the districts which had submitted their status reports had so far submitted only compiled information as per CPCB data template, Deputy Commissioner (HQ), Revenue Department, Delhi was requested to coordinate with others DMs to ensure submission of supplementary/information with respect to District Environment Plans (DEPS) on implementation in their respective districts within a week.

8. In the 13th meeting held on 23.09.2021, the DMs of North, Central and North East districts present in the meeting informed that preparation of District Environment Plans in their respective districts were underway and more information had been sought from various stakeholders and agencies. The said information had not yet been received. They sought three weeks time to furnish the additional status report incorporating all the information and facts required to be given in the letters/reminders issued by the Director of Environment Department of GNCTD. On the previous hearing, DM (West) had informed that there was no proper coordination from North Delhi Municipal Corporation. Officer from North MCD was requested to coordinate with DM (West) and to furnish all the required information sought. It was impressed upon the DMs to expedite the finalization of the DEPs to be submitted to the Hon'ble NGT. DM (Revenue) was requested to coordinate with different DMs in this regard.

9. In the 14$^{th}$ meeting held on 08.12.2021, which was attended by Mr. Rakesh Sahni, Chief Advisor (WB/C), GNCTD, Dr. Chetna Anand, Sr. Scientific Officer (Env.), GNCTD (Link Officer to Director (Env.), GNCTD) , Sh. N.K Joshi, Sr. Environmental Engineer, DPCC, among other members of the Monitoring Committee, it was further observed that concerned Districts

Magistrates had so far not submitted the additional information as sought vide letters dated 18.08.2021, 04.08.2021 and 14.07.2021 with respect to District Environment Plans (DEPs) in their respective districts. The Committee took a serious note on the non-submission of the additional information by the DMs and non-representation of any Officer from Department of Revenue, GNCTD in the meeting. The Committee enquired from Sh. N.K Joshi, SEE (DPCC) about the response from CPCB regarding the Model District Environment Plan (South West). Dr. Chetna Anand, Sr. Scientific Officer (Env.) was asked to send a reminder letter to CPCB on same along with reminder letters to all District Magistrates for submission of additional/supplementary information with respect to District Environment Plans (DEPs) of their respective districts to the Monitoring Committee latest by 22nd December, 2021. Accordingly, Sr. Scientific Officer (Env.) sent a communication vide letters dated 14.12.2021 to CPCB for Model District Environment Plan (South West) and to all DMs requesting for timely submission of additional/supplementary information with respect to District Environment Plans (DEPs) in their respective districts.

10. In view of the above, the brief status of received DEPs and additional/supplementary information reports submitted by all the 11 districts of Delhi, as per the CPCB data template is as follows:

***Table 1: Overview of the District Environment Plan and additional / supplementary information by various Districts of Delhi***

| S.No. | Name of District | District Environment Plan (DEP) (As per CPCB Prescribed Template) | Additional/ supplementary Information with respect to DEPs |
|---|---|---|---|
| | North, Delhi | Submitted | Submitted |
| | Central, Delhi | Submitted | Submitted |
| | New Delhi | Submitted | Submitted |
| | South- West, Delhi | Submitted | DEP (Updated) Submitted (not signed) |
| | West, Delhi | Submitted | Submitted |

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| | North –East, Delhi | Submitted | Submitted |
| | East, Delhi | Submitted | Submitted |
| | North –West, Delhi | Submitted | Submitted |
| | South- East, Delhi | Submitted | Submitted |
| | South, Delhi | Submitted | Submitted |
| | Shahdara, Delhi | Submitted | Submitted |

11. **Observations:**

1. CPCB response is still awaited regarding preparation of the Model District Environment Plan in South-West, despite reminder letters, emails, and telephonic calls.

2. **Annexure IV** Contains district wise DEPs and Additional/ Supplementary information received. Table 2 contains Analysis of the DEPs and Additional/ Supplementary information received.

***Table 2: Tabular Analysis of the preparation and implementation of District Environment Plan***

| S. No | Name of District | Analysis/ Observation of the District Environment Plan (DEPs) and Additional/ supplementary information of the district |
|---|---|---|
| **1.** | North District | • The DEP submitted by North District, contains information in the CPCB prescribed data template and has certain gaps in data filling for all 4 zones under this district in terms of waste management, mechanized and manual road sweeping, waste composting operation, plastic waste management, e-waste management, creation of monitoring cell, control of riverside activities, floodplain management, C and D waste management, compliance to ambient noise standards, noise monitoring devices, air pollution source identification in the district, etc.<br>• Additional information submitted only addresses the gaps in terms of NGOs and Public participation, Engineers/ Officers In-charges (from the stakeholder agencies) for each of the thematic areas assigned the task, and deputed Nodal officers for the districts for ensuring work being |

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| | | executed as per set targets.<br>• DEP does not include gaps assessment and implementation action plan in a time-bound manner.<br>• Budgetary requirement for compliance of existing norms for the thematic areas not given. |
| **2** | Central District | • The DEP submitted by Central District, contains information in the CPCB prescribed data template (certain sections, tables, etc need to be filled in the document as per their sequence and relevance).<br>• DEP lacks information on Hazardous Waste Management, E-waste Management, Domestic Sewage Management Plan and Air Quality Management Plan, Noise Management Plan, etc.<br>• Further, Information on linkage to C and D waste processing facility, inventorisation of C and D waste generation, linkage to CBWTF and compliance to biomedical rules by healthcare facilities (template not filled completely), plan for controlling riverside activities, clear plantation action plan may also be filled.<br>• Also, Identification of gaps, time bound action plans and agencies responsible for filling the gaps and monitoring of plans for each thematic areas may also be included in the DEP.<br>• Further, Additional Information submitted still has deficiencies on information of the status of STPs and re-use of treated water, status of CETPs including performance, Ground water extraction/contamination and recharge, Air pollution and control from sources, viz., Construction and Demolition dust, industrial emissions, vehicular emissions, traffic congestion and movement, road dust, unpaved roads/pits, stubble burning, dumping of garbage/waste, garbage burning, adulterated fuel, bursting of fire crackers, Noise pollution control, Rejuvenation of water bodies, compliance to the existing norms for the thematic areas, Active NGOs and Public Participation, etc.<br>• Budgetary requirement for compliance of existing norms for the thematic areas not given. |
| **3** | South District | • The DEP submitted by South District does not contain information of thematic areas, in CPCB prescribed data template. Further, in the DEP, more information is required from all stakeholder/departments in CPCB prescribed data sheet and implementation action plan for compliance of |

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| | | existing norms for thematic areas.<br>• The DEP submitted may include information on Forest area, vegetation, geography & demography, land-use pattern, climate of the district etc.<br>• Additional information submitted contains information on biomedical, solid waste, e waste, plastic and C and D waste management. No information has been given regarding linkage to biomedical, ewaste and hazardous waste disposal, Air and Water quality management, industrial waste management, noise pollution management etc. Hence the gaps of DEP still need to be addressed.<br>• More precisely, Information on all particulars of template prescribed by CPCB need to be prepared after collating all information given in DEP and additional information report.<br>• Also, Information on the active NGOs & public participation, information on deputed nodal officers and Engineers/ Officers In-charges (from the stakeholder agencies) for each of the thematic areas assigned the task of DEP preparation and execution are not given.<br>• DEP does not include gaps assessment and implementation action plan in a time bound manner.<br>• Budgetary requirement for compliance of existing norms for the thematic areas not given |
| **4** | New Delhi, District | • The DEP submitted by New Delhi District, contains information in the CPCB prescribed data template.<br>• Additional information submitted addresses the gaps of DEP.<br>• The DEP submitted may include information on district profile, population, vegetation, geography & demography, land-use pattern, climate of the district etc.<br>• Also, Information on the deputed nodal officers of the rank of ADM etc by DM and about the Engineers/ Officers In-charges (from the stakeholder agencies) for each of the thematic areas assigned the task of DEP preparation and execution.<br>• Further, information on time bound disposal arrangement for e-waste and existing mechanism of road dust control via Mechanical Road sweeping and water sprinkling in areas under jurisdiction of DCB may be included. |

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| | | • Also, Identification of gaps and time bound action plans for each thematic areas may also be included in the DEP.<br>• Budgetary requirement for compliance of existing norms for the thematic areas not given. |
| **5** | South West, District | • The DEP (earlier) submitted by South West District was not in the prescribed CPCB data template. Thereafter updated DEP in template form was given.<br>• The updated DEP still lacks information for all zones under the district in terms of 7 thematic areas, template on plastic waste management not filled, template partially filled on e-waste management, water and air quality management, domestic sewage management, industrial waste water management, noise pollution management etc., and DEP also requires relevant stakeholder/departments to add information/ input.<br>• Information on the Zone wise list of real time Noise monitoring stations given in DEP is not correct.<br>• Further, updated DEP also has deficiencies in terms of information on the Status of STPs and re-use of treated water, Status of CETPs including performance, Ground water extraction/contamination and recharge, Air pollution and control from sources, viz., Construction and Demolition dust, industrial emissions, vehicular emissions, traffic congestion and movement, road dust, unpaved roads/pits, stubble burning, dumping of garbage/waste, garbage burning, adulterated fuel, bursting of fire crackers, Noise pollution control, rainwater harvesting, Rejuvenation of water bodies, compliance to the existing norms for the thematic areas, Active NGOs and Public Participation, and the deputed nodal officers of the rank of ADM etc by DM and the Engineers/ Officers In-charges (from the stakeholder agencies) for each of the thematic areas need to be assigned for the task of DEP preparation and execution.<br>• Budgetary requirement for compliance of existing norms for the thematic areas not given.<br>• DEP does not include gaps assessment and implementation action plan in a time bound manner. |
| **6** | West District | • The DEP submitted by West District, contains information in the CPCB prescribed data template.<br>• The DEP includes gap assessment, short term and long term measures for each of the thematic areas. The flag points in the end of DEP highlight the deficient data in the |

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| | | DEP.<br>• The DEP to include natural resources, climate, vegetation, water bodies, etc<br>• However, the Action proposed under the short term and long term needs to be filled under respective thematic template also such as the information on air pollution control in the district, control of non-industrial air pollution, information on complaints redressal system (Green Delhi App), sewage and industrial discharge, awareness activities on water quality, compliance to ambient noise standards etc.<br>• Plastic and e- waste management template is not completely filled.<br>• Also, the Addl. information submitted refer to the DEP and need to include information on Active NGOs and Public Participation and the deputed nodal officers of the rank of ADM etc by DM and the Engineers/ Officers In-charges (from the stakeholder agencies) for each of the thematic areas need to be assigned for the task of DEP preparation and execution.<br>• Budgetary requirement for compliance of existing norms for the thematic areas not given. |
| **7** | North East District | • The DEP submitted by North-East District, contains information in the CPCB prescribed data template.<br>• The DEP submitted may include information on district profile, population, vegetation, geography & demography, land-use pattern, climate of the district etc.<br>• DEP does not include gaps assessment and implementation action plan in a time bound manner.<br>• DEP lacks in E waste management existing mechanism and surface & groundwater quality, water pollution control, flood plain management, river side pollution control, noise pollution management information, biomedical waste management to be included after necessary inputs from stakeholder depts in the DEP.<br>• Further, Additional Information submitted still has certain gaps in terms of above-stated observations in the DEP, compliance to the existing norms for the thematic areas, Active NGOs and Public Participation, linkage to CBWTF for biomedical waste management etc.<br>• Also, the Information on the deputed nodal officers of the |

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| | | rank of ADM etc by DM and the Engineers/ Officers In-charges (from the stakeholder agencies) for each of the thematic areas need to be assigned for the task of DEP preparation and execution.<br>• Budgetary requirement for compliance of existing norms for the thematic areas not given |
| **8** | East District | • The DEP submitted by East District, contains information in the CPCB prescribed data template and has certain gaps in terms of e waste, hazardous waste and biomedical waste management and air quality management.<br>• DEP does not include gaps assessment and implementation action plan in a time bound manner.<br>• Additional information submitted addresses the gaps of DEP to some extent.<br>• However, information on disposal of hazardous and e waste disposal/collection system, air quality and noise monitoring, re-use of treated water, complaint redressal system etc needs to have more information/ clarification with implementation strategy and time bound action plan.<br>• Budgetary requirement for compliance of existing norms for the thematic areas not given. |
| **9** | North West District | • The DEP submitted by North-West district does not contain all information in CPCB prescribed data template. However, information on the thematic areas has been partially given in DEP.<br>• The DEP submitted may include information on district population, vegetation, geography & demography, land-use pattern, climate of the district, etc.<br>• DEP needs to have template for solid waste management filled for all zones under its jurisdiction. Noise pollution management template is also not completely filled.<br>• DEP does not include gaps assessment and implementation action plan in a time bound manner.<br>• DEP does not have Information as per template of plastic waste management, C & D waste management, biomedical waste management, hazardous waste management, e-waste management, water quality management, domestic sewage management, industrial wastewater management, air quality management, mining activities and noise pollution management. Further, in the DEP more information is |

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| | | required from all stakeholder depts.<br>• Further, Additional Information submitted still has certain gaps in terms of above stated observations in the DEP, compliance to the existing norms for the thematic areas, Active NGOs and Public Participation, the Information on the deputed nodal officers of the rank of ADM etc by DM and the Engineers/ Officers In-charges (from the stakeholder agencies) for each of the thematic areas need to be assigned for the task of DEP preparation and execution.<br>• Budgetary requirement for compliance of existing norms for the thematic areas not given |
| **10** | South East District | • The DEP submitted by South East District, contains information in the CPCB prescribed data template.<br>• Information required on Linkage to C and D waste recycling plant, status of compliance of rules by health care facilities, hazardous waste storage/ disposal plan, clarity on coverage of linkage with e waste recyclers for entire district (stated to be in NDMC in DEP), control of riverside activities, air quality management plan to include air pollution source, industrial air pollution control, pollution control from non-industrial air pollution sources, noise monitoring devices, compliance to ambient noise standards etc.<br>• In the DEP, certain section requires relevant stakeholder/department to add information/input as many sections not applicable has been mentioned.<br>• DEP does not include gaps assessment and implementation action plan in a time bound manner.<br>• Additional information submitted addresses the extent of gaps but observations in the DEP mentioned above need to be addressed.<br>• Budgetary requirements for compliance of existing norms for thematic areas are not clearly mentioned. |
| **11** | Shahdara District | • The DEP submitted by Shahdara District, contains information in the CPCB prescribed data template, but had certain gaps in profile (climate, population, vegetation/ Forest area, etc), template not filled for solid waste, hazardous waste management and industrial waste management and air quality management, mining activity and noise pollution management plan.<br>• Further, in the DEP more information is required on implementation of plastic waste rule, hazardous waste |

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| | | management, C and D waste recycling facility location, plan for e-waste management, template for water quality management needs to contain information from all stakeholder depts.<br>• DEP does not include gaps assessment and implementation action plan in a time-bound manner.<br>• DEP may include an implementation action plan and budgetary requirements for compliance with existing norms for thematic areas.<br>• Additional information submitted to address the gaps of DEP to some extent. However, disposal of hazardous waste, e-waste, plastic waste, domestic sewage, etc needs to have more information/ clarification and with implementation strategy and time-bound action plan, apart from template information that is not there in the DEP.<br>• Also, Information on the active NGOs & public participation, information on deputed nodal officers, and Engineers/ Officers In-charges (from the stakeholder agencies) for each of the thematic areas assigned the task of DEP preparation and execution are not given.<br>• Budgetary requirement for compliance of existing norms for the thematic areas not given. |

12. **<u>Suggestion for Preparation of District Environment Plan:</u>**

1. The DEPs should contain the information of the thematic areas of all the zones under the jurisdiction of the respective district and the particulars of the templates need to be completely filled after taking necessary inputs from the stakeholder departments.

2. For uniformity, the structure of DEP prepared for each district should be in line with the indicative template prepared by CPCB (annexed at **Annexure V**) for preparation of DEPs using DEP datasheets. (Already circulated to all districts)

3. The additional/ supplementary information needs to be merged in the DEP under the relevant thematic area.

4. The DEPs submitted by the DMs lack the steps to be taken to preserve the forest, water bodies/wetlands, if any, in their respective districts.

5. The action plan with identification of gaps and agencies responsible for filling the gaps and monitoring of plan with timelines may be included.

6. The DEPs may include information on implementation and execution of action plans in a time-bound manner for each thematic area along with the budgetary requirements.

7. There is no mention of industrial activities being carried out in residential areas/non-conforming areas and the action plan to deal with it as per law.

8. Information on environmental awareness activities needs to be included.

9. The DEPs have been observed to either contain wrong information or no information on the following particulars:

    1. Real Time Noise Monitoring Stations
    2. Real Time Air Quality Monitoring Stations
    3. List of 13 identified Hotspots
    4. List of Water Bodies
    5. Ridge details
    6. Solar Rooftop Installation (location-wise details)

This needs to be circulated to all the districts.

10. There is no reference in the DEPs regarding the protection of monuments from environmental degradation and removal of encroachments over there.

11. Adoption of Renewable Energy sources.

12. Measures to be undertaken towards Sustainable Development for combating Climate Change.

13. Further, in compliance with the directions of Hon’ble NGT in the matter of O.A. No. 351/2019, titled "Raja Muzaffar Bhat Vs. State of Jammu and Kashmir & Ors, letter dated 27.12.2021 of Member Secretary, Wetland Authority of Delhi (annexed at **Annexure VI**) has been circulated via email to all District Magistrates for necessary inclusion of details regarding Wetlands/water bodies, in the prepared District Environment Plan (DEP) of the respective district. In compliance with this order, concerned District Magistrates have been requested to revise the District Environment Plan of each District by providing the core activity for conservation and protection of wetlands may primarily focus on not discharging of sewage, disposal of solid waste and other wastes, preventing siltation, demarcation of wetlands/flood protection zone and removal of encroachments.

Submitted please.

**Dated: 01st February, 2022**

**Justice (Retd.) S. P. Garg**

# BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 496/2016
(Earlier O.A. No. 253/2015)

Tribunal on its own motion

... Applicant

Versus

Govt. of NCT of Delhi & Ors.

... Respondents

## INTERIM STATUS REPORT REGARDING PREPARATION AND IMPLEMENTATION OF DISTRICT ENVIRONMENT PLANS

Most respectfully showeth:

1. Vide order dated 22.01.2021, Hon'ble NGT, while disposing of Original Application No. 496/2016 (Earlier O.A. No. 253/2015) was pleased to direct the undersigned to function for some more time i.e. till 15.04.2021 with a view to oversee preparation/review/updation of District Environment Management Plans, in pursuance of the orders dated 15.07.2019 in O.A 710/2017, *Shailesh Singh v. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors* read with order dated 19.03.2020 in O.A. 360/2018, *Shreenath Nath v. Union of India & Ors* and to file a status report on the subject as on 31.03.2021 in O.A. No. 360/2018 by e-mail. Department of Environment of Delhi Government and DPCC were asked to co-ordinate and support the undersigned.

2. Thereafter, Director (Environment), Department of Environment, GNCTD and Sh. N.K. Joshi, Sr. Environment Engineer, DPCC were nominated to assist the undersigned for and on behalf of the Environment Department and Delhi Pollution Control Committee respectively vide letter dated 12.02.2021.

3. 1st physical meeting of Monitoring Committee was convened on 16.02.2021 and was attended by Ms. Nigam Aggarwal, Director (Environment), Mr. N.K. Joshi, Sr. Environment Engineer, DPCC, Mr. D.K. Shrivastava, AEE. Ms. Nigam Aggarwal, who was involved in the project since long gave brief background of the project. It was informed that earlier a meeeting was convened by Chief Secretary, GNCTD on 03.12.2019 in which all DMs were directed to coordinate with all Urban Local Bodies, Delhi Jal Board, Delhi Pollution Control Committee and collect data related to seven thematic areas (as per the framework) available at district level at their respective districts and divide the task as per day activities to collate the data at the District Leval, responsibilities specified according to rules be incorporated in the District Plan. It was further directed that Committes for preparation of District Plans be constituted by DMs by involving different stakeholders/departments/agencies.

4. On being specifically enquired about the progress pursuant to the directions, Ms. Nigam Aggarwal informed that no much progress has taken place and directions contained in the minutes of meeting dated 03.12.2019 have not been implemented. She also produced order dated 27.11.2019 issued by Special Secretary (Environment). When enquired if the District-wise Committees mentioned in the order dated 27.11.2019 were functional, she answered in negative.

5. Dr. N. K. Joshi informed that CPCB had prepared a template to be followed for preparation of District Environment Plans (DEPs). South-West District has been selected as a Model District for the purpose of preparation of DEP. The data of South-West District collected from Urban Local Bodies has been compiled with and sent to CPCB on 08.02.2021. However, no response has been received from CPCB so far.

6. After discussion with Ms. Nigam Aggarwal and Dr. N.K. Joshi, it transpired that no much progress has been made in implementation of the directions contained in the order dated 27.11.2019 and minutes of meeting dated 03.12.2019. It was decided that the next meeting be convened on 24.02.2021 where at first instance, DM (South-West) and DM (New Delhi) be requested to participate with the status report regarding implementation of the directions pertaining the DEPs in their districts. Status report was also called from all other District Magistrates regarding the implementation of the DEPs in their districts. Mr. Arif from CPCB was requested to join the meeting. Ms. Nigam Aggarwal informed that some officers in the meeting with Chief Secretary on 03.12.2019 had raised the issues that the CPCB template on DEPs pertained to different States all over the country and Delhi being a City-State, Urban Local Bodies would not be able to provide district-wise data on Waste Management separtely for each district, since district boundries did not align with those of the ULBs. There were other issues including water quality and domestic sewage, industrial waste water etc. on which separate district-wise data may not be possible to compile in case of Delhi. It was decided by Monitoring Committeee that this aspect will be deliberated after status reports are received from all the DMs; possibility shall be explored if two or more districts can be joined/clubbed for the purpose of preparation of DEPs. All the DMs were requested to expedite the submission of the status reports with the Monitoring Committee. They were impressed to expedite the preparation of DEPs in their respect districts in terms of the directions of the Hon'ble NGT.

7. 2nd physical meeting of the Monitoring Committee was held on 25.02.2021. Dr. Monika Priyadarshini, DM (New Delhi), Dr. Naveen Aggarwal, DM (South-West), Dr. B.M.S. Reddy, SEE, DPCC, Ms. Ajeeta Aggarwal, SEE, Mr. B. Vinod Babu, CPCB, Ms. Youthika, CPCB participated in the said meeting. During deliberations, it transpired that no progress has been made regarding

implemention of the directions of the Hon'ble NGT so far. CPCB data templates for preparation of Model District Environment Plans covering seven thematic areas was shared with them. They were also apprised of the meeting taken by Chief Secretary on 03.12.2019 and order dated 27.11.2019 issued by Special Secretary (Environment). They were fair enough to inform that nothing has been done in their districts on Committee formation so far.

8. Director (Environment) apprised that CPCB data template is a tool to assess the gaps, while District Environment Plan is to be designed in a manner to address the gaps starting at the micro level involving the concerned implementing agencies in each district. DM (South-West) informed that data was collected for the Najafgarh Zone in coordination with Dr. N.K. Joshi, DPCC but no further steps were taken to prepare or implement the DEP in South-West District. A common concern of both the DMs was that the area of jurisdiction may prove hindrance to the data collection as district boundries did not align with those of the ULBs and other stakeholder agencies. It was decided that for data collection, since portions of the areas/zones in each of the districts fall in same ULB/stakeholder agency, they may work in mutual coordination to collect the data on priority basis and to submit a status report to the Monitoring Committee within two weeks. They were also impressed to constitute District-wise Committees in terms of order dated 27..11.2019. Concerned DPCC officers were directed to provide the DMs requisite data in respect of various thematic areas such as Noise Pollution, Ambient air quality, Bio-medical waste, industrial pollution etc. DPCC officers agreed to provide all support and assistance to the DMs for the said task. DMs were also requested to call meetings with stakeholder agencies on an early basis involving DPCC concerned area incharge of their respective disrict.

9. Dr. B. Vinod Babu, Addl. Director, CPCB informed that Model DEPs have been prepared in many States which shall be placed in public domain for

reference and may be helpful for making gap analysis and subsequently, the DEPs. CPCB data templates are inherently designed to assess the gaps. He informed that effectively design DEPs shall serve a strong basis for a good State Environment Plan and thereby a National Level Plan. Regarding preparation of Model DEP in South-West District, he informed that a few meetings have been conducted and ensured the same to be in place shortly. He further assured full support from CPCB in achieving compliance of the Hon'ble NGT directions. Dr. B. Vinod further informed that the response to the letter received from DPCC shall be given shortly.

10. 3rd physical meeting of the Monitoring Committee was held on 02.03.2021. Mr. A.K. Mishra, DM (East), Ms. Geetika Sharma, DM (North-East), Sh. Sanjeev Kumar, DM (Shahdara), Sh. Rajendra Prasad, CE/EDMC, Sh. Shubham Ghosh, ADM (NE), Mr. Tanvir Ahmed, ADM (Shahdara), Mr. Devender Sharma, SDM participated. The matter regarding preparation of DEPs was taken up with the DMs in their respective districts. Various court directions, CPCB data templates were shared with them. Reference was also made to the meeting taken by Chief Secretary in December, 2019 and the order dated 27.11.2019 issued by the Special Secretary (Environment). The DMs informed that nothing has been done in their districts regarding formation of the Committees envisaged in the order dated 27.11.2019. They reasoned that due to Covid-19 pandemic for the last around 11 months and presently, Corona vaccination drive, they were busy and could not spare sufficient time to prepare or implement the DEPs. The DMs were requested to constitute Committees immediately in terms of order dated 27.11.2019. They were also impressed to work in coordination with each other to collect the data on priority basis and submit status reports within two weeks. Concerned DPCC officers were requested to provide the DMs requisite data in respect of various thematic areas and they agreed to support and assist. DMs were also impressed to call

meetings with stakeholder agencies on an early basis and join concerned incharge of DPCC in the respective district to work out the modalities. Mr. Sahni was requested to share copies of the previous minutes of meeting of the Monitoring Committee, the minutes of meeting dated 03.12.2019 under the Chairmanship of Chief Secretary and Office Order dated 27.11.2019 with all District Magistrates for reference.

11. The 4th physical meeting of the Monitoring Committee was conved on 08.03.2021. Ms. Cheshta Yadav, DM (North-West), Ms. Neha Bansal, DM (West), Sh. Pravir Jain, SDM (HQ) (West), Dr. Anwar Ali Khan, SEE, DPCC, Mr. V. K. Jain, EE, DPCC participated in the meeting. DM (North) had requested to re-schedule the meeting due to official pre-occupation. The DMs present in the meetings were apprised of the directions given by Chief Secretary in the meeting dated 03.12.2019 and the office order dated 27.11.2019 issued by the then Special Secretary (Environment) for forming of the thematic area wise Committees at the district level. DM (North-west) informed that a meeting was held a month before for implementation of the DEP. ADM (HQ) has been designated as the Nodel Officer. She conceded that nothing has been materialized so far. DM (West) informed that some data has been collected and prepared. The matter will be taken up further with DCs of DMC. It was impressed that the DMs should constitute Committees immediately in compliance of the order dated 27.11.2019. DM (North-west) informed that the Committee would be formed within a week. Common concern of the DMs was again the same that the area of jurisdiction may prove hindrance to the data collection as the district boundries did not align with those of ULBs or other stakeholder agencies. It was explained that in the North-West district under DM (North West), Narela Zone of North DMC is 10%, Keshavpuram is 100% and Rohini Zone is about 80%. The DMs were informed that this concern has been noted in the previous meetings. They were

impressed to work in mutual coordination to collect the data and submit status report by 15.03.2021. Concerned DPCC officers assured to provide all support and assistance to the DMs in respect of providing requisite data of various thematic areas available with them. DMs were requested to call meetings with stakeholders on early basis.

12. 5th physical meeting of the Monitoring Committee was held on 12.03.2021. Ms. Aakriti, DM (Central), Ms. Isha Khosla, DM (North), Ms. Priyanka Kumari, ADM (South), Ms. Ajita Dayal Aggarwal and Mr. Satinder Kumar, SEE (DPCC), Mr. Vinod Kumar Yadav, SDM (South-East), Surinder Singh, EE, DPCC attended the meeting. ADM, South informed that due to transfer of staff, no progress has been made regarding preparation of DEP. SDM, South-East informed that nothing has been materialized so far. DM (Central) disclosed that she was recently posted and would constitute the Committees today itself. DM (North) informed that due to posting of the entire staff at IGI, Terminal – 3, till 21st March, 2021, no progress has been made in the implementation of the DEP.

13. It was impressed upon the DMs to constitute the Committees immediately. They were requested to work in coordination with each other and to have regular meetings with the stakeholders. Their concern regarding hindrance to the data collection due to non-alignment of district boundaries with those of ULBs was taken note of. Concerned DPCC officers were requested to provide all the data in respect of various thematic areas to the DMs. The DMs were requested to submit their status reports within two weeks.

14. After having interaction with all the DMs of the districts, it revealed that no progress whatsoever has been made regarding preparation and implementation of the DEPs in any district. After the meeting taken by Chief Secretary on 03.12.2019, no further steps were taken seemingly due to Covid-19 pandemic.

The DMs now have assured that they would constitute Committees in terms of the order dated 27.11.2019 and would submit status report at the earliest to show progress in the preparation of DEPs in their respective areas.

15. Vide letter dated 18.03.2021 from Shubhankar Ghosh, ADM (North-East), Interim Progress Report with respect to DEP of District North-East has been received. The report indicates that a coordination meeting with SDMs was held on 03.03.2021 wherein the SDMs were explained the importance of the task at hand and the timelines thereof. Three Sub-Division level Multi Agency Committees were also created under the Chairmanship of the respective SDM to coordinate the activities relating to collection and collation of information and data. The SDMs were directed to hold their respective Sub-Division Level coordination meeting by 10th March, 2021 and submit Action Taken Report thereof. After having meeting on 10th March, 2021, the SDMs informed that they have started the process of collection of data. It was further informed that a further review meeting was held on 11th March, 2021 with the SDMs wherein it was exhorted that the work of data collection may be completed by the SDMs at earliest as per the timelines given by the Hon'ble NGT. The report indicated that the process of collection of data from various sources was currently going on. The Interim Progress Report with the minutes of meeting are annexed as **Annexure A (colly)**.

16. Sh. Ajit Singh Thakur, SDM -1 (HQ) (North) submitted report dated 26.03.2021 regarding Action Taken Report in compliance of the directions of Hon'ble NGT. It indicates that District North has constituted Committees on seven thematic areas. In the meeting held on 23.03.2021, concerned person from DPCC submitted the ATR. The officer also attached the minutes of meeting dated 23.03.2021 wherein it was decided that all SDMs shall hold meeting with all concerned departments involved in the seven thematic Committees for their Sub-Divisions and receive ATRs before 30th March, 2021.

DM (North) emphasized on the enforcement of water collection measures and gave directions for segregation of waste at the source only. DM (North) further directed SE (DJB) to share the list of unauthorized sites with ACP (Traffic). ACP (Traffic) was directed for identifying the traffic spots where there was regular traffic congestion and come with an effective strategy for decongestion. Officers from Food & Supply Department and Consumer Affairs to check adulteration relating matters; officers of Department of Weight & Measures for fire cracker regulation; officers from DLSA (North) for Noise Pollution related matter and officers from Forest Department for tree plantation were requested to be invited in the next meeting. DM (North) further sought clarification from DPCC whether it gave permission for sand mining or not. Special teams were directed to be constituted at each Sub-Division consisting of members from traffic police. SHO concerned and one staff from SDM office for tracking of vehicles transporting seepage and dumping it at the unauthorized sites in the North District was constituted. The minutes of meeting are collectively annexed as **Annexure B (colly).**

17. Sh. Ashish Kumar, SDM (HQ) (North-West) submitted the detailed list dated 23.03.2021 showing constitution of Committees for District Environment Plan in terms of the order dated 27.11.2019. As per this report, to cover the seven thematic areas i.e. Waste Management Plan, Water Quality Management Plan, Domestic Sewage Management Plan, Industrial Wastewater Management Plan, Air Quality Management Plan, Mining Activity Management Plan and Noise Pollution Management Plan have been constituted. The list is annexed as **Annexure C (colly).**

18. Status Report dated 27.03.2021 has been received from Mr. Vinod Kumar Yadav, SDM (Defense Colony), District South-East. It has been informed that in terms of the 5$^{th}$ meeting of the Monitoring Committee held on 12.03.2021, Committees for preparation of District Environment Plan of District South-

East have been formed. For review and updation of DEP of District South-East, a meeting was conducted with all members of the Committees on 18th March, 2021. All the concerned departments were requested to provide the requisite information for prepartion of DEP within two days time period. In response to that, the requisite information has been provided by DPCC, NDMC, SDMC (Central Zone), CDMO (SE), DSIIDC, Delhi Police and I&FC Department. This information has been incorporated in the draft District Environment Plan. Further details from Delhi Jal Board (SE), DDA (South Zone), Delhi Traffic Police (SE) are still awaited. Request was made to the Monitoring Committee to grant some more time for incorporating the awaited information from the remaining departments. An Interim District Environment Plan of Disrict South-East was attached for easy reference. The status report and the draft District Environment Plan, District South-East is annexed as **Annexure D (colly)**.

19. Status Reports regarding preparation of the District Environment Plans are awaited from the other districts.

**Summary**

20. When the Monitoring Committee convened its first meeting on 16.02.2021, it transpired that despite specific directions by the Hon'ble NGT, no progress whatsoever has been made in any district regarding preparation and implementation of the District Environment Plans. Though, a meeting was chaired on 03.12.2019 by the Chief Secretary of GNCTD regarding the prepartion of the District Environment Plans and various directions were given to the officers present therein, no concrete steps were taken. Despite specific directions in the order dated 27.11.2019 issued by Special Secretary, (Environment), the concerned DMs did not constitute Committees. Only South-East District constituted seven District Committees for preparing DEP. The said Committees were to work under the overall supervision of DM

(South-East)/Chairperson. Directions were given that the District Committees would prepare their respective plans as per the Model District Environment Plan provided by CPCB. Seemingly, the Committees so formed did not perform the tasks so assigned and remained non-functional. The DMs fairly admitted that no progress in any district has been made so far regarding preparation and implementation of the DEPs.

21. All the DMs informed that the requisite plans could not be made or executed due to Covid-19 pandemic for the last around one year. Since they were busy in combating Covid-19 and presently for vaccination drive, the requisite steps were not taken. It was further informed that most of the DMs had recently taken over the charge and were not aware about the directions of the Hon'ble NGT. Common concern of the DMs was that collection of data was a hindrance due to non alignment of boundaries of the ULBs with those of the districts.

22. All the DMs in the meetings held so far have assured that they would initiate effective steps earnestly at the earliest in their respective districts to implement the DEPs. They assured to constitute the Committees for preparation of the DEPs in their districts to collect the requisite information from various stakeholders and agencies. Within a short span of the directions given by the Monitoring Committee, some steps have been initiated by them. District South-East has even prepared an Interim District Environment Plan. Similarly, District North-East has also furnished Interim Progress Report dated 18.03.2021. District North has also taken effective steps and has filed Action Taken Report dated 26.03.2021.

23. The DMs have, however, sought more time to prepare and implement the DEP in their district as lot of vital information/data on seven thematic subjects is required to be collected and collated from various stakeholders/agencies.

24. The Monitoring Committee has directed DPCC to provide all the necessary data in respect of various thematic areas such as noise pollution, ambient air quality, bio-medical waste, industrial pollution etc. in their possession. They have assured to assist the concerned DM to provide all support and assistance for this task. The DMs have been requested to coordinate with the concerned officer in-charge of the District from DPCC to obtain the requisite data.

25. To meet the concern of the DMs regarding non alignment of the boundaries of ULBs with that of the District Boundaries, they have been impressed to coordinate with their counterpart in the other district. The DM having jurisdiction over larger area in his/her district can collect the entire data and share it with the DM of the other district having less area. They were informed that possibility will be explored to club/join more than one district for the purporse of preparation and implementation of DEP, if so required, and necessary permission will be sought from the Hon'ble NGT for that purpose.

26. South-West District has been selected as a Model District for the purpose of preparation of DEP. The data of South-West District collected from Urbal Local Bodies has been compiled and sent to CPCB on 08.02.2021. CPCB is yet to respond to it. Request has been made to CPCB to furnish their response at the earliest. DMs of the other district have been impressed to prepare their DEPs on the basis of CPCB template.

27. The Monitoring Committee is satisfied with the progress so far made by the DMs in their respective districts regarding prepartion and implementation of DEPs. However, they need more time to collect and collate the extensive data from various stakeholders/agencies as nothing material was done for the last more than one year. Several positive steps have been taken now after they were requested to prepare and implement the DEPs in letter and spirit by the Monitoring Committee. However, it is just the beginning and a lot more is

required to be done. The Monitoring Committee assured them of all support in achieving the target and timelines.

Submitted please.

**Dated: 31st March, 2021**

**Justice (Retd.) S. P. Garg**

# BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 360/2018

Sreenath Nath

... Applicant

Versus

Union of India & Ors.

... Respondents

**PROGRESS REPORT REGARDING PREPARATION AND IMPLEMENTATION OF DISTRICT ENVIRONMENT PLANS**

Most respectfully showeth:

1. Hon'ble National Green Tribunal, vide order dated 26.09.2019 in O.A. No. 360/2018 titled "Srinath Sharma vs. Union of India & Ors" directed that Central Pollution Control Board (hereinafter, CPCB) would facilitate the District Magistrates in preparation of District Environment Plan (DEP) by placing Model Plan on its website. This Model Plan may be adopted as per local requirements by all districts under supervision of District Magistrate. The said order also directs that Department of Environment in respective States/Uts should collect district plans to prepare State Environment Plan.

2. Subsequently, CPCB had taken up the task of preparation of Model District Environment Plan for South-West district of Delhi. The Model District Environment Plan is envisaged to bring the scope of environmental management to local governments and administration, so as to set their own goals and targets to achieve desired environmental quality. The Model DEP is intended as a quick reference to the personnel of district administration to (I) identify key environmental issues within the district boundary, (II) prioritise the required projects, (III) strategize and plan for implementation and (IV) outline tentative timelines for completion of projects. This will also help

regulators to monitors compliance and is structured to allow updates and monitoring at the State level.

3. As desired by the Hon'ble NGT, in O.A. No. 360/2018, the scope of DEP will be based on 7 thematic areas unless there was any other specific environmental factor in the district that required to be covered as part of DEP. The scope of work is outlined in the following areas:

**I. Waste Management Plan**
- i. Solid Waste Management Plan
- ii. Plastic Waste Management
- iii. C&D Waste Management
- iv. Bio-medical Waste Management
- v. Hazardous Waste Management
- vi. E-Waste Management

II. Water Quality Management Plan
III. Domestic Sewage Management Plan
IV. Industrial Waste Water Management Plan
V. Air Quality Management Plan
VI. Noise Pollution Management Plan

4. In view of the above, CPCB has prepared Data Templates for prepartion of DEPs. Data Templates have been circulated to all districts to capture information related to key parameters essential for preparing environmental management plan. Data Templates covers 7 thematic areas by capturing basic information on 64 action areas with 220 data points, which cover essential information required for preparting District Environment Management Plan.

5. The required progress had not happened in preparation and implemention of the DEPs by the District Magistrates for various reasons. Vide order dated 22.01.2021 in O.A. No. 496/2016 (Earlier O.A. No. 253/2015), the Hon'ble NGT was pleased to direct the undersigned to function for some more time with a view to oversee preparation/review/updation of District Environment Management Plans, in pursuance of the orders dated 15.07.2019 in O.A. No. 710/2017 *"Shaliesh Singh vs. Sheela Hospital & Trauma Centre,*

*Shahjahaanpur & Ors"* read with order dated 19.03.2020 in O.A. No. 360/2018, *"Sreenath Nath vs. Union of India & Ors"* and to file a status report on the subject as on 31.03.2021 in O.A. No. 360/2018 by e-mail. Department of Environment of Delhi Government and DPCC were asked to co-ordinate and support the undersigned.

6. In compliance of the order dated 22.01.2021, Director (Environment), Department of Environment, GNCTD and Sh. N. K. Joshi, Sr. Environment Engineer, DPCC were nominated to assist the undersigned for and on behalf of Environment Department and DPCC on 12.02.2021.

7. In compliance of the directions of the Hon'ble Tribunal, the Monitoring Committee took several review meetings with all the District Magistrates in respect of preparation and implemention of the District Environment Plan.

8. During the first four meetings of the Monitoring Committee convened on 16.02.2021, 25.02.2021, 02.03.2021 and 08.03.2021, DMs from various districts were called and a Model District Environment Plan (data templates) prepared by CPCB, covering 7 thematic areas were provided to them and they were instructed to prepare DEPs as per the Data Templates and also implement the same in their respective area of jurisdiction. The Minutes of Meeting held on 03.12.2019 as well as order dated 27.11.2019 issued by Special Secretary (Environment) regarding constitution of Committees for each of the thematic areas in various districts were also circulated to the DMs.

9. It was requested that the all the DMs shall constitute District-wise Committees immediately as mentioned in the order dated 27.11.2019 issued by Special Secretary (Environment). A common concern of the District Magistrates during these meetings was that the area of jurisdiction may prove hindrance to the data collection as district boundaries did not align with those of ULBs or other stakeholder agencies. It was decided that for data collection, since portion of

the areas/zones in each of the districts fell in same ULBs/stakeholder agency, they would work in mutual coordination to collect data on priority basis and were impressed to submit status reports within 2 weeks to the Monitoring Committee. The concerned officers of DPCC were requested to provide the DMs, the requisite data in their possession in respect of various thematic areas such as Noise Pollution, ambient air quality, bio-medical waste, industrial pollution etc. for this task.

10. 5th physical meeting of the Monitoring Committee was held on 12.03.2021. Several DMs participated in the meeting. They informed that no much progress has been made in the implentation of the DEPs for various reasons. It was impressed upon the DMs to constitute the Committees immediately. They were requested to work in coordination with each other and to have regular meetings with the stakeholders. DMs assured that they would constitute Committees in terms of the orders dated 27.11.2019 and would submit status report at the earliest. Subsequent to that, status report were received from some of the DMs.

11. The Monitoring Committee submitted Interim Status Report regarding prepartion and implementation of the District Environment Plans to the Hon'ble NGT on 31.03.2021 detailing the action taken by the Monitoring Committee till that period. The status report is **Annexure A**.

12. 6th meeting of the Monitoring Committee was held on 07.04.2021. Ms. Neha Bansal, DM (West), Sh. Tanveer Ahmed, DM (Shahdara) and Sh. N.K. Joshi, SEE, DPCC participated in the meeting. Both the DMs were also informed about various directions of the Hon'ble NGT regarding preparation of DEPs. CPCB Data Templates covering seven thematic areas were shared with them. They were also informed about the meeting taken by Chief Secretary in December, 2019 as well as the order of the then Special Secretary (Environment) for forming of the thematic area-wise Committees at the district

levels. The DMs present responded that nothing had been done in their districts on Committee formation so far. It was apprised that CPCB data templates were a tool to assess the gaps, while District Environmental Plan is to be designed in a manner to address the gaps starting at the micro level involving the concerned implementing agencies in each district. DMs were requested to call meetings with stakeholder agencies on an early basis involving DPCC, concerned area incharge of the respective district.

13. 7th Meeting of the Monitoring Committee took place on 11.04.2021. Ms. Sonika Singh, DM (East), Ms. Monika Priyadarshini, DM (New Delhi), Vinod Kumar Yadav, SDM (Defense Colony), Sh. Kapil Chandra, SDM (Hauz Khas) participated in the meeting. SDM (Defense Colony) informed that the process of formation of Committee was over. Interim Report was complied to be submitted before the Monitoring Committee. DM (East) informed that the Committee has been formed and the report would be submitted shortly. DM (New Delhi) apprised that a meeting was held with NDMC and DJB and DEP would be submitted before 13th April, 2021.

14. In April/May 2021, the country came in the grip of second wave of Covid-19 pandemic, as a result of which, there was curfew/lockdown and other restrictions in Delhi and other States. The Monitoring Committee was unable to convene any meeting in April and May.

15. 8th meeting of the Monitoring Committee was held on 09.06.2021. The Monitoring Committee took up the matter to review the status of preparation and implementation of DEPs in all the districts. Sh. N. K. Joshi, SEE (DPCC) informed that due to covid curfew, no meetings were held with DMs from March onwards and CPCB had also not submitted status regarding preparation of Model District Environment Plan in the South-West District. Director (Environment) was requested to write letters to all the DMs to submit status

reports for preparation and implementation of DEPs in their respective districts within 3/4 days. Mr. Joshi was also requested to seek status from CPCB in respect of the Model District Environment Plan for South-West District at the earliest and to send it to the Director (Environment).

16. Since the status reports for preparation of DEPs and its implementation were not forthcoming, a letter dated 10.06.2021 was sent to all the DMs and they were requested to submit the status reports at the earliest. Subsequent to that, all DMs, except DM (North-West) and DM (North-East) submitted the DEPs which are annexed herewith as follows:

| **District** | **Annexure** |
|---|---|
| Central Delhi | Annexure B |
| East Delhi | Annexure C |
| New Delhi | Annexure D |
| North Delhi | Annexure E |
| Shahdara | Annexure F |
| South Delhi | Annexure G |
| West Delhi | Annexure H |
| South-East Delhi | Annexure I |
| South-West Delhi | Annexure J |

17. Ninth meeting of the Monitoring Committee was held on 09.07.2021 which was attended by Ms. Chestha Yadav, DM (North-West) among other members of the Monitoring Committee. It was apprised that North-West district had submitted its status report only that day. The said report is annexed as **Annexure K**. DM (North-East) had not submitted the DEP. None from North-East district had joined the meeting. The Monitoring Committee expressed its displeasure and Divisional Commissioner was requested to ensure that the status report was filed by the DM (North-East) within a week. The Monitoring

Committee noted that the districts which had submitted their status reports had submitted only compiled information as per CPCB data templates. Director (Enviroment) was requested to submit her views/course of action required for the preparation of DEPs and circulate the same to the concerned DMs to elicit their views and for implementation also, if so required. Director (Environment) was further requested to write letters to all the DMs to submit supplementary information with regard to DEPs in their respective districts by 25th July, 2021.

18. Mr. N. K. Joshi, SEE (DPCC) was asked to give the status regarding CPCBs response to DPCC's e-mail/communication regarding preparation of Model District Environment Plan in South-West to Director (Environment) and also requested him to give his suggestions regarding preparation of DEPs. Similar request was made to Sh. Ajay Gupta, CE (P), Water DJB.

19. In the 11th meeting held on 02.08.2021, Ms. Geetika Sharma, DM (North-East) joined the meeting. Ms. Sonalika Jiwani, Deputy Commissioner (HQ), Revenue Department and Dr. Siddhartha Gautam, EE, DPCC also participated in the deliberations. It was apprised by Ms. Geetika Sharma, DM that North-East district had submitted draft DEP that day itself. She further informed that some information has been sought from DPCC and other agencies which was yet to be received. On receipt of further information, revised status report would be submitted beforer 7th August, 2021. The revised status report was received on 06th August, 2021 and is annexed as **Annexure L**. Deputy Commissioner (HQ), Revenue Department, was requested to coordinate with other DMs and ensure submission of supplementary information with respect to DEPs in their respective districts by 7th August, 2021 as the report was to be submitted before the Hon'ble NGT before 12th August, 2021 i.e. the date fixed. Dr. Siddhartha Gautam was requested to share the information available with DPCC with the concerned DMs and also to Divisional Commissioner office.

Director (Environment) was desired to write reminder letters to all the DMs to furnish the supplementary information.

**Observations of the Monitoring Committee**

20. No supplementary status report has been received from any of the DMs so far. The views and suggestions of the DMs were invited on the following aspects:

I. **Extent to gap in compliance of existing norms for the thematic areas, i.e.**
   - i. compliance to solid waste rules including management of legacy waste
   - ii. compliance to plastic waste rules
   - iii. domestic sewage
   - iv. compliance to biomedical waste rules
   - v. complaince to construction and demolition waste
   - vi. compliance to hazardous waste rules
   - vii. compliance to e-waste rules, industrial pollution control including industrial clusters in the districts
   - viii. polluted stretches of river yamuna in the district, if any.
   - ix. Status of STPs and reuse of treated water
   - x. status of SETPs including performance
   - xi. Groundwater extraction/contamination and recharge
   - xii. Air pollution and control form sources, viz. Construction and demolition dust, industrial emissions, vehicular emissions, traffic congestion and movement, road dust, unpaved roads/pits, stubble buring, dumping of garbage/waste, garbage burning, adulterated fuel, bursting of fire crackers
   - xiii. Noise pollution
   - xiv. illegal sand mining
   - xv. rejuvination of water bodies

II. The current status needs to be assessed in issues of the desirable level of complaince required as per the statues.

III. A mechanism to address the gaps needs to be evolved for each of the areas with proper time lines and budgetary requirements

IV. Active NGOs and public participation may be roped in.

V. Engineers/officers in-charge (from the stakeholder agencies) for each of the thematic areas need to be assigned the task

VI. DMs office may depute Nodal Offiers of the rank of ADMs etc. for their districts for ensuring work being executed as per set targets.

VII. District Environment Plans may be reviewed at the DM level at least once in a month.

21. The status reports/DEPs submitted by the concerned DMs do not comply with the directions of the Hon'ble NGT in the above referred cases in letter and spirit. With great persuation, the DMs were made to furnish the DEPs. However, the DEPs submitted contain only complied information as per CPCB data templates and do not reflect as to how the DEPs are to be implemented and executed in a time bound action plan. The vital information sought from the DMs by way of supplementary status report/information has not been received so far. The DMs will be impressed to submit their views/suggestions on the above aspects and explore possibility of their implementation.

22. Deputy Commissioner (HQ), Revenue Department, Delhi has been requested to coordinate with other DMs to ensure submission of supplementary information with respect to DEPs in their respective districts by 7th August, 2021, however, Deputy Commissioner (HQ), has not reverted to far.

23. CPCB has not responded to the communication made by South-West district regarding preparation of Model DEP prepared by it. Dr. B. Vinod Babu, Addl. Director, CPCB had informed that a few meetings had been conducted to consider the South-West district Model Plan. He had ensured that it will be put in place shortly. Despite several requests thereafter, CPCB has not informed South-West district if the Model DEP prepared by it was in compliance of the template prepared by CPCB.

24. The DEPs submitted by the DMs lack in the steps to be taken to preserve forest, if any, in their respective districts.

25. There is no mention of industrial activities being carried out in residential areas/non-conforming areas and the action plan to deal with it as per law.

26. There is no reference in the DEPs regarding protection of monuments from environmental degradation and removal of encroachments over there.

27. DEPs should contain steps to be undertaken to regulate the use and restrict the concentration of intensive pesticide applications. Several pesticides, during their application also affect non target plants and animals. Many pesticides are not easily degradable and contaminate the environment.

28. The time given to the DMs to submit the supplementary information on the vital issues referred above was only for around four days which was quite inadequate. The Monitoring Committee is of the view that the DMs should be given sufficient time to furnish supplementary status report/DEP to cover all the aspects referred above so that effectively designed DEPs are prepared which would serve a strong basis for a good State Environment Plan and thereby a National Leval Plan. The Monitoring Committee is of the view that due to Covid-19 pandemic in April/May 2019, the DMs being primarily busy in handling the situation and due to curfew/lockdown were unable to prepare the effective and comprehensive DEPs in terms of the orders and directions of the Hon'ble NGT for preparation and implementation.

29. The Monitoring Committee requests the Hon'ble NGT to give more time to furnish the final Status/Compliance Report to enable the DMs to submit the supplementary status reports.

Submitted please.

**Dated: 9th August, 2021**

**Justice (Retd.) S. P. Garg**

**Office of the Justice SP Garg, Monitoring Committee**
**India International Centre, Max Muller Marg,**
**New Delhi 110003**

**No.FS(41)/DJB/CA(WB)/2021/ 770** **Dated: 30/09/21**

**Minutes of Meeting**

**Subject: Minutes of 12th Meeting of Monitoring Committee under the Chairmanship of Justice S.P. Garg, Former Judge, Delhi High Court, held on 15.09.2021 at 02.00 pm in the matter of OA No. 360/2018 through Video Conference.**

**Hon'ble Justice Sh.S.P.Garg, Former Judge** **Chairperson**
**Sh. Ajay Kumar Gupta, CE (P) Water, DJB** **Member**

The meeting was attended by the following:-
Ms Cheshta Yadav, District Magistrate, North West, Delhi
Ms Kriti Garg, District Magistrate, West, Delhi
Dr Monica Priyadarshini, District Magistrate, New Delhi
Dr Ankita Chakravarty, District Magistrate, South Delhi
Sh Vishwendra, District Magistrate, South East Delhi
Ms Sonalika Jiwani, Deputy Commissioner (HQ) Revenue Department,Delhi
Sh Sanjay Sondhi, SDM (HQ), Revenue Department, Delhi
Dr. Chetna Anand, Sr. Scientific Officer, Department of Environment, GNCTD
Sh Khemraj, Trainee Engineer, Deptt of Env, GNCTD

Mr. Nigam Aggarwal did not join the meeting due to her physical ailment. Mr. Joshi, DPCC is absent without any intimation.

The following deliberations were made in the meeting:-

Justice S.P.Garg welcomed the participants and reviewed the status of preparation and implementation of District Environment Plan (DEP) in all Districts. The Monitoring Committee observed that the Districts which have submitted their status reports have so far submitted only compiled information as per CPCB data template. He requested the Deputy Commissioner (HQ), Revenue Department, Delhi to coordinate with others DMs to ensure submission of supplementary information with respect to District Environment Plans (DEPs) on implementation aspect also in their respective districts within a week.

Ms Cheshta Yadav, DM (NW) informed that revised DEP has been submitted on 14th September 2021 through an email. Some information, however, required to be gathered from Rohini zone. She sought more time to file additional

and modified District Environment Plan along with action plan.

Dr. Monica Priyadarshini, DM (ND) apprised that data received from Delhi Cantonment Board and NDMC has been provided to office of DC (HQ). The Monitoring Committee directed that comprehensive DEP plan covering all the aspects including implementation in a time bound period be submitted at the earliest.

Sh. Vishwendra, DM(SE) informed that DEP has been forwarded on 6th August 2021. The Monitoring Committee observed that response to the letters/reminders sent by Director (Environment) have not been responded so far. The officer assured that the detail DEP plan would be submitted after covering all the issues mentioned in the reminders.

Ms Sonalika DC (HQ) informed that 4 districts have submitted supplementary report. SDM (HQ) apprised that DEPs have been received from all districts, but there has been no progress on 15 point proforma issued by CPCB despite regular reminders from the Headquarter.

Dr Ankita Chakravarty, DM (South) informed that DEP from all agencies have been received and forwarded in June 2021. When asked regarding the information demanded by the Director (Environment) in the communications, she sought more time to furnish detail DEP plan with all the necessary information.

Ms Kriti Garg, DM (West) stated that data has been received from various stakeholders, however, there was some difficulty in getting required data from North DMC. It was decided that the relevant officer from North DMC be requested to join the next meeting to resolve the issue.

The DMs present were informed that interim report has already been submitted to the Hon'ble NGT by the Monitoring Committee, however, request was made in the report to grant some more time to the DMs to collect the comprehensive information from the various stakeholders on various issues as the time provided to them was not adequate. The DMs were impressed to furnish their DEPs complete in all respects at the earliest so that the report is filed before the NGT before the next date of hearing i.e. 28.09.2021.

None from DPCC has joined the hearing. It is not clear whether any response has been given by CPCB on the communication regarding Model District (South West). Mr. Joshi be requested to be in touch with CPCB to gather the necessary information and apprise the Monitoring Committe.

STOP CORONA; WEAR MASK, FOLLOW PHYSICAL DISTANCING, MAINTAIN HAND HYGIENE

Meeting ended with thanks to the Chair.

All concerned

**(Rakesh Sahni)**
**Chief Advisor (WB/C)**
**Delhi Jal Board**

Copy to:

1. Hon'ble Chairman for kind information.
2. Divisional Commissioner, Revenue Department, GNCTD, 5, Sham Nath Marg, Delhi for kind information. devcom@nic.in
3. Pr. Secretary (Env & Forest) GNCTD for kind information. senv@nic.in
4. Chairperson DPCC, for kind information. chdpcc@nic.in
5. CEO,DJB for kind information.

**Chief Advisor (WB/C)**

.... .....

**OFFICE OF THE CHIEF ADVISOR (WB/C)**
**DELHI JAL BOARD,GOVT OF NCT DELHI**
**VARUNALAYA PHASE-II, KAROL BAGH**
**NEW DELHI- 110005**
**cewbdjb@gmail.com (M) 9650291200**

No. DJB/FS-40/CA (WB/C)/2021/ 75 Dated: 08.11.2021

**SUBJECT: Minutes of 13th Meeting of Monitoring Committee under the Chairmanship of Hon'ble Mr. Justice S.P Garg, Former Judge, Delhi High Court, held on 23.09.2021 at 2:00PM in the matter of OA No. 360/2018.**

1. Hon'ble Justice Sh. S.P. Garg, Former Judge -Chairperson
2. Sh. Ajay Kumar Gupta, CE (P) Water, DJB - Member

**The meeting was attended by the following:**

- Ms. Isha Khosla, DM (North)
- Dr. Monica Priyadarshini DM(Central)
- ADM(Vivek Vihar)
- Sh. Sanjeev Kumar DM(North East)
- Sh. Tanvir Ahmad ADM(North East)
- Mr. Tripathi North Delhi Municipal Corporation

Mr. Joshi from DPCC, Member of the Monitoring Committee has again not joined the meeting without any intimation. Ms. Nimag Aggarwal, another member of the Monitoring Committee has not joined the meeting due to her physical ailment.

Vide order dated 22nd January, 2021 in O.A. No. 496/2016 "Tribunal on its own motion v. Government of NCT & Ors", the Hon'ble NGT was pleased to request Justice S. P. Garg to function for some more time with a view to oversee preparation/review/updation of District Management Plans, in pursuance of orders of the Tribunal dated 15.07.2019 in O.A. No. 710/2017 "Shailesh Singh v. Sheela Hospital and Trauma Centre, Shahjahan Pur & Ors" read with order dated 19.03.2020 in O.A. No. 360/2018 "Shreenath Sharma v. Union of India & Ors" and file a status report on the subject as on 31.03.2021 in O.A. No. 360/2018 by e-mail. For this purpose, the Department of Environment of Delhi Government and DPCC were directed to co-ordinate and support Justice Sh S. P. Garg.

The Chairperson of the Monitoring Committee welcomed the participants and reviewed the status of preparation and implementation and District Environment plans (DEPs).

The DMs present in the meeting informed that preparation of District Environment Plans in their respective districts are underway and more information has been sought from various stakeholders and agencies. The said information has not yet been received. They sought three weeks time to furnish the additional status report incorporating all the information and facts required to be given in the letters/reminders issued by the Director of Environment Department of GNCTD. On the previous hearing, DM (West) had informed that there was no proper coordination from North Delhi Municipal Corporation. Mr. Tripathi was requested to coordinate with DM (West) and to furnish all the required information sought by her. Mr. Tripathi assured that there were no issues with DM (West) and all information sought by her would be made available at the earliest. He further assured that he would contact and coordination with DM (West) to resolve the issue.

It was impressed upon the DMs to expedite the finalization of the DEPs to be submitted to the Hon'ble NGT before the next date of hearing. DM (Revenue) be requested to coordinate with different DMs in this regard.

Since Ms. Nigam Aggarwal is stated to be on long leave, request be made to Director Environment, GNCTD to depute some other officer as Nodal Officer on its behalf.

The meeting ended with a vote of thanks to the Chair.

**(RAKESH SAHNI)**
**CHIEF ADVISOR (WB/C)**

**All the Concerned &**
**Members of Monitoring Committee**
Copy to

1. Divisional Commissioner, Revenue Department, GNCTD,5, Sham Nath Marg, Delhi for kind information. devcom@nic.in
2. Pr. Secretary (Env & Forest) GNCTD for kind information, senv@nic.in
3. CEO, DJB for kind information.
4. Member Secretary , DPCC, for kind information, msdpcc@nic.in

**CHIEF ADVISOR (WB/C)**

# Office of the Justice SP Garg, Monitoring Committee
# India International Centre, Max Muller Marg,
# New Delhi 110 003

No. F.12/(649)/Env/DEP/OA No. 360/2018/2021/ 6279-6283 Dated: 14.12.2021

## Minutes of Meeting

**Sub: Minutes of 14th Meeting of Monitoring Committee under the Chairmanship of Justice S. P. Garg, Former Judge, Delhi High Court, held on 08.12.2021 at 02.00 PM in the matter of OA No. 360/2018.**

1. Hon'ble Justice Sh. S.P. Garg, Former Judge - Chairperson
2. Sh. Ajay Kumar Gupta, CE (P) Water, DJB - Member

The meeting was attended by the following:-

- Mr. Rakesh Sahni, Chief Advisor (WB/C), GNCTD
- Dr. Chetna Anand, Sr. Scientific Officer (Env.), GNCTD (Link Officer to Director (Env.), GNCTD
- Sh. N.K Joshi, Sr. Environmental Engineer, DPCC
- Mr. Khem Raj, Trainee, Department of Environment, GNCTD

(Mr. Ajay Kumar Gupta, CE, DJB did not attend the meeting. No intimation was received.)

After welcoming the participants, the Chairperson took up the matter to review the status of preparation and implementation of District Environment Plans (DEPs) in all districts. The District Magistrate (HQ) Department of Revenue, GNCTD did not attend the meeting. Further, District Magistrates have so far not submitted the additional information as sought vide MoM dated 04.08.2021 and 14.07.2021 with respect to District Environment Plans (DEPs) in their respective districts. The Committee took a serious note on the non-submission of the additional information by the DMs and non-representation of any Officer from Department of Revenue, GNCTD in the meeting.

The Chairperson enquired from Sh. N.K Joshi, SEE (DPCC) if any response had been received from CPCB regarding Model District Environment Plan (South West) to which he replied in the negative. Dr. Chetna Anand, Sr. Scientific Officer (Env.) was requested to send a reminder letter to CPCB on the same. The CPCB Officer to be invited in the next meeting.

District Magistrate (HQ), Department of Revenue, GNCTD to coordinate with DMs of all districts for timely submission of compiled district-wise report to Monitoring Committee.

Sr. Scientific Officer (Env.) was directed to write reminder letters to all District Magistrates for submission of additional/supplementary information with respect to District Environment Plans (DEPs) in their respective districts to the Monitoring Committee latest by 22nd December, 2021.

The Chairperson expressed displeasure & concern on non-submission of additional information by DMs & CPCB which has caused delay in further submission of status report to the Hon'ble National Green Tribunal.

The meeting ended with a vote of thanks to the Chair.

**********

Yours Sincerely,

**(Dr. Chetna Anand)**
**Sr. Scientific Officer (Env.), GNCTD**
**Link to Director (Env.)- Nodal Officer –Monitoring Committee**

Copy for information to:

1. Hon'ble Justice Sh. S.P. Garg, Former Judge, Chairman, Monitoring Committee.
2. Divisional Commissioner, 5, Sham Nath Marg, Delhi-110054
3. District Magistrate (HQ), Department of Revenue, GNCTD (**request to coordinate with all DMs to expedite for compliance)**
4. P.P.S. to Pr. Secretary (Env.)-Cum-Chairman, DPCC, 6th level, C–Wing, Delhi Secretariat, I.P. Estate, New Delhi-110002
5. PA to Spl. Secretary (Env.)-Cum-MS, DPCC, 6th level, C–Wing, Delhi Secretariat, I.P. Estate, New Delhi-110002

# DISTRICT ENVIRONMENT PLAN

## BACKGROUND:-

Further to the letter received, F.No.DPCC/NGT/WMC I/14542 to 56 dated 19/08/19 from Delhi Pollution Control Committee regarding Constitution of District Planning Committee and formulation of District Environment Plan in compliance of the Honb'le NGT order dated 15/07/19 in O.A. No.710, 711, 712 & 713 of 2018 read along with orders of the Hon'ble Tribunal dated 16/01/2019 in O.A. No. 606/2018 –reg, it was directed by the Honb'le NGT as follows:

In view of constitution provisions under Articles 243 G, 243 W, 243 ZD read with schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District environment Plans and Constitution of District Committee has to be placed on the website of Districts concerned. The monthly report of monitoring by the District Magistrate has to be furnished to the Chief Secretary and shall be placed on the website of the District and kept on such websites for a period of one year. This may be made operative from 1.08.2019. Compliance of this direction may also be seen by the Chief Secretaries of the States/UTs. This may not only comply with mandate of law but provide an institutional mechanism for effective monitoring of environment norms. Needless to say that right to clean environment being part of right to life, such effective monitoring is a must.

Such monitoring must include issues specified in the order of this Tribunal dated 16.01.2019, O.A No. 606/2018, Para 40 which is as follows:

a. Status of compliance of SWM Rule, 2016, Plastic Waste Management Rules, 2016 and Bio Medical Waste Management Rules, 2016 in their respective areas.

b. Status of functioning of Committees constituted by this order.

c. Status of the Action Plan in compliance vide order dated 20.09.2018in the News Item published in "The Hindu" authored 25 by Shri Jacob Koshy Titled "More river stretches are now critically polluted: CPCB(Original Application No. 673/2018).

d. Status of functioning of Committees constituted in News Item Published in "The Times of India' Authored by Shri Vishwa Mohan Titled "NCAP with Multiple timelines to Clear Air in 102 Cities to be released around August 15" dated 08.10.2018

e. Status of Action Plan with regard to identification of polluted industrial clusters in O.A. No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB 10 rank industrial units on pollution levels" dated 13.12.2018.

f. Status of the work in compliance of the directions passed in O.A. No.173 of 2018, Sudarsan Das v. State of West Bengal &Ors. Order dated 04.09.2018.

g.Total amount collected from erring industries on the basis of 'PolluterPays" principle, 'Precautionary principle' and details of utilization offunds collected.

h. Status of the identification and development of Model Cities and Towns in the State in the first phase which can be replicated later for other cities and towns of the State.

## DISTRICT PROFILE

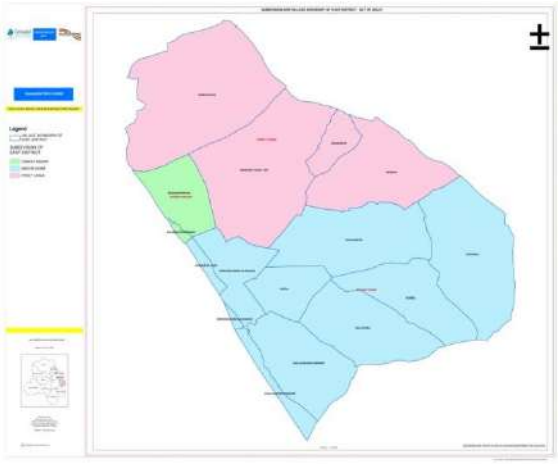
East District is one of the eleven revenue districts of the National Capital Territory of Delhi in India that came into existence from January 1997 when Delhi was divided into Nine revenue Districts. Prior to that, there used to be only one district for the whole of Delhi with its district head quarter at Tis-Hazari.

East district is spread in an area of approx. 50 Square Kilometer, which forms 4.31% of the total area of Delhi. There are 21 villages in the district most of which are now urban villages. Total population of the district is **1,707,725**, out of which the male population crosses **906721** and **801004** are females

### Geography and Boundaries

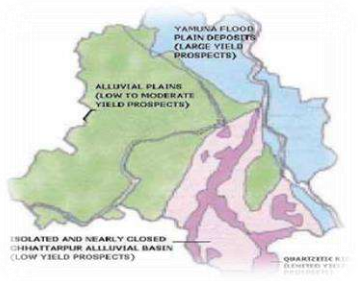
Delhi is situated about 100 miles (160 km) south of the Himalayas and stands on the East bank of Yamuna River, a tributary of the Ganga. The national capital territory lies at an elevation of between 700 and 1,000 feet (213 and 305 meters) and covers an area of 573 square miles (1,483

square km) between latitude 28 degree 24′ 15″ to 28 degree 53′ 00″ and longitudes 76 degree 50′ 24″ to 77 degree 20′ 30″. Of this area, Old Delhi occupies 360 square miles (932 square km) and New Delhi 169 square miles.



Delhi shares it boundaries with Uttar Pradesh on the East and Haryana on the East and towards South. With respect to the East District, it shares it borders with Ghaziabad district of U.P towards the East. Within Delhi, the district shares its boundaries with Shahdara district towards the North, Central district on the Western side, South East district towards the south border.

**Vegetation**




The natural plant cover in East Delhi varies according to the physical features with which it is associated. During the monsoon season, herbaceous species grow in profusion. Riverine vegetation consisting of weeds and grass occurs on the banks of River Yamuna. It is also known for numerous flowering plants, which provide a splash of color during the winter. The transition from winter to spring is very gradual, and only the flowers can testify to changing conditions, with chrysanthemums in December yielding place to roses in February.

**Climate, Rainfall and Geology**

The climate of whole Delhi including East Delhi region is semiarid type, with three well-defined seasons. The cold season begins at the end of November, and extends to early March. Monsoon season begins in end of June and continues up to October. The hot summer extends from the end of March to the end of June. The temperature is usually between 27.1° C to 47.5° C during these months. Winters are usually cold and night temperatures often fall to 6.5° C during the period between December and February.

Delhi consists of flat and level plains interrupted by cluster of sand dunes and a long continuous chain of rocky ridges. The sand dunes are of varying dimensions and in general

trend northeast – South East). Most of the geology of the State is comprises of Yamuna flood plains, alluvial plains and quartzite ridge. The soils of the Delhi area are mostly light with subordinate amount of medium texture soils. The light texture soils are represented by sandy, loamy, sand and sandy loam; whereas medium texture soils are represented by silty loam.

**Land Use Pattern**

The pattern of land use in East District was influenced considerably by the implementation (albeit partial) of the Delhi Development Authority's 20-year (1962–82) master plan. A large number of small manufacturing establishments have entrenched themselves in almost every part of the District. A number of local DDA shopping centers have also developed in various localities; District Shopping Centers have also come out in Laxmi Nagar and another one is coming out in Mayur Vihar. The district has a big cloth market in Gandhinagar.

The district has various kinds of residential areas, Like the high rise apartments in Vasundhara Enclave, Mayur Vihar, Patparganj, I.P.Extension, Resettlement colonies like Trilokpuri, 69 unauthorized area, and 70-80 Jhuggi clusters along the Pushta and other parts of the district. There are 21 villages in the district, which are mostly urbanized. The district has two Sports complex, several entertainment complexs in the form of Cinema Theater, Banquet Hall, and Restaurants. The district has several parks and Green Areas. The Sanjay Park is biggest adjoining Mayur Vihar, it also consist of Sanjay Lake, which is the largest in land water body in the district.

**The Economy**

Delhi is the prosperous state with the second highest per capita income (in real terms) in India. The average per capita income of Delhi is almost three times higher than the per capita income of India. Delhi’s per Capita Income during 2020- 21 at current prices, has been worked out to 3,54,004 as against 3,76,221 during 2019-20 showing a contraction of 5.91 percent. In real terms, Per Capita Income of Delhi has been estimated at 2,54,001 in 2020-21 as against 2,74,671 in 2019-20 registering a contraction of 7.53 percent.

In the economy of East Delhi, the service sector comes first in importance and is the largest employer. The industrial sector is second and the commercial sector occupies only third place. Agriculture once contributed significantly to the economy but now is of little importance.

A substantial proportion of working population has engaged in various services, including public administration, the professions, the liberal arts, and various personal, domestic, and unskilled-labor services.

**Population**

In 2011, East Delhi had population of 1,707,725 of which male and female were 906,721 and 801,004 respectively. There was change of 16.68 percent in the population compared to population as per 2001. In the previous census of India 2001, East Delhi District recorded increase of 43.06 percent to its population compared to 1991.

The initial provisional data suggest a density of 26,683 in 2011 compared to 22,868 of 2001. Total area under East Delhi district is of about 49 sq. km.

**POPULATION PROFILE**

| Description | 2011 | 2001 |
|---|---|---|
| **Actual Population** | **1,709,346** | **1,463,583** |
| **Male** | 907,500 | 794,074 |
| **Female** | 801,846 | 669,509 |
| **Population Growth** | **16.79%** | **43.06%** |
| **Area Sq. Km** | 63 | 63 |
| **Density/km2** | **27,132** | **22,868** |
| **Proportion to Delhi Population** | 10.18% | 10.19% |
| **Sex Ratio (Per 1000)** | **884** | **843** |
| **Child Sex Ratio (0-6 Age)** | 871 | 865 |
| **Average Literacy** | **89.31** | **84.91** |
| **Male Literacy** | 93.13 | 89.65 |
| **Female Literacy** | 84.99 | 79.26 |
| **Total Child Population (0-6 Age)** | **194,357** | **205,573** |
| **Male Population (0-6 Age)** | 103,902 | 110,221 |
| **Female Population (0-6 Age)** | 90,455 | 95,352 |
| **Literates** | **1,352,998** | **1,068,139** |

| | | |
|---|---|---|
| **Male Literates** | 748,382 | 613,061 |
| **Female Literates** | 604,616 | 455,078 |
| **Child Proportion (0-6 Age)** | **11.37%** | **14.05%** |
| **Boys Proportion (0-6 Age)** | 11.45% | 13.88% |
| **Girls Proportion (0-6 Age)** | 11.28% | 14.24% |

Average literacy rate of East Delhi in 2011 were 88.75 compared to 84.91 of 2001. If things are looked out at gender wise, male and female literacy were 92.47 and 84.55 respectively. For 2001 census, same figures stood at 89.65 and 79.26 in East Delhi District. Total literate in East Delhi District were 1,347,452 of which male and female were 744,715 and 602,737 respectively. In 2001, East Delhi District had 1,068,139 in its total region.

With regards to Sex Ratio in East Delhi, it stood at 883 per 1000 male compared to 2001 census figure of 843. The average national sex ratio in India is 940 as per latest reports of Census 2011 Directorate.

| | | |
|---|---|---|
| **Sub – Divisions – 03** | **Population – 17,09,346** | **EDMC Community Centre – 39** |
| **J J Cluster – 21 *(DDA)* + 43 *(DUSIB)*** | **Population Density /KM2– 27,132** | **High Rise Building – 07** |
| **Villages – 06** | **Male - 907,500** | **Hotel and Restaurants – 110** |
| **Police Stations – 11** | **Female - 801,846** | **Fire Stations – 06** |
| **Metro Stations – 13** | **Child Population - 194,357** | **Monument – 1** |
| **Mall / Cinema Hall –01** | **Disabled Population – 23,229** | **Dispensary – 19** |
| **Education Institutions – 237** | **Sex Ratio – 1000:884** | **Govt. Hospitals – 02** |
| **Sport Complex – 03** | **Literacy Ratio – 89.31** | **Private Hospitals – 22** |
| **Relief Centre – 06** | **Night Shelters – 15** | **NGOs / GRCs – 10** |
| **Bus Depot – 05** | **Railway Station -1** | **RWAs – 305** |
| **Gas Go down – 37** | **IGL Stations – 07** | **Flood Prone Area -15** |
| **Liqueur Shop-50** | **ATMs-390** | **MTAs-23** |
| **Mother diary-29** | **DMS Booths- 03** | **Dhalhouse** |
| **Private Clinics-50** | **Banks-174** | **Banquet Hall- 12** |
| **Post Office-8** | **Shopping Complex- 6** | **Bus Stops-58** |
| **Residential Colonies- 103** | **DDA Flats-6294** | **Janta Flats-676** |
| **Religious Place-341** | **Public Parks- 58** | **Fair Price Shops-29** |
| **Cremation- 3** | **Community Centre-22** | **Wholesale Market-4** |
| **Water treatment Plant- 2** | **Landfills-1** | |

## PLAN PROCESS-

**No. of Meeting-**

| S.No | Subject | Date of meetings |
|---|---|---|
| **1.** | 7 template of Model District Environment Plan were discussed | 27/11/2019 at 3:00 PM |
| **2.** | To submit the district environment plan to environment department by 2/12/2019 | 30/11/2019 at 11:00 AM |
| **3.** | To submit the district environment plan to environment department by 2/12/2019 | 04/12/2019 at 1:00 PM |
| **4.** | District Environment Plan was submitted to Environmental Department | Wide letter F.3(31)/19/DC(E)/Admn/6931-33 dated 10/12/2019 |
| **5.** | Water bodies | 2/09/2020 at 12 noon |

## CONSTITUTION OF COMMITTEE-

A meeting of the monitoring committee under the Chairmanship of Hon'ble Mr. Justice S.P. Garg, Former Judge Delhi High Court was held on 02.03.2021 at 01:00 PM in the matter of OA No. 360/2018 in room no. 69 at India International Center, New Delhi. The meeting was attended by DM and ADM, District East. The entire exercise is being taken up as per the directive of the plans have to be completed by 31st March.

As per the directions received therein and as per the proposed action to be taken in pursuance to the direction of the Principal Bench of the NGT in the OA No. 360/2018.

The following directions are hereby issued:-

i. Three teams, one in each in Sub Division Chaired by the concerned area SDM will ensure that the necessary information from the concerned Agencies/Department/Municipal Corporation/ etc. are collected by 10.03.2021
And collated by SDM (HQ), District East

ii. For the purpose of seamless supply of information from the concerned Agencies/Department/Municipal Corporation /etc. – such agencies/ organizations will depute one officer not below the rank of a Gazetted Officer who will be a part of the SDM chaired Sub Divisional terms and also take part in the coordination meetings thereof without fail

iii. The constitution of the terms and t he relevant allocated subjects are as follows:-

**a) Sub Division Gandhi Nagar**

| | | |
|---|---|---|
| 1. | SDM Gandhi Nagar | Water quality management Domestic sewage Ambient air quality Industrial waste water |
| 2. | Representative of DJB | |
| 3. | Representative of DPCC | |
| 4. | Representative of EDMC | |
| 5. | Tehsildar, Gandhi Nagar | |

**b) Sub Division Mayur Vihar**

| | | |
|---|---|---|
| 1. | SDM, Mayur Vihar | Noise pollution<br>Mining Activities |
| 2. | ACP, Traffic, Distt. North-East | |
| 3. | Representative of EMDC | |
| 4. | Tehsildar, Mayur Vihar | |

**c) Sub Division Preet Vihar**

| | | |
|---|---|---|
| 1. | SDM Gandhi Nagar | 1. Waste Management<br>a) Solid Waste<br>b) Biomedical Waste<br>c) Construction and Demolition waste<br>d) Hazardous Wastes<br>e) Electronic Waste (E-Waste)<br>f) Plastic Waste |

**The proposed District Environmental Management plan for 7 thematic areas**

## 1.0 Waste Management Plan

**(i) Solid Waste Management Plan (for each ULB)**

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | East Delhi Municipal Corporation |
| | No of ULBs in the District | | 01 |
| | population | | 1709346 (as per 2011 census) |
| SW1 | Report on inventory of total solid waste Generation | | |
| SW1a | | Total solid waste Generation | 2600 MT per day |
| SW1b | | Qty. of Dry Waste segregated | 700 MT per day |
| SW1c | | Qty. of Wet Waste segregated | 40-50 tonne per day |
| SW1d | | Qty. of C&D Waste segregated | 500 tonne per day |
| SW1e | | Qty. of Street Sweeping | Approx. 15 tonne per day in mechanical sweeping |
| SW1f | | Qty. of Drain Silt | Approx. 165 MT per day |
| SW1g | | Qty. of Domestic Hazardous Waste(DHW) collected | No Facility |
| SW1h | | Qty. of Other Waste (Horticulture), sanitary waste, etc. | Approx 20-30 tonne per day |
| SW1i | | No of Old dump sites | 01 |
| SW1j | | Qty stored in dumpsites | Approx. 14 million tonne |
| SW1k | | No of Sanitary landfills | None |
| SW1l | | No of wards | 24 |
| SW2 | Compliance by Bulk Waste Generators | | |
| SWa | | No of BW Generators | Approx. 490 |
| SWb | | No Of on-site facilities for Wet Waste | 15 |
| SW3 | Compliance in segregated waste Collection SW Collection ( MT per day) | | |
| SW3a | | Total generation | 2600 MTPD |
| SW3b | | Wet Waste | 1040 MTPD |
| SW3c | | Dry Waste | 1560 MTPD |
| SW3d | | C&D Waste | 500 MTPD |
| SW4 | Waste Management Operation | | |
| SW4a | | Door to Door Collection | 100% |
| SW4b | | Mechanical Road Sweeping | Approx. 100 Km. per day (20%) |
| SW4c | | Manual Sweeping | 100% |
| SW4d | | Segregated Waste Transport | 100% |
| SW4e | | Digesters ( Bio-methanation ) | .005% (5 tonne per day) |
| SW4f | | Composting operation | .01% (10 tonne per day) |

| | | | |
|---|---|---|---|
| SW4g | | MRF Operation | 10 dhalaos designated as dry waste collection center |
| SW4h | | Use of Sanitary Landfill | 100% |
| SW4i | | Reclamation of Old dumpsites | Initiated |
| SW4j | | Linkage with Waste to Energy Boilers / Cement Plants | Initiated |
| SW4k | | Linkage with Recyclers | Initiated |
| SW4l | | Authorization of Waste pickers | Initiated |
| SW4m | | Linkage with TSDF / CBMWTF | Initiated |
| SW4n | | Involvement of NGOs | Initiated |
| SW4o | | Linkage with Producers / Brand Owners | Not Initiated |
| SW4p | | Authorization of Waste pickers | |
| SW4q | | Issuance of ID Cards | Initiated |
| SW5 | Adequacy of Infrastructure | | |
| SW5a | | Waste Collection Trolleys | 302 Auto Tippers & Approx 500 rickshaws are in operation for primary collection |
| SW5b | | Mini Collection Trucks | 302 Auto Tippers under operation |
| SW5c | | Segregated Transport | Yes, 100% |
| SW5d | | Bulk Waste Trucks | 100 RR Trucks are in operation |
| SW5e | | Waste Transfer points | 294 collection points in operation |
| SW5f | | Bio-methanation units | 02 Units of capacity 5 MTPD under construction Work order issued for 01 units of capacity 100 MTPD |
| SW5h | | Composting units | 10 units of capacity 1 MTPD under operation |
| SW5i | | Material Recovery Facilities | 10 secondary storage points have been designated as MRF |
| SW5k | | Waste to Energy ( if applicable ) | 01 Plant of capacity 1300 MTPD under operation at Ghazipur |
| SW5l | | Waste to RDF | - |
| SW5m | | Sanitary land fills | - |
| SW5n | | Capacity of sanitary landfills | - |
| SW5o | | Waste Deposit Centers (DHW ) | 10 secondary storage points have been designated as MRF |
| SW5p | | Other facilities | |
| SW6 | Notification and Implementation of By-Laws | | |
| SW6a | | Notification of By-laws | Done |
| SW6b | | Implementation of By-laws | In progress |
| SW7 | Adequacy of Financial Status of ULB | | |

| | | | |
|---|---|---|---|
| SW7a | | CAPEX Required | Yes |
| SW7b | | OPEX | Yes |
| SW7c | | Adequacy of OPEX | No |

**(ii) Plastic Waste Management (for each ULB)**

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | East Delhi Municipal Corporation |
| | population | | 1709346 ( as per 2011 census ) |
| PW1 | Inventory of plastic waste generation | | |
| PW1a | | Estimated Quantity of plastic waste generated in District | 260 MTPD |
| PW2 | Implementation of Collection | | |
| PW2a | | Door to Door Collection | Segregated wet and dry waste is being collected and plastic is part of dry waste |
| PW2b | | Segregated Waste Collection | Segregated wet and dry waste is being collected and plastic is part of dry waste |
| PW2c | | Plastic waste collection at Material Recovery Facility | 09 Secondary waste collection points have been designated as MRF |
| PW2d | | Authorization of PWD pickers | All waste collectors are being integrated and issued I Cards |
| PW2e | | PW collection centers | 09 Secondary waste collection points have been designated as MRF |
| PW3 | Establishment of linkage with Stakeholders | | |
| PW3a | | Established linkage with PROs of Producers | - |
| PW3b | | Established linkage with NGOs | NGO namely IPCA is associated with EDMC |
| PW4 | Availability of facilities for Recycling or utilization of PW | | |
| PW4a | | No. of PW recyclers | 10 agencies have been authorized for collection and recycling PW |
| PW4b | | No. Manufactures | - |
| PW4c | | No. of pyrolysis oil plants | MoU with DDA & CSIR has been signed for 01 project |
| PW4d | | Plastic pyrolysis | - |
| PW4e | | Use in road making | Major roads under jurisdiction of EDMC are with PWD for flexible/ bituminous pavements, |

| | | | |
|---|---|---|---|
| | | | as such use of plastic in the construction of road is to be done by PWD |
| PW4f | | Co-processing in Cement Kiln | - |
| W5 | Implementation of PW Management Rules, 2016 | | |
| W5a | | Sealing of units producing < 50-micron plastic | - |
| PW5b | | Prohibiting sale of carry bags < 50 micron | Prohibited |
| PW5c | | Ban on Carry bags and other single use plastic as notified by Sate Government | Implemented |
| PW6 | Implementation Extended Producers Responsibility (EPR ) through Producers/ Brand owners | | |
| PW6a | | No of Producers associated with ULBs | None |
| PW6b | | Financial support by Producers / Brand owners to ULBs | None |
| PW6c | | Amount of PRO Support | None |
| PW6d | | Infrastructure support by Producers / Brand owners / to ULBs | None |
| PW6e | | No of collection centers established by Producers / Brand owners to ULBs | None |

**(iii) C&D Waste Management**

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | East Delhi Municipal Corporation |
| | Population | | 1709346 ( as per 2011 census ) |
| CD1 | Inventory of C&D waste generation | | |
| CD1a | | Estimated Quantity | Approx. 5.00 lac tonnes |
| CD2 | Implement scheme for permitting bulk waste generators | | |
| CD2a | | Issuance of Permissions by ULBs | - |
| CD3 | Establishment of C&D Waste Deposition centers | | |
| CD3a | | Establishment of Deposition Points | 54 sites has been designated as C& D waste collection point |

| | | | |
|---|---|---|---|
| CD3b | | C&D Deposition point identified | Yes |
| CD4 | Implementation of By- Laws for CD Waste Management | | |
| CD4a | | Implementation of By- Laws | |
| | | Collection of Deposition / disposal Charges | Initiated |
| CD5 | Establishment of C&D Waste recycling plant or linkage with such facility | | |
| CD5a | | Establishment CD Waste Recycling Plant | Established |
| CD5b | | Capacity of CD Waste Recycling Plant | 500 MTPD |

**(iv) Biomedical Waste Management (for each ULB)**

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | DHS (East District) |
| | Population | | 1709346( as per 2011 census ) |
| BMW1 | Inventory of Biomedical Waste Generation | | |
| BMW1a | | Total no. of Bedded Hospitals | 5(3MH 2 DH(Govt)) |
| BMW1b | | Total no. of non-bedded HCF | 57 HCF |
| BMW1c | | Total no. Clinics | No inventory |
| BMW1d | | No of Veterinary Hospitals | No inventory |
| BMW1e | | Pathlabs | No inventory |
| BMW1f | | Dental Clinics | No inventory |
| BMW1g | | Blood Bank | No inventory |
| BMW1h | | Animal House | No inventory |
| BMW1i | | Bio-research Labs | No inventory |
| BMW1j | | Others | No inventory |
| BMW2 | Authorization of HCFs by SPCBs /PCCs | | |
| BMW2a | | Bedded HCFs | 5 (Govt.) Authorized |
| BMW2b | | Non- bedded HCFs | 57 Authorized |
| BMW3 | Biomedical Waste Treatment and Disposal Facilities (CBMWTFs) | | |
| BMW3a | | No of CBMWTFs | None |
| BMW3b | | Linkage with CBMWTFs | Yes |
| BMW3c | | Capacity of CBMWTFs | Adequate |
| BMW3d | | Requirement of CBMWTFs | Not Required |
| BMW3e | | Captive Disposal Facilities of HCFs | ( Nos ) / ( None ) |
| BMW4 | Compliance by CBMWTFs | | |
| BMW4a | | Compliance to standards | Meeting |

| | | | |
|---|---|---|---|
| BMW4b | | Barcode tracking by HCFs / CBMWTFs | 100% |
| BMW4c | | Daily BMW lifting by CBMWTFs | 110 Kg per day of HCF Excluding Hospital & EDMC |
| BMW5 | Status of Compliance by Healthcare Facilities | | |
| BMW5a | | pre-segregation | ( 100% ) / ( Party% ) / ( None ) |
| BMW5b | | Linkage with CBMWTFs | ( 100% ) / ( Party% ) / ( None ) |

**(v) Hazardous Waste Management**

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| HW1 | Inventory of Hazardous Waste | | |
| HW1a | | No of HW Generating Industry | ( Nos ) |
| HW1b | | Quantity Of HW | ( MT /Annum ) |
| HW1c | | Quantity Of Incinierable HW | ( MT / Annum ) |
| HW1d | | Quantity Of land-fillable HW | ( MT / Annum ) |
| HW1e | | Quantity Of recycle / utilized | ( MT /Annum ) |
| HW2 | Contaminated Sites and illegal Industrial hazardous waste dumpsites | | |
| HW2a | | No of HW dumpsites | ( Nos ) / ( None ) |
| HW2c | | Probable Contaminated Site | ( Nos ) / (provide list ) |
| HW3 | Authorization by SPCBs/PCCs | | |
| HW3a | | No of industries authorizes | ( Nos ) |
| | | Display Board of HW Generation in front of Gate | ( Nos ) / ( None ) |
| HW3 | Availability of Common Hazardous Waste TSDF | | |
| HW3a | | Common TSDF | ( Exists ) / ( No ) / ( Sent to other District within Sate ) |
| HW3b | | Industries linkage with TSDF | ( Nos ) |
| HW4 | Linkage of ULBs in District with Common TSDf | | |
| HW4a | | ULBs linked to Common TSDFs for Domestic Hazardous Waste | ( Yes ) / ( No ) |

## (vi)E-Waste Waste Management

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| EW1 | Status of facilitating authorized collection of E-Waste | | |
| EW1a | | Does the citizen are able to deposit or provide E-Waste through Toll-free Numbers in the District | - |
| EW1c | | Collection centers established by ULB in District | EDMC is in process of implementing the collection and transportation of MSW and street sweep waste through concessionaire. The planning of establishing collection center will be effected by the concessionaire |
| EW1d | | Collection centers established by Producers or their PROs in the District | - |
| EW1e | | Does the district has linkage with authorized E-Waste recyclers / Dismantler | DPCC |
| EW1f | | No authorized E-Waste recycler / Dismantler | DPCC |
| EW2 | Status of collection of E-Waste | | |
| EW2a | | Authorizing E-waste collectors | - |
| EW2b | | Involvement of NGOs | - |
| EW2c | | Does Producers have approached NGOs/ Informal Sector for setting up Collection Centers. | - |
| EW2d | | Does ULBs have linkage with authorized Recyclers/ Dismantlers | DPCC |
| EW4 | Control E-Waste related pollution | | |
| EW4a | | Does informal trading, dismantling, and recycling of e-waste exists in District | DPCC |
| EW4b | | Does the administration closed illegal E-Waste recycling in the District | DPCC |

| | | | |
|---|---|---|---|
| EW4c | | No of actions taken to close illegal trading or processing of E Waste | DPCC |
| EW5 | Creation of Awareness on Waste handling and dispo | | |
| EW5a | | Does PROs/ Producers conducted any District Level Awareness Campaigns | - |
| EW5c | | Does District Administration conducted any District level Awareness Campaigns | - |

## 2.0. Water Quality Management Plan

| No. | Action Areas | Details of Date Requirement | Measurable Outcome |
|---|---|---|---|
| WQ1 | Inventory of water resources in District | | |
| WQ1a | | Rivers | 01 Nos, 11 KM |
| WQ1b | | Length of Coastline | Nil |
| WQ1c | | Nalas/Drains meeting Rivers | 2 No. |
| WQ1d | | Lakes/Ponds | [Nos] and [Area in Hectares] |
| WQ1e | | Total Quantity of sewage and industrial discharge in District | 59 MGD and 2.8 MGD |
| | Control of Ground water Water Quality | | |
| WQ2a | | Estimated number of bore-wells | 123 Nos. |
| WQ2b | | No of permissions given for extraction of groundwater | 123 Nos. |
| WQ2c | | Number of groundwater polluted areas | 28 Nos. |
| WQ2d | | Groundwater Availability | Not adequate |
| WQ3 | Availability of Water Quality Data | | |
| WQ3a | | Creation of monitoring cell | Yes |
| WQ3b | | Access to surface water and groundwater quality data at DM office | Not available |
| WQ4 | Control of River side Activities | | |
| WQ4a | Control of River side Activities | River Side open defection | Partly controlled |
| WQ4b | | Dumping of SW on river banks | Partly controlled] |
| WQ4c | | Control measures for idol immersion | Measures taken |
| WQ5 | Control of Water Pollution in Rivers | | |

| | | | |
|---|---|---|---|
| WQ5a | | Percentage of untreated sewage | 0% |
| WQ5b | | Monitoring of Action Plans for Rejuvenation of Rivers | Not applicable |
| WQ5c | | No of directions given to industries for Discharge of Untreated industrial wastewater in last 12 months | Nil |
| WQ6 | Awareness Activities | | |
| WQ6a | | District Level campaigns on protection of water quality | Nil |
| WQ6b | Oil Spill Disaster Contingency Plan | | |
| WQ6a | | Creation of District Oil Spill Crisis Management Group | Not Created |
| WQ6b | | Preparation District Oil Spill Disaster Contingency Plan | Not Prepared |
| WQ7 | Protection of Flood plains | | |
| WQ7a | | Encroachment of Flood plains is regulated | No |
| | Rainwater Harvesting | | |
| WQ8a | | Action plan for Rain water harvesting | Implemented |

## 3.0 Domestic Sewage Management Plan

| No. | Action Areas | Details of Date Requirement | Measurable Outcome |
|---|---|---|---|
| SM1 | Inventory of Sewage Management | | |
| SM1a | | Total Quantity of Sewage generated in District form Class II cities and above | 270[MLD] |
| SM1b | | No of Class-II towns and above | 1.No |
| SM1c | | No of Class-I towns and above | Nil |
| SM1d | | No of Towns needing STPs | Nil |
| SM1e | | No of Towns STPs installed | 1.No |
| SM1f | | Quantity of treated sewage flowing into Rivers (directly or indirectly) | 270[MLD] |
| SM1g | | Quantity of untreated or partially treated sewage (directly or indirectly) | Nil |
| SM1h | | Quantity of sewage flowing into lakes | Nil |
| SM1i | | No of industrial townships | 1.No |

| | | | |
|---|---|---|---|
| SW2 | Adequacy of Available infrastructure for Sewage Treatment | | |
| SM2a | | % sewage treated in STPs | 100% |
| SM2b | | Total available Treatment Capacity | 300 [MLD] |
| SM2c | | Additional treatment capacity required | Nil |
| SM3 | Adequacy of Sewerage Network | | |
| SM3a | | No of ULBs having partial underground sewerage network | 1.No |
| SM3b | | No of towns not having sewerage network | Nil |
| SM3c | | % population covered under sewerage network | 100% |

**4.0 Industrial Wastewater Management Plan (No Industrial Area in East District)**

| No. | Action Areas | Details of Date Requirement | Measurable Outcome |
|---|---|---|---|
| LWW1 | Inventory of industrial wastewater Generation in District | | |
| LWW1a | | No of Industries discharging wastewater | N/A |
| LWW1b | | Total Quantity of industrial wastewater generated | N/A |
| LWW1c | | Quantity of treated IWW discharged into Nala/ Rivers | N/A |
| LWW1d | | Quantity of un-treated or partially treated IWW discharged into lakes | N/A |
| LWW1e | | Prominent Type of Industries | N/A |
| LWW1f | | Common Effluent Treatment Facilities | N/A |
| LWW2 | Status of compliance by Industries in treating wastewater | | |
| LWW2a | | No of industries meeting standards | N/A |
| LWW2b | | No of Industries not meeting discharge Standards | N/A |
| LWW2c | | No of complaints received or number of recurring complaints against industrial pollution in last 3 months | N/A |

| | | | |
|---|---|---|---|
| AWW4 | Status of Action taken for not meeting discharge standards | | |
| LWW4a | | No industries closed for exceeding standards in last 3 months | N/A |
| LWW4b | | No of industries where Environment Compensation was imposed By SPCBS | N/A |

## 5.0 Air Quality Management Plan

| No. | Action Areas | Details of Date Requirement | Measurable Outcome |
|---|---|---|---|
| AQ1 | Availability of Air Quality Monitoring Network in District | | |
| AQ1a | | Manual Air Quality monitoring stations of SPCBs/CPCB | [Nos]/[None] |
| AQ1c | | Automatic monitoring stations Operated by SDPCBs/CPCB | [Nos]/[None] |
| AQ2 | Inventory of Air Pollution Source | | |
| AQ2a | | Identification of prominent air pollution source | [Large Industry]/[Small Industry]/[Unpaved Roads]/[Burning of Waste Stubble]/[Brick Kiln]/[Industrial Estate]/[Other] (Multiple selection) |
| AQ2b | | No of Non-Attainment Cities | [Nos]/[None] |
| AQ2c | | Action plans of non-attainment cities | [Prepared]/[Not yet prepared] |
| AQ3 | Availability of Air Quality Monitoring Data of DMs office | | |
| AQ3a | | Access to air quality data form SPCBs & CPCB through Dashboard | [Available]/[Not yet Available] |
| AQ4 | Control of Industrial Air Pollution | | |
| AQ4a | | No of Industries not meeting discharge Standards | [Nos] |
| AQ4b | | No of industries meeting Standards | [Nos] |
| AQ5 | Control of Non-industrial Air Pollution sources | | |

| | | | |
|---|---|---|---|
| AQ5a | | Control open burning of Stubble during winter | [Nos of Fire incidents] |
| AQ5b | | Control Open burning of Waste- Nos of actions Taken | [Nos] |
| AQ5c | | Control of forest fires | [SOP available]/[No SoP] |
| AQ5d | | Vehicle pollution check centers | [% ULBs covered] |
| AQ5e | | Dust Suppression Vehicles | [% ULBs covered] |
| AQ6 | Development of Air Pollution complaint redressed system | | |
| AQ6a | | Mobile App/ Online based air pollution complaint redressing system of SPCBs | [Available]/[Not Available] |

## 6.0 Mining Activity Management Plan

| No. | Action Areas | Details of Date Requirement | Measurable Outcome |
|---|---|---|---|
| Ml1a | Inventory of Mining in District | | |
| Ml1a | | Type of Mining Activity | Nil |
| Ml1b | | No of Mining Licenses given in the District | Nil |
| Ml1c | | Area covered under mining | N/A |
| Ml1d | | Area of District | N/A |
| Ml1e | | Sand mining | N/A |
| Ml1f | | Area of sand Mining | N/A |
| Ml2 | Compliance to Environmental Conditions | | N/A |
| Ml2a | | No of Mining areas meeting Environmental Clearance Conditions | N/A |
| Ml2b | | No of Mining areas meeting Consent Conditions of SPCBs/ PCCs | N/A |
| Ml3a | Mining related environment Complaints | | N/A |
| Ml3b | | No of pollution related complaints against Mining Operations in last 1 year | N/A |
| Ml4 | Action against non-complying mining activity | | N/A |
| Ml4a | | No of Mining operations suspended for violations to environment norms | N/A |
| Ml4b | | No od directions issued by SPCBs | N/A |

### 7.0 Noise Pollution Management Plan

| No. | Action Areas | Details of Date Requirement | Measurable Outcome |
|---|---|---|---|
| NP1 | Availability Monitoring equipment | | |
| NP1a | | No of noise measuring devises with district administration | None |
| NP1b | | No of noise measuring devices with SPCBs | [Nos]/[None] |
| NP2 | Capability to conduct noise level monitoring by State agency/ District authorities | | |
| NP2a | | Capability to conduct noise level monitoring by State agency/ District authorities | Not available |
| NP2 | Management of Noise related complaints | | |
| NP2a | | No of complaints received on noise pollution in last 1 year | 1310 |
| NP2b | | No of complaints redressed | 196 |
| NP3 | Compliance to ambient noise standards | | |
| NP3a | | Implementation of Ambient noise standards in residential and silent zones | Regular Activity |
| NP3b | | Noise monitoring study in district | Not carried out |
| NP3c | | Sign board in towns and cities in silent zones | [Installed]/[Partial]/[Not Installed] |

## Area of Concern

Thematic Area

1. Waste Management Plan
    i. Solid Waste Management Plan
    ii. Plastic Waste Management
    iii. C&D Waste Management
    iv. Bio-Medical Management

v. Hazardous Waste Management

vi. E-Waste Waste Management

2. Water Quality Management Plan
3. Domestic Sewage Management Plan
4. Industrial Waste Management Plan
5. Air Quality management Plan
6. Mining Activity Management Plan
7. Noise Pollution Management Plan

**AMOD BARTHWAL**
**SDM, HQ (EAST)**

# Compliance Report Of DEP - 17-Aug-2021, 17:25

**DUDA EAST** <dudaeastdelhi@gmail.com> Wed, Sep 1, 2021 at 12:54 PM
To: officeenv123@gmail.com, direnv.delhi@nic.in
Cc: spgargdhc@gmail.com

PFA
With regards,
SDM(HQ)

**Compliance Report Of DEP 17-Aug-2021 17-25-17.pdf**
3704K

GOVT. OF NCT OF DELHI
OFFICE OF THE DISTRICT MAGISTRATE; DISTT. EAST
L.M. BUNDH, SHASTRI NAGAR, DELHI-110031
(Email:-dudaeastdelhi@gmail.com Tel No.011-21210853)

F.No.F.3(31)/19/DC(E)/ADMN/ Dated: 17/09/2021

**Regarding directions of Hon'ble NGT in respect of preparation of District Environment plan in the matter O.A 360/2018 titled Shree Nath Sharma Vs. UOI and Ors.**

1. Extent of Gap in compliance of existing norms for thematic areas, i.e

**i. Compliance to Solid Waste Rules including management of legacy Waste:**

In Shahdara South Zone, there are 24 wards having population of 1709346 (as per Census 2011)

| S. No | Action Plan | Strategy and approach | Stake holders responsible |
|---|---|---|---|
| 1 | Collection Segregation and Treatment of Solid Waste | In Shahdara South Zone for Primary collection, EDMC has entered into an agreement with the concessionaire M/s. Metrro Waste Handling Pvt. Ltd. for Door to Door collection and transportation of MSW to the SLF site Ghazipur. The primary collection is being done by Auto tippers/ Tata-407, e-rickshaws and three wheelers etc with separate compartment for wet and dry waste. Wet waste is sent to compost plants and dry waste is sent to Material Recovery Facility (MRF) centres and FCTS. Bins are also provided for the collection of street sweeping. For the collection of domestic hazardous waste black plastic bags are provided with the auto tippers.<br><br>Secondary Collection:<br>It is collected from Fixed Compactor Transfer Station (FCTS) through auto tippers/ e-rickshaws/ bins and sent directly to Mobile Refuse Collector cum Compactors which takes the waste to the Sanitary land fill site (SLF) Ghazipur. EDMC is in process of eliminating all the dhalaos.<br><br>Segregation:<br>Source segregation is done at the household level and collected in different compartments & segregation is also done at MRF Centres. | EDMC & M/s. Metrro Waste Handling Pvt. Ltd. |

| | | | |
|---|---|---|---|
| 2 | Strengthening the capacities of the ULB's | Time to time training is organized for the staff and public awareness is mobilized through Door to Door campaigning for waste segregation at source. With the help of RWAs, Market Associations and the public, campaigning is done to make people aware for keeping the area clean. | EDMC & M/s Metrro Waste Handling Pvt. Ltd. |
| 3 | Notification and implementation of Bye-Laws | Deptt. of Urban Development Deptt. (GNCTD) framed the bye-laws incorporating the provisions of SWM Rules 2016 and notified the same on 15.06.2018. | GNCTD, EDMC |
| 4 | Awareness | Public awareness through (information education and communication activities) i.e. print media, social media, meetings with RWA, Market Associations, Campaign in Schools etc. is being done by EDMC | EDMC & M/s. Metrro Waste Handling Pvt. Ltd. |
| 5 | Monitoring and Reviews | EDMC monitors the implementation of SWM rules 2016 at HQ level and Zonal level. Quarterly review is taken by DM(East) as per Rule 12 of SWM Rules,2016. | EDMC |

**ii. Compliance to Plastic Waste Rules:**

It has been observed that generation and disposal of plastic waste is a serious concern due to improper collection and segregation system. EDMC & M/s. Metrro Waste Handling Pvt. Ltd is in the process of developing MRF centres for segregation of dry waste. The collected plastic will be sent directly to the Waste to Energy Plant. There is a provision of 36 MRF Centres in Shahdara South Zone out of which 23 are operational. At present, a very small quantity is being segregated at these centres which will definitely increase with the passage of time as IEC is being emphasized. A very small amount of total plastic waste is effectively recycled and leftover waste is sent to landfills.

Segregation of Plastic Waste is done in three stages:

1. Door to Door collection is done through auto tippers.
2. Segregation is done at Dhalao/FCTs
3. Waste to Energy plant at Ghazipur dumpsite.

Shahdara South Zone is planning to maximize segregation at primary level i.e. Door to Door and source segregation. At present 182 auto-tippers, 16 three wheelers, 117 rickshaw and 1082 bins have been placed in the Zone for collection of waste.

Enforcement activities are being carried out by the authorities on regular basis by seizing plastic goods and imposing penalty for the non-compliance of the norms. Besides, ULBs organize awareness activities in the local area. A committee at District Level and at Zonal level is formed to eliminate the use of SUP.

EDMC has also signed MOU with Indian Pollution Control Association (IPCA) for plastic waste management in EDMC area, which includes collection of non-recyclable plastic waste and channelizing the plastic waste to Waste to Energy Plant at Ghazipur. For this purpose IPCA will take up the following activities:

a. Create awareness on plastic waste management with all stakeholders.
b. Identify and engage stakeholders, not limiting to RWAs and Market association and vendors, to seek support in Plastic Waste Management.
c. Demonstrate a broad range of options and strategies to optimize the available resources.
d. Setting up of Dry Waste collection centre for the collection and storage of plastic waste.
e. Facilitate knowledge sharing, capacity building and training session on waste collectors/scrap dealers with EDMC staff and all stakeholders involved in Solid Waste Management.
f. Facilitate the mobilization of resources from the private sector/donor agencies having intent to support the waste management service in East Delhi

**iii. Domestic Sewage**

East District is 100% sewered and all household are connected with sewer lines. There is no unauthorized movement of Septage in the District East.

**iv. Compliance to Bio medical Waste Rules**

Total Bio Medical Waste generated (East District) is 12736.38 kg in July by 435 Health facilities (75 Govt.& 362 Pvt). The waste is collected and disposed by Registered CBWTF SMS as per BMW Management Rules. All these Health facilities are registered with authorized CBWTF as per BMW Management rules.

**v. Compliance to Construction & Demolition Waste.**

In Shahdara South Zone, EDMC identified 29 sites for C & D Waste. Around 650-700 TPD of C & D Waste is collected in Shahdara South Zone and is sent to processing plant at Shastri park. Block wise inspection on under construction building and issuance of challans to violators as per NGT orders must be rigidly ensured. Cooperation with MCD

DDA and other land owing agencies must also be sought in order to curb the dual menace of illegal construction as well as the pollution arising out of it.

To mitigate the dust pollution on roads, EDMC has deployed 40 water sprinkles i.e on every major road. EDMC has deployed 6 Mechanical Road Sweeping (MRS) machines to control dust pollution. EDMC has also started Door to Door Collection of MSW and in process of eliminating dhalaos and open sites to avoid pollution. Further, EDMC issues challan for insanitation for illegal dumping of garbage or burning of garbage.

**vi. Compliance to Hazardous Waste Rules.**

In Shahdara South Zone, 01 plastic bag in black colour is attached with the Auto-tipper for the collection of Hazardous Waste. At present Hazardous waste is being collected separately and it is low in quantity. It is proposed to construct a hazardous waste collection point at every 20KM radius area.

**vii. Compliance to E-waste Rules, Industrial Pollution control including industrial clusters in the District**

There is no authorized industrial area in East District. In Shahdara South Zone , whatever small quantity of waste is collected, is sent to Waste to Energy plant at Ghazipur.

**viii. Polluted stretches of Yamuna if any:** Nil

**ix. Status of STPs and re-use of treated water:** 1 at Kondli of 89 MGD capacity. Treated water from STP is being sent to parks within 5 KM radius of STP.

**x. Status of CETPs including performance:** There is no industrial area in East District, accordingly no CETP.

**xi. Ground water extraction/contamination and recharge:**

116 Borewells identified illegal by DJB, have been sealed by this office and 337 identified illegal in parks have been sealed. Treated water from STP is being supplied in these parks. Regular inspection/action regarding sealing of borewells is conducted. Any ground water extraction permission is granted with the condition to replenish the same through RWH or any other means. Rigorous IEC activity under catch the rain is being done in collaboration with JSY and NYK.

**xii. Air pollution and control from sources, viz., Construction and Demolition dust, industrial emissions, vehicular emissions, traffic**

Strict monitoring of vehicular emission especially in border districts of NCT Delhi, in collaboration with Transport Dept., GNCTD and Delhi Police. Special and surprise inspection will be done in residential as well as commercial areas to ensure that vehicles violating the rules will be confiscated with strict penalties for the vehicle owners as per relevant legal provisions.

Block wise inspection of under construction buildings and issuance of challans to violators as per NGT orders will be rigidly ensured. Cooperation with MCD, DDA and other land owing agencies will be sought in order to curb the dual menace of illegal construction as well as the pollution arising of it.

Intensive IEC activities will be undertaken to control and contain Biomass burning though there is no significant agrarian activity in East District. Furthermore investment into direct seeder machines can be enhanced to reduce the necessity for stubble burning.

**xiii) Noise Pollution**

Online portal has been developed to address complaints of noise pollution. For implementation of ambient noise standards in residential and silent zones, Prosecution figure of vehicles to control the noise pollution for the period 01.07.2021 to 31.07.2021 in East District, Traffic:-

Pressure Horn:- 120

Honking Horn:- 03

Modified Silencer:- 181

Without PUCC:- 1880

Sign boards are installed at maximum silent zones i.e Hospitals and schools etc.

**xiv)Illegal sand mining :** No case has been reported till date in East District.

**xv) Rejuvenation of water bodies:**

Rejuvenation of water bodies may be treated as nil as only one water body existed in the district as per revenue record but presently DJB quarters exist on the location and it is not feasible to revive the same. There are no other waterbodies available for rejuvenation in the District East.

2. The DM and ADM will hold regular meetings with all stakeholders and lay out the basic standard of environment conservation along with ways to plug gaps in thematic areas in a time bound manner.

3. Various active NGOs and public organizations/associations in collaboration with RWAs and civil society members to promote public participation and citizen centricity in order to augment accountability and transparency in environmental management.

4. Routine inspection of the area is being done by the Engineers of EDMC/DM office and Challans are issued to violators carrying out construction activity without following the norms and condition.

5. ADM (East) has already been deputed as the Nodal Officer for overseeing and ensuring the coordination between stakeholders and agencies.

6. DM East has decided second week of every month as a review period of the DEP for East Distt. in order to make DEP functional as per the existing and expected environmental situation in the district.

**AMODBARTHWAL**
**SDM (HQ) Distt East**

**GOVERNMENT OF NCT OF DELHI**
**OFFICE OF THE DISTRICT MAGISTRATE (NEW DELHI DISTRICT)**
**12/1, JAM NAGAR HOUSE, SHAHJAHAN ROAD, NEW DELHI-110011**

# DISTRICT ENVIRONMENT PLAN IN R/O NEW DELHI DISTRICT

**Introduction**

Hon'bleNationalGreenTribunalvideorderdated26/09/2019inO.A.No.360of2018filedbyShreeNath Sharma Vs Union of India and Others directed that CPCB shall facilitate the District Magistrates inpreparation of District Environmental Plan by placing Model plan on its website. This model plan may beadopted as per local requirements by all Districts under supervision of District Magistrate. The said Orderalso directs that Department of Environment in respective States / UTs should collect district plans toprepare State Environment Plan, which shall be monitored by respective Chief Secretaries of State/UT by15/12/2019.

ThemodelDistrictEnvironmentPlan(DEP)isenvisagedtobringthescopeofenvironmentalmanagement to local governments and administration, so as to set their own goals and targets to achieve desiredenvironmentalquality.TheDEPisintendedasaquickreferencetothepersonnelofDistrictAdministration to (i) identify key environmental issues within the district boundary, (ii) prioritize therequired projects, (iii) strategize and plan for implementation and (iv) Outline tentative timelines forcompletion of projects. This report will also help regulators to monitor compliance and is structured toallowupdatesandmonitoring atState level.

CPCB has prepared Data templates for preparation of DEPs. Data templates have been circulated to allDistrictstocaptureinformationrelatedtokeyparametersessentialforpreparingenvironmentmanagement plan.

As identified by Hon'ble National Green Tribunal in Original Application No. 360 of 2018, the scope ofDEPwillbebasedon7thematicareasunlessthereisanyotherspecificenvironmentalfactorinthedistrictthatneedstobe coveredas partof DEP. The scope ofworkis outlined infollowingareas:

1. WasteManagementPlan
    i. SolidWasteManagementPlan
    ii. PlasticWasteManagement
    iii. C&DWasteManagement
    iv. BiomedicalWasteManagement
    v. HazardousWasteManagement
    vi. E-WasteWasteManagement
2. WaterQualityManagementPlan
3. DomesticSewageManagementPlan
4. IndustrialWastewaterManagementPlan

5. AirQualityManagementPlan
6. MiningActivityManagementplan
7. NoisePollutionManagementPlan

Data templates covers 7 thematic areas by capturing basic information on 64 action areas with 220 datapoints,whichcoversessentialinformationrequiredforpreparingDistrictEnvironmentManagementPlan.

DataTemplateforDistrictEnvironmentalManagementPlanfor7thematicareas

## 1.0WasteManagementPlan

(i) SolidWasteManagementPlan(foreachULB)

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| | Nameof ULB | | NDMC |
| | No of ULBs in theDistrict | | 2<br>NDMC & DCB |
| | Population | | 257803 (NDMC) + 110351(DCB)=**368154** |
| SW1 | Report on inventory oftotal solid wasteGeneration | | As per Jan 2021data |
| SW1a | | TotalsolidwasteGeneration | 289.827 (NDMC)<br>72 MT (DCB)<br>= **361.827** |
| SW1b | | Qty.ofDryWastesegregated | 164.531 (NDMC)<br>32 MT(DC B)<br>= **196.531** |
| SW1c | | Qty.ofWetWastesegregated | 43.546(NDMC)<br>7 MT (DCB)<br>= **50.546** |
| SW1d | | Qty.ofC&DWastesegregated | 79.335 (NDMC)<br>0.5 MT (DCB)<br>= **79.835** |
| SW1e | | Qty.ofStreetSweeping | 2.5 MT (DCB)<br>Not estimated (NDMC) |
| SW1f | | Qty.ofDrain Silt | 4 ton per day (NDMC)<br>Not estimated (DCB) |
| SW1g | | Qty. of Domestic HazardousWaste(DHW) collected | 0.988(NDMC)<br>Not estimated (DCB) |
| SW1h | | Qty.ofOtherWaste(Horticulture,sanitary waste, etc.) | 2.227(NDMC)<br>3 MT (DCB)<br>**= 5.227 MT** |
| SW1i | | No ofOlddumpsites | Nil |
| SW1j | | Qtystoredindumpsites | Not Applicable |
| SW1k | | NoofSanitarylandfills | Nil |
| SW1l | | No of wards | 14 (NDMC)<br>08 (DCB)<br>**=22** |

| | | | |
|---|---|---|---|
| SW2 | Compliance by BulkWasteGenerators | | |
| SW2a | | NoofBWGenerators | 25(NDMC)<br>Nil (DCB)<br>**= 25** |
| SW2b | | No of on-site facilities for WetWaste | 29(OWC + Biogas) 118 Compost pit at 52 locations (NDMC)<br>01 (DCB)<br>**= 148** |
| SW3 | Compliance insegregated wasteCollection SWCollection (MTPer day) | | |
| SW3a | | Total generation | 289.827 (NDMC)<br>72 MT (DCB)<br>**= 361.827 MT** |
| SW3b | | WetWaste | 164.531 (NDMC)<br>25 MT (DCB)<br>**= 189.531** |
| SW3c | | Dry Waste | 45 (NDMC)<br>46 (DCB)<br>**= 91** |
| SW3d | | C&DWaste | 79.835 (NDMC)<br>1 MT (DCB)<br>**= 80.335 MT** |

| **No.** | **ActionAreas** | **DetailsofDataRequirement** | **MeasurableOutcome** |
|---|---|---|---|
| SW4 | Waste ManagementOperations | | |
| SW4a | | DoortoDoorCollection | 100%(NDMC)<br>100 % (DCB)<br>**=100%** |
| SW4b | | MechanicalRoadSweeping | Partial % (NDMC)<br>40.4% (DCB) |
| SW4c | | Manual Sweeping | 100% (NDMC)<br>100% (DCB) |

| | | | |
|---|---|---|---|
| | | | = **100%** |
| SW4d | | SegregatedWasteTransport | 100% (NDMC)<br>57% (DCB) |
| SW4e | | Digesters(Bio-methanation) | 1 MT(NDMC)<br>Not initiated (DCB)<br>= **1 MT** |
| SW4f | | Compostingoperation | 50%(NDMC)<br>58% (DCB) |
| SW4g | | MRFOperation | 2 (NDMC)<br>MRF used (DCB) |
| SW4h | | UseofSanitaryLandfill | NA(NDMC)<br>No SLF (DCB) |
| SW4i | | Reclamationofolddumpsites | NA(NDMC)<br>Not Available (DCB) |
| SW4j | | Linkage with Waste to EnergyBoilers/Cement Plants | Waste to energy plant Okhla (NDMC)<br>Not Initiated(DCB) |
| SW4k | | LinkagewithRecyclers | Initiated (NDMC)<br>Not initiated(DCB) |
| SW4l | | Authorizationofwaste pickers | Initiated (NDMC)<br>Initiated (DCB) |
| SW4m | | LinkagewithTSDF/CBMWTF | Initiated (NDMC)<br>Initiated (DCB) |
| SW4n | | InvolvementofNGOs | Initiated (NDMC)<br>Initiated (DCB) |
| SW4o | | Linkage with Producers / BrandOwners | not initiated (NDMC)<br>Not initiated (DCB) |
| SW4p | | AuthorisationofWastePickers | |
| SW4q | | Issuanceof IDCards | Initiated (NDMC)<br>Initiated (DCB) |
| SW5 | Adequacy of ofInfrastructure | | |
| SW5a | | WasteCollectionTrolleys | 961 [temporary storage bins] Initiated (NDMC)<br>27 (DCB) |
| SW5b | | MiniCollectionTrucks | 36 (NDMC)<br>14 (DCB)<br>= **50** |
| SW5c | | SegregatedTransport | Yes(NDMC)<br>Yes (DCB) |
| SW5d | | BulkWasteTrucks | 17 (NDMC)<br>27 (DCB) |

| | | | |
|---|---|---|---|
| | | | **= 44** |
| SW5e | | WasteTransferpoints | 01 (NDMC)<br>11 (DCB)<br>**= 12** |
| SW5f | | Bio-methanationunits | 6 (NDMC)<br>Nil (DCB)<br>= 6 |
| SW5h | | Compostingunits | 23 OWC, 6 Biogas, 118 Compost pit at 52 locations (NDMC)<br>01 available (DCB)<br>**= 148** |
| SW5i | | MaterialRecoveryFacilities | 2 (NDMC)<br>Used (DCB) |
| SW5k | | WastetoEnergy(if applicable) | 1 (NDMC)<br>Not applicable (DCB) |

| | | | |
|---|---|---|---|
| SW5l | | Wasteto RDF | NA (NDMC)<br>Not applicable (DCB) |
| SW5m | | SanitaryLandfills | NA (NDMC)<br>Nil (DCB) |
| SW5n | | Capacityofsanitarylandfills | NA (NDMC)<br>Not applicable (DCB) |

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| SW5o | | WasteDepositCenters(DHW) | 2 (NDMC)<br>11 (DCB)<br>**=13** |
| SW5p | | Otherfacilities | Bailing Machine, Food Composting machine and Shredders for green waste |
| SW6 | Notification andImplementationof By-La | | |
| SW6a | | NotificationofBy-laws | Done (NDMC)<br>Done (DCB) |
| SW6b | | Implementationofby-laws | Done (NDMC)<br>In Progress (DCB) |
| SW7 | Adequacy of FinancialStatusof ULB | | |
| SW7a | | CAPEXRequired | Not required(NDMC)<br>Not required (DCB) |
| SW7b | | OPEX | INR per year/[% of requirement] (NDMC)<br>Not required (DCB) |
| SW7c | | Adequacyof OPEX | Yes (NDMC)<br>Yes (DCB) |

(ii) PlasticWasteManagement(foreachULB)

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| | Nameof ULB | | Name of ULB (NDMC)<br>Delhi Cantonment Board (DCB) |
| | Population | | 257803(NDMC)<br>110351 (DCB) |
| **PW1** | Inventory of plasticwastegenerat ion | | |
| **PW1a** | | EstimatedQuantityofplastic wastegeneratedin District | 50 KG per day (NDMC)<br>4MT(DCB) |
| **PW2** | Implementation ofCollection | | |
| **PW2a** | | DoortoDoorcollection | 100% (NDMC)<br>4.0 MT (DCB) |
| **PW2b** | | SegregatedWastecollection | 100% (NDMC) |

| | | | |
|---|---|---|---|
| | | | 3.5 MT (DCB) |
| **PW2c** | | Plasticwastecollectionat MaterialRecoveryFacility | MRF used (NDMC)<br>MRF used (DCB) |
| **PW2d** | | AuthorizationofPWpickers | 23 (DCB) |
| **PW2e** | | PWcollectionCenters | 2 (NDMC)<br>11 (DCB)<br>**= 13** |
| **PW3** | Establishmentof linkage withStakeho lders | | |
| **PW3a** | | EstablishedlinkagewithPROsof Producers | Not Estimated (NDMC)<br>Not Established (DCB) |
| **PW3b** | | EstablishedlinkagewithNGOs | Not Established (DCB) |
| **PW4** | Availability of facilitiesfor Recycling orutilizationof PW | | |
| **PW4a** | | No.ofPWrecyclers | 3(as per DPCC record) |
| **PW4b** | | NoManufacturers | None (NDMC)<br>Nil (DCB) |
| **PW4c** | | Noof pyrolysisoil plants | None (NDMC)<br>Nil (DCB) |

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| **PW4d** | | Plasticpyrolysis | Nil (NDMC)<br>Nil (DCB) |
| **PW4e** | | Useinroadmaking | Nil (NDMC)<br>Process Initiated Nil (DCB) |
| **PW4f** | | Co-processinginCementKiln | Nil (NDMC)<br>Nil (DCB) |
| **W5** | ImplementationofPW Management Rules,2016 | | |
| **W5a** | | Sealing of units producing < 50-micronplastic | NA (NDMC)<br>Not Applicable (DCB) |
| **PW5b** | | Prohibiting sale of carry bags < 50micron | Prohibited (NDMC)<br>Prohibited (DCB) |
| **PW5c** | | Ban on Carry bags and other singleuse plastics as notified by StateGovernment | Use of carry bags prohibited vide notification of Govt. of NCT of Delhi dated 23.10.2012. The matter is subjudice. |

| | | | |
|---|---|---|---|
| **PW6** | Implementation ofExtended ProducersResponsibility(EPR) throughProducers/ Brand-owners | | |
| **PW6a** | | No of Producers associated withULBs | None (NDMC)<br>None (DCB) |
| **PW6b** | | Financial support by Producers /Brandownersto ULBs | None (NDMC)<br>None (DCB) |
| **PW6c** | | AmountofPROSupport | NA (NDMC)<br>Not available (DCB) |
| **PW6d** | | InfrastructuresupportbyProducers/ BrandownerstoULBs | Nos. of producers/ None (NDMC)<br>None (DCB) |
| **PW6e** | | No of collection centersestablished by Producers / Brandownersto ULBs | NOS/None (NDMC)<br>None (DCB) |

(iii) C&DWasteManagement

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| | Nameof ULB | | Delhi Cantonment Board (DCB) |
| | Population | | 257803 (NDMC)<br>110351(DCB)<br>= **368154** |
| CD1 | Inventory of C&Dwastegeneration | | |
| CD1a | | EstimatedQuantity | 70 ton per day (NDMC)<br>1000Kg/Day (DCB) |
| CD2 | Implement scheme forpermitting bulk wastegenerators | | |

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| CD2a | | IssuanceofPermissionsbyULBs | Not initiated (NDMC)<br>There is no bulk garbage generator in Delhi Cantonment (DCB) |
| CD3 | Establishment ofC&D WasteDepositionc | | |
| CD3a | | EstablishmentofDeposition Points | No (NDMC)<br>Waste Collection Centre has been established at Village Jharera (DCB) |

| | | | |
|---|---|---|---|
| CD3b | | C&DDepositionpointidentified | Yes (NDMC)<br>Waste Collection Centre has been established at Village Jharera (DCB) |
| CD4 | Implementation of By-Laws for CD WasteManagement | | |
| CD4a | | ImplementationofBy-laws | Notified (NDMC)<br>C&D Waste rules 2016 has been implemented (DCB) |
| CD4b | | Collection of Deposition /disposal Charges | Initiated (NDMC)<br>C&D waste generated in Delhi Cantt. is deposited at IL & FS waste recycling Plant at Shastri Park@ 444/- per MT. (DCB) |
| CD5 | Establishment of C&DWaste recycling plant orlinkagewithsuchfacility | | |
| CD5a | | Establishment CDWasteRecyclingPlant | Sent to shared facility (NDMC)<br>Not feasible due to low C& D waste generation (DCB) |
| CD5b | | Capacity of CD WasteRecyclingPlant | Not available |

(iv) BiomedicalWasteManagement(foreachULB)

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| | Nameof ULB | | NDMC<br>Delhi Cantonment Board (DCB) |
| | Population | | 257803 (NDMC)<br>110351 (DCB)<br>**= 368154** |
| BMW1 | Inventory of BiomedicalWasteGeneration | | |
| BMW1a | | Total no.of BeddedHospitals | 156 (NDMC)<br>1 (DCB)<br>**= 157** |
| BMW1b | | Totalno.ofnon-beddedHCF | 13(NDMC)<br>2 (DCB)<br>**=15** |

| | | | |
|---|---|---|---|
| BMW1c | | Total no.Clinics | 13 (NDMC)<br>0 (DCB) |
| BMW1d | | NoofVeterinaryHospitals | 1 (NDMC)<br>0 (DCB) |
| BMW1e | | Pathlabs | 2 (NDMC)<br>0 (DCB) |
| BMW1f | | DentalClinics | 1 (NDMC)<br>0 (DCB) |
| BMW1g | | BloodBanks | NIL (NDMC)<br>0 (DCB) |
| BMW1h | | AnimalHouses | Not inventory (NDMC)<br>0 (DCB) |
| BMW1i | | Bio-researchLabs | Not inventory (NDMC)<br>0 (DCB) |
| BMW1j | | Others | Not inventory (NDMC)<br>0 (DCB) |
| BMW2 | Authorization of HCFsbySPCBs /PCCs | | |
| BMW2a | | Bedded HCFs | 156 (NDMC)<br>1 (DCB)<br>**= 157** |
| BMW2b | | Non-beddedHCFs | 2 (under process) (DCB) |
| BMW3a | Biomedical WasteTreatment and DisposalFacilities(CB MWTFs) | | |
| BMW3a | | NoofCBMWTFs | 1 (NDMC)<br>None (DCB) |
| BMW3b | | LinkagewithCBMWTFs | Yes (DCB)<br>YES (NDMC)<br>Bio-medical medical waste generated by HCFs in New Delhi District is being collected and disposed of by M/s Biotic Waste Solutions Pvt. Ltd, 46-47, SSI |

| | | | |
|---|---|---|---|
| | | | Industrial Area, G.T.Karnal Road, Delhi-110033. |
| BMW3c | | CapacityofCBMWTFs | ADEQUATE(NDMC)<br>Adequate (DCB) |
| BMW3d | | RequirementsofCBMWTFs | Required (NDMC)<br>Not Required (DCB) |
| BMW3e | | Captive Disposal Facilities ofHCFs | 1 (DCB) |
| BMW4 | Compliance byCBMWTFs | | |
| BMW4a | | Compliancetostandards | Yes |
| BMW4b | | Barcode tracking by HCFs /CBMWTFs | Yes<br>None (DCB) |
| BMW4c | | DailyBMWliftingbyCBMWTFs | Yes<br>12 Kg/day (DCB) |
| BMW5 | Status of Compliance byHealthcareFacilities | | Living MBW is lifted no stack (NDMC) |
| BMW5a | | Pre-segregation | Yes 100% (DCB) |

| | | | |
|---|---|---|---|
| BMW5b | | LinkagewithCBMWTFs | 100% (DCB) |

(v) HazardousWasteManagement

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| HW1 | Inventory of HazardousWaste | | |
| HW1a | | NoofHWGeneratingIndustry | 337(as per DPCC records)<br>Nil (DCB) |
| HW1b | | QuantityofHW | 113.79MT/year(as per DPCC records)<br>72 MT (DCB) |
| HW1c | | QuantityofIncinierableHW | 35.17MT/year(as per DPCC records)<br>50MT (DCB) |
| HW1d | | Quantityofland-fillableHW | 70.24MT/year(as per DPCC records)<br>22 MT (DCB) |
| HW1e | | QuantityofRecyclable/utilizableHW | 8.38MT/year(as per DPCC records)<br>Nil (DCB) |
| HW2 | Contaminated Sites andillegal industrialhazardous wastedumpsites | | |

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| HW2a | | NoofHWdumpsites | 1(as per DPCC records)<br>01 (DCB) |
| HW2c | | ProbableContaminatedSites | 1(as per DPCC records)<br>Nil (DCB) |
| HW3 | Authorization bySPCBs/PCCs | | |
| HW3a | | Noofindustriesauthorized | Nil(as per DPCC records)<br>Not Applicable (DCB) |
| HW3b | | Display Board of HW Generationinfrontof Gate | 337(as per DPCC records)<br>Nil (DCB) |
| HW3 | AvailabilityofCommon HazardousWasteTSDF | | |
| HW3a | | CommonTSDF | Nil |
| HW3b | | IndustrieslinkagewithTSDF | Nil |
| HW4 | Linkage of ULBs inDistrict withCommon TSDF | | |

| | | | |
|---|---|---|---|
| HW4a | | ULBslinkedtoCommonTSDFsfo r DomesticHazardousWaste | Nil |

(vi) E-WasteWasteManagement

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| EW1 | Status of facilitatingauthorized collection ofE-Waste | | |
| EW1a | | Does the citizen are able todeposit or provide E-Wastethrough Toll-free Numbers in theDistrict | Yes (NDMC)<br>No (DCB) |
| EW1c | | Collection centers established byULBin District | 01 (DCB) |
| EW1d | | Collection centers established byProducers or their PROs in theDistrict | No physical collection center has been established. All e-waste collection process in NDMC is online only. Citizens may request e-waste collection online through NDMC web portal/NDMC 311 app. After that our authorized vendor visits citizens premise to collect e-waste and also pay citizens for it. (NDMC)<br>None (DCB) |
| EW1e | | Does the district has linkage withauthorized E-Waste recyclers /Dismantler | NDMC has linkage with one authorized e-waste recycler/dismantler(NDMC)<br>No (DCB) |
| EW1f | | No authorized E-Waste recyclers /Dismantler | 01 (NDMC)<br>None (DCB) |
| EW2 | Status of Collection of E-Waste | | |
| EW2a | | AuthorizingE-Wastecollectors | NDMC has authorized one CPCB Registered E-waste vendor for collection of E-waste in NDMC area (NDMC)<br>E-waste is currently collected by Rag Pickers (DCB) |
| EW2b | | InvolvementofNGOs | No (NDMC)<br>Yes (DCB) |
| EW2c | | DoesProducershaveapproached NGOs/InformalSectorforsettingup CollectionCenters. | No |

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| EW2d | | Does ULBs have linkage withauthorizedRecyclers/Dismantl ers | Yes (NDMC)<br>No (DCB) |
| EW4 | Control E-Waste relatedpollution | | |
| EW4a | | Does informal trading,dismantling; and recycling of e-wasteexists in District | No |

| | | | |
|---|---|---|---|
| EW4b | | Does the administration closedillegal E-Waste recycling in theDistrict | No |
| EW4c | | No of actions taken to close illegaltradingorprocessingofE-Waste | No |
| EW5 | Creationof AwarenessonWastehandlinganddisposal | | |
| EW5a | | Does PROs / Producers conductedany District level AwarenessCampaigns | No |
| EW5c | | Does DistrictAdministrationconducted anyDistrictlevelAwarenessCampaigns | No |

## 2.0WaterQualityManagementPlan

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| WQ1 | Inventory of waterresourcesinDistrict | | |
| WQ1a | | Rivers | N.A. |
| WQ1b | | Lengthof Coastline | N.A. |
| WQ1c | | Nalas/DrainsmeetingRivers | N.A. |
| WQ1d | | Lakes/Ponds | 03 (DCB) |
| WQ1e | | Total Quantity of sewage andindustrialdischarge inDistrict | Automatic (NDMC)<br>6 MLD (DCB) |
| WQ2 | Control of GroundwaterWater Quality | | |
| WQ2a | | Estimatednumberofbore-wells | 21 (NDMC)<br>51 (DCB)<br>**=72** |
| WQ2b | | Noofpermissionsgivenforextractionofgroundwater | 64 (NDMC)<br>51 (DCB)<br>**=115** |
| WQ2c | | Number of groundwater pollutedareas | Nil |
| WQ2d | | GroundwaterAvailability | Not adequate (NDMC)<br>Adequate (DCB) |
| WQ3 | Availability of WaterQualityData | | Regular monitored by QCTA, (NDMC) |
| WQ3a | | Creationofmonitoringcell | Yes |

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| WQ3b | | AccesstoSurfacewaterand groundwater quality data at DMoffice | Not available |
| WQ4 | Control of River sideActivities | | |
| WQ4a | Control of River sideActivities | River Sideopendefecation | N.A. (NDMC)<br>Fully Controlled (DCB) |

| | | | |
|---|---|---|---|
| WQ4b | | Dumpingof SWonriverbanks | N.A. (NDMC)<br>Fully Controlled (DCB) |
| WQ4c | | Controlmeasuresforidoli mmersion | N.A. (NDMC)<br>Measures taken (DCB) |
| WQ5 | Control of WaterPollutioninR ivers | | |
| WQ5a | | Percentageofuntreatedsewage | 24.42 (DCB) |
| WQ5b | | Monitoring of Action Plans forRejuvenationof Rivers | Not applicable |
| WQ5c | | No of directions given toindustries for Discharge ofUntreatedindustrialwastewate rin last12months | Nil |
| WQ6 | AwarenessActivities | | |
| WQ6a | | Districtlevelcampaignsonp rotectionofwaterquality | In process. |
| WQ6b | Oil Spill DisasterContinge ncyPlan | | |
| WQ6a | | Creation of District Oil Spill CrisisManagementGroup | Yes |
| WQ6b | | Preparation District Oil SpillDisasterContingencyPla n | Yes |
| WQ7 | ProtectionofFloodplains | | |
| WQ7a | | Encroachment of flood plains isregulated. | N.A. |
| WQ8 | RainwaterHarvesting | | |
| WQ8a | | Action plan for Rain waterharvesting | Implemented through Jal Shakti Kendra. |

3.0DomesticSewageManagementPlan

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| SM1 | Inventory of SewageManagement | | |
| SM1a | | Total Quantity of Sewagegenerated in District from ClassIIcities andabove | 100 MLD (NDMC)<br>6 MLD (DCB)<br>**=106 MLD** |
| SM1b | | Noof Class-IItowns andabove | N.A. |
| SM1c | | Noof Class-Itownsand above | N.A. |
| SM1d | | NoofTownsneedingSTPs | N.A. |
| SM1e | | NoofTownsSTPsinstalled | 11 (Installed & Operated by MES (DCB) |
| SM1f | | Quantity of treated sewageflowing into Rivers (directlyorindirectly) | 97.25 MLD (indirectly after treatment) (NDMC)<br>There are no STP under the management of DCB (DCB) |
| SM1g | | Quantity of untreated or partiallytreated sewage (directly orindirectly) | Nil (NDMC)<br>1.25 (DCB) |
| SM1h | | Quantity of sewage flowing intolakes | Nil |

| | | | |
|---|---|---|---|
| SM1i | | Noofindustrialtownships | N.A. |
| SW2 | AdequacyofAvailable Infrastructure forSewageTreatm ent | | |
| SM2a | | %sewagetreated inSTPs | 100% (NDMC)<br>The sewer lines of DCB are connected with the main/trunk lines of MES/DJB (DCB) |
| SM2b | | Total available TreatmentCapacity | 138.75 MLD (NDMC)<br>NA (DCB) |
| SM2c | | Additional treatment capacityrequired | Nil |
| SM3 | Adequacy of SewerageNetwork | | |
| SM3a | | No of ULBs having partialundergroundseweragenet work | Nil (NDMC)<br>Full Sewerage network in the area under the management of Delhi Cantonment Board (DCB) |
| SM3b | | No of towns not having seweragenetwork | N.A. |
| SM3c | | % population covered underseweragenetwork | 100% |

4.0IndustrialWastewaterManagementPlan

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| IWW1 | Inventory of industrialwastewater GenerationinDistrict | | |
| IWW1a | | No of Industriesdischargingw astewater | 327(as per DPCC records but the area under the jurisdiction of North/South DMC)<br>No industry in Cantonment area (DCB) |
| IWW1b | | Total Quantity of industrialwastewatergenera ted | 3.65 MLD(as per DPCC records but the area under the jurisdiction of North/South DMC)<br>Not applicable (DCB) |
| IWW1c | | Quantity of treated IWWdischargedintoNalas/ Rivers | 3.15 MLD (as per DPCC records but the area under the jurisdiction of North/South DMC)<br>Not applicable (DCB) |
| IWW1d | | Quantity of un-treated or partiallytreated IWW discharged intolakes | Nil |
| IWW1e | | Prominent TypeofIndustries | Garments Washing<br>Automobile Service Station with Washing<br>Hotels/Guest Houses /Party Lawns/Banquet Halls/Restaurants<br>Metal Surface Treatment<br>Not applicable (DCB) |

| | | | |
|---|---|---|---|
| IWW1f | | Common Effluent TreatmentFacilities | 02(as per DPCC record) Not applicable (DCB) |
| IWW2 | Status of compliance byIndustries in treatingwastewater | | |
| IWW2a | | No of Industries meetingStandards | 327(as per DPCC record) Not applicable (DCB) |
| IWW2b | | NoofIndustriesnotmeetingdischargeStandards | Nil |
| IWW2c | | No of complaints received ornumber of recurring complaintsagainst industrial pollution in last3 months | Nil |
| AWW4 | Status of Action takenfor not meetingdischargestandards | | |
| IWW4a | | No industries closed for exceedingstandardsin last3months | Nil |
| IWW4b | | Noof industrieswhereEnvironmental Compensation wasimposedBySPCBs | Nil |

5.0AirQualityManagementPlan

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| AQ1 | AvailabilityofAir Quality MonitoringNetworkinDistrict | | |
| AQ1a | | Manual Air QualitymonitoringstationsofSPCBs /CPCB | 01 |
| AQ1c | | Automatic monitoring stationsOperatedbySPCBs/CPCB | 01 |
| AQ2 | Inventory of AirPollutionSources | | |
| AQ2a | | Identification of prominent airpollutingsources | Others – C&D Waste & Road Dust |
| AQ2b | | NoofNon-AttainmentCities | None |
| AQ2c | | Action Plans for non-attainmentcities | Not applicable |
| AQ3 | Availability of AirQuality MonitoringData atDMsOffice | | |
| AQ3a | | Accesstoairqualitydatafrom SPCBs & CPCB throughDashboard | Available |
| AQ4 | Control of Industrial AirPollution | | |

| | | | |
|---|---|---|---|
| AQ4a | | No of Industries meetingStandards | 95 (all the units shifted to PNG) |
| AQ4b | | NoofIndustriesnotmeetingdischargeStandards | Nil |
| AQ5 | Control of Non-industrialAir Pollution sources | | |
| AQ5a | | ControlopenburningofStubble–duringwinter | Nil |
| AQ5b | | Control OpenburningofWaste–Nosof actions Taken | Only 02 incidents (DCB) |
| AQ5c | | Controlofforestfires | Not applicable |
| AQ5d | | Vehiclepollutioncheckcenters | 100% |
| AQ5e | | DustSuppressionVehicles | Nil |
| AQ6 | DevelopmentofAir Pollution complaintredressalsystem | | |
| AQ6a | | Mobile App / Online based airpollution complaint redressingsystemof SPCBs. | Delhi Govt. has launched Green Delhi App wherein a public complaint can be launched for time bound redressal by the concerned agencies. Available (DCB) |

6.0MiningActivityManagementplan

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| MI1a | Inventory of Mining inDistrict | | |
| MI1a | | Type ofMiningActivity | Not Applicable |
| MI1b | | No of Mining licenses given in theDistrict | Not Applicable |
| MI1c | | Areacoveredundermining | Not Applicable |
| MI1d | | AreaofDistrict | Not Applicable |
| MI1e | | SandMining | Not Applicable |
| MI1f | | AreaofsandMining | Not Applicable |
| MI2 | Compliance toEnvironmentalConditions | | |
| MI2a | | No of Mining areas meetingEnvironmental ClearanceConditions | Not Applicable |
| MI2b | | No of Mining areas meetingConsentConditionsof SPCBs /PCCs | Not Applicable |
| MI3a | Mining relatedenvironmentalComplaints | | |

| | | | |
|---|---|---|---|
| MI3b | | Noofpollutionrelatedcomplaintsagainst Mining Operations in last1 year | Not Applicable |
| MI4 | Action against non-complying miningactivity | | |
| MI4a | | No of Mining operationssuspended for violations toenvironmental norms | Not Applicable |
| MI4b | | NooddirectionsissuedbySPCBs | Not Applicable |

7.0NoisePollutionManagementPlan

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| NP1 | Availability Monitoringequipment | | |
| NP1a | | No. of noise measuring deviceswithdistrictadministration | Not Applicable (DCB) |
| NP1b | | No. of noise measuring deviceswithSPCBs | (i) 6NosSoundPressureLevelMeter(Noise Meter,Class A)<br>(ii) 31 Real Time Ambient NoiseMonitoring Stations are installedin Delhi. Data of these stationsareavailablein DPCC website. |
| NP2 | Capability to conductnoise level monitoringby State agency /Districtauthorities | | |
| NP2a | | capability to conduct noise levelmonitoring by State agency /District authorities | Available |
| NP2 | Management of Noiserelatedcomplaints | | |
| NP2a | | No of complaints received on noisepollutionin last1 year | 01.01.2020 to 28.01.2021<br>ERSS 112- 341,<br>Helpline-45<br>Web-13 |
| NP2b | | Noofcomplaintsredressed | Action Taken<br>01.01.2020 to 28.01.2021<br>ERSS 112-88,<br>Helpline-07<br>Web-02 ( As per Record of Delhi Police New Delhi District) |
| NP3 | Compliance to ambientnoisestandards | | |

| | | | |
|---|---|---|---|
| NP3a | | Implementation of Ambient noisestandards in residential and silentzones | Yes |
| NP3b | | Noisemonitoringstudyindistrict | This is carried out routinely at vulnerable points such as traffic junctions and commercial areas etc. with the help of sound level meters. (DCB) |
| NP3c | | Sign boards in towns and cities insilentzones | Installed |

***

PARMOD KUMAR
(SDM - HQ)
New Delhi District

Parmod Kumar
SDM HQ
New Delhi District

## Additional information on Environment Plan in respect of New Delhi District

### (i) Compliance to Solid Waste Rules including management of legacy waste:

| S.No. | Action Plan | Strategy and approach | Stake holders responsible |
|---|---|---|---|
| 1 | Collection Segregation and Treatment of Solid Waste | **Collection:**<br><br>**Delhi Cantonment Board**<br><br>In Civil areas of all eight wards, door to door collection of Solid Waste from all households is being done 100% by Delhi Cantonment Board.<br>The area occupied by Armed forces in all eight wards, door to door collection is being done. 70%. The targets will be achieved by December, 2021.<br>Twin bins have been installed at every 50-100 meters distance at Commercial and Public areas.<br>Bins have been provided at strategic locations across the Cantt. Area.<br>The garbage vulnerable points have been already identified and transformed.<br><br>**NDMC**<br><br>55 GPS enabled vehicles deployed on field for door to door collection by NDMC.<br>100% door to door collection in NDMC area.<br>No garbage vulnerable points.<br>No waste goes to landfill<br>No Garbage vulnerable points<br>More than 2200 twin litterbins as road side<br>100% collection and transportation of waste generated.<br>100% processing of waste generated and collected.<br>Home composting by more than 800 households<br>Community composting by more | NDMC and Delhi Cantonment Board. |

| | | | |
|---|---|---|---|
| | | than 1100 households & shopkeepers with the help of NGO<br><br>**<u>Segregation:</u>**<br><br>**<u>Delhi Cantonment Board</u>**<br><br>Segregation of waste in civil areas of all eight wards has been achieved upto 90% by Delhi Cantonment Board.<br><br>The areas occupied by Army in all eight wards; the segregation is achieved upto 60%. The targets of segregation will be achieved by December, 2021.<br><br>All the vehicles collecting waste are having separate compartments for collection of dry and wet waste.<br><br>All vehicles collecting and transporting the waste are fitted with GPS.<br><br>The waste in segregated form is transported in covered vehicles to the processing plants at Okhla under the management of SDMC. The waste is carried in covered vehicles during all stages of transportation.<br><br>Delhi Cantonment Board (DCB) does not have its own sanitary landfill due to the existing restrictions under Indian Air Craft rules, 1937 and Solid Waste Management Rules, 2016, since Delhi Cantonment area falls within 10-20 Km vicinity of domestic Airport. Consequently, Delhi Cantonment Board is transporting the waste to the centralized composting and waste to energy plants, setup under SDMC at Okhla. In Delhi Cantonment 72 MT waste is generated per day.<br><br>The MRF facility is also in place at Tigris road. | |

| | | | |
|---|---|---|---|
| | | It is proposed to install 3X20 TPD and 1 X 10 TPD 'sorting-cum-composting ' XAPER machines for processing of 70MT fresh waste, on a daily basis. This technology permits the processing of mixed waste. **(Timeline: 15th December,2021 for phase 1 of the project involving installation of 1x20 TPD machine)**<br><br>Landfill facility cannot be created in Delhi Cantonment due to existing restrictions underIndian Air Craft rules, 1937 and Solid Waste Management Rules, 2016, since Delhi Cantonment area falls within 10-20 Km vicinity of domestic Airport.<br><br>No legacy waste exits in Delhi Cantonment.<br><br>**NDMC**<br><br>No dhalaos.<br>No waste goes to landfill.<br>Onsite organic waste processing by bulk waste generators.<br>83 decentralized wet waste processing plants (77 waste to compost, 6 waste to energy)<br>2 centralized wet waste processing plants (1 waste to compost, 1 waste to energy)<br>2 decentralized dry waste processing plants (MRF combined with DHW facility)<br>1 centralized dry waste processing plant (waste to energy).<br>There is no legacy waste in NDMC area as there is no sanitary land fill in NDMC Area. | |

| | | | |
|---|---|---|---|
| 2 | Strengthening the capacities of the ULBs | Training of staff.<br><br>Engaging public in various cleanliness initiatives.<br><br>IEC activities are being performed.<br><br>RWAs/MTAs are being engaged for making residents aware about segregation of dry and wet waste.<br><br>All public and commercial areas in Delhi Cantonment swept twice daily including night sweeping and residential areas swept once a daily.<br><br>Mechanised sweeping of approximately 72% of roads (operational length of 62Km) is being carried out on a daily basis using two MRS (Mechanised road sweepers). | NDMC, Delhi Cantonment Board and SDMs. |
| 3 | Notification and implementation of Bye-Laws | The Bye-laws framed by Delhi Cantonment Board under SWM, 2016 is yet to be notified by MoD. However, the Board has imposed the user fee under the provisions of Cantonment Acts, 2006 on waste generators.<br><br>The powers for imposing spot fine will be delegated to field staff under the Bye-laws framed under SWM, 2016 on issuing notification by MoD.<br><br>The Bye-laws framed by Delhi Cantonment Board under SWM, 2020 is pending for final notification. | NDMC and Delhi Cantonment Board. |
| 4 | Awareness | Engaging public in various cleanliness initiatives.<br><br>IEC activities are being performed.<br><br>RWAs/MTAs are being engaged for making residents aware about segregation of dry and wet waste. | NDMC, Delhi Cantonment Board and SDMs. |
| 5 | Monitoring and Reviews | NDMC and Delhi Cantonment Board monitors and implementation of SWM | NDMC, Delhi Cantonment Board |

| | | | |
|---|---|---|---|
| | | Rules, 2016. | and SDMs. |

**(ii) Compliance of Plastic Waste Rules**

**Delhi Cantonment Board**

- At present, the segregation of Plastic Waste is done centrally at Material Recovery Facility functional at Tigris Road. Though, once the Delhi Cantonment Plastic Management Bye-laws will be notified the residents will be under legal obligation to store plastic waste separately.
- There are eight door to door garbage collection vehicles which collects waste from each and every household within Cantonment. There are two person (which includes one driver and one waste collector) deployed on each vehicle. Further, the entire collection process is carried out under the supervision of Assistant Sanitary Inspector (ASI).
- The Plastic Waste Management Bye rules for Delhi Cantonment Board have been sent to Competent Authority for notification.
- In Delhi Cantonment area, sale and use of plastic carry bags below 50 microns thickness stand banned. Time to time checkings are being carried out and environmental compensation is being charged from the offenders. Since 18th August 2017 to 31.08.2021, 188 challans were issued and a sum Rs. 5,30,000/- has been recovered.
- Plastic items like straw, spoons, plate and disposable glass are banned within the jurisdiction of Delhi Cantonment Board. Further, directions have also been issued that such items of plastic will not be used in any marriage or other functions organized in baratghar/banquet hall etc.
- The plastic waste is segregated at Principal Waste Transfer Point at Tigris road by staff of Delhi Cantonment Board.
- Rag Pickers have been integrated with Delhi Cantonment Board for day to day segregation of recyclable waste in Delhi Cantonment area. They have been provided gumboots, gloves, masks and t-shirts.
- Further, various awareness campaigns in form of rallies, nukkadnatak and announcements have been organized in all area of Delhi Cantonment.
- Complete ban has been imposed on Single Use Plastic.
- Regular Inspection is being carried out to curb the use of plastic.
- Two teams have been constituted, comprising of three members each, who visit shopkeepers and vendors to sensitize them about the ill effects of plastic.
- Pamphlets are distributed among the stakeholders to educate not to use single use plastic.
- There has been remarkable behavioral change in the public. Some of the items like plastic straw, plastic spoon, disposable plastic glass, etc have already been replaced with disposable paper based items.
- Strict directions have also been implemented in all Barat Ghars/Community Halls for not using single plastic.

**NDMC**

- Action plan drafted for ban on Single Use Plastic (SUP).
- Development of daily plastic waste generated and processed by all the Bulk Waste Generators.
- Ban on plastic carry bags less than 50 microns.
- IEC activities on daily basis by health education team to create awareness among the citizens regarding the harmful effect of SUP.

### (iii) Domestic Sewage

**Delhi Cantonment Board**

- All the households under the management of Delhi Cantonment Board have been provided with individual household sewer connection.
- Total length of sewer is 32 Km.

**NDMC**

- 100% underground sewerage connectivity in the area.
- Separate underground system for storm water and sewage
- All the buildings are effectively connected with underground sewerage system.
- All the Community toilets, Public toilets and Public urinals are connected with underground sewerage system.

### (iv) Compliance to Bio-medical Waste Rules

**Delhi Cantonment Board**

- The Bio-medical waste is collected separately & stored at centralized transfer point.
- Afterwards, Bio-medical waste is handed over to M/s Biotic Waste Solution Pvt. Ltd., an agency engaged by this office for its final disposal in scientific manners.

**NDMC**

All bio medical waste generated at CharakPalika Hospital is disposed as per BMW guidelines of CPCB. The out sourcing is done for collection and disposal through Biotic Solutions to CBMWTF.

### (v) Compliance to Construction & Demolition Waste

**Delhi Cantonment Board**

- Construction activities are being strictly monitored to check and minimize dust emissions. Regular inspections are being carried out in all the wards of Delhi Cantonment and challans are being issued under section 15 of NGT Act for violation of dust emission norms.
- All agencies executing civil works have been instructed to follow the necessary measures to prevent dust emission, including carrying construction material in covered trucks and covering the dumped construction material at sites.
- The C&D waste is collected and transported to a separate storage facility created in Jharera Village, Delhi Cantt, and is further transported under contract to the C &D waste treatment plant of IL & FS at Shastri Park managed by EDMC.
- Explicit directions have been issued to all contractors working under Delhi Cantonment Board as well as Military Engineering Services (MES) to follow the laid down procedure for the disposal of C&D waste.
- Wherever feasible from engineering point of view, C&D waste is being re-used for construction activities.
- To prevent illegal dumping of C&D waste along roads or in open spaces, strict vigilance is being maintained through night patrolling and placement of CCTV cameras in vulnerable areas. The report of the same is being forwarded to DPCC and CPCB on a daily basis in the format received from them.

**NDMC**

- 13 C&D waste collection bins located in different circles.
- 14 vehicles deployed on field for C&D waste collection.
- On call C&D waste collection facility.
- Use of recycled material made out of C&D waste.
- 100% processing of C&D waste generated and collected.

### (vi) Compliance to Hazardous Waste Rules

**Delhi Cantonment Board**

- Domestic hazardous waste is collected separately in a black colored collection bin provided with door to door waste collection vehicle from the households & commercial areas.
- Educated public through handbills, banner and hoarding as well as announcement through public address system.
- Separate register is being maintained for keeping record of hazardous waste collected & stored.
- In the absence of processing facility which is to be setup by Delhi Govt., hazardous waste is segregated separately and is being stored separately in an earmarked storage facility.

**NDMC**

- Primary collected by auto tippers at the time of door to door collection.
- 2 DHW collection centers for collection and segregation of DHW.

**(vii) Compliance to E-waste Rules, Industrial Pollution Control including industrial clusters in the District**

**Delhi Cantonment Board**

- The E-waste is collected separately from the households & commercial areas.
- Separate register is being maintained for keeping record of e-waste collected & stored.
- In the absence of processing facility which is to be setup by Delhi Govt. E-waste is segregated separately and is being stored separately in an earmarked storage facility.
- Further, this office is also exploring the possibility of association / partnership with private firms for the scientific disposal of e-waste as per directions of DPCC/CPCB.

**NDMC**

There is no industry in NDMC area.

(viii) Polluted Stretches of River Yumuna in the District, if any: Does not pertain.

(ix) Status of STPs and re-use of treated water:

**Delhi Cantonment Board**

- Delhi Cantonment Board has been using treated waste water for horticulture purpose from the STP's of MES and CETP(s) of DSIIDC since December 2019 as STP(s) of Delhi Jal Board are situated beyond 5Km radius. About 70% of the demand for horticulture is met out from STP(s) and CETP(s).

**NDMC**

- There are total 37 Sewage Treatment Plants (STPs) for processing of sewage
- Recycled water at 26 STPs at various hotels are used for cooling towers, flush and horticulture purposes
- Recycled water at 10 STPs at various parks are used for tree washing, road washing and horticulture purposes through tankers and grid feed system
- Recycled water at DJB STP, Okhla is used for recharge of Yamuna river through Agra Canal.

### (x) Status of CETPs including performance

- Delhi Cantonment Board has installed four CETP(s), one each at its four community centres. The CETP(s) are functioning properly.
- No CETPs falls under the jurisdiction of NDMC area.

### (xi) Ground Water Extraction/contamination and recharge

| **Sealing of illegal Bore-wells identified by Delhi Jal Board as per NGT order in OA No.25/2019 and OA No.685/2019** | | | | |
|---|---|---|---|---|
| Illegal borewells identified by DJB | Illegal borewells closed as on 22.03.2021 | Borewells not identified physically | Balance to be sealed | |
| 75 | 68 | 07 | Nil | |

Water is being provided by the DJB and NDMC in the area through water line, tankers and borewells.

### (xii) Air Pollution and Control form Sources

- Regular inspections are being done to check banning the sale and use of fire crackers in New Delhi Distt.

- Sweeping of roadside with 7 MRS machines covering on an average 150 KM per day in NDMC area.
- Regular inspections are being done to check violations on Garbage and Plastic waste, dumping and burning and C&D Activities.

**(xiii) Noise Pollution**

- Inspections are carried out by the SDMs in construction sites/silence zones/noise hotspots and other places and action against the violators is taken.

(xiv) Illegal sand mining: NIL

(xv) **Rejuvenation of Water Bodies:** Steps are being taken to create model ponds in New Delhi Distt. with the help of land owning agency.

(PARMOD KUMAR)
SDM (HQ)
O/o Addl. Distt. Magistrate

Parmod Kumar
SDM HQ
New Delhi District

# DISTRICT ENVIRONMENT PLAN

# FOR

# DISTRICT NORTH, DELHI

**YEAR 2021**

# ABBREVIATIONS

| | |
|---|---|
| C&D | Construction and Debris |
| CHWTSDF | Common Hazardous Waste Treatment Storage and Disposal Facility |
| CPCB | Central Pollution Control Board |
| DEP | District Environment Plan |
| EIA | Environmental Impact Assessment |
| DSIIDC | Delhi State Industrial development corporation |
| GIS | Geographic information system |
| MoEF&CC | Ministry of Environment, Forest and Climate Change |
| MoWR | Ministry of Water Resources |
| MSME | Micro, small & medium enterprises |
| NGT | National Green Tribunal |
| SWM | Solid waste management rules |

**PREAMBLE**

Hon'ble National Green Tribunal in *O.A. No. 710/2017* dated 15.07.2019, further in O.A. No. 360 /2018, (M.A. No. 823/2018) (SLP (Civil) No. 2959/2014), dated 26/09/2019 ordered to form the District Committee ( as a part of District Planning Committee under Article 243 ZD) for the preparation of District Environment plan as a Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules,2016.

In the above said order, it is stated that among others

*"Chief Secretaries may personally monitor compliance of environmental norms (including BMW Rules) with the District Magistrate once every month. The District Magistrates may conduct such monitoring twice every month.*

*"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned. The monthly report of monitoring by the District Magistrate may be furnished to the Chief Secretary and may be placed on the website of the District and kept on such websites for a period of one year. This may be made operative from 1.08.2019. Compliance of this direction may also be seen by the Chief Secretaries of the States/UTs. This may not only comply with mandate of law but provide an institutional mechanism for effective monitoring of environment norms."*

The NGT has directed the formulation of District Environment Plans encompassing various components of the environment and pollution control. It has further mandated the organizational structure for implementation and monitoring of these Plans.

These Orders of the Hon'ble NGT are applicable to all the States and Districts of India, thereof." –

The CPCB therefore formulated a Model Template for District Environment Plans and the information required for preparation of the same. Accordingly, District Environment Plan for South Goa have been prepared along with action plan. Duly filled model template formulated by CPCB is presented as Annexure A.

The members of District Environment Committee for North District formed as under.

**Table 1. District Committee- District North**

| Sr.no | Name | Designation |
|---|---|---|
| 1 | District Magistrate – North District | Chairman |
| 2 | Addl. District Magistrate – North District | Member |
| 3 | SDM Alipur | Member |

| | | |
|---|---|---|
| 4 | SDM Model Town | Member |
| 5 | SDM Narela | Member |
| 6 | Assistant Commissioner, NDMC, Keshavpuram Zone | Member |
| 7 | Assistant Commissioner, NDMC, Civil Lines Zone | Member |
| 8 | Assistant Commissioner, NDMC, Narela Zone | Member |
| 9 | Assistant Commissioner, NDMC Rohini Zone | Member |
| 10 | Assistant Commissioner of Police, Outer North District | Member |
| 11 | Block Development Officer, North | Member |
| 12 | Tehsildar, Alipur | Member |
| 13 | Tehsildar, Model Town | Member |
| 14 | Tehsildar, Narela | Member |
| 15 | Assistant Engineer, DSIIDC | Member |
| 16 | Assistant Commissioner of Police, Traffic Police | Member |
| 17 | Executive Engineer , DPCC | Member |
| 18 | Executive Engineer, CD-VI, I&FC | Member |
| 19 | Superintendent Engineer, DJB | Member |
| 20 | Executive Engineer(North-II), DJB | Member |
| 21 | Assistant Engineer , I&FC | Member |
| 22 | Assistant Engineer, DJB | Member |
| 23 | Executive Engineer, DSIIDC | Member |

A meeting of the District Environment Committee to formulate the District Environment Plan for South Goa District was held on 24/03/2021.

***This District Environment Plan is prepared in pursuance to, and in compliance with, the Orders of the Hon'ble National Green Tribunal in OA No. 710/2017 (Order dated 15 July 2019) and OA No. 360/2018 (Order dated 26 September 2019 and in line with the model District Environment Plan (DEP) of CPCB and covers following thematic areas.***

1. Waste Management Plan
   - Solid Waste Management
   - Plastic Waste Management
   - Construction and Debris (C&D) Waste Management
   - Biomedical Waste Management
   - Hazardous Waste Management
   - E-Waste Management
2. Water Quality Management Plan
3. Domestic Sewage Management Plan
4. Industrial Wastewater Management Plan
5. Air Quality Management Plan
6. Mining Activity Management plan
7. Noise Pollution Management Plan

**Profile of Delhi:**

The National Capital Territory (NCT) of Delhi occupies an area of 1483 sq. km and lies between latitudes 28o 24'15"N 28o 53'00" N and longitudes 76 º 50' 24" to 77º 20' 30". It has been divided into eleven Revenue Districts namec North, North-West, West, South East, South-West, South, East, North-East, Shahdra, Central and New De Physiographically, Delhi is situated in Indo- Gangetic Plains, south of Himalayas and East of Aravallis and adjacent Punhar (Punjab - Haryana) plain **(Figure: 1.2.)**




Figure1. Administrative map of Delhi

## DISTRICT NORTH PROFILE

Delhi was divided into 11-revenue district on 15 September 2013 and the District North is one of them. The dist North is divided into three sub divisions are Alipur, Model Town and Narela **(Figure: 2)**. The North district is having t areas 291.66 sq km, which is surrounded, by the districts like, central, North-West and its boundaries touches Hary and U.P state. The District Disaster Management Plan of district North is being updated from time to time by district North officials. District Environment Plan of North district is a dynamic plan which can be updated as and wl required. The district is having both rural and urban areas. There are 69 villages (Alipur 32, Narela 28, and Model Tc 9), consisting of 291.66 sq km area (Alipur 118.19 sq km, Narela 148.08 sq km , and Model Town 25.39 sq km) and Unauthorized Colonies.Further, district have 04 govt. hospitals, 1 private hospital and 3 Colleges/universities and police stations. Total population of the district is 887,978, as per the 2011 census.

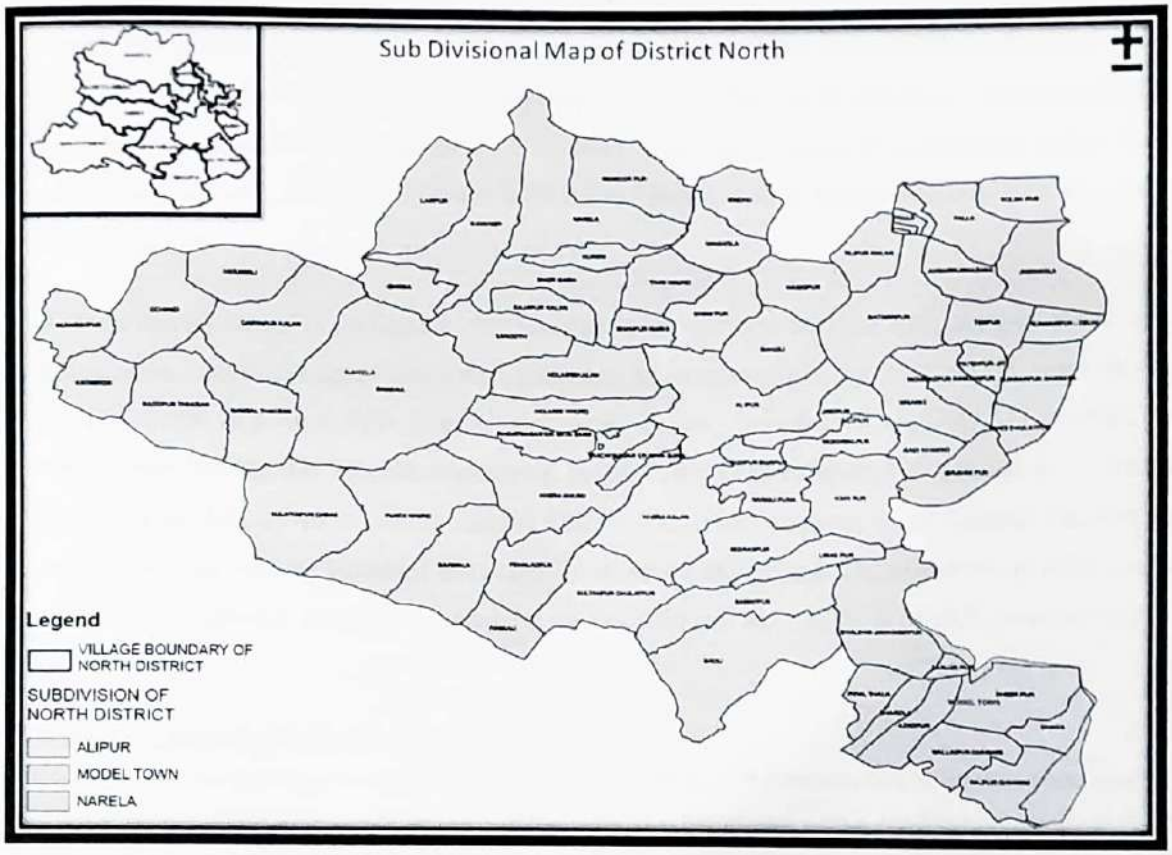



**Figure 2. North District Map**

**GEOGRAPHY AND BOUNDARIES**

Total geographical area of the district is 291.66 sq km (Alipur 118.19 sq km, Narela 148.08 sq km , and Model Town 25.39 sq km), North Delhi is bounded by the Yamuna River on the east, and by the districts of North West Delhi to the North and west, West Delhi to the southwest, Central Delhi to the south, and North East Delhi to the east across the Yamuna. Delhi consists of flat and level plains interrupted by cluster of sand dunes and a long continuous chain of rocky ridges. The sand dunes are of varying dimensions and in general trend Northeast – southwest). Most of the geology of the State is comprises of Yamuna flood plains, alluvial plains and quartzite ridge.

**POPULATION:**

In 2011, North Delhi had population of 887,978 of which male and female were 475,002 and 412,976 respectively. In 2001 census, North Delhi had a population of 781,525 of which males were 427,882 and remaining 353,643 were females. North Delhi District population constituted 5.29 percent of total Delhi population. In 2001 census, this figure for North Delhi District was at 5.27 percent of Delhi population. There was change of 13.62 percent in the population compared to population as per 2001. In the previous census of India 2001, North Delhi District recorded increase of 13.82 percent to its population compared to 1991. The initial provisional data released by census India 2011, shows that density of North Delhi district for 2011 is 14,557 people per sq. km. In 2001, North Delhi district density was at 13,246 people per sq. km. North Delhi district administers 61 square kilometers of areas[1].

Average literacy rate of North Delhi in 2011 were 86.85 compared to 80.10 of 2001. If things are looked out at gender wise, male and female literacy were 90.89 and 82.20 respectively. For 2001 census, same figures stood at 84.64 and 74.54 in North Delhi District. Total literate in North Delhi District were 681,517 of which male and female were 381,615 and 299,902 respectively. In 2001, North Delhi District had 540,192 in its district. With regards to Sex Ratio in North Delhi, it stood at 869 per 1000 male compared to 2001 census figure of 826. The average national sex ratio in India is 940 as per latest reports of Census 2011 Directorate. In 2011 census, child sex ratio is 873 girls per 1000 boys compared to figure of 886 girls per 1000 boys of 2001 census data.

**CLIMATE (TEMPERATURE AND RAINFALL):**

The climate of North Delhi is characterized by extreme dryness, with intensely hot in summers and cold in winter which is almost similar with the other parts of the state. It is associated with a general prevalence of continental air, which moves in from the North East to North West, except during the season of monsoon (rain-bearing wind), when an easterly to southeasterly influx of oceanic air brings increased humidity. The summer season lasts from mid-March to the end of June, with average maximum and minimum temperatures of 36 °C and 25°C;

it is characterized by frequent thunderstorms and squalls, which are most frequent in April and May. The monsoon season, following the hot summer, continues until the end of September, with an average rainfall of about 26 inches (660 mm). Due to poor infrastructures and large number of slums and resettlement colonies in North District, monsoon is seemed as a curse to the residents. The post-monsoon period of October and November constitutes a transition period from monsoon to winter conditions. The winter season extends from late November to mid-February.

The air in the District is dry for most of the year with very low relative humidity from April to June and markedly higher humidity in July and August, when weather conditions are oppressive. The entire State's mean daily temperature is highest in May; and the monthly mean temperature is highest in June, which is also the month when the night temperature is at its maximum. The mean daily temperature may rise as high as 43 °C. The coldest month is January, when both the mean maximum temperature and the mean minimum temperature are at their low 21 °C and 7 °C respectively.

**FOREST:**

District North lies in the North Forest Division having a forest cover in the area of 4.58 sq. km. which is 7.51% of the geographical area of District North( as per the India State of Forest Report, 2019 ) .

**FIGURE 11.6.3** Forest Cover Map of Delhi

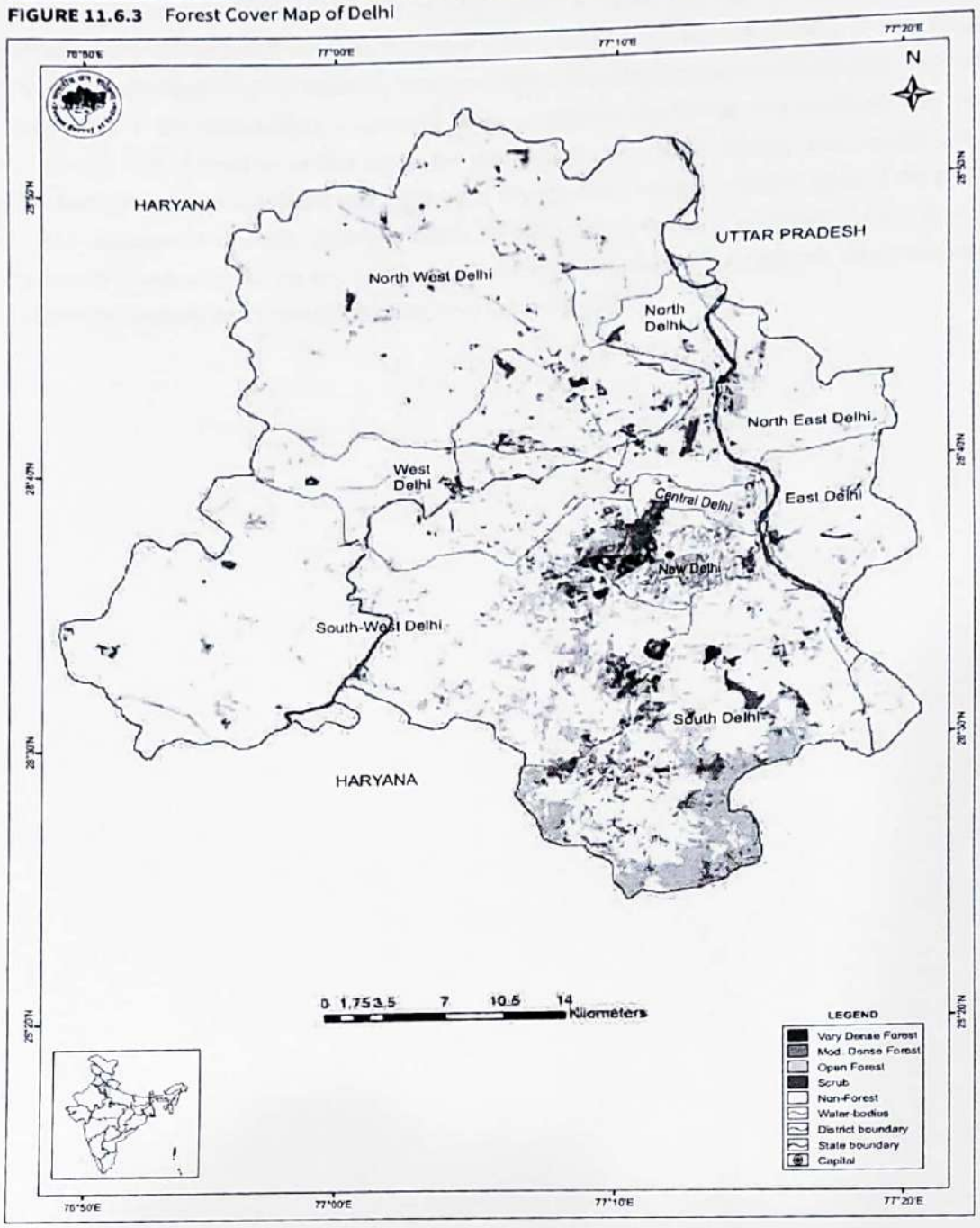



**Figure.3 Map of Forest Cover in Delhi**

## LAND USE PATTERN:

The pattern of land use in North District was influenced considerably by the implementation of the Delhi Development Authority's 20-year (1962–82) master plan. A large number of small manufacturing establishments have entrenched themselves in almost every part of the District. A number of local shopping center have also developed in other localities; whereas District Shopping Centre are still a dream. Agricultural land used practice of the district North is coved in Alipur subdivision and Narela with moderate land blocks. Cultural "islands" have formed in certain areas; for example, Bengali, South Indian, and Punjabi cultures, although cultural distinctiveness is being eroded as other city residents move in. Another facet of the profile is the slum and resettlement colonies, inhabited mostly by construction workers, sweepers, factory labourers, and other low-income groups like the one in Bawana. There are also urban village enclaves, where houses and streets retain rural characteristics though residents have urban occupations.

## Rivers & Water bodies

### Rivers

The Yamuna enters Delhi at Palla village 15 km upstream of Wazirabad barrage which acts as a reservoir for Delhi.

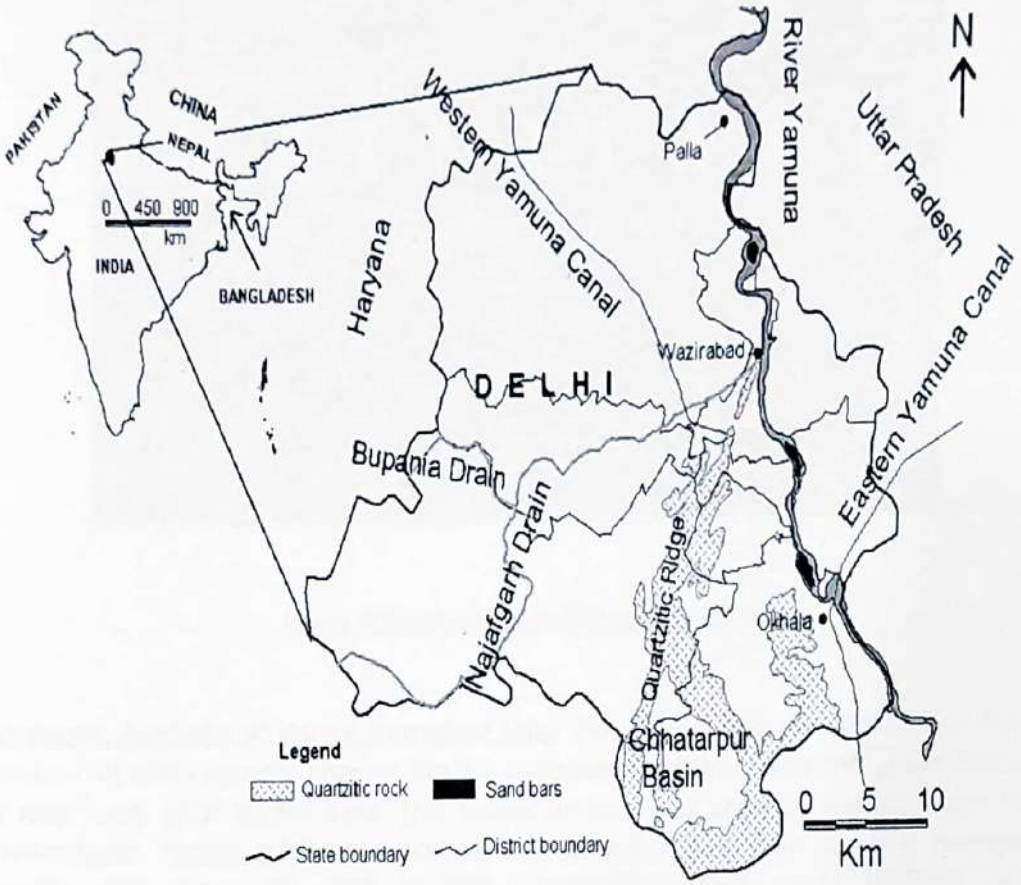



**Figure 5: Yamuna river in Delhi**

### Water bodies

The major water bodies of District North are Bhalaswa Lake and Naini Lake Around 69 ponds / tanks recorded in North district. Brief about major water bodies is discussed in following paragraphs.

**Naini Lake:** The Lake is in Model Town Sub-division and has unique characteristics. The lake itself is well-maintained and there is a small island too in the middle of the lake, with a tree that shelters many water birds. The periphery is lined with tall palm

trees and overall, the entire lake area has a serene look which is quite a respite from the confines of the bustling city. boating facilities have been developed in this lake.

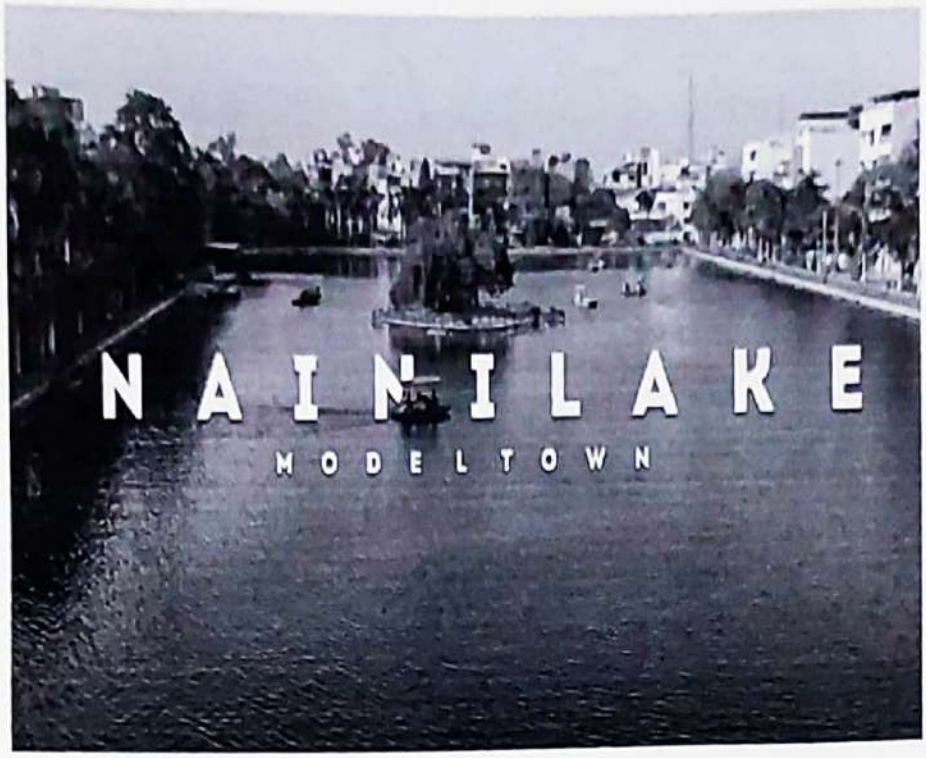



**Figure 6: Naini Lake, Sub-Division Model Town**

**Bhalaswa Jheel aka Bhalaswa Hosreshoe Lake:** The Lake is also in Model Town Sub-division. It was originally shaped like a horseshoe. However, over the years half of it was used as a landfill area. This horseshoe lake was originally formed when the nearby River Yamuna left behind one of its meandering loops here when it changed course over the years and is now channelled through more defined and fortified embankments and dykes to defend modern Delhi from floods.




Figure 7: Bhalaswa Lake, Sub-Division Model Town

## APPROACH METHODOLOGY

The data used for preparing District Environment Plan is based on the data provided by all 04 Zones of North MCD in the format given by CPCB, as well as data provided by relevant departments viz. Delhi Pollution Control Committee (DPCC), Delhi Jal Board, Irrigation & Flood Control Department (I&FC), Delhi State Industrial and Infrastructure Development Corporation Ltd. (DSIIDC)

## WASTE MANAGEMENT PLAN

### Solid Waste Management Plan

Solid waste management is one of the most important services for maintaining the quality of life in urban as well as rural areas and for ensuring better standards of health and sanitation. Due to rapid growth in population of India, this service falls short of the desired level as the systems adopted are inefficient. Institutional weakness, shortage of human and financial resources, improper choice of technology, inadequate coverage and lack of short- and long-term planning are responsible for the inadequacy of services.

Solid wastes, which include bio-medical, municipal and hazardous wastes is a major concern and an eye sore in the urban areas. Unregulated disposal of wastes may affect the quality ofgroundwater in the area through infiltration of water-soluble substances.

The Ministry of Environment, Forest & Climate Change, Govt. of India has notified Solid Waste Management Rules 2016. As per these rules, the role of local body has been specified in Rule 15 of SWM 2016, and as per rule 16 of the said rules Delhi Pollution Control Committeeshall enforce these rules through local bodies in respective jurisdiction.

Additionally, as per the Solid Waste Management Rules 2016, the urban local authorities themselves have responsibilities in managing solid waste in their jurisdictions.

District North comprises of 04 Zones of North MCD i.e. Keshav Puram Zone, Civil Lines Zone, Rohini Zone and Narela Zone. The quantity of waste generated by them is given in table below.

| | tion Areas | tails of Data Required | Measrable Outcome | | | |
|---|---|---|---|---|---|---|
| | | | rela Zone | hini Zone | shav Puram Zone | vil Line Zone |
| | Population | | | | | 11lakh (approx) |
| SW 1 | Report on inventory of total Solid Waste Generation | | | | | |
| SW 1 a | | Total Solid waste generation | 550 MT/Day | 900 MT/Day | 720 MT/Day | 600 MT/Day |
| SW 1 b | | Qty. of Dry waste Segregated | 200 MT/Day | 495MT/Day | 395MT/Day | 270MT/Day |
| SW 1 c | | Qty. of Wet waste Segregated | 350 MT/Day | 405MT/Day | 325MT/Day | 240 MT/Day |
| SW 1 d | | Qty. of C&D waste Segregated | | 0 MT/Day | 0 MT/Day | 0 MT/Day |
| SW 1 e | | Qty. of Street Sweeping | 05 MT/Day | 0 MT/Day | 0 MT/Day | 6 MT/Day |
| SW 1 f | | Qty. of Drain Silt | 06 MT/Day | 2 MT/Day | 2 MT/Day | 30 MT/Day |
| SW 1 g | | Qty. of Domestic Hazardous Waste (DHW) collected | .... | -- | -- | Not under the concessionaire's scope |
| SW 1 h | | Qty. of other Waste (Horticulture, Sanitary Waste, etc.) | 1 MT/Day | 10 MT/Day | 8 MT/Day | 8 MT/Day |
| SW 1 i | | No. of old dump sites | 83 | 70 Dhalaos | 29 Dhalaos | 36 Dhalaos |
| SW 1 j | | Qty. stored in dumpsites | Daily lifted | -- | -- | Not under the concessionaire's scope |
| SW 1 k | | No. of saniary Landfills | Common SLF at Bhalswa | Narela Bawana SLF | Narela Bawana SLF | Narela Bawana SLF |
| SW 1 l | | No. of wards | 16 | 26 | 18 | 18 |
| SW 2 | Compliance by Bulk Waste Generator | s | | | | |
| SW 2 a | | No. of BW Generators. | 48 | | | 24 |
| SW 2 b | | No. of on-site facilities for Wet Waste | 38 | | | 5 |

| | | | | | | |
|---|---|---|---|---|---|---|
| SW 3 | Compliance in segregated waste collection SW Collection (MT per day) | | | 270MT/Day | 210 MT/Day | 180 MT/Day |
| SW 3 a | | Total geneation | 550 MT/Day | 900 MT/Day | 720 MT/Day | 600 MT/Day |
| SW 3 b | | Wet Waste | 200 MT/Day | 405 MT/Day | 325 MT/Day | 270 MT/Day |
| SW 3 c | | Dry Waste | 350 MT/Day | 495 MT/Day | 395 MT/Day | 240 MT/Day |
| SW 3 d | | C&D waste | .. | 0 MT/Day | 0 MT/Day | 0 MT/Day |
| SW 4 | Waste Management Operations | | | | | (for narela) |
| SW 4 a | | Door to Door collection | 100% | 95% | 95 % | 100% |
| SW 4 b | | Mechanical Road Sweeping | 25% | | | Not under the concessionaire's scope |
| SW 4 c | | Manual Sweeping | 100% | | | Not under the concessionaire's scope |
| SW 4 d | | Segregated Waste Transport | 14% | | | 100% |
| SW 4 e | | Digesters (Bio Methanation) | | 1.70% | 1. 70 % | Not under the concessionaire's scope |
| SW 4 f | | Composting operation | | | | 01 |
| SW 4 g | | MRF Operation | | 14 Nos. MRF used at FCTS | 14 Nos. MRF used at FCTS | Not under the concessionaire's scope |
| SW 4 h | | Use of Sanitary Landfill | 1 Bhalswa | Narela Bawana SLF | Narela Bawana SLF | Narela Bawana SLF (Residual Inert) |
| SW 4 i | | Reclamationof old dumpsites | 1 | 118 Handed over to North | 50 Handed over to North DMC | 50 Handed over to North DMC |

| | | | | | | |
|---|---|---|---|---|---|---|
| | | | | DMC | | |
| SW 4 j | | Linkage with waste to energy Bo | Not required | Yes WTE at Nerela Bawana | Yes WTE at Nerela Bawana | Yes WTE at Nerela Bawana |
| SW 4 k | | Linkage with recyclers | | | | - |
| SW 4 l | | Authorizationof waste pickers | Initiated | | | 117 informal waste collectors |
| SW 4 m | | Linkage with TSDF/CBM WTF | | | | NarelaBawana Plant |
| SW 4 n | | Involvement of NGOs | Initiated | | | Yes |
| SW 4 o | | Linkage with Producers/Brand owners | Integrated with the concession aire | | | Initiated (Lokadhikar, Ramky Foundation) |
| SW 4 p | | Authorization of Waste Pickers | Initiated | | | Yes |
| SW 4 q | | Issuance of ID Cards | | | | 75 |
| SW 5 | Adequacy of Infrastructure | | NIL | | | |
| SW 5 a | | Waste Collection Trolleys | 55/12 | | | - |
| SW 5 b | | Mini Collection Trucks | NIL | 113 | 76 | 75 autotippers & 01 E-rickshaw |
| SW 5 c | | Segregated Transport | NIL | | | Yes (Dry & Wet) |
| SW 5 d | | Bulk Waste Trucks | 83 | 21 | 21 | 18HMV |
| SW 5 e | | Waste Transfer Points | NIL | 15 Portable Compactor + 70 Dhalaos | 31 Portable Compactor + 29 Dhalaos | 16 |
| SW 5 f | | Bio Methanation units | 1 | | | 1 |
| SW 5 h | | Composting units | NIL | 0 | 0 | 1 |
| SW 5 i | | Material recovery Facilities | .... | | | NA |
| SW 5 k | | Waste to Energy (if applicable) | ... | | | Yes |
| SW 5 l | | Waste to RDF | 1 | | | 270MT |
| SW 5 m | | Sanitary Land Fills | .... | | | NarelaBawana |
| SW 5 | | Capacity of | | | | 0 TPD |

| | | | | | | |
|---|---|---|---|---|---|---|
| n | | Sanitary landfills | | | | |
| SW5o | | Waste Deposit Centers(DHW) | | | | Dhalos- 41, Portable compactor s -16 |
| SW5p | | Other facilities | | | | |
| SW6 | Notificatio n and Implemen tation of By-La | | | | | |
| SW6a | | Notification of By-laws | | | | Done |
| SW6b | | Implementatio n of by-laws | | | | In Progress |
| SW7 | Adequacy of Financial Status of ULB | | | | | |
| SW7a | | CAPEX Required | | | | NA |
| SW7b | | OPEX | | | | NA |
| SW7c | | Adequacy of OPEX | | | | NA |

## Status of solid waste management in North District

| S. No. | Action Plan | Strategy and approach | Stake holders responsible |
|---|---|---|---|
| 1. | Collection Segregation and Treatment of Solid Waste | 04 Zones of North MCD coincide with the District North Revenue Department.<br><br>**1. Civil Lines Zone:**<br>There are 18 wards in Civil Lines Zone 10 out of which falls within the District North.<br><br>**Primary Collection:** Door to door collection and source segregation is being done in all the 10 wards of Civil Lines Zone through Auto tippers/Tata-407 with separate compartment for wet and dry waste. Wet waste sent to compost plant and dry waste sent to dhalao's and FCTS.<br><br>**Secondary Collection**:<br>It is collected from Dhalao's and Fixed Compactor Transfer Station (FCTS) to the **RAMKAY Waste to Energy Power Plant, Bawana**.<br><br>**Segregation**:<br>Source segregation is done at the household level and collected in different compartments.<br>And segregation is also being done at dhalao and then transported to **RAMKAY Waste to Energy Power Plant, Bawana**. The DMSW pvt. Ltd. ensures the transportation of dry waste from dhalaos and FCTS.<br><br>The garbage collected from drain silt is being sent to the Bhalaswa Land Fill site.<br><br>**Targets set by North MCD:**<br>At present the source segregation is 30%.Penalty is being imposed on households Therefore there is an urgent need to focus on the segregation of waste at source only. | NDMC, Delhi Municipal Solid Waste Solutions Pvt. Ltd. & Bhalswa Sanitary Landfill Site |

| | | | |
|---|---|---|---|
| | | Hence, the North MCD has set a target of 100% segregation of waste at source only from 01 Nov. 2021.<br>Also Civil Lines Zone has set a deadline of 31December 2021 to make this zone dhalao free and FCTSs shall be erected in place of dhalaos.<br><br>**2. Keshav Puram Zone:**<br>There are 16 wards in Keshav Puram Zone out of which 01ward (Model Town) falls within the District North.<br>**Primary Collection:** Door to door collection and source segregation is being done in all the 04 wards of Rohini Zone through Auto tippers/Tata-407 with separate compartment for wet and dry waste. Wet waste sent to compost plant and dry waste sent to dhalao's and FCTS.<br><br>**Secondary Collection**:<br>It is collected from Dhalaos and Fixed Compactor Transfer Station (FCTS) to the **RAMKAY Waste to Energy Power Plant, Bawana.**<br><br>**Segregation**:<br>Source segregation is done at the household level and collected in different compartments.<br>And segregation is also being done at dhalao and then transported to **RAMKAY Waste to Energy Power Plant, Bawana.** The DMSW pvt. Ltd. ensures the transportation of dry waste from dhalaos and FCTS.<br><br>**3. Rohini Zone:** There are 26 wards in Rohini Zone out of which 04 wards (ward No.57, 58, 59 & 60) falls within the District North.<br>**Primary Collection:** Door to door collection and source segregation is being done in all the 04 wards of Rohini Zone through Auto tippers/Tata-407 with separate compartment for wet and dry | |

| | | | |
|---|---|---|---|
| | | waste. Wet waste sent to compost plant and dry waste sent to dhalao's and FCTS.<br><br>**Secondary Collection**:<br>It is collected from Dhalao's and Fixed Compactor Transfer Station (FCTS) to the **RAMKAY Waste to Energy Power Plant, Bawana**.<br><br>**Segregation**:<br>Source segregation is done at the household level and collected in different compartments.<br>And segregation is also being done at dhalao and then transported to **RAMKAY Waste to Energy Power Plant, Bawana**. The DMSW pvt. Ltd. ensures the transportation of dry waste from dhalaos and FCTS.<br><br>4. **Narela Zone:** There are 15 wards in Narela Zone out of which 02 wards (ward No. 32, 34) in complete and some part of Ward No. 31 fall within the District North. However, most of the area in Narela Zone is composed of rural village.<br><br>**Primary Collection:** Door to door collection and source segregation is being done in all the wards of through Auto tippers/Tata-407 with separate compartment for wet and dry waste. However in villages the people combine the dry and wet waste and dump that into the trucks.<br><br>**Secondary Collection:**<br>The segregation of such waste is being done at Dhalaos and FCTS. The waste from villages is then sent to the Bhalaswa Sanitary Landfill site. The waste collected at dhalaos and FCTS from Ward No. 31,32 & 34 sent to RAMKAY Plant, Bawana (Waste-to-Energy Plant). | |

| | | | |
|---|---|---|---|
| | | **Issues faced during collection and segregation of solid waste:**<br>In Narela Zone, most of the area is rural and the distance from the collection point to collection/segregation site comes on an average 30-35KM which becomes a dead mileage for the vehicle.<br>Further, the streets in the villages are narrow which are not accessible via the vehicle.<br>To deal with such problems, dhalaos may be created but MCD is facing the issue of land as they don't have land in villages where they may construct dhalaos or erect FCTSs. | |
| 2 | Strengthening the capacities of the ULB'S | Training of the staff and engaging public in the initiative for cleanliness. | NDMC |
| 3 | Notification and Implementation of Bye-Laws | Deptt. of Urban Development Deptt. (GNCTD) framed the Bye-Laws incorporating the provisions of SWM Rules 2016 and notified on 15 Jun 2018 | GNCTD, NDMC |
| 4 | Awareness | Public awareness through information Education and Communication activities i.e. print media, social media meetings with RWA, Market Associations, campaign in schools etc.<br>**1. Civil Lines Zone:**<br>❖ Meeting with RWAs from time to time wherein Sanitary Inspectors(SIs) educate people about the benefits of segregation of dry and wet waste at source only.<br>❖ In Civil Lines Zone, MCD staff along with auto tipper drivers/helpers aware the residents of JJ Clusters to segregate the dry and wet solid waste during door-to-door collection.<br>**2. Keshav Puram Zone:**<br>❖ Meeting with RWAs from time to time wherein Sanitary Inspectors (SIs) educate people about the benefits of segregation of dry and wet waste at | NDMS & Delhi Municipal Solid Waste Solutions Pvt. Ltd. |

| | | | |
|---|---|---|---|
| | | source only.<br>**3. Rohini Zone:**<br>❖ Meeting with RWAs from time to time wherein Sanitary Inspectors (SIs) educate people about the benefits of segregation of dry and wet waste at source only.<br><br>**4. Narela Zone:**<br>❖ In Narela Zone, MCD staff along with auto tipper drivers/helpers aware the residents of JJ Clusters to segregate the dry and wet solid waste during door-to-door collection.<br>❖ Meeting with RWAs from time to time wherein Sanitary Inspectors (SIs) educate people about the benefits of segregation of dry and wet waste at source only.<br>❖ Off Shops: Sanitary Inspectors (SIs) aware owners of shops to segregate the waste of their shops for its smooth collection & disposal.<br>❖ School students: Teachers in MCD schools spread message among students about the segregation of waste at household level who in turn aware their parents. | |
| 5. | Monitoring and Reviews | NDMC monitor the implementation of Solid Waste Management Rules, 2016 at HQ level and Zonal level. Distt. Level committee takes meetings from time to time to review the status of implementation of SWM rules 2016.The last meeting in this regard was held on 01.07.2021 in District North. | NDMC and Distt. Level Committee |

## Present Scenario in the District

Around 73000TPA (as per annual report of North MCD) of plastic waste generate in North MCD the tourist destination, the generation of dry waste and plastic waste is comparatively more in the district.

Plastic waste to be managed in accordance with the Plastic Waste Management (Amendment) Rules, 2018 with an emphasis on the 3R /4R principles of Reduce, Reuse, Recycle and Recovery.

The filled data template for plastic waste is as under:

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | North DMC |
| | Population | | 90 Lakhs (approx.) (as per north ULB annual report) |
| PW1 | Inventory of plastic waste generation | | |
| PW1a | | Estimated Quantity of plastic Waste generatedin District | 73000 TPA (as per annual report of North DMC) |
| PW2 | Implementation of Collection | | |
| PW2a | | Door to Door collection | |
| PW2b | | Segregated Waste collection | |
| PW2c | | Plastic waste collection at Material Recovery Facility | |
| PW2d | | Authorization of PW pickers | |
| PW2e | | PW collection Centers | |
| PW3 | Establishment of linkage with Stakeholders | | |
| PW3a | | Established linkage with PROs of Producers | |
| PW3b | | Established linkage with NGOs | |
| PW4 | Availability of facilities for Recycling or utilization of PW | | |
| PW4a | | No .of PW recyclers | 301 |
| PW4b | | No Manufacturers | 342 |
| PW4c | | No of paralysis soil plants | Nil |
| PW4d | | Plastic paralysis | Nil |
| PW4e | | Useinroadmaking | |
| PW4f | | Co-processinginCementKiln | |

| | | | |
|---|---|---|---|
| PW5 | Implementation of PW Management Rules,2016 | | |
| PW5a | | Sealing of units producing < 50-micronplastic | No action |
| PW5b | | Prohibiting sale of carry bags < 50micron | Prohibited as per PWM Rules, 2016 |
| PW5c | | Ban on Carry bags and other single use plastics as notified by State Government | Use of carry bags prohibited vide notification of Govt. of NCT of Delhi dated 23.10.2012. The matter is sub-judice. |
| PW6 | Implementation of Extended Producers Responsibility(EPR) through Producers/Brand-owners | | |
| PW6a | | No of Producers associated with ULBs | |
| PW6b | | Financial support by Producers /Brand owners to ULBs | |
| PW6c | | AmountofPROSupport | |
| PW6d | | InfrastructuresupportbyProducers /BrandownerstoULBs | |
| PW6e | | No of collection centersestablished by Producers / Brandownersto ULBs | |

**Plastic Waste Management plan for the district is as follows:**

**Segregation of Plastic Waste**

Segregation is done in three stages

1. Door to Door collection is being done through auto tipper.
2. Segregation is done at Dhalao/FCTS (SCP) level.
3. RAMKY waste to Energy plant at Bawana.

The ULBs Civil Zone is planning to 100% segregation at primary collection level i.e. Door to Door and Source Segregation from Nov.1, 2021.

All 04 Zones are deploying adequate vehicles and manpower to collect plastic waste and prevents to go in drain, nalas or any other public place.

Enforcement activities are being carried out by the authorities regularly by seizing the plastic goods and imposing penalty as per the prescribed norms. Besides ULBs also organize awareness camps in the local areas, meeting are being held with RWAs, teachers in MCD schools spread message among students who in turn aware their parents.

## C&D Waste Management

The Construction & Demolition (C & D) Waste The waste comprising of building materials, debris and rubble resulting from construction, re-modeling, repair and demolition of any civil structure produced in the district is presently being dumped on Road side and mostly filled in low lying areas.

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | North MCD |
| | Population | | 90 Lakhs (approx.) (as per north ULB annual report) |
| CD1 | Inventory of C&D waste generation | | |
| CD1a | | Estimated Quantity | Approx. 25000 Kg/Day (Rohini Zone) |
| CD2 | Implement scheme for permitting bulk waste generators | | |
| CD2a | | Issuance of Permissions by ULBs | Initiated |
| CD3 | Establishment of C&D Waste Deposition centers | | |
| CD3a | | Establishment of Deposition Points | Yes |
| CD3b | | C&D Deposition point identified | Yes |
| CD4 | Implementation of By-Laws for CD Waste Management | | |
| CD4a | | Implementation of By-laws | Notified |

| | | | |
|---|---|---|---|
| CD4b | | Collection of Deposition /disposal Charges | Initiated |
| CD5 | Establishment of C&D Waste recycling plant or linkage with such facility | | |
| CD5a | | Establishment CD Waste Recycling Plant | 01 Jahangir Puri (Burari)<br>01 Libaspur-proposed site |
| CD5b | | Capacity of CD WasteRecyclingPlant | Existing- 2000TPD (Jahangirpuri)<br>Proposed plant-500TPD(Libaspur)<br>1000MT/Day (Rani Khera) |

C & D waste is being collected at JE sites namely Jahangir Puri and Rani Khera. The C & D waste so collected is then recycled into tiles and other use construction material.

Enforcement Actives are being carried out by the ULBs by issuing Challans to the violators causing pollution on regular basis.

## Bio – Medical Waste Management

Biomedical waste' (BMW) means any waste, which is generated during the diagnosis, treatment or immunization of human beings or animals or research activities.

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | NDMC |
| | Population | | 90 Lakhs (approx.) (as per north ULB annual report) |
| BMW1 | Inventory of Biomedical Waste Generation | | |
| BMW1a | | Total no. of Bedded Hospitals | 95 |
| BMW1b | | Total no. of non-bedded HCF(Health Care facilities) | 0 |
| BMW1c | | Total no. Clinics | 250 |
| BMW1d | | No of Veterinary Hospitals | 11 |
| BMW1e | | Path labs | 91 |
| BMW1f | | Dental Clinics | 100 |
| BMW1g | | Blood Banks | 0 |
| BMW1h | | Animal Houses | 0 |
| BMW1i | | Bio-research Labs | 2 |
| BMW1j | | Others | 4 |
| BMW2 | Authorization of HCFs by SPCBs /PCCs | | |
| BMW2a | | Bedded HCFs | 95 |
| BMW2b | | Non-bedded HCFs | - |
| BMW3a | Biomedical Waste Treatment and Disposal Facilities(CBMWTFs) | | |
| BMW3a | | No of CBM WTFs | 1 |
| BMW3b | | Linkage with CBM WTFs | Bio-medical medical waste generated by HCFs in North District is being collected and disposed of by M/s Biotic Waste Solutions |

| | | | |
|---|---|---|---|
| | | | Pvt. Ltd, 46-47, SSI Industrial Area, G.T.Karnal Road, Delhi-110033 |
| BMW3c | | Capacity of CBMWTFs | Adequate |
| BMW3d | | Requirements of CBMWTFs | No |
| BMW3e | | Captive Disposal Facilities of HCFs | Nil |
| BMW4 | Compliance by CBMWTFs | | |
| BMW4a | | Compliance to standards | Yes |
| BMW4b | | Barcode tracking by HCFs /CBMWTFs | Yes |
| BMW4c | | Daily BMW lifting by CBMWTFs | Yes |
| BMW5 | Status of Compliance by Healthcare Facilities | | |
| BMW5a | | Pre-segregation | All the HCFs are required to segregate their biomedical waste at the source of generation as per BMWM Rules, 2016.During the Inspection, if any violation w.r.t. segregation is observed, action by way of issuance of SCN and closure directions is taken against the violators. |
| BMW5b | | Linkage with CBMWTFs | All the HCFs which are generating biomedical waste required to have an agreement with concerned CBWTF for treatment and disposal of their biomedical waste. During the Inspection, if any HCF generating BMW is not having valid agreement with the CBWTF, action |

| | | | |
|---|---|---|---|
| | | | against the HCF is taken as per law. |

Bio Medical Waste Rules, 2016 govern the collection, storage and disposal of bio-medical waste.

The biomedical waste is being collected from dispensaries through private players. DGHS make payment for the collection and disposal of such biomedical for the registered dispensaries with DGHS.

A separate cell i.e. Nursing Home Cell has been created in DGHS which looks after the violation of Bio Medical Waste Rules, 2016.Also the complaints filed for the violation of such rules are being dealt by this Cell.

A team from DM (North) and CDMO (North) survey the quarters of BMW and identify source-disposal linkage in order to promote safe collections, transportation and disposal of BMW. This team does the inspection from time to time for effective monitoring of implementation of Bio Medical Waste Rules, 2016.

| | | | |
|---|---|---|---|
| | | | against the HCF is taken as per law. |

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A team from DM (North) and CDMO (North) survey the quarters of BMW and identify source-disposal linkage in order to promote safe collections, transportation and disposal of BMW. This team does the inspection from time to time for effective monitoring of implementation of Bio Medical Waste Rules, 2016.

## E-Waste Management:

'E-waste' means electrical and electronic equipment, whole or in part discarded as waste by the consumer or bulk consumer as well as rejects from manufacturing, refurbishment, and repair processes.

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| EW1 | Status of facilitatingauthorized collection ofE-Waste | | |
| EW1a | | Does the citizen are able todeposit or provide E-Wastethrough Toll-free Numbers in theDistrict | No |
| EW1c | | Collection centers established byULBin District | |
| EW1d | | Collection centers established byProducers or their PROs in theDistrict | NIL |
| EW1e | | Does the district has linkage withauthorized E-Waste recyclers /Dismantler | No |
| EW1f | | No authorized E-Waste recyclers /Dismantler | NIL |
| EW2 | Status of Collection of E-Waste | | |
| EW2a | | AuthorizingE-Wastecollectors | Nil |
| EW2b | | InvolvementofNGOs | No information |
| EW2c | | DoesProducershaveapproached NGOs/InformalSectorforsettingup CollectionCenters. | No information |
| EW2d | | Does ULBs have linkage withauthorizedRecyclers/Dismantlers | |
| EW4 | Control E-Waste relatedpollution | | |
| EW4a | | Does informal trading,dismantling, and recycling of e-wasteexists in District | No |
| EW4b | | Does the administration closedillegal E-Waste recycling in theDistrict | – |
| EW4c | | No of actions taken to close illegaltradingorprocessingofE-Waste | – |

| | | | |
|---|---|---|---|
| EW5 | Creationof Awareness onWastehandlinganddisposal | | |
| EW5a | | Does PROs / Producers conducted any District level AwarenessCampaigns | 1 |
| EW5c | | Does DistrictAdministrationconducted AnyDistrictlevelAwarenessCampaigns | |

## Water Quality Management Plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| WQ1 | Inventory of water resources in District | | |
| WQ1a | | Rivers | 01 no. (Yamuna) and length 22KM to 23 KM from Palla to Wazirabad Barrage |
| WQ1b | | Length of Coastline | N.A. |
| WQ1c | | Nalas /Drains meeting Rivers | Nil |
| WQ1d | | Lakes/Ponds | 31 Nos. Water Bodies allocated to DJB in North District |
| WQ1e | | Total Quantity of sewage and industrial discharge in District | |
| | Control of Ground water Quality | | |
| WQ2a | | Estimated number of bore-wells | 211 Nos. |
| WQ2b | | No of permissions given for extraction of groundwater | 308 Nos. other than DJB |
| WQ2c | | Number of groundwater polluted areas | No. Such study has been undertaken by DJB. |

| | | | |
|---|---|---|---|
| WQ2d | | Groundwater Availability | 24.57 MGD |
| WQ3 | Availability of Water Quality Data | | -- |
| WQ3a | | Creation of monitoring cell | -- |
| WQ3b | | Access to Surface water and groundwater quality data at DM office | -- |
| WQ4 | Control of River side Activities | | |
| WQ4a | Control of River side Activities | River Side open defecation | -- |
| WQ4b | | Dumping of SW on river banks | -- |
| WQ4c | | Control measures for idol immersion | -- |
| WQ5 | Control of Water Pollution in Rivers | | Action taken and patrolling is done regularly. |
| WQ5a | | Percentage of untreated sewage | -- |
| WQ5b | | Monitoring of Action Plans for Rejuvenation of Rivers | |
| WQ5c | | No of directions given to industries for Discharge of Untreated industrial waste water in last12months | Nil |
| WQ6 | Awareness Activities | | -- |
| WQ6a | | District level campaigns on protection of water quality | -- |
| WQ6b | Oil Spill Disaster Contingency Plan | | |
| WQ6a | | Creation of District Oil Spill Crisis Management Group | -- |
| WQ6b | | Preparation District Oil Spill Disaster Contingency Plan | -- |
| WQ7 | Protection of Floodplains | | |
| WQ7a | | Encroachment of flood plains is regulated. | -- |
| | Rain water Harvesting | | |

## Domestic Sewage Management Plan.

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| SM1 | Inventory of Sewage Management | | |
| SM1a | | Total Quantity of Sewage generated in District from Class II cities and above | 43 MGD |
| SM1b | | No of Class-II towns and above | NIL |
| SM1c | | No of Class-I towns and above | NIL |
| SM1d | | No of Towns needing STPs | NIL |
| SM1e | | No of Towns STP s installed | STP Narela, STP Coronation Pillar. |
| SM1f | | Quantity of treated sewage flowing into Rivers (directly or indirectly) | 41.40 MGD |
| SM1g | | Quantity of untreated or partially treated sewage (directly or indirectly) | 1.70 MGD |
| SM1h | | Quantity of sewage flowing in to lakes | NIL |
| SM1i | | No of industrial townships | Pertains to DSIIDC |
| SW2 | Adequacy of Available Infrastructure for Sewage Treatment | | |
| SM2a | | % sewage treated in STPs | 96% |
| SM2b | | Total available Treatment Capacity | 50 MGD |
| SM2c | | Additional treatment capacity required | NIL |
| SM3 | Adequacy of Sewerage Network | | |

| | | | |
|---|---|---|---|
| SM3a | | No of ULBs having partial underground sewerage network | NIL |
| SM3b | | No of towns not having sewerage network | NIL |
| SM3c | | % population covered under sewerage network | 60% |

# Industrial Wastewater Management Plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| IWW1 | Inventory of industrial wastewater Generation in District | | |
| IWW1a | | No of Industries discharging waste water | 483 |
| IWW1b | | Total Quantity of industrial waste water generated | 40.737 MLD |
| IWW1c | | Quantity of treated IWW discharged into Nalas/ Rivers | 40.737 MLD |
| IWW1d | | Quantity of un-treated or partially treated IWW discharged into lakes | Nil |
| IWW1e | | Prominent Type of Industries | Plastic, Light Engg. Works, Garments Washing and Dyeing, Automobile Service Station with Washing, Hotels/Guest Houses /Party Lawns/Banquet Halls/Restaurants, Metal Surface Treatment |
| IWW1f | | Common Effluent Treatment Facilities | 05 (with a treatment capacity of 87.5 MLD) |
| IWW2 | Status of compliance by Industries in treating wastewater | | |
| IWW2a | 08 | No of Industries meeting Standards | 483 |
| IWW2b | Nil | No of Industries not meeting discharge Standards | Nil |

| | | | |
|---|---|---|---|
| IWW2c | Nil | No of complaints received o number of recurring complaints against industrial pollution in last3 months | Nil |
| AWW4 | Status of Action taken for not meeting discharge standards | | |
| IWW4a | | No industries closed for exceeding standards in last3months | Nil |
| IWW4b | | No of industries where Environmental Compensation waist posed By SPCBs | Nil |

## Air Quality Management Plan.

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| AQ1 | Availability of Air Quality Monitoring Network in District | | |
| AQ1a | | Manual Air Quality monitoring stations of SPCBs /CPCB | - |
| AQ1c | | Automatic monitoring stations Operated by SPCBs/CPCB | 5 |
| AQ2 | Inventory of Air Pollution Sources | | |
| AQ2a | | Identification of prominent air polluting sources | |
| AQ2b | | No of Non-Attainment Cities | |
| AQ2c | | Action Plans for non-attainment cities | |
| AQ3 | Availability of Air Quality Monitoring Data At DMs Office | | |
| AQ3a | | Access to air quality data from SPCBs & CPCB through Dashboard | |
| AQ4 | Control of Industrial Air Pollution | | |
| AQ4a | | No of Industries meeting Standards | 828 (all the units shifted to PNG) |
| AQ4b | | No of Industries not meeting discharge Standards | Nil |
| AQ5 | Control of Non-industrial Air Pollution sources | | |

| | | | |
|---|---|---|---|
| AQ5a | | Control open burning of Stubble– During winter | |
| AQ5b | | Control Open burning of Waste– Nos of actions Taken | |
| AQ5c | | Control off rest fires | |
| AQ5d | | Vehicle pollution check centers | |
| AQ5e | | Dust Suppression Vehicles | |
| AQ6 | Development of Air Pollution complaint redressal system | | |
| AQ6a | | Mobile App / Online based air pollution complaint redressing system of SPCBs. | Delhi Govt. has launched Green Delhi App wherein a public complaint can be launched for time bound redressal by the concerned agencies. |

## Noise Pollution Management Plan

Noise can be defined as unwanted or undesired sound and Noise pollution simply means when there is a lot of noise in the environment which is consequentially harms the environment and public wellbeing. Like smoking, noise pollution affects active and passive recipients when noise levels cross certain safe boundaries. Noise pollution affects both human health and behavior.

In Delhi Noise pollution is caused due to vehicles, industrial areas and during festive season.

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| NP1 | Availability Monitoring equipment | | |
| NP1a | | No. of noise measuring devices with district administration | |
| NP1b | | No. of noise measuring devices with SPCBs | (i) Nos. Sound Pressure Level Meter(Noise Meter, Class A)<br>(ii) 31 (5 in north district) Real Time Ambient Noise Monitoring Stations are installed in Delhi. Data of these stations area available |

| | | | |
|---|---|---|---|
| | | | in DPCC website. |
| NP2 | Capability to conduct noise level monitoring by State agency /District authorities | | |
| NP2a | | capability to conduct noise level monitoring by State agency /District authorities | Available |
| NP2 | Management of Noise related complaints | | |
| NP2a | | No of complaints received on noise pollution in last1 year | **From 1.01.2021 to 31.07.2021** :<br>**PCR calls**: 620<br>**ERSS Calls**: 582<br>**Helpline 155271**: 28<br>**NGMS**:10<br>**Other heads such as 66 DP Act, 32/113 DP Act, 5/15 Environment Act etc.**: 43<br><br>**From 01.01.2020 to 31.12.2020** :<br>**PCR calls**: 1145<br>**ERSS Calls**: 1089<br>**Helpline 155271**: 44<br>**NGMS**:12<br>**Other heads such as 66 DP Act, 32/113 DP Act, 5/15 Environment Act etc.**: 236 |
| NP2b | | No of complaints redressed | **From 1.01.2021 to 31.07.2021** :<br>**PCR calls**: 43<br>**ERSS Calls**: 41<br>**Helpline 155271**: 02<br>**NGMS**:00<br>**Other heads such as 66 DP Act, 32/113 DP Act, 5/15 Environment Act etc.**: 43<br><br>**From 01.01.2020 to 31.12.2020** : |

Attempts have been made to prepare a District Environmental Plan for North District in linewith the model District Environment Plan of CPCB covering the topics given therein.

District Magistrate District North,
Chairman District Level Environment Committee

D.M./D.C./(North)
G.T. Karnal Road, Alipur, Delhi-36

GOVERNMENT OF N.C.T OF DELHI
OFFICE OF THE DISTRICT MAGISTRATE (NORTH)
G.T KARNAL ROAD, ALIPUR DELHI-36

2728

F.NO.Coord.Br./ADM/North/2021/1216-1219 Dated: 06/08/2021

To

The Director (Environment)
NO (Monitoring Committee)
India International Centre,
Max Muller Marg, New Delhi-110003.

**Sub: Regarding directions of Hon'ble NGT in respect of preparation of District Environment Plan in the matter OA 360/2018 titled "Shree Nath Sharma Vs Union of India.**

Sir,

This is in reference to the letter No.F.12/(648)/Env/S.P. Garg Monitoring Committee/2021/1320-1334 dated 14.07.2021 recieved from District Environment Monitoring Committee, India International Centre, Max Muller Marg, New Delhi-110003 on the subject cited above.

The report in respect of District North regarding preparation of District Environment plan is as Under:

| S.No. | Query | Response/Remarks |
|---|---|---|
| 1. | Extent of Gap in compliance of existing norms for the thematic areas, i.e<br>(i) Compliance to solid waste Rules including management of Legacy Waste<br>(ii) Compliance to Plastic Waste Rules.<br>(iii) Domestic sewage.<br>(iv) Compliance to Bio-medical Waste Rules.<br>(v) Compliace to Construction & Demolition Waste.<br>(vi) Compliance to Hazardous Waste Rules.<br>(vii) Compliance to E-waste Rules, Industrial Pollution Control including industrial clusters in the District.<br>(viii) Polluted Stretches of river Yamuna in the district if any.<br>(ix) Status of STPs and re-use of treated water.<br>(x) Status of CETPs including performance.<br>(xi) Ground water extraction/contamination and recharge.<br>(xii) Air pollution and control form sources, viz, Construction and Demolition dust,, industrial emissions, vehicular emissions, traffic congestion and movement, road dust, unpaved roads/pits, stubble burning, dumping of garbage/waste, garbage burning, adulterated fuel, bursting of fire crackers.<br>(xiii) Noise pollution<br>(xiv) Illegal sand mining<br>(xv) Rejuvenation of water bodies. | The status has been enclosed in Annexure-I. |
| 2. | A mechanism to address the gaps needs to be | This district has been working in the |

| | | |
|---|---|---|
| | evoloved for each of the areas with proper timelines and budgetary requirement. | direction to reduce the gaps in achieving targets by adhering to Timelines by holding meetings from time to time and seeking reports from all the stakeholders. |
| 3. | Active NGOs and public participation may be roped in. | DLSA(North), DDE (North West-A & B) have been given the task of spreading awareness about the rules with the help of IEC cell established by District North and Nehru Yuva Kendra Sangathan. |
| 4. | Engineers/Officers In-charges (from the stakeholder agencies) for each of the thematic areas need to be assigned the task. | Chief Engineers from MCD, SE(DJB), AE(I&FC), EE(DSIIDC), AE(DSIIDC) SE(North), SE(North-West), EE(DPCC),, ACP, from Delhi Police and Traffic have been nominated as members of the Committees to ensure the completion of tasks assigned to them. |
| 5. | District magistrate office may depute Nodal Officers of the rank ADM etc. for their Districts for ensuring work being executed as per set targets. | Nodal Officer: Sh. Krishan Kumar ADM(North) |
| 6. | District Envirnment Plans may be reviewed at District Magistrate level atleast once in a month. | This District has been convening meetings from time to time for drafting a District Enviornment Plan in r/o District North. |

This issues with the prior approval of Competent Authority.

Yours faithfully,

**Encl:As above.**

6.8.21

**(KIRAN OBEROI)**
**S.O (ADMIN/COORD.)**
**DISTRICT NORTH**

Copy to :

1. SDM-V (HQ), Revenue Department, 5 Sham Nath Marg, Delhi-110054
2. PA to DM(N), Alipur Delhi.
3. PA to ADM(N), Alipur Delhi.

Data Template of District Environment Management Plan for 7 thematic Areas.

1.0 Waste Management Plan

(i) Solid Waste Management Plan (for each ULB)

| No. | Action Areas | Details of Data Required | Measrable Outcome | | | |
|---|---|---|---|---|---|---|
| | | | Narela Zone | Rohini Zone | Keshav Puram Zone | Civil Line Zone |
| SW 1 | Report on inventory of total Solid Waste Generation | | | | | |
| SW 1 a | | Total Solid waste generation | 550 MT/Day | 900 MT/Day | 720 MT/Day | 620 MT/Day |
| SW 1 b | | Qty. of Dry waste Segregated | 200 MT/Day | 495MT/Day | 395MT/Day | 340 MT/Day |
| SW 1 c | | Qty. of Wet waste Segregated | 350 MT/Day | 405MT/Day | 325MT/Day | 280 MT/Day |
| SW 1 d | | Qty. of C&D waste Segregated | | 0 MT/Day | 0 MT/Day | 0 MT/Day |
| SW 1 e | | Qty. of Street Sweeping | 05 MT/Day | 0 MT/Day | 0 MT/Day | 0 MT/Day |
| SW 1 f | | Qty. of Drain Silt | 06 MT/Day | 2 MT/Day | 2 MT/Day | 1.5 MT/Day |
| SW 1 g | | Qty. of Domestic Hazardous Waste (DHW) collected | .... | -- | -- | -- |
| SW 1 h | | Qty. of other Waste (Horticulture, Sanitary Waste, etc.) | 1 MT/Day | 10 MT/Day | 8 MT/Day | 8 MT/Day |
| SW 1 i | | No. of old dump sites | 83 | 70 Dhalaos | 29 Dhalaos | 36 Dhalaos |
| SW 1 j | | Qty. stored in dumpsites | Daily lifted | -- | -- | -- |
| SW 1 k | | No. of saniary Landfills | Common SLF at Bhalswa | Narela Bawana SLF | Narela Bawana SLF | Narela Bawana SLF |
| SW 1 l | | No. of wards | 16 | 26 | 18 | 18 |
| SW 2 | Compliance by Bulk Waste Generator | s | | | | |
| SW 2 a | | No. of BW Generators. | 48 | | | |

| | | | | | | |
|---|---|---|---|---|---|---|
| SW 2 b | | No. of on-site facilities for Wet Waste | 38 | | | |
| SW 3 | Compliance in segregated waste collection SW Collection (MT per day) | | | 270MT/Day | 210 MT/Day | 180 MT/Day |
| SW 3 a | | Total geneation | 550 MT/Day | 900 MT/Day | 720 MT/Day | 620 MT/Day |
| SW 3 b | | Wet Waste | 200 MT/Day | 405 MT/Day | 325 MT/Day | 280 MT/Day |
| SW 3 c | | Dry Waste | 350 MT/Day | 495 MT/Day | 395 MT/Day | 340 MT/Day |
| SW 3 d | | C&D waste | .. | 0 MT/Day | 0 MT/Day | 0 MT/Day (for narela) |
| SW 4 | Waste Management Operations | | | | | |
| SW 4 a | | Door to Door collection | 100% | 95% | 95% | 95% |
| SW 4 b | | Mechanical Road Sweeping | 25% | | | |
| SW 4 c | | Manual Sweeping | 100% | | | |
| SW 4 d | | Segregated Waste Transport | 14% | | | |
| SW 4 e | | Digesters (Bio Methanation) | | 1.70% | 1.70% | 1.70% |
| SW 4 f | | Composting operation | | | | |
| SW 4 g | | MRF Operation | | 14 Nos. MRF used at FCTS | 14 Nos. MRF used at FCTS | |
| SW 4 h | | Use of Sanitary Landfill | 1 Bhalswa | Narela Bawana SLF | Narela Bawana SLF | Narela Bawana SLF |
| SW 4 i | | Reclamationof old dumpsites | 1 | 118 Handed over to North DMC | 50 Handed over to North DMC | 50 Handed over to North DMC |
| SW 4 j | | Linkage with wastte to energy Bo | Not required | Yes WTE at Nerela Bawana | Yes WTE at Nerela Bawana | Yes WTE at Nerela Bawana |
| SW 4 k | | Linkage with recyclers | | | | |
| SW 4 l | | Authorizationof waste pickers | Initiated | | | |
| SW 4 m | | Linkage with TSDF/CBM WTF | | | | |
| SW 4 n | | Involvement of NGOs | Initiated | | | |

| | | | | | | |
|---|---|---|---|---|---|---|
| SW 4 o | | Linkage with Producers/Brand owners | Integrated with the concessionaire | | | |
| SW 4 p | | Authorization of Waste Pickers | Initiated | | | |
| SW 4 q | | Issuance of ID Cards | | | | |
| SW 5 | Adequacy of Infrastructure | | NIL | | | |
| SW 5 a | | Waste Collection Trolleys | 55/12 | | | |
| SW 5 b | | Mini Collection Trucks | NIL | 113 | 76 | 75 |
| SW 5 c | | Segregated Transport | NIL | | | |
| SW 5 d | | Bulk Waste Trucks | 83 | 21 | 21 | 19 |
| SW 5 e | | Waste Transfer Points | NIL | 15 Portable Compactor + 70 Dhalaos | 31 Portable Compactor + 29 Dhalaos | 15 Portable Compactor + 36 Dhalaos |
| SW 5 f | | Bio Methanation units | 1 | | | |
| SW 5 h | | Composting units | NIL | 0 | 0 | 0 |
| SW 5 i | | Material recovery Facilities | .... | | | |
| SW 5 k | | Waste to Energy (if applicable) | ... | | | |
| SW 5 l | | Waste to RDF | 1 | | | |
| SW 5 m | | Sanitary Land Fills | .... | | | |
| SW 5 n | | Capacity of Sanitary landfills | | | | |

(i)PlasticWasteManagement(foreachULB)

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | North DMC |
| | Population | | 90 Lakhs (approx.) (as per north ULB annual report) |
| PW1 | Inventory of plastic waste generation | | |
| PW1a | | Estimated Quantity of plastic Waste generatedin District | 73000 TPA (as per annual report of North DMC) |
| PW2 | Implementation of Collection | | |
| PW2a | | Door to Door collection | |
| PW2b | | Segregated Waste collection | |
| PW2c | | Plastic waste collection at Material Recovery Facility | |
| PW2d | | Authorization of PW pickers | |
| PW2e | | PW collection Centers | |
| PW3 | Establishment of linkage with Stakeholders | | |
| PW3a | | Established linkage with PROs of Producers | |
| PW3b | | Established linkage with NGOs | |
| PW4 | Availability of facilities for Recycling or utilization of PW | | |
| PW4a | | No .of PW recyclers | 301 |
| PW4b | | No Manufacturers | 342 |
| PW4c | | No of pyrolysi soil plants | Nil |
| PW4d | | Plastic pyrolysis | Nil |
| PW4e | | Useinroadmaking | |
| PW4f | | Co-processinginCementKiln | |
| PW5 | Implementation of PW Management Rules,2016 | | |
| PW5a | | Sealing of units producing < 50-micronplastic | No action |
| PW5b | | Prohibiting sale of carry bags < 50micron | Prohibited as per PWM Rules, 2016 |
| PW5c | | Ban on Carry bags and other single use plastics as notified by State Government | Use of carry bags prohibited vide notification of Govt. of NCT of Delhi dated 23.10.2012. The matter is subjudice. |

| | | | |
|---|---|---|---|
| **PW6** | Implementation of Extended Producers Responsibility(EPR ) through Producers/Brand-owners | | |
| **PW6a** | | No of Producers associated with ULBs | |
| **PW6b** | | Financial support by Producers /Brand owners to ULBs | |
| **PW6c** | | AmountofPROSupport | |
| **PW6d** | | InfrastructuresupportbyProducers/ BrandownerstoULBs | |
| **PW6e** | | No of collection centersestablished by Producers / Brandownersto ULBs | |

(ii) C&DWasteManagement

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| | Nameof ULB | | |
| | Population | | |
| CD1 | Inventory of C&Dwastegenerat ion | | |
| CD1a | | EstimatedQuantity | |
| CD2 | Implement scheme forpermitting bulk wastegenerators | | |
| CD2a | | IssuanceofPermissionsbyULBs | |
| CD3 | Establishment ofC&D WasteDepositionc enters | | |
| CD3a | | EstablishmentofDeposition Points | |

| | | | |
|---|---|---|---|
| CD3b | | C&DDepositionpointidentified | |
| CD4 | Implementation of By-Laws for CD WasteManagement | | |
| CD4a | | ImplementationofBy-laws | |
| CD4b | | Collection of Deposition /disposal Charges | |
| CD5 | Establishment of C&DWaste recycling plant orlinkagewithsuchfacility | | |
| CD5a | | Establishment CDWasteRecyclingPlant | |
| CD5b | | Capacity of CD WasteRecyclingPlant | |

(iii) BiomedicalWasteManagement(foreachULB)

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| | Nameof ULB | | NDMC |
| | Population | | 90 Lakhs (approx.) (as per north ULB annual report) |
| BMW1 | Inventory of BiomedicalWasteGeneration | | |
| BMW1a | | Total no.of BeddedHospitals | 95 |
| BMW1b | | Totalno.ofnon-beddedHCF | 0 |
| BMW1c | | Total no.Clinics | 250 |
| BMW1d | | NoofVeterinaryHospitals | 11 |
| BMW1e | | Pathlabs | 91 |
| BMW1f | | DentalClinics | 100 |

| | | | |
|---|---|---|---|
| BMW1g | | BloodBanks | 0 |
| BMW1h | | AnimalHouses | 0 |
| BMW1i | | Bio-researchLabs | 2 |
| BMW1j | | Others | 4 |
| BMW2 | Authorization of HCFsbySPCBs /PCCs | | |
| BMW2a | | Bedded HCFs | 95 |
| BMW2b | | Non-beddedHCFs | - |
| BMW3a | Biomedical WasteTreatment and DisposalFacilities(CBMWTFs) | | |
| BMW3a | | NoofCBMWTFs | 1 |
| BMW3b | | LinkagewithCBMWTFs | Bio-medical medical waste generated by HCFs in North District is being collected and disposed of by M/s Biotic Waste Solutions Pvt. Ltd, 46-47, SSI Industrial Area, G.T.Karnal Road, Delhi-110033 |
| BMW3c | | CapacityofCBMWTFs | Adequete |
| BMW3d | | RequirementsofCBMWTFs | No |
| BMW3e | | Captive Disposal Facilities ofHCFs | Nil |
| BMW4 | Compliance byCBMWTFs | | |
| BMW4a | | Compliancetostandards | Yes |
| BMW4b | | Barcode tracking by HCFs /CBMWTFs | Yes |
| BMW4c | | DailyBMWliftingbyCBMWTFs | Yes |
| BMW5 | Status of Compliance byHealthcareFacilities | | |
| BMW5a | | Pre-segregation | All the HCFs are required tosegregate their biomedical waste atthe source of generation as perBMWMRules, 2016.DuringtheInspection,ifanyviolationw.r.t segregation is observed, action by way of issuance of SCN and closure directions is taken against the violators. |
| BMW5b | | LinkagewithCBMWTFs | All the HCFs which are |

| | | | |
|---|---|---|---|
| | | | generatingbiomedical waste required to havean agreement with concernedCBWTF for treatment and disposalof their biomedical waste. Duringthe Inspection, if any HCFgenerating BMW is not having validagreementwiththeCBWTF, actionagainst theHCFistakenasper law. |

(v) HazardousWasteManagement

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| HW1 | Inventory of HazardousWaste | | |
| HW1a | | NoofHWGeneratingIndustry | 383 |
| HW1b | | QuantityofHW | 173.15MT/year |
| HW1c | | QuantityofIncinierableHW | 25.31MT/year |
| HW1d | | Quantityofland-fillableHW | 144.48MT/year |
| HW1e | | QuantityofRecyclable/utilizableHW | 3.33MT/year |
| HW2 | Contaminated Sites andillegal industrialhazardous wastedumpsites | | |
| HW2a | | NoofHWdumpsites | 1 |
| HW2c | | ProbableContaminatedSites | 1 |
| HW3 | Authorization bySPCBs/PCCs | | |
| HW3a | | Noofindustriesauthorized | Nil |
| HW3b | | Display Board of HW Generationinfrontof Gate | 383 |
| HW3 | AvailabilityofCommon HazardousWasteTSDF | | |
| HW3a | | CommonTSDF | Nil |
| HW3b | | IndustrieslinkagewithTSDF | Nil |

| | | | |
|---|---|---|---|
| HW4 | Linkage of ULBs inDistrict withCommon TSDF | | |
| HW4a | | ULBslinkedtoCommonTSDFsfor DomesticHazardousWaste | |

(vi) E-WasteWasteManagement

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| EW1 | Status of facilitatingauthorized collection ofE-Waste | | |
| EW1a | | Does the citizen are able todeposit or provide E-Wastethrough Toll-free Numbers in theDistrict | No |
| EW1c | | Collection centers established byULBin District | |
| EW1d | | Collection centers established byProducers or their PROs in theDistrict | NIL |
| EW1e | | Does the district has linkage withauthorized E-Waste recyclers /Dismantler | No |
| EW1f | | No authorized E-Waste recyclers /Dismantler | NIL |
| EW2 | Status of Collection of E-Waste | | |
| EW2a | | AuthorizingE-Wastecollectors | Nil |
| EW2b | | InvolvementofNGOs | No information |
| EW2c | | DoesProducershaveapproached NGOs/InformalSectorforsettingup CollectionCenters. | No information |
| EW2d | | Does ULBs have linkage withauthorizedRecyclers/Dismantlers | |
| EW4 | Control E-Waste relatedpollution | | |
| EW4a | | Does informal trading,dismantling, and recycling of e-wasteexists in District | No |

| | | | |
|---|---|---|---|
| EW4b | | Does the administration closedillegal E-Waste recycling in theDistrict | – |
| EW4c | | No of actions taken to close illegaltradingorprocessingofE-Waste | – |
| EW5 | Creationof AwarenessonWastehandlinganddisposal | | |
| EW5a | | Does PROs / Producers conductedany District level AwarenessCampaigns | 1 |
| EW5c | | Does DistrictAdministrationconducted anyDistrictlevelAwarenessCampaigns | |

## 2.0WaterQualityManagementPlan

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| WQ1 | Inventory of waterresourcesinDistrict | | |
| WQ1a | | Rivers | Pertains to I&FC Department |
| WQ1b | | Lengthof Coastline | -do- |
| WQ1c | | Nalas/DrainsmeetingRivers | Pertains to I&FC/MCD/PWD |
| WQ1d | | Lakes/Ponds | 31 Nos. Water Bodies allocated to DJB in North District |
| WQ1e | | Total Quantity of sewage andindustrialdischarge inDistrict | |
| | Control of GroundwaterWater Quality | | |
| WQ2a | | Estimatednumberofbore-wells | 211 Nos. |
| WQ2b | | Noofpermissionsgivenforextractionofgroundwater | 308 Nos. other than DJB |
| WQ2c | | Number of groundwater pollutedareas | No. Such study has been undertaken by DJB. |
| WQ2d | | Groundwater Availability | 24.57 MGD |
| WQ3 | Availability of WaterQualityData | | Pertains to CGWB/DPCC |
| WQ3a | | Creationofmonitoringcell | -- |
| WQ3b | | AccesstoSurfacewaterand groundwater quality data at DMoffice | -- |

Data Template for Preparation of District Environment Plans – As per Hon'ble NGT Order in OA

| | | | |
|---|---|---|---|
| WQ4 | Control of River sideActivities | | |
| WQ4a | Control of River sideActivities | River Sideopendefecation | Pertains to I&FC |
| WQ4b | | Dumpingof SWonriverbanks | Pertain to MCD/DPCC/I&FC |
| WQ4c | | Controlmeasuresforidoli mmersion | -- |
| WQ5 | Control of WaterPollutionin Rivers | | Pertains to DPCC/I&FC |
| WQ5a | | Percentageofuntreatedsewage | -- |
| WQ5b | | Monitoring of Action Plans forRejuvenationof Rivers | Pertains to I&FC |
| WQ5c | | No of directions given toindustries for Discharge ofUntreatedindustrialwastewate rin last12months | Pertains to DPCC/I&FC |
| WQ6 | AwarenessActivities | | -- |
| WQ6a | | Districtlevelcampaignsonp rotectionofwaterquality | -- |
| WQ6b | Oil Spill DisasterContinge ncyPlan | | |
| WQ6a | | Creation of District Oil Spill CrisisManagementGroup | -- |
| WQ6b | | Preparation District Oil SpillDisasterContingencyPla n | -- |
| WQ7 | ProtectionofFloodplains | | Pertains to I&FC |
| WQ7a | | Encroachment of flood plains isregulated. | -- |
| | RainwaterHarvesting | | |
| WQ8a | | Action plan for Rain waterharvesting | Implemented. |

3.0DomesticSewageManagementPlan

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| SM1 | Inventory of SewageManagement | | |
| SM1a | | Total Quantity of Sewagegenerated in District from ClassIIcities andabove | 43 MGD |
| SM1b | | Noof Class-IItowns andabove | NIL |
| SM1c | | Noof Class-Itownsand above | NIL |
| SM1d | | NoofTownsneedingSTPs | NIL |
| SM1e | | NoofTownsSTPsinstalled | STP Narela, STP Coronation Pillar. |
| SM1f | | Quantity of treated sewageflowing into Rivers (directlyorindirectly) | 41.40 MGD |
| SM1g | | Quantity of untreated or partiallytreated sewage (directly orindirectly) | 1.70 MGD |
| SM1h | | Quantity of sewage flowing intolakes | NIL |
| SM1i | | Noofindustrialtownships | Pertains to DSIIDC |
| SW2 | AdequacyofAvailable Infrastructure forSewageTreatm ent | | |
| SM2a | | %sewagetreated inSTPs | 96% |
| SM2b | | Total available TreatmentCapacity | 50 MGD |
| SM2c | | Additional treatment capacityrequired | NIL |
| SM3 | Adequacy of SewerageNetwork | | |
| SM3a | | No of ULBs having partialundergroundseweragenet work | NIL |
| SM3b | | No of towns not having sewerage network | NIL |

| | | | |
|---|---|---|---|
| SM3c | | % population covered under sewerage network | 60% |

## 4.0IndustrialWastewaterManagementPlan

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| IWW1 | Inventory of industrialwastewater GenerationinDistrict | | |
| IWW1a | | No of Industriesdischargingw astewater | 483 |
| IWW1b | | Total Quantity of industrialwastewatergenera ted | 40.737 MLD |
| IWW1c | | Quantity of treated IWWdischargedintoNalas/ Rivers | 40.737 MLD |
| IWW1d | | Quantity of un-treated or partiallytreated IWW discharged intolakes | Nil |
| IWW1e | | Prominent TypeofIndustries | Plastic, Light Engg Works, Garments Washing and Dyeing, Automobile Service Station with Washing, Hotels/Guest Houses /Party Lawns/Banquet Halls/Restaurants, Metal Surface Treatment |
| IWW1f | | Common Effluent TreatmentFacilities | 05 (with a treatment capacity of 87.5 MLD) |
| IWW2 | Status of compliance by Industries in treating wastewater | | |
| IWW2a | 08 | No of Industries meetingStandards | 483 |
| IWW2b | Nil | NoofIndustriesnotmeetingdi schargeStandards | Nil |
| IWW2c | Nil | No of complaints received ornumber of recurring complaintsagainst industrial pollution in last3 months | Nil |
| AWW4 | Status of Action takenfor not meetingdischargestan dards | | |

Data Template for Preparation of District Environment Plans – As per Hon'ble NGT Order in OA

| | | | |
|---|---|---|---|
| IWW4a | | No industries closed for exceedingstandardsin last3months | Nil |
| IWW4b | | Noof industrieswhereEnvironmental Compensation wasimposedBySPCBs | Nil |

5.0AirQualityManagementPlan

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| AQ1 | AvailabilityofAir Quality MonitoringNetwor kinDistrict | | |
| AQ1a | | Manual Air QualitymonitoringstationsofS PCBs /CPCB | - |
| AQ1c | | Automatic monitoring stationsOperatedbySPCBs/CP CB | 5 |
| AQ2 | Inventory of AirPollutionSour ces | | |
| AQ2a | | Identification of prominent airpollutingsources | |
| AQ2b | | NoofNon-AttainmentCities | |
| AQ2c | | Action Plans for non-attainmentcities | |
| AQ3 | Availability of AirQuality MonitoringData atDMsOffice | | |
| AQ3a | | Accesstoairqualitydatafrom SPCBs & CPCB throughDashboard | |
| AQ4 | Control of Industrial AirPollution | | |
| AQ4a | | No of Industries meetingStandards | 828 (all the units shifted to PNG) |
| AQ4b | | NoofIndustriesnotmeetingdi schargeStandards | Nil |

| | | | |
|---|---|---|---|
| AQ5 | Control of Non-industrialAir Pollution sources | | |
| AQ5a | | ControlopenburningofStubble–duringwinter | |
| AQ5b | | Control OpenburningofWaste–Nosof actions Taken | |
| AQ5c | | Controlofforestfires | |
| AQ5d | | Vehiclepollutioncheckcenters | |
| AQ5e | | DustSuppressionVehicles | |
| AQ6 | DevelopmentofAir Pollution complaintredressalsystem | | |
| AQ6a | | Mobile App / Online based airpollution complaint redressingsystemof SPCBs. | Delhi Govt. has launched Green Delhi App wherein a public complaint can be launched for time bound redressal by the concerned agencies. |

## 6.0MiningActivityManagementplan

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| MI1a | Inventory of Mining inDistrict | | |
| MI1a | | Type ofMiningActivity | - |
| MI1b | | No of Mining licenses given in theDistrict | - |
| MI1c | | Areacoveredundermining | - |
| MI1d | | AreaofDistrict | - |
| MI1e | | SandMining | - |
| MI1f | | AreaofsandMining | - |
| MI2 | Compliance toEnvironmentalConditions | | |
| MI2a | | No of Mining areas meetingEnvironmental ClearanceConditions | [Nos] |

| | | | |
|---|---|---|---|
| MI2b | | No of Mining areas meetingConsentConditionsof SPCBs /PCC s | [Nos] |
| MI3a | Mining relatedenviron mentalCompla ints | | |
| MI3b | | Noofpollutionrelatedcomplaintsag ainst Mining Operations in last1 year | - |
| MI4 | Action against non-complying miningactivity | | |
| MI4a | | No of Mining operationssuspended for violations toenvironmental norms | - |
| MI4b | | NooddirectionsissuedbySPCBs | - |

7.0NoisePollutionManagementPlan

| No. | ActionAreas | DetailsofDataRequirement | MeasurableOutcome |
|---|---|---|---|
| NP1 | Availability Monitoringequipment | | |
| NP1a | | No. of noise measuring deviceswithdistrictadministrati on | |
| NP1b | | No. of noise measuring deviceswithSPCBs | (i) Nos. SoundPressureLevelMeter(Noi se Meter,Class A) (ii) 31 (5 in north district) Real Time Ambient NoiseMonitoring Stations are installedin Delhi. Data of these stationsarea availablein DPCC website. |
| NP2 | Capability to conductnoise level monitoringby State agency /Districtauthorities | | |
| NP2a | | capability to conduct noise levelmonitoring by State agency /District authorities | Available |
| NP2 | Management of Noiserelatedcomplain ts | | |

Data Template for Preparation of District Environment Plans – As per Hon'ble NGT Order in OA

| | | | |
|---|---|---|---|
| NP2a | | No of complaints received on noisepollutionin last1 year | |
| NP2b | | Noofcomplaintsredressed | |
| NP3 | Compliance to ambientnoisestandards | | |
| NP3a | | Implementation of Ambient noisestandards in residential and silentzones | |
| NP3b | | Noisemonitoringstudyindistrict | |
| NP3c | | Sign boards in towns and cities insilentzones | |

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GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (NORTH)
M.P.C.C BUILDING NAYA BANS, DELHI-110082

F.No.11/SDM/NL/Report/2021/ Dated: - 02/08/2021

**Reporting Format for compliance to DPCC directions dated 23.12.2020 issued under Section 31 (A) of Air (Pollution and Control of Pollution) Act, 1981**

**Name of Department: District North (Revenue Department)**
**No. of patrolling Teams Deployed to check violations with respect to Bio-mass burning, C&D waste dumping etc:**

| S.No | Item | Action Taken | | | | | | | Data 26.07.2021 TO 01.08.2021 |
|---|---|---|---|---|---|---|---|---|---|
| 1. | Garbage and Plastic Waste dumping and burning | Amount of garbage waste lifted (in MT): Nil | | | | | | | |
| | | Amount of Plastic waste lifted (in MT): Nil | | | | | | | |
| | | Activity | No. of sites inspected | No. of Challans/ notices issued | Fine imposed ( in rupees) | Fine recovered (in rupees) | No.s of prosecutions | No. of FIRs | |
| | | Illegal dumping | Nil | Nil | Nil | Nil | Nil | Nil | |
| | | Open burning | Nil | Nil | Nil | Nil | Nil | Nil | |
| 2. | C & D Activities | Amount of C and D waste lifted (in MT): | | | | | | | |
| | | Activity | No. of sites inspected | No. of Challans/ notices issued | Fine imposed ( in rupees) | Fine recovered (in rupees) | No.s of prosecutions | No. of FIRs | |
| | | Illegal dumping | Nil | Nil | Nil | Nil | Nil | Nil | |
| | | dust control violation at Construction sites | Nil | Nil | Nil | Nil | Nil | Nil | |
| | Grand Total | Total challans issued | | | | | | | Nil |
| | | Fine imposed in rupees | | | | | | | Nil |
| | | Fine recovered in + rupees | | | | | | | Nil |
| | | No. of FIRs | | | | | | | Nil |
| | | No. of Prosecutions launched | | | | | | | Nil |

SDM/HQ-III: NARELA
DISTRICT NORTH

2749

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (NORTH)
M.P.C.C BUILDING NAYA BANS DELHI-110082

F.N.11/SDM/NL/Fire CrakerReport/2021/ Dated:- 02.08.2021

**Report of Firecrackers**

**Name of District: North**

**For the period of 26.07.2021 TO 01.08.2021**

Daily Action Taken Report format for Implementation of Directions issued by DPCC on 06.11.2020 and Hon'ble National Green Tribunal's order dated 09.11.2020 in OA 249/2020 regarding Ban on sale & bursting of all kind of firecrackers, in NCT of Delhi.

| Sr. No. | Name of Dept. / Implementation Authority | No. of Meeting held with RWAs/NGOs | No. of Sites / Shops Visited | No. of Violation on Sale and storage of Firecrackers (including imported firecrackers) | No. of Violation on Bursting Firecrackers | No. of FIRs Lodge | No. of Prosecution Filed |
|---|---|---|---|---|---|---|---|
| 01. | DISTRICT NORTH | NIL | NIL | NIL | NIL | NIL | NIL |

SDM/HQ-III: NARELA
DISTRICT NORTH

# GOVERNMENT OF NCT OF DELHI
## OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (NORTH)
## M.P.C.C BUILDING NAYA BANS, DELHI-110082

F.N.11/SDM/NL/Report/2020/

Dated:- 02.08.2021

Name of District : North

Period from 26/07/2021 to 01/08/2021

| S. No. | Date | Number of Inspections carried out by SDMs in construction sites/silence zones/noise hotspots/other places | Number of Kalandras received from Police for Noise Pollution related violations under 5.15 EPA | Number of Complaint received from Public | Details of Action Taken by SDMs. | | |
|---|---|---|---|---|---|---|---|
| | | | | | No. of Challans Issued | Total Penalty Imposed (Rs.) | Other Action |
| 1 | 26.07.2021 TO 01.08.2021 | NIL | NIL | NIL | NIL | NIL | NIL |
| | TOTAL | NIL | NIL | NIL | NIL | NIL | NIL |

SDM/HQ-III (NARELA)
DISTRICT : NORTH

**GOVERNMENT OF NCT OF DELHI**
**OFFICE OF THE DISTRICT MAGISTRATE (NORTH)**
**ALIPUR, DELHI-110036**

F.N.Noise Pollution Report/North/SDM/NL/2020 Dated:21.06.2021

**ATR as per Noise Pollution Control Action Plan by Revenue Department, GNCTD**

Name of District: North

Period from 14/06/2021 to 20/06/2021

| S. No. | Date | Number of Inspections carried out by SDMs in construction sites/silence zones/noise hotspots/other places | Number of Kalandras received from Police for Noise Pollution related violations under 5.15 EPA | Number of Complaint received from Public | Details of Action Taken by SDMs. | | |
|---|---|---|---|---|---|---|---|
| | | | | | No. of Challans Issued | Total Penalty Imposed (Rs.) | Other Action |
| 1. | 14.06.2021 to 20.06.2021 | Nil | Nil | Nill | Nil | Nil | Nill |
| | Total | Nil | Nil | Nill | Nil | Nil | Nill |

(SHARAT KUMAR)
SDM (NARELA)
DISTRICT : NORTH

"STOP CORONA,WEAR FACE MASK, FOLLOW PHYSICAL DISTANCING, MAINTAIN HAND HYGIENE"

**DELHI JAL BOARD**
(Govt. of N.C.T. of Delhi)
**OFFICE OF EXECUTIVE ENGINEER (WB)-I**
B-Building, Varunalaya,Jhandewalan
DELHI-110005
E-mail: djbwaterbody@gmail.com

NO.DJB/E.E. (WB)-I/2020-21/ 1753

Dated: 13.7.2021

To,

Block Development Officer (North)
DM Office complex, Alipur,
Delhi-110036.

**Subject: - Identification, Protection and Restoration of water Bodies in the State/ UTs- regarding.**

**Reference :- (i) Your office letter no F.No. BDO/Wetland Authority/ NOC/ 2020-2021/8246 dated 30.06.2021.**

**(ii) Your office letter no F.No. BDO/Wetland Authority/ NOC/ 2020-2021/8028-8030 dated 09.04.2021.**

With respect to above subject and references, the status/progress report regarding rejuvenation of water bodies of rural villages of District North is attached as **"Annexure-A"**.

**(N.K.Verma)**
**E.E. (WB)-I**

4948/BDO(N)
17/07/2021

Annexure - 'A'

## Status of water bodies in North District out of 155 water bodies allocated to DJB

| S.No. | Zone | G.No. | Water Body | Govt. Ownership | Khasra No./Areas | Location | | Target date of completion | Status |
|---|---|---|---|---|---|---|---|---|---|
| | | | | | | Latitude | Longitude | | |
| 1 | North | 161 | Ibrahimpur (a) | BDO | 113/2(3-10) | 28°46'31.68"N | 77°10'44.53"E | 30.04.2021 | Work in Progress |
| 2 | North | 155 | Hiranki (a) | BDO | 534, 535 (12-13) | 28°48'3.01"N | 77°10'52.63"E | 30.04.2021 | Work in Progress |
| 3 | North | 240 | Jhuggyan (d) | DDA | 162/24-10) | 28°45'43.07"N | 77°8'6.72"E | 30.04.2021 | Work in Progress |
| 4 | North | 199 | Mungesh pur (a) | BDO | 49(12-17) | 28° 48' 56.264" N | 76° 58' 24.450" E | 31.10.2021 | 87% work completed |
| 5 | North | 206 | Nangal Thakran (d) | BDO | 81 (14-12) 83(9-15) total=(24-07) | 28° 48' 25.925" N | 77° 0' 35.644" E | 31.12.2021 | 12% work completed |
| 6 | North | 209 | Nangli puna | BDO | 48min (3-11 1/2) | 28°46'17.44"N | 77°8'39.01"E | 30.04.2021 | Work in Progress |
| 7 | North | 220 | Pehladpur bangar (a) | BDO | 46/26(10-18) | 28°45'3.04"N | 77° 4'33.93"E | 31.07.2021 | Work Awarded, to be started |
| 8 | North | 234 | Singhola (A) | BDO | 28/26 | 28° 50' 22.450" N | 77° 7' 14.841" E | 31.12.2021 | DPR received, Estimate under prepration |
| 9 | North | 109 | Auchandi(c) | BDO | 88 (7-0) | 28° 49' 4.660" N | 76° 59' 46.301" E | 31.12.2021 | DPR received, Estimate under approval |
| 10 | North | 136 | Bawana(i) | BDO | 306/1min (09-17) | 28° 47' 39.381" N | 77° 2' 9.218" E | 31.12.2021 | DPR received, Estimate under prepration |
| 11 | North | 157 | Holambi Kalan(a) | BDO | 96/70(04- 04)76(11-06) Total - 15-10) | 28° 48' 29.069" N | 77° 5' 45.662" E | 31.12.2021 | DPR received, Estimate under prepration |
| 12 | North | 171 | Khera kalan(b) | BDO | 39//26 (18-16) | 28° 46' 14.199" N | 77° 7' 11.499" E | 31.12.2021 | DPR received, Estimate under prepration |
| 13 | North | 172 | Khera kalan(c) | BDO | 134(6-10)old No/9/1(4-14),5/21(1-10),22/1(0-6)Total area )6-10) | 28° 46' 59.858" N | 77° 7' 15.61" E | 31.12.2021 | DPR received, Estimate under prepration |
| 14 | North | 186 | Lam Pur(c) | BDO | 50//4min (3-8) | 28° 50' 58.467" N | 77° 3' 57.485" E | 31.12.2021 | DPR received, Estimate under prepration |
| | North | 187 | Lam Pur(d) | BDO | 50//6 (4-16) | 28° 50' 56.297" N | 77° 3' 59.193" E | 31.12.2021 | DPR received, Estimate under prepration |
| | North | 188 | Lam Pur(e) | BDO | 50//7 (4-16) | 28° 50' 56.171" N | 77° 3' 57.011" E | 31.12.2021 | DPR received, Estimate under prepration |
| 15 | North | 107 | Auchandi(a) | BDO | 45//6/1 (205),7min(3-0) total area(5-5) | 28° 49' 11.375" N | 77° 0' 0.712" E | 30.06.2022 | Consultancy work to be awarded |
| 16 | North | 173 | Khera kalan(d) | BDO | 52/26(22-16) | 28° 46' 12.550" N | 77° 6' 43.43" E | 30.06.2022 | Consultancy work to be awarded |
| 17 | North | 162 | Ibrahimpur (b) | BDO | 90 (4-09) | 28°46'31.68"N | 77°10'44.53"E | 30.06.2022 | Consultancy work to be awarded |
| 18 | North | 205 | Nangal Thakran (c) | BDO | 9/3 (2-16) 4(04-16) 7(04-16) 8(04-16) total= (17-04) | 28° 48' 43.196" N | 77° 0' 9.626" E | 30.06.2022 | Consultancy work to be awarded |
| 19 | North | 207 | Nangal Thakran (e) | BDO | 90 (4-17) | 28° 47' 48.695" N | 77° 1' 28.965" E | 30.06.2022 | Consultancy work to be awarded |
| 20 | North | 215 | Naya bans (c) | BDO | 12/29, 30 total area (07-05) | 28° 47' 23.586" N | 77° 4' 7.660" E | 30.06.2022 | Consultancy work to be awarded |
| 21 | North | 216 | Naya bans (d) | BDO | 55/6,7,14,15 total area (16-7) | 28° 46' 59.178" N | 77° 5' 45.560" E | 30.06.2022 | Consultancy work to be awarded |
| 22 | North | 235 | Singhola (b) | BDO | 12//26 (6-16) | 28° 50' 40.156" N | 77° 7' 16.918" E | 30.06.2022 | Consultancy work to be awarded |
| 23 | North | 241 | Siraspur (g) | BDO | 625/3min(11-9) | 28°49'20.92"N | 77° 7'33.39" E | 30.06.2022 | Consultancy work to be awarded |
| 24 | North | 245 | Sultanpur dabas (b) | BDO | 72//26/2 (5-2) | 28° 45' 45.281" N | 77° 2' 20.364" E | 30.06.2022 | Consultancy work to be awarded |
| 25 | North | 248 | Tajpur kalan (a) | BDO | 42(6-16) | 28° 50' 8.786" N | 77° 10' 2.618" E | 30.06.2022 | Consultancy work to be awarded |
| 26 | North | 249 | Tajpur kalan (b) | BDO | 41min (6-13) | 28° 50' 21.565" N | 77° 10' 19.840" E | 30.06.2022 | Consultancy work to be awarded |
| 27 | North | 196 | Libas pur (a) | BDO | (a)24//3(2-7) | 28° 45' 21.454" N | 77° 8' 44.673" E | 30.06.2022 | Consultancy work to be awarded |
| 28 | North | 197 | Libas pur (b) | BDO | 27(16-19) | 28°45'5.546"N | 77°8'12.185"E | 30.06.2022 | Consultancy work to be awarded |
| 29 | North | 134 | Bawana(g) | BDO | 205 (02-11) | 28° 47' 48.393" N | 77° 1' 45.376" E | 30.06.2022 | Consultancy work to be awarded |
| 30 | North | 235 | Singhola (c) | BDO | 7//26/1(0-4) | 28° 51' 3.675" N | 77° 7' 29.734" E | 30.06.2022 | Consultancy work to be awarded |
| 31 | North | 148 | Village pandi | BDO | 24/26/(13-08) | 28°49'46.742"N | 77° 8' 50.8287"E | 30.06.2022 | Consultancy work to be awarded |

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83/2

## Status of water bodies in North District out of 155 water bodies allocated to DJB

| S.No. | Zone | G.No. | Water Body | Land Owners hip | Khasra No./Areas | Location | | Target date of completion | Status |
|---|---|---|---|---|---|---|---|---|---|
| | | | | | | Lat | Long | | |
| 1 | North | 161 | Ibrahimpur (a) ✓ | BDO | 113/2(3-10) | 28°46'31.68"N | 77°10'44.53"E | 30.04.2021 | Work in Progress |
| 2 | North | 155 | Hiranki (a) ✓ | BDO | 534, 535 (12-13) | 28°48'3.01"N | 77°10'52.63"E | 30.04.2021 | Work in Progress |
| 3 | North | 240 | Siraspur (a) | DDA | 162 (14-10) | 28°45'42.07"N | 77°8'6.73"E | 30.04.2021 | Work in Progress |
| 4 | North | 199 | Mungesh pur (a) ✓ | BDO | 49(12-17) | 28° 48' 56.264" N | 76° 58' 24.450" E | 30.04.2021 | Work in Progress |
| 5 | North | 206 | Nangal Thakran (d) | BDO | 81 (14-12) 83(9-15) total=(24-07) | 28° 48' 25.925" N | 77° 0' 35.644" E | 31.07.2021 | Work in Progress |
| 6 | North | 209 | Nangli puna | BDO | 48/min (3-11.1/2) | 28°46'17.44"N | 77°8'39.01"E | 30.04.2021 | Work in Progress |
| 7 | North | 220 | Pehladpur bangar (a) | BDO | 46/26(10-18) | 28°45'3.04"N | 77° 4'33.93"E | 31.07.2021 | Work Awarded, to be started |
| 8 | North | 234 | Singhola (A) ✓ | BDO | 28/26 | 28° 50' 22.450" N | 77° 7' 14.841" E | 31.12.2021 | DPR received, Estimate under prepration → 30.08. Award |
| 9 | North | 109 | Auchandi(c) ✓ | BDO | 88 (7-0) | 28° 49' 4.660" N | 76° 59' 46.301" E | 31.12.2021 | DPR received, Estimate under prepration |
| 10 | North | 136 | Bawana(i) | BDO | 206/1min (09-17) | 28° 47' 39.391" N | 77° 2' 9.218" E | 31.12.2021 | DPR received, Estimate under prepration |
| 11 | North | 157 | Holambi Kalan(a) | BDO | 96/70(04-04)76(11-06) Total - 15-10) | 28° 48' 29.069" N | 77° 5' 45.662" E | 31.12.2021 | DPR received, Estimate under prepration |
| 12 | North | 171 | Khera kalan(b) | BDO | 39//26 (18-16) | 28° 46' 14.199" N | 77° 7' 11.499" E | 31.12.2021 | DPR received, Estimate under prepration |
| 13 | North | 172 | Khera kalan(c) | BDO | 134(6-10)old No/9/1(4-14),5/21(1-10),22/1(0-6)Total area )(6-10) | 28° 46' 59.858" N | 77° 7' 15.61" E | 31.12.2021 | DPR received, Estimate under prepration |
| 14 | North | 186 | Lani Pur(c) | BDO | 50//4min (3-8) | 28° 50' 58.467" N | 77° 3' 57.485" E | 31.12.2021 | DPR received, Estimate under prepration |
| | North | 187 | Lani Pur(d) | BDO | 50//6 (4-16) | 28° 50' 56.297" N | 77° 3' 59.193" E | 31.12.2021 | DPR received, Estimate under prepration |
| | North | 188 | Lani Pur(e) | BDO | 50//7 (4-16) | 28° 50' 56.171" N | 77° 3' 57.011" E | 31.12.2021 | DPR received, Estimate under prepration |
| 15 | North | 107 | Auchandi(a) ✓ | BDO | 45//6/1 (205),7min(3-0) total area(5-5) | 28° 49' 11.375" N | 77° 0' 0.712" E | 30.06.2022 | Consultant to be appointed for submitting DPR |
| 16 | North | 173 | Khera kalan(d) | BDO | 52/26(22-16) | 28° 46' 12.550" N | 77° 6' 43.43" E | 30.06.2022 | Consultant to be appointed for submitting DPR |

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| | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|
| | North | 162 | Ibrahimpur (b) | BDO | 90 (4-09) | 28°46'31.68"N | 77°10'44.53"E | 30.06.2022 | Consultant to be appointed for submitting DPR |
| 18 | North | 205 | Nangal Thakran (c) | BDO | 9/3 (2-16) 4(04-16) 7(04- 16) 8(04-16) total (17-04) | 28° 48' 43.196" N | 77° 0' 9.626" E | 30.06.2022 | Consultant to be appointed for submitting DPR |
| 19 | North | 207 | Nangal Thakran (e) | BDO | 90 (4-17) | 28° 47' 48.695" N | 77° 1' 28.965" E | 30.06.2022 | Consultant to be appointed for submitting DPR |
| 20 | North | 215 | Naya bans (c) ✓ | BDO | 12/29, 30 total area (07-05) | 28° 47' 23.586" N | 77° 4' 7.660" E | 30.06.2022 | Consultant to be appointed for submitting DPR |
| 21 | North | 216 | Naya bans (d) ✓ | BDO | 55/6,7,14,15 total area (16-7) | 28° 46' 59.178" N | 77° 5' 45.560" E | 30.06.2022 | Consultant to be appointed for submitting DPR |
| 22 | North | 235 | Singhola (b) ✓ | BDO | 12//26 (6-16) | 28° 50' 40.156" N | 77° 7' 16.918" E | 30.06.2022 | Consultant to be appointed for submitting DPR |
| 23 | North | 241 | Siraspur (b) | BDO | 625/3min(11-9) | 28°45'20.62"N | 77° 7'53.59"E | 30.06.2022 | Consultant to be appointed for submitting DPR |
| 24 | North | 245 | Sultanpur dabas (b) | BDO | 72//26/2 (5-2) | 28° 45' 45.281" N | 77° 2' 20.364" E | 30.06.2022 | Consultant to be appointed for submitting DPR |
| 25 | North | 248 | Tajpur kalan (a) ✓ | BDO | 42(6-16) | 28° 50' 8.786" N | 77° 10' 2.618" E | 30.06.2022 | Consultant to be appointed for submitting DPR |
| 26 | North | 249 | Tajpur kalan (b) ✓ | BDO | 41min (6-13) | 28° 50' 21.565" N | 77° 10' 19.840" E | 30.06.2022 | Consultant to be appointed for submitting DPR |
| 27 | North | 196 | Libas pur (a) | BDO | (a)24//3(2-7) | 28° 45' 21.454" N | 77° 8' 44.673" E | 30.06.2022 | Consultant to be appointed for submitting DPR |
| 28 | North | 197 | Libas pur (b) | BDO | 27 (16-19) | 28° 45' 5.546" N | 77° 8' 12.185" E | 30.06.2022 | Consultant to be appointed for submitting DPR |
| 29 | North | 134 | Bawana(g) | BDO | 205 (02-11) | 28° 47' 48.393" N | 77° 1' 45.376" E | 30.06.2022 | Consultant to be appointed for submitting DPR |
| 30 | North | 236 | Singhola (c) ✓ | BDO | 7//26/1(0-4) | 28° 51' 3.675" N | 77° 7' 29.734" E | 30.06.2022 | Consultant to be appointed for submitting DPR |
| 31 | North | 148 | Harnid pur(b) ✓ | BDO | 31/41(10-18) | 28° 49' 46.792" N | 77° 8' 57.836" E | 30.06.2022 | Consultant to be appointed for submitting DPR |

सत्यमेव जयते

**OFFICE OF THE DISTRICT MAGISTRATE (NORTH-WEST)**
**DC OFFICE COMPLEX, KANJHAWALA, DELHI – 110081.**

**F. No.SDM (HQ)/NW/ 2021-22/**2053.

**Dated:** 08/07/21

To,

The Director (Env.) GNCTD,
Nodal Officer Committee,
O/o the Justice SP Garg Monitoring Committee,
India International Centre, Max Muller Marg,
New Delhi.

**Sub: Regarding directions of hon'ble NGT respect of preparation of District Environment Plan (DEP) in the matter OA 360/2018 titled "Shree Nath Sharma Vs Union of India and others".**

Sir,

With reference to your letter No. F.128/(648)/Env/S.P. Garg Monitoring Committee/2021/458-472 dated 10-06-2021, on the subject cited above please find enclosed herewith the District Environment Plan of District North-West, for your kind perusal.

**(ASHEESH KUMAR)**
**SDM (HQ)**
**DISTRICT NORTH-WEST**

**Copy for information to:-**

1. SDM-I (HQ), Revenue Department Environment Branch, 5 Sham Nath Marg, Delhi-110054.

# DISTRICT ENVIRONMENTAL PLAN NORTH-WEST DISTRICT, DELHI GOVERNMENT OF NCT OF DELHI

## Preface

The North-West District (Revenue) is one of the District of Delhi adjacent to peripheral of Haryana border having a population of approx. 36,6 lacs as per Census (2011). The District covers 7 Assembly Constituencies, and 17 Police Stations. There are approximately around 37 Villages, in North-West District. Some rural villages near by border area are still doing agricultural activities. One of the historic monument Sikargarh situated in Old Lal Dora/ Aabades is situated in Jaunti village . There exists natural as well as manmade ponds/talab. The present District Environmental Plan has been prepared in consultation with line department such as MCD, DJB, I&FC, DPCC etc.

### 1. Brief profile of the District:

District Administration is a viaduct between the Government and the comman man. This system has along tradition in India has been adopted even before independence. The North-West district is headed by the Deputy Commissioner (Revenue) District Magistrate and an additional District Magistrate (ADM) and there Sub Divisional Magistrates who are incharge in Sub Divisions. BDO(NW) is the custodian of the Gram Sabha Land. For revenue functions each sub division has Tehsildar, Naib Tehsildar, Kanungo and Patwari in that order.

The Three Sub-Divisions Are:-

1. Kanjhawala
2. Rohini
3. Saraswati Vihar

There are **16** villages in Kanjhawala Sub Division & **11** villages in Rohini Sub-Division and rest **10** villages in Sarasvati Vihar Sub- Division.

The North West district has a varied character with Kanjhawala Sub Division having 02 rural villages namely Nizampur Rashid Pur and Tatesar village . The Rohini Sub Division has only 01 rural village namely Sultan Pur Majra. In notification No. No.F/7/79/8DLV/2016/CD-00383132/3827-3841 dated 16.05.2017, issued by Department of Urban Development , 14 village of North-West District has been urbanized 507 DMC Act 1957.

Further, notification NO. F.7/128/DLB/2019/000580156/14600-15 dated 20.11.2019, 08 villages in district north west has been urbanized under section 507 DMC Act 1957.

The North West District of NCT of Delhi is situated in the North-West part of Delhi. The latitude and longitude coordinates of said district are 28.7186° N, 77.0685° E.

### Major Hospital

1. Sanjay Gandhi Hospital S Block Mangol Puri Delhi-110083.
2. Baba Sahab Ambedkar Hospital Sec-6 Rohini New Delhi-110085.
3. Attar Sain Jain Eye General Hospital Near Britania Chowk Lawrance Road Delhi-110035.
4. Bhagwan Mahaveer Hospital Govt Hospital Delhi Guru Harkishan Marg Pitam pur Delhi-110088.
5. Deep Chand Bandhu Hospital, GNCTD, Kokiwala Bagh, Ashok Vihar, Phase – IV, Delhi – 110052.
6. Muni Maya Ram Jain Hospital, KD Block Pitampura Delhi-110034.

**Initiative of the District Administration**

The District Administration is committed to implement and enforce the direction passed by the Hon'ble NGT letter and spirit. The District Administration join its own violation has taken following measures to re-enforce and assist the agencies for enforcing and implementing the Hon'ble NGT Directions. Apart from coordinating and regular review meetings with all the stack holders the District Administration has also been actively involved by taking the following actions:-

1. Regular night patrolling by Civil Defence Volunteers (CDVs) under the supervision of SDM's have been already started at all vulnerable location and the reports are being shared with the concerned authorities for any violation.
2. The SDM's, Tehsildars of the respective Sub Divisions are issuing challans and imposing penalty on violators on NGT directions. The reports are being compiled and forwarded to the Div/Com Office on daily basis.
3. Regular meetings are being held by the DM (NW) with all the stake holders on all environmental issues in the District. In the review meeting, action taken on all Noise Pollution, Solid Waste Management, Air Pollution, sorted out so as to comply important with the issues such as Plastic Waste ban etc. are taken up and issues direction of the Hon'ble NGT.
4. SDM's, MCD, Delhi Police, DJB, I & FC etc. are regularly directed to conduct awareness program in their areas and also to submit compliance report.
5. Major rain water harvesting collaboration with DJB, MC, 18&FC and PWD. All government directed to install rain water harvesting facilities and many natural ponds/talab have been revived/restored.

**Scope of the District Environmental Plan**

| S.NO | Plan | Concerned Department |
|---|---|---|
| 1. | Waste Management Plan NDMC<br>i. Solid Waste Management Plan<br>ii. Plastic Waste Management<br>iii. C&D Waste Management<br>iv. Biomedical Waste Management<br>v. Hazardous Waste Management<br>vi. E-Waste Waste Management | NDMC |
| 2. | Water Quality Management Plan | DJB |
| 3. | Domestic Sewage Management Plan | DJB |
| 4. | Industrial Waste Water Management Plan | Not applicable |
| 5. | Air Quality Management Plan | DPCC |
| 6. | Mining Activity Management Plan | Not applicable |
| 7. | Noise Pollution Management Plan | DPCC/SDM |

1. **Waste Management Plan of Rohini Zone**

**(i) Solid Waste Management Plan:**

Solid waste management is an essential service in any society, Before introducing the process, however, let's start with a discussion of the material being managed-solid waste.

Solid waste refers to the range of garbage materials arising from animal and human activities-that are discarded as unwanted and useless. Solid waste is generated industrial, residential, and commercial activities in a given area, and may be handled in a variety of ways. As such, landfills are typically classified as sanitary, municipal, construction and from demolition or industrial waste sites.

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of UBL | | Rohini Zone (North DMC) |
| | No of UBLs in the District | | 1 |
| | Population | | 1600000 |
| SW1 | Report on inventory of total solid waste generation | | |
| SW1a | | Total solid waste Generation | 900 MT/Day |
| SW1b | | Qty. of Dry Waste Segregated | 495 MT/Day |
| SW1c | | Qty. of Wet Waste Segregated | 405 MT/Day |
| SW1d | | Qty. of C&D Waste Segregated | 0 MT/Day |
| SW1e | | Qty. of Street Sweeping | 0 MT/Day |
| SW1f | | Qty. of Drain silt | 2 MT/Day |
| SW1g | | Qty. of Domestic Hazardous Waste (DHW) collected | ----- |
| SW1h | | Qty. of Other Waste (Horticulture, sanitary waste etc.) | 10 MT/Day |
| SW1i | | No of Old dump sites | 70 Dhalaos |
| SW1j | | Qty. stored in dumpsites | ------ |
| SW1k | | No of Sanitary landfills | Narela Bawana SLF |
| SW1L | | No of wards | 26 |
| SW2 | Compliance by Bulk Waste Generators | | |
| SW2a | | No of BW Generators | 72 |
| SW2b | | No of on-sites facilities for Wet Waste | 30 |
| SW3 | Compliance in segregated Waste Collection NW Collection (MT Per Day) | | 270 MT/Day |
| SW3a | | Total generation | 900 MT/Day |
| SW3b | | Wet Waste | 405 MT/Day |
| SW3c | | Dry Waste | 495 MT/Day |
| SW3d | | C & D Waste | 0 MT/Day |
| SW4 | Waste Management Operations | | |
| SW4a | | Door to Door Collection | 95% |
| SW4b | | Mechanical Road Sweeping | |
| SW4c | | Manual Sweeping | |
| SW4d | | Segregated Waste Transport | |
| SW4e | | Digesters (Bio-methanation) | 1.70% |
| SW4f | | Composting operarion | 14.38% |
| SW4g | | MRF Operation | 14 Nos. MRF used at FCTS |
| SW4h | | Use of Sanitary Landfill | Narela Bawana SLF |
| SW4i | | Reclamation of old dumpsites | 118 Handed over to North DMC |
| SW4j | | Linkage with Waste to Energy Boilers/Cement Plants | Yes WTE at Narela Bawana |
| SW4k | | Linkage with Recyclers | |
| SW4l | | Authorization of waste pickers | |
| SW4m | | Linkage with TSDF/CBMWTF | |
| W4n | | Involvement of NGOs | |
| SW4o | | Linkage with Producers/Brand Owners | |
| SW4p | | Authorization of waste pickers | |
| SW4q | | Issuance of ID Cards | |
| SW5 | Adequacy of Infrastructure | | |

| | | | |
|---|---|---|---|
| SW5a | | Waste Collection Trolleys | |
| SW5b | | Mini Collection Trucks | 113 |
| SW5c | | Segregated Transport | |
| SW5d | | Bulk Waste Trucks | 21 |
| SW5e | | Waste Transfer Points | 15 Portable Compactor + 70 Dhalaos |
| SW5f | | Bio-methanation units | |
| SW5h | | Composting Units | 0 |

## 2. Waste Management Plan of Keshav Puram Zone

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of UBL | | Keshav Puram Zone (North DMC) |
| | No of UBLs in the District | | 1 |
| | Population | | |
| SW1 | Report on inventory of total solid waste generation | | |
| SW1a | | Total solid waste Generation | 720 MT/Day |
| SW1b | | Qty. of Dry Waste Segregated | 395 MT/Day |
| SW1c | | Qty. of Wet Waste Segregated | 325 MT/Day |
| SW1d | | Qty. of C&D Waste Segregated | 0 MT/Day |
| SW1e | | Qty. of Street Sweeping | 0 MT/Day |
| SW1f | | Qty. of Drain silt | 2 MT/Day |
| SW1g | | Qty. of Domestic Hazardous Waste (DHW) collected | |
| SW1h | | Qty. of Other Waste (Horticulture, sanitary waste etc.) | 8 MT/Day |
| SW1i | | No of Old dump sites | 29 Dhaloas |
| SW1j | | Qty. stored in dumpsites | |
| SW1k | | No of Sanitary landfills | Narela Bawana SLF |
| SW1L | | No of wards | 18 |
| SW2 | Compliance by Bulk Waste Generators | | |
| SW2a | | No of BW Generators | 104 |
| SW2b | | No of on-sites facilities for Wet Waste | 31 |
| SW3 | Compliance in segregated Waste Collection NW Collection (MT Per Day) | | 210 |
| SW3a | | Total generation | 720 |
| SW3b | | Wet Waste | 325 |
| SW3c | | Dry Waste | 395 |
| SW3d | | C & D Waste | 0 MT/Day |
| SW4 | Waste Management Operations | | |
| SW4a | | Door to Door Collection | 95% |
| SW4b | | Mechanical Road Sweeping | |
| SW4c | | Manual Sweeping | |
| SW4d | | Segregated Waste Transport | |
| SW4e | | Digesters (Bio-methanation) | 1.70% |
| SW4f | | Composting operarion | |
| SW4g | | MRF Operation | 14 Nos MRF used at FCTS |
| SW4h | | Use of Sanitary Landfill | Narela Bawana SLF |
| SW4i | | Reclamation of old dumpsites | 50 Handed over to North DMC |
| SW4j | | Linkage with Waste to Energy | Yes WTE at Narela Bawana |

| | | | |
|---|---|---|---|
| | | Boilers/Cement Plants | |
| SW4k | | Linkage with Recyclers | |
| SW4l | | Authorization of waste pickers | |
| SW4m | | Linkage with TSDF/CBMWTF | |
| W4n | | Involvement of NGOs | |
| SW4o | | Linkage with Producers/Brand Owners | |
| SW4p | | Authorization of waste pickers | |
| SW4q | | Issuance of ID Cards | |
| SW5 | Adequacy of Infrastructure | | |
| SW5a | | Waste Collection Trolleys | |
| SW5b | | Mini Collection Trucks | 76 |
| SW5c | | Segregated Transport | |
| SW5d | | Bulk Waste Trucks | 21 |
| SW5e | | Waste Transfer Points | 31 Portable Compactor + 29 Dhaloas |
| SW5f | | Bio-methanation units | |
| SW5h | | Composting Units | 0 |

3. **Waste Management Plan of Narela Zone**

In Narela Zone, there are 16 wards generates approx. 450-500 Metric Ton of waste per day. The quantities of waste are also growing with each passing year:

| S.No. | Name of ULB | Population (As per 2017 Census) | No. of Households | Total Waste generated per day (In MT) |
|---|---|---|---|---|
| 1. | Narela Zone, North DMC | | | 450-500 MT apprx. |

**Solid Waste Management Plan for the district is as follows:**

Solid Waste to be managed in accordance with the SWM Rules, 2016 issued by the Ministry of Environment and Forests, Govt. of India.

| S.No. | Action Plan | Strategy and approach | Stake holders responsible |
|---|---|---|---|
| 1. | Collection Segregation and Treatment of Solid Waste | **Primary Collection:**<br>Door to door collection and source segregation-it will be done by auto tippers with separate compartments for wet and dry waste. Wet waste will be send to compost plant and compost pit/wire-mesh platforms, dry waste will be sent to dhalaos and FCTS.<br><br>**Secondary Collection:**<br>It is collected from Dhalaos and Fixed Compactor Transfer Station (FCTS) to the sanitary landfill site (SLF), Bhalaswa<br><br>**Segregation:**<br>Source Segregation will be done in model wards i.e. Municipal Ward no. 32 (Rohini-C) & Ward No. 34 (Rohini-D) by December 2021 and subsequently in | North DMC, DMSW Solution P. Ltd., M/s Karambir Singh Khatri & M/s Gauri Travels. |

| | | | |
|---|---|---|---|
| | | other wards. Source Segregation is being done at the house hold level and collected in different compartments.<br><br>Segregation is also being done at dhalaos, a part segregated wet waste is being sent to 1 TPD compost plant, Bhorgarh, Narela. | |
| 2. | Strengthening the capacities of the ULB's | i. Training of the staff.<br>ii. Engaging public in the various cleanliness initiatives.<br>iii. IEC activities will be performed intensely.<br>iv. RWA's/Market Association will be engaged for making residents aware about segregation of dry and wet waste. | |
| 3. | Notification and Implementation of Bye-Laws | Deptt. of Urban Development Deptt. (GNCTD) framed the Bye-Laws incorporating the provisions of SWM rules 2016 and notified on 15 June 2018. | GNCTD, North DMC |
| 4. | Awareness | Public awareness through Information, Education and Communication activities i.e. print media, social media meetings with RWA, Market Association, campaign in schools etc. | North DMC, DMSW Solution P. Ltd. |
| 5. | Monitoring and Reviews | North DMC monitors the implementation of SWM Rules, 2016 at HQ level and Zonal level. Distt. Level committee takes meetings fortnightly to review the status of implementation of SWM Rules, 2016. | North DMC & Distt. Level committee. |

## 2.2 PLASTIC WASTE MANAGEMENT:

The Narela Zone ULB has observed that disposal of plastic is a serious concern due to improper collection and segregation system. A very smal amount of total plastic waste is effectively recycled; the remaining plastic waste is being sent to Waste landfills etc.

**Plastic Waste Management Plan for the district is as follows:**

### Segregation of Plastic Waste

Segregation is being carried out in three stages:-

1. Door to Door collection has been done through auto tippers.
2. Segregation is done at Dhalao/FCTS (SCP) level.
3. Waste to Energy Plant at Bawana.
4. Total 104.5 KG of Single Use Plastic has been seized w.e.f. 01.04.2021 to till date.

The Narela Zone is planning to maximize segregation at primary collection level i.e. Door to Door and Source Segregation. At present, three to four auto tippers assigned for each ward. However, in future more auto tippers will be assigned with adequate manpower after handing over the ward to private concessionaries. It will have more coverage for primary collection and reduce the mixed waste-to-waste energy plant at Bawana.

## 2.3 C& D WASTE MANAGEMENT:

For Narela zone, 16 sites have been identified as C&D Waste Collection point for small quantities at JE (works) stores namely Narela, Bakhtawarpur, Alipur, Holambi, Bankner, NangalThakran, Bawana, PoothKhurd, Rohini C, Begampur, Rohini D, Kanjhwla, RaniKhera, Nangloi, Nilothi & Mundka wards.

One C&D Waste processing plant is operational at Jahangir Puri Near Burari& one C&D Waste processing plant is under installation at RaniKhera.

Enforcement actions are being carried out by the ULB by issuing challans to the violators on regular basis.

## 2.4 BIO-MEDICAL WASTE MANAGEMENT :

A team from DM (SW) and CDMo (SW) will survey the quarters of BMW and identify linkage in order to promote safe collections, transportation and disposal of BMw. source-disposal.

## 2.5 HAZARDOUS WASTE MANAGEMENT:

In Narela Zone, it is being planned to implement 3 bins system at the source level to collect in black bin which is marked for hazardous waste. It is propose to construct a hazardous waste collection point at every 20 KM radius area. At present the hazardous waste collection point is at dhalao/FCTS (SCP) point.

## 2.6 E-WASTE MANAGEMENT:

In Narela Zone, producer will provide the collection centre to collect e –waste on behalf of dismantler, refurbisher and recycler etc. at their own.

## WATER QUALITY MANAGEMENT PLAN:

| | |
|---|---|
| Length of water line in the area, | 1878 Km |
| Total No. of village | 24 |
| Total No. of colonies | 188 |
| No. of village and colonies having water line | 194 |
| Total No. of water tanker | 139 |
| Total No. of T/well (Non Domestic purpose) | 88 |
| Source of water | Haiderpur, Bawana, Wazirabad, WTPs |
| Rain water harvesting system has been provided at locations | 42 |

The Details Regarding WTP Pertains to CE(WW)

## 1. Domestic Sewage Management Plan:

| | |
|---|---|
| Length of sewer line in the area | 1559.40 |
| Total No. of village | 24 |
| Total No. of Colonies | 188 |
| No. of villages and colonies having sewer | 57 |
| Action plan for providing in balance village and colony | The detail pertains to CE(Dr.) project |

**Measures Taken/Action Plan:**

The major drains in GNCTD are maintained by Irrigation & Flood Control Department and in the District North West District 8 drains falls in the territorial jurisdiction. The lists of the details are as follows: -

1. **Supplementary drain (RD 0 m to RD 22471 m)**
2. **Mungeshpur Drain (RD 37550 m to 15850 m)**
3. **Kirari Suleman Nagar Drain (RD 0m to RD 7850 m)**
4. **Madanpur Drain (RD 4150m to RD 8229 m)**
5. **Sultanpur Drain (RD 0 m to RD 9200 m)**
6. **Jatkhore (RD 0 m to RD 3760 m)**
7. **Ladpur (RD 0 m to RD 2300 m)**
8. **Rasoolpur (RD 0 m to RD 750 m)**

From the above drains, supplementary drain is comparatively major drain and other drains out falls in supplementary drain at various locations. The brief details of the drains along with measure taken by I&FC department to curb and abate dumping of Municipal Solid waste and Plastic waste into these drains are as under:-

**1. Supplementary drain**

The supplementary drain is a storm water drain which plays a major role in the drainage system of Delhi. It originates from Kakraula regulator and outfalls into N.G. drain. However, due to urbanization, this drain caters the sewage and waste water coming from Urbanized adjoining areas. This drain from Rohtak road to Shalimar Bagh falls in the District North West. However, this drain out falls in Najafgarh Drain at Wazirabad.

**Measures Taken/Action Taken**

| S. no. | Location | Measures taken to ensure stoppage of Municipal Solid and Plastic Waste into Drains |
|---|---|---|
| 1 | Supplementary Drain | 1. Sign Board/warning board installed at various locations.<br>2. The necessary repair works of existing Boundary wall are being carried to ensure curb encroachment and dumping of MSW and plastic waste.<br>3. The proposal for new construction of boundary wall has been approved by TAC and A/A & E/S of the same is awaited which will be taken after receipt of A/A & E/S.<br>4. Floating booms were installed at various vulnerable locations to stop floating materials and same being removed timely from |

| | | |
|---|---|---|
| | | the drain and disposed at designated locations.<br>5. Wire mesh installed on all bridges to prevent dumping of MSW and plastic waste.<br>6. Annual desilting and maintenance of drains is being carried out regularly by Departmental Machines and through contract for removing of floating material/ hyacinth, C&D Waste/MSW and garbage/house hold waste.<br>7. Plantation was made on available vacant land and maintenance of same is in progress.<br>8. Night patrolling is being carried out to identify Air pollution due to fire and necessary action initiated against violators. Water sprinkling activity was carried and will be carried during increase of Air Quality Index.<br>9. Contract made for watch and ward of Supplementary Drain from Rohtak Road bridge to Rithala Bridge to prevent dumping of C&D waste malba. |

2. **Mungeshpur Drain**

The jurisdiction of Mungeshpur drain in this CD-VIII falls from RD 37550 m to 15850m passes through villages/fields of Ladpur, Kanjhawala, Sawada and Nizampur. However due to fast urbanization and non-availability of sewerage system, this drain caters sewage & waste water coming from urbanized adjoining area. Regular desilting by deploying pocklain machine is carried out and floating booms at different locations have been provided to prevent floating materials like C&D waste/MSW/house hold waste to avoid Air pollution to the Environment.

3. **Kirari Suleman Nagar Drain**

The KSN drain is a storm water drain which has major role for drainage system of Kirari & Mundka AC. It originates from sector-22 Rohini & outfalls into Najafgarh drain near Nilothi Village. However due to fast urbanization and non-availability of sewerage system, this drain caters sewage & waste water coming from urbanized adjoining area. Regular desilting by deploying pocklain machine is carried out & labour is deployed for removal of floating material on daily basis. M.S. Steel jaali at different locations have been provided to stop floating material. This floating material is regularly removed by deploying labour at different locations and this is finally disposed at Ramkey waste to energy Plant, Bawana so that no C&D waste/MSW/house hold waste causes Air pollution to the Environment in this area.

4. **Madanpur pur drain**

The Madanpur drain starts from village Madanpur Pond and passes through villages Rani Khera, Rasoolpur & Ghewra. Due to fast urbanization, this drain caters the sewage & waste water carrying from urbanized/rural adjoining area. This drain finally outfalls into Mungeshpur drain. Regular desilting through contractor by deploying pocklain machine is carried out. The floating booms have been provided at different locations to remove C&D waste/MSW/house hold waste which causes pollution to the Environment in this area.

5 **Sultanpur Drain**

The Sultanpur drain is a storm water drain which originates from Sultanpur pond and finally out falls into Madanpur Pond. It passes through various villages such as Sultanpur Dabas, Karala, Madanpur Dabas. Due to fast urbanization, this drain caters the sewage & waste water carrying from urbanized/rural adjoining area. This drain finally outfalls into Mungeshpur drain. Regular desilting through contractor by deploying pocklain machine. The floating booms have been provided at different locations to remove C&D waste/MSW/house hold waste which causes Air pollution to the Environment.

6. **Jatkhor Link Drain**

The Jatkhore drain is a storm water drain which originates from village Katewara and passes from the fields of Katwara, Jatkhore Majra and out falls into Bajitpur Drain. Due to fast urbanization, this drain also caters the sewage & waste water carrying from urbanized/rural adjoining area. Regular desilting through contractor by deploying JCB machine is done.

7. **Ladpur drain**

The Ladpur drain is a storm water drain which originates from village Ladpur and finally out falls into Mungeshpur Drain. It passes through village Ladpur. Due to fast urbanization, this drain caters the sewage & waste water carrying from urbanized/rural adjoining area. Regular desilting through contractor by deploying JCB machine is carried out.

8. **Rasoolpur link drain**

The Rasoolpur drain is a storm water drain which originates from Rasoolpur pond and out falls into Madanpur drain at RD 6627 m. This drain caters discharge from village Rasoolpur. Due to fast urbanization, this drain also caters the sewage & waste water carrying from urbanized/rural adjoining area. Regular desilting through contractor by deploying JCB machine is done.

**Measures Taken/Action Taken**

| S. No. | Drains | Measure taken to ensure stoppage of Municipal Solid and Plastic Waste into Drains. |
|---|---|---|
| 1. | I. Mungeshpur Drain | 1. Sign Board/warning board installed at various locations. |

| | | |
|---|---|---|
| | II. KSN drain<br>III. Madanpur drain<br>IV. Sultanpur Drain<br>V. Jatkhore link drain<br>VI. Ladpur drain<br>VII. Rasoolpur link drain | 2. Floating Booms installed at all vulnerable location in drain to stop floating materials and same being removed timely and disposed at designated locations.<br>3. Work for annual maintenance of these drains is in progress for removal of floating material/ hyacinth, C&D Waste/MSW and garbage/house hold waste.<br>4. Night patrolling is being carried out to identify Air pollution due to fire and necessary action initiated against violators. Water sprinkling activity is being carried during increase of Air Quality Index.<br>5. Wire mesh installed on all bridges to prevent dumping of MSW and plastic waste.<br>6. Contract for watch and ward of these drains to prevent dumping of C & D waste, malba, MSW and plastic waste are made. |

1. Industrial Waste Water Management Plan: No such plan is available in the District.
2. Air quality Management Plan: Pertains to DPCC
3. Mining Activity Management Plan: No such activity is found in District
4. Noise pollution Management Plan:

It is submitted that an exclusive website (www.ngms.delhi.gov.in) for redressal of grievance related to noise pollution has been launched on 1st August, 2019 on the directions of Hon'ble NGT. As per the directions of worthy chief Secretary, GNCTD complaints have to be redressed by the SHO concerned within 30 minutes of the receipt of the complaint. In case of failure to resolve the complaint within 30 minute, the complaint gets escalated to ACP and SDM concerned who have to resolve the complaint in next 30 minutes.

**Suggestion:-**

It is observed that for effective and result oriented implementation of Hon'ble NGT direction, the following measures may be place before the competent authority for consideration:-

1. Environmental Marshal:- Dedicated environmental marshal on permanent/contractual basis to assist the District Administration for inspection challenging and patrolling in the locality.

2. Motorcycles for each sub division dedicated for patrolling and enforcement to enhance deterrence and visibility in the area in the vulnerable area.

3. In the recent times in South-West District patrolling by Civil Defence Volunteers at night send a strong message in the locality and also was a great deterrence to defaulters. However, since they are on foot patrol they cannot over large area and their mobility and vigilante was restricted.

**OFFICE OF THE DISTRICT MAGISTRATE (NORTH-WEST)**
**DC OFFICE COMPLEX, KANJHAWALA, DELHI – 110081.**

**F. No. SDM (HQ)/NW/2020-2021/2296** **Dated:- 14-09-2021**

To,

The Sub-Divisional Magistrate-I (HQ)
Revenue Department (Coordination Branch),
5, Sham Nath Marg, Delhi-110054.

**Subject: - Supplementary / Additional Information in respect of DEP.**

Sir,

With reference to your letter No. F.36/ (91)/Div. Comm./2020/1005 dated 02-08-2021, on the subject cited above please find enclosed herewith the District Environment Plan of District North-West, for your kind perusal.

Asheesh Kumar
**(ASHEESH KUMAR)**
**SDM (HQ)**
**DISTRICT NORTH-WEST**

Sub-Divisional Magistrate (HQ) Kanjhawala, Delhi-81

**Copy for information to:-**

1. The Director (Env.) GNCTD, Nodal Officer Committee O/o the Justice SP Garg Monitoring Committee, India International Centre, Max Muller Marg, New Delhi-110003.

1. Extent of gap in compliance of exiting norms for thematic areas, i.e

**I. Compliance to solid Waste Rules including management of legacy waste:**

In Rohini Zone and North-West Zone respectively, there are .....wards and .....wards Generaters appros ..... Metric Tonne and ..... Metric tonne of waste per day.

**The quantities of waste are also growing with each passing year:**

| S.No. | Name of ULB | Population (As per 2017 Census) | No. of Household | Total waste generated per day (In MT) |
|---|---|---|---|---|
| 1. | Rohini Zone | 1600000 | | 900 MT/Day |
| 2. | Keshav Puram Zone | 1744360 Approx. | 215059 Approx. | 643 MT |
| 3. | Narela Zone | 1013638 | 253409 | 450-500 MT approx. |

**Solid Waste Management plan for the district is as follows.**

Solid waste to be managed in accordance with the SWM rules, 2016 issued by the ministry of Environment and Forests, Govt. of India.

| S.No. | Action Plan | Strategy and approach | Stake holders responsible |
|---|---|---|---|
| 1. | Collection Segregation and Treatment of Solid Waste | **Primary Collection:**<br><br>Door to door collection and source segregation-it will be done by auto tippers with separate compartments for wet and dry waste. Wet waste will be send to compost plant and compost pit/wire-mesh platforms, dry waste will be sent to dhalaos and FCTS.<br><br>**Secondary Collection:**<br><br>It is collected from Dhalaos and Fixed Compactor Transfer Station (FCTS) to the sanitary landfill site (SLF), Bhalaswa<br><br>**Segregation:**<br><br>Source Segregation will be done in model wards i.e. Municipal Ward no. 32 (Rohini-C) & Ward No. 34 (Rohini-D) by December 2021 and subsequently in other wards. Source Segregation is being done at the house hold level and collected in different compartments.<br><br>Segregation is also being done at dhalaos, a part segregated wet waste is being sent to 1 TPD compost plant, Bhorgarh, Narela. | North DMC, DMSW Solution P. Ltd., M/s Karambir Singh Khatri & M/s Gauri Travels. |
| 2. | Strengthening the capacities of the | i. Training of the staff.<br>ii. Engaging public in the various cleanliness initiatives. | |

| | | | |
|---|---|---|---|
| | ULB's | iii. IEC activities will be performed intensely.<br>iv. RWA's/Market Association will be engaged for making residents aware about segregation of dry and wet waste. | |
| 3. | Notification and Implementation of Bye-Laws | Deptt. of Urban Development Deptt. (GNCTD) framed the Bye-Laws incorporating the provisions of SWM rules 2016 and notified on 15 June 2018. | GNCTD, North DMC |
| 4. | Awareness | Public awareness through Information, Education and Communication activities i.e. print media, social media meetings with RWA, Market Association, campaign in schools etc. | North DMC, DMSW Solution P. Ltd. |
| 5. | Monitoring and Reviews | North DMC monitors the implementation of SWM Rules, 2016 at HQ level and Zonal level. Distt. Level committee takes meetings fortnightly to review the status of implementation of SWM Rules, 2016. | North DMC & Distt. Level committee. |

Compliance of the same is monitored diligently by all SDMs, ADM, and DM North-West in coordination with NDMC Rohini Zone, Keshav Puram Zone and Narela Zone.

**II. Compliance to Plastic Waste Rules:**

The Narela Zone ULB has been observed that disposal of plastic waste is a serious concern due to improper collection and segregation system. A very small amount of total plastic waste is effectively recycled: the remaining the plastic is sent to landfills etc.

**Plastic Waste Management plan for the district is as follow:**

**Segragation of Plastic Waste**

Segregation is done in three stages

1. Door to door collection has done be auto tipper.
2. Segregation is done at Dhalao / FCTS (SCP) level.
3. Waste to energy plant at Okhla.
4. Total 104.5 KG of Single Use Plastic has been seized w.e.f. 01.04.2021 to till date.

The Narela Zone is planning to maximize segregation at primary collection level i.e. Door to Door and Source Segregation. At present, three to four auto tippers assigned for each ward. However, in future more auto tippers will be assigned with adequate manpower after handing over the ward to private concessionaries. It will have more coverage for primary collection and reduce the mixed waste-to-waste energy plant at Bawana.

**III. Compliance of Bio medical Waste Rules:**

A team from DM (NW) and CDMO (NW) will survey the quarters of BMW and identify source-disposal linkage in order to promote safe collections, transportation and disposal of BMW.
Due to COVID-19 it is expected that biomedical waste disposal is not up to the mark and due diligence is being taken to prevent any mismanagement of BMW.

**IV. Domestic Sewage:**

| | |
|---|---|
| Length of sewer line in the area | 1559.40 |
| Total No. of village | 24 |
| Total No. of Colonies | 188 |
| No. of villages and colonies having sewer | 57 |
| Action plan for providing in balance village and colony | The detail pertains to CE(Dr.) project |

**V. Compliance to Construction and Demolition waste:**

For Narela zone, 16 sites have been identified as C&D Waste Collection point for small quantities at JE (works) stores namely Narela, Bakhtawarpur, Alipur, Holambi, Bankner, NangalThakran, Bawana, PoothKhurd, Rohini C, Begampur, Rohini D, Kanjhawala, RaniKhera, Nangloi, Nilothi & Mundka wards.

One C&D Waste processing plant is operational at Jahangir Puri Near Burari& one C&D Waste processing plant is under installation at RaniKhera.

Enforcement actions are being carried out by the ULB by issuing challans to the violators on regular basis.

**VI. Compliance to hazardous Waste rules:**

In Narela Zone, it is being planned to implement 3 bins system at the source level to collect in black bin which is marked for hazardous waste. It is propose to construct a hazardous waste collection point at every 20 KM radius area. At present the hazardous waste collection point is at dhalao/FCTS (SCP) point.

**VII. Compliance to E-Waste rules:**

In Narela Zone, producer will provide the collection centre to collect e –waste on behalf of dismantler, refurbisher and recycler etc. at their own.

**VIII. Polluted stretches of Yamuna if any:** Nil

**IX. Status of STPs and re-use of treated water:** Monitored by SDMs and DJB

**X. Status of CETPs including performance:** Nil

**XI. Groundwater extraction/contamination and recharge:**

**Sealing of Illegal Bore-wells identified by Delhi Jal Board as per NGT order in O.A. No. 25/2019 and O.A. No. 685/2019 Status as on 23/08/2021**

| Sr. No. | District | No. of Illegal bore wells identified in the District | No. of illegal bore-wells closed till 17.03.2021 | No. of Illegal bore wells closed till 26/7/21 | No. of Illegal bore wells closed till 23/08/21 | Bore-wells not identified | Balance to be seal |
|---|---|---|---|---|---|---|---|
| 1. | North-West | 8299 | 3847 | 5062 | 5062 | 752 | 2485 |

**Water Quality Management Plan**

| | |
|---|---|
| Length of water line in the area, | 1878 Km |
| Total No. of village | 24 |
| Total No. of colonies | 188 |
| No. of village and colonies having water line | 194 |
| Total No. of water tanker | 139 |
| Total No. of T/well (Non Domestic purpose) | 88 |
| Source of water | Haiderpur, Bawana, Wazirabad, WTPs |
| Rain water harvesting system has been provided at locations | 42 |

**XII. Air Pollution and control from sources:**

Vehicles; Strict monitoring of vehicular emission especially in border districts of NCT Delhi, in comprehensive collaboration with transport dept, GNCTD and Delhi Police. Special and surprise checks can be done in residential as well as commercial areas to ensure that vehicles abiding by contemporary bharat stage rules are plying on roads and violating vehicles are taken roads with strict penalties for the vehicles owners as per relevant legal provisions.

Construction and buildings: block wise inspections on under construction buildings and issuance of challans to violators as per NGT orders must be rigidly ensured. Cooperation with MCD, DDA and other land owning agencies must also be sought in order to curb the dual menace of illegal constriction as well as the pollution arising out of it.

Biomass burning: intensive IEC activities are required to control and contain biomass burning especially in district like North- West which has significant agrarian activities. Furthermore investment into direct seeder machines can be enhanced to reduce the necessity for stubble burning.

Industrial emissions: CPCB and DPCC guidelines along with demarcation of industrial zone away from residential habitats must be ensured. Color coded zoning of industrial areas on the basic of severity of air pollution (Red, orange, green, white).

Waste burning: A major constituent of air pollution is garbage burning which can be arrested with sufficient waste collection transportation and disposal network chains to ensure that garbage is safely handled.

**XIII. Noise pollution:**

It is submitted that an exclusive website (www.ngms.delhi.govt.in) for redressed of grievance related to noise pollution has been launched on 1st aug, 2019 on the direction of hon"ble NGT. As per the direction of worthy chief secretary, GNCTD" complaints have to be redressed by the SHO concerned within 30 min of the receipt of the complaint\. In case of failure to resolve the complaint within 30min, the complaint gets escalated to ACP and SDM concerned who have to resolve the complaint in next 30min.

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| NP1 | Availability monitoring equipment | | |
| NP1a | | No. of noise measuring device with district administration | 14 Sound Level meters with district police |
| NP1b | | No. of noise measuring device with SPCBs | Not Relates |
| NP2 | Capability to conduct noise level monitoring by State Agency/District Authorities | | |
| NP2a | | Capability to conduct noise level monitoring by District Authorities | |

| | | | |
|---|---|---|---|
| NP2 | Measurement of noise related complaints | | |
| NP2a | | No. of complaints received on noise pollution in last 1 year | Details enclosed (see Annexure A) |
| NP2b | | No. of complaints redressed | (see Annexure A) |
| NP3 | Compliance to ambient noise standards | | |
| NP3a | | Implementation of ambient noise standard in residential and silence zones | Not relates |
| NP3b | | Noise monitoring study in District | Not relates |
| NP3c | | Sign boards in towns and cities in Silence zone | Not relates |

**Data of PCR Calls**
**01 April 2020 to 31 December 2020**

| District | Total Call | Repeated | Untrace | Filed | Action |
|---|---|---|---|---|---|
| North-West | 752 | 95 | 421 | 195 | 54 |

**ERSS Call**

| District | Total Call | Repeated | Untrace | Filed | Action |
|---|---|---|---|---|---|
| North-West | 708 | 92 | 410 | 167 | 52 |

**Helpline-155271**

| District | Total Call | Repeated | Untrace | Filed | Action |
|---|---|---|---|---|---|
| North-West | 22 | 2 | 9 | 11 | 0 |

**WEB Portal (NGMS)**

| District | Total Call | Repeated | Untrace | Filed | Action |
|---|---|---|---|---|---|
| North-West | 22 | 1 | 2 | 17 | 2 |

**Actions in Any other Head :- 12**

| Action | Total |
|---|---|
| 66 DP Act | 30 |
| 32/113 DP Act | 7 |
| 5/15 Environment | 1 |
| 66.1B DP Act | 6 |
| 66 B DP Act | 1 |

| | |
|---|---|
| 28/112 DP Act | 1 |
| 92/93/97 DP Act | 2 |
| 188 IPC | 4 |
| **Total** | **52** |

**Data of PCR Calls**
**01 January 2021 to 31 March 2021**

| District | Total Call | Repeated | Untrace | Filed | Action |
|---|---|---|---|---|---|
| North-West | 745 | 168 | 323 | 215 | 52 |

**ERSS Call**

| District | Total Call | Repeated | Untrace | Filed | Action |
|---|---|---|---|---|---|
| North-West | 686 | 165 | 295 | 190 | 49 |

**Helpline-155271**

| District | Total Call | Repeated | Untrace | Filed | Action |
|---|---|---|---|---|---|
| North-West | 28 | 1 | 14 | 10 | 3 |

**WEB Portal (NGMS)**

| District | Total Call | Repeated | Untrace | Filed | Action |
|---|---|---|---|---|---|
| North-West | 31 | 2 | 14 | 15 | 0 |

**Actions**

| Action | Total |
|---|---|
| 66 DP Act | 31 |
| 32/113 DP Act | 10 |
| 5/15 Environment | 3 |
| 66.1B DP Act | 3 |
| 107/150 CRPC | 1 |
| 107/151 | 1 |
| 32/115 | 1 |
| 107/85 | 1 |
| 66.1 DP Act | 1 |
| **Total** | **52** |

**Suggestion:-**

It is observed that for effective and result oriented implementation of hon"ble NGT direction, the following measures may be place before the competent authority for consideration:-

1. Environmental marshal: - Dedicated Environmental marshal on permanent /contractual basic to assist the district administration for inspection challenging and patrolling in the locality.

2. Motorcycles for each sub-division dedicated for patrolling and enforcement to enhance deterrence and visibility in the area in the vulnerable area.



3. In the recent times in South-West District patrolling by Civil Defence Volunteers at night send a strong message in the locality and also was a great deterrence to defaulters. However, since they are on foot patrol they cannot over large area and their mobility and vigilante was restricted.

**XIV. Illegal sand mining:** NIL

**XV. Rejuvenation of water bodies:**

| Rejuvenation of water bodies in | | | | |
|---|---|---|---|---|
| **Sr. No.** | **Districts** | **No. of water bodies GEO-Tagged** | **No. of water bodies being rejuvenated** | **Remarks** |
| 1. | North-West | 14 | 02 | Ranikhera, Mohammadpur Majri |

2. A mechanism to address gaps needs to involved for each of the area with proper time line and budgetary requirements:

   The DM and ADM will hold regular meeting with all stakeholders and lay out of the basic standards of environmental conservation and ensure that proper timeline along with financial requirement are clearly established

3. Active NGOs and public partnership may be roped in DM (NW) through SDM Kanjhawala, SDM Rohini and SDM Saraswati Vihar has been in touch with RWAs and civil society members to enhance public participation and citizen-centricity in order to augment accountability and transparency in environment management by govt. authorities,
4. Engineer/ Officers in-charges may be assigned the task for each of the thematic areas: in process.
5. DM office may deputy nodal officers of the rank of ADM for their districts for ensuring work being executive as per set targets: ADM (NW) has already been appointed as the Nodal Officer for overseeing and ensuring coordination between stakeholders and agencies,
6. DEP may be reviewed at DM level at least once in a month: DM North-West has designated second week of every month as a review period of the DEP for North-West in order to make the DEP dynamic and suitable as per the existing and expected environment situations the district may face.

**(ASHEESH KUMAR)**
**SDM (HQ)**
**DISTRICT NORTH-WEST**

Sub-Divisional Magistrate (HQ) Kanjhawala, Delhi-81

**Copy to:-**

1. **PA to DM District (North-West)**
2. **PA to ADM District (North-West)**
3. **Guard file.**

**(ASHEESH KUMAR)**
**SDM (HQ)**
**DISTRICT NORTH-WEST**

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE DISTRICT MAGISTRATE (NORTH EAST)
D.C. OFFICE COMPLEX, NAND NAGRI: DELHI-110093
Ph. No.: 011-22122732, E-mail: dcne@nic.in

# DISTRICT ENVIRONMENT PLAN IN R/O NORTH-EAST DISTRICT

**Introduction**

Hon'ble National Green Tribunal vide order dated 26/09/2019 in O.A. No. 360 of 2018 filed by Shree Nath Sharma Vs Union of India and Others directed that CPCB shall facilitate the District Magistrates in preparation of District Environmental Plan by placing Model plan on its website. This model plan may be adopted as per local requirements by all Districts under supervision of District Magistrate. The said Order also directs that Department of Environment in respective States / UTs should collect district plans to prepare State Environment Plan, which shall be monitored by respective Chief Secretaries of State/UT by 15/12/2019.

The model District Environment Plan (DEP) is envisaged to bring the scope of environmental managementto local governments and administration, so as to set their own goals and targets to achieve desired environmental quality. The DEP is intended as a quick reference to the personnel of District Administration to (i) identify key environmental issues within the district boundary, (ii) prioritize the required projects, (iii) strategize and plan for implementation and (iv) Outline tentative timelines for completion of projects. This report will also help regulators to monitor compliance and is structured to allow updates and monitoring at State level.

CPCB has prepared Data templates for preparation of DEPs. Data templates have been circulated to all Districts to capture information related to key parameters essential for preparing environment management plan.

As identified by Hon'ble National Green Tribunal in Original Application No. 360 of 2018, the scope of DEP will be based on 7 thematic areas unless there is any other specific environmental factor in the district that needs to be covered as part of DEP. The scope of work is outlined in following areas:

1. Waste Management Plan
    i. Solid Waste Management Plan
    ii. Plastic Waste Management
    iii. C&D Waste Management
    iv. Biomedical Waste Management
    v. Hazardous Waste Management
    vi. E-Waste Waste Management
2. Water Quality Management Plan
3. Domestic Sewage Management Plan
4. Industrial Wastewater Management Plan
5. Air Quality Management Plan
6. Mining Activity Management plan
7. Noise Pollution Management Plan

Data templates covers 7 thematic areas by capturing basic information on 64 action areas with 220 data points, which covers essential information required for preparing District Environment Management Plan.

Data Template for District Environmental Management Plan for 7 thematic areas

5-0-(Cont)

Waste Management Plan

) Solid Waste Management Plan (for each ULB)



| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | EDMC |
| | No of ULBs in the District | | 1 |
| | Population | | **22,41,624 (as per online record of North-East District)** |
| SW1 | Report on inventory of total solid waste Generation | | |
| SW1a | | Total solid waste Generation | 540 TPD |
| SW1b | | Qty. of Dry Waste segregated | 90 TPD |
| SW1c | | Qty. of Wet Waste segregated | 367 TPD |
| SW1d | | Qty. of C&D Waste segregated | NA |
| SW1e | | Qty. of Street Sweeping | 81 TPD |
| SW1f | | Qty. of Drain Silt | |
| SW1g | | Qty. of Domestic Hazardous Waste(DHW) collected | 45 KG/DAY |
| SW1h | | Qty. of Other Waste (Horticulture, sanitary waste, etc.) | NA |
| SW1i | | No of Old dump sites | NA |
| SW1j | | Qty stored in dumpsites | NA |
| SW1k | | No of Sanitary landfills | 1 |
| SW1l | | No of wards | **21** |
| SW2 | Compliance by Bulk Waste Generators | | |
| SW2a | | No of BW Generators | **In process** |
| SW2b | | No of on-site facilities for Wet Waste | **1 COMPOST PLAN WARD-43E** |
| SW3 | Compliance in segregated waste Collection SW Collection (MT Per day) | | |
| SW3a | | Total generation | **540** TPD |
| SW3b | | Wet Waste | **367** TPD |
| SW3c | | Dry Waste | **90** TPD |
| SW3d | | C&D Waste | **300** TPD |
| SW4 | Waste Management Operations | | |
| SW4a | | Door to Door Collection | YES |
| SW4b | | Mechanical Road Sweeping | YES |
| SW4c | | Manual Sweeping | YES |
| SW4d | | Segregated Waste Transport | YES |
| SW4e | | Digesters (Bio-Methanation) | **NIL** |
| SW4f | | Composting operation | YES |
| SW4g | | MRF Operation | YES |
| SW4h | | Use of Sanitary Landfill | YES |
| SW4i | | Reclamation of old dumpsites | |
| SW4j | | Linkage with Waste to Energy Boilers / Cement Plants | WTE plant at Ghazipur of EDMC |
| SW4k | | Linkage with Recyclers | YES |
| SW4l | | Authorization of waste pickers | In process |
| SW4m | | Linkage with TSDF / CBMWTF | TSDF-1 |
| SW4n | | Involvement of NGOs | 1 |

| | | | |
|---|---|---|---|
| SW4o | | Linkage with Producers / Brand Owners | |
| SW4p | | Authorization of Waste Pickers | In process |
| SW4q | | Issuance of ID Cards | In process |
| SW5 | Adequacy of Infrastructure | | |
| SW5a | | Waste Collection Trolleys | 315 Nos. |
| SW5b | | Mini Collection Trucks | (157 Nos. of Auto Tippers + 106 Nos. of Rickshaw) |
| SW5c | | Segregated Transport | Yes |
| SW5d | | Bulk Waste Trucks | **21 Nos.** |
| SW5e | | Waste Transfer points | **44** |
| SW5f | | Bio-Methanation units | NIL |
| SW5g | | Composting units | **1** |
| SW5h | | Material Recovery Facilities | 6 |
| SW5i | | Waste to Energy (if applicable) | Waste to energy plant at Ghazipur |
| SW5j | | Waste to RDF | Yes |
| SW5k | | Sanitary Land fills | 1 |
| SW5l | | Capacity of sanitary landfills | 12 Million Tones |
| SW5m | | Waste Deposit Centers (DHW) | 125 |
| SW5n | | Other facilities | Under construction Xaper unit at Jafrabad. |
| SW6 | Notification and Implementation of By-La | | |
| SW6a | | Notification of By-laws | Yes |
| SW6b | | Implementation of by-laws | Yes |
| SW7 | Adequacy of Financial Status of ULB | | |
| SW7a | | CAPEX Required | Information not provided by EDMC |
| SW7b | | OPEX | -do- |
| SW7c | | Adequacy of OPEX | -do- |

(ii) Plastic Waste Management (for each ULB)

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | EDMC |
| | Population | | **22,41,624 (as per online record of North-East District)** |
| **PW1** | Inventory of plastic waste generation | | |
| **PW1a** | | Estimated Quantity of plastic waste generated in District | 2 TPD |
| **PW2** | Implementation of Collection | | |
| **PW2a** | | Door to Door collection | IN PROCESS |
| **PW2b** | | Segregated Waste collection | IN PROCESS |
| **PW2c** | | Plastic waste collection at Material Recovery Facility | AT MRF |
| **PW2d** | | Authorization of PW pickers | IN PROCESS |
| **PW2e** | | PW collection Centers | **AT MRF** |
| **PW3** | Establishment of linkage with Stakeholders | | |

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|---|---|---|---|
| W3a | | Established linkage with PROs of Producers | |
| PW3b | | Established linkage with NGOs | IN PROCESS |
| PW4 | Availability of facilitiesfor Recycling or utilization of PW | | |
| PW4a | | No. of PW recyclers | None |
| PW4b | | No Manufacturers | None |
| PW4c | | No of Pyrolysis oil plants | 01 |
| PW4d | | Plastic pyrolysis | Under construction of 1 TPD in Jafrabad |
| PW4e | | Use in road making | NIL |
| PW4f | | Co-processing in Cement Kiln | NIL |
| PW5 | Implementation of PW Management Rules,2016 | | |
| PW5a | | Sealing of units producing < 50-micron plastic | None |
| PW5b | | Prohibiting sale of carry bags < 50micron | Challans are issued against defaulters. |
| PW5c | | Ban on Carry bags and other singleuse plastics as notified by State Government | Challans are issued against defaulters. |
| PW6 | Implementation of Extended ProducersResponsibility (EPR) through Producers/ Brand- owners | | |
| PW6a | | No of Producers associated withULBs | NIL |
| PW6b | | Financial support by Producers /Brand owners to ULBs | NIL |
| PW6c | | Amount of PRO Support | NIL |
| PW6d | | Infrastructure support by Producers / Brand owners to ULBs | NIL |
| PW6e | | No of collection centers established by Producers / Brandowners to ULBs | NIL |

(iii) C&D Waste Management

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | EDMC |
| | Population | | 22,41,624 (as per online record of North-East District) |
| CD1 | Inventory of C&D waste generation | | |
| CD1a | | Estimated Quantity | 300 TPD |
| CD2 | Implement scheme for permitting bulk waste generators | | |
| CD2a | | Issuance of Permissions by ULBs | |
| CD3 | Establishment of C & D Waste Deposition centers | | At Shastri Park |
| CD3a | | Establishment of Deposition Points | Yes |
| CD3b | | C&D Deposition point identified | Yes |

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|---|---|---|---|
| 04 | Implementation of By-Laws for CD Waste Management | | |
| CD4a | | Implementation of By-laws | Notified |
| CD4b | | Collection of Deposition / disposal Charges | Initiated |
| CD5 | Establishment of C&D Waste recycling plant or linkage with such facility | | |
| CD5a | | Establishment CD Waste Recycling Plant | Established |
| CD5b | | Capacity of CD Waste Recycling Plant | 1000 TPD, C&D Waste plant at Shastri Park |

(iv) Biomedical Waste Management (for each ULB)

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | EDMC |
| | Population | | **22,41,624 (as per online record of North-East District)** |
| BMW1 | Inventory of Biomedical Waste Generation | | Steps taken by DPCC is placed at Annuxure-1 |
| BMW1a | | Total no. of Bedded Hospitals | 89 |
| BMW1b | | Total no. of non-bedded HCF | 600 |
| BMW1c | | Total no. Clinics | 293 |
| BMW1d | | No of Veterinary Hospitals | 6 |
| BMW1e | | Path-labs | 124 |
| BMW1f | | Dental Clinics | 89 |
| BMW1g | | Blood Banks | 0 |
| BMW1h | | Animal Houses | 0 |
| BMW1i | | Bio-research Labs | 0 |
| BMW1j | | Others | 88 |
| BMW2 | Authorization of HCFs by SPCBs / PCCs | | |
| BMW2a | | Bedded HCFs | 89 |
| BMW2b | | Non-bedded HCFs | 600 |
| BMW3a | Biomedical Waste Treatment and Disposal Facilities (CBMWTFs) | | |
| BMW3a | | No of CBMWTFs | 1, Lease of CBWTF with Delhi Govt. has already been expired on April, 2020 and at present it is operating on extension. DPCC has published an advertisement in Newspaper on 20.01.2021 seeking expression of interest from the proponents for setting up of 2 CBWTFs in two regions i.e. Region-1 (North-East, East and Shahdara Districts) and Region-2 (South West, West and Central Districts) in the |

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| | | | area assigned to M/s ~~BWS~~ Water Grace BMW Pvt. Ltd. |
| BMW3b | | Linkage with CBMWTFs | Yes |
| BMW3c | | Capacity of CBMWTFs | Adequate |
| BMW3d | | Requirements of CBMWTFs | NIL |
| BMW3e | | Captive Disposal Facilities of HCFs | None |
| BMW4 | Compliance by CBMWTFs | | |
| BMW4a | | Compliance to standards | Meeting |
| BMW4b | | Barcode tracking by HCFs / CBMWTFs | Approximate 75% of HCF having 30 and above beds have implemented Bar Code System (09 out of 12). |
| BMW4c | | Daily BMW lifting by CBMWTFs | Yes from Delhi Govt. Dispensary (08) and Primary Urban Health Centers (14) & AAMC (15) 135.832 Kg. |
| BMW5 | Status of Compliance by Healthcare Facilities | | |
| BMW5a | | Pre-segregation | All the HCFs are required to segregate its biomedical waste at the source of generation as per BMWM Rules, 2016. During the inspection, if any violation w.r.t. segregation is observed action against the HCF is taken as per law. |
| BMW5b | | Linkage with CBMWTFs | All the HCFs which are generating biomedical waste required to have an agreement with concerned CBWTF for treatment and disposal of their biomedical waste. During the inspection; if any HCF generating BMW is not having valid agreement with the CBWTF, action against the HCF is taken as per law. Yes from Delhi Govt. Dispensary (08) and Primary Urban Health Centers (14) & AAMC (15) |

(v) Hazardous Waste Management

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| HW1 | Inventory of Hazardous Waste | | |
| HW1a | | No of HW Generating Industry | 27 Sites |
| HW1b | | Quantity of HW | 60.472 MT/yr |
| HW1c | | Quantity of Incinerable HW | 0.02 MT/Yr |
| HW1d | | Quantity of land-fillable HW | 60.28 MT/Yr |
| HW1e | | Quantity of Recyclable / utilizable HW | 0.172 MT/Yr |
| HW2 | Contaminated Sites and illegal industrial hazardous waste dumpsites | | |
| HW2a | | No of HW dumpsites | Nil |

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| W2b | | Probable Contaminated Sites | 23 Pcs Sites in Delhi as per the list forwarded to DPCC by CPCB wrt to OA 804/2017 |
| HW3 | Authorization by SPCBs/PCCs | | |
| HW3a | | No of industries authorized | Nil |
| HW3b | | Display Board of HW Generation in front of Gate | As per norms |
| HW3 | Availability of Common Hazardous Waste TSDF | | |
| HW3a | | Common TSDF | TSDF for Delhi is under construction in Bawana Industrial Area and likely to be commissioned in July-2021. |
| HW3b | | Industries linkage with TSDF | Nil |
| HW4 | Linkage of ULBs in District with Common TSDF | | |
| HW4a | | ULBs linked to Common TSDFs for Domestic Hazardous Waste | Nil |

(vi) E-Waste Waste Management

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| EW1 | Status of facilitating authorized collection of E-Waste | | |
| EW1a | | Does the citizen are able to deposit or provide E-Waste through Toll-free Numbers in the District | There are no authorized e-waste collectors. |
| EW1c | | Collection centers established by ULB in District | DPCC has not given authorization to any e-waste collection centre. |
| EW1d | | Collection centers established by Producers or their PROs in the District | There are no DPCC authorized e-waste producer. |
| EW1e | | Does the district has linkage with authorized E-Waste recyclers / Dismantler | There are no DPCC authorized e-waste recycler. |
| EW1f | | No authorized E-Waste recyclers / Dismantler | There are no authorized e-waste collector/recycler. |
| EW2 | Status of Collection of E-Waste | | |
| EW2a | | Authorizing E-Waste collectors | There are no DPCC authorized e-waste collector. |
| EW2b | | Involvement of NGOs | No DPCC authorized NGO. |
| EW2c | | Does Producers have approached NGOs/ Informal Sector for setting up Collection Centers. | There are no DPCC authorized producers. Action against illegal units is being undertaken. |
| EW2d | | Does ULBs have linkage with authorized Recyclers / Dismantlers | There are no DPCC authorized e-waste trader, dismantler or recycler in the district. |
| EW4 | Control E-Waste related pollution | | |
| EW4a | | Does informal trading, dismantling, and recycling of e-waste exists in District | Action against illegal e-waste sites are being carried by DPCC. |

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| W4b | | Does the administration closed illegal E-Waste recycling in the District | Action against illegal e-waste sites are being carried by DPCC. |
| EW4c | | No of actions taken to close illegal trading or processing of E-Waste | Action against illegal e-waste sites are being carried by DPCC. |
| EW5 | Creation of Awareness onWaste handling and disposal | | |
| EW5a | | Does PROs / Producers conducted any District level Awareness Campaigns | No authorized e-waste producer in the District. |
| EW5c | | Does District Administration conducted any District level Awareness Campaigns | IEC campaign being planned. |

## 2.0 Water Quality Management Plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| WQ1 | Inventory of water resources in District | | 1 No. i.e. River Yamuna, Left side from UP Border to ISBT Bridge in Length of = 12 Km |
| WQ1a | | Rivers | 01 |
| WQ1b | | Length of Coastline | Not Applicable |
| WQ1c | | Nalas/Drains meeting Rivers | I&FC has been instructed to do the needful. |
| WQ1d | | Lakes / Ponds | 01 Pond in Badarapur Khadar. |
| WQ1e | | Total Quantity of sewage and industrial discharge in District | Pertains to DJB Deptt. |
| WQ2 | Control of Groundwater Water Quality | | |
| WQ2a | | Estimated number of bore-wells | 35 Nos. Installed against permission granted. |
| WQ2b | | No of permissions given for extraction of groundwater | 38 Nos. (35 Nos. DJB and 03 Private) |
| WQ2c | | Number of groundwater polluted areas | **Pertains to CGWB** |
| WQ2d | | Groundwater Availability | Adequate |
| WQ3 | Availability of WaterQuality Data | | |
| WQ3a | | Creation of monitoring cell | Monitoring of treated water quality is done through various DJB lab. A monitoring cell under creation. |
| WQ3b | | Access to Surface water and groundwater quality data at DM office | **Ground water quality pertains to CGWB.** |
| WQ4 | Control of River side Activities | | Pertains to DJB Deptt. |
| WQ4a | Control of River side Activities | River Side open defecation | Pertains to I&FC/EDMC |
| WQ4b | | Dumping of SW on river banks | On the directions of Hon'ble NGT/Divisional Commissioner, the work of idol Immersion is being taken up at artificial ponds during Ganesh Visarjan and Durga Puja. |
| WQ4c | | Control measures for idol immersion | Pertains to EDMC and I&FC. |
| WQ5 | Control of Water Pollution in Rivers | | |
| WQ5a | | Percentage of untreated sewage | Pertains to DJB/EDMC |

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| Q5b | | Monitoring of Action Plans for Rejuvenation of Rivers | Pertains to I&FC/DPCC/ DDA/EDMC |
| WQ5c | | No of directions given to industries for Discharge of Untreated industrial wastewater in last 12 months | There are no approved industrial areas in the District. |
| WQ6 | Awareness Activities | | |
| WQ6a | | District level campaigns on protection of water quality | Awareness campaigns protection of water quality is being done through PRO office of DJB using print, electronic and pamphlets etc. Awareness has been made through Nukad Natak, distribution of pamphlets, Banners etc. |
| WQ6b | Oil Spill Disaster Contingency Plan | | There is no such disaster plan however disaster contingency plan prepared under Hazard Risk Vulnerability Capability analysis carried out in Sonia Vihar water treatment plant. |
| WQ6a | | Creation of District Oil Spill Crisis Management Group | -do- |
| WQ6b | | Preparation District Oil Spill Disaster Contingency Plan | -do- |
| WQ7 | Protection of Flood plains | | |
| WQ7a | | Encroachment of flood plains is regulated. | Pertains to DDA/I&FC Deptt. |
| WQ8 | Rainwater Harvesting | | Implemented in our Department, Details as 'Annexure-A' |
| WQ8a | | Action plan for Rain water harvesting | 1 No. i.e. River Yamuna, Left side from UP Border to ISBT Bridge in Length of = 12 Km |

3.0 Domestic Sewage Management Plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| SM1 | Inventory of Sewage Management | | |
| SM1a | | Total Quantity of Sewage generated in District from Class II cities and above | 154 MLD in North-East District |
| SM1b | | No of Class-II towns and above | North-East District |
| SM1c | | No of Class-I towns and above | North-East District |
| SM1d | | No of Towns needing STPs | Nil |
| SM1e | | No of Towns STPs installed | 03 Nos. STPs at Yamuna Vihar Covering all North-East District. |
| SM1f | | Quantity of treated sewage flowing into Rivers (directly or indirectly) | 145 MLD in North-East District. |
| SM1g | | Quantity of untreated or partially treated sewage (directly or indirectly) | (Automatic) 05 MLD |
| SM1h | | Quantity of sewage flowing into lakes | Nil |
| SM1i | | No of industrial townships | No notified industrial area. |
| SW2 | Adequacy of Available Infrastructure for Sewage Treatment | | |
| SM2a | | % sewage treated in STPs | 94.15 % |

| | | | |
|---|---|---|---|
| M2b | | Total available Treatment Capacity | 205 MLD |
| SM2c | | Additional treatment capacity required | Nil |
| SM3 | Adequacy of Sewerage Network | | |
| SM3a | | No of ULBs having partial underground sewerage network | 93% Sewerage network Covering North-East District |
| SM3b | | No of towns not having sewerage network | 02 Nos. |
| SM3c | | % population covered under sewerage network | 93 % |

4.0 Industrial Wastewater Management Plan

- ***The District North-East, Delhi does not have any notified Industrial Area.***

5.0 Air Quality Management Plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| AQ1 | Availability of Air Quality Monitoring Network in District | | |
| AQ1a | | Manual Air Quality monitoring stations of SPCBs /CPCB | Does not exist. |
| AQ1c | | Automatic monitoring stations Operated by SPCBs / CPCB | DPCC has 4 real time ambient Air quality monitoring stations<br>• Sonia Vihar,<br>• Anand Vihar,<br>• Patparganj,<br>• Vivek Vihar |
| AQ2 | Inventory of Air Pollution Sources | | |
| AQ2a | | Identification of prominent air polluting sources | There is no prominent air polluting sources in District North-East, Delhi. |
| AQ2b | | No of Non-Attainment Cities | Delhi (Pollution of concern No. 2 & PM10) |
| AQ2c | | Action Plans for non-attainment cities | Delhi is covered under the MOEF prepared and strategized National Clean Air Program (NCAP) document (2019) |
| AQ3 | Availability of Air Quality MonitoringData at DMs Office | | |
| AQ3a | | Access to air quality data from SPCBs & CPCB through Dashboard | DPCC does not have AQMS at any DM office complex. |
| AQ4 | Control of Industrial Air Pollution | | |
| AQ4a | | No of Industries meeting Standards | All legal industries operating in the State of NCT of Delhi are obligated under the Air Act, 1984 and Water Act, 1974 to comply with all DPCC norms. |
| AQ4b | | No of Industries not meeting discharge Standards | All legal industries operating in the State of NCT of Delhi are obligated under the Air Act, 1984 and Water Act, 1974 to comply with all DPCC norms. |

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|---|---|---|---|
| AQ5 | Control of Non-industrial Air Pollution sources | | |
| AQ5a | | Control open burning of Stubble – during winter | Delhi does not have much agricultural acreage and therefore stubble burning is rare. |
| AQ5b | | Control Open burning of Waste – Nos of actions Taken | Redressed by DPCC as and when the complaint is received. |
| AQ5c | | Control of forest fires | Pertains to Forest Department. Delhi. |
| AQ5d | | Vehicle pollution check centers | Pertains to Transport Department. |
| AQ5e | | Dust Suppression Vehicles | 5 No deployed in District. |
| AQ6 | Development of Air Pollution complaint redressal system | | |
| AQ6a | | Mobile App / Online based air pollution complaint redressing system of SPCBs. | • "Green Delhi" App- This app helps citizens to make complaint concerning the well being of the environment. The app will identify the location and the complaint will then be forwarded to the concerned department. |

6.0 Mining Activity Management plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| MI1a | Inventory of Mining in District | | No Mining activity in District North-East, Delhi |
| MI1a | | Type of Mining Activity | |
| MI1b | | No of Mining licenses given in theDistrict | |
| MI1c | | Area covered under mining | |
| MI1d | | Area of District | |
| MI1e | | Sand Mining | |
| MI1f | | Area of sand Mining | |
| MI2 | Compliance to EnvironmentalConditions | | |
| MI2a | | No of Mining areas meetingEnvironmental Clearance Conditions | |
| MI2b | | No of Mining areas meeting Consent Conditions of SPCBs/PCCs | |
| MI3a | Mining related environmentalComplaints | | |
| MI3b | | No of pollution related complaintsagainst Mining Operations in last 1 year | |
| MI4 | Action against non-complying mining activity | | |
| MI4a | | No of Mining operations suspended for violations toenvironmental norms | |
| MI4b | | No of directions issued by SPCBs | |

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| . | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| P1 | Availability Monitoring equipment | | |
| NP1a | | No. of noise measuring devices with district administration | Pertains to Delhi Police |
| NP1b | | No. of noise measuring devices with SPCBs | DPCC has noise measuring hand held devices which are portable and is used to measure the ambient noise quality. |
| NP2 | Capability to conduct noise level monitoring by State agency / District authorities | | |
| NP2a | | capability to conduct noise level monitoring by State agency / District authorities | There are 5 noise monitoring stations of DPCC in East, North-East and Shahdara. |
| NP2 | Management of Noise related complaints | | |
| NP2a | | No of complaints received on noise pollution in last 1 year | Nil |
| NP2b | | No of complaints redressed | Not applicable |
| NP3 | Compliance to ambient noise standards | | |
| NP3a | | Implementation of Ambient noise standards in residential and silent zones | Occasional |
| NP3b | | Noise monitoring study in district | Not carried out |
| NP3c | | Sign boards in towns and cities in silent zones | Pertains to Delhi Police |

***

S.O (Cont'd)

**OFFICE OF THE DEPUTY COMMISSIONER, DISTT. NORTH-EAST**
**GOVT. OF NCT OF DELHI**
**D.C. OFFICE COMPLEX, NAND NAGARI, DELHI-110093**

No. F 3 (110)/DC/NE/SDM(HQ)/2021/DEP/Admn./ 104-04 Dated: 05/01/2022

To,

Director Environment
Nodal Officer Monitoring Committee
District Environment Plan
India International Centre, Max Muller Marg,
New Delhi - 110003

**Sub:- Forwarding of Compliance of the direction of the Monitoring Committee in r/o preparation of District Environment Plan in the matter of O.A. 360/2018 titled "Shree Nath Sharma Vs Union of India & Ors."- Reg.**

Sir,

Please refer to your letter No. F 12/(649)/Env./DEPs/OA No. 360/2018/2021/6284-6294 dated 14/12/2021 on the above cited subject. In this connection, I am directed to enclose herewith the additional information in r/o District North-East as has been received from the stakeholder departments.

**Yours faithfully,**

Encl: - As above

**SDM(HQ)/LINK OFFICER**
**DISTRICT NORTH-EAST**

No. F 3 (110)/DC/NE/SDM(HQ)/2021/DEP/Admn./ 101-04 Dated: 05/01/2022
Copy to the: -

1. Hon'ble Justice S.P. Garg, Monitoring Committee District Environment Plan,India International Centre, Max Muller Marg,New Delhi - 110003

Copy for information to:-

1. P.A. to District Magistrate (N.E.)
2. P.A. to Addll. District Magistrate (N.E.)

**SDM(HQ)/LINK OFFICER**
**DISTRICT NORTH-EAST**

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## DISTRICT ENVIRONMENTAL PLAN

Noise pollution data provided by DPCC is self explanatory in terms of pollution level exist in that specific location. **Noise Pollution Regulation Rule, 2000** already categorically define its values in respect of Silence Zone, Residential Zone, Industrial Zone.

Accordingly, District Administration has to look for its appropriate plan to regulate the available activities responsible for the noise pollution level exists.

The prescribed maximum permissible noise level w.r.t to the land use pattern was laid down and a maximum permissible noise level was capped to each place accordingly, which are given below:-

**Ambient Air Quality Standards in respect of Noise**

| Area Code | Category of Area/ Zone | Limits in dB(A) Leq.* | |
|---|---|---|---|
| | | Day Time | Night Time |
| A | Industrial Area | 75 | 70 |
| B | Commercial Area | 65 | 55 |
| C | Residential Area | 55 | 45 |
| D | Silence Zone | 50 | 40 |

*1. Day time shall mean from 6.00 am. to 10.00 pm. 2. Night time shall mean from 10.00 pm. to 6.00 am

- **DPCC recommended following points can also be considered, while action plan is to be prepared by District administration.**

1. In order to curb the menace of uninhabited usage of honking strict vigilance needs to be kept and horns fitted to vehicles should be of the appropriate noise and sound. Third party motor parts dealers in the districts may be communicated that only horns of appropriate noise and sound may be sold to customers.
2. The **Transport Department** may see to the proper phasing out of old vehicles that have expired their lifecycle. Modifications of bikes and cars should not be at the expense of noisiness from the vehicle plying on the road.
3. Strict enforcement should be kept w.r.t the noise emanating from the construction work being carried out in the various residential pocket of the districts by the municipal authority.
4. DPCC shall keep vigilance w.r.t the noise emanating from industrial area.
5. **Plantation of Trees** is encouraged as having trees provide a physical barrier to the noise generated from the outside environment.
6. An **awareness program** to the public at large may also be considered w.r.t the chronic health problem from noise.
7. Traffic responsible for the noise pollution at any hotspot has to be regulated so that, existing noise pollution level has bring down.

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## DISTRICT ENVIRONMENTAL PLAN

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3. Strict enforcement should be kept w.r.t the noise emanating from the construction work being carried out in the various residential pocket of the districts by the municipal authority.
4. DPCC shall keep vigilance w.r.t the noise emanating from industrial area.
5. **Plantation of Trees** is encouraged as having trees provide a physical barrier to the noise generated from the outside environment.
6. An awareness program to the public at large may also be considered w.r.t the chronic health problem from noise.
7. Traffic responsible for the noise pollution at any hotspot has to be regulated so that, existing noise pollution level has bring down.

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | CDMO OFFICE DISTRICT NORTHEAST | BMW AUTHORIZATION |
| | Population | | |
| BMW 1 | Inventory of Biomedical waste Generation | | |
| BMW 1a | | Total No. of Bedded Hospitals | 01(JPCH) |
| BMW 1b | | Total no. of Non-Bedded HCF | (Delhi Govt. Dispensaries(08) and Primary Urban Health Centres (14) & AAMC (33) |
| BMW 1c | | Total No. Clinics | NIL |
| BMW 1d | | No of Veterinary Hospitals | NIL |
| BMW 1e | | Pathlabs | NIL |
| BMW 1f | | Dental Clinics | Nil |
| BMW 1g | | Blood Banks | Nil |
| BMW 1h | | Animal Houses | Nil |
| BMW 1i | | Bio-research Labs | Nil |
| BMW 1j | | Others | NIL |
| BMW 2 | Authorization of HCFs by SPCBs / PCCs | | |
| BMW 2a | | Bedded HCFs | 1 Govt. Hospital (JPCH) |
| BMW 2b | | Non-Bedded HCFs | (Delhi Govt. Dispensaries(08) and Primary Urban Health Centres (14) & AAMC (32) |
| BMW 3 | Biomedical Waste treatment and Disposal Facilities (CBMWTFs) | | |
| BMW 3a | | No of CBMWTFs | NA |
| BMW 3b | | Linkage with CBMWTFs | NA |
| BMW 3c | | Capacity of CBMWTFs | NA |
| BMW 3d | | Requirements of CBMWTFs | NA |
| BMW 3e | | Captive Disposal Facilities of HCFs | NA |
| BMW 4 | Compliance by CBMWTFs | | |
| BMW 4a | | Compliance to syandards | NA |
| BMW 4b | | Barcode tracking by HCFs / CBMWTFs | NA |
| BMW 4c | | Daily BMW lifting by CBMWTFs | Yes, From Delhi Govt. Dispensaries(08) and Primary Urban Health Centres (14) & AAMC (32) |
| BMW 5 | Status of Compliance by Healthcare Facilities | | |
| BMW 5a | | Pre-segregation | NA |
| BMW 5b | | Linkage with CBMWTFs | Yes, From Delhi Govt. Dispensaries(08) and Primary Urban Health Centres (14) & AAMC (32) |

**OFFICE OF THE ASSISITANT COMMISSIONER OF POLICE, TRAFFIC NORTH EAST DISTRICT, IIND FLOOR PS NAND NAGRI DELHI, E- MAIL – acpnedt10@gmail.com**

**No.** 2214 **ACP/T/North East District, dated Delhi the** 22/12/21

To

**The Addl. District Magistrate**

**District, North East Delhi**

**Subject:** **Regading directions of Hon'ble NGT in respect of prepararion of District Environment Plan in the matter OA 360/2018 titled "Shree Nath Sharma Vs Union of India &Others."**

Sir

Kindly refer to your office reference number F.No. PA/ADM/NE/DEP/2021/1158-66, dated 17.12.21 on the subject cited above.

The requisite report vides paral 1, 2 and 4 of letter dated 14.07.21 from North East Dsitrict is as umder:-

1. Extent of Gap in compliance of existing norms fro the thematic areas:-

Sub points (i to xi and xiv to xv) does not realte to this office.

(xii) Traffic police of North East District is taking regular action against air pollution, vehicular emissions and traffic congestion in the area of North East Dsitrict. During current year from 01.01.21 to 15.12.21 the action taken report is as under:-

| CIRCLE | NGT Prosecution from 01.01.21 to 15.12.21 | | | |
|---|---|---|---|---|
| | W/O PUCC | Uncovered Building Material Vehicles | Improper Parking | Action against 10-15 years old Petrol and Diesel vehicles |
| SHD | 4014 | 36 | 10961 | 91 |
| KJC | 954 | 01 | 7231 | 11 |
| SPC | 3369 | 50 | 6962 | 112 |
| **TOTAL** | **8337** | **87** | **25154** | **214** |

SDM (HQ) North East
Diary No. 9181
Date 23/12/21

SDM(HQ)/PA

Additional District Magistrate
Distt. North-East, Nand Nagri, Delhi-93
22 DEC 2021
Dy. No. 2653

So (Cal)
Complete
23/12
Sunday 26/12/21

(xiii) Action taken report regarding noise pollution is as under:-

| CIRCLE | Noise Pollution Prosecution from 01.01.21 to 15.12.21 | | |
|---|---|---|---|
| | Honking Horn | Pressure Horn | Used Modified Silencers |
| SHD | 3 | 53 | 275 |
| KJC | 0 | 7 | 26 |
| SPC | 0 | 151 | 267 |
| **TOTAL** | **3** | **211** | **568** |

2. Noted for compliance.

4. Not related to this office.

The action against air pollution and noise pollution is being taken regularly and will be continue in future also. TIs have already been directed to take strict action in this regard.

Submitted please.

22/12/21

Asstt. Commissioner of Police
Traffic North East District, Delhi

No. 2215 R/ACP/NE, Distt Dated 22/12/21.

Copy to ->
DCP/TI/ER for favour of information.

Asstt. Commissioner of Police
Traffic, North East Distt, Delhi

सत्यमेव जयते



# *(ENVIRONMENT PLAN)*

# *DISTRICT: CENTRAL*



***Prepared by***

## OFFICE OF THE DISTRICT MAGISTRATE (CENTRAL)

Old Employment Exchange Building,
14, Daryaganj Delhi-110002,
Ph- 011-23282903, 23284932
Email: ddmacentral@gmail.com

# FOREWORD

Hon'ble National Green Tribunal, New Delhi has passed an order on 26-09-2019 in O.A. No. 360/218 in the case Shri Nath Sharma Versus Union of India and Others that it is necessary to have a District Environment Plan (DEP) to be operated by the District Committee.

DEP in respect of District Rajouri covers 7 thematic areas by capturing basic information on 64 action areas which are essential part of this plan.

DEP is of immense importance as to involve community participation to make them aware & achieve basic objectives of sustainable development thereby ensuring preservation and protection of environment. It should delineate the mitigation measures, monitoring and evaluation plans, citing specific roles and responsibilities of key personnel& stakeholders, so as to minimize the adverse effects of the human activities in the Environment.

## INTRODUCTION

Environment is the complex of biotic and abiotic factors that act upon an organism or on ecological community and ultimately determine its form and survival. Literally, environment means all that which surrounds us. Biotic components or factors can be described as any living component that affects another organism or shapes the ecosystem. Abiotic factors are non-living chemical and physical parts of the environment that affect living organisms and the functioning of the ecosystems.

The Earth Science generally recognizes four spheres, the Lithosphere, the Hydrosphere, the Atmosphere and the Biosphere as correspondent to Rocks/ Earth's Crust, Water, Air and Life respectively.

The world environment is going too much worst day by day as weuse our natural resources indiscriminately and fail to manage our waste. Our total environmental conditions deteriorate in everyday life yet we are not concerned ourselves for saving us from different types of natural calamities and extinction of several types of species. it is true that only human beings are responsible for polluting environment, but if we show a little bit of concern that it will make us positive thinker lo save our environment.

## Current Situation of Environment:

Due to over exploitation of the natural resources, the situation of environment is so poor that could never be imagined by our old generations in previous time. This has led to various types of pollution i.e. Air, Water, Soil and Noise Pollution. Settlements are the main reasons of increasing pollution which have resulted in various diseases and hampered the quality of life. Over use of plastic made items, particularly Single use plastic items such as: Polythene Bags, Plastic water bottles, wrappers of many food stuffs also has added nuisance to the Biotic components of Environment. Climate change
that we are witnessing throughout the globe is also the result of over exploitation of our Natural Resources and imbalance of ecosystem.

SOLUTIONS FOR SAVING ENVIRONMENT: Solutions are many but all need proper action and support from all stakeholders. Forests are the key operators of natural cycle but due to over exploitation we have forgotten its importance. Thus, the first step to save our environment is to plant trees as many as possible. The next is the use of FIVE R's while using our natural resources. They are: REDUCE, RECYCLE, REUSE, REFUSE and REPURPOSE. The other measures are use of CNG/Electric driven Vehicles, proper implementation of bylaws of environment protection etc. Solar Plant instead of using generators to produce power to run various machines in the absence of electricity particularly running Hospital heating system

## ECOSYSTEM-A PART OF ENVIRONMENT

An ecosystem is a community of living organisms in conjunction with the non-living components of their environment, interacting as a system. These biotic and abiotic components are linked together through nutrient cycles. Energy enters the system through photosynthesis and is incorporated into plant tissue. By feeding on plants and on one another, an animal plays an important role in the movement of matter and energy through the system. They also influence the quantity of plant and microbial biomass present. By breaking down dead organic matter, decomposers release carbon back to the atmosphere and facilitate nutrient cycling by converting nutrient stored in dead biomass back to a form that can be readily used by plants and other microbes. Ecosystems are controlled by external and internal factors. External factors such as climate, soil and topography, control the over all structure of an eco-systern but are not themselves influenced by the eco system. Unlike external factors, internal factors are controlled, e.g. decomposition, root competition, shading, disturbance,
succession, and types of species present. Ecological imbalance occurs when there is no cohesion between internal and external factors. There should be balance between
developmental and environmental policies. Ever increasing population with various types of wastes (Municipal Wastes, Biomedical Wastes, E-waste, Hazardous wastes, C & D Wastes etc.) have disturbed this ecosystem to a great extent, which is a warning to save and protect our environment. Ecosystems are dynamic entities. They are subject to periodic disturbances and are in the process of recovering from some past disturbance. When a perturbation occurs an ecosystem responds by moving away from its initial state. The tendency of an ecosystem to remain close to its equilibrium state, despite that disturbance is termed its resistance. On the other hand the speed with which it returns to its initial stage after disturbance is called its resilience. Time plays a role in the development of soil from bare rock and the recovery of a community from disturbance.

## POLLUTION

The word 'POLLUTION' bas been derived from the Latin word 'POLLUTIONEM' which mean defilement. Pollution is an undesirable change in physical, chemical or biological characteristics of air, water and land, which may or will adversely affect human life and other life forms. Various types of pollution thus so caused have led to deterioration of quantity and quality of life. Soil Pollution-Soil contamination or soil pollution as part of land degradation is caused by the presence of Xenobiotic (manmade) chemicals or other alteration in the natural soil environments. It is typically caused by industrial activity, use of pesticides and insecticides in agricultural operations or improper disposal of waste.

Water Pollution- It is the addition of some substances (Organic, Inorganic, Biological or Radiological) or factor (Heat, pH) which degrades the quality of water so that it either become health hazard or unfit for use. Air Pollution- It is caused by the occurrence of foreign particles (Suspended Particulate Matter and Respiratory Suspended Particulate Matter) or gases in the atmosphere. Main reasons are vehicular emission, dust from 'Kachcha' Roads and paths. Burning of domestic and agricultural wastes, burning of fuels, release of hazardous gases from industries.Noise Pollution-increase in noise level leads to noise pollution. Noise is defined as unpleasant sound that has an adverse effect on the human. Major causes are the honking of horns, loud music at religious places and marriages, radio, TV, running of machines at sites
Environmental Management There are two main approaches for environmental management.

1. Management based on standards.
2. Management based on best practicable means.

The first approach requires statutory provision for standards for each pollutant for air, water, noise and soil pollution. To this approach, each polluter could choose a suitable technique for pollution control, based on their evaluation for technical feasibility and economic viability. The second approach is based on best practicable means. In this case the industry is bound mandatorily to adopt any suitable method which is technically feasible as well as economically viable. The Health sector has to properly dispose the Bio- Medical waste in accordance to scientific manner. The daily generated Bio-Degradable waste in Urban/Rural areas have to be properly managed so as to convert it into compost for reuse through the Composting method. The Non-biodegradable waste has to be properly collected and disposed through scientific methods and make it reusable items.

## POLLUTOR PAYs PRINCIPLE

The 'PPP' is the common accepted practice that those who pollute the environment should bear the cost of managing it to prevent damage to human health or environment. And such types of violators may be punished with Environment Compensation Cost.

BACKGROUND:-

Further to the letter received, F.No. DPCC/NGT/WMC I/14542 to 56 dated 19/08/19 from Delhi Pollution Control Committee regarding Constitution of District Planning Committee and formulation of District Environment Plan in compliance of the Honb'le NGT order dated 15/07/19 in O.A. No.710, 711, 712 & 713 of 2018 read along with orders of the Hon'ble Tribunal dated 16/01/2019 in O.A. No. 606/2018 -reg, it was directed by the Honb'le NGT as follows:

In view of constitution provisions under Articles 243 G, 243 W, 243 ZD read with schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District environment Plans and Constitution of District Committee has to be placed on the website of Districts concerned. The monthly report of monitoring by the District Magistrate has to be furnished to the Chief Secretary and shall be placed on the website of the District and kept on such websites for a period of one year. This may be made operative from 1.08.2019. Compliance of this direction may also be seen by the Chief Secretaries of the States/UTs. This may not only comply with mandate of law but provide an institutional mechanism for effective monitoring of environment norms. Needless to say that right to clean environment being part of right to life, such effective monitoring is a must.

Such monitoring must include issues specified in the order of this Tribunal dated 16.01.2019, O.A No. 606/2018, Para 40 which is as follows:

a. Status of compliance of SWM Rule, 2016, Plastic Waste Management Rules, 2016 and Bio Medical Waste Management Rules, 2016 in their respective areas.

b. Status of functioning of Committees constituted by this order.

c. Status of the Action Plan in compliance vide order dated 20.09.2018in the News Item published in "The Hindu" authored 25 by Shri Jacob Koshy Titled "More river stretches are now critically polluted: CPCB(Original Application No. 673/2018).

d. Status of functioning of Committees constituted in News Item Published in "The Times of India' Authored by Shri Vishwa Mohan Titled "NCAP with Multiple timelines to Clear Air in 102 Cities to be released around August 15" dated 08.10.2018

e. Status of Action Plan with regard to identification of polluted industrial clusters in O.A. No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB 10 rank industrial units on pollution levels" dated 13.12.2018.

f. Status of the work in compliance of the directions passed in O.A. No.173 of 2018, Sudarsan Das v. State of West Bengal &Ors. Order dated 04.09.2018.

g.Total amount collected from erring industries on the basis of 'PolluterPays" principle, 'Precautionary principle' and details of utilization offunds collected.

h. Status of the identification and development of Model Cities and Towns in the State in the first phase which can be replicated later for other cities and towns of the State.

**District Central:- Area and Location**

The District Central reflects the varied characters of metropolitan. A large area is covered by Delhi University Campus with the present day youth inhabiting its environs. The flavors of the Mughal Delhi can be felt in the areas around Jama Masjid and Lal Quila (the magnificent fortress representing the glory of its rulers and time) and the old bazaars of Sadar, Ballimaran and Chandni Chowk. And the British era still stands tall in the houses of Civil Lines.The people of different communities have inhabited the district since ages. Though the communities have been living in peace but at times, external influences or conflicts have resulted in small mishaps of riots in areas like Ballimaran, Nawab road and Fatehpuri.

The District Central also includes rural and urbanised villages:

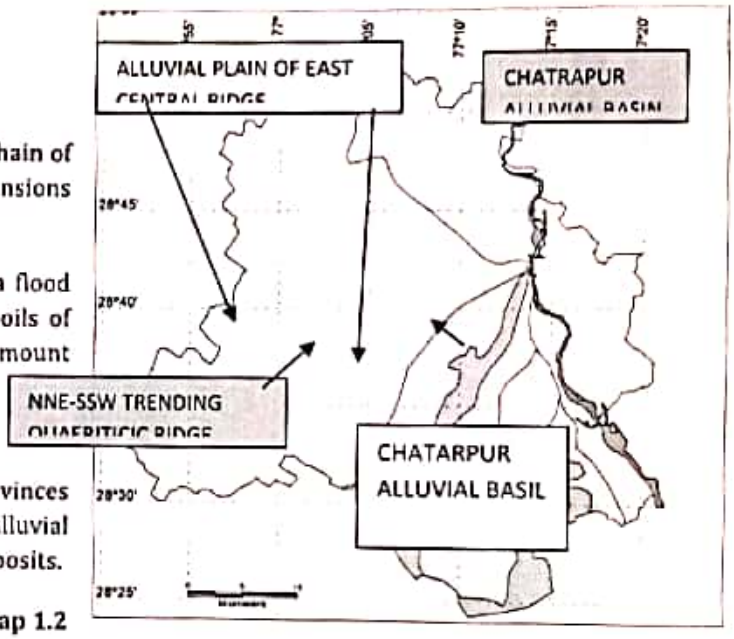
***RURAL VILLAGE*** :- 1.Burari, 2. Jharoda Mazra Burari, 3. Kamal Pur Mazra Burari, 4. Salem Pur Mazra Burari, 5. Jagat Pur Ilaqa Delhi, 6. Jagatpur Ilaqa Shahdara,7. Mukand Pur, 8. Badar Pur Mazra Burari

***URBANIZED VILLAGE***: - 1. Wazirabad, 2. Sadhora Khurd, 3. Sadhora Kalan, 4. Nimri, 5. Delhi Mauja, 6. Civil Station

**1.7.1 Physical features**

**(a) Geology:**

Delhi consists of flat and level plains interrupted by cluster of sand dunes and a long continuous chain of rocky ridges. The sand dunes are of varying dimensions and in general trend northeast – south. Most of the geology of the State is comprises of Yamuna flood plains, alluvial plains and quartzite ridge. The soils of the Delhi area are mostly light with subordinate amount of medium texture soils. The light texture soils are represented by sandy, loamy, sand and sandy loam; whereas medium texture soils are represented by silty loam. Central District evinces similar soil composition/ texture with soils like alluvial basin, quadretritic ridge & Yamuna flood plain deposits.




**Map 1.2**

**(b) Climate and Temperature**

The climate of the Delhi region is semiarid type, with three well-defined seasons. The winter season begins at the end of November and extend till March, rainy season start from July and continues up to September. The hot summer extends from the end of March to the end of June/july. The temperature is usually between 28.° C to 48° C during these months. Winters are usually cold and night temperatures often fall to 0° C during the period between December and February. The average annual temperature recorded in Delhi is 31.5° C based on the records of over the period of 70 years maintained by the Indian Meteorological Department.

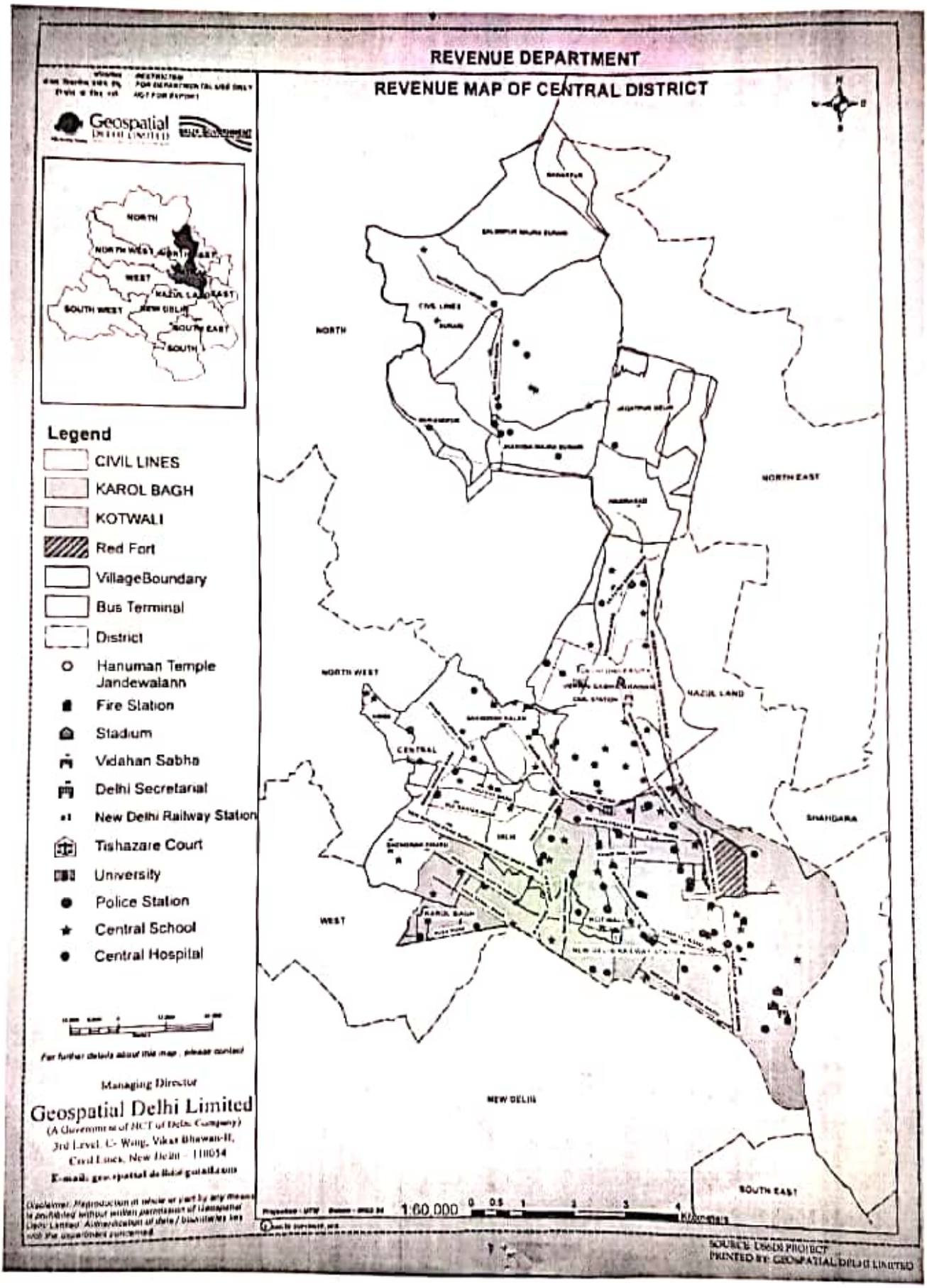
**(c) Rainfall**

Rains always come to Delhi a little late than the predicted time. Monsoon reaches Delhi in late June and finally catches on in the end of July. The monsoon continues till middle August and in the year of good monsoon it remains till early September.

About 87% of the annual rainfall is received during the monsoon months June to September. On an average, 2.5 mm or more rain falls on 27 days in a year. Of these, 21.4 days are during monsoon months. For design considerations, rainfall intensity of 20 to 30 mm, which generally occurs in one-hour duration, has to be taken into account.

| Months | Temperature(Max) in °C | Temperature (Min) in °C | Rainfall (in mm) |
|---|---|---|---|
| January | 21 | 02 | 25 |
| February | 24 | 10 | 22 |
| March | 30 | 15 | 17 |
| April | 36 | 21 | 07 |
| May | 41 | 27 | 08 |
| June | 40 | 29 | 65 |
| July | 35 | 27 | 211 |
| August | 34 | 26 | 173 |
| September | 34 | 25 | 150 |
| October | 35 | 19 | 31 |
| November | 29 | 12 | 01 |
| December | 23 | 08 | 05 |

# MAP OF CENTRAL DISTRICT, DELHI



## CONTROL ROOM NUMBER'S DISTRICT CENTRAL

| S.NO. | DEPARTMENT | CONTACT NO. |
|---|---|---|
| 1. | DISASTER MANAGEMENT | 1077 ,011-23270151 |
| 2. | DELHI POLICE | 100 ,112 |
| 3. | PCR COMMAND ROOM | 011-27491103 ,27491104 |
| 4. | DELHI POLICE HOTLINE | 011-23490313 |
| 5. | DELHI TRAFFIC POLICE | 011-23378707 |
| 6. | DELHI FIRE SERVICES | 101 |
| 7. | CATS & MEDULANCE AMBULANCE | 102 ,011-71500500 & 011-66290020 |
| 8. | TERROR HELP | 1090 |
| 9. | SENIOR CITIZEN | 109 |
| 10. | WOMEN HELPLINE | 1098 |
| 11. | CIVIL DEFENCE | 011-23222256 (Kamla Market) 011-23815787 (Civil Lines) |
| 12. | DELHI METRO DMRC | 155370 ,011-22185555 |
| 13. | DELHI JAL BOARD | 1916 ,011-23538495 ,23527679 |
| 14. | BSES | 19123 |
| 15. | TPDDL / NDPL | 19124 ,18002089124 |
| 16. | IGI GAS LTD. | 155216 ,18001111817 |
| 17. | MCD (HEADQUARTER) | 155304 ,011-23230700 |
| 18. | MCD KAROL BAGH ZONE | 011-25812700 ,25754339 |
| 19. | MCD CITY-SP ZONE | 011-23913773 ,23913775 |
| 20. | MCD CIVIL LINE ZONE | 011-23942700 ,23972437 ,23923392 |
| 21. | MCD CENTRAL ZONE | 011-29812700 |
| 22. | MCD KESHAV PURAM ZONE | 011-27183146 ,27183147 ,27183148 ,27183149 |
| 23. | PWD | 011-23490323 ,23718089 |
| 24. | FLOOD CONTROL | 011-22428773 ,22428774 |
| 25. | FOREST DEPARTMENT | 011-23378514 ,23370679 ,23370964 ,7838598567 ,23853561 ,1800118600 |
| 26. | DTC (DELHI TRANSPORT) | 011-23370209 ,23370210 ,23327600 |
| 27. | DDA | 011-24690431 |
| 28. | NDRF CONTROL ROOM | 011-26107953 ,23438091 |

| | | |
|---|---|---|
| 29. | MTNL COMMON NO.<br>MTNL LINE-MAN NO. | 011-25722198 ,198 ,1130 |
| 30. | NDMA | 011-26701820 |
| 31. | DUSIB | 011-23378789 ,23370559 ,23370560 |

# DISTRICT ENVIRONMENT PLAN

## Introduction

Hon'ble National Green Tribunal vide order dated 26/09/2019 in O.A. No.360 of 2018 filed by Shree Nath Sharma Vs Union of India and Others directed that CPCB shall facilitate the District Magistrates in preparation of District Environmental Plan by placing Model plan on its website. This model plan may be adopted as per local requirements by all Districts under supervision of District Magistrate. The said Order also directs that Department of Environment in respective States/UTs .uld collect district plans to prepare State Environment Plan, which shall be monitored by respective Chief Secretaries of State/UT by 15/12/2019.

The model District Environment Plan (DEP) is envisaged to bring the scope of environmental management to local governments and administration, so as to set their own goals and targets to achieve desired environmental quality. The DEP is intended as a quick reference to the personnel of District Administration to (i) identify key environmental issues within the district boundary, (ii) prioritize the required projects, (iii) strategize and plan for implementation and (iv) Outline tentative timelines for completion of projects. This report will also help regulators to monitor compliance and is structured to allow updates and monitoring at State level.

CPCB has prepared Data templates for preparation of DEPs. Data templates have been circulated to all Districts to capture information related to key parameters essential for preparing environment management plan.

As identified by Hon'ble National Green Tribunal in Original Application No.360 of 2018, the scope of DEP will be based on 7 thematic areas unless there is any other specific environmental factor in the district that needs to be covered as part of DEP. The scope of work is outlined in following areas:

1. Waste Management Plan
   - i. Solid Waste Management Plan
   - ii. Plastic Waste Management
   - iii. C&D Waste Management
   - iv. Biomedical Waste Management
   - v. Hazardous Waste Management
   - vi. E-Waste Waste Management
2. Water Quality Management Plan
3. Domestic Sewage Management Plan
4. Industrial Wastewater Management Plan
5. Air Quality Management Plan
6. Mining Activity Management plan
7. Noise Pollution Management Plan

Annexure-II

**Zone-wise List of Real Time Ambient Noise Monitoring Stations**

| | |
|---|---|
| **Commercial Area** | |
| 1 | Rajinder Palace |
| 2 | Karol Bagh |
| 3 | Sadar Bazar |
| 4 | Chandni Chowk |
| 5 | ISBT Building, Kashmere Gate, Delhi-110006 |
| 6 | Pahar Ganj |
| 7 | Gaffar Market |
| 8 | Regar Pura & Tank Road |
| 9 | Kamla Nagar Market |
| 10 | Teli Wara |
| 11 | ITO |
| 12 | Khari Baoli |
| 13 | Naya Bazar |
| 14 | Azad Market |
| **Residential Area** | |
| 1. | Karol Bagh |
| 2. | D.B.G Road |
| 3. | Prasad Nagar |
| 4. | Rajinder Nagar |
| 5. | Pahar Ganj |
| 6. | Nabi Karim |
| 7. | Kamla Market |
| 8. | Hauz Qazi |
| 9. | New Delhi) / Ndrs |
| 10. | Darya Ganj |
| 11. | Jama Masjid |
| 12. | Chandani Mahal |
| 13. | Ip Estate |
| 14. | Sarai Rohilla |
| 15. | Gulabi Bagh |
| 16. | Sadar Bazar |
| 17. | Bada Hindu Rao |
| 18. | Subzi Mandi |
| 19. | Kotwali |
| 20. | Lahori Gate |
| 21. | Old Delhi) O.D.R.S. |
| 22. | Kashmere Gate |
| 23. | Civil Lines |
| 24. | Moris Nagar |
| 25. | Timar Pur |
| 26. | Roop Nagar |
| 27. | Burari |
| 28. | Wazirabad |
| 29. | Bhalswa Dairy |

The proposed District Environmental Management plan for 7 thematic areas

## 1.0 Waste Management Plan

### (i) Solid Waste Management Plan (for each ULB)

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | North & South Delhi Municipal Corporation |
| | No of ULBs in the District | | 02 |
| | population | | 14, 27,910 (2011 senses.) |
| SW1 | Report on inventory of total solid waste Generation | | |
| SW1a | | Total solid waste Generation | 2100 MT per day |
| SW1b | | Qty. of Dry Waste segregated | 550 MT per day |
| SW1c | | Qty. of Wet Waste segregated | 35-40 tonne per day |
| SW1d | | Qty. of C&D Waste segregated | 420 tonne per day |
| SW1e | | Qty. of Street Sweeping | Approx. 09 tonne per day in mechanical sweeping |
| SW1f | | Qty. of Drain Silt | Approx. 150 MT per day |
| SW1g | | Qty. of Domestic Hazardous Waste(DHW) collected | No Facility |
| SW1h | | Qty. of Other Waste (Horticulture), sanitary waste,etc. | Approx 14-16 tonne per day |
| SW1i | | No of Old dump sites | 00 |
| SW1j | | Qty stored in dumpsites | Nil |
| SW1k | | No of Sanitary landfills | Nil |
| SW1l | | No of wards | 25 |
| SW2 | Compliance by Bulk Waste Generators | | |
| SWa | | No of BW Generators | Approx. 100 |
| SWb | | No Of on-site facilities for Wet Waste | Nil |
| SW3 | Compliance in segregated waste Collection | | |
| SW3a | | Total generation | 2100 MTPD |
| SW3b | | Wet Waste | 700 MTPD |
| SW3c | | Dry Waste | 1200 MTPD |
| SW3d | | C&D Waste | 350 MTPD |
| SW4 | Waste Management Operation | | |
| SW4a | | Door to Door Collection | 100% |
| SW4b | | Mechanical Road Sweeping | Approx.120Km.perday(40%) |
| SW4c | | Manual Sweeping | 100% |
| SW4d | | Segregated Waste Transport | 100% |
| SW4e | | Digesters ( Bio-methanation ) | .005% (01 tonne per day) |
| SW4f | | Composting operation | .02% (05 tonne per day) |
| SW4g | | MRF Operation | 25-30 (approx) dhalaos designated as dry waste collection center |
| SW4h | | Use of Sanitary Landfill | Nil |
| SW4i | | Reclamation of Old dumpsites | Initiated |
| SW4j | | Linkage with Waste to Energy Boilers / Cement Plants | Initiated |

| | | | |
|---|---|---|---|
| SW4k | | Linkage with Recyclers | Initiated |
| SW4l | | Authorization of Waste pickers | Initiated |
| SW4m | | Linkage with TSDF / CBMWTF | Initiated |
| SW4n | | Involvement of NGOs | Initiated |
| SW4o | | Linkage with Producers / Brand Owners | Not Initiated |
| SW4p | | Authorization of Waste pickers | |
| SW4q | | Issuance of ID Cards | Initiated |
| SW5 | Adequacy of Infrastructure | | |
| SW5a | | Waste Collection Trolleys | 180-200 (approx. ) Tippers & Approx300 rickshaws are in operation for primary collection |
| SW5b | | Mini Collection Trucks | 150 Tippers under operation |
| SW5c | | Segregated Transport | Yes, 100% |
| SW5d | | Bulk Waste Trucks | 60 RRTrucksareinoperation |
| SW5e | | Waste Transfer points | Approx.220-250 collection points in operation |
| SW5f | | Bio-methanation units | |
| SW5h | | Composting units | |
| SW5i | | Material Recovery Facilities | |
| SW5k | | Waste to Energy ( if applicable ) | |
| SW5l | | Waste to RDF | |
| SW5m | | Sanitary land fills | |
| SW5n | | Capacity of sanitary landfills | |
| SW5o | | Waste Deposit Centers (DHW ) | |
| SW5p | | Other facilities | |
| SW6 | Notification and Implementation of By-Laws | | |
| SW6a | | Notification of By-laws | Done |
| SW6b | | Implementation of By-laws | In progress |
| SW7 | Adequacy of Financial Status of ULB | | |
| SW7a | | CAPEX Required | Yes |
| SW7b | | OPEX | Yes |
| SW7c | | Adequacy of OPEX | No |

(ii) **Plastic Waste Management (for each ULB)**

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | North & South Delhi Municipal Corporation |
| | population | | 14, 27,910 (2011 senses.) |
| PW1 | Inventory generation of plastic waste | | |
| PW1a | | Estimated Quantity of plastic waste generated in District | 220 MTPD |
| PW2 | Implementation of Collection | | |
| PW2a | | Door to Door Collection | Segregated wet and dry waste is being collected and plastic is part of dry waste |
| PW2b | | Segregated Waste Collection | Segregated wet and dry waste is being collected and plastic is part of dry waste |
| PW2c | | Plastic waste collection at Material Recovery Facility | |
| PW2d | | Authorization of PWD pickers | All waste collectors are being integrated and issued I Cards |
| PW2e | | PW collection centers | |
| PW3 | Establishment of linkage with Stakeholders | | |
| PW3a | | Established linkage with PROs of Producers | - |
| PW3b | | Established linkage with NGOs | NGO namely Railway Children India is associated with North DMC |
| PW4 | Availability of facilities for Recycling or utilization of PW | | |
| PW4a | | No. of PW recyclers | |
| PW4b | | No. Manufactures | |
| PW4c | | No. of pyrolysis oil plants | |
| PW4d | | Plastic pyrolysis | |
| PW4e | | Use in road making | Major roads under jurisdiction of North & South DMC are with PWD for flexible/ bituminous pavements, |

| | | | |
|---|---|---|---|
| | | | assuchuseofplasticinthe constructionofroadisto be done by PWD |
| PW4f | | Co-processing in Cement Kiln | - |
| W5 | Implementation of PW Management Rules, 2016 | | |
| W5a | | Sealingofunitsproducing<50-micron plastic | - |
| PW5b | | Prohibiting sale of carry bags < 50 micron | Prohibited |
| PW5c | | BanonCarrybagsandother single use plastic as notified by Sate Government | Implemented |
| PW6 | Implementation Extended Producers Responsibility (EPR ) through Producers/ Brand owners | | |
| PW6a | | NoofProducersassociatedwith ULBs | None |
| PW6b | | FinancialsupportbyProducers/ Brand owners to ULBs | None |
| PW6c | | Amount of PRO Support | None |
| PW6d | | Infrastructure support by Producers /Brandowners/to ULBs | None |
| PW6e | | No of collection centers established by Producers / Brand owners to ULBs | None |

(iii) C&D Waste Management

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | North & South Delhi Municipal Corporation |
| | Population | | 14, 27,910 (2011 senses.) |
| CD1 | Inventory of C&D waste generation | | |
| CD1a | | Estimated Quantity | |
| CD2 | Implement scheme for permitting bulk waste generators | | |
| CD2a | | IssuanceofPermissionsbyULBs | - |
| CD3 | EstablishmentofC&D Waste Deposition centers | | |
| CD3a | | Establishment of Deposition Points | siteshasbeendesignatedas C& D waste collection point (30-35) approx. |

| | | | |
|---|---|---|---|
| CD3b | | C&D Deposition point identified | Yes |
| CD4 | Implementation of By-Laws for CD Waste Management | | |
| CD4a | | Implementation of By- Laws | |
| | | Collection of Deposition / disposal Charges | Initiated |
| CD5 | Establishment of C&D Waste recycling plant or linkage with such facility | | |
| CD5a | | Establishment CD Waste Recycling Plant | Established |
| CD5b | | Capacity of CD Waste Recycling Plant | |

(iv) Biomedical Waste Management (for each ULB)

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | DHS (North & South DMC) |
| | Population | | 1709346( as per 2011 census ) |
| BMW1 | Inventory of Biomedical Waste Generation | | |
| BMW1a | | Total no. of Bedded Hospitals | 27 Approx. |
| BMW1b | | Total no. of non-bedded HCF | 60 |
| BMW1c | | Total no. Clinics | No inventory |
| BMW1d | | No of Veterinary Hospitals | No inventory |
| BMW1e | | Pathlabs | No inventory |
| BMW1f | | Dental Clinics | No inventory |
| BMW1g | | Blood Bank | No inventory |
| BMW1h | | Animal House | No inventory |
| BMW1i | | Bio-research Labs | No inventory |
| BMW1j | | Others | No inventory |
| BMW2 | Authorization of HCFs by SPCBs /PCCs | | |
| BMW2a | | Bedded HCFs | 10 (Govt.) Authorized |
| BMW2b | | Non- bedded HCFs | 17 + 60 Authorized |
| BMW3 | Biomedical Waste Treatment and Disposal Facilities (CBMWTFs) | | |
| BMW3a | | No of CBMWTFs | None |
| BMW3b | | Linkage with CBMWTFs | Yes |
| BMW3c | . | Capacity of CBMWTFs | Adequate |
| BMW3d | | Requirement of CBMWTFs | Not Required |
| BMW3e | | Captive Disposal Facilities of HCFs | ( Nos ) / ( None ) |
| BMW4 | Compliance by CBMWTFs | | |
| BMW4a | | Compliance to standards | Meeting |
| | | | |

| | | | |
|---|---|---|---|
| BMW4b | | Barcode tracking by HCFs /CBMWTFs | 100% |
| BMW4c | | DailyBMWliftingbyCBMWTFs | 110 Kg perday of HCFExcluding Hospital & EDMC |
| BMW5 | Status of Compliance by Healthcare Facilities | | |
| BMW5a | | pre-segregation | ( 100% ) / ( Party% ) / ( None ) |
| BMW5b | | Linkage with CBMWTFs | ( 100% ) / ( Party% ) / ( None ) |

**(v) E-Waste Waste Management**

- **In North DMC (Karol Bagh Zone, City-SP Zone & Civil Lines Zone) & South DMC (Central Zone), producer will provide the collection centre to collect E-Waste on behalf of dismantler, refurbisher and recycle etc. at their own.**

**2.0. Water Quality Management Plan**

| No. | Action Areas | Details of Date Requirement | Measurable Outcome |
|---|---|---|---|
| WQ1 | Inventoryofwaterresources in District | | |
| WQ1a | | Rivers | 01 Nos, 11 KM (form Pala to Wazirabad Barrage) |
| WQ1b | | Length of Coastline | Nil |
| WQ1c | | Nalas/Drains meeting Rivers | Nil |
| WQ1d | | Lakes/Ponds | Nil |
| WQ1e | | Total Quantity of sewage and industrial discharge in District | 59 MGD and 2.8 MGD |
| | Control of Ground water Water Quality | | |
| WQ2a | | Estimated numberofbore-wells | 250 Nos. |
| WQ2b | | No of permissions given for extraction of groundwater | |
| WQ2c | | Number of groundwater polluted areas | No study has been undertaken by DJB |
| WQ2d | | Groundwater Availability | 24.57 MGD |
| WQ3 | Availability of Water Quality Data | | |
| WQ3a | | Creation of monitoring cell | Yes |
| WQ3b | | Access to surface water and groundwaterqualitydataatDM Office | Not available |
| WQ4 | Control of River side Activities | | |
| WQ4a | Control of River side Activities | River Side open defection | Partly controlled |
| WQ4b | | Dumping of SW on river banks | Partly controlled] |
| WQ4c | | Control measures for idol Immersion | Measures taken |
| WQ5 | Controlof Water Pollution in Rivers | | |
| WQ5a | | Percentage of untreated sewage | 0% |
| WQ5b | | Monitoring of Action Plans for Rejuvenation of Rivers | Not applicable |
| WQ5c | | No of directions given to industries for Discharge of Untreated industrial | Nil |
| | | | |

| | | | |
|---|---|---|---|
| | | wastewater in last 12 months | |
| WQ6 | Awareness Activities | | |
| WQ6a | | DistrictLevelcampaignson protectionofwaterquality | Meetings with RWAs and other stake holders |
| WQ6b | Oil Spill Disaster Contingency Plan | | |
| WQ6a | | CreationofDistrictOilSpillCrisis Management Group | Not Created |
| WQ6b | | Preparation District Oil Spill Disaster Contingency Plan | Not Prepared |
| WQ7 | Protection of Flood plains | | |
| WQ7a | | EncroachmentofFloodplainsis Regulated | Delhi Police regularly take action |
| | Rainwater Harvesting | | |
| WQ8a | | Action plan for Rain water Harvesting | Implemented partially |

**3.0 Domestic Sewage Management Plan** : **Pertain to DJB**

**4.0 IndustrialWastewaterManagementPlan** : **No IndustrialAreain CentralDistrict**

**5.0 Air Quality Management Plan** : **Pertains to DPCC Department**

**6.0 Mining Activity Management Plan** : **No such activity is found in the District**

**7.0 Noise Pollution Management Plan** : **It is submitted that an exclusive website (www.ngms.delhi.gov.in) for redresseal of grievance related to noise pollution has been launched on 1st August, 2019 on the directions of Hon'ble NGT. As per the directions of worthy chief secretary, GNCTD complaints have to be redressed by the SHO concerned within 30 minutes of the receipt of the complaint. In case of failure to resolve the complaint within 30 minutes, the complaint gets escalated to ACP and SOM concerned, who have to resolve the complaint in next 30 minutes.**

**Urban Flooding**

Urban floods are a great disturbance of daily life in the city. Roads can be blocked; people can't go to work or schools. The economic damages are high but the number of casualties is usually very limited, because of the nature of the flood. Urban flooding is significantly different from rural flooding as 19 organization leads to developed catchments which increases the flood peaks from 1.8 to 8 times and flood volumes by up to 6 times. Consequently, flooding occurs very quickly due to faster flow times, sometimes in a matter of minutes. Encroachments are also a major problem in many cities and towns. Natural streams and watercourses have formed over thousands of years due to the forces of flowing water in the respective watersheds. Habitations started growing into towns and cities alongside rivers and watercourses. As a result of this, the flow of water has increased in proportion to the urbanization of the watersheds. Ideally, the natural drains should have been widened (similar to road widening for increased traffic) to accommodate the higher flows of stormwater. But on the contrary, there have been large scale encroachments on the natural drains and the river flood plains. Consequently the capacity of the natural drains has decreased, which results in flooding.

Improper disposal of solid waste, including domestic, commercial and industrial waste and dumping of construction debris into the drains also contributes significantly to reducing their capacities. It is imperative to take better operations and maintenance actions.

**Table: 2.3. Factors Contributing to Urban Flooding**

| Meteorological Factors | Hydrological Factors | Human Factors |
|---|---|---|
| Rainfall | Soil moisture level | Land use changes (e.g. Surface Sealing due to urbanization, deforestation) increase runoff and sedimentation |
| Cyclonic storms | Groundwater level prior to storm | |
| Small-scale storms | Natural surface infiltration rate | Occupation of the flood plain and thereby obstructing flows |
| Temperature | Presence of impervious cover | Inefficiency or non-maintenance of infrastructure |
| Snowfall and snowmelt | Channel cross-sectional shape and roughness | Too efficient drainage of upstream areas increases flood peaks |
| | Presence or absence of over bank flow, channel network | Climate change effects, magnitude and frequency of precipitation and floods |
| | | |

| | | |
|---|---|---|
| | Synchronization of run-offs from various parts of watershed<br><br>High tide impeding drainage | Urban micro-climate may enforce precipitation events<br><br>Sudden release of water from dams located upstream of cities/towns<br><br>Failure to release water from dams resulting in backwater effect<br><br>Indiscriminate disposal of solid waste |

Increasing trend of urban flooding is a universal phenomenon and poses a great challenge to urban planners the world over. Problems associated with urban floods range from relatively 20rganizat incidents to major incidents, resulting in cities being inundated from a few hours to several days. Therefore, the impact can also be widespread, including temporary relocation of people, damage to civic amenities, deterioration of water quality and risk of epidemics.

There has been an increasing trend of urban flood disasters in India over the past several years whereby major cities in India have been severely affected. The most notable amongst them are Hyderabad in 2000, Ahmedabad in 2001, Delhi in 2002 and 2003, Chennai in 2004, Mumbai in 2005, Surat in 2006, Kolkata in 2007, Jamshedpur in 2008, Delhi in 2009 and Guwahati and Delhi in 2010. Urban flooding is a major disaster. Rise in water level of river augmented by poor drainage system can cause serious damage due to water logging. Chronic flood prone areas of the city need to be on high alert during pick rain fall periods. Message regarding Yamuna water level at Old Railway Bridge is being regularly disseminated to district administration. *(Source: NDMA guidelines for urban flooding 2010)*

**NDRF's Capacity for Evacuation:**

(12 hrs operation within the area of 5 km radius)

Evacuation capacity of 01 NDRF Bn:

13 No. of Inflatable Boats in each NDRF Bn – 72

Rescue Capacity of each Boat – 08 (excluding drivers/ rescue personnel)

No. of evacuation trips in 12 hrs – 24 (time taken in one trip ½ an hr)

No. of people evacuated in 12 hrs – 72 x 08 x 24 = 13,824

(B) No. of Fibre Boats in each NDRF Bn– 06

Rescue Capacity of each Boat – 18 (excluding drivers/ rescue personnel)

No. of evacuation trips in 12 hrs – 24 (time taken in one trip ½ an hr)

No. of people evacuated in 12 hrs – 06 x 18 x 24 = 2,592

1 No. of Boat Assault Universal Type (BAUTs) in each NDRF Bn – 36

Rescue Capacity of each BAUT– 18 (excluding drivers/ rescue personnel)

No. of evacuation trips in 12 hrs – 24 (time taken in one trip ½ an hr)

No. of people evacuated in 12 hrs – 36 x 18 x 24 = 15,552

Evacuation in 12 hrs by one NDRF Bn
= A + B + C = 13,824 + 2,592 + 15,552 = 31,968

[Source: NDMA (2010), Management of Urban Flooding Guidelines]

- **Urban flooding in Central Delhi**

Floods occur when the surface water covers land that is normally dry or when water overflows normal confinements. The most wide spread of any hazard, floods can arise from abnormally high precipitation, storm surges from tropical storms, dam bursts, rapid snow melts, or even burst water mains or overflowing blocked sewers (problems that are becoming more and more relevant to today's urban scenarios).

River Yamuna passes through Delhi so there are chances – no matter how grim – that floods can affect the city. However floods becomes more relevant in case of Central Delhi District because some of the settlements that fall in the district are on the banks of Yamuna and small seasonal floods also often affect these.

**History of Floods in Delhi**

**1978: (September)**

River Yamuna experienced a devastating flood. Widespread breaches occurred in rural embankments, submerging 43 sq km of agricultural land under 2 meters of water, causing total loss of the kharif crop. In addition to this, colonies of north Delhi, namely, Model town, Mukherjee Nagar, Nirankari Colony etc. suffered heavy flood inundation, causing extensive damage to property. The total damage to crops, houses and public utilities was estimated at Rs 176.1 million.

**1988: (September)**

River Yamuna experienced floods of very high magnitude, flooding many villages and localities like Mukherjee Nagar, Geeta Colony, Shastry Park, Yamuna Bazzar and Red Fort area, affecting approximately 8,000 families.

**1995: (September)**

The Yamuna experienced high magnitude floods following heavy runs in the upper catchmen area and resultant release of water from Tajewala water works. Slow release of water from Okhla barrage due to lack of coordination between cross state agencies further accentuated the problem. Fortunately, the flood did not coincide with heavy rains in Delhi, and could be contained within the embankments. Nonetheless, it badly affected the villages and unplanned settlements situated within the river-bed, rendering approximately 15,000 families homeless. These persons had to be evacuated and temporarily housed on roadsides for about two months, before they went back to living in the river-bed.

Delhi witnessed the most devastating flood situation in 32 years. More than 7 lakh cusecs of water was released from Hathinikund barrage, Haryana. District North had suffered the most as its vital areas like Jagatpur Village, Yamuna Bank, Qudesia Ghat, Yamuna Bazar Wazirabad, Buddhist Monastery, Aruna Nagar Market,Vijay Ghat, Ram Ghat, Sham Ghat, Kali Ghat,Burari etc are near

water bed. The district had already deployed Civil Defence volunteers in the month of August to carry out the search and rescue operations. With the recent alerts in the capital, DDMA (Central) had deployed more CD volunteers as there was a dire need of helping hands.

The Yamuna continued to rise menacingly from 10/09/2010(Friday) and flooded several areas in populous east and north Delhi. According to the Flood Control Department, the Yamuna level rose to 207 metres, 177 cm above the danger mark. The river hit hard both low-income and middle class colonies located close to the river bank. Low-lying areas were inundated. Amid warnings that Delhi could see the most severe flooding since 1978. Around 100 National Disaster Response Force (NDRF) personnel had been deployed to assist the authorities.

**2010: (September)**

With Haryana releasing a huge volume of water into it, the Yamuna River on 10/09/2010 crossed the danger mark in the capital posing a flood threat. The Yamuna was flowing at 205.00 meters in the evening that day, above the danger mark of 204.83 metres, forcing the authorities to evacuate thousands of people from low-lying areas along the meandering river in the city's Central District. The water level on 16/09/10 morning was 205.800 meters.

**2013: (June)**

Several low-lying areas along the Yamuna were flooded on 18.06.13 as water rose to unprecedented levels reaching 207.2 metres at the Old Railway Bridge. The water level of Yamuna crossed the danger mark of 204.83 metres at on 18.06.13 at 7 AM and it reached 205.58 metres at 7 PM.The water level touched 207.05 meter on 19.06.13 as 9.5 lakh cusecs of water released by Haryana.

Office of DM (Central) had provided rescue, relief and rehabilitation services to the affected people extensively. The victims and their families had been relocated to temporary shelters, away from flooded settlements. Adequate Civil Defence volunteers had been deployed in various affected areas where they assisted in search and rescue, relief as well as rehabilitation work alongwith the district administration. Their duty were divided in 2 shifts comprising of 12 hours each. The volunteers were put on duty to assist in the operation till 15.07.13.

Fogging by the Municipal Corporation had taken place in some of the affected areas, in order to curb the spread of malaria, dengue and other water borne diseases. The victims in the shelters received some benefits by the DM Office. Medical –aid was provided to them free of cost. A lot of people had been benefitted by this service. On the other hand, basic necessities like food and clean water was also taken care of

**Table: 2.4. Area of Central district, vulnerable to flooding:**

| Vulnerable to flooding | |
|---|---|
| **S. No** | **Name of areas** |
| 1. | Jagat pur |
| 2. | Bela Estate |
| 3. | Wazirabad |
| 4. | ISBT Opposite Bus Stand |
| 5. | Tibetian Monastery Area |
| 6. | ITO near Hatthi Ghat |
| 7. | Kanchan colony |
| 8. | Yamuna Bazar, DDA Park |
| 9. | Old Iron Bridge |
| 10. | Geeta Colony Bridge (A) |
| 11. | Geeta Colony (B) |
| 12. | Mool Chand Colony near Bela Estate Village (A) |
| 13. | Mool Chand Colony near Bela Estate Village (B) |
| 14. | Ram Ghat |
| 15. | Shamshan Ghat, Wazirabad |
| 16. | Parshuram Enclave |
| 17. | Near DJB Office Jagat Pur, Burari |
| 18. | Anty Ki Thokar, Wazirabad |
| 19. | Majnu Ka Tila |
| 20. | Service Road Golden Jubly Park Near old Iron Bridge |

**Table 1.1 Rainfall & Temperature**

| S.N | Sub Division | Name of the Drains and Area | Depar T. |
|---|---|---|---|
| 1. | | Boulevard Road Lothian Road T point and Boulevard Road Bus Stand. | PWD |
| 2. | | Boulevard Road, ITO storm water | PWD |
| 3. | | Under Metro Flyover near Ritz Cinema on Lothian Road | PWD |
| 4. | | Kela Ghat to GPO Road Red Light | PWD |
| 5. | | P.S Sadar Bazar Chowk | PWD |
| 6. | | PHQ Out Gate to IP Flyover | PWD |
| 7. | | Round About Kamla Market | PWD |
| 8. | | ISBT Kashmere Gateanda near Tis Hazari Courts | PWD |
| 9. | | Shanty Van Light Signal | PWD |
| 10. | | Tilak Bridge | PWD |
| 11. | | Under Darya Ganj Pul | PWD |
| 12. | | Hanuman Setu Rly. Bridge | PWD |
| 13. | | Minto Road | PWD |
| 14. | | Minto Road | PWD |
| 15. | | Tilak Bridge Phase-I | PWD |
| 16. | | Tilak Bridge Phase-II | PWD |
| 17. | | Vijay Ghat | MCD |
| 18. | | Lothian Bridge | PWD |
| 19. | | Loha Pul (near Yamuna Bank) | PWD |
| 20. | KOTWALI | ITO Storm Water | PWD |
| 21. | | Roshnara Bagh | PWD |
| 22. | | ITO Sewarage Disposal Pump | PWD |
| 23. | | ITO Ring Road | PWD |
| 24. | | Nigam Both Ghat ---PWD | PWD |
| 25. | | Vijay Ghat Nallah—MCD (0 to 427) | PWD |
| 26. | | Covered Drain Lalita Block B- Shastri Nagar Along with Lalita Block School Shastri Nagar to N.G | MCD |
| 27. | | Daryai Nallah from Kali Dass Marg to N.G Drain swami Narayan Marg (Kalidas Marg to near Vaishno Mata Mandir | MCD |
| 28. | | Daryai Nallah from Railway Line to Road No.40 Railway Lines Kishan Ganj—MCD | MCD |
| 29. | | Gulabi Bagh Nallah near PWD inquiry office to Darayi Nallah | MCD |
| 30. | | Subdhra Colony Nallah from P.S Sarai Rohilla to Daryai Nallah (near Road NO. 40 PWD) vivekanad Road -MCD | MCD |
| 31. | | Roshnara Road & Nagla Park Barrel from 0 to 1200 | MCD |
| 32. | | Singh Sabha road & Nagla Park Barrel 0 to 1800---MCD | MCD |
| 33. | | Drain no.12 from Tilak Bridge to Railway Station | SDMC |
| 34. | | Drain from Police HQ to Pyare Lal Bhawan | SDMC |
| 35. | | Timarpur road from Mall Road crossing to Wazirabad Crossing | PWD |
| 36. | | Khalsa College road Mall Road to Roop Nagar (Gurutegh Bahadur | PWD |
| 37. | CIVIL LINES | Chhatra Marg Road from Mall Road to Malka Ganj Chowk | PWD |
| 38. | | University Road from Mall Road to Petrol Pumps Ward - 10 | PWD |
| 39. | | Bunglow Road from Roop Nagar, Hansraj college T- Point on Chattra arg | PWD |
| 40. | | Lucknow Road from Mall Road to P.S Timarpur | PWD |
| 41. | | Shaiya Mishra Marg from Jai Jawan Tea Stall to Moris Nagar Thana | PWD |
| 42. | | Satayvati Marg from Police station Roop nagar to Shakti nagar chowk | PWD |
| 43. | | Burari Creek Drain | PWD |
| 44. | | Burari Drain | PWD |
| 45. | | Qudesia Bagh Nallah | PWD |
| 46. | | Old Chandrawal Nallah | PWD |
| 47. | | Club Road Nala | PWD |
| 48. | | Faiz Road Kalka Dass Chowk to Pusa Road | PWD |
| 49. | | Military Road | PWD |
| 50. | | Pyare Jal Road | PWD |
| 51. | | Road No. 03 | PWD |
| | | | |

| | | | |
|---|---|---|---|
| 52. | KAROL BAGH | Dayanand Saraswati Marg | PWD |
| 53. | | Faiz Road 2nd Part, Kalka Dass Chowk to New Rohtak Road | PWD |
| 54. | | DBG Road | PWD |
| 55. | | Aram Bagh | PWD |
| 56. | | Faiz Road ( Faiz Road Idgah near Varunalayan Jal Board) | PWD |
| 57. | | JLN Road (JLN Marg near Civic Centre) | PWD |
| 58. | | Rani Jhasi Road (Panchkuiyan Road to Filmistan) | PWD |
| 59. | | DBG Road (DBG Road Y- Point – Sheela Cinema ) | PWD |
| 60. | | DBG Road, Faiz Road Hanuman Mandir | PWD |
| 61. | | DBG Road ( New Delhi Railway Station towards Paharganj) | PWD |
| 62. | | Khazan Basti (Faiz Road Idgah near Varunalyan Jal Board) | PWD |

### 1.7.3 Administrative Divisions

The District is mainly divided into three Sub-Divisions/ Tehsils named as Kotwali, Karol Bagh and Civil Lines.

### 1.8 Socioeconomic Conditions of the District

### 1.8.1 Population and Density (Source: Census of India, 2011)

The total population of the district is 14, 27,910 with an overall density of 38122 persons per 2 sq. km. District has 4, 95,968 households, having male population of 7,78,713 and female population 6,49,197.

**Name of Hospitals in District Central, Delhi**

| S. No | Name of Hospital | Address | Beds Capacity |
|---|---|---|---|
| 1. | Sir Ganga Ram | Rajinder Nagar, New Delhi. | 650 Beds |
| 2. | B.L Kapoor | Pusa Road New Delhi | 50 Beds |
| 3. | N.C Joshi | East Park Road, Delhi | 30 Beds |
| 4. | L.N.J.P | JLN Marg, New Delhi-02 | 1774 Beds |
| 5. | G.B Pant | JLN Marg, New Delhi-02 | 1556 Beds |
| 6. | Kasturba Gandhi | Near Police Station Kamla Market | |
| 7. | Shashruta Trauma Centre | | |
| 8. | Fortis Jessa Ram Hospital | Pusa Road, Karol Bagh, New Delhi | |
| 9. | Sanjeevan Nursing Home | 24, Ansari Road, Darya Ganj, Delhi | 40 Beds |
| 10. | Dr. Shroff Eye Hospital | Kedar Nath Road, Darya Ganj | 50 Beds |
| 11. | Guru Nanak Eye Hospital | Maharaja Ranjit Singh Marg, New Delhi | 212 Beds |
| 12. | Girdhari lal Maternity Hospital | Near PS Kamla Market, Delhi | 25 Beds |
| 13. | Bali Nursing Home | 20-B, Karol Bagh, Delhi | 21 Beds |
| 14. | Jeevan Mala Hospital | 67/1, New Rohtak Road, Karol Bagh, New Delhi | 42 Beds |
| 15. | Sanjeevan Hospital | 24-A, Arakshan Road, pahar Ganj, Delhi | 40 Beds |
| 16. | Jessa Ram Charitable Hospital | Gurudwara Road, WEA Karol Bagh, Delhi | 88 Beds |
| 17. | Mohan Eye Institute | 11-B, Ganga Ram Road, Rajender Nagar. Delhi | 25 Beds |
| 18. | Jeevan Nursing Home | 2-B Pusa Road, Rajinder Nagar, Delhi | 28 Beds |
| 19. | Kolmet Hospital | 7-B, Pusa Road, Rajinder Nagar, Delhi | 39 Beds |
| 20. | Hindu Rao Hospital | Sabzi Mandi, Delhi-54 | 980 Beds |
| 21. | Aruna Asaf Ali Hospital | Rajpur Road, Delhi-54 | 100 Beds |
| 22. | St. Stephen's Hospital | Tis Hazari, Delhi | 595 Beds |
| 23. | Sant parmanand Hospital | Sham nath marg Civil Line Delhi 110054 | 150 Beds |
| 24. | NKS Hospital | 219-220 Gulabi bagh Delhi-110007 | |
| 25. | Kayakalp Hospital | | |
| | | | |

| | | | |
|---|---|---|---|
| 26. | A&U Tabbia College &Hospital | Karol Bagh Delhi 110005 | |
| 27. | Maulana Azad Institue Of Dental sciences | Bahadur Shah zafer marg Delhi gate Delhi-110002 | |

**(CONSTITUTION OF COMMITTEE)**

1. DM Central **(Chairperson)**
2. ADM Central
3. SDM (HQ), Central District, Revenue Dept., O/o DM Central, 14, Darya Ganj, Delhi
4. DC, North DMC, City-SP Zone, Old Hindu College, Kashmere Gate, Delhi
5. DC, North DMC, Karol Bagh Zone, Nigam Bhawan, Anand Parbat, New Delhi
6. DC, North DMC, 16, Rajpura Road, Civil Line Zone, Civil Line, Delhi-54.
7. DC, South SDMC, Central Zone, Shiv Mandir Marg, Jal Vihar, Lajpat Nagar-II, Delhi-25.
8. Superintending Engineer, (Central) Delhi Jal Board, Varunalya, Karol Bagh, Delhi
9. Superintending Engineer, (North) Delhi Jal Board, Lucknow Road Timarpur, Delhi
10. DDE (Central), Education Deptt., near Jhandewalan Temple, Delhi
11. DDE (North), Education Deptt., Delhi
12. Chief Engineer (I&FC), LM Bund Office Complex, Shastri Nagar, Geeta colony, Delhi-31.
13. Dy. Conservator of Forest, Forest & Wild Life, O/o Dy. Conservator of Forest, Kamla Nehru Ridge near Hansraj College, Delhi-110007.
14. Sh. Satender Kumar, Sr. Environment Enginner, (CMC III and CMC-VII), 4th floor, ISBT Building, Kashmere Gate, Delhi-06.
15. Sh. Kaushal Kishore, Dy. Secretary (Env.) Environment Department, 6th Level, C-wing, IP Estate, Delhi Secretariat, Delhi-110002.

| LIST OF OFFICERS IN CENTRAL DISTRICT, DELHI | | | | | |
|---|---|---|---|---|---|
| S. . | Name Of The Officers | Designation | Address | Phone No. | Mobile No. |
| 1. | Ms. Akriti Sagar ,IAS | DM Central | DM Office, Old Employment Exchange Building, 14, Darya Ganj, Delhi | 23282903 | 7503743418 |
| 2. | Sh. Nagendra Shekhar Pati Tripathi | ADM Central | | 23284932 | 9811756750 |
| 3. | Sh. Sabina Avasthy | SDM(HQ) | | 23243143 | 9810284128 |
| 4. | Mrs. Manju Singh Kalshain | SDM (Election) | | 23258455 | 9599955590 |
| 5. | Sh. Arvind Rana | SDM (Kotwali) | | 23284931 | 8130500080 |
| 6. | Sh. Subhash Chand | Tehsildar (Kotwali) | | 23284931 | 8860935819 |
| 7. | Sh. Balram Meena | SDM (Karol Bagh) | SDM Office, Flatted Factory Complex, Pahar Ganj, New Delhi | 23283589 | 9560504176 9811278437 |
| 8. | Vacant | Tehsildar (Karol Bagh) | | 23283589 | |
| 9. | Sh. Rajiv Ranjan | SDM (Civil Lines) | Ludlow Castle Sprots Complex Sham Nath Marg Delhi | 23933144 | 8547427312 |
| | | | | | |

| | | | | | |
|---|---|---|---|---|---|
| 10. | Sh. Anil Aggarwal | Tehsildar (Civil Lines) | | 23933144 | 7011689717 |
| 11. | Sh. Kuldip | Sub Registrar- I | SR-I Office , Kashmere Gate, Delhi | 23860436 | 9813326775 |
| 12. | Sh. Devender Singh | Sub Registrar - III | SR-III Office, Delhi Gate, | 23274826 | 9711445151 |
| 13. | Sh. Harish Mathur | DPO (Central) | DM Office, Old Employment Exchange Building, 14, Darya Ganj, Delhi | 23243124 | 9999750744<br>9999750742 |
| 14. | Sh. Sarhan Ahmad Ansari | PC (Central) | | 23243124 | 9634302097 |
| 15. | Control Room | District Central | | 23270151 | |
| 16. | DDMA | Delhi | | 23831077 | |

**North DMC , Horticulture Department**

**Details of Plantation to be conducted under Green Delhi Action Plan 201-22**

| S.NO | Location | Area in Ha | Geo Coordination | |
|---|---|---|---|---|
| 1. | Subharat Ghat Park Timarpur | 0.41 | 7.222482 | 28.73217 |
| 2. | Din Dayal Park Timarpur | 0.126 | 77.218617 | 28.69541 |
| 3. | Gurdwara Wala Park | 0.087 | 77.218643 | 28.696222 |
| 4. | Post office park jawahar park market Timarpur | 0.198 | 77.218617 | 28.695410 |
| 5. | Church Wala Park, Malka Ganj, Arya Nagar | 0.033 | 77.2102290 | 286768240 |
| 6. | Rajdhani Park Nehur Vihar | 0.478 | 77.21308 | 28.71098 |
| 7. | Mata Wala park Hudson Lane | 0.23 | 77.19866 | 28.707423 |

**Pragati Power House (Delhi)**

| Dept. | Name of Officer(s) | Desig. | Phone |
|---|---|---|---|
| PRO | Sh. Dinesh Saini | Dy. Manager(HR)/ PRO | 23282946 |
| IT | Sh. Satish Kr. Raghav | AGM (T) IT & ERP/ CISO | 23267310 |

List of Staffs at O/o DM Central, Delhi

| S.N | Name of Officials | Designation | Contact No. | Place Of Deployment |
|---|---|---|---|---|
| 1. | HARISH MATHUR | DPO | 9999750744 | DDMA Central |
| 2. | SARHAN AHMED ANSARI | PC | 9634302097 | |

List of CDVs:-

| S.N | Names Of Volunteer | Enrol. No | Contact No. | Place Of Deployment |
|---|---|---|---|---|
| 1. | RAKESH KUMAR | 151/1005 | 9873005616 | DDMA Central (EOC & QRT) in 03 shifts (Morning, Evening & Night) |
| 2. | SUMIT | 165/1047 | 7835812648 | |
| 3. | SAURABH | 168/911 | 9910799787 | |
| 4. | SAMEER | | 8076695918 | |
| 5. | VIPIN KUMAR | 161/885 | 9910406770 | |
| 6. | DEEPAK | 149/683 | 8700719041 | |
| 7. | DINESH KUMAR | 168/904 | 7065907771 | |
| 8. | TARUN | 151/1048 | 9999378575 | |

Additional District Magistrate
(Central-District)
14, Darya Ganj, New Delhi-02

SABINA AVASTHY
Sub Divisional Magistrate (HQ)
Government of NCT of Delhi
14, Darya Ganj, New Delhi-110002

***THANKING YOU***

***DISTRICT ADMINISTRATION***
***DISTRICT: CENTRAL***

**Govt. of NCT of Delhi**
**Office of the District Magistrate (Central)**
**District Disaster Management Authority (Central)**
**Old Employment Exchange Building, Daryaganj, New Delhi-110002**
**Telecom: 23270151, Email: ddmacentral@gmail.com**

**F. No. DM/C/DDMA/Environment Plan/2525** **Dated:- 17/01/2022**

To,

The Sub-Divisional Magistrate-I (HQ)
Revenue Department (Coordination Branch),
5, Sham Nath Marg, Delhi-110054.

**Sub: - Supplementary / Additional Information in respect of DEP.**

Sir,

With reference to your letter No. F.36/ (91)/Div. Comm./2020/1005 dated 02-08-2021, on the subject cited above please find enclosed herewith the District Environment Plan of District Central, for your kind perusal.

17/01/2022

**SDM (HQ)/L.O**
**DISTRICT: CENTRAL**

**Copy for information to:-**

1. The Director (Env.) GNCTD, Nodal Officer Committee O/o the Justice SP Garg Monitoring Committee, India International Centre, Max Muller Marg, New Delhi-110003.

Environment Report with Regards to District Central

1. Extent of gap in compliance of exiting norms for thematic areas, i.e

**Compliance to solid Waste Rules including management of legacy waste:**

**Solid Waste Management plan for the district is as follows.**

| Action Areas | Details of Data | Measurable Outcome |
|---|---|---|
| Name of ULB | | North & South Delhi Municipal Corporation |
| No of ULBs in the District | | 02 |
| population | | 14, 27,910 (2011 senses.) |
| | Total solid waste Generation | 2100 MT per day |
| | Qty. of Dry Waste segregated | 550 MT per day |
| | Qty. of Wet Waste segregated | 35-40 tonne per day |
| | Qty. of C&D Waste segregated | 420 tonne per day |
| | Qty. of Street Sweeping | Approx. 09 tonne per day in mechanical sweeping |
| | Qty. of Drain Silt | Approx. 150 MT per day |
| | Qty. of Domestic Hazardous Waste(DHW) collected | No Facility |
| | Qty. of Other Waste (Horticulture), sanitary waste,etc. | Approx 14-16 tonne per day |
| | No of Old dump sites | 00 |
| | Qty stored in dumpsites | Nil |
| | No of Sanitary landfills | Nil |
| | No of wards | 25 |
| | No of BW Generators | Approx. 100 |
| | No Of on-site facilities for Wet Waste | Nil |
| | Total generation | 2100 MTPD |
| | Wet Waste | 700 MTPD |
| | Dry Waste | 1200 MTPD |
| | C&D Waste | 350 MTPD |
| | Door to Door Collection | 100% |
| | Mechanical Road Sweeping | Approx.120Km.perday(40%) |
| | Manual Sweeping | 100% |
| | Segregated Waste Transport | 100% |
| | Digesters ( Bio-methanation ) | .005% (01 tonne per day) |
| | Composting operation | .02% (05 tonne per day) |
| | MRF Operation | 25-30 (approx) dhalaos designated as dry waste collection center |
| | Use of Sanitary Landfill | Nil |
| | Reclamation of Old dumpsites | Nil |
| | Linkage with Waste to Energy Boilers / Cement Plants | N/A |
| | Linkage with Recyclers | Initiated |
| | Authorization of Waste pickers | Initiated |
| | Linkage with TSDF / CBMWTF | Initiated |
| | Involvement of NGOs | Initiated |
| | Linkage with Producers / Brand Owners | Not Initiated |
| | Authorization of Waste pickers | |

| | | |
|---|---|---|
| | Issuance of ID Cards | Initiated |
| | Waste Collection Trolleys | 180-200 (approx. ) Tippers & Approx 300 rickshaws are in operation for primary collection |
| | Mini Collection Trucks | 150 Tippers under operation |
| | Segregated Transport | Yes, 100% |
| | Bulk Waste Trucks | 60 RR Trucks are in operation |
| | Waste Transfer points | Approx.220-250 collection points in operation |
| | Notification of By-laws | Done |
| | Implementation of By-laws | In progress |
| | CAPEX Required | Yes |
| | OPEX | Yes |
| | Adequacy of OPEX | No |

(i) **Plastic Waste Management (for each ULB)**

| Action Areas | Details of Data | Measurable Outcome |
|---|---|---|
| Name of ULB | | North & South Delhi Municipal Corporation |
| population | | 14, 27,910 (2011 Censes.) |
| | Estimated Quantity of plastic waste generated in District | 220 MTPD |
| | Door to Door Collection | Segregated wet and dry waste is being collected and plastic is part of dry waste |
| | Segregated Waste Collection | Segregated wet and dry waste is being collected and plastic is part of dry waste |
| | Authorization of PWD pickers | All waste collectors are being integrated and issued I Cards |
| | Established linkage with NGOs | NGO namely Railway Children India is associated with North DMC |
| | Use in road making | Major roads under jurisdiction of North & South DMC are with PWD for flexible/ bituminous pavements, |
| | | as such use of plastic in the construction of road is to be done by PWD |
| | Prohibiting sale of carry bags < 50 micron | Prohibited |
| | Ban on Carry bags and other single use plastic as notified by Sate Government | Implemented |
| | No of Producers associated with ULBs | None |
| | Financial support by Producers/ Brand owners to ULBs | None |
| | Amount of PRO Support | None |
| | Infrastructure support by Producers/Brand owners/to ULBs | None |
| | No of collection centers established by Producers / Brand owners to ULBs | None |

**Biomedical Waste Management (for each ULB)**

| tion Areas | Details of Data | Measurable Outcome |
|---|---|---|
| Name of ULB | | DHS (North & South DMC) |
| | Total no. of Bedded Hospitals | 27 Approx. |
| | Total no. of non-bedded HCF | 60 |
| | Bedded HCFs | 10 (Govt.) Authorized |
| | Non- bedded HCFs | 17 + 60 Authorized |
| Compliance by CBMWTFs | | |
| | Barcode tracking by HCFs /CBMWTFs | 100% |
| | Daily BMW liftingbyCBMWTFs | 110 Kg perday of HCFExcluding Hospital & EDMC |
| | pre-segregation | ( 100% ) / ( Party% ) / ( None ) |
| | Linkage with CBMWTFs | ( 100% ) / ( Party% ) / ( None ) |

**Domestic Sewage Management Plan : Pertain to DJB**

**v) E-Waste Waste Management**

- **In North DMC (Karol Bagh Zone, City-SP Zone & Civil Lines Zone) & South DMC (Central Zone), producer will provide the collection centre to collect E-Waste on behalf of dismantler, refurbisher and recycle etc. at their own.**

**2.0. Water Quality Management Plan**

| Action Areas | Details of Date | Measurable Outcome |
|---|---|---|
| | Rivers | 01 Nos, 11 KM (form Pala to Wazirabad Barrage) |
| | Total Quantity of sewage and industrial discharge inDistrict | 59 MGD and 2.8 MGD |
| | Estimated number ofbore-wells | 250 Nos. |
| | Number of groundwater polluted areas | No study has been undertaken by DJB |
| | Groundwater Availability | 24.57 MGD |
| Availability of Water Quality Data | | |
| | Creation of monitoring cell | Yes |
| | Access to surface water and Groundwaterqualitydataat DM Office | Not available |
| Control of River side Activities | River Side open defection | Partly controlled |
| | Dumping of SW on river banks | Partly controlled] |
| | Control measures for idol Immersion | Measures taken |
| | Percentage of untreated sewage | 0% |
| | Monitoring of Action Plans for Rejuvenation of Rivers | Not applicable |
| | No of directions given to industries for Discharge of Untreated industrial wastewater in last 12 months | Nil |
| | District Level campaigns on protection of water quality | Meetings with RWAs and other stake holders |
| | Creation of District Oil Spill Crisis | Not Created |

| | | |
|---|---|---|
| | Management Group | |
| | Preparation District Oil Spill Disaster Contingency Plan | Not Prepared |
| | EncroachmentofFloodplainsis Regulated | Delhi Police regularly take action |
| | Action plan for Rain water Harvesting | Implemented partially |

**0 IndustrialWastewaterManagementPlan : No Industrial Area in Central District**

**5.0 Air Quality Management Plan : Pertains to DPCC Department**

**6.0 Mining Activity Management Plan : No such activity is found in the District**

**7.0 Noise Pollution Management Plan : it is submitted that an exclusive website (www.ngms.delhi.gov.in) for redresseal of grievance related to noise pollution has been launched on 1st August, 2019 on the directions of Hon'ble NGT. As per the directions of worthy chief secretary, GNCTD complaints have to be redressed by the SHO concerned within 30 minutes of the receipt of the complaint. In case of failure to resolve the complaint within 30 minutes, the complaint gets escalated to ACP and SOM concerned, who have to resolve the complaint in next 30 minutes.**

**Suggestion:-**

It is observed that for effective and result oriented implementation of hon"ble NGT direction, the following measures may be place before the competent authority for consideration:-

1. Environmental marshal: - Dedicated Environmental marshal on permanent /contractual basic to assist the district administration for inspection challenging and patrolling in the locality.
2. Vehicles and staffs for each sub-division dedicated for patrolling and enforcement to enhance deterrence and visibility in the area in the vulnerable area.

I. **Illegal sand mining:** NIL

A mechanism to address gaps needs to involved for each of the area with proper time line and budgetary requirements:

The DM and ADM will hold regular meeting with all stakeholders and lay out of the basic standards of environmental conservation and ensure that proper timeline along with financial requirement are clearly established

1. Active NGOs and public partnership may be roped in DM (Central) through all SDMs have been in touch with RWAs and civil society members to enhance public participation and citizen-centricity in order to augment accountability and transparency in environment management by govt. authorities,
2. Engineer/ Officers in-charges may be assigned the task for each of the thematic areas: in process.

DM office may deputy nodal officers of the rank of ADM for their districts for ensuring work being executive as per set targets: ADM (Central) has already been appointed as the Nodal Officer for overseeing and ensuring coordination between stakeholders and agencies.

17/01/2022

**SDM (HQ)/L.O**
**DISTRICT: CENTRAL**

**Copy to:-**

1. Sh. Harish Mathur, DPO-DDMA, Central District. O/o DM Central, Delhi
2. PA to DM District (Central)
3. PA to ADM District (Central)
4. Guard file.

**GOVT OF NCT OF DELHI**
**OFFICE OF THE DISTRICT MAGISTRATE SHAHDARA,**
**D.C. OFFICE COMPLEX,E-BLOCK, NAND NAGRI, DELHI-110093.**

No.F. DM (Shah)/DEP/2021/43962

Dated: 15/9/2021

To,

The Director (Environment)
Environment Department,
Govt. of NCT of Delhi.

**Subject :- Preparation and implementation of the District Environment Plan (DEP), District Shahdara-reg.**

Sir,

Please refer to your mail dated 18.08.2021 on the subjected cited above. In this regard it is stated that information regarding District Environment Plan (DEP) has been obtained from all the stake holders and a draft Environment Plan for District Shahdara has been prepared which is enclosed as Annexure-I.

This issues with the approval of the District Magistrate (Shahdara).

Yours faithfully,

Encl :- as above

**(DEVENDRA SHARMA)**
**SDM (VIVEK VIHAR)**
**DISTRICT SHAHDARA**

Sub Divisional Magistrate
सत्यमेव जयते
Vivek Vihar

**Preface**

The Shahdara District (Revenue) is one of the eleven Districts of Delhi. It is one of the three Districts of Trans Yamuna area/East Delhi and was formed in 2013 out of Districts East and North East. The district is adjacent to periphery of Uttar Pardesh border having a population of approx 3.23 lacs as per census (2011). The District has two parliamentary constituencies, 05 Assembly Constituencies, and 17 Police Stations. The District Environment Plan has been prepared in consultation with other stake holder departments such as MCD, DJB, I&FC, DPCC etc.

## 1. Brief profile of the District:

District Administration is a viaduct between the Government and the comman man. This system has a long tradition in India has been adopted even before independence. The Shahdara District is headed by the Deputy Commissioner (Revenue) District Magistrate and an additional District Magistrate (ADM) and there Sub Divisional Magistrate who are inchargein Sub Divisions. BDO (Shahdara) is the custodian of the Gram Sabha Land. For revenue functions each sub division has Tehsildar, NaibTehsildar, Kanungo and Patwari in that order.

The Three Sub-Divisions Are :-

1. Shahdara
2. Seemapuri
3. VivekVihar

Shahdara District comprises of 12 revenue villages. There are 04 villages in Shahdara Sub Division & 03 villages in Seemapuri Sub Division and rest 05 villages in Vivek Vihar Sub-Division.

However, out of these, 10 villages have already been urbanized and there are only two rural villages i.e. Zafrabad and Babarpur. Even, in these two villages there is no agricultural activity and these are also urbanized for all practical purposes. Entire District is densely populated. Most of the population is from lower income group but some areas middle and upper middle income group. The District has some big markets. Gandhi Nagar is a big whole sale and retail market for readymade garments. Krishna Nagar is the biggest market of Delhi. Shahdara is also a big market. There is also a Subzi Mandi and Murga Mandi in this area. There are three major industrial areas i.e. Patparganj, Jhilmil and Mandoli.

The District has a long common boundary with Uttar Pradesh with at least three major entry/exit points. It also has an interstate bus terminus at Anand Vihar and two big railway stations at Anand Vihar and Shahdara. Due to this the District witness heavy vehicular movement. The latitude and longitude coordinates of said district are _____.

**Major Hospital**

1. Rajiv Gandhi Super Speciality Hospital, Tahirpur Road, Dilshad Garden, Delhi.
2. Swami Dayanand Hospital (General Hospital), Tahirpur Road, Dilshad Garden, Delhi.
3. Guru Teg Bahadur Hospital, GTB Encalve, Dilshad Garden, Delhi.
4. Institute of Human Behaviour and Applied Sciences
5. Dr.Hedgewar Arogya Sansthan, Karkardooma, Delhi
6. ESIC Hospital, Jhilmil Colony

**Initiative of the District Administration**

The District Administration is fully aware of the need of a pollution free environment and has been making sincere efforts in this regard. Apart from implementation of various guidelines and the directions passed by the Hon'ble NGT, the District Administration has been making efforts to control the pollution at various levels;

1. At times, the pollution level in Anand Vihar area reaches critical levels. One of the reasons for this is the vehicular pollution due to interstate bus terminus in the area. In this regard, regular meetings are held with the Traffic Police, DTC and ISBT officials to reduce air pollution in the area.
2. Night patrolling is undertaken by Civil Defence Volunteers (CDVs) under the supervision of SDM's at all vulnerable location and the reports are being shared with the concerned authorities from time to time.
3. The SDM's, Tehsildars of the respective Sub Divisions are issuing challans and imposing penalty on violators on NGT directions. The reports are being compiled and forwarded to the higher authorities.
4. Regular meetings are being held by the DM (Shahdara) with all the stake holders on all environment issues in the District. In the review meeting, action taken on all Noise Polution, Solid Waste Management, Air Pollution, sorted out so as to comply important with the issues such as Plastic Waste ban etc. are taken up and issues direction of the Hon'ble NGT.
5. SDM's, MCD, Delhi Police, DJB, I&FC etc. are regularly directed to conduct awareness program in their areas.
6. Issue of rain water harvesting is being taken up in coordination DJB, MCD, I&FC and PWD. PWD has been asked to install rain water harvesting facilities Government buildings.

**Scope of the District Environment Plan**

| S. No. | Plan | Concerned Department |
|---|---|---|
| 1 | Waste Management Plan<br>i. Solid Waste Management Plan (for each ULB)<br>ii. Plastic Waste Management (for each ULB)<br>iii. C&D Waste Management<br>iv. Biomedical Waste Management (for each ULB)<br>v. Hazardous Waste Management<br>vi. E-Waste Management | EDMC |
| 2 | Water Quality Management Plan | DJB |
| 3 | Domestic Sewage Management Plan | DJB |
| 4 | Industrial Wastewater Management Plan | DSIIDC |
| 5 | Air Quality Management Plan | DPCC |
| 6 | Mining Activity Management Plan | Not applicable |
| 7 | Noise Pollution Management Plan | DPCC/Delhi Police/SDM |

**Waste Management Plan**

**Solid Waste Management Plan :**

Solid Waste Management is an essential service in any society. Before introducing the process, however, let's start with a discussion of the material being managed-solid waste.

Solid waste refers to the range of garbage materials arising from animal and human activities-that are discarded as unwanted and useless. Solid Waste is generated industrial, residential, and commercial activities in a given area, and may be handled in a variety of ways. As such, landfills are typically classified as sanitary, municipal, construction and from demolition or industrial waste sites.

**Solid Waste Management Plan for the District is as follows:**

Solid Waste to be managed by EDMC in accordance with the SWM Rules, 2016 issued by the Ministry of Environment and Forests, Govt. of India.

| S. No. | Action Plan | Strategy and approach | Stake holders responsible |
|---|---|---|---|
| 1 | Collection Segregation and Treatment of Solid Waste | **Primary Collection :**<br><br>Door to door collection and source segregation-it will be done by auto tippers with separate compartments for wet and dry waste. Wet waste will be send to compost plant and compost pit/wire-mesh platforms, dry waste will be sent to dhalaos and FCTs.<br>**Secondary Collection :**<br><br>It is collected from Dhalaos and Fixed Compactor Transfer Station (FCTS) to the sanitary landfill site (SLF).<br><br>**Segregation :**<br>Source Segregation will be done in model wards and subsequently in other wards. Source Segregation is being done at the house hold level and collected in different compartments.<br><br>Segregation is also being done at dhalaos, a part segregated wet waste is being sent to 1 TPD compost plant. | EDMC |
| 2. | Strengthening the capacities of the ULB's | i. Training of the staff.<br>ii. Engaging public in the various cleanliness initiatives.<br>iii. IEC activities will be performed intensely.<br>iv. RWA's/Market Association will be engaged for making residents aware about segregation of dry and wet waste. | EDMC |
| 3 | Notification and implementation of Bye-Laws | Deptt. of Urban Development Depatt. (GNCTD) framed the Bye-Laws incorporating the provisions of SWM rules 2016 and notified on 15 June 2018. | GNCTD, East DMC |

| | | | |
|---|---|---|---|
| 4 | Awareness | Public awareness through Information, Education and Communication activities i.e. print media, social media meetings with RWA, Market Association, Campaign in schools etc. | East DMC |
| 5 | Monitoring and Reviews | East DMC monitors the implantation of SWM Rules, 2016 at HQ level and Zonal level. Distt. Level committee takes meetings fortnightly to review the status of implantation of SWM Rules, 2016. | East DMC &Distt. Level Committee. |

EDMC resources and planning are not strictly as per the geographical boundaries of District facilities and resources of EDMC in total are as under

**1. TPD (12 nos.) Aerobic Drum Composter:**

12 nos . of Aerobic Drum Composter have been constructed in both zone of EDMC. Out of 12, 09 nos. of compost plants are operational and the balance 03 will be started by the end of April 2021.

| S. No. | Site | Capacity | Status |
|---|---|---|---|
| 1 | Jhilmil | 1 TPD | Operational |
| 2 | Mayur Vihar Ph-II | 1 TPD | Operational |
| 3 | Saini Enclave | 1 TPD | Operational |
| 4 | Preet Vihar | 1 TPD | Operational |
| 5 | Trilokpuri | 1 TPD | Operational |
| 6 | Trilokpuri New | 1 TPD | Operational |
| 7 | Suner Nagri | 1 TPD | Operational |
| 8 | Kheda Village | 1 TPD | Operational |
| 9 | Usmanpur | 1 TPD | Operational |
| 10 | Gokal Puri | 1 TPD | Work in progress |
| 11 | Vishwas Nagar | 1 TPD | Work in progress |
| 12 | New Ashok Nagar | 1 TPD | Work in progress |

**5 TPD (02 nos.) Bio-Methanistaion Plant:**

Two nos. of 5TPD Bio-Methanisation plants at Multani Mohalla, Geeta Colony and Shastri Park are operational for converting wet waste into energy and compost.

| S. No. | Site | Capacity | Status |
|---|---|---|---|
| 1 | Bio-methanization Plant Multani Mohalla | 5 TPD | Operational |
| 2 | Bio-methanization Plant Shastri Park | 5 TPD | Operational |

**100 TPD Bio-Methanistaion Plant (Based on Cow Dung) :**

Location : Ghazipur
Work has been started but due to obstruction at present held up.
100 TPD Bio-Methanisation Plant for converting cow dung into energy and compost.

**Waste to Energy Plant**

A waste to energy plant is already operational at Ghazipur wherein 1000 MT per day of dry waste is being converted into energy.

| | |
|---|---|
| Total Capacity (TPD) | 1300 |
| Number | 1 |
| Number of ULBs covered | 1 |

**Legacy Waste Management**

| | |
|---|---|
| Number of dumpsites (No.) | 1 |
| Quantity of Waste dumped at dumpsites (Tons per Day) | 1300-2000 |
| Numbers of dumpsites cleared (No.) | 0 |
| Number of dumpsites in which biomining has commenced (No.) | 1 |
| Time frame for clearing all dumpsites | 2024 |

**PLASTIC WASTE MANAGEMENT:**

| No. | Action Areas | Details of Data Requirement | Measurable Outcome | ULB1 |
|---|---|---|---|---|
| | Name of ULB | | [name of ULB] | East Delhi Municipal Corporation |
| | Population | | [Nos as per 2011 census] | 39.48 lacs |
| PW1 | Inventory of plastic waste generation | | | |
| PW1a | | Estimated Quantity of plastic waste generated in District | [MT/day] / [Not Estimated] | Not Estimated |
| PW2 | Implementation of Collection | | | |
| PW2a | | Door to Door collection | [100%] / [partial%] / [not initiated] | 100% |
| PW2b | | Segregated Waste collection | [100%] / [partial%] | 85% |
| PW2c | | Plastic waste collection at Material Recovery Facility | [MRF used] / [not installed] | MRF used |
| PW2d | | Authorization of PW pickers | [Nos] / [not initiated] | 2 through NGO |
| PW2e | | PW collection Centers | [Nos]/[not established] | 4 |
| PW3 | Establishment of linkage with stakeholders | | | |
| PW3a | | Established linkage with PROs of Producers | [Nos]/[not established] | 2 |
| PW3b | | Established linkage with NGOs | [Nos]/[not established] | 2 |
| PW4 | Availability of facilities for Recycling or | | | |

| | | | | |
|---|---|---|---|---|
| | utilization of PW | | | 3 |
| PW4a | | No. of PW recyclers | [Nos] | - |
| PW4b | | No Manufactures | [Nos] | - |
| PW4c | | No of pyrolysis oil plants | [Nos] | - |
| PW4d | | Plastic pyrolysis | [Quantity in MT sent per Month] | - |
| PW4e | | Use in road making | [Quantity MT used per Month] | - |
| PW4f | | Co-processing in Cement Kiln | [Quantity in MT sent per month] | - |
| PW5 | Implementation of PW Management Rules, 2016 | | | Bye Laws yet to notified |
| PW5a | | Sealing of units producing <50- micron plastic | [All sealed]/[Partial]/[no action] | |
| PW5b | | Prohibiting sale of carry bags <50 micron | [Prohibited]/[Partial]/[no action] | - |
| PW5c | | Ban on carry bags and other single use plastic as notified by State Government | [Implemented]/[Partial]/[no action]/[No Ban] | - |
| PW6 | Implementation of Extended Producers Responsibility (EPR) through Producers/Brand owner | | | |
| PW6a | | No of Producers associated with ULBs | [Nos]/[None] | 2 |
| PW6b | | Financial support by Producers/ Brand owners to ULBs | [Nos]/[None] | 1 |
| PW6c | | Amount of PRO Support | [Rs...] | - |
| PW6d | | Infrastructure support by Producers/Brand owners to ULBs | [Nos of Producers]/[None] | None |
| PW6e | | No of collection centers established by Producers/Brand owners to ULBs | [Nos]/[None] | 2 |

**C&D WASTE MANAGEMENT:**

| No. | Action Areas | Details of Data Requirement | Measurable Outcome | ULB1 |
|---|---|---|---|---|
| | Name of ULB | | [name of ULB] | East Delhi Municipal Corporation |
| | Population | | [Nos as per 2011 census] | 39.48 lacs |
| CD1 | Inventory of C&D waste generation | | | |
| CD1a | | Estimated Quantity | [Kg/Day]/[Not estimated] | 800TPD |
| CD2 | Implement scheme | | | |

| | | | | |
|---|---|---|---|---|
| | for permitting bulk waste generators | | | |
| CD2a | | Issuance of permissions by ULBs | [Initiated]/[Not initiated] | Initiated |
| CD3 | Establishment of C&D Waste Deposition centers | | | |
| CD3a | | Establishment of Deposition Points | [Yes]/[No] | Yes |
| CD3b | | C&D Deposition point identified | [Yes]/[No] | Yes |
| CD4 | Implementation of By-Laws for CD Waste Management | | | |
| CD4a | | Implementation of By-Laws | [notified]/[not notified] | Notified |
| CD4b | | Collection of Deposition/disposal Charges | [Initiated]/[Not initiated] | Notified |
| CD5 | Establishment of C&D Waste recycling plant or linkage with such facility | | | |
| CD5a | | Establishment CD Waste Recycling Plant | [Established]/[Sent to shared facility]/[No facility exists] | Established |
| CD5b | | Capacity of CD Waste Recycling Plant | [MT/Day]/[Not available] | 1000 TPD |

**BIO-MEDICAL WASTE MANAGEMENT:**

The CDMO office (Shahdara) time to time inspected of private and government health facilities in coordination with team of Delhi Pollution Control Board.

| No. | Action Areas | Details of Data Requirement | Measurable Outcome | ULB1 |
|---|---|---|---|---|
| | Name of ULB | | [name of ULB] | |
| | Population | | [Nos as per 2011 census] | 11,10,751 (as per online record of Shahdara District ) |
| BMW1 | Inventory of Biomedical Waste Generation | | | Steps taken by DPCC is placed at Annxure-I |
| BMW1a | | Total no. of Bedded Hospitals | [Nos]/[No inventory] | 47 |
| BMW1b | | Total no. of non-bedded HCF | [Nos]/[No inventory] | 216 |
| BMW1c | | Total no. Clinics | [Nos]/[No inventory] | 104 |
| BMW1d | | No of Veterinary Hospitals | [Nos]/[No inventory] | 1 |
| BMW1e | | Pathlabs | [Nos]/[No inventory] | 46 |

| | | | | |
|---|---|---|---|---|
| BMW1f | | Dental Clinics | [Nos]/[No inventory] | 35 |
| BMW1g | | Blood Banks | [Nos]/[No inventory] | 0 |
| BMW1h | | Animal Houses | [Nos]/[No inventory] | 0 |
| BMW1i | | Bio-research Labs | [Nos]/[No inventory] | 0 |
| BMW1j | | Others | [Nos]/[No inventory] | 30 |
| BMW2 | Authorization of HCFs by SPCBs/PCCs | | | |
| BMW2a | | Bedded HCFs | [Nos Authorized] | 47 |
| BMW2b | | Non-bedded HCFs | [Nos Authorized] | 216 |
| BMW3 | Biomedical Waste Treatment and Disposal Facilities (CBMWTFs) | | | |
| BMW3a | | No of CBMWTFs | [Nos]/None | 1 |
| BMW3b | | Linkage with CBMWTFs | [Yes]/[no linkage] | Yes |
| BMW3c | | Capacity of CBMWTFs | [Adequate]/[Not adequate] | Adequate |
| BMW3d | | Requirements of CBMWTFs | [Require]/[not required] | Lease of CBWTF with Delhi Govt. has already been expired on April, 2020 and at present it is operating on extension. DPCC has published an advertisement in Newspaper on 20.01.2021 seeking expression of interest from the proponents for setting up of 2 CBWTFs in two regions i.e. Region-1 (North East, East and Shahdara District) and Region-2 (South West, West and Central Districts) in the area assigned to M/s SMS Water Grace BMW Pvt. Ltd. |
| BMW3e | | Captive Disposal Facilities of HCFs | [Nos]/[None] | None |
| BMW4 | Compliance by CBMWTFs | | | |
| BMW4a | | Compliance to standards | [Meeting]/[Not meeting]/[NA] | Meeting |
| BMW4b | | Barcode tracking by HCFs/CBMWTFs | [100%]/[Partly%]/[None] | 0 Bedded :- 14/216, 6.48%<br>1-29 Bedded :- 5/35, |

| | | | | |
|---|---|---|---|---|
| | | | | 14.28%<br>30-Above Bedded 10/12, 8333%<br>Approximate 83% of HCF having 30 and above beds have implemented Bar Code System (10 out of 12). |
| BMW4c | | Daily BMW lifting by CBMWTFs | [Kg/day] | 767.474KG |
| BMW5 | Status of Compliance by Healthcare Facilities | | | |
| BMW5a | | Pre-segregation | [100%]/[partly%]/[None] | All the HCFs are required to segregate its biomedical waste at the source of generation as per BMWM Rules, 2016. During the inspection, if any violation w.r.t. segregation is observed action against the HCF is taken as per law. |
| BMW5b | | Linkage with CBMWTFs | [100%]/[partly%]/[None] | All the HCFs which are generating biomedical waste required to have an agreement with concerned CBWTF for treatment and disposal fo their biomedical waste. During the inspection, if any HCF generating BMW is not having valid agreement with the CBWTF, action against the HCF is taken as per law. |

**HAZARDOUS WASTE MANAGEMENT:**

DSIIDC has awarded the work of Development of Treatment, Storage and Disposal Facility (TSDF) for hazardous waste at Bawana, Delhi on a 14 acre of land for a period of 25 years on BOT basis. In this regard, DSIIDC had issued the letter of Acceptance (LOA) on 30.11.2019 and letter of commencement on 18.12.2019 to M/s Tamil Nadu Waste Management Ltd (TNWML). Further Ministry of Enviornment, Forest & Climate Change (MoEF&CC) has given the Enviornment Clearance on 23.11.2020. DPCC also granted consent to operate the TSDF is

under process and CTO is expected from DPCC by end of July, 2021. The balance work including installation of incinerator is expected to be completed by December, 2021.

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| HW1 | Inventory of Hazardous Waste | | |
| HW1a | | No of HW Generating Industry | [Nos.] |
| HW1b | | Quantity of HW | [MT/Annum] |
| HW1c | | Quantity of Incinierable HW | [MT/Annum} |
| HW1d | | Quantity of land-fillable HW | [MT/Annum] |
| HW1e | | Quantity of Recyclable / utilizable HW | [MT/Annum} |
| HW2 | Contaminated Sites and illegal industrial hazardous waste dumpsites | | |
| HW2a | | No of HW dumpsites | [Nos]/[None] |
| HW2c | | Probable Contaminated Sites | [Nos]/[provide list] |
| HW3 | Authorization by SPCBs/PCCs | | |
| HW3a | | No of industries authorized | [Nos] |
| HW3b | | Display Board of HW Generation in front of Gate | [Nos] |
| HW3 | Availability of Common Hazardous Waste TSDF | | |
| HW3a | | Common TSDF | [Exists]/[No]/[Sent to other District within State] |
| HW3b | | Industries linkage with TSDF | [Nos.] |
| HW4 | Linkage of ULBs in District with Common TSDF | | |
| HW4a | | ULBs linked to Common TSDFs for Domestic Hazardous Waste | [Yes]/[No] |

**E-WASTE MANAGEMENT:**

The problem is created due to unauthorized e-waste. Unauthorised e-waste operations at Seemapuri, Mandoli and Shahdara Mkt cluster are responsible for Enviornment degradation in the areas. District administration needs to identify the pickets so that comprehensive exercise could be undertaken jointly with DPCC.

| No. | Action Areas | Details of Date Requirement | Measurable Outcome | |
|---|---|---|---|---|
| EW1 | Status of facilitating authorized collection of E-Waste | | | |
| EW1a | | Does the citizen are able to deposit or provide E-Waste through Toll-free Numbers in the District | [Yes]/[No] | NO |

| | | | | |
|---|---|---|---|---|
| EW1c | | Collection centers established by ULB in District | [Nos] / [None] | No information |
| EW1d | | Collection centers established by Producers or their PROs in the District | [Nos]/ [None] | Nil |
| EW1e | | Does the district has linkage with authorized E-Waste recyclers / Dismantler | [Yes] / [No] | No information |
| EW1f | | No authorized E- Waste recyclers / Dismantler | [Nos] / [None] | Nil |
| EW2 | Status of Collection of E-Waste | | | |
| EW2a | | Authorizing E-Waste collectors | [Authorized] / [None] | Nil |
| EW2b | | Involvement of NGOs | [Yes] / [No] / [Nos] | No information |
| EW2c | | Does Producers have approached NGOs/ Informal Sector for setting up Collection Centers. | [Yes] / [No] / [Nos] | No |
| EW2d | | Does ULBs have linkage with authorized Recyclers / Dismantlers | [Yes] / [No] | No information |
| EW4 | Control E-Waste related pollution | | | |
| EW4a | | Does informal trading, dismantling, and recycling of e-waste exists in District | [Yes] / [No] | No |
| EW4b | | Does the administration closed illegal E-Waste recycling in the District | [Yes] / [No] / [Nos] | No |
| EW4c | | No of actions taken to close illegal trading or processing of E-Waste | [Nos] | Nil |
| EW5 | Creation of awareness on Waste handling and dispo | | | |
| EW5a | | Does PROs / Producers conducted any District level Awareness Campaigns | [Yes] / [No] / [Nos] | No |
| EW5c | | Does District Administration conducted any District level Awareness Campaigns | [Yes] / [No] / [Nos] | No information |

**WATER QUALITY MANAGEMENT PLANE:**

Water supply in the district is being done through Sonia Vihar and Bhagirathi Plants this cleaned by process of sedimentation & filtration. Some water supply is done through tube wells. Chlorination of water from both sources is done. Regular testing for water quality is done. Line flushing is done where samples are below standard. If water connection for a house is faulty/broken then the owner is asked to get it repaired but if the fault is in a number of connections, then the same is got repaired by Delhi Jal Board.

| No. | Action Areas | Details of Date Requirement | Measurable Outcome | |
|---|---|---|---|---|
| WQ1 | Inventory of water resources in District | | | |
| WQ1a | | Rivers | [Nos] and [Length in Km] | Nil |
| WQ1b | | Length of Coastline | [in Km] | NA |
| WQ1c | | Nalas /Drains meeting Rivers | [Nos] | Nil |
| WQ1d | | Lakes/Ponds | [Nos] and [Area in Hectares] | EDMC and revenue department |
| WQ1e | | Total Quantity of sewage and industrial discharge in District | [Authomatic](SW1 a+lW1b) | |
| | Control of Groundwater Water Quality | | | |
| WQ2a | | Estimated number of bore-wells | [Nos] | 25 Nos |
| WQ2b | | No of permissions given for extraction of groundwater | [Nos] | 25 Nos |
| WQ2c | | Number of groundwater polluted areas | [Nos] | Nil. However, it pertains to CGWB |
| WQ2d | | Groundwater Availability | [adequate]/[not adequate] | Adequated. However it pertains to CGWB |
| WQ3 | Availability of Water Quality Data | | | |
| WQ3a | | Creation of monitoring cell | [Yes]/[No] | Monitoring of treated water quality is done through various DJB lab. Ground Water quality pertains to CGWB |
| WQ3b | | Access to surface water and groundwater quality data at DM office | [Available] or [Not available] | Pertain to DM East |

| | | | | |
|---|---|---|---|---|
| WQ4 | Control of River side Activities | | | |
| WQ4a | Control of River side Activities | River Side open defecation | [Fully Controlled]/[Partly controlled]/[no Measures taken] | Pertain to irrigation and flood control department |
| WQ4b | | Dumping of SW on river banks | [Fully Controlled]/[Partly controlled]/[no Measures taken] | NA |
| WQ4c | | Control measures for idol immersion | [Measures taken]/[Measures taken post immersion]/[No Measures taken] | Measures taken, on the directions of Hon'ble NGT/ Divisional Commisoner, the work of Idol Emmerssion is being taken up at artificial ponds during Ganesh Visarjan and Durga Pooja. |
| WQ5 | Control of water Pollution in Rivers | | | |
| WQ5a | | Percentage of untreated sewage | [%] (automatic SM1g/SM1a) | Pertain to irrigation and flood control department |
| WQ5b | | Monitoring of Action Plans for Rejuvenation of Rivers | [Monitored]/[Not monitored] [not applicable] | Pertain to irrigation and flood control department |
| WQ5c | | No of directions given to industries for Discharge of untreated industrial wastewater in last 12 months | [Nos] | Pertain to DSIIDC |
| WQ6 | Awareness Activities | | | |
| WQ6a | | District level campaigns on protection of water quality | [Nos in previous year] | Awareness campaigns protection of water quality is being done through PRO office of DJB using print, electronic and pump lets etc. |
| WQ6b | Oil Spill Disaster Contingency Plan | | | |
| WQ6a | | Creation of District Oil Spill Crisis Management Group | [Created]/[Not Created] | Does not pertain to DJB |
| WQ6b | | Preparation | [Prepared]/[Not | |

| | | | | |
|---|---|---|---|---|
| | | District Oil Spill Disaster Contingency Plan | Prepard] | |
| WQ7 | Protection of Flood Plains | | | |
| WQ7a | | Encroachment of flood plains is regulated. | [Yes]/[No] | Pertains to irrigation and flood control department |
| | Rainwater Harvesting | | | |
| WQ8a | | Action plan for Rain Water Harvesting | [Implemented]/[Not implemented] | Implemented in DJB. |
| | | | | Implemented, One No. Rain Water Harvesting System has been installed at each location viz. Chilla Store, Surya Nagar Store, Ghazipur Store and Gokalur Store of I&FC Deptt. |

**1. Domestic Sewage Management Plan:**

- Delhi Jal Board is planning to install about 5000 sewer connection in U/A Colonies for the improvement of Environment in District Shahdara
- Most of the area in the District has sewer connections. Sewage from the area is treated at STP at Yamuna Vihar for some areas, sewage is pumped from sewage. It is pumping station at Dilshad Garden 10 STP Kondli For, areas which do not have sewer connection, DJB has authorized vehicles to collect septage. Which is then disposed at STP, Yamuna Vihar. Further, DJB is continuously make efforts to increase the sewer connections. Recently about 3000 sewer were given under Mukhyamantri Free Sewer Connection Scheme.

| No. | Action Areas | Details of Date Requirement | Measurable Outcome | |
|---|---|---|---|---|
| SM1 | Inventory of Sewage Management | | | |
| SM1a | | Total Quantity of Sewage generated in District from class II cities and above | [MLD] | 176.5 MLD |
| SM1b | | No of Class-II towns and above | [Nos] | East District |
| SM1c | | No of Class-I towns and above | [Nos] | East District |
| SM1d | | No of Towns needing STPs | [Nos] | Nil |
| SM1e | | No of Towns STPs installed | [Nos] | 01 STP (Kondli) |
| SM1f | | Quantity of treated sewage flowing into Rivers (directly or indirectly) | [MLD] | 172 MLD in East District |
| SM1g | | Quantity of untreated or | [Automatic] | Automatic 4.5 |

| | | | | |
|---|---|---|---|---|
| | | partially treated sewage (directly or indirectly) | | MLD |
| SM1h | | Quantity of sewage flowing into lakes | [MLD] | Nil |
| SM1i | | No of industrial townships | [Nos] | Petains to DSIIDC |
| SM2 | Adequacy of Available Infrastructure for Sewage Treatment | | | |
| SM2a | | %sewage treated in STPs | [Automatic] | 176.50% |
| SM2b | | Total Available Treatment Capacity | [MLD] | 252 MLD |
| SM2c | | Additional treatment capacity required | [MLD] | Nil |
| SM3 | Adequacy of Sewerage Network | | | |
| SM3a | | No of ULBs having partial underground sewerage network | [Nos] | 98% Sewerage network covering in East |
| SM3b | | No of towns not having sewerage network | [Nos] | Nil |
| SM3c | | % population covered under sewerage network | [Automatic] | 98% |

**Industrial Wastewater Management Plan**

CSIR-NEERI was engaged as a Project Management Consltant for the implementation of Action Plan of DSIIDC/Industries Deptt. submitted to Monitoring Committee constituted in July 2018 in the matter of Manoj Mishra vs. UOI & Ors. (O.A. No. 06/2012) for the abatement of pollution in river Yamuna. The scope of work includes the following activities :

A. Formulating an action plan for the survey of the individual industries in various industrial areas for ensuring their connectivity with the waste water conveyance system of CETPs and identifying industrial units violating environment pollution norms.

B. To assess the overall functioning of all 13 CETPs including CETP Jhilmil through a physical survey.

C. To formulate an action plan for 13 CETPs after the study of the survey report in terms of:

   i. Required up-gradation and retrofitting of CETPs to make them compatible with the composition of effluent reaching CETP for capacity utilistion (use of CETP as STP) and to conform the effluent discharge standards and to work out cost associated with this task.

   ii. Management of the hazardous sludge being generated by CETPs.

iii. Maximizing utilisation of treated water from CETPs in order to achieve Zero Liquid Discharge and reducing dependency of greenbelts/parks in and around CETPs on groung water.

| No. | Action Areas | Details of Date Requirement | Measurable Outcome |
|---|---|---|---|
| IWW1 | Inventory of industrial wastewater Generation in District | | |
| IWW1a | | No of industries discharging wastewater | [Nos] |
| IWW1b | | Total Quantity of industrial wastewater generated | [MLD] |
| IWW1c | | Quantity of treated IWW discharged into Nalas / Rivers | [MLD] |
| IWW1d | | Quantity of un-treated or partially treated IWW discharged into lakes | [MLD] |
| IWW1e | | Prominent Type of Industries | [Agro based]/[Chemical-Dye etc.]/[Metallurgical]/[Pharma]/[Pesticide] /Power Plants]/[Mining]/[Automobile] : Multiple selection based on size of operation and number |
| IWW1f | | Common Effluent Treatment Facilities | [Nos]/[No CETPs] |
| IWW2 | Status of compliance by Industries in treating wastewater | | |
| IWW2a | | No of industries meeting Standards | [Nos] |
| IWW2b | | No of industries not meeting discharge Standards | [Automatic] |
| IWW2c | | No of complaints received or number of recurring complaints against industrial pollution in last 3 months | [Nos] |
| IWW4 | Status of Action taken for not meeting discharge standards | | |
| IWW4a | | No industries closed for exceeding standards in | [Nos] |

| | | | |
|---|---|---|---|
| | | last 3 months | |
| IWW4b | | No of industries where Environmental Compensation was imposed By SPCBs | [Nos] |

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**Air Quality Management Plan**

Air pollution is being monitored by DPCC. Road owning agencies, local bodies, traffic police/transport department are other major state holders regular monitoring of air pollution is being done by DPCC. Anand Vihar, Vivek Vihar and Mandoli are more prone to air pollution general reasons being industrial area and heavy traffic in Anand Vihar area, special efforts are being made by Traffic Police to prevent traffic congestion. In Mandoli road conditions are not upto the mark. Which causes air pollutions higher concentration of PM 2.5 and PM 10 particles. The matter will be taken up with concerned agencies.

MCD takes emergency measures like sprinkle of water etc at times when pollution reaches high levels. They will be asked to be in readiness for such emergencies.

In the traffic circles falling under the jurisdiction of Shahdara Revenue District the following prosecution action during the current year up to 15.06.2021, under the provisions of MV Act, has been taken as mentioned in the **"Annexure-A"**

**Action plan for improvement of Environment :**

There is a greater role of traffic congestion in increasing the air pollution as well as noise pollution. In order to contain them traffic police ensure free flow of traffic on the road and prosecute the vehicles found plying emitting with excess smoke, without valid PUCC and in contravention of the directions issued by Hon'ble Supreme Court of India and the NGT. The following steps are being taken by Delhi Traffic police to ensure free flow of traffic in the area and to curb the menace of air and noise pollution:

- **Deployment of traffic staff at signalized junctions/important corridors:** The traffic staff covers all the major signalized junctions/intersections and main roads/corridors for proper regulation of traffic and ensure smooth flow of traffic in the area. The area of Shahdara revenue district comprises mainly the traffic circles of Shahdara, Seemapuri, Vivek Vihar and Gandhi Nagar.
- **Road Safety awareness programs:** The traffic police of Eastern Range conduct educative programs in the area with the help of Road Safety Cell, Traffic (HQ)
- **Deployment of Crane and Motorcycles Patrol :** Cranes are deployed for towing away of improperly/obstructively parked vehicles causing congestion on the roads. Motorcyles are deployed in corridors for patrolling in the area for real time action related to congestion and other traffic related issues.
- **Prosecution of violators:** The traffic violators are prosecuted with a view to improve the environment condition causing air and noise pollution. These includes improper parking, without PUCC, modified silencers, pressure/honking horns, 10/15 years old vehicles and vehicles carrying uncovered building material/garbage ect.
- **Drivers against improper parking:** Special drives are conducted with the help of EDMC & LP against improper parking and encroachments.

| No. | Action Areas | Details of Date Requirement | Measurable Outcome |
|---|---|---|---|

| | | | |
|---|---|---|---|
| AQ1 | Availability of Air Quality Monitoring Network in District | | |
| AQ1a | | Manual Air Quality monitoring stations of SPCBs/CPCB | [Nos]/[None] |
| AQ1c | | Automatic monitoring stations Operated by SPCBs/CPCB | [Nos]/[None] |
| AQ2 | Inventory of Air Pollution Sources | | |
| AQ2a | | Identification of prominent air polluting sources | [Large Inustry]/[Small Industry]/ [Unpaved Roads]/[Burning of Waste Stubble]/Brick Kiln]/[Industrial Estate]/ [Others] (Multiple selection) |
| AQ2b | | No of Non-Attainment Cities | [Nos]/[None] |
| AQ2c | | Action Plans for non-attainment cities | [Prepared]/[Not yet prepared] |
| AQ3 | Availability of Air Quality Monitoring Data at DMs Office | | |
| AQ3a | | Access to air quality data from SPCBs CPCB through Dashboard | [Available]/[Not yet Available] |
| AQ4 | Control of Industrial Air Pollution | | |
| AQ4a | | No of Industries meeting standards | [Nos] |
| AQ4b | | No of Industries not meeting discharge standards | [Nos] |
| AQ5 | Control of Non-industrial Air Pollution sources | | |
| AQ5a | | Control open burning of Stubble-during winter | [Nos of fir incidents] |
| AQ5b | | Control Open burning of Waste-Nos of actions Taken | [Nos] |
| AQ5c | | Control of forest fires | [SOP available]/[No SoP] |
| AQ5d | | Vehicle pollution check centers | [% ULBs covered] |
| AQ5e | | Dust Supperssion Vehicles | [% ULBs covered] |
| AQ6 | Development of Air Pollution complaint redressal system | | |
| AQ6a | | Mobile App/Online based air pollution complaint redressing system of SPCBs. | [Available] / [Not available] |

**Mining Activity Management plan**

| No. | Action Areas | Details of Date Requirement | Measurable Outcome |
|---|---|---|---|
| Ml1a | Inventory of Mining in District | | |
| Ml1a | | Type of Mining Activity | [Sand Mining] / [Iron Ore] / [ Bauxite] / [Coal] / Other [specify]<br><br>Multiple selection in order of magnitude of operations |
| Ml1b | | No of Mining licenses give in the District | [Nos] |
| Ml1c | | Area covered under mining | [Sq km] |
| Ml1d | | Area of District | [Sq km] |
| Ml1e | | Sand Mining | [Yes] / [No] |
| Ml1f | | Area of sand Mining | [River bed] / [Estuary] / [Non - river deposit] |
| Ml2 | Compliance to Environmental Conditions | | |
| Ml2a | | No of Mining areas meeting Environmental Clearance Conditions | [ Nos] |
| Ml2b | | No of Mining areas meeting Consent Conditions of SPCBs / PCCs | [ Nos] |
| Ml3a | Mining related environmental Complaints | | |
| Ml3b | | No of pollution related complaints against Mining Operations in last 1 Year | [ Nos] |
| Ml4 | Action against non-complying mining activity | | |
| Ml4a | | No of Mining operations suspended for violations to environment norms | [Nos] |
| Ml4b | | No od directions issued by SPCBs | [Nos] |

**Noise Pollution Management Plan**

It is submitted that to curb noise pollution, 15 Sound level meters has been given to SHOs and ACP/Sub. Divisions of district Shahdara, to Challan noise pollution violators. To improve the action all SHOs are briefed regularly to increase the action.

They are also briefed to take proper action on calls received on SAMEER and Green Delhi Apps.

Recently plants have been planted in various police station and units to improve environment.

Hotspot mapping has also been done where noise volume is more for keeping watch over the situation.

***

ANNEXORE-A4

197/C

**Action taken with regards to Air & Noise Pollution by Delhi Traffic Police in the area of Shahdara Revenue District**

In the traffic circles falling under the jurisdiction of Shahdara Revenue District, the following prosecution action during the current year up to 15.06.2021, under the provisions of MV Act, has been taken as mentioned in the table given below:

| SL No. | Traffic violation of | | Circle Name | | | | Total |
|---|---|---|---|---|---|---|---|
| | | | GNC | VKC | SHD | SPC | |
| 1. | Improper parking | E-Challan | 3757 | 7303 | 6659 | 4229 | **21948** |
| | | VOCA notices | 10530 | 13948 | 11669 | 9792 | **45939** |
| 2. | Without valid PUCC | | 509 | 656 | 846 | 1155 | **3166** |
| 3. | Two wheelers fitted with modified silencers | | 77 | 63 | 54 | 00 | **194** |
| 4. | Pressure horn | | 67 | 28 | 07 | 04 | **106** |
| 5. | Honking horn | | 01 | 0 | 00 | 00 | **01** |
| 6. | Carrying uncovered building material/ garbage | | 01 | 0 | 0 | 21 | **22** |
| 7. | 10/15 years old vehicles impounded | | 15 | 10 | 12 | 0 | **37** |

29.6.21

Asstt. Commissioner of Police,
Traffic: Eastern Range, Delhi

**GOVT OF NCT OF DELHI**
**OFFICE OF THE DISTRICT MAGISTRATE SHAHDARA,**
**D.C. OFFICE COMPLEX,E-BLOCK, NAND NAGRI, DELHI-110093.**

No.F. DM (Shah)/DEP/2021/ 59776-77 Dated: 20/1/22

To,

The Director (Environment)
Environment Department,
Govt. of NCT of Delhi.

**Sub :- Status report under District Environment Plan-reg.**

Sir,

With reference to the subject cited above. In this regard it is stated that required additional information with respect to District Environment Plan is as under :-

| Sr. No. | Points | Deptt. | Remarks |
|---|---|---|---|
| I | Compliance to Solid Waste Rules including management of Legacy Waste | MCD | The Local Bodies in Delhi have prepared an integrative plan for Gap Analysis on Solid Waste Management. The document is attached as Annexure-I |
| II | Domestic sewage | DJB | Most of the area in the District has sewer connections. Recently about 3000 sewer were given under Mukhyamantri Free Sewer Connection Scheme. Delhi Jal Board is planning to install about 5000 sewer connection in Unauthorized Colonies for the improvement of Environment in District Shahdara |
| III | Compliance to Bio-medical Waste Rules | CDMO/DPCC | CDMO (Shahdara) and DPCC are conducting regular visits at HCFs/Facilities. Information by as per Annexure- A & B |
| IV | Compliance to Hazardous Waste Rules | DSIIDC/DPCC | A TSDF for Delhi for Delhi is under construction at Bawana. Information by DPCC is enclosed as Annexure- C |
| V | Compliance to E-waste Rules, Industrial Pollution control including industrial clusters in the District | DPCC | There are no DPCC authorized e-waste site in the District of E, N.E. & Shahdara. Although, 2 Dismantlers/ Recyclers as per the authorization issued by SPCBs/PCCs under E-Waste (Management) Rule, 2016 (As on 06.12.2021) are applied and in construction phase for Delhi which are likely to be commissioned soon. As per Annexure- D |
| VI | Polluted Stretches of river Yamuna in the district if any | I&FC/DPCC/ DJB | Action is being taken to regulate pollution units. Order of DJB is enclosed as Annexure-H |
| VII | Status of STPs and re-use of treated water | DJB | Sewage from the area is treated at STP at Yamuna Vihar. The Yamuna Vihar STP Ph-I & II (10 MGD) is functioning well as |

| | | | |
|---|---|---|---|
| | | | per the DPCC Norms i.e. BOD/TSS <30/50 mg/l and part of treated effluent has been sold to various Govt./Pvt. Agencies i.e. PWD /MCD / irrigation department etc. for various purposes and rest of effluent water released in river Yamuna through effluent pumping station by 1500 mm dia pipe. There is also a swage pumping station at Dilshad Garden. Some area of Shahdara District is also served by STP at Kondli For, areas which do not have sewer connection, DJB has authorized vehicles to collect septage. Which is then disposed at STP, Yamuna Vihar. |
| VIII | Status of CETPs including performance | DSIIDC | CSIR-NEERI was engaged as a Project Management Consltant for the implementation of Action Plan of DSIIDC/Industries Deptt. submitted to Monitoring Committee constituted in July 2018 in the matter of Manoj Mishra vs. UOI & Ors. (O.A. No. 06/2012) for the abatement of pollution in river Yamuna. The scope of work includes the following activities :<br>A. Formulating an action plan for the survey of the individual industries in various industrial areas for ensuring their connectivity with the waste water conveyance system of CETPs and identifying industrial units violating environment pollution norms.<br>B. To assess the overall functioning of all 13 CETPs including CETP Jhilmil through a physical survey.<br>C. To formulate an action plan for 13 CETPs after the study of the survey report in terms of:<br>i. Required up-gradation and retrofitting of CETPs to make them compatible with the composition of effluent reaching CETP for capacity utilistion (use of CETP as STP) and to conform the effluent discharge standards and to work out cost associated with this task.<br>ii. Management of the hazardous sludge being generated by CETPs.<br>iii. Maximizing utilisation of treated water from CETPs in order to achieve Zero Liquid Discharge and reducing dependency of greenbelts/parks in and around CETPs on groung water. |
| IX | Ground water extraction/contamination and recharge | CGWA | Complaints regarding illegal water extraction are dealt strictly. Ground Water recharge is being taken up through Rain water harvesting. A Jal Shakti Kendra has been established in this district at DJB Office, Janta Flat, Delhi. Jal Shakti Abhiyan was also conducted for spreading awareness about rain water harvesting. |

| | | | |
|---|---|---|---|
| X | Air pollution and control from sources, viz., Construction and Demolition dust, industrial emissions, vehicular emissions, traffic congestion and movement, road dust, unpaved roads/pits, stubble burning, dumping of garbage/waste, garbage burning, adulterated fuel, bursting of fire crackers. | DPCC/REVENUE /TRAFFIC POLICE/MCD/ TRANSPORT DEPARTMENT | Enforcement activities for controlling pollution are carried out regularly from time to time. Meetings are held with stake holders like Traffic Police for reducing traffic congestion specially at Anand Vihar and other hotspots. RWAs are also continuously sensitized to stop bio mass burning. These activities shall be strengthened. Further information from DPCC & Traffic Police are at Annexure –E & F |
| XI | Noise pollution | DPCC/DELHI POLICE | Action is being taken by Delhi Traffic Police District Administration also tekes up issue from time to time. Information is enclosed as annexure – F & G |
| XII | Illegal sand mining | SDM | Not applicable to this district |
| XIII | Rejuvenation of water bodies | (NO WATER BODY)/DJB/JSA | No water body in District Shahdara |

Yours faithfully,

**(DEVENDRA SHARMA)**
**SDM (VIVEK VIHAR)**
**DISTRICT SHAHDARA**

Sub Division Vivek Vihar
Vivek Vihar, Delhi

**Copy for information to:-**

1. The SDM-I HQ, Revenue Department, 5-Sham Nath Marg, Delhi-110054.

MCD

"ANNEXURE 2856"

## Status of Solid Waste Management including Legacy Waste in NCT of Delhi upto Dec.-21

### 1. Municipal Solid Waste Management :

### Municipal Solid Waste Generation, Processing and Disposal

| S.No. | Particulars | North DMC | SDMC | EDMC | NDMC | DCB | Total |
|---|---|---|---|---|---|---|---|
| 1 | Total Municipal Solid Waste (MSW) Generation (in TPD) | 4500 | 3600 | 2700 | 280 | 64 | 11144 |
| 2 | Lifting / Collection of MSW (in %) | 100% | 100% | 100% | 100% | 100% | NA |
| 3 | No. of Wards | 104 | 104 | 64 | 14 (Circles) | 8 | --- |
| 4 | Segregation of MSW at Source (in %) | 80% (in 3 Model Wards) 30% (in 101Wards) | 80- 100% (in Model Wards) | 100% (in 3 Model Wards) 50% (in 61 Wards) | 100% (All Circles) | 90% (Civil Area) 60% (Army Area) | NA |
| 5 | Processing of Waste in TPD (in %) | 2300 (51%) | 1850 (51%) | 1330 (49.25%) | 280 (100%) | 47 (73%) | 5752 (52%) |
| 6 | Disposal of MSW in Landfill Sites | 2200 (49%) | 1750 (49%) | 1370 (50.75%) | Nil | 17 (27%) | 5392 (48 %) |

#### (a) Collection, Segregation & Transportation of Municipal Solid Waste:

There are 5 Local Bodies in Delhi responsible for implementation of the Solid Waste Management Rules, 2016. Total Municipal Solid Waste generation in Delhi is 11144 Tonnes per day (TPD). For proper treatment and disposal of the municipal solid waste, waste segregation is pre-requisite and the local bodies are implementing a detailed plan of waste segregation at source, door to door collection, intermediate storage and transport facility with GPS for the segregated waste.

#### (b) Municipal Solid WasteProcessing and Disposal Facilities:

There is one Integrated Solid Waste Management Facility at Bawana for processing of 2000 TPD of municipal solid waste having Waste to Energy Plant, Compost Plant and Engineered Sanitary Land Fill. This Integrated Solid Waste Management Facility is being operated by M/s Delhi MSW Solutions Ltd. One Engineered Sanitary Land Fill is proposed to be developed by South Delhi Municipal Corporation (SDMC) at Tehkhand. An Integrated Waste Management and Energy Generation facilityfor 2000 TPD is proposed to be developed by East Delhi Municipal Corporation (EDMC) in joint venture with NTPC at GhondaGujran. Besides other facilities the said facility will be having Waste to Energy Plant. There is one Centralised Compost Plant at Okhla with 200 TPD capacity.

#### (c) Waste to Energy Plants :

Delhi has 3 Waste to Energy Plants (WTE Plants) of capacity 5250 TPD at 3 different locations in Delhi namely Okhla, Ghazipur and Bawana. One New Waste to Energy Plant of capacity about 2000 TPD is proposed at Tehkhand and another Integrated Waste Management and Energy Generation facility at GhondaGujran. After commissioning of these 2 proposed WTEs capacity of WTE Plants will increase from 5250 TPD to about 9000 TPD by November,2022.

**Operational Waste to Energy Plants in Delhi**

| S. No | Name of Waste to Energy Plant | Existing Capacity (in TPD) |
|---|---|---|
| 1 | Timarpur Okhla Waste Management Company Ltd., Old NDMC Compost Site, Okhla. | 1950 |
| 2 | East Delhi Waste Processing Company Ltd., Ghazipur | 1300 |
| 3 | Delhi MSW Solutions Ltd, Narela Bawana Road, Bawana | 2000 |
| | **Total** | **5250** |

**(d) Gap Analysis on Solid Waste Management**

| Generation (in TPD) | Processing (in TPD) | Gap (in TPD) | Facilities in pipe line to fill the Gap |
|---|---|---|---|
| **11144** | **5752** | **5392** | (i) **2000 TPD** WTE Plant at Tehkhand by 31.03.2021 (SDMC).<br>(ii) **2000 TPD** Integrated Waste Management and Energy Generation Facility at GhondaGujran. DDA is again reviewing the issue of allotment of land, due to issues like high-tension wire, flood play and litigation over land etc.<br>(iii) Engineered Sanitary Landfill at Tehkhand by 31.03.2021<br>(iv) **2000 TPD** Integrated waste collection, segregation and treatment facility in 3 zones of North DMC |

**(e) Proposed Waste Processing Facilities & Sanitary Land Fill in Delhi**

| S.No. | Particulars | Location | Area of Local Body | Capacity | Expected Timeline for Completion |
|---|---|---|---|---|---|
| 1. | Waste to Energy Plant | Tehkhand | SDMC | 2000 TPD | March, 2021 |
| 2. | Integrated Waste Management and Energy Generation Facility | Ghonda Gujran | EDMC | 2000 TPD | DDA is again reviewing the issue of allotment of land, due to issues like high-tension wire, flood play and litigation over land etc. |
| 3. | Sanitary Landfill | Tehkhand | SDMC | ------- | March, 2021 |
| 4. | Integrated Waste | 3 Zones of | North DMC | 2000 TPD | |

| | | | | | |
|---|---|---|---|---|---|
| | Collection, Segregation and Treatment Facility | North DMC | | | |

**(f) Decentralized Waste Management Facilities (Compost Plants /Biomethanation Plants)**

The Government is in the process of installation of decentralized Waste Management Facilities (Compost Plants / Bio- Methanation Plants) so that the solid waste generated is segregated and treated at source and the transport and dumping of waste in far away areas can be done away with. The details of the decentralized plants already commissioned and those at different stages of commissioning are as follows:

**NORTH DMC**

**(i) Accelerated Composter / Bio-Methanisation Plant 1 TPD Capacity (6 Nos)**

- 2 Plants commissioned at Bhorgarh Nursery and Rajendra Nagar Nursery.
- 4 Plants ( at Sector 11 Rohini, Haiderpur Water Treatment Plant ,Maurya Enclave at Pitampura and one at some other location) to be commissioned by 30.09.2020.

**(ii) Bio-Methanation Plants 5-TPD Capacity (4 Nos)**

- 2 Plants commissioned at RoshanaraBagh and MVID Hospital.
- 2 Plants to be commissioned by 30.09.2020.

**(iii) 200 TPD Bio-Methanisation Plant (Based on Cow Dung) at Bhalswa Dairy Colony:**

- Work awarded,to be commissioned by 31.12.2020.

**EAST DMC**

**(i) Composters of 1 TPD Capacity (12Nos)**

- 10Plants commissioned
- 1 Plant to be commissioned by March, 2022.
- Work of 01 plant held up due to public resistance.

**(ii) Bio-Methanation Plants 5-TPD Capacity (2 Nos)**

- Two Plants at Geeta Colony and Shastri Park commissioned.

**(iii) 100 TPD Bio-Methanisation Plant at Ghazipur:**

- Work held up due to public resistance. Work is expected to start shortly.

**SOUTH DMC**

**(i) Four Compost Plants of 1 TPD each**

- Two plants commissioned.
- Two plants likely to be commissioned by Sept,2020 .

**(ii) Four Bio-Methanation Plants (5 TPD Each).**

- Two plants commissioned.
- Two plants likely to be commissioned by Sept,2020

## 2. Remediation of Legacy Waste (Old MSW):

There are 3 Dumpsites at Ghazipur, Bhalaswa and Okhla in Delhi where Municipal Solid Waste have been dumped and there is legacy waste of 28 Million Tons. Brief about these dumpsites is given in following Table :

**Brief of Landfill / Dump Sites in NCT of Delhi**

| S. No. | Name of Landfill / Dump Site | Location | Area (in Acres) | Concerned Local Body | Height of Dump Site (Appx.) (in Meters) | Legacy Waste (in Million Tons) |
|---|---|---|---|---|---|---|
| 1 | Bhalaswa | North Delhi | 36 | North DMC | 62 | 8 |
| 2 | Ghazipur | East Delhi | 70 | EDMC | 65 | 14 |
| 3 | Okhla | South East Delhi | 46 | SDMC | 40 | 6 |
| | **Total** | | **152** | | | **28** |

Hon'ble National Green Tribunal vide order dated 17.07.2019 in OA No. 519 / 2019 in the matter of News item published in "The Times of India" Authored by JasjeevGandhiok& Paras Singh Titled "Below mountains of trash lie poison lakes" and OA No. 386/2019 in the matter of "Centre for Wildlife and Environment Litigation" Vs Union of India &Ors." has passed detailed order regarding Disposal of 'Legacy' Waste dumped at Bhalswa, Ghazipur and Okhla Dumpsites and given various directions.

Hon'ble NGT has directed the Municipal Corporations to go for bio mining using trommels instead of capping of the dump sites at Bhalswa, Ghazipur and Okhla.

The estimated cost to clear the above three dump sites at Delhi may be approx. Rs. 250 Crores as given below :

i. EDMC - Rs. 125 Crores
ii. North MCD - Rs. 75 Crores
iii. SDMC - Rs. 50 Crores

As per the directions of the Hon'ble Tribunal the contributions towards said amount of Rs. 250 Crores in three separate ESCROW accounts will be as follows :

| | | | |
|---|---|---|---|
| i | EDMC | NCT Delhi<br>EDMC<br>NDMC*<br>DCB** | Rs. 65 Crore<br>Rs. 40 Crore<br>Rs. 10 Crore<br>Rs. 10 Crore |
| ii | North MCD | NCT Delhi<br>North MCD<br>NDMC<br>DCB | Rs. 35 Crore<br>Rs. 30 Crore<br>Rs. 05 Crore<br>Rs. 05 Crore |

| | | | |
|---|---|---|---|
| iii | SDMC | NCT Delhi<br>SDMC<br>NDMC<br>DCB | Rs. 25 Crore<br>Rs. 15 Crore<br>Rs. 05 Crore<br>Rs. 05 Crore |

As per the said order legacy waste dumpsites is to be cleared within one year and substantial progress must be made and demonstrated within six months.

As directed by the Hon'ble NGT, the Committee headed by Chief Secretary, Govt. of NCT of Delhi has been constituted vide order dated 25.07.2019. The ESCROW accounts for North DMC, East DMC and South DMC have been opened. Regular meetings of the Committee headed by Chief Secretary are held to review the progress in the said matter.

Out of Rs. 250 Crores, an amount of Rs. 245 Crores have been contributed by the DPCC, DMCs, DCB& NDMC. DCB has deposited only 15 Crores (out of Rs. 20 Crores) and filed an application before the Hon'ble Supreme Court for exemption of Rs. 5 Crores to be deposited to North DMC, because DCB is not dumping its MSW at Bhalswa landfill site. Chief Secretary in the meeting held on 20.12.2019 has decided that DCB has to deposit Rs. 5 Crore.

The Committee has already prepared the plan under which the legacy waste dumped at the 3 locations is being treated by way of "Bio-mining" utilizing high capacity Trommel machines. North DMC has been appointed as Nodal Corporation among all the three Municipal Corporations for tendering process for hiring trommels for bio mining and bio remediation of old dump waste on rental basis. Tenders were called on 30.8.2019. The rates of lowest tender were Rs. 629944/- per month per trommel as per requirement of tender documents. Panel of 9 Contractors was approved by the competent authority.

The implementation of the project has been started w.e.f. 01.10.2019 & 19 Trommels have already been installed and about 3 Lakh MT of legacy waste has been processed. Inert material generated during the process is about 60% to 70% by weight or 40% by volume of the waste being processed, which needs to be disposed of in a scientific manner. It is a major challenge before the municipal corporations to make suitable land available for disposal of this inert material particularly since the availability of land is extremely scarce in Delhi.

SDMC on behalf of all the three DMCs has moved an application to Forest Department for procurement of space in four empty pits of Bhatti mines for temporarily dumping inert materials generated due to bio-mining. The details of processing of legacy waste by each DMC is given in following Table :

**Bio-Mining of Legacy Waste at 3 Dumpsites in Delhi**

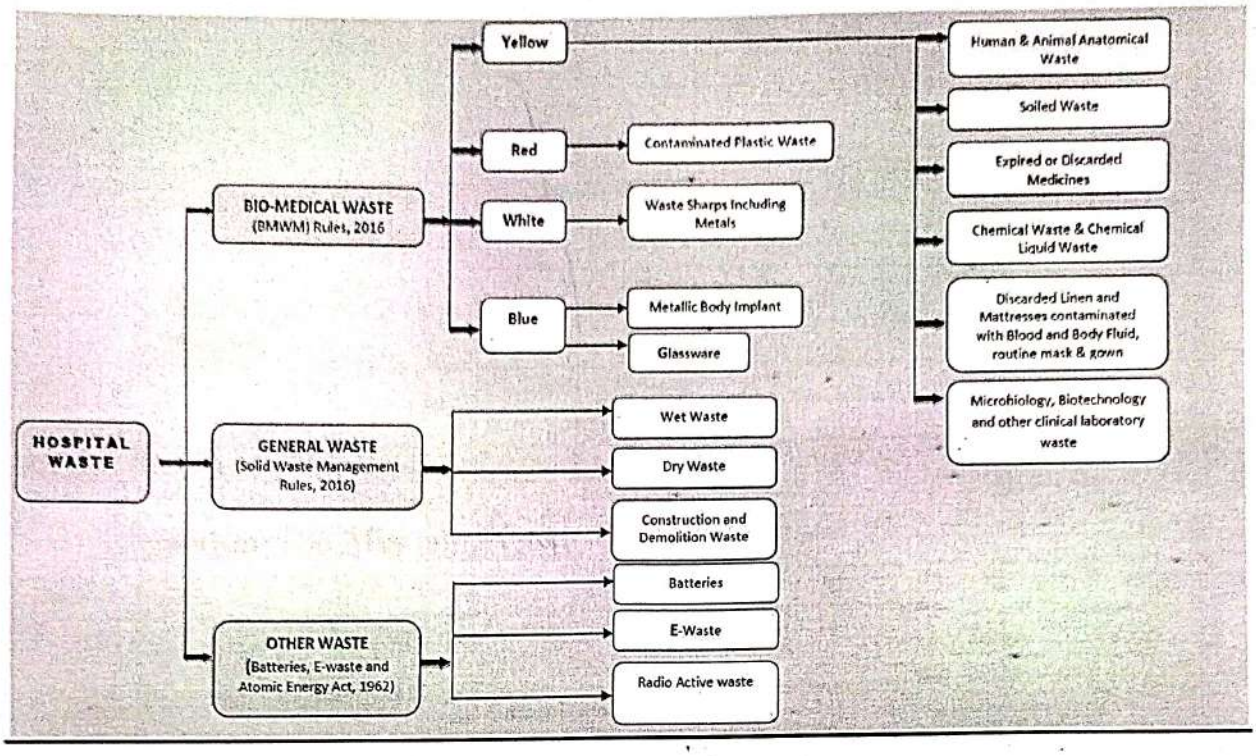
| S. No. | Name of Local Body (Dumpsite) | No. of Trommels Installed | No. of Trommels under Installation | Total Processed Quantity of Legacy Waste | % of Inert Material by Wight |
|---|---|---|---|---|---|
| 1 | SDMC (Okhla Dumpsite) | 3 | 3 | 31,000 | 60-70% |
| 2 | EDMC (Ghazipur Dumpsite) | 20 | 6 | 8,58,000 | 60-70% |
| 3 | North DMC (Bhalaswa Dumpsite) | 13 | 17 | 1,47,000 | 60-70% |

DPCC

"ANNEXURE - A"



## 3) Regarding Bio Medical Waste




As per BMWM Rules, 2016 **the treatment and disposal of BMW** generated from the HCF must be carried out in accordance with Schedule I, and in compliance with the standards provided in Schedule II of BMWM Rules, 2016. It is also emphasized in the rules that no healthcare facility shall establish on-site treatment and disposal facility for BMW, if a service of CBWTF is available within 75 kilometre of travelling distance of the facility. All the public healthcare facilities within reach of 75 kilometres of CBWTF needs to dispose of the BMW through such CBWTF only and are not allowed to establish its own treatment and disposal facility. For the public health care facilities especially in rural areas where there is no CBWTF within range of 75 kilometres, the disposal of BMW can still be made through a CBWTF who is willing to provide treatment services and authorized by the concerned SPCB/PCC to operate in an area beyond 75 Km radial distance. In case of no reach to any CBWTF, the BMW generated from HCFs should be disposed in captive treatment and disposal facility or by deep burial pit as authorised by the respective SPCB/and as specified in these guidelines.

| Data of BMW CELL w.r.t Shahdara District | | | |
|---|---|---|---|
| **No.** | **Action Areas** | **Details of Data Requirement** | **Measurable Outcome** |
| | Name of ULB | | |
| | **Population** | | **11,10,751 (as per online record of Shahdara District)** |
| BMW1 | Inventory of Biomedical Waste generation | | Steps taken by DPCC is placed at Annuxure -I |
| BMW1a | | Total no. of Bedded Hospitals | 47 |
| BMW1b | | Total no. of Non Bedded HCF | 216 |
| BMW1c | | Total No. of Clinics | 104 |

| | | | |
|---|---|---|---|
| BMW1d | | No. of Veterinary Hospitals | 1 |
| BMW1e | | Pathlabs | 46 |
| BMW1f | | Dental Clinics | 35 |
| BMW1g | | Blood Banks | 0 |
| BMW1h | | Animal Houses | 0 |
| BMW1i | | Bio-research Labs | 0 |
| BMW1j | | Others | 30 |
| BMW2 | Authorization of HCFs by SPCBs/PCCs | | |
| BMW2a | | Bedded HCFs | 47 |
| BMW2b | | Non-Bedded HCFs | 216 |
| BMW3 | **Biomedical Waste Treatment and Disposal Facilities (CBMWTFs)** | | |
| BMW3a | | **No. of CBMWTFs** | **1** |
| BMW3b | | **Linkage with CBMWTFs** | **YES** |
| BMW3c | | **Capacity of CBMWTFs** | **ADEQUATE** |
| BMW3d | | **Requirements of CBMWTFs** | Lease of **CBWTF** with Delhi Govt. has already been expired on April, 2020 and at present it is operating on extension. DPCC has published an advertisement in Newspaper on 20.01.2021 seeking expression of Interest from the proponents for setting up of **2 CBWTFs in two regions i.e. Region-1 (North East, East and Shahdara Districts) and Region-2 (South West, West and Central Districts) in the area assigned to M/s SMS Water Grace BMW Pvt. Ltd.** |
| BMW3e | | Captive Disposal Facilities of HCFS | NONE |
| BMW4 | Compliance by CBMWTFs | | |
| BMW4a | | Compliance to Standards | MEETING |
| BMW4b | | Barcode Tracking by HCFs/CBMWTFs | Approximate 83% of HCF having 30 and above beds have implemented Bar Code system (10 out of 12). |
| BMW4c | | **Daily BMW lifting by CBMWTFS** | 767.474KG |
| BMW5 | Status of Compliance by Healthcare Facilities | | |
| BMW5a | | Pre-segregation | All the HCFs are required to segregate its biomedical waste at the source of generation as per **BMWM Rules, 2016.** During the Inspection, if any violation w.r.t segregation is observed action against the HCF is taken as per law. |

| | | | |
|---|---|---|---|
| BMW5b | | **Linkage with CBMWTFs** | **All the HCFs which are generating biomedical waste reuired to have an agreement with concerned CBWTF for treatment and disposal fo their biomedical waste. During the Inspection, if any HCF generating BMW is not havng valid agreement with the CBWTF, action against the HCF is taken as per law.** |

CDMO

ANNEXURE



| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | |
| | Population | | |
| BMW1 | Inventory of Biomedical Waste generation | | |
| BMW1a | | Total no. of Bedded Hospitals | 47 |
| BMW1b | | Total no. of Non Bedded HCF | 216 |
| BMW1c | | Total No. of Clinics | 104 |
| BMW1d | | No. of Veterinary Hospitals | 1 |
| BMW1e | | Pathlabs | 46 |
| BMW1f | | Dental Clinics | 35 |
| BMW1g | | Blood Banks | 0 |
| BMW1h | | Animal Houses | 0 |
| BMW1i | | Bio-research Labs | 0 |
| BMW1j | | Others | 30 |
| BMW2 | Authorization of HCFs by SPCBs/PCCs | | |
| BMW2a | | Bedded HCFs | 47 |
| BMW2b | | Non-Bedded HCFs | 216 |
| BMW3 | Biomedical Waste Treatment and Disposal Facilities (CBMWTFs) | | |
| BMW3a | | No. of CBMWTFs | 1 |
| BMW3b | | Linkage with CBMWTFs | YES |
| BMW3c | | Capacity of CBMWTFs | ADEQUATE |
| BMW3d | | Requirements of CBMWTFs | NOT REQUIRED |
| BMW3e | | Captive Disposal Facilities of HCFS | NONE |
| BMW4 | Compliance by CBMWTFs | | |
| BMW4a | | Compliance to Standards | MEETING |
| BMW4b | | Barcode Tracking by HCFs/CBMWTFs | 0 BEDDED :- 14/216, 6.48%<br>1-29 BEDDED:- 5/35, 14.28%<br>30-ABOVE BEDDED 10/12, 83.33% |
| BMW4c | | Daily BMW lifting by CBMWTFS | 767.474KG |
| BMW5 | Status of Compliance by Healthcare Facilities | | |
| BMW5a | | Pre-segregation | |
| BMW5b | | Linkage with CBMWTFs | |

| S.NO. | SAP CODE | HCF NAME | CATEGORY | No. of Beds | CONTACT NO. | EMAIL ADDRESS | ADDRESS | AUTHORIZATIO | PER DAY WT. | BARCODE STATUS |
|---|---|---|---|---|---|---|---|---|---|---|
| 1 | 40000040 | AAM AADMI MOHALLA CLINIC (SHAHDARA2) | Delhi Govt Dispensary | 0 | 0 | 0 | BELOW GT ROAD FLYOVER NEAR MANSROVER PARK METRO ST INFORNT OF FRIENDS | 0 | 0.005 | |
| 2 | 40000041 | DR. LAL PATH LAB (SHAHDARA) | PATHOLOGY | 0 | 9811452021 | psc.shahdara@lalpathlabs.com | M-152, SROVER MARG, PUNCHSHEEL GARDEN NEW DELHI 110032 | 0 | 0.034 | |
| 3 | 40000054 | DR. LAL PATH LABS (BHOLA NATH NAGAR) | PATHOLOGY | 0 | 7428169055 | ajaykumarjain3899@gmail.com | CC-454/4, NEAR SBI, BHOLA NATH NAGAR NEW DELHI 110032 | 0 | 0.075 | |
| 4 | 40000056 | DR. LAL PATH LABS (DILSHAD GARDEN) | PATHOLOGY | 0 | 9873928979 | dilgrdn3@gmail.com | SHOP NO.11, PKT-1, DILSHAD GARDEN NEW DELHI 110095 | 0 | 0.087 | |
| 5 | 40000066 | DR. LAL PATH LABS (KABOOL NAGAR) | PATHOLOGY | 0 | 9810200139 | vikas.lph@gmail.com | 1/6046, KABOOL NAGAR, NEAR SAI MANDIR, SHAHDARA NEW DELHI 110032 | 0 | 0.060 | |
| 6 | 40000076 | DR. LAL PATH LABS (RAM NAGAR) | PATHOLOGY | 0 | 9654026446 | psc.mandoli@lalpathlabs.com | 1/3203, RAM NAGAR, MANDOLI ROAD, SHAHDARA NEW DELHI 110032 | 0 | 0.230 | |
| 7 | 40000077 | DR. LAL PATH LABS (ROHTAS NAGAR) | PATHOLOGY | 0 | 8826686311 | mr.nirendar1998@gmail.com | 1/6826, EAST ROHTAS NAGAR, SHAHDARA NEW DELHI 110032 | 0 | 0.113 | |
| 8 | 40000140 | DR. R.B. GUPTA MEDICAL CENTRE | NURSING HOME | 10 | 9810219482 | 0 | 1/9085, STREET NO.3, WEST ROHTASH NAGAR, SHAHDARA NEW DELHI 110032 | 0 | 0.375 | |
| 9 | 40000141 | DR. R.C. SHARMA CLINIC | CLINIC | 0 | 9868416152 | drrahulsharma@yahoo.com | 70, MOHAN PARK, NAVEEN SHAHDARA NEW DELHI 110032 | 0 | 0.020 | |
| 10 | 40000169 | DR. S.S RAWAT ORTHO CLINIC | CLINIC | 0 | 9810234386 | 0 | 41-B, A-2, MKT, ROAD, MAYUR VIHAR, PH-3 110032 | 0 | 0.540 | |
| 11 | 40000186 | DR. SHARMA NURSING HOME | NURSING HOME | 5 | 9810301031 | sharmanursinghome85@gmail.com | H.NO.500/18, DAKSHA ROAD, VISHWAS NAGAR NEW DELHI 110032 | 0 | 0.000 | |
| 12 | 40000202 | DR. SUSHMA JINDAL HOSPITAL | NURSING HOME | 10 | 9811220761 | ypjindal@rediffmail.com | 488/15, DILSHAD GARDEN NEW DELHI 110095 | 0 | 0.660 | |
| 13 | 40000224 | DR. VIJAY AGRAWAL CLINIC | GP | 0 | 9891444968 | aggarwals171@gmail.com | G-2 & G-3, SHIVAM PLAZA, LSC, B&E PKT. MKT, DILSHAD GARDEN, DELHI 110095 | 0 | 0.000 | |
| 14 | 40000240 | DUKH NIWARAN MEDICAL CENTRE | NURSING HOME | 10 | 8588888202 | dnmc0001@gmail.com | 1/802, NEAR POST OFFICE, NAVEEN SHAHDARA DELHI 110032 | 0 | 0.072 | |
| 15 | 40000248 | EAST DELHI DENTAL & CHILD HEALTH CLINIC | CLINIC | 0 | 8130040987 | amardiagnostic2014@gmail.com | C-7, NAVEEN SHAHDARA, NEW DELHI 110032 | 0 | 5.374 | |
| 16 | 40000249 | EAST DELHI MEDICAL CENTRE | NURSING HOME | 50 | 011-22583204 | edmc_drajay@hotmail.com | 1/550, GT ROAD, MANSAROVER PARK NEW DELHI 110032 | 0 | 7.221 | DONE |
| 17 | 40000268 | ENT CENTRE | GP | 0 | 9210104123 | drsatish8458@gmail.com | 986 E, 100FT ROAD, BABARPUR, NEAR MAUJPUR CHOWK DELHI 110032 | 0 | 0.000 | |
| 18 | 40000272 | ESI DISPENSARY (V.K. NAGAR) | ESI DISPENSARY | 0 | 0 | disp-vknagar.dl@esic.nic.in | QTR. 181 TO 184, 186 TO 191, LABOUR COLONY, V.K. N NEW DELHI 110032 | 0 | 0.230 | |
| 19 | 40000291 | ESIC HOSPITAL (JHILMIL) | ESI HOSPITAL | 300 | 9268947947 | ms-jhilmildelhi@esic.nic.in | JHILMIL COLONY NEW DELHI 110092 | 0 | 37.691 | |
| 20 | 40000303 | EYE CARE CENTRE/GTB DIAGNOSTIC CENTRE | CLINIC | 2 | 9910007242 | gtbdc1@hotmail.com | F-182, GROUND FLOOR, DILSHAD COLONY NEW DELHI 110095 | 0 | 0.147 | |
| 21 | 40000315 | FAMILY PHYSICIAN (DR. PRAVEEN KUMAR) | GP | 0 | 011-22393066 | 0 | 30/41, GALI NO.8, 60FT. ROAD, VISHWAS NAGAR, SHAHD NEW DELHI 110032 | 0 | 0.063 | |
| 22 | 40000336 | GALAXY DIAGNOSTICS | PATHOLOGY | 0 | 7503775601 | 0 | M-11/A-2, DILSHAD GARDEN, DELHI-110095 | 0 | 0.117 | |
| 23 | 40000395 | AASHIRWAD HOSPITAL | NURSING HOME | 10 | 9811032981 | dr.mprasad@rediffmail.com | 5&6, KIRSHNA MARKET, JHILMIL COLONY NEW DELHI 110095 | 0 | 0.200 | DONE |
| 24 | 40000401 | GOOD LIFE DIAGNOSTICS | PATHOLOGY | 0 | 9560248585 | goodlifepathlabs1@gmail.com | 1/2604, MOTI RAM ROAD, NEAR GOPAL VATIKA RAM NAGAR, MANDOLI ROAD, SHAH | 0 | 0.120 | |
| 25 | 40000412 | GOYAL'S MEDICARE CENTRE (VISHWAS NAGA | NURSING HOME | 10 | 01122388828 93 | drdkgoyal47@gmail.com | 3/51, RAM GALI, VISHWAS NAGAR, SHAHDARA NEW DELHI 110032 | 0 | 0.297 | |
| 26 | 40000418 | GTB HOSPITAL | DHS HOSPITAL | 1875 | 011 2258 6262, | msgtbh@nic.in | GTB NAGAR, DILSHAD GARDEN NEW DELHI 110095 | DPCC/B3 | 42.467 | DONE |
| 27 | 40000454 | GURU NANAK CHARITABLE PATH LAB(SHAHDA | PATHOLOGY | 0 | 9811442425 971 | gurunanaklabshahdara@gmail.com | GURUDWARA TELIWARA, SHAHDARA NEW DELHI 110032 | 0 | 0.127 | |
| 28 | 40000510 | HOLY CHILD NURSING HOME | NURSING HOME | 35 | 9899564241 | hcnh07@gmail.com | C-43-44, EAST KRISHNA NAGAR, NEW DELHI 110051 | 0 | 1.635 | DONE |
| 29 | 40000525 | IHBAS HOSPITAL | DHS HOSPITAL | 336 | 1122574819 | dmsihbas@gmail.com | DILSHAD GARDEN NEW DELHI 110095 | DPCC/11 | 32.274 | DONE |
| 30 | 40000540 | INDIANA DIAGNOSTICS (INDIANA HEALTHCAR | PATHOLOGY | 0 | 9650633664 | indianadiagnostics1@gmail.com | 118B/1, DILSHAD GARDEN, GTB CHOWK NEW DELHI 110095 | 0 | 0.270 | |
| 31 | 40000563 | J.P. MEMORIAL HOSPITAL | PRIVATE HOSPITALS | 20 | 9811182011 | gupta.drashok@gmail.com | F-189, DILASHAD COLONY NEW DELHI 110095 | 0 | 0.387 | DONE |
| 32 | 40000566 | JAG PARVESH CHANDRA HOSPITAL | DHS HOSPITAL | 200 | 9818583656 | drtchandel@yahoo.com | SHASTRI PARK NEW DELHI 110095 | 0 | 101.006 | DONE |
| 33 | 40000632 | JEEVAN JYOTI CLINIC AND HOSPITAL | PRIVATE HOSPITALS | 25 | 9811426389 | jjhdilshad@rediffmail.com | GTB CHOWK, DILASHAD GARDEN NEW DELHI 110095 | 0 | 2.760 | DONE |
| 34 | 40000684 | KALYAN HOSPITAL | NURSING HOME | 10 | 9810216979 | kalyanhospital@rediffmail.com | G-22, DILSHAD COLONY NEW DELHI 110095 | 0 | 0.121 | |
| 35 | 40000693 | KANSAL PATH LAB (BHOLANATH NAGAR) | PATHOLOGY | 0 | 9711270000 | drsaurabhkansal@gmail.com | 542-C-IV, BHOLANATH NAGAR, SHAHDARA NEW DELHI 110032 | 529722 | 0.858 | |
| 36 | 40000699 | KAPOOR MEDICAL CENTER | PRIVATE HOSPITALS | 15 | 9717565669 | kmcf20@yahoo.co.in | F-20, DILSHAD COLONY NEW DELHI 110095 | 0 | 1.377 | |
| 37 | 40000730 | KHANDELWAL HOSPITAL & UROLOGY CENTRE | PRIVATE HOSPITALS | 70 | 011-42408561 | drnaseemkhuc@gmail.com | B-15-16, MAIN ROAD, EAST KRISHNA NAGAR, NEW DELHI 110051 | DPCC/B3 | 6.948 | |

| | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|
| 38 | 40000763 | KOSHIK CLINIC & PATHOLOGICAL LAB | PATHOLOGY | 0 | 9868065556 | drkaushikpathlab@yahoo.com | 1/2284, MANDOLI ROAD, RAM NAGAR NEW DELHI 110032 | 0 | 0.059 | |
| 39 | 40000771 | KRISHNA FOUNDATION | CLINIC | 0 | 8800243163 | tikrishnafoundation@gmail.com | 592/16, SEHDEV GALI, VISHWAS NAGAR NEW DELHI 110032 | 0 | 0.000 | |
| 40 | 40000801 | LAXMI CLINIC | CLINIC | 0 | 9968164843 | #N/A | 92-93, IDGAH ROAD, BHOLANATH NAGAR, SHAHDARA DELHI 110032 | 0 | 0.000 | |
| 41 | 40000811 | LIFE CARE PATH LABS | PATHOLOGY | 0 | 9811211118 | lifecarepathlabs@rediffmail.com | 1/10665, SUBHASH PARK, SHAHDARA NEW DELHI 110032 | 0 | 0.063 | |
| 42 | 40000848 | M&CW CENTRE (BABARPUR) | EDMC | 0 | 011-22820173 9 | | 0 M&CW CENTRE, BABARPUR NEW DELHI 110032 | 0 | 0.157 | DONE |
| 43 | 40000903 | M&CW CENTRE (SARAI MOHALLA) | EDMC | 0 | 011-22380124 9 | | 0 302, SARAI MOHALLA, NEAR THANA FURSH BAZAR NEW DELHI 110032 | 0 | 0.108 | DONE |
| 44 | 40000996 | MANGLAM MEDICAL CENTER | PRIVATE HOSPITALS | 5 | 9868085363 | | 0 E-131, DILSHAD GARDEN NEW DELHI 110095 | 0 | 0.070 | |
| 45 | 40001018 | MAX WELL CLINIC | CLINIC | 0 | 9958657770 | drashugarg@yahoo.com | A-2/G-2, BLOCK-A, DILSHAD GARDEN NEW DELHI 110095 | 0 | 0.033 | |
| 46 | 40001024 | MCD CHEST CLINIC | EDMC | 0 | 0 | | 0 SHAHDARA NEW DELHI 110032 | 0 | 0.122 | DONE |
| 47 | 40001026 | MCD POLYCLINIC (CHOTA BAZAR) | EDMC | 0 | 0 | rmspcsed@gmail.com | CHOTA BAZAR, SHAHDARA NEW DELHI 110032 | 0 | 0.250 | DONE |
| 48 | 40001096 | MOHLA MEDICAL INFERTILITY AND ULTRASOU | CLINIC | 0 | 9818748371 | | 0 1/6626, GALI NO.4, EAST ROHTAS NAGAR, SHAHDARA DELHI 110032 | 0 | 0.013 | |
| 49 | 40001168 | NAV JEEVAN LIFE CARE PATHOLOGY LAB | PATHOLOGY | 0 | 9868663861 | ravindernavjeevan@gmail.com | 92-93, EIDGAHA ROAD, GALI NO.7, BHOLA NATH NAGAR NEW DELHI 110032 | 0 | 0.000 | |
| 50 | 40001204 | NEW TECH DIAGNOSTIC CENTER | PATHOLOGY | 0 | 9811629476 | ntdc.prem@gmail.com | D1/833A, STREET NO.19, HARSH VIHAR, DELHI-110093 | 0 | 0.124 | |
| 51 | 40001217 | ALLOPATHIC DISPENSARY (KASTURBA NAGAR) | EDMC | 0 | 0 | | 0 COMMUNITY CENTRE, KASTURBA NAGAR, SHAHDARA NEW DELHI 110032 | 0 | 0.043 | DONE |
| 52 | 40001236 | NORTHERN RAILWAY HEALTH UNIT (LAL BAGH | DISPENSARY | 0 | 0 | | 0 LAL BAGH, SHAHDARA NEW DELHI 110032 | 0 | 0.061 | |
| 53 | 40001247 | OASIS HEALTH CARE DIAGNOSTIC CENTRE | PATHOLOGY | 0 | 9818795625 921 | oasispathlab@gmail.com | 1/10587, MOHAN PARK, GALI NO.3, NAVEEN SHAHDRA DELHI 110032 | 0 | 0.297 | |
| 54 | 40001260 | OM MEDICARE CENTRE | CLINIC | 0 | 9312314153 | drrekha1971@gmail.com | OPP. DURGA MANDIR, EAST RAM NAGAR, SHAHDARA DELHI 110032 | 0 | 0.023 | |
| 55 | 40001295 | AMAR EYE CENTRE | PRIVATE HOSPITALS | 5 | 9868721692 | amareyecentre@gmail.com | B-38, MOHAN PARK, NAVEEN SHAHDARA NEW DELHI 110032 | 0 | 0.064 | |
| 56 | 40001325 | PERFECT TYAGI HOSPITAL | PRIVATE HOSPITALS | 20 | 9873374848 | drvaruntyagi@gmail.com | 78-A, C-BLOCK, DILSHAD GARDEN, OPP. IBHAS NEW DELHI 110095 | 0 | 1.473 | DONE |
| 57 | 40001364 | PRIME DIAGNOSTICS | PATHOLOGY | 0 | 9810170014 | primediagnostics106@gmail.com | 106, CHETAK COMPLEX, DDA MKT., POCKET B&E, DILSHAD NEW DELHI 110095 | 0 | 0.054 | |
| 58 | 40001424 | RAJIV GANDHI SUPER SPECIALITY HOSPITAL | DHS HOSPITAL | 650 | 9899207036 | hoorgssh@gmail.com | DILSHAD GARDEN NEW DELHI 110095 | 0 | 0.000 | DONE |
| 59 | 40001449 | REAL IMAGING & RESEARCH CENTER | PATHOLOGY | 0 | 011-22111000 | anup572@gmail.com | 77A, GROUND FLOOR, DILSHAD GARDEN NEW DELHI 110095 | 0 | 0.070 | |
| 60 | 40001477 | ROSHAN LAL HOSPITAL | NURSING HOME | 15 | 011-22324632 | drroshanlalhospital@gmail.com | L-1, NAVEEN SHAHDARA NEW DELHI 110032 | DPCC/11 | 0.767 | |
| 61 | 40001483 | AAM AADMI MOHALLA CLINIC (BABARPUR 1) | Delhi Govt Dispensary | 0 | 0 | | 0 ROAD NO. 65 IN FRONT OF JANTA COLONY ADOWING TO PROPOSED SITE POLICLINIC A | C | 0.012 | |
| 62 | 40001505 | S.S. LAL MEMORIAL DENTAL CLINIC | CLINIC | 0 | 9810461034 | rinkubansal_23@yahoo.co.in | F-23/8, KRISHNA NAGAR DELHI 110051 | 0 | 0.087 | |
| 63 | 40001524 | SAHARA MEDICARE CENTRE | CLINIC | 2 | 9250967774 | saharaclinic.dash@gmail.com | 9/4865, MAIN ROAD, OLD SEELAMPUR DELHI 110031 | 0 | 0.070 | |
| 64 | 40001542 | SAI RETINA FOUNDATION | CLINIC | 3 | 9811011294 | dr_jayantg@hotmail.com | F-5, BASMENT, DILSHAD COLONY NEW DELHI 110095 | 0 | 0.290 | |
| 65 | 40001545 | SAINI DIAGNOSTICS | PATHOLOGY | 0 | 9810252127 | drsaini@yahoo.co.in | STREET NO.11, 60 FT. ROAD, VISHWAS NAGAR NEW DELHI 110032 | 0 | 0.217 | |
| 66 | 40001561 | ANANDAM SURGICARE | CLINIC | 0 | 8587949021 | anandam.surgicare@gmail.com | 705, 706, KABOOL NAGAR, GT ROAD, SHAHDARA DELHI 110032 | 0 | 0.332 | |
| 67 | 40001607 | SARWODAYA MEDICARE CENTER | CLINIC | 3 | 9310371055 | drdeshpratap@gmail.com | 12, TAGOR STREET, BABARPUR, SHAHDARA NEW DELHI 110032 | 0 | 0.020 | |
| 68 | 40001626 | SCHOOL HEALTH SCHEME (MANSAROVAR PAR | EDMC | 0 | 0 | | 0 MANSAROVAR PARK NEW DELHI 110032 | 0 | 0.145 | |
| 69 | 40001680 | SHANTI CLINIC | CLINIC | 0 | 9810035991 | drpunitagupta@yahoo.co.in | 1/4982, 60 FT. ROAD, BALBIR NAGAR, SHAHDARA NEW DELHI 110032 | 0 | 0.070 | |
| 70 | 40001686 | SHANTI NURSING HOME | NURSING HOME | 15 | 9811204499 | snh1983@gmail.com | E-1, PANCHSEEL GARDEN, NAVEEN SHAHDARA NEW DELHI 110032 | DPCC/8 | 1.343 | |
| 71 | 40001700 | SHARMA DENTAL & IMPLANT CLINIC | CLINIC | 0 | 7838882227 | | 0 M-17/A5, DILSHAD GARDEN NEW DELHI 110095 | 0 | 0.367 | |
| 72 | 40001748 | SHREYA HOSPITAL | PRIVATE HOSPITALS | 20 | 011-22320202 | shreyahospital837@gmail.com | 1/638(OLD), 5874(NEW), KABOOL NAGAR, SHAHDARA NEW DELHI 110032 | 0 | 0.617 | |
| 73 | 40001769 | SHRI VIJAYANAND SURISHWAR JAIN SEWA TR | CLINIC | 0 | 011-22825088 | charitablebirdshospitalshd@gmail.com | M-48-49, NAVEEN SHAHDARA NEW DELHI 110032 | C | 2.100 | |
| 74 | 40001776 | SHUBHAM DIAGNOSTIC CENTER | PATHOLOGY | 0 | 9212465196 | shubhamlab9212465196@gmail.com | E-208, YAD RAM MANDIR EAST, BABARPUR NEW DELHI 110032 | 0 | 0.033 | |
| 75 | 40001820 | SMILE EXPERTS | CLINIC | 0 | 7827477477 991 | smileexperts2013@gmail.com | J-1/1407-A, MANSAROVER PARK, OPP. MCD PRIMARY SCHOOL, NEAR CGHS DISPENSA | 0 | 0.007 | |
| 76 | 40001835 | SONA MATERNITY & NURSING HOME | NURSING HOME | 15 | 9810019893 | smnh325@gmail.com | 4/1925, RAMA BLOCK, BHOLA NATH NAGAR NEW DELHI 110032 | 0 | 0.077 | |
| 77 | 40001838 | SONI MEDICAL CENTRE | CLINIC | 5 | 9868072437 | rpsoni201@gmail.com | B-329, MIG FLAT, EAST OF LONI ROAD, SHAHDARA NEW DELHI 110093 | 0 | 0.050 | |
| 78 | 40001855 | SPL PATH LAB | PATHOLOGY | 0 | 9212015249 | radhyekrishna.un@gmail.com | 1449/1B, 30FT. ROAD, DURGAPURI NEW DELHI 110032 | 0 | 0.180 | |
| 79 | 40001902 | CLOVE DENTAL (A UNIT OF STAR DENTAL CENT | CLINIC | 0 | 8800680229 995 | | 0 F-3/5, KRISHNA NAGAR, SHAHDARA NEW DELHI 110032 | 0 | 0.230 | DONE |
| 80 | 40001945 | SUNDERLAL MEMORIAL DAY CARE CENTRE | CLINIC | 5 | 011-22114036 | ajaymishra714@yahoo.com | D-254, DILSHAD GARDEN NEW DELHI 110095 | 0 | 0.117 | |

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|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 81 | 40001958 | SUPRIME PATH LAB | PATHOLOGY | 0 | 0 | | 0 | A-100, GATE NO 4, DILSHAD GARDEN NEW DELHI 110095 | 0 | 0.143 | | | |
| 82 | 40001978 | SWAMI DAYANAND HOSPITAL / MEDICAL SUP | MCD HOSPITALS | 370 | 9810456706 | ms.sdnh@gmail.com | 0 | DILSHAD GARDEN NEW DELHI 110095 | 0 | 315.080 | DONE | | |
| 83 | 40002034 | THE PRINCIPAL, UNIVERSITY COLLEGE OF MED | DISPENSARY | | | | | | | | | | |
| 84 | 40002038 | AAM AADMI MOHALLA CLINIC (CHHAJUPUR) | Delhi Govt Dispensary | 0 | 0 | | 0 | 1ST FLOOR, MEDICAL COLLEGE BUILDING, DILSHAD GARDE NEW DELHI 110095 | 0 | 0.000 | | | |
| 85 | 40002084 | UNIQUE PATHOLOGY LAB PVT. LTD | PATHOLOGY | 0 | 9968692645 | | 0 | H.NO.58, NORTH CHHAJUPUR, STREET NO.3, SHAHDARA NEW DELHI 110032 | 0 | 0.000 | | | |
| 86 | 40002096 | VAID MATERNITY & NURSING HOME | NURSING HOME | 0 | 9971853031 | uniquepathologylabs@gmail.com | 0 | 118A/B, SHOP NO.789, C BLOCK, DILSHAD GARDEN NEW DELHI 110095 | 0 | 0.113 | | | |
| 87 | 40002110 | VATS MEDICAL CENTRE | CLINIC | 4 | 9810877099 | | 0 | 1/4992, 60FT. ROAD, BALBIR NAGAR, LONI ROAD NEW DELHI 110032 | 0 | 0.063 | | | |
| 88 | 40002194 | ASHIRWAD CLINIC | CLINIC | 0 | 9811097730 | drsatyadevsharma@yahoo.com | 0 | 279/108, BHOLA NATH NAGAR NEW DELHI 110032 | 0 | 0.122 | | | |
| 89 | 40002322 | B.S. PATH LAB | PATHOLOGY | 0 | 9810372095 | kamleshdrkumari@gmail.com | 0 | B-54A, WEST VINOD NAGAR NEW DELHI 110092 | 0 | 0.093 | | | |
| 90 | 40002361 | BEST CARE MEDICAL CENTRE | NURSING HOME | 0 | 9868444433 | #N/A | 0 | 1/5056E, STREET NO.2, BALBIR NAGAR, SHAHDARA NEW DELHI 110032 | 0 | 0.000 | | | |
| 91 | 40002430 | CAN SUPPORT CLINIC | CLINIC | 8 | 9810205540 | shyam4shobha@yahoo.co.in | 0 | F-118/A, DILSHAD COLONY NEW DELHI 110095 | 0 | 0.356 | | | |
| 92 | 40002462 | CGHS DISPENSARY DILSHAD GARDEN | CGHS DISPENSARY | 0 | 9268059599 | sabirsubhana@gmail.com | 0 | C/O DELHI BHARAT VIKASH FOUNDATION, TAHIRPUR NEW DELHI 110095 | 0 | 0.100 | | | |
| 93 | 40002470 | CGHS DISPENSARY MANSAROVAR PARK | CGHS DISPENSARY | 0 | 0 | | 0 | E-13&14, EXPRESS MARKET, PKT-A, NEAR DOLPHIN SCHL NEW DELHI 110095 | 0 | 0.104 | | | |
| 94 | 40002494 | CHANDIWALA MATERNITY HOME | EDMC | 0 | 0 | | 0 | 49, MANSAROVAR PARK, SHAHDARA NEW DELHI 110095 | 0 | 0.100 | | | |
| 95 | 40002513 | AAM AADMI MOHALLA CLINIC (JAIN COLONY) | Delhi Govt Dispensary | 20 | 011-22597918 9 | | 0 | MTY HOME CHANDIWALA, RAILWAY ROAD, SHAHDARA NEW DELHI 110032 | 0 | 3.130 | DONE | | |
| 96 | 40002546 | AAM AADMI MOHALLA CLINIC (JWALA NAGAR | Delhi Govt Dispensary | 0 | 9654446625 | | 0 | A-170, JAIN COLONY, DILSHAD COLONY NEW DELHI 110095 | 0 | 0.015 | | | |
| 97 | 40002569 | CONSULTANT CLINIC | CLINIC | 0 | 9911961014 | | 0 | 312, GALI NO.6, GAUTAM GALI, JWALA NAGAR NEW DELHI 110032 | 0 | 0.068 | | | |
| 98 | 40002570 | COSMOS DIAGNOSTIC CENTRE | PATHOLOGY | 0 | 9811061107 | oaslspathlab@gmail.com | 0 | 21, MOHAN PARK, NAVEEN SHAHDARA DELHI 110032 | 0 | 0.120 | | | |
| 99 | 40002632 | DELHI RED CROSS GENERAL, MATERNITY & CH | PRIVATE HOSPITALS | 0 | 9718502544 | cosmos.pathology@gmail.com | 0 | D-1/1, TIKONA PARK, NAVEEN SHAHDARA NEW DELHI 110032 | 0 | 0.113 | | | |
| 100 | 40002732 | DGD (BABARPUR EXTN.) | Delhi Govt Dispensary | 40 | 9810603293 | ircshospital12@gmail.com | 0 | SEEMAPURI, NEAR DILSHAD GARDEN METRO STATION NEW DELHI 110095 | DPCC/BM | 4.956 | DONE | | |
| 101 | 40002736 | DGD (BHOLANATH NAGAR) | Delhi Govt Dispensary | 0 | 0 | | 0 | BABARPUR EXTN., KUTUBGARH BUS STAND NEW DELHI 110032 | 0 | 0.028 | | | |
| 102 | 40002739 | DGD (DILSHAD GARDEN) | Delhi Govt Dispensary | 0 | 0 | | 0 | BHOLA NATH NAGAR, SHAHDARA NEW DELHI 110032 | 0 | 0.000 | | | |
| 103 | 40002740 | DGD (DURGAPURI) | Delhi Govt Dispensary | 0 | 0 | | 0 | DILSHAD GARDEN NEW DELHI 110095 | 0 | 0.072 | | | |
| 104 | 40002761 | DGD (MUKESH NAGAR) | Delhi Govt Dispensary | 0 | 0 | | 0 | 1449/22, DURGAPURI NEW DELHI 110032 | 0 | 0.313 | | | |
| 105 | 40002800 | DIAGNOSTIC POINT PATH LAB | PATHOLOGY | 0 | 9810371323 | ak50@atulkapilpathology.co.in | 0 | COMMUNITY CENTRE, MUKESH NAGAR NEW DELHI 110032 | 0 | 0.150 | | | |
| 106 | 40002810 | DIVYA CLINIC | GP | 0 | 011-822405 | lntaneja@belnet.in | 0 | 109, AGGARWAL TOWER, PKT O&P MARKET, DILSHAD GARDE NEW DELHI 110095 | 0 | 0.073 | | | |
| 107 | 40002820 | DJB SHAHDARA DISPENSARY | DJB | 0 | 8800897930 | rupendey72@gmail.com | 0 | E-20, GF, DIVYA VILLA, PANCHSHEEL GARDEN NEW DELHI 110032 | 0 | 0.143 | | | |
| 108 | 40002857 | AAM AADMI MOHALLA CLINIC (PANCHSHEEL ( | Delhi Govt Dispensary | 0 | 9213166055 | | 0 | GT ROAD, SHAHDARA DELHI 110032 | 0 | 0.126 | | | |
| 109 | 40002933 | DR TARA GARBYAL CLINIC | GP | 0 | 9818326628 | drtara@yahoo.com | 0 | B-10/1/1180S), PLOT NO.A-28, PANCHSHEEL GARDEN NEW DELHI 110032 | 0 | 0.018 | | | |
| 110 | 40002945 | ACN HOSPITAL & RESEARCH CENTRE PVT LTD | PRIVATE HOSPITALS | 10 | 8010705040, 931 | ca.mksharma@yahoo.com | 0 | H-190A, DILSHAD GARDEN DELHI 110095 | 0 | 0.013 | | | |
| 111 | 40002948 | DR. AGGARWAL PATH LAB | PATHOLOGY | 0 | 0 | | 0 | 3-A, NEW VISHWASH NAGAR, SHAHDARA NEW DELHI 110032 | 0 | 0.000 | | | |
| 112 | 40002954 | DR. AMINA HUSSAIN CLINIC | CLINIC | 0 | 9811360556 | | 0 | 108, A POCKET, DILSHAD GARDEN NEW DELHI 110095 | 0 | 0.270 | | | |
| 113 | 40002957 | AAM AADMI MOHALLA CLINIC (ROHTAS NAGA | Delhi Govt Dispensary | 0 | 9818323052 | | 0 | W-18, NAVEEN SHAHDARA NEW DELHI 110032 | 0 | 0.022 | | | |
| 114 | 40003011 | DR. GUPTA NURSING HOME & HOSPITAL | NURSING HOME | 28 | 9971199177 | dgnh.1973@gmail.com | 0 | 1/1616-17, GALI NO.7, ROHTAS NAGAR, NEAR SHYAM LAL NEW DELHI 110032 | 0 | 0.024 | | | |
| 115 | 40003016 | DR. HEDGEVAR HOSPITAL | DHS HOSPITAL | 200 | 9654958507 | msdhas2010@gmail.com | 0 | 25, RAJ BLOCK, NAVEEN SHAHDARA NEW DELHI 110032 | 0 | 1.433 | | | |
| 116 | 40003045 | AAM AADMI MOHALLA CLINIC (SHAHDARA) | Delhi Govt Dispensary | 0 | 0 | | 0 | EAST ARJUN NAGAR, KARKARDOOMA, DELHI-110092 | 0 | 7.300 | DONE | | |
| 117 | 40018824 | DELHI 32 DENTAL CENTRE | CLINIC | 0 | 9868326507 | delhi32dentalcentre@gmail.com | 0 | F BLOCK, NEAR JAMA MASJID BEHIND MCD PRIMARY SCHOOL, OLD SEEMA PURI, AC-6 | 0 | 0.092 | | | |
| | | | | | | | | 1/2320, MANDOLI ROAD, RAM NAGAR, NEAR SUBHASH MARG, SHAHDARA, DELHI-11 | 0 | 0.092 | | | |

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|---|---|---|---|---|---|---|---|---|---|---|
| 118 | 40018854 | ANAND MEDICARE CENTRE | CLINIC | 0 | 9810293706 | delhimedicalassociation@gmail.com | 1/7132, SHIV MARG, SHIVAJI PARK, SHAHDARA, DELHI-110032 | 0 | 0.065 | |
| 119 | 40019176 | AAM AADMI MOHALLA CLINIC (MANSAROVAR | Delhi Govt Dispensary | 0 | 0 | 0 | PORTA CABIN, BELOW METRO STATION MANSAROVAR PARK, NEAR DILSHAD GARDEN | 0 | 0.053 | |
| 120 | 40019226 | NIPM PATH LAB | PATHOLOGY | 0 | 7011317897 | delhinipm@gmail.com | F-19, NAVEEN SHAHDARA, NEAR MCD OFFICE, DELHI-110032 | 0 | 1.555 | |
| 121 | 40019324 | BAPU NATURE CURE HOSPITAL & YOGASHRAN | PRIVATE HOSPITALS | 40 | 9990393904, 995 | info@bnchy.org | GANDHI NIDI-1, MAYUR VIHAR, PH-1, DELHI-110091 | 0 | 0.413 | |
| 122 | 40019325 | AVANTIKA CHARITABLE PATH LABS | PATHOLOGY | 0 | 8800104370 | gksharma.del@gmail.com | B-121, BACK SIDE JHILMIL COLONY, SHAHDARA, DELHI-110095 | 0 | 0.003 | |
| 123 | 40020037 | SINGHANIA CLINIC | GP | 0 | 9868825379 | drpks56@gmail.com | 1/1987-B, RAM NAGAR, DURGA MANDIR MARG, SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 124 | 40020274 | PARAS GANGWAL CLINIC | CLINIC | 0 | 9873935970/981 | drparasgangwal.clinic@gmail.com | 17 RPS DDA FLATS, MANSAROVAR PARK, SHAHDARA, DELHI-110032 | DPCC/B1 | 0.007 | |
| 125 | 40020318 | RISHI CLINIC, DR.HARSH VARDHAN RISHI | GP | 0 | 9811337396 | harshvrishi@yahoo.co.IN | B-69, MANSROVER PARK, SHAHADRA, DELHI- 110032 | 3E+06 | 0.000 | |
| 126 | 40020383 | BRIGHT SMILE MULTISPECIALTY DENTAL IMPL | CLINIC | 0 | 9013064206 | dentist.abhinav@gmail.com | K-23, NAVEEN SHAHADARA DELHI-110032 | 0 | 0.103 | |
| 127 | 40020388 | DELHI MULTISPECIALITY DENTAL CLINIC | CLINIC | 0 | 8860364308 | dmacdelhi09@gmail.com | 1449/6, DURGA PURI CHOWK, GOYAL MKT, SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 128 | 40020395 | JAIN CLINIC | GP | 0 | 9312835441 | 0 | L-37, NAVEEN SHAHDARA, DELHI-110032 | DPCC/3/ | 0.047 | |
| 129 | 40020398 | SHRI MAHAVEER ORTHO CLINIC | GP | 0 | 8375830838/828 | karunjain@live.com | 484, MAIN ROAD (OPP. LUCKY MKRT), BHOLANATH NAGAR, DELHI-110032 | 0 | 0.000 | |
| 130 | 40020401 | MASOOM CLINIC | GP | 0 | 9811331193 | arneja55@yahoo.co.in | 1/6067, STREET NO-1, EAST ROHTAS NAGAR, SHAHDARA, DELHI-110032 | 0 | 0.032 | |
| 131 | 40020403 | DR. SUNIL JAIDEV GUPTA | GP | 0 | 9810025867 | sunil77@yahoo.co.in | 1157-A,EAST ROHTASH NAGAR, BABARPU ROAD, SHAHDARA,DELHI-110032 | 0 | 0.000 | |
| 132 | 40020405 | AGGARWAL SKIN & HAIR CLINIC | CLINIC | 0 | 9312832571 | dermacentre@yahoo.com | C-2,PANCHSHEEL NAGAR, NAVEEN SHAHDARA, DELHI-110032 | 0 | 0.038 | |
| 133 | 40020412 | MOTHER AND CHILD CARE CLINIC | GP | 0 | 9811221690 | madhur94jain@gmail.com | 30/85A, GALI NO.7, VISHWAS NAGAR, SHAHDARA, DELHI-110032 | 0 | 0.017 | DONE |
| 134 | 40020414 | AASHIRWAD MATERNITY & FAMILY WELFARE | GP | 0 | 9810737322 | dr_mprasad@rediffmail.com | 340, DDA (RPS)FLATS, MANSROVAR PARK, SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 135 | 40020422 | DEWAN NURSING HOME | NURSING HOME | 15 | 9811626301 | bitti2505@gmail.com | A-1, ST NO.1, NEW MODERN SHAHDARA, MANDOLI ROAD, SHAHDARA, DELHI-110032 | 0 | 0.070 | |
| 136 | 40020442 | DR. SANJAY MEHTA | GP | 0 | 9811226339 | 0 | 28/1, STREAT-NO-17, 60 FT. ROAD, VISHWAS NAGAR, SHAHDARA, DELHI-110032 | DPCC / E | 0.000 | |
| 137 | 40020449 | JAIN CLINIC | GP | 0 | 9818084389 | rkjain.dr@gmail.com | 1/3214, RAM NAGAR, MANDOLI ROAD, SHAHDARA, NEW DELHI-110032 | 0 | 0.007 | |
| 138 | 40020455 | ASHISH MEDICAL CENTRE | CLINIC | 0 | 9810395657 | drpkumardelhi@yahoo.com | SG-11, ADITYA MEGA MALL, CBD GROUND, SHAHDARA, DELHI-110032 | 0 | 0.045 | |
| 139 | 40020461 | ADITYA CLINIC | GP | 0 | 9818721393 | drswetakapoor@yahoo.co.in | 4/2926, SHRI RAM COLONY, BHOLANATH NAGAR, SHAHDARA, DELHI-110032 | 0 | 0.024 | |
| 140 | 40020604 | GOOD HEALTH CHILD AND EYE CARE CENTRE | GP | 0 | 9891657343 | arvindgoodhealth@gmail.com | 9A, DDA FLAT, MANSAROVAR PAK, SHAHDARA, DELHI-110032 | 0 | 0.138 | |
| 141 | 40020742 | SHUBHAM DENTAL CENTRE | CLINIC | 0 | 9911322449/971 | dochimanshusharma@gmail.com | 1/58, STREET NO.2, VISHWAS NAGAR, DELHI-110032 | 0 | 0.075 | |
| 142 | 40020753 | SHRI BALAJI MEDICAL CENTRE | GP | 0 | 9868708850/931 | drskgarg99@gmail.com | 4/2703, GALI NO.05, BIHARI COLONY, SHAHDARA, DELHI-110032 | 0 | 0.001 | |
| 143 | 40020765 | ECHS POLY CLINIC | DISPENSARY | 0 | 01122132284 | eastdelhi@echs.gov.in | 2284, MANDOLI ROAD, RAM NAGAR, SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 144 | 40020766 | DEWAN CLINIC | GP | 0 | 9811626301 | bitti2505@gmail.com | 1/4649/16, NEW MODERN SHAHDARA, MANDOLI ROAD, DELHI-110032 | 0 | 0.048 | |
| 145 | 40020784 | M.R.DENTAL CLINIC | CLINIC | 0 | 9818336650/981 | m.r.dentalclinic@gmail.com | 7/19/1, JWALA NAGAR CHOWK, SHAHDARA, DELHI-110032 | 0 | 0.037 | |
| 146 | 40020814 | DR. D.K POPLI'S MEDICAL CENTRE | CLINIC | 0 | 9711133341/931 | ankit.popli2@gmail.com | 1/9938, WEST GORAKH PARK, BADARPUR ROAD, SHSHDARA, DELHI-110032 | 0 | 0.017 | |
| 147 | 40020815 | HEALTHCARE CENTRE | CLINIC | 0 | 9810477176 | jitenderujla@yahoo.com | 1/7287, EAST GORAKH PARK, SHAHDARA, DELHI-110032 | 0 | 0.063 | |
| 148 | 40020934 | AGGARWAL DENTAL CLINIC | CLINIC | 3 | 9716608775 | tarungargtg@gmail.com | 1/4480, RAM NAGAR, MANDOLI ROAD, SHAHDARA DELHI-110032 | 0 | 0.000 | |
| 149 | 40020956 | SAINI DENTAL CLINIC | CLINIC | 0 | 9560462617 | saini.ajay.1986@gmail.com | 1/7112, SHIVAJI PARK, POST OFFICE WALI GALI, SHAHDARA, DELHI- 110032 | 0 | 0.072 | |
| 150 | 40021106 | SMILE DENTAL & ORTHODONTIC CENTRE | CLINIC | 0 | 9810419379 | malhotra.ritu08@gmail.com | 1/10454-A, STREET NO.3, PEEPAL WALA CHOWK, MOHAN PARK, NAVEEN SHAHDARA, | 0 | 0.066 | |
| 151 | 40021405 | ITEK VISION CENTRE | CLINIC | 0 | 9873036463 | vivekjaindr@yahoo.co.in | 1/2297, MAIN MANDOLI ROAD,NEAR INDIRA PEYAU, SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 152 | 40021694 | GARG MEDICARE | GP | 0 | 9811348570 | subodhgarg4444@gmail.com | 4/27, SHARTRI GALI, VISHWAS NAGAR, SHAHDARA, DELHI-110032 | 3E+06 | 0.000 | |
| 153 | 40021780 | RASTOGI EYE CLINIC | GP | 0 | 9990552089 | drrkr53@rediffmail.com | 1/11621, PANCHSHEEL GARDEN, NAVEEN SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 154 | 40021788 | ACCUPROBE HEALTHCARE & DIAGNOSTICS PV | PATHOLOGY | 0 | 9599593630, 959 | info@accuprobe.in | B-14/7, 4TH FLOOR, JHILMIL INDUSTRIAL AREA, DELHI-110032 | 0 | 0.017 | DONE |
| 155 | 40021956 | SAHYOG PATH LAB | PATHOLOGY | 0 | 8375800025, 954 | lab.sahyog@gmail.com | B-5/1, EAST ARJUN NAGAR, SHAHDARA, DELHI-110032 | 0 | 0.230 | |
| 156 | 40022027 | JAN SEWA CHERITABLE CLINIC | PATHOLOGY | 0 | 9810110831 | drvikramtomar350@gmail.com | KH.NO.450/434/311, BABARPUR, SHAHDARA, DELHI-110032 | 0 | 0.060 | |
| 157 | 40022164 | OZONE HEALTH CARE IMAGING & DIAGNOSTI | PATHOLOGY | 0 | 8178066712, 981 | ozoneimaging110@gmail.com | 4/1882, GALI NO.3, MAIN PANDAV ROAD, RAMA BLOCK, SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 158 | 40022230 | JOHNSON LABS (SHAHDARA) | PATHOLOGY | 0 | 9312018007 | 0 | 82/1, CIRCULAR ROAD, SHAHDARA, DELHI-110032 | 0 | 0.067 | |
| 159 | 40022444 | PARAKH ULTRASOUND AND IMAGING CENTRE | GP | 0 | 9717833691, 954 | 0 | A-18, EAST ARJUN NAGAR, LEHRI COLONY, DELHI-110032 | 0 | 0.000 | |
| 160 | 40022500 | DR. B.K. BANSAL | GP | 0 | 9818913607, 701 | #N/A | 283, BARA THAKUR DWARA, SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 161 | 40022503 | DR. K.B. KAKAR | CLINIC | 0 | 9811141979 | arkbkakar@gmail.com | W-1, NAVEEN SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 162 | 40022534 | DR. RAJENDRA TALWAR | GP | 0 | 9811110375 | | 128/130, KARKARI ROAD, VISHWAS NAGAR, DELHI-110032 | 0 | 0.000 | |
| 163 | 40022535 | AAROGYA CLINIC (DR SHARAD GUPTA) | CLINIC | 0 | 9810856958 | | 1/9070-A, WEST ROHTASH NAGAR, SHAHDARA, DELHI-110032 | 0 | 0.023 | |
| 164 | 40022638 | DENTAL & IMPLANT CENTRE | GP | 0 | 9910715810, 995 | | 27/43A, STREET NO.7, 60 FT. ROAD, VISHWAS NAGAR, DELHI-110032 | 0 | 0.050 | |
| 165 | 40022995 | INDIRA IVF CLINIC (A UNIT OF INDIRA IVF HOS | CLINIC | 0 | 9884831595 | accounts.delhi@indiraivf.in | UPPER GROUND FLOOR, PLOT NO.72, CHAJJU PUR, SHAHDARA, DELHI-110032 | 0 | 0.300 | DONE |

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|---|---|---|---|---|---|---|---|---|---|---|
| 166 | 40022996 | DENTAPPLE DENTAL CLINIC & IMPLANT CENTR | CLINIC | 2 | 9582888040, 97 | drakshaybansal@gmail.com | D-113, G F , STREET NO 5, LAXMI NAGAR, DELHI-110092 | 0 | 0.027 | |
| 167 | 40023072 | SHEELA DEVI MEMORIAL CLINIC | CLINIC | 2 | 892943345( | neerajpedia@gmail.com | 1/7032, SHIVAJI PARK, SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 168 | 40023180 | AAM AADMI MOHALLA CLINIC (AC-62 SHAHD/ | Delhi Govt Dispensary | 0 | 9968206899 | 0 | B NO.58, MAHARAJA SURAJMAL MARG, NEAR SSB COLLAGE WALL, SATYAM ENCLAVE | 0 | 0.030 | |
| 169 | 40023184 | AAM AADMI MOHALLA CLINC (AC-64 ROHTAS | Delhi Govt Dispensary | 0 | 9999948874 | 0 | SHAHDARA FLYOVER, NEAR DTC DEPOT, DELHI-110032 | 0 | 0.043 | |
| 170 | 40023620 | SAROJ DIABETES SKIN & HAIR CLINIC | GP | 0 | 9810750935 | #N/A | H-36A, NAVEEN SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 171 | 40023739 | PERFECT CLINIC (NAVEEN SHAHDARA) | GP | 0 | 9873374848 | varunskin@gmail.com | D-1/1, SHOP NO 2, TIKONA PARK, NAVEEN SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 172 | 40023772 | DR SARITA KAPOOR -1 | GP | 0 | 9868109535 | saritakapoormahajan@gmail.com | 216, FARASH BAZAR, SHAHDARA, DELHI-110032 | 0 | 0.025 | |
| 173 | 40023793 | NEXUS DENTAL SUPERSPECIALITY DENTAL & IN | CLINIC | 0 | 9953315595 | nexusdental@yahoo.com | 21-A, DDA FLATS, MANSAROVAR PARK, SHAHDARA, DELHI-110032 | 0 | 0.032 | |
| 174 | 40023816 | AYUR SKIN CLINIC | GP | 0 | 9971747420, 991 | ayurskinclinic@gmail.com | 1/2391, RAM NAGAR, MANDOLI ROAD, DELHI-110032 | 0 | 0.005 | |
| 175 | 40023875 | MY CLINIC AND IMPLANT CENTRE | CLINIC | 0 | 9871821435 | drpraveengarg79@gmail.com | 1/2415, DURGA MANDIR MARG, RAM NAGAR, SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 176 | 40024085 | SKIN CARE CENTRE | GP | 0 | 9810420404 | akcharttarjee12@gmail.com | 1/2054, DURGA MANDIR MARG, MANDOLI ROAD, SAHADRA, DELHI-110032 | 0 | 0.006 | |
| 177 | 40024124 | OVI DENTAL PRIMUS | CLINIC | 0 | 9717870616, 958 | dr.akhilkgarg@hotmail.com | E-14, NAVEEN SHAHDARA, DELHI-110032 | 0 | 0.110 | |
| 178 | 40024143 | CHANDSI MEDICAL HALL | CLINIC | 0 | 9916543454, 981 | drraycmh@yahoo.com | 25/A1, PANDAV ROAD, NEAR SWARAN CINEMA, VISHWAS NAGAR, SHAHDARA, DELHI | 0 | 0.000 | |
| 179 | 40024278 | FAMILY CLINICS | CLINIC | 0 | 9818130038 | kntuteja@gmail.com | 1/4368, RAM NAGAR, MANDOLI ROAD, DELHI-110032 | 0 | 0.026 | |
| 180 | 40024306 | DR LAL PATH LABS (VISHWASH NAGAR) | PATHOLOGY | 0 | 8588834843 | arvind02.kumar@gmail.com | 25/16, GALI NO.13, 60 FT. ROAD, VISHWAS NAGAR, DELHI-110032 | 0 | 0.000 | |
| 181 | 40024330 | DR VINOD KUMAR CLINIC | GP | 0 | 9868525757 | drvinodkgoel@gmail.com | 4/1712, RAMA BLOCK, BHOLA NATH NAGAR, SHAHDARA, DELHI-110032 | 0 | 0.043 | |
| 182 | 40024337 | DENTAL CARE CENTRE | CLINIC | 0 | 9971794472, 931 | doctotyagi@gmail.com | D-10, MANSAROVAR PARK, SHAHDARA, DELHI-110032 | 0 | 0.035 | |
| 183 | 40024344 | DR LAL PATH LABS (NEW JAFRABAD) | PATHOLOGY | 0 | 9891533140 | pscdrlalpathlabsnewjafrabad@gmail.com | SHOP NO.3, B-24, B BLOCK, DDA COLONY, NEW JAFRABAD, DELHI-110032 | 0 | 0.000 | |
| 184 | 40024428 | ASHOKA MULTISPECIALITY DENTAL CLINIC | CLINIC | 0 | 8448672172 | ankitkherasai@gmail.com | 172-174, OLD TEZAB MILL, BHOLANATH NAGAR, SHAHDARA, DELHI-110032 | 0 | 0.070 | DONE |
| 185 | 40024434 | SHIVAM CLINIC | GP | 0 | 9560949135 | drvijay.sharma6@gmail.com | 1/1412A, BLOCK-J, MANSAROVAR PARK, SHAHDARA, DELHI-110032 | 0 | 0.005 | |
| 186 | 40024444 | SHARMA CLINIC | GP | 0 | 9810918441 | sharmajsachin23@gmail.com | H.NO.1/10238, WEST GORAKH PARK, GALI NO.1, SHAHDARA, DELHI-110032 | 0 | 0.016 | |
| 187 | 40024462 | G.S. DIAGNOSTICS | PATHOLOGY | 0 | 9210351234, 844 | gsdiagnostics01@gmail.com | NEW-21, SHALIMAR PARK, MAIN ROAD, BHOLA NATH NAGAR, SHAHDARA, DELHI-110 | 0 | 0.047 | |
| 188 | 40024482 | DR V.K. GUPTA CLINIC & PATH LAB | GP | 0 | 9971872088 | drvkgupta1144@gmail.com | V-4991, BALBIR NAGAR EXTN., 60 FT. ROAD, NEAR LONI ROAD, SHAHDARA, DELHI-110 | 0 | 0.090 | |
| 189 | 40024493 | DHAWAN CLINIC | GP | 0 | 9811347795 | ritudhawan4013@gmail.com | 113, GOPAL PARK, CHANDER NAGAR, DELHI-110051 | 0 | 0.000 | |
| 190 | 40024494 | VERMA'S CLINIC | GP | 0 | 9971944088 | neelam866786@gmail.com | A-486/4, JHEEL KHURENJA, DELHI-110051 | 0 | 0.003 | |
| 191 | 40024516 | FAMILY CLINIC | GP | 0 | 9213262438, 892 | sksharma55442@gmail.com | 81, CIRCULAR ROAD, SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 192 | 40024519 | MALHOTRA CLINIC | CLINIC | 0 | 9810209762 | raman.malhotra68@gmail.com | C-34, EAST BALDEV PARK, NEAR PARWANA ROAD, DELHI-110051 | 0 | 0.030 | DONE |
| 193 | 40024523 | VARDHMAN CLINIC | GP | 0 | 9811253770 | kuldeep5678@gmail.com | 83/1, CIRCULAR ROAD, SHAHDARA, DELHI-110032 | 0 | 0.007 | |
| 194 | 40024527 | BHAGWATI CLINIC | GP | 0 | 9212309950 | drnagar64@gmail.com | H.NO.9/4970, GALI NO.6, KAUSHIK PURI, OLD SEELAMPUR, OPP. MAHILA PARK, DELHI | 0 | 0.040 | |
| 195 | 40024528 | HIRA CLINIC | GP | 0 | 9899579373 | anilsharma0328@gmail.com | 252, BARA BAZAR, SHAHDARA, DELHI-110032 | 0 | 0.035 | |
| 196 | 40024544 | DR SURESH KUMAR MEHTANI | GP | 0 | 9212341675 | sureshmehtani3434@gmail.com | 500/27B, GALI NO.10, BHIKAM SINGH COLONY, VISHWAS NAGAR, SHAHDARA, DELHI- | 0 | 0.037 | |
| 197 | 40024545 | SAGAR CLINIC | GP | 0 | 9312576902 | sagarsunil1970@gmail.com | 1/3560, RAM NAGAR EXTN., SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 198 | 40024573 | DR SHRI KANT SHARMA (LIFE CLINIC) | GP | 0 | 9899553639 | 0 | 27/1, PANDAV ROAD, VISHWAS NAGAR, DELHI-110032 | 0 | 0.000 | |
| 199 | 40024574 | DHAMIJA MEDICAL CENTRE | GP | 0 | 9211242815 | prernakashyap@gmail.com | 8/81, NAKUL GALI, 60 FT ROAD, VISHWAS NAGAR, SHAHDARA, DELHI-110032 | 0 | 0.020 | |
| 200 | 40024618 | S.B DENTAL CARE CLINIC | CLINIC | 0 | 9810695174, 981 | shikhaduggal@gmail.com | 2422-B, STREET NO.14, MAIN ROAD, BIHARI COLONY, SHAHDARA, DELHI-110032 | 0 | 0.053 | |
| 201 | 40024640 | NAMEE GHUGHI PAHALWAN | CLINIC | 0 | 9868971616 | 0 | 525/5, CHHOTA BAZAR (NEAR RAILWAY STATION), SHAHDARA, DELHI-110032 | 0 | 1.367 | |
| 202 | 40024713 | AMAR JYOTI MEDICARE | CLINIC | 0 | 9811339567 | 0 | 7/344, OPP. INDRA PARK, JWALA NAGAR, SHAHADRA, NEW DELHI-110032 | 0 | 0.025 | |
| 203 | 40024714 | SHARMA CLINIC | GP | 0 | 9711878748 | 0 | 27/103/2E, 1ST MAIN ROAD, JWALA NAGAR, NEAR INDRA PARK, SHAHADRA, NEW DE | 0 | 0.050 | |
| 204 | 40024773 | JAIN DENTAL CARE AND ORTHODONTIC CENTR | CLINIC | 0 | 9811560957 | amitjaindr3@gmail.com | 6118, MAIN ROAD, GANDHI NAGAR, OPP. MTNL EXCHANGE, DELHI-110031 | 0 | 0.000 | |
| 205 | 40024855 | DR BANSAL'S DENTAL CLINIC & IMPLANT CENT | CLINIC | 0 | 9643084022 | siddharthbansal42@gmail.com | 459/10A, SHALIMAR PARK, BHOLA NATH NAGAR, SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 206 | 40024896 | DR S.K. SHARMA | GP | 0 | 9811022071 | drsk.sharma@yahoo.co.in | 181/28, MAIN ROAD, BIHARI COLONY, SHAHDARA, DELHI-110032 | 0 | 0.082 | |
| 207 | 40024919 | DR LAL MULTISPECIALITY DENTAL & IMPLANT | CLINIC | 0 | 9999622100 | drlal.dc@gmail.com | 1/2299, MANDOLI ROAD, RAM NAGAR, SHAHDARA, DELHI-110032 | 0 | 0.180 | |
| 208 | 40024921 | SHAHDARA X-RAY & PATHOLOGY CENTRE | PATHOLOGY | 0 | 9990000599, 011 | pranay_garg@yahoo.co.in | 348-A, JHARKHANDI ROAD, BHOLA NATH NAGAR, SHAHDARA, DELHI-110032 | 1E+06 | 0.047 | |
| 209 | 40024943 | DR PARITOSH GUPTA CLINIC | GP | 0 | 9540971550 | #N/A | 2422-B, GALI NO.14, MAIN ROAD, BIHARI COLONY, SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 210 | 40025014 | SHARMA DENTAL CLINIC | CLINIC | 0 | 9910352448 | dushyantbds4@gmail.com | 1/10786, MAIN ROAD, SUBHASH PARK, NAVEEN SHAHDARA, DELHI-110032 | 0 | 0.0 | |
| 211 | 40025201 | PRABHAT DENTAL CARE | CLINIC | 0 | 8527066668 | mukulprabhat@gmail.com | R-7, NAVEEN SHAHDARA, DELHI-110032 | 0 | 0.0 | |
| 212 | 40025211 | DR. U.S MITTAL | GP | 0 | 9868121561 | umashankarmittal1234@gmail.com | 4/2327, GALI NO.5, BIHARI COLONY , SHAHDARA, DELHI-110032 | 0 | | |
| 213 | 40025243 | DR HANSRAJ | GP | 0 | 9313907992 | hraj0442@gmail.com | 5102, STREET NO.1, KAUSHIK PURI, SHANTI MOHALLA, DELHI-110031 | 0 | | |

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|---|---|---|---|---|---|---|---|---|---|---|
| 214 | 40025271 | DR. PRAMOD KUMAR SHARMA | CLINIC | 0 | 9810773975 | subodh.sharma187@gmail.com | B/24, MANSAROVER PARK, GT ROAD, SHAHDARA, DELHI-110032 | 0 | 0.113 | |
| 215 | 40025282 | DR. SINHA PATH LAB | CLINIC | 0 | 96544834387 | | 0 A-7/1, SHOP NO.3, EAST ARJUN NAGAR, DELHI-110032 | 0 | 0.150 | |
| 216 | 40025509 | AAM AADMI MOHALLA CLINIC (DILSHAD GARD | Delhi Govt Dispensary | 0 | 8447497848 | whisperwords23.vk@gmail.com | ROAD NO.62, NEAR GAURI SHANKAR MANDIR, DILSHAD GARDEN, SHAHDARA, DELHI- | 0 | 0.000 | |
| 217 | 40025542 | RAJA DENTAL CARE CENTRE | CLINIC | 0 | 9999097055 | ns2784@gmail.com | H-38(A), BHAI CHOWK, NAVEEN SHAHDARA, DELHI-110032 | 0 | 0.208 | |
| 218 | 40025559 | SETHI DENTAL CLINIC | CLINIC | 0 | 9873322274 | rajanrcwal1969@gmail.com | 1/9054, GALI NO.2, WEST ROHTASH NAGAR, SHAHDARA, DELHI-110032 | 0 | 0.012 | |
| 219 | 40025572 | DR SINHA PATH LAB | PATHOLOGY | 0 | 9654834387 | | 0 A-6/2, SECOND FLOOR, LEHARI COLONY, EAST ARJUN NAGAR, DELHI-110032 | 0 | 0.033 | |
| 220 | 40025666 | GOVIND CRAFT SMILE DENTAL | CLINIC | 0 | 9910677589 | dr.ankit.sharma.has@gmail.com | 4/2514, GALI NO.12, MAIN ROAD, BIHARI COLONY, SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 221 | 40025667 | SHARMA DENTAL CLINIC & ORAL CARE CENTR | CLINIC | 0 | 8285781689, 991 | aakashshriwal81@gmail.com | 1/2751, RAM NAGAR, MANDOLI ROAD, SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 222 | 40025823 | PULP DENTAL | CLINIC | 0 | 7982691690 | anupamrai05@gmail.com | 244, RPS, DDA FLATS, MANSAROVAR PARK, DELHI-110032 | 0 | 0.027 | |
| 223 | 40025836 | UPCHAR CLINIC (SHAHDARA) | CLINIC | 0 | 9871497825, 985 | akakansha6913@gmail.com | 35, TELIWARA, SHAHDARA, DELHI-110032 | 0 | 0.032 | |
| 224 | 40025837 | UPCHAR CLINIC | CLINIC | 0 | 9891343638 | akakansha6913@gmail.com | 17, MEET WALI GALI, TELIWARA, SHAHDARA, DELHI-110032 | 0 | 0.056 | |
| 225 | 40025916 | KRISHNA DENTAL CLINIC | CLINIC | 0 | 9868443906 | yashgupta8219@gmail.com | 1/9958, WEST GORAKH PARK, SHAHDARA, DELHI-110032 | 0 | 0.023 | |
| 226 | 40026211 | DR. DIMPLE'S DENTAL CENTER | CLINIC | 0 | 9871301000 | drdimple1122@gmail.com | 27/27, MAIN ROAD, JWALA NAGAR, SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 227 | 40026265 | INDER SINGH AZAD AYURVEDIC PANCHKARMA | AYUSH | 0 | 9540959337 | directorayushedmc@gmail.com | SRI RAM NAGAR, NEAR WATER TANK, SHAHDARA, DELHI-110032 | 0 | 0.113 | |
| 228 | 40026271 | SRIVASTAVA DENTAL CARE CENTRE | CLINIC | 0 | 9911181337, 931 | himanshusrivastav753@gmail.com | 70, C/8 OLD TIZAB MILL BHOLANATH NAGAR SHAHDARA DELHI-110032 | 0 | 0.000 | |
| 229 | 40026290 | CITY SKIN CLINIC AND COMETOLOGY CENTRE | GP | 0 | 9013360393 | inder_gupta1@yahoo.com | 695/2, LONI ROAD KABOOL NAGAR, SHAHDARA DELHI-110032 | 0 | 0.003 | |
| 230 | 40026394 | JANTA CLINIC | CLINIC | 0 | 8076190928 | sonipraveen92@gmail.com | 724/3, BABARPUR ROAD, SHUKAR BAZAR CHOWK, SHAHDARA, DELHI-110032 | 0 | 0.022 | |
| 231 | 40026454 | MAA KAMAKHAYA CHARITABLE LAB (MANJU S | PATHOLOGY | 0 | 8810076828 | | 0 B/1, MAIN ROAD JWALA NAGAR AMBEDKAR PARK DELHI-110032 | 0 | 0.057 | |
| 232 | 40026478 | AMAR DIAGNOSTIC CENTRE (NAVEEN SHADHA | PATHOLOGY | 0 | 8130040987, 704 | amardiagnostic2014@gmail.com | C-7, NAVEEN SHADHARA DELHI-110032 | 0 | 0.210 | |
| 233 | 40026485 | MAX LAB (BALBIR NAGAR) | CLINIC | 0 | 9717102094 | ajaypanwarcs06@gmail.com | Y4988, 60FT ROAD, BALBIR NAGAR SHAHDARA DELHI-110032 | 0 | 0.080 | |
| 234 | 40026527 | KUMAR CLINIC | CLINIC | 0 | 8860156628 | drmandeepkashyap@gmail.com | 19/11, YADRAM MANDIR MARG, EAST BABARPUR, SHAHDARA DELHI-110032 | 0 | 0.000 | |
| 235 | 40026589 | HANYA DENTAL & IMPLANT CLINIC | CLINIC | 0 | 7827173793 | uphar96@gmail.com | E-336, SHIV MANDIR MARG, NEAR DURGA MANDIR, CHAJJUPUR, SHAHDARA, DELHI-1 | 0 | 0.015 | DONE |
| 236 | 40026612 | VERMA CLINIC | CLINIC | 0 | 9716381770 | dheerajverma1985ph@gmail.com | 1/6086, PLOT NO.6 & 7, KHASRA NO.54, MAIN ROAD, SUBHASH PARK, NAVEEN SHAH | 0 | 0.018 | |
| 237 | 40026779 | AAM AADMI MOHALLA CLINIC (RATHI MILL) | Delhi Govt Dispensary | 0 | 0 | | 0 BALBIR NAGAR, NEAR RATHI MILL, SHAHDARA DELHI-110032 | 0 | 0.210 | |
| 238 | 40026788 | DR SEEMA GUPTA (VANI CLINIC) | GP | 0 | 8800547704 | jeetendra_75@yahoo.in | 14D/8E, CHAJJUPUR, BABARPUR, SHAHDARA, DELHI-110032 | 0 | 0.020 | |
| 239 | 40026849 | VETERINARY HOSPITAL SHAHDARA | VETERINARY CLINIC | 0 | 8800380285 | | 0 NEAR SHAHDRA METRO STATION, BLOCK C, SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 240 | 40026906 | PULP DENTAL CLINIC | CLINIC | 0 | 9211260490 | dr.ram.naamc@gmail.com | 982, B\E, LOHIA GALI NO-4, BABARPUR, SHAHDARA, DELHI-110032 | 0 | 0.120 | |
| 241 | 40027115 | YASHVI BONE AND JOINT CLINIC | CLINIC | 0 | 9560216878 | drrahulsahu_80@yahoo.in | 1/8535, RR32, NAVEEN SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 242 | 40027126 | DR V.C. KAUSHIK CLINIC | GP | 0 | 8882668676 | vinodchanderkaushik@gmail.com | 1/6178, GALI NO.2, EAST ROHTAS NAGAR, SHAHDARA, DELHI-110032 | 0 | 0.003 | |
| 243 | 40027358 | LIFELINE LAB SERVICES | CLINIC | 0 | 9811928333 | lifelinelabservice@gmail.com | 611/1, BAZAR GALI, VISHWAS NAGAR, DELHI-110032 | 0 | 0.023 | DONE |
| 244 | 40027359 | SHRI MADHAV SWASTHYA KENDRA | EDMC | 0 | 0 | | 0 WEST AZAD NAGAR, SHAHDARA, DELHI-110051 | 0 | 0.030 | |
| 245 | 40028642 | FPSC ROHTASH NAGAR | PATHOLOGY | 0 | 8802678910 | vikas.iph@gmail.com | 1/9631, BEHAL GALI, PRATAP PURA, BABARPUR ROAD, SHAHDARA, DELHI-110032 | 0 | 0.012 | |
| 246 | 40029391 | DENTIST 4 U | CLINIC | 0 | 7982736482, 875 | | 0 RAJ MATA CHARITABLE TRUST, 201, DOUBLE STOREY, KABOOL NAGAR, MAIN BABAR R | 0 | 0.092 | |
| 247 | 40029427 | PREM PUSHP CHARITABLE TRUST | DISPENSARY | 0 | 9871803070 | prempushptrust@gmail.com | 4/1394, PART-C, BHOLA NATH NAGAR, SHAHDARA, DELHI-110032 | 0 | 0.070 | |
| 248 | 40029433 | DAIVIK DENTAL CLINIC | CLINIC | 0 | 9625023611, 886 | drisha88yadav@gmail.com | 28/17, MAIN ROAD, BHOLA NATH NAGAR, NEW DURGA MANDIR, SHAHDARA, DELHI-1 | 0 | 0.030 | |
| 249 | 40029627 | J.J. NURSING HOME | NURSING HOME | 10 | 8077147735 | jainjyoti605@gmail.com | 28/5-A, NEAR MUNSHI MARKET, MAIN 100 FT. ROAD, BABARPUR, SHAHDARA, DELHI- | 0 | 0.000 | |
| 250 | 40029733 | JIVA CARE EYE & LASER CENTRE | PRIVATE HOSPITALS | 4 | 7678418707, 969 | dr.snehamittal@gmail.com | 24/46, CHHAJJUPUR, DHURAV GALI, 100 FT. ROAD, SHAHDARA, DELHI-110032 | 0 | 0.050 | |
| 251 | 40029740 | RELIFE DIAGNOSTICS | PATHOLOGY | 0 | 7428757018 | relife.diagnostic@gmail.com | 26-A, NEW JAFRABAD, DDA COLONY, NEAR MOTHER DAIRY, SHAHDARA, DELHI-11003 | 0 | 0.197 | |
| 252 | 40029825 | JAIN EYE HOSPITAL | CLINIC | 2 | 9292272548 | drlokeshjain@yahoo.com | 204-A, SHRI RAM NAGAR, GT ROAD, SHAHDARA, DELHI-110032 | 0 | 0.035 | |
| 253 | 40029880 | JAIN DENTAL HUB | CLINIC | 0 | 9582567004 | jkirti2596@gmail.com | 342/1-A, SHALIMAR PARK, BHOLA NATH NAGAR, SHAHDARA, DELHI-110032 | 0 | 0.037 | |
| 254 | 40029945 | SMILE DENTAL & MULTISPECIALITY CLINIC | CLINIC | 0 | 9910295464, 981 | sarika.arib30@gmail.com | 848, 1ST FLOOR, SHALIMAR PARK, BHOLA NATH NAGAR, SHAHDARA, DELHI-110032 | 5E+06 | 0.001 | |
| 255 | 40029972 | CHAUDHARY CLINIC | CLINIC | 0 | 9818295842, 844 | drmachoudhary11@gmail.com | B-71, GALI NO.8, NEW MODERN SHAHDARA, MANSAROVER PARK, DELHI-110032 | 0 | 0.058 | |
| 256 | 40029979 | DR SEEMANT GOSWAMI CLINIC | CLINIC | 0 | 8383852243, 874 | goswamiseemant@yahoo.com | 496/E, RAMA BLOCK, BHOLA NATH NAGAR, SHAHDARA, DELHI-110032 | 0 | 0.000 | |
| 257 | 40030025 | LIFE CARE POLY CLINIC & HERBAL CENTRE | CLINIC | 0 | 8459484950, 870 | dr.rehman16@gmail.com | A-75, STREET NO.5, NEAR SHASHI PUBLIC SCHOOL, NEW MODERN SHAHDARA, DELHI- | 0 | 0.011 | |
| 258 | 40030072 | YOUR DENTIST | CLINIC | 0 | 9312794050 | | 0 1/6658, EAST ROHTASH NAGAR, BABARPUR ROAD, DELHI-110032 | 0 | | |

| | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|
| 259 | 42000424 | DOCTORS CLINIC & PATHLAB | DISPENSARY | 0 | 9811206899, 99 | sunilkmr105@gmail.com | D-17, PANCHSHEEL GARDEN, NAVEEN SHAHDARA, DELHI-110032 | 0 | 0.000 |
| 260 | 42000555 | MOTHER & CHILD CLINIC AND VACCINATION CLINIC | | 0 | 9999838194, 96 | | 61/2058, RAM NAGAR, NEAR DURGA MANDIR, SHAHDARA, DELHI-110032 | 0 | 0.000 |
| 261 | 42000600 | DR. LAL PATH LABS (VISHWAS NAGAR) | PATHOLOGY | 0 | 9958481272 | ap9958481272@gmail.com | 27/1, STREET NO.6, MAIN GD ROAD, VISHWAS NAGAR, DELHI-110032 | 0 | 0.000 |
| 262 | 42000620 | OMX DIAGNOSTIC CENTRE | PATHOLOGY | 0 | 8010076608 | chardeddip2007@gmail.com | 66/2/1, CIRCULAR ROAD, SHAHDARA, DELHI-110032 | 0 | 0.000 |
| 263 | 42000728 | SWASTIK CLINIC | CLINIC | 0 | 8810331818 | swastikrjain@gmail.com | 1/2240, SUBHASH MARG, MANDOLI ROAD, SHAHDARA, DELHI-110093 | 0 | 0.000 |

**ABOVE 30 BEDDED CUSTOMERS**

| S.NO. | SAP CODE | HCF NAME | No. of Beds | ADDRESS | BARCODE STATUS |
|---|---|---|---|---|---|
| 1 | 40000249 | EAST DELHI MEDICAL CENTRE | 50 | 1/550, GT ROAD, MANSAROVER PARK NEW DELHI 110032 | DONE |
| 2 | 40000291 | ESIC HOSPITAL (JHILMIL) | 300 | JHILMIL COLONY NEW DELHI 110092 | |
| 3 | 40000418 | GTB HOSPITAL | 1875 | GTB NAGAR, DILSHAD GARDEN NEW DELHI 110095 | DONE |
| 4 | 40000510 | HOLY CHILD NURSING HOME | 35 | C-43-44, EAST KRISHNA NAGAR, NEW DELHI 110051 | DONE |
| 5 | 40000525 | IHBAS HOSPITAL | 336 | DILSHAD GARDEN NEW DELHI 110095 | DONE |
| 6 | 40000566 | JAG PARVESH CHANDRA HOSPITAL | 200 | SHASTRI PARK NEW DELHI 110095 | DONE |
| 7 | 40000730 | KHANDELWAL HOSPITAL & UROLOGY CENTRE PVT. LTD. | 70 | B-15-16, MAIN ROAD, EAST KRISHNA NAGAR, NEW DELHI 110051 | DONE |
| 8 | 40001424 | RAJIV GANDHI SUPER SPECIALITY HOSPITAL | 650 | DILSHAD GARDEN NEW DELHI 110095 | DONE |
| 9 | 40001978 | SWAMI DAYANAND HOSPITAL / MEDICAL SUPERINTENDENT | 370 | DILSHAD GARDEN NEW DELHI 110095 | DONE |
| 10 | 40002632 | DELHI RED CROSS GENERAL, MATERNITY & CHILD CARE HOSPITAL | 40 | SEEMAPURI, NEAR DILSHAD GARDEN METRO STATION NEW DELHI 110095 | DONE |
| 11 | 40003016 | DR. HEDGEVAR HOSPITAL | 200 | EAST ARJUN NAGAR, KARKARDOOMA, DELHI-110092 | |
| 12 | 40019324 | BAPU NATURE CURE HOSPITAL & YOGASHRAM | 40 | GANDHI NIDI-1, MAYUR VIHAR, PH-1, DELHI-110091 | |

DPCC

ANNEXURE-C



5) **Regarding HOWM**

As per Rule 4 of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended to date, inter-alia provides that an occupier of a facility shall be responsible for safe and environmentally sound management of hazardous and other wastes generated in the establishment and hazardous and other wastes generated shall be sent or sold to an authorized actual user or shall be disposed of in an authorized disposal facility.

As per the rule 6 of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended to date, every occupier of facility, handling, generation, collection, storage, packaging, transportation, use, treatment, processing, recycling, recovery, pre-processing, co-processing, utilization, offering for sale, transfer or disposal of the hazardous waste and other wastes shall be required to obtain an authorization from Delhi Pollution Control Committee(DPCC).

***TSDF for Delhi is under construction in Bawana Industrial Area and likely to be commissioned soon.**

- **Purpose**

1. Hazardous waste means any waste which causes danger to health or environment, whether alone or when in contact with other waste.
2. The key objectives of these rules are to minimize the hazardous waste in terms of quantity, to dispose off as close to the source and reduce the trans boundary movement.

- **PROVISIONS**

1. Every hazardous waste handling/generating unit has been made responsible for collection, reception, treatment, storage and disposal of the hazardous waste.
2. Mandatory authorization from the SPCB is to be sought for collection, treatment, storage and disposal of hazardous Waste.
3. Import and export of hazardous waste is not permitted for dumping and disposal.
4. Import and export of HW is permitted as raw materials for recycling and reuse subject to the complaince of procedure prescribed involving the grant permission from MoEF for such import and export HW.
5. Under these rules the HWGUs may also dispose their hazardous at a common disposal site(s) identified and finalized after a proper environmental impact assessment.
6. Recyclers/re- refiners of non-ferrous metal, waste/used oil are required to register themselves with CPCB. Owner or occupier generating specified non ferrous metal waste or generating used oil or waste oil of 10 tons or more per annum are required to sell to auction such waste only to a registered re=refinet or recyclers.

7. The implementation of the said rules is of utmost importance now a days in view of on going case before Hon'ble Supreme Court in which issues of national and international importance are being addressed. The high power committee constituted in pursuance of the court orders has suggested that all the industries involved in hazardous chemicals and generating hazardous wastes display online data outside the factory gate, on quantity and nature of hazardous chemicals being used in the plant as well as water and air emissions and solid wastes generating in the factory premises. In case of failure to do so the units may even be asked to close down.

| Data of HOWM | | | |
|---|---|---|---|
| **No.** | **Action Areas** | **Details of Data Requirement** | **Measurable Outcome** |
| **HW1** | | | |
| HW1a | | **No.s of HW generating sites** | **27 sites** |
| HW1b | | Quantity of HW | 60.472 MT/yr |
| HW1c | | Quantity of incinerable HW | **0.02 MT/Yr** |
| HW1d | | Quantity of land fillable HW | **60.28 MT/Yr** |
| HW1e | | Quantity of Recyclable/ utilizable HW | 0.172 MT/Yr |
| **HW2** | **contaminated sites and illegal industrial hazardous waste dumpsites** | | |
| HW2a | | **No. of dumpsites** | **Nil** |
| HW2b | | **Probable Contaminated Sites** | **23 PCS Sites in Delhi as per the list forwarded to DPCC by CPCB wrt to OA 804/2017** |
| **HW3** | **Authorization by SPCBs/PCCs** | | |
| HW3a | | No. of industries authorized | Nil |
| HW3b | | Display Board of HW Generation in front of Gate | As per norms |

| | | | |
|---|---|---|---|
| **HW3** | **Availablity of Common Hazrdous waste TSDF** | | |
| HW3a | | **Common TSDF** | **TSDF for Delhi is under construction in Bawana Industrial Area and likely to be commissioned soon** |
| HW3b | | Industries linkage with TSDF | Nil |
| **HW4** | **Linkage of ULBs in district with common TSDF** | | |
| HW4a | | ULBs linked to Common TSDFs for domestic hazardous waste | Nil |

DPCC

"ANNEXURE-D"

4) **Regarding E-Waste**

There are no DPCC authorized e-waste site in the Dist of E, N.E. & Shahdara. Although, 2 Dismantlers/Recyclers as per the authorisation issued by SPCBs/PCCs under **E-Waste (Management) Rules, 2016** (As on 06-12-2021) are applied and in construction phase for Delhi which are likely to be commissioned soon. Presently, action against illegal units and their closure is being carried out by DPCC.

**List of Dismantlers/Recyclers as per the authorisation issued by SPCBs/PCCs under E-Waste (Management) Rules, 2016 (As on 06-12-2021)**

| Sl. No | State | Name & Address | Installed Capacity Metric Tons per Annum) (MTA) | State Wise Capacity |
|---|---|---|---|---|
| 1 | Delhi | **M/s Fozia Traders, Khasra No.13/1, SaboliMandoli Industrial Area, Delhi-110093** | 90 | **120** |
| 2 | | **M/s Muskan Technologies, B-96,Okhla Industrial Area,Phase-1,Delhi- 110020** | 30 | |

DPCC

"ANNEXURE-A" 2877

DELHI JAL BOARD : GOVT OF NCT OF DELHI
OFFICE OF THE CHIEF EXECUTIVE OFFICER
VARUNALAYA PHASE-II, KAROL BAGH, NEW DELHI

No. DJB/CEO/ 2021/ D-732

Date : 25.12.2021

**ORDER** No-22

In continuation to Order No. 21 dated 22.12.2021 as per the decision taken in 3rd meeting of Yamuna Cleaning Cell on 20.12.2021. It is further directed that :

1) That all the 11 Teams, constituted in different zones of DJB, shall ensure that any industrial unit found in violation of the valid condition of 'Consent to Operate' should immediately be closed and sealed.

   As the legal authority for taking action against defaulting industrial unit besides by DPCC, the CE (DPCC) who is also a Member of Yamuna Cleaning Cell should ensure that the DPCC official attached with the Team Members should immediately take action as per the decision taken by the different Teams.

2) If any industrial unit is found locked on the visit of the Team, the Team shall serve a notice to call upon the in-charge of the industrial unit for checking the requisite documents and the functioning of the industrial unit.

   If no response is there from the unit concerned again or, on the second visit, the industrial unit is found closed, it shall be presumed that the industrial unit is avoiding the inspection to refrain from the legal action as per the law and the Team shall temporarily suspend the 'Consent to Operate' till the time industrial unit is able to clarify the position of 'Consent to Operate', ETP etc.

(Udit Prakash Rai)
Chairman, YCC/CEO, DJB

**All ACE(M)s in-charge of 11 teams**

Copy to for kind information :-

1. Secretary to Hon'ble Lt. Governor, Delhi
2. Secretary to Hon'ble Chief Minister, GNCTD
3. Hon'ble Minister (W), GNCTD
4. OSD to Chief Secretary, Delhi
5. Addl. Chief Secretary (UD)
6. Chairman, DPCC
7. Secretary (I&FC) Deptt.
8. CEO, DUSIB
9. CMD, DSIIDC
10. Member (Dr), DJB

Chairman, YCC/CEO, DJB

DPCC

'ANNEXURE – E'



2) **Regarding Air Pollution**

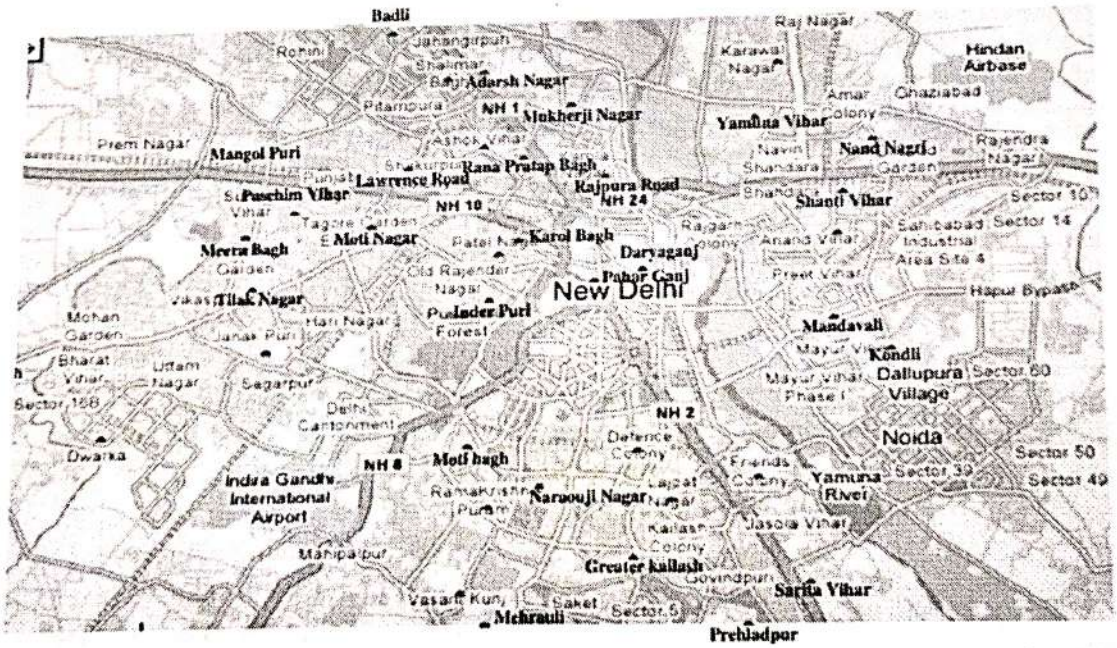
## Ambient Air Quality Standards

# AIR QUALITY STANDARDS

| AIR QUALITY INDEX (AQI) | CATEGORY |
|---|---|
| 0-50 | Good |
| 51-100 | Satisfactory |
| 101-200 | Moderate |
| 201-300 | Poor |
| 301-400 | Very Poor |
| 401-500 | Severe |

- Map represent Air Quality Monitoring sites available in diff. regions of Delhi

## Ambient Air Quality Monitoring Locations



## REAL TIME AMBIENT AIR QUALITY DATA

Pooth Khurd, Bawana || Nehru Nagar || Jawaharlal Nehru Stadium || Dr. Karni Singh Shooting Range || Major Dhyan Chand National Stadium || Patparganj || Vivek Vihar || Sonia Vihar || Narela || Najafgarh || Rohini || Okhla Phase-2 || Ashok Vihar || Wazirpur || Jahangirpuri || Dwarka, Sector-8 || Alipur || Pusa || Sri Aurobindo Marg || Mundka || Anand Vihar || Mandir Marg || Punjabi Bagh || R.K. Puram || IGI Airport || Civil Lines || Main Index

Date : Tuesday, January 18, 2022 Time (IST) : 11:43 AM

### GAS CONCENTRATIONS

Air Quality Monitoring Station : Vivek Vihar

Advance Search

Current Air Pollution Levels

| Parameters | Date | Time (IST) | Gas Concentrations | Prescribed Standard | Remarks | View Status of last 8 hours |
|---|---|---|---|---|---|---|
| Ammonia | Tuesday, January 18, 2022 | 11:30:00 | 158.4 µg/m³ | 400 µg/m³ | | Line Graph Bar Graph |
| Benzene | Tuesday, January 18, 2022 | 11:30:00 | 1.5 µg/m³ | 05 µg/m³ * | | Line Graph Bar Graph |
| Carbon Monoxide | Tuesday, January 18, 2022 | 11:30:00 | 1.1 mg/m³ | 04 mg/m³ | | Line Graph Bar Graph |
| Nitrogen Dioxide | Tuesday, January 18, 2022 | 11:30:00 | 25.0 µg/m³ | 80 µg/m³ | | Line Graph Bar Graph |
| Nitrogen Oxide | Tuesday, January 18, 2022 | 11:30:00 | 12.7 µg/m³ | - | | Line Graph Bar Graph |
| Oxides of Nitrogen | Tuesday, January 18, 2022 | 11:30:00 | 37.8 ppb | - | | Line Graph Bar Graph |
| Ozone | Tuesday, January 18, 2022 | 11:30:00 | 4.9 µg/m³ | 180 µg/m³ | | Line Graph Bar Graph |
| p-Xylene | Tuesday, January 18, 2022 | 11:30:00 | 0.4 µg/m³ | - | | Line Graph Bar Graph |
| Sulphur Dioxide | Tuesday, January 18, 2022 | 11:30:00 | 3.0 µg/m³ | 80 µg/m³ | | Line Graph Bar Graph |
| Toluene | Tuesday, January 18, 2022 | 11:30:00 | 7.8 µg/m³ | - | | Line Graph Bar Graph |

* Annual

**Real time ambient air quality monitoring data can be accessed at:**

***http://www.dpccairdata.com/dpccairdata/display/AallStationView5MinData.php?stName=Vml2ZWtWaWhhcg==***

## Air Quality Management Plan

| Action Areas | Details of Date Requirement | Measurable Outcome | Remarks |
|---|---|---|---|
| Availability of Air Quality Monitoring Network in District | | | |
| | **Manual Air Quality monitoring stations of SPCBs/CPCB** | [Nos]/[None] | **Does not exist.** |
| | **Automatic monitoring stations Operated by SPCBs/CPCB** | **[4 Nos]/[None]** | DPCC has **4 Real time ambient Air quality monitoring stations**<br>• **Sonia Vihar**<br>• **Anand Vihar**<br>• **Patparganj**<br>• **Vivek Vihar** |
| Inventory of Air Pollution Sources | | | |

| | | | |
|---|---|---|---|
| | **Identification of prominent air polluting sources** | [Large Inustry]/[Small Industry]/[Unpaved Roads]/[Burning of Waste Stubble]/[Brick Kiln]/[Industrial Estate]/<br><br>[Others] (Multiple selection) | • **Three Industrial areas namely Patparganj Industrial Area , Jhilmil Industrial Area and Friends Colony Industrial Area** are in East district but are not an air pollution hotspot.<br>• **Mandoli Industrial area** categorized under re-development Industrial area category,considered as Hotspot in terms of **Air pollution caused by Dust Pollution** emanating from **Broken/unpaved roads/potholes** i.e. very bad condition of roads which results in emission of dust during vehicle movement which need urgent attention from **EDMC** for controlling road dust pollution. |
| | **No of Non-Attainment Cities** | [Nos]/[None] | Delhi (Pollution of concern - NO2 & PM10) |
| | **Action Plans for non-attainment cities** | [Prepared] [Not yet prepared] | Delhi is covered under the MOEF prepared and strategized National Clean Air Program (NCAP) document (2019) |
| Availability of Air Quality Monitoring Data at DMs Office | | | |
| | **Access to air quality data from SPCBS CPCB through Dashboard** | [Available]/[Not yet Available] | DPCC does not have AQMS at any DM office/complex. |
| Control of Industrial Air Pollution | | | |
| | **No of Industries meeting standards:** | [Nos] | All legal industries operating in the State of NCT of Delhi are obligated |

| | | | |
|---|---|---|---|
| | | | under the Air act,1981 and Water act, 1974 to comply with all DPCC norms. |
| | No of Industries not meeting discharge standards | [Nos] | All legal industries operating in the State of NCT of Delhi are obligated under the Air act,1981 and Water act, 1974 to comply with all DPCC norms. |
| Control of Non industrial Air Pollution sources | | | |
| | Control open burning of Stubble during winter | [Nos of fire incidents ] | Delhi does not have much agricultural acreage and therefore, stubble burning is rare. |
| | Control Open burning of Waste Nos of actions Taken | [Nos] | Redressed by DPCC as and when the complaint is received. |
| | Control of forest fires | [SOP available] [No SOP] | **Concerns Forest Department, Delhi** |
| | Vehicle pollution check centers | [% ULBS covered] | **Concerns, Transport Department** |
| | Dust Suppression Vehicles | [% ULBS covered] | **Concerns, EDMC** |
| | Construction and demolition dust pollution | | **Matter pertains to both EDMC and DPCC, in which DPCC conduct a special 'Anti-Dust Campaign' for controlling Dust Pollution due to construction and demolition sites.** |
| | Web portal | | In pursuance to direction of Commission for Air Quality Management (CAQM) in National Capital Region, DPCC has initiated the self-declaration of Dust control Audit by dust generating projects like buildings, infrastructure area development, industrial constructions etc. This portal has been developed with the vision to institutionalize the self-monitoring regime for control of Air Pollution in NCT of Delhi.<br><br>The self-declaration of Dust Control Audit will be uploaded by all the current/upcoming construction and demolition projects on plot area equal to or greater than 500 Sq. metre. The Objective of this Audit is to motivate the project |

| | | | |
|---|---|---|---|
| | | | proponents for control of dust pollution by Self- Auditing and to ensure improvements through periodical audits.<br><br>**Dust Pollution Control Self Assessment, DPCC Web portal link can be accessed at:** ***https://dustcontroldpcc.delhi.gov.in/Upload/PublicNoticePDF/43/FilePDF1_43_641464.PDF*** |
| Development of Air Pollution complaint redressal system | | | |
| | **Mobile App Online based air pollution complaint redressing system of SPCBs.** | **[Available]/[Not available ]** | • **"Green Delhi" App:** This app helps citizens to make complaints concerning the well being of the environment. The app will identify the location and the complaint will then be forwarded to the concerned department. |

- **DPCC recommended following points can also be considered, while action plan is to be prepared by District administration.**

1. In **Mandoli Redevelopment Industrial area**, Air pollution caused by **Dust Pollution** emanating from **Broken/unpaved roads/potholes** i.e. very bad condition of roads which results in emission of dust during vehicle movement which need urgent attention from **EDMC** for controlling road dust pollution.

ANNEXURE-F 2883

**OFFICE OF THE ASSISITANT COMMISSIONER OF POLICE, TRAFFIC NORTH EAST DISTRICT, IIND FLOOR PS NAND NAGRI DELHI, E- MAIL – acpnedt10@gmail.com**

No. 2212 ACP/T/North East District, dated Delhi the 22/12/21

To

**The SDM Vivek Vihar**

**District, Shahdara Delhi**

**Subject: Regading directions of Hon'ble NGT in respect of prepararion of District Environment Plan in the matter OA 360/2018 titled "Shree Nath Sharma Vs Union of India &Others."**

Sir

Kindly refer to your office reference number F.No. DM (Shah)/DEP/2021/45427-37, dated 16.12.21 on the subject cited above.

The requisite report vides paral 1, to 6 of letter dated 14.07.21 from North East Dsitrict is as umder:-

1. Extent of Gap in compliance of existing norms fro the thematic areas:-

Sub points (i to xi and xiv to xv) does not realte to this office.

(xii) Traffic police of Shahdra District is taking regular action against air pollution, vehicular emissions and traffic congestion in the area of Shahdra Dsitrict. During current year from 01.01.21 to 15.12.21 the action taken report is as under:-

| CIRCLE | NGT Prosecution from 01.01.21 to 15.12.21 | | | |
|---|---|---|---|---|
| | W/O PUCC | Uncovered Building Material Vehicles | Improper Parking | Action against 10-15 years old Petrol and Diesel vehicles |
| SHD | 4014 | 36 | 10961 | 91 |
| SPC | 3369 | 50 | 6962 | 112 |
| GNC | 1654 | 01 | 7311 | 15 |
| VKC | 1815 | 02 | 12780 | 26 |
| **TOTAL** | **10,854** | **89** | **38,014** | **244** |

Dist. Vihar) 5/32 Date 22/12/21

22/12/21

(xiii) Action taken report regarding noise pollution is as under:-

| CIRCLE | Noise Pollution Prosecution from 01.01.21 to 15.12.21 | | |
|---|---|---|---|
| | Honking Horn | Pressure Horn | Used Modified Silencers |
| SHD | 3 | 53 | 275 |
| SPC | 0 | 151 | 267 |
| GNC | 01 | 84 | 101 |
| VKC | 01 | 47 | 113 |
| **TOTAL** | **05** | **335** | **756** |

2. Noted for compliance.

4. Not related to this office.

5. Not related to this office.

The action against air pollution and noise pollution is being taken regularly and will be continue in future also. TIs have already been directed to take strict action in this regard.

Submitted please.

22/12/21

Asstt. Commissioner of Police
Traffic East/North East District, Delhi

No. 2213 R/Acp/T-NE Distt. Date - 22/12/21

Asstt. Commissioner of Police
Traffic, North East Distt, Delhi

Copy to -

.DCP/T/ER for favour of information.

DPCC

ANNEXURE-G



# DISTRICT ENVIRONMENTAL PLAN

1) **Regarding Noise pollution**

Noise pollution data provided by DPCC is self explanatory in terms of pollution level exist in that specific location. **Noise Pollution Regulation Rule, 2000** already categorically define its values in respect of Silence Zone, Residential Zone, Industrial Zone.

Accordingly, District Administration has to look for its appropriate plan to regulate the available activities responsible for the noise pollution level exists.

The prescribed maximum permissible noise level w.r.t to the land use pattern was laid down and a maximum permissible noise level was capped to each place accordingly, which are given below:-

## Ambient Noise Standards levels

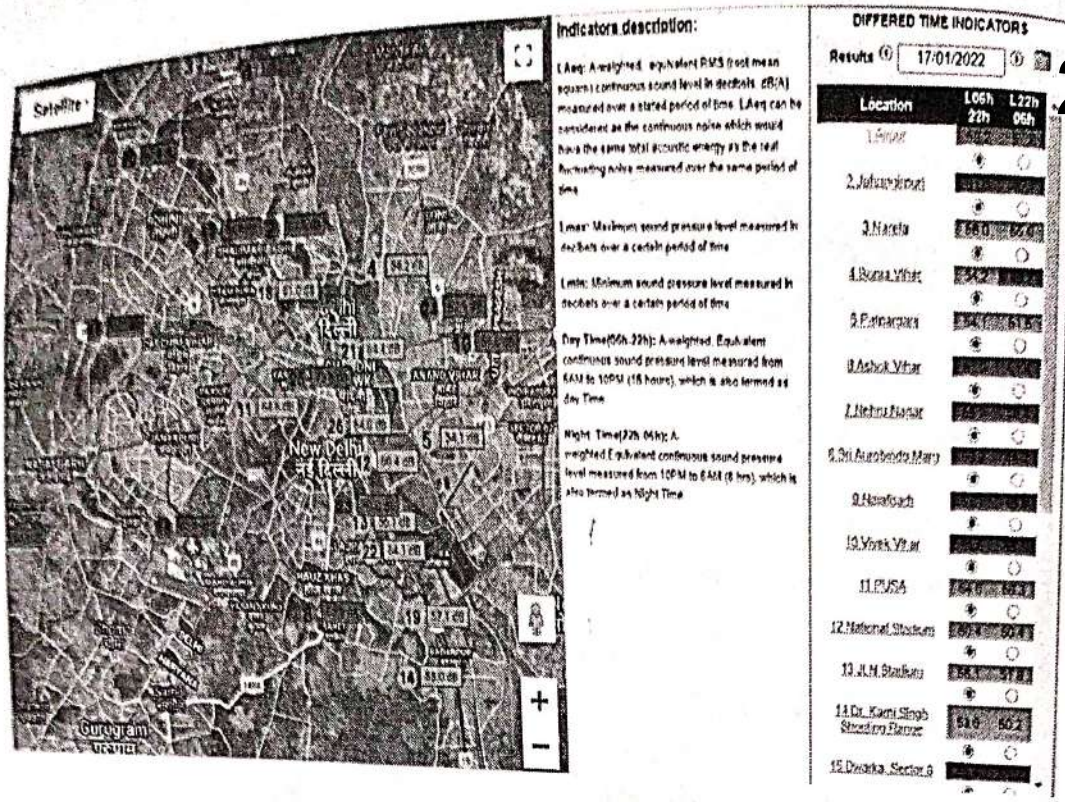
| Area Code | Category of Area/ Zone | Limits in dB(A) Leq.* | |
|---|---|---|---|
| | | Day Time | Night Time |
| A | Industrial Area | 75 | 70 |
| B | Commercial Area | 65 | 55 |
| C | Residential Area | 55 | 45 |
| D | Silence Zone | 50 | 40 |

*1. Day time shall mean from 6.00 am. to 10.00 pm. 2. Night time shall mean from 10.00 pm. to 6.00 am

## List of Real Time Ambient Noise Monitoring Stations for the districts of East, North East and Shahdara

| S.NO. | Location Name | District/Area |
|---|---|---|
| 1. | Sonia Vihar Water Treatment Plant (DJB), Sonia Vihar, New Delhi-110094 | North East |
| 2. | Mother Dairy Plant, 30, New Patpar Ganj Road, Block D,Patparganj, New Delhi-110092 | East |
| 3. | Industrial Training Institute (Shahdara), Vivek Vihar, Delhi-110095 | Shahdara |
| 4. | J.L.N Stadium Pragati Vihar, New Delhi-110003 | North East |
| 5. | EDMC Zonal Office , Oppsite Shyamlal College, Shahdara, Delhi- 110032 | East Delhi |
| 6. | Anand Vihar | Shahdara |

- **Real time ambient Noise monitoring data can be accessed at:** *http://182.75.174.13/Public/Site.aspx*




- **DPCC recommended following points can also be considered, while action plan is to be prepared by District administration.**

1. In order to curb the menace of uninhabited usage of honking strict vigilance needs to be kept and horns fitted to vehicles should be of the appropriate noise and sound. Third party motor parts dealers in the districts may be communicated that only horns of appropriate noise and sound may be sold to customers.
2. The **Transport Department** may see to the proper phasing out of old vehicles that have expired their lifecycle. Modifications of bikes and cars should not be at the expense of noisiness from the vehicle plying on the road.
3. Strict enforcement should be kept w.r.t the noise emanating from the construction work being carried out in the various residential pocket of the districts by the municipal authority.
4. DPCC shall keep vigilance w.r.t the noise emanating from industrial area.
5. In **Mandoli Redevelopment Industrial area**, Noise Pollution caused due to huge movements of trucks/tempos etc. which need attention from **EDMC/DSIIDC and Traffic Police** to regulate the heavy traffic movements.
6. **Plantation of Trees** is encouraged as having trees provide a physical barrier to the noise generated from the outside environment.
7. An **awareness program** to the public at large may also be considered w.r.t the chronic health problem from noise.
8. Traffic responsible for the noise pollution at any hotspot has to be regulated so that, existing noise pollution level has bring down.

- Further directions from DPCC in reference to violation of Noise Rules, 2000 can be accessed at:
***https://www.dpcc.delhigovt.nic.in/uploads/news/02f9aa445f37e492d26181f9e1829a25.PDF***

**GOVERNMENT OF NCT OF DELHI**
**OFFICE OF THE SUB DIVISIONAL MAGISTRATE (HQ)**
**DISTRICT MAGISTRATE (SOUTH)**
**OFFICE M.B. ROAD, SAKET,**
**NEW DELHI-110068**

F. No.9(114)DC(S)/Coord./2019/2391-92 Dated:21-06-2021

To,

The Director (Env.), GNCTD,
Nodal Officer Committee,
O/o the Justice SP Garg Monitoring Committee,
India International Centre, Max Muller Marg,
New Delhi.

**Sub:- Regarding directions of hon'ble NGT in respect of preparation of District Environment Plan(DEP) in the matter OA360/2018 titled "Shree Nath Sharma Vs Union of India and others".**

**Sir,**

With reference of your letter No. F.128/(648)/Env/S.P. Garg Monitoring Committee/2021/ 458-472 dated 10/06/2021, on the subject cited above please find enclosed herewith the District Environment Plan of District South, for your kind perusal.

**(BHUPINDER SINGH)**
**SDM (HQ)**
**DISTRICT SOUTH**

**Copy for information to:-**

1. SDM-I(HQ), Revenue Department Environment branch, 5 Sham Nath Marg, Delhi-54

# DISTRICT ENVIRONMENTAL PLAN
# SOUTH DISTRICT, DELHI
# GOVERNMENT OF NCT OF DELHI

The South District (Revenue) is one of the largest District in Delhi having a population of approx. 27,31,929 as per Census (2011), The South New Delhi is bordered in the north by the districts of New Delhi, the Yamuna river to the east, Gurgaon district of Haryana to the southwest, Faridabad District of Haryana to the southeast and South West Delhi to the west. The District covers 5 Assembly Constituencies, and 16 Police Stations. There are approximately around 41 rural and 02 urbanized villages. In some pocket of the rural villages there are still agricultural activities. There are forest areas also in the District. There exists natural as well as manmade ponds/talab. The present District Environmental Plan has been prepared in consultation with line department such as SDMC, DJB, CDMO (South), DPO(South) & DPCC etc.

## 1. Brief Profile of the District:

District Administration is a bridge between the Government and the common man. The South District is headed by the Deputy Commissioner (Revenue) District Magistrate (DM) and Additional District Magistrate (ADM) and there Sub Divisional Magistrates who are incharge in Sub Divisions. BDO(South) in the custodian of the Gram Sabha Land. For revenue functions each subdivision has Tehsildar, Naib Tehsildar, Kanungo and Patwari in that order.

The Three Sub Divisions are:-

1. Saket
2. Hauz Khas
3. Mehrauli

The South district has the distinction of having the biggest colony in Asia at Sangam vihar with ultra modern urban infrastructure. Hauz Khas in this district is the head of the Panchayat of 23 villages.

The South Delhi has a population of 27,31,929 (2011 census), and an area of 250 $km^2$, with a population density of 9,034 inhabitants per square kilometer. It is the fourth most population district in Delhi (as per Wikipedia).

The South District of NCT of Delhi is situated in the south part of Delhi. It is located in between latitude 28.4817º and longitude between 77.1873º.

**Major Ponds**

1. Chandan:-
2. Fatehpuri Beri

**Initiative of the District Administration**

The district Administration is committed to implement and enforce the direction passed by the Hon'ble NGT in letter and spirit. The district administration join its own violation has taken following measures to re-enforce and assist the agencies for enforcing and implementing the Hon'ble NGT Directions. Apart from coordinating and regular review meetings with all the stack holders the District Administration has also been actively involved by taking the following actions:-

1. Regular night patrolling by Civil Defence Volunteers (CDVs) under the supervision of SDM's have been already started at all vulnerable location and the report are being shared with the concerned authorities for any violation.
2. The SDM's, Tehsildars of the respective Sub Division are issuing challan and imposing penalty on violators on NGT directions. The reports are being compiled and forwarded to the Div/Com Office on daily basis.
3. Regular meetings are being held by the DM(South) with all the stake holders on all environmental issues in the District. In the review meeting, action taken on all important issues such as Noise Pollution, Solid Waste Management, Air Pollution, Plastic Waste ban etc. are taken up and issues sorted out so as to comply with the direction jof the Hon'ble NGT.
4. SDM's, MCD, Delhi Police, DJB, I&FC etc. are regularly directed to conduct awareness program in their areas and also to submit compliance report.
5. Major rain water harvesting activities are being carried out in the District in collaboration with DJB, MC I&FC and PWD. All government building have been directed to install rain water harvesting facilities and many natural ponds/talab have been revived / restored.

**Scope of the District Environmental Plan**

| S.No. | Plan | Concerned Department |
|---|---|---|
| 1. | Waste Management Plan<br>(i) Solid Waste Management Plan<br>(ii) Plastic Waste Management<br>(iii) C & D Waste Management<br>(iv) Biomedical Waste Management<br>(v) Hazardous Waste Management<br>(vi) E-Waste Waste Management | SDMC |
| 2. | Water Quality Management Plan | DJB |
| 3. | Domestic Sewage Management Plan | DJB |
| 4. | lndustiral Waste Wate Management Plan | Not Applicable |
| 5. | Air Quality Management Plan | DPCC |
| 6. | Mining Activity Management Plan | Not Applicable |
| 7. | Noise Pollution Management Plan | DPCC/SDM |

## 1. Waste Management Plan of District South, SDMC

### (i) Solid Waste Management Plan:

Solid waste management is an essential service in any society, before introducing the process; however, let's start with a discussion of the material being managed-solid waste.

Solid waste refers to the range of garbage materials - arising from animal and human activities-that are discarded as unwanted and useless. Solid waste is generated from industrial, residential and commercial activities in a given area, and may be handled in a variety of ways. As such, landfills are typically classified as sanitary, municipal, construction and demolition, or industrial waste sites.

**Solid Waste Management Plan for the district is as follows.**

Solid waste to be managed in accordance with the SWM Rules, 2016 issued by the Ministry of Environment and Forests, Govt. of India.

| S.NO. | Action Plan | Strategy and approach |
|---|---|---|
| 1. | Door to Door waste collection & segregation of wate at source in model wards as well as other wards | 100% Door to door collection of MSW in all 24 wards falling under the jurisdiction of South zone, SDMC.<br>**Detail reg. of Source segregation of MSW:-**<br>60-80% in 7 wards<br>40-60% in 8 wards<br>20-40% in 2 wards<br>Less than 20% in 7 wards |
| 2. | All dry waste (Plastic, paper etc.) should be transported to Material Recovery Facility (MRF). | 15 Nos. of MRF have been setup in different wards of South Zone for collection of dry waste as Material Recovery. |
| 3. | Wet Waste (Compostable) should be transported to Material Recovery Facility (MRF). | 25 Nos. of decentralized composting facilities have been setup in different wards of South Zone for composting of bio-degradable wet waste. |
| 4. | Regulating use of 50U plastic carry bags in markets, vendors, hawkers etc. | Special campaign/Drives are conducted in the market place to regulate use of <50U plastic carry bags. |
| 5. | Encourage use of compostable products (carry bags, etc.) certified by CPCB. | Various awareness programmes have been conducted. |
| 6. | Separate arrangement to collect domestic hazardous waste. | A separate container is available for domestic hazardous waste with auto tippers deployed for primary collection & transportation of MSW in all wards of South Zone. |

**(ii) Plastic Waste Management**

The South Zone ULBs has been observed that disposal of plastic waste is a serious concern due to improper collection and segregation system. A very small amount of total plastic waste is effectively recycled; the remaining the plastic is sent to landfills etc.

**Plastic Waste Management plan for the district is as follows:**

**Segregation of Plastic Waste**

Segregation is done in three stages

1. Door to Door collection has done be auto tipper.
2. Segregation is done at Dhalao/FCTS (SCP) level.
3. Waste to energy plant at Okhla.

The South Zone is planning to maximize segregation at primary collection level i.e. Door to Door and Source Segregation. At present, the four auto tippers are assigned for each ward. However in future 10 auto tippers will be assign with adequate manpower after handing over the ward to private concessionaries it will be more coverage for primary collection and reduce the mixed waste to waste energy plant at Okhla.

Enforcement activities are being carried out by the authorities regularly by seizing the plastic goods and Imposing penalty as per the prescribed norms. Besides ULBs also organize awareness camps in the local areas.

**(iii) C & D Waste Management:**

For South Zone, 8 sites have been identified as C & D Waste collection point for small quantities. Enforcement Actives are being carried out by the ULBs by issuing Challans to the violators on regular basis.

**(iv) Bio-Medical Waste Management:**

A team from DM (South) and CDMO (South) will survey the quarters of BMW and identify source-disposal linkage in order to promote safe collections, transportation and disposal of BMW.

| Details of Data Requirement | Measurable Outcome |
|---|---|
| Total no. of Bedded Hospitals | 107 |
| Total no. of non-bedded HCF | 816 |
| Total no. Clinics | 478 |
| No of Veterinary Hospitals | 21 |
| Pathlabs | 176 |
| Dental Clinics | 139 |
| Blood Banks | 0 |
| Animal Houses | 5 |
| Bio-research Labs | 11 |

## (v) Hazardous Waste management:

| Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|
| Inventory of Hazardous Waste | | |
| | No of HW Generating Industry | 10 [Nos.] |
| | Quantity of HW | 10.159 [MT/Annum] |
| | Quantity of Incinierable HW | 0 [MT/Annum] |
| | Quantity of land-fillable HW | 0.286 [MT/Annum] |
| | Quantity of Recyclable / utilizable HW | 9.873 [MT/Annum] |
| Contaminated Sites and illegal industrial hazardous waste dumpsites | | NIL |
| | No of HW dumpsites | None |
| | Probable Contaminated Sites | Nil |
| Authorization by SPCBs/PCCs | | |
| | No of industries authorized | 0 [Nos] |
| | Display Board of HW Generation in front of Gate | 0 [Nos] |
| Availability of Common Hazardous Waste TSDF | | |
| | Common TSDF | No |
| | Industries linkage with TSDF | 0 [Nos.] |
| Linkage of ULBs in District with Common TSDF | | |
| | ULBs linked to Common TSDFs for Domestic Hazardous Waste | No |

## (vi) E-Waste Management:

In South Zone, producer will provide the collection centre to collect e-waste on behalf of dismantler, refurbisher and recycler etc. at their own.

## 2. Water Quality Management Plan (District South)

The availability of water resources on earth are limited and the water table has been going down every year. The water conservation is important because fresh clean water is a limited resource, as well as a costly one. The conservation of water resources depends on our wise use of these resources.

In the water conservation drive, the following task is required to initiate:-

a) Determination of water leakages of water supply distribution system & plugging the same in time bound manner.
b) Use of treated efficient from sewage treatment in gardening, parks etc.
c) Spreading awareness among people to conserve roof top Rain Water through constructing rain water structure to enhance water table in the premises in Govt. buildings as well as on private buildings.
d) Stopping misuse of drinking water by way of washing Cars / Floor Washing & overflow through water overhead tanks.

e) Holding meeting with RWA's Govt. Authorities of implement the water conservation plan effectively.
f) Rejuvenation of traditional ponds and water bodies.
g) Formation of water conservation team for implementation of water conservation plan consists of 4nos. Jr. Engineer from Delhi Jal Board(1 from each division):-

| | | |
|---|---|---|
| 1. | Sh. Horesh Kumar, J.E.(C) C/O. EE(South)-I | 9650695924 |
| 2. | Sh. Vineed Dwivedi, AE.(C) C/O. EE(SW)-III | 9650286969 |
| 3. | Sh. Mihaan Singh, AE.(C) C/O. EE(S)-III | 8527592500 |
| 4. | Sh. Vinay Saini, JE(C) C/O. EE(S)-I | 8800690889 |

**3. Domestic Sewage Management Plan:** Pertains to DJB

**4. Industrial Waste Water Management Plan:** No such plan is available in the District.

**5. Air quality Management Plan:** Pertains to DPCC

**6. Mining Activity Management Plan:** No such activity is found in District

**7. Noise Pollution Management Plan:**

It is submitted that an exclusive website (www.ngms.delhi.gov.in) for redresseal of grievance related to noise pollution has been launched on 1st August, 2019 on the directions of Hon'ble NGT. As per the directions of worthy chief Secretary, GNCTD complaints have to be redressed by the SHO concerned within 30 minutes of the receipt of the complaint. In case of failure to resolve the complaint within 30 minute, the complaint gets escalated to ACP and SOM concerned who have to resolve the complaint in next 30 minutes.

**Suggestion:-**

It is observed that for effective and result oriented implementation of Hon'ble NGT direction, the following measures may be place before the competent authority for consideration:-

1. Environmental Marshal:- Dedicated environmental marshal on permanent/ contractual basis to assist the District Administration for inspection challenging and patrolling in the locality.
2. Motorcycles for each sub division dedicated for patrolling and enforcement to enhance deterrence and visibility in the area in the vulnerable area.
3. In the recent times in South District patrolling by Civil Defence Volunteers at night send a strong message in the locality and also was a great deterrence to defaulters. However, since they are on foot patrol they cannot over large area and their mobility and vigilante was restricted.

**GOVERNMENT OF NCT OF DELHI**
**OFFICE OF THE SUB DIVISIONAL MAGISTRATE (HQ)**
**DISTRICT MAGISTRATE (SOUTH) OFFICE**
**M.B. ROAD, SAKET, NEW DELHI-110068**

F.No.9(114)/DC(S)/Coord./2019/ 2808 Dated: 16/12/2021

To,

The Director(Environment),
O/o The Justice SP Garg Monitoring Committee,
India International Centre, Max Muller Marg,
New Delhi-110003.

**Sub: Supplementary/Additional Information in respect of District Environment Plan (DEP) in the matter OA no. 360/2018 titled "Shri Nath Sharma Vs Union of India & Ors".**

**Sir,**

With reference to your Email dated 14.12.2021, on the subject cited above, please find enclosed herewith the supplementary/additional information in respect of District Environment Plan of District South, as received from CDMO(South)& SDMC South.

BHUPINDER SINGH
SDM (HQ)
O/o the District Magistrate (South)
Govt. of NCT of Delhi
M.B. Road, Saket, New Delhi-

**OFFICE OF CHIEF DISTRICT MEDICAL OFFICER, SOUTH DISTRICT**
**DIRECTORATE OF HEALTH SERVICES, GOVT. OF NCT OF DELHI**
**BEGUMPUR, MALVIYA NAGAR, NEW DELHI-110017**
**PHONE: 26693031, 2663026**
**E-mail: cdmosouth.delhi@gov.in**

F.No. 14/09/2021/CDMO/SD/BMW/CC

Dated: 20/09/2021

**SUB-** Regarding Additional Information in respect of District Environment plan (DEP). In matter of OA No 360/2018 Title "Sh. Nath Sharma v/s Union of India and others.

**Respected madam,**

With reference to letter F-12/ (648)/ Env/ SP GARG Monitoring Committee/2021/1320-1334 Dated-14/07/2021.

| S.No. | ACTION PLAN | STRATEGY AND APPROACH |
|---|---|---|
| 1. | To monitor the compliance of Bio-Medical Waste Management in health care facilities, private hospitals and clinics | • District Level Monitoring Committee has been constituted comprising members from toxic link (NGO), DPCC, IMA, DJB.<br>• Periodic biomedical inspections have been planned. |
| 2. | Delhi Pollution Control Board Committee authorization certificate. | • Ensure all health care facilities has Delhi Pollution Control committee authorization certificate |
| 3. | To create awareness about Bio-Medical Waste collection, segregation, transportation and disposal. | • Refresher training will be planned on regular basis<br>• Training has been conducted at district and facility level.<br>• IEC has been distributed by CBWTF to create awareness. |
| 4. | Annual Report | • Ensure to submit annual report from January to December before 30th June to DPCC (Prescribed authority) as per rule no. 13. |
| 5. | Bar Coding System | • Ensure implementation at health care facilities as per BMW Guidelines in less than 30 (30 bedded hospitals implementation will be done CBWTF). |

(Dr Deepali)
DNO BMW

Dr. Sangeet
CDMO, Sout
C.D.M.O.
South District
Govt. of N.C.T. of De
Begum Pur, New Delhi-

**Solid Waste Management**

1. Waste Segregation Campaign

   As per the directions issued by the NGT in March 2019, the civic bodies had to identify three wards for their development into model wards.

   The SDMC identified R.K Puram, Andrews Gunj and Janakpuri South for the campaign.

   Thereafter, aggressive waste segregation at source campaign was launched wherein ward and cluster wise meetings with RWAs, senior citizens groups, women groups, NGOs and corporates were held for their sensitization.

2. Check on illegal dumping

   SDMC resolves complaints of illegal dumping of waste through the Green Delhi App. Green Marshalls (CDVs) have also been deputed to verify if the complaints have been satisfactorily resolved.

3. SDMC Solid Waste Processing Data

i. Total MSW Generation in TPD: 3600
ii. Total MSW processed in TPD: 1850 (51%)
iii. Existing MSW Facilities:
   - One WTE Plant at Okhla – 1950 TPD
   - 3 Bio-Methanation Plants - 15TPD (5 TPD each at Sarita Vihar, Dwarka Sec-14 & Punjabi Bagh Nursery)
   - 3 Composter Plants – 3 TPD (1 TPD each at Chirag Delhi, Punjabi Bagh Nursery & Near Lady Shri Ram College East of Kailash.)

iv. Proposed MSW Facilities:

   - 2000 TPD WTE Plant at Tehkhand by 31.12.2021
   - Engineered Sanitary Landfill at Tehkhand by 30.09.2021
   - One Bio-Methanation Plant - 5 TPD at Masood Pur in Vasant Kunj by Jan, 2021
   - One Composter Plant - 1 TPD at Dwarka Sector 14 by March, 2021

Reference: https://dpcc.delhigovt.nic.in/uploads/pdf/Status-of-Solid-Waste-Management-in-Delhipdf-83e80619a099843e1cb437a00af5c09d.pdf

**Plastic Waste Management**

1. We can mention about plastic waste management through Extended Producer Responsibility under the Plastic Waste Management rules, 2016.

   As per Rule 9 (I) of PWM Rules, 2016, the producers were required to work out modalities for waste collection system based on Extended Producers Responsibility (EPR) by involving Urban Development Department, Govt. of NCT of Delhi either individually or collectively, through their own distribution channel or through the local body

**C&D Waste Management:**

1. There is a C&D waste processing plant in Bakkarwala with capacity of processing 1000 TPD. We may mention about it.
2. SDMC can make it mandatory to show proof that demolition waste was deposited at designated sites before sanctioning building plans.
3. The SDMC has 65+44 (day and night) teams for inspection of construction and demolition sites to oversee the implementation of construction norms and minimize construction dust.
4. Complaints of illegal dumping of C&D waste are also resolved through the Green Delhi App. CDV- Green Marshalls have been assigned to verify if the complaints have been satisfactorily resolved, failing which, the complaints are reopened.

**E-Waste Management:**

1. SDMC launched the website https://ewaste.mcdservices. for submitting the online request for collecting the e-waste and has also started a toll free number-1800-123-005566 for collecting and disposing of e-waste in a scientific manner
2. Steps taken for EPR under E-Waste (Management) Rules, 2016 may be mentioned.

2899

# OFFICE OF THE DISTRICT MAGISTRATE (SOUTH EAST)
## OLD GARGI COLLEGE BUILDING, BEHIND LSR COLLEGE, LAJPAT NAGAR-IV, NEW DELHI-110024

**F.NO.DM(SE)/DDMA/Envir. Plan/2019-20/2030** **Dated: 15/06/2021**

To,

Sh. Nigam Aggarwal,
Director (Env.), GNCTD,
Nodal Officer- Monitoring Committee

**Subject- Regarding directions of Hon'ble NGT in respect of preparation and implementation of District Environment Plan (DEP) in the matter OA No. 360/2018 titled 'Shree Nath Sharma Vs Union of India & Ors**

**Sir,**

In reference to the letter no. F. 12/648/Env/S.P. Garg Monitoring Committee/2021/1459-472 Dated:10/06/2021 regarding furnishing a status report i.r.t. preparation and implementation of the District Environment Plan. The requsitie information is mentioned as under:-

| S.No. | Subject Matter | Information i.r.t. District South-East |
|---|---|---|
| 01. | District Environment Plan, District South-East | The plan has been prepared and circulated to all stakeholders at district level for compliance & implementation. A meeting for monitoring the implementation of the District Environment Plan will be convened in the upcoming month. |

It is submitted for your information please.

15.06.21

**SDM (Defence Colony)**
**District South-East**

Copy for information:-

1. PA to DM (SE).
2. PA to ADM (SE).

# DISTRICT ENVIRONMENT PLAN

## DISTRICT SOUTH-EAST

JOIN HANDS TOGETHER FOR SAVING THE ENVIRONMENT

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**Preamble**

Hon'ble National Green Tribunal vide order dated 26/09/2019 in O.A. No. 360 of 2018 filed by Shree Nath Sharma Vs Union of India and Others directed that CPCB shall facilitate the District Magistrates in preparation of District Environmental Plan by placing Model plan on its website. This model plan may be adopted as per local requirements by all Districts under supervision of District Magistrate. The said Order also directs that Department of Environment in respective States / UTs should collect district plans to prepare State Environment Plan, which shall be monitored by respective Chief Secretaries of State/UT by 15/12/2019.

The model District Environment Plan (DEP) is envisaged to bring the scope of environmental management to local governments and administration, so as to set their own goals and targets to achieve desired environmental quality. The DEP is intended as a quick reference to the personnel of District Administration to (i) identify key environmental issues within the district boundary, (ii) prioritize the required projects, (iii) strategize and plan for implementation and (iv) Outline tentative timelines for completion of projects. This report will also help regulators to monitor compliance and is structured to allow updates and monitoring at State level.

CPCB has prepared Data templates for preparation of DEPs. Data templates have been circulated to all Districts to capture information related to key parameters essential for preparing environment management plan. As identified by Hon'ble National Green Tribunal in Original Application No. 360 of 2018, the scope of DEP will be based on 7 thematic areas unless there is any other specific environmental factor in the district that needs to be covered as part of DEP. The scope of work is outlined in following areas:

1. Waste Management Plan

i. Solid Waste Management Plan
ii. Plastic Waste Management
iii. C&D Waste Management
iv. Biomedical Waste Management
v. Hazardous Waste Management
vi. E-Waste Waste Management

2. Water Quality Management Plan
3. Domestic Sewage Management Plan
4. Industrial Wastewater Management Plan
5. Air Quality Management Plan
6. Mining Activity Management plan
7. Noise Pollution Management Plan

In compliance of these directions, DM (South-East) constituted committees involving members from ULBs and other government departments for preparation of District Environment Plan vide Order No. DM (SE)/ SDMC (DC)/ Dist. Envir. Plan/2019/1206 Dated:06/12/2019.

## INTRODUCTION

Environment is the complex to biotic and abiotic factors that act upon an organism or on ecological community and ultimately determine its form and survival. Literally, environment means all that which surround us.

Biotic components or factors can be described as any living component that affects another organism and the functioning of the ecosystems.

Abiotic factors are non-living chemical and physical parts of the environment that affect living organisms and the functioning of the ecosystem.

The world environment is getting deteriorated day by day due to indiscriminate use of natural resources. Our total environmental condition deteriorate in everyday life but we yet not concern ourselves for saving us from different types of natural calamities and extinction of several types of species. It is true that only human are responsible for polluting environment, but if we have a little bit concern that it will make us positive thinker to save our environment.

## Current Situation of Environment

The over exploitation of natural resource has led to various types of pollution i.e. Air, Water, Soil and Noise Pollution. Settlements are the main reasons of increasing pollution which have resulted in various diseases and hampered the quality of life.

## Remedies for Saving Environment

There are various solutions but all we need proper action and support from all groups of people. The first step to save our environment is to plant more and more trees as the forest cover is being decreased day by day. Thereafter The use of Five R's should be implemented and promoted in our daily life:-

- Reduce.
- Recycle
- Reuse
- Refuse
- Repurpose

## Environmental Management

There are two main approaches for environmental management:-

1. Management based on standards.
2. Management based on best practicable means.

The first approach required provision for standards for each pollutant for air, water and noise and soil pollution. In this approach, each polluter could choose a suitable technique for pollution control based on their evaluation for technical feasibility and economic viability

The Second approach is based on best practicable means. In this case the industry is free to adopt any suitable method which is technically feasible as well as economically viable.

## PP Principle (PPP)

The 'Polluter Pays Principle' is the common accepted practice that those who produce pollution should bear the cost of managing it to prevent damage to human health or environment. This principle underpins most of the regulation of pollution affecting land, water and air.

## APPROACH METHODOLOGY

The data used for preparing District Environment Plan is based on the data provided by SDMC, NDMC, I&FC, DJB, DPCC and other related departments. All the stakeholder departments have provided the required data (DEP format prescribed by CPCB) regarding prevailing conditions of environment, solid waste management etc. in duly filled format, the population data is census data of year 2011 (as per DEP).

# GEOGRAPHICAL FEATURES OF DELHI AND SOUTH-EAST DELHI

## ➢ Historical Background

Delhi has been continuously inhabited since at least the 6th Century and it has been the capital of many empires and kingdoms over its history. It has also been captured, destroyed and rebuilt numerous times. Today, Delhi is the Capital of India. Delhi is one of the fasted growing cities in the world, reaching over 18 million this year from just 4,00,000 in 1901. In 2001 alone, its population increase by 2,15,000 due to natural growth and 2,85,000 through migration .

Delhi is the National Capital Territory and it is bordered by Haryana on three sides and by Uttar Pradesh in the east. It is located at North Latitude from 28.24.28.53 degrees and East Longitude from 76.50-77.20 degrees. Delhi Covers an area of 1483 Sq. Km. of which 369.35 Sq. Km. is designated as rural and 1113.65 Sq. Km. as urban. It has a length of 51.9 Km and breath of 48.48 km. Delhi has 11 district with 33 Tehsils/Sub-Divisions.

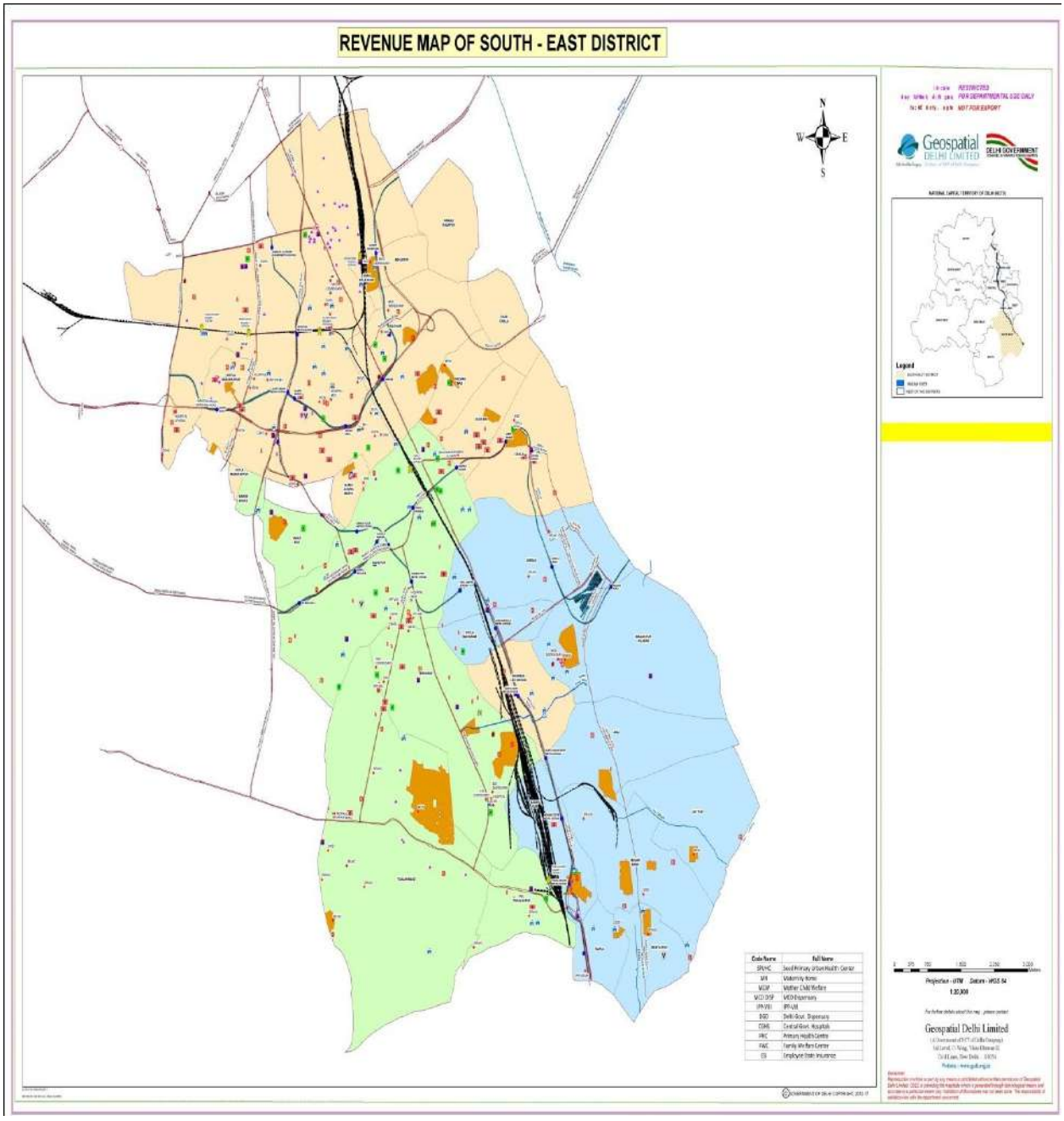
## ➢ District Profile

The South-East Delhi District is bordered in west by South Delhi district, in South by Faridabad District of Haryana, in East by River Yamuna and by New Delhi District & East Delhi District in North-West and North-East respectively. South-East Delhi is an administrative district of the National Capital Territory of Delhi in India. Administratively, the district is divided into three sub-divisions- Defence Colony, Sarita Vihar and Kalkaji.

## ➢ Demography

South-East Delhi is one of the 11 districts of the NCT of Delhi that has been reorganized from 19th September 2012 when Delhi was divided into Eleven Revenue Districts. Prior to that, there used to be only nine districts for the whole of Delhi with its district Head Quarter at 5, Sham Nath Marg. The district stretches from Jor Bagh, Lodhi Road, Khan Market and Sunder Nagar through Defence Colony, Lajpat Nagar, Nizamuddin, Sarai Kale Khan, New Friends Colony, Nehru Place, Jamia Nagar, Kalkaji, C.R. Park, Govindpuri, Okhla Phase-II to G.K. Part-II, Alaknanda, Sarita Vihar and Badarpur. There are 4 notified industrial areas existing in South-East District of Delhi i.e. Okhla Industrial Area Phase-I, Okhla Industrial Area Phase-II, Okhla Industrial Estate and Mohan Cooperative Industrial Estate. There are mainly printing

units, garment export units and automobile service stations in these industrial areas. There is also a common CETP in Okhla Industrial Area Phase-I and Phase-II for the treatment of combined waste water generated from these units. However there is no CETP in Okhla Industrial Estate and Mohan Cooperative Industrial Estate.



## WASTE MANAGEMENT PLAN

### i. Solid Waste Management Plan

Solid waste management is one of the most important services for maintaining the quality of life in urban as well as rural areas and for ensuring better standards of health and sanitation. Due to rapid growth in population of India, this service falls short of the desired level as the systems adopted are inefficient. Institutional weakness, shortage of human and financial resources, improper choice of technology, inadequate coverage and lack of short- and long term planning are responsible for the inadequacy of services. Solid wastes, which include bio-medical, municipal and hazardous wastes is a major concern and an eye sore in the urban areas. Unregulated disposal of wastes may affect the quality of groundwater in the area through infiltration of water-soluble substances.

The Ministry of Environment, Forest & Climate Change, Govt. of India has notified SWM Rules 2016. As per the Solid Waste Management Rules 2016, the urban local authorities themselves have responsibilities in managing solid waste in their jurisdictions. The Duly filled proforma of Solid Waste Management Plan is given below:-

(i) Solid Waste Management Plan (for each ULB)

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | SDMC |
| | | | NDMC |
| | | | DPCC |
| | No of ULBs in the District | | 02 |
| | Population | | 15,00,639 (As per 2011 Census).<br>District South East was notified after 2011 and the above said population is determined as per population of Sub-Division Defence Colony & Kalkaji which lies in District South-East as per census 2011 but later on notified under District South-East. |
| SW1 | Report on inventory of total solid waste Generation | | |
| SW1a | | Total solid waste Generation | 289.827- NDMC |
| | | | 950 MT Per Day – SDMC |
| SW1b | | Qty. of Dry Waste segregated | 164.531- NDMC |

| | | | |
|---|---|---|---|
| | | | 610 MT Per Day- SDMC |
| SW1c | | Qty. of Wet Waste segregated | 43.546- NDMC |
| | | | 340 MT Per Day- SDMC |
| SW1d | | Qty. of C&D Waste segregated | 7999.335- NDMC |
| | | | 60 MT Per Day-SDMC |
| SW1e | | Qty. of Street Sweeping | 50 MT Per Day-SDMC |
| SW1f | | Qty. of Drain Silt | Civil-NDMC |
| | | | 80 MT Per Day - SDMC |
| SW1g | | Qty. of Hazardous Domestic Waste(DHW) collected | 0.988- NDMC |
| SW1h | | Qty. of Other Waste (Horticulture, sanitary waste, etc.) | 2.227-NDMC |
| | | | Green waste other than nursery =1.5 MT PD - SDMC |
| SW1i | | No of Old dump sites | 1 No (SLF Okhla) |
| SW1j | | Qty stored in dumpsites | |
| SW1k | | No of Sanitary landfills | 01 Nos- SDMC |
| SW1l | | No of wards | 14- NDMC |
| | | | 26 Nos- SDMC |
| SW2 | Compliance by Bulk Waste Generators | | |
| SW2a | | No of BW Generators | 25- NDMC |
| SW2b | | No of on-site facilities for Wet Waste | 29(OWC+ Biogas) 118 Compost pit at 52 locations |
| SW3 | Compliance in segregated waste Collection SW Collection (MT Per day) | | |
| SW3a | | Total generation | 289.827- NDMC |
| | | | 340 MT Per Day- SDMC |
| SW3b | | Wet Waste | 164.531- NDMC |
| SW3c | | Dry Waste | 45- NDMC |
| | | | 610 MT Per Day- SDMC |
| SW3d | | C&D Waste | 79.835- NDMC |

| | | | |
|---|---|---|---|
| | | | 60 MT Per Day- SDMC |
| | | | |
| SW4 | Waste Management Operations | | |
| SW4a | | Door to Door Collection | 100 %- NDMC |
| | | | 100 %- SDMC |
| SW4b | | Mechanical Road Sweeping | 100 %- SDMC |
| SW4c | | Manual Sweeping | 100 %- NDMC |
| | | | 100 %- SDMC |
| SW4d | | Segregated Waste Transport | 100 %- NDMC |
| | | | 100 %- SDMC |
| SW4e | | Digesters (Bio-methanation) | 1 MT- NDMC |
| | | | Initiated- SDMC |
| SW4f | | Composting operation | 50%- NDMC |
| | | | 5 %- SDMC |
| SW4g | | MRF Operation | 2- NDMC |
| | | | 3 Nos. -SDMC |
| SW4h | | Use of Sanitary Landfill | 60 % SDMC |
| SW4i | | Reclamation of old dumpsites | |
| | | | Initiated- SDMC |
| SW4j | | Linkage with Waste to Energy Boilers / Cement Plants | Waste to energy plant Okhla-NDMC |
| | | | Initiated- SDMC |
| | | | |
| SW4k | | Linkage with Recyclers | Initiated-NDMC |
| | | | |
| | | | Initiated- SDMC |
| SW4l | | Authorization of waste pickers | Initiated-NDMC |
| | | | |

| | | | |
|---|---|---|---|
| | | | Initiated- SDMC |
| SW4m | | Linkage with TSDF / CBMWTF | Initiated-NDMC |
| | | | |
| | | | Initiated- SDMC |
| SW4n | | Involvement of NGOs | Initiated-NDMC |
| | | | |
| | | | Initiated- SDMC |
| SW4o | | Linkage with Producers / Brand Owners | Not Initiated-NDMC |
| | | | Not Initiated- SDMC |
| SW4p | | Authorisation of Waste Pickers | Initiated- SDMC |
| SW4q | | Issuance of ID Cards | Initiated-NDMC |
| SW5 | Adequacy of of Infrastructure | | |
| SW5a | | Waste Collection Trolleys | 961(temporary storage bins)- NDMC |
| SW5b | | Mini Collection Trucks | 36- NDMC |
| SW5c | | Segregated Transport | Yes-NDMC |
| | | | 100% -SDMC |
| SW5d | | Bulk Waste Trucks | 17- NDMC |
| SW5e | | Waste Transfer points | One-NDMC |
| SW5f | | Bio-methanation units | 6- NDMC |
| | | | 01 Nos - SDMC |
| SW5h | | Composting units | 23-OWC, 6 Biogas, 118 Compost pit at 52 locations |
| | | | Yes, 5 Nos- SDMC |
| SW5i | | Material Recovery Facilities | 2- NDMC |
| SW5k | | Waste to Energy (if applicable) | 1- NDMC |
| | | | 01 Nos - SDMC |
| SW5l | | Waste to RDF | 01 Nos - SDMC |
| SW5m | | Sanitary Land fills | 01 Nos - SDMC |

| | | | |
|---|---|---|---|
| SW5n | | Capacity of sanitary landfills | 2000 MT -SDMC |
| SW5o | | Waste Deposit Centers (DHW) | 2- NDMC |
| SW5p | | Other facilities | |
| SW6 | Notification and Implementation of By-La | | |
| SW6a | | Notification of By-laws | Done- NDMC |
| | | | Done- MCD |
| SW6b | | Implementation of by-laws | Done-NDMC |
| | | | Done-MCD |
| SW7 | Adequacy of Financial Status of ULB | | |
| SW7a | | CAPEX Required | Not Required-NDMC |
| SW7b | | OPEX | |
| SW5o | | Waste Deposit Centers (DHW) | |
| SW5p | | Other facilities | |
| SW7c | | Adequacy of OPEX | Yes-NDMC |
| | | | Not Applicable-DDA |

## ii. Plastic Waste Management Plan

Plastic seems all pervasive and unavoidable. Since the 1960s our use of plastic has increased dramatically, and subsequently, the portion of our garbage that is made up of plastic has also increased. Plastic products range from things like containers and packaging (soft drink bottles, lids, shampoo bottles) to durable goods (think appliances, furniture and cars) and non-durable goods including things from a plastic party tray to medical devices. Sometimes marked with a number and a chasing arrow, there is an illusion that all plastics are recyclable, and therefore recycled. But there are a number of problems with this assumption. The Duly filled proforma of Plastic Waste Management Plan is given below:-

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | SDMC |
| | | | NDMC |
| | Population | | 15,00, 639 (As per 2011 Census). District South East was notified after 2011 and the above said population is |

| | | | |
|---|---|---|---|
| | | | determined as per population of Sub-Division Defence Colony & Kalkaji which lies in District South-East as per census 2011 but later on notified under District South-East. |
| **PW1** | Inventory of plastic waste generation | | Nil- DDA |
| **PW1a** | | Estimated Quantity of plastic waste generated in District | 0.05 MT/Day -DDA |
| | | | 0.150 MT/DAY- SDMC |
| **PW2** | Implementation of Collection | | |
| **PW2a** | | Door to Door collection | 100%- NDMC |
| | | | |
| | | | PARTIAL- SDMC |
| **PW2b** | | Segregated Waste collection | 100%- NDMC |
| | | | |
| | | | PARTIAL- SDMC |
| **PW2c** | | Plastic waste collection at Material Recovery Facility | MRF Used-NDMC |
| | | | |
| | | | MRF USED- SDMC |
| **PW2d** | | Authorization of PW pickers | WASTE TO ENERGY- SDMC |
| **PW2e** | | PW collection Centers | 2-NDMC |
| | | | 8 Nos - SDMC |
| **PW3** | Establishment of linkage with Stakeholders | | |
| **PW3a** | | Established linkage with PROs of Producers | Not Estimated-NDMC |
| | | | Not Established- SDMC |
| **PW3b** | | Established linkage with NGOs | |
| | | | Not Established- SDMC |
| **PW4** | Availability of facilities for Recycling or utilization of PW | | |
| **PW4a** | | No. of PW recyclers | 2(Chintan & UNDP)-NDMC |
| | | | |
| | | | NIL- SDMC |

| | | | |
|---|---|---|---|
| **PW4b** | | No Manufacturers | None-NDMC |
| | | | |
| | | | NIL- SDMC |
| **PW4c** | | No of pyrolysis oil plants | None-NDMC |
| | | | |
| | | | NIL- SDMC |
| **PW4d** | | Plastic pyrolysis | 0-NDMC |
| | | | |
| **PW4e** | | Use in road making | 0-NDMC |
| | | | |
| **PW4f** | | Co-processing in Cement Kiln | 0- NDMC |
| | | | |
| **W5** | Implementation of PW Management Rules, 2016 | | |
| **W5a** | | Sealing of units producing < 50-<br>micron plastic | NA-NDMC |
| | | | |
| **PW5b** | | Prohibiting sale of carry bags < 50<br>micron | Prohibited -NDMC |
| | | | |
| | | | PROHIBITED- SDMC |
| **PW5c** | | Ban on Carry bags and other single use plastics as notified by State Government | No Action-NDMC |
| | | | IMPLEMENTED- SDMC |
| **PW6** | Implementation of Extended Producers Responsibility (EPR) through Producers/Brand-owners | | |
| **PW6a** | | No of Producers associated with ULBs | None-NDMC |
| | | | NONE- SDMC |
| **PW6b** | | Financial support by Producers / Brand owners to ULBs | None-NDMC |
| | | | NONE- SDMC |
| **PW6c** | | Amount of PRO Support | NA- NDMC |
| **PW6d** | | Infrastructure support by Producers / Brand owners to ULBs | |

| | | | |
|---|---|---|---|
| | | | NONE- SDMC |
| **PW6e** | | No of collection centers established by Producers / Brand owners to ULBs | |
| | | | NONE- SDMC |

### iii. C&D Waste Management

The Construction & Demolition (C & D) Waste, the waste comprising of building materials, debris and rubble resulting from construction, re-modeling, repair and demolition of any civil structure. Most of the demolition is carried out by a JCB. The net result is that all materials are mixed in the debris and any recovery of C&D waste is extremely challenging. The duly filled proforma of C & D Waste Management Plan is given below:-

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | SDMC |
| | | | NDMC |
| | Population | | 15,00,639 (As per 2011 Census). District South East was notified after 2011 and the above said population is determined as per population of Sub-Division Defence Colony & Kalkaji which lies in District South-East as per census 2011 but later on notified under District South-East. |
| CD1 | Inventory of C&D waste generation | | |
| CD1a | | Estimated Quantity | 60,000 KG/PD- SDMC |
| | | | 62.0 KG MT/DAY- SDMC |
| CD2 | Implement scheme for permitting bulk waste generators | | |
| CD2a | | Issuance of Permissions by ULBs | INITIATED-SDMC |
| CD3 | Establishment of C&D Waste Deposition centers | | |

| | | | |
|---|---|---|---|
| CD3a | | Establishment of Deposition Points | YES- SDMC |
| CD3b | | C&D Deposition point identified | YES- SDMC |
| CD4 | Implementation of By- Laws for CD Waste Management | | |
| CD4a | | Implementation of By-laws | NOTIFIED-SDMC |
| CD4b | | Collection of Deposition / disposal Charges | INITIATED- SDMC |
| CD5 | Establishment of C&D Waste recycling plant or linkage with such facility | | |
| CD5a | | Establishment CD Waste Recycling Plant | |
| CD5b | | Capacity of CD Waste Recycling Plant | |

### iv. Biomedical Waste Management

Biomedical waste' (BMW) means any waste, which is generated during the diagnosis, treatment or immunization of human beings or animals or research activities. The Duly filled proforma of Bio-Medical Waste Management Plan is given below:-

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | NDMC<br>SDMC<br>CDMO(SE) |
| | Population | | 15,00,639 (As per 2011 Census). District South East was notified after 2011 and the above said population is determined as per population of Sub-Division Defence Colony & Kalkaji which lies in District South-East as per census 2011 but later on notified under District South-East |
| BMW1 | Inventory of Biomedical Waste Generation | | |
| BMW1a | | Total no. of Bedded Hospitals | 156- NDMC |

| | | | |
|---|---|---|---|
| | | | 136- CDMO (SE) |
| BMW1b | | Total no. of non-bedded HCF | 13- NDMC |
| | | | 1003- CDMO (SE) |
| BMW1c | | Total no. Clinics | 13 – NDMC |
| | | | 609- CDMO(SE) |
| BMW1d | | No of Veterinary Hospitals | 1- NDMC |
| | | | 2- CDMO(SE) |
| BMW1e | | Pathlabs | 3- NDMC |
| | | | 216- CDMO(SE) |
| BMW1f | | Dental Clinics | 1- NDMC |
| | | | 170-CDMO(SE) |
| BMW1g | | Blood Banks | NIL- NDMC |
| | | | 2-CDMO(SE) |
| BMW1h | | Animal Houses | 4-CDMO(SE) |
| | | | |
| BMW1i | | Bio-research Labs | NIL -CDMO(SE) |
| | | | |
| BMW1j | | Others | |
| BMW2 | Authorization of HCFs by SPCBs / PCCs | | |
| BMW2a | | Bedded HCFs | 156- NDMC |
| BMW2b | | Non-bedded HCFs | |
| BMW3a | Biomedical Waste Treatment and Disposal Facilities (CBMWTFs) | | |
| BMW3a | | No of CBMWTFs | 1-NDMC |

| | | | |
|---|---|---|---|
| | | | |
| BMW3b | | Linkage with CBMWTFs | Yes- NDMC |
| | | | Yes- CDMO (SE) |
| BMW3c | | Capacity of CBMWTFs | Adequate- NDMC |
| | | | Adequate- CDMO (SE) |
| BMW3d | | Requirements of CBMWTFs | Required- NDMC |
| | | | |
| BMW3e | | Captive Disposal Facilities of HCFs | None |
| BMW4 | Compliance by CBMWTFs | | |
| BMW4a | | Compliance to standards | Meeting |
| BMW4b | | Barcode tracking by HCFs / CBMWTFs | Above 2%- |
| BMW4c | | Daily BMW lifting by CBMWTFs | |
| BMW5 | Status of Compliance by Healthcare Facilities | | Living MBW is lifted no stack |
| BMW5a | | Pre-segregation | |
| BMW5b | | Linkage with CBMWTFs | |

### v. Hazardous Waste Management

"Hazardous waste" means any waste which by reason of characteristics such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive, causes danger or is likely to cause danger to health or environment, whether alone or in contact with other wastes or substances under Hazardous waste. The Duly filled proforma of Hazardous Waste Management Plan is given below:-

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| HW1 | Inventory of Hazardous Waste | | |
| HW1a | | No of HW Generating Industry | 321 [Nos.]-DPCC |
| | | | NIL-SDMC |
| HW1b | | Quantity of HW | 292.52 [MT/Annum]-DPCC |
| | | | NIL-SDMC |
| HW1c | | Quantity of Incinerable HW | 5.0846 [MT/Annum]-DPCC |
| | | | NIL-SDMC |
| HW1d | | Quantity of land-fillable HW | 30.7613 [MT/Annum]-DPCC |
| | | | NIL-SDMC |
| HW1e | | Quantity of Recyclable / utilizable | 256.673 [MT/Annum]- DPCC |

| | | | |
|---|---|---|---|
| | | HW | NIL-SDMC |
| HW2 | Contaminated Sites and illegal industrial hazardous waste dumpsites | | Nil- DPCC |
| HW2a | | No of HW dumpsites | None- DPCC |
| | | | NIL-SDMC |
| HW2c | | Probable Contaminated Sites | None- DPCC |
| | | | NIL-SDMC |
| HW3 | Authorization by SPCBs/PCCs | | |
| HW3a | | No of industries authorized | 321 (applied) [Nos]- DPCC |
| | | | NIL-SDMC |
| HW3b | | Display Board of HW Generation in front of Gate | 321 [Nos]- DPCC |
| | | | NIL-SDMC |
| HW3 | Availability of Common Hazardous Waste TSDF | | |
| HW3a | | Common TSDF | No- DPCC |
| | | | NIL-SDMC |
| HW3b | | Industries linkage with TSDF | Nil- DPCC |
| | | | NIL-SDMC |
| HW4 | Linkage of ULBs in District withCommon TSDF | | |
| HW4a | | ULBs linked to Common TSDFs for Domestic Hazardous Waste | NA- DPCC |
| | | | NO-SDMC |
| HW3 | Availability of Common Hazardous Waste TSDF | | |

## (VI) E-Waste Waste Management

'E-Waste' means electrical and electronic equipment, whole or in part discarded as waste by the consumer or bulk consumer as well as rejects from manufacturing, refurbishment and repair processes. The Duly filled proforma of E-Waste Management Plan is given below:-

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| EW1 | Status of facilitating authorized collection of E-Waste | | |
| EW1a | | Does the citizen are able to deposit or provide E-Waste through Toll-free Numbers in the District | NONE-SDMC |
| EW1c | | Collection centers established by ULB in District | 01-SDMC |
| EW1d | | Collection centers established by Producers or their PROs in the District | No physical collection center has been established. All e-waste collection process in NDMC- is online only. Citizens may request e-waste collection through NDMC web portal/NDMC 311 app. After that our authorized vendor visits citizens premise to collect e-waste and also pay citizens for it- NDMC |
| | | | NONE-SDMC |
| EW1e | | Does the district has linkage with authorized E-Waste recyclers / Dismantler | NDMC has linkage with one authorized e-waste recycler/dismantler- NDMC |
| | | | No-SDMC |
| EW1f | | No authorized E-Waste recyclers / Dismantler | No-SDMC |
| EW2 | Status of Collection of E-Waste | | |
| EW2a | | Authorizing E-Waste collectors | NDMC has authorized one CPCB Registered E-waste vendor for collection of E-waste in NDMC area- NDMC |
| | | | None- SDMC |
| EW2b | | Involvement of NGOs | No-NDMC |
| | | | No-SDMC |

| | | | |
|---|---|---|---|
| EW2c | | Does Producers have approached NGOs/ Informal Sector for setting up Collection Centers. | No-SDMC |
| EW2d | | Does ULBs have linkage with authorized Recyclers / Dismantlers | Yes-NDMC |
| | | | Yes-SDMC |
| EW4 | Control E-Waste related pollution | | |
| EW4a | | Does informal trading, dismantling, and recycling of e-waste exists in District | Yes -SDMC |
| EW4b | | Does the administration closed illegal E-Waste recycling in the District | Yes -SDMC |
| EW4c | | No of actions taken to close illegal trading or processing of E-Waste | -- |
| EW5 | Creation of Awareness on Waste handling and dispo | | |
| EW5a | | Does PROs / Producers conducted any District level Awareness Campaigns | Yes -SDMC |
| EW5c | | Does District Administration conducted any District level Awareness Campaigns | Yes -SDMC |

## 2.0 Water Quality Management Plan

In district South-East one Aali drain under Irrigation and Flood Control Department, around 41 tube wells and 1243 nos. of tube wells exist under NDMC & DJB. The water quality is being monitored by QCTA, NDMC, DPCC Laboratory & DJB Quality Control Lab.

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| WQ1 | Inventory of water resources in District | | I&FC<br>NDMC<br>DPCC<br>DJB |
| WQ1a | | Rivers | 1 [Nos] - DPCC |
| WQ1b | | Length of Coastline | 22 KM (Wazirabad to Okhla barrage)- DPCC |
| WQ1c | | Nalas/Drains meeting Rivers | 18 [Nos]- DPCC<br>01 Aali Drain- I &FC |
| WQ1d | | Lakes / Ponds | NA- DPCC |
| WQ1e | | Total Quantity of sewage and industrial discharge in District | NA- DPCC<br>126 MLD- DJB |
| | Control of Groundwater Water Quality | | |
| WQ2a | | Estimated number of bore-wells | 21- NDMC |

| | | | |
|---|---|---|---|
| | | | 20- DJB |
| WQ2b | | No of permissions given for extraction of groundwater | 64- NDMC<br>37- (Other than DJB) |
| WQ2c | | Number of groundwater polluted areas | No such study has been undertaken- DPCC |
| | | | NIL- NDMC<br>NIL- DJB |
| WQ2d | | Groundwater Availability | Not adequate- NDMC<br>Available through Tube Wells (1243 nos.)- DJB |
| WQ3 | Availability of Water Quality Data | | Regular monitored by QCTA, NDMC |
| WQ3a | | Creation of monitoring cell | DPCC Laboratory is monitoring theWater Quality- DPCC<br>DJB Quality Control Lab- DJB |
| WQ3b | | Access to Surface water and groundwater quality data at DM office | Data available on DPCC website- DPCC<br>DJB Quality Control Lab- DJB |
| WQ4 | Control of River side Activities | | |
| WQ4a | Control of River side Activities | River Side open defecation | |
| WQ4b | | Dumping of SW on river banks | |
| WQ4c | | Control measures for idol immersion | |
| WQ5 | Control of Water Pollution in Rivers | | |
| WQ5a | | Percentage of untreated sewage | |
| WQ5b | | Monitoring of Action Plans for Rejuvenation of Rivers | |
| WQ5c | | No of directions given to industries for Discharge of Untreated industrial wastewater in last 12 months | |
| WQ6 | Awareness Activities | | |
| WQ6a | | District level campaigns on protection of water quality | Meetings with RWAs regarding Rain Water Harvesting Structure are being conducted at SE/EE/ZRO level. |
| WQ6b | Oil Spill Disaster Contingency Plan | | |
| WQ6a | | Creation of District Oil Spill Crisis Management Group | |

| | | | |
|---|---|---|---|
| WQ6b | | Preparation District Oil Spill Disaster Contingency Plan | |
| WQ7 | Protection of Flood plains | | |
| WQ7a | | Encroachment of flood plains is regulated. | YES I &FC |
| | Rainwater Harvesting | | |
| WQ8a | | Action plan for Rain water harvesting | Yes Available , DJB has installed 18 Nos. in it buildings. |

## 3.0 Domestic Sewage Management Plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| SM1 | Inventory of Sewage Management | | |
| SM1a | | Total Quantity of Sewage generated in District from Class II cities and above | 100 MLD- NDMC<br>262 MLD- DJB |
| SM1b | | No of Class-II towns and above | NA- NDMC |
| SM1c | | No of Class-I towns and above | NA- NDMC |
| SM1d | | No of Towns needing STPs | NA- NDMC |
| SM1e | | No of Towns STPs installed | NA- NDMC |
| SM1f | | Quantity of treated sewage flowing into Rivers (directly or indirectly) | 97.25 MLD(indirectly after treatment)- NDMC<br>216 MLD- DJB |
| SM1g | | Quantity of untreated or partially treated sewage (directly or indirectly) | NIL- NDMC<br>21 MLD- DJB |
| SM1h | | Quantity of sewage flowing into lakes | NIL- NDMC |
| SM1i | | No of industrial townships | NA- NDMC |
| SW2 | Adequacy of Available Infrastructure for Sewage Treatment | | |
| SM2a | | % sewage treated in STPs | 100%- NDMC<br>90%- DJB |
| SM2b | | Total available Treatment Capacity | 138.75 MLD- NDMC |
| SM2c | | Additional treatment capacity required | NIL- NDMC |
| SM3 | Adequacy of Sewerage Network | | |

| | | | |
|---|---|---|---|
| SM3a | | No of ULBs having partial underground sewerage network | NIL- NDMC |
| SM3b | | No of towns not having sewerage network | NA- NDMC<br>10 %- DJB |
| SM3c | | % population covered under sewerage network | 100% -NDMC<br>70% area covered and the work for covering balance population is in progress. |

## 4.0 Industrial Wastewater Management Plan

There are 4 notified industrial areas existing in South-East district of Delhi i.e, Okhla Industrial Area Phase-I, Okhla Industrial Area Phase-II, Okhla Industrial Estate and Mohan Cooperative Industrial Estate. There are mainly printing units, garment export units and automobile service stations in these industrial areas.

There is also a common CETP in Okhla Industrial Area Phase-I and Phase-II for the treatment of combined waste water generated from these units. However, there is no CETP in Okhla Industrial Estate and Mohan Cooperative Industrial Estate.

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| IWW1 | Inventory of industrial wastewater Generation in District | | NA |
| IWW1a | | No of Industries discharging wastewater | 99 [Nos]- DPCC |
| | | | 2200 Nos. approx- DSIIDC |
| IWW1b | | Total Quantity of industrial wastewater generated | 0.6902 [MLD]- DPCC |
| | | | NA- DSIIDC |
| IWW1c | | Quantity of treated IWW discharged into Nalas / Rivers | 0.6902 [MLD]- DPCC |
| | | | NA- DSIIDC |
| IWW1d | | Quantity of un-treated or partially treated IWW discharged into lakes | Nil- DPCC |
| | | | NA- DSIIDC |

| | | | |
|---|---|---|---|
| IWW1e | | Prominent Type of Industries | Chemical – Dye etc., Pharma, Automobile- DPCC |
| IWW1f | | Common Effluent Treatment Facilities | 1 [Nos]- DPCC |
| | | | 24 MLD CETP, Presently Effluent Received :1.99 MLD |
| IWW2 | Status of compliance by Industries in treating wastewater | | N.A- DSIIDC |
| IWW2a | | No of Industries meeting Standards | 95 [Nos]- DPCC |
| | | | N.A- DSIIDC |
| IWW2b | | No of Industries not meeting discharge Standards | 4 [Automatic]- DPCC |
| | | | N.A- DSIIDC |
| IWW2c | | No of complaints received or number of recurring complaints against industrial pollution in last 3 months | Nil- DPCC |
| | | | NIL- DSIIDC |
| AWW4 | Status of Action taken for not meeting discharge standards | | SCN issued- DPCC |
| IWW4a | | No industries closed for exceeding standards in last 3 months | Nil- DPCC |
| | | | N.A- DSIIDC |
| IWW4b | | No of industries where Environmental Compensation was imposed By SPCBs | Nil- DPCC |
| | | | N.A- DSIIDC |

## 5.0 Air Quality Management Plan

Air pollution is casued by the occurrence of foreign particles (aerosol or SPM) or gases in the atmosphere. It is caused by vehicular emotion, dust from Katcha Roads and Paths, burning of agriculture waste, burning of fuesl, relases of hazardous gases from industries etc. For containment of Air

Pollution in the area of SDMC (Central Zone) the following activities will be initiated:-

1. Regular Mechanized road cleaning through Mechnical Road Sweeping (MRS) Machines.
2. Sprinkling by designated Water Sprinklers fitted with multi set of nozzles to reduce re-suspension of dust.
3. Lifting and Disposal of C&D Waste on regular basis.
4. Lifting of Garbage and Plastic Waster on regular basis.
5. Greenery by planting of shrubs and plants in the area of Central Zone.
6. Encroachment removal action taken in the area of Central Zone on regular basis.
7. Repairing of road, footpath etc. pertains to SDMC on the regular basis in the area of Central Zone.

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| AQ1 | Availability of Air Quality Monitoring Network in District | | Dr. Karni Singh Shooting Range, JLN Stadium, Nehru Nagar (PGDAV college), Okhla (DITE), CRRI (Mathura Road)- DPCC |
| | | | N.A- DSIIDC |
| AQ1a | | Manual Air Quality monitoring stations of SPCBs /CPCB | None- DPCC |
| | | | N.A- DSIIDC |
| AQ1c | | Automatic monitoring stations Operated by SPCBs / CPCB | 5 [Nos] - DPCC |
| | | | N.A- DSIIDC |
| AQ2 | Inventory of Air Pollution Sources | | |
| AQ2a | | Identification of prominent air polluting sources | Not pertains to air lab- DPCC |

| | | | |
|---|---|---|---|
| | | | Industries Estate/Other (Multiples Selection)<br>Remark:-<br>Notice have served todefaulting units, found dumping of C&D, MSW, Industries waste and burning o MSW etc. However there is no prominent air pollution sources in industrial estate and the work for up gradation of unpaved/damaged roads has already taken up - DSIIDC |
| AQ2b | | No of Non-Attainment Cities | Not pertains to air lab- DPCC |
| | | | N.A- DSIIDC |
| AQ2c | | Action Plans for non-attainment cities | Not pertains to air lab- DPCC |
| | | | N.A- DSIIDC |
| AQ3 | Availability of Air Quality Monitoring Data<br>at DMs Office | | |
| AQ3a | | Access to air quality data from SPCBs & CPCB through Dashboard | Available in public domain- DPCC |
| AQ4 | Control of Industrial Air Pollution | | |
| AQ4a | | No of Industries meeting Standards | Not pertains to air lab- DPCC |
| | | | N.A- DSIIDC |
| AQ4b | | No of Industries not meeting discharge Standards | Not pertains to air lab- DPCC |
| | | | N.A- DSIIDC |
| AQ5 | Control of Non-industrial Air Pollution<br>sources | | |
| AQ5a | | Control open burning of Stubble – during winter | Not pertains to air lab- DPCC |
| | | | N.A- DSIIDC |
| AQ5b | | Control Open burning of Waste – Nos of actions Taken | Not pertains to air lab- DPCC |
| | | | N.A- DSIIDC |
| | | | 1 No. |

| | | | |
|---|---|---|---|
| AQ5c | | Control of forest fires | Not pertains to air lab- DPCC |
| | | | N.A- DSIIDC |
| AQ5d | | Vehicle pollution check centers | Not pertains to air lab- DPCC |
| | | | N.A- DSIIDC |
| AQ5e | | Dust Suppression Vehicles | Not pertains to air lab- DPCC |
| | | | N.A- DSIIDC |
| AQ6 | Development of Air Pollution complaint redressal system | | |
| AQ6a | | Mobile App / Online based air pollution complaint redressing system of SPCBs. | Not pertains to air lab- DPCC |
| | | | Sameer App & Green App is Available- DSIIDC |

## 6.0 Mining Activity Management plan

In District South-East no mining activity has been reported till now.

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| MI1a | Inventory of Mining in District | | |
| MI1a | | Type of Mining Activity | No mining activity has been reported till now in this district |
| MI1b | | No of Mining licenses given in the District | None |
| MI1c | | Area covered under mining | Not Applicable in view of MI1b |
| MI1d | | Area of District | Not Applicable in view of MI1b |
| MI1e | | Sand Mining | No |
| MI1f | | Area of sand Mining | No |
| MI2 | Compliance to Environmental Conditions | | |
| MI2a | | No of Mining areas meeting Environmental Clearance Conditions | NA |
| MI2b | | No of Mining areas meeting Consent Conditions of SPCBs / PCCs | NA |

| | | | |
|---|---|---|---|
| MI3a | Mining related environmental Complaints | | |
| MI3b | | No of pollution related complaints against Mining Operations in last 1 year | None |
| MI4 | Action against non-complying mining activity | | |
| MI4a | | No of Mining operations suspended for violations to environmental norms | None |
| MI4b | | No od directions issued by SPCBs | None |

## 7.0 Noise Pollution Management Plan

Noise can be defined as unwanted or undesired sound and Noise pollution simply means when there is a lot of noise in the environment which is consequentially harms the environment and public wellbeing like smoking, noise pollution affects active and passive recipients when noise levels cross certain safe boundaries. Noise pollution affects both human health and behavior.

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| NP1 | Availability Monitoring equipment | | |
| NP1a | | No. of noise measuring devices with district administration | |
| NP1b | | No. of noise measuring devices with SPCBs | |
| NP2 | Capability to conduct noise level monitoring by State agency / District authorities | | |
| NP2a | | capability to conduct noise level monitoring by State agency / District authorities | Public and lodge complaint on https://ngms.delhi.gov.in/ (noise pollution grievane rederessal website) and via helpline No. 155271 which are then disposed off by area SHO and ACP |
| NP2 | Management of Noise related complaints | | |
| NP2a | | No of complaints received on noise pollution in last 1 year | 2279 |
| NP2b | | No of complaints redressed | 100 % |
| NP3 | Compliance to ambient noise standards | | |
| NP3a | | Implementation of Ambient noise standards in residential and silent zones | Occassional - DDA |

| | | | |
|---|---|---|---|
| NP3b | | Noise monitoring study in district | Not Carried Out- DDA |
| NP3c | | Sign boards in towns and cities in silent zones | Partial-DDA |

Attempts have been made to prepare a District Environmental Plan for South-East District in line with the model District Environment Plan of CPCB covering the topics given therein.

2930

# OFFICE OF THE DISTRICT MAGISTRATE (SOUTH-EAST)
## OLD GARGI COLLEGE BUILDING, BEHIND LSR COLLEGE, LAJPAT NAGAR-IV, NEW DELHI- 110024

F.No. DM(SE)/DDMA/Envir.Plan/2019-20/2067 **Dated:** 06/08/2021

To,

Sh. Nigam Aggarwal,
Director (Environment)
Nodal Officer-Monitoring Committee

**Subject- Supplementary/Additional information with respect to District Enviornment Plan, District South-East.**

**Sir,**

With reference to the letter no. F. 12/(648)/Env/S.P. Garg Monitoring Committee/2021/1320-1334 Dated:14/07/2021 regarding directions of Hon'ble NGT in respect of preparations of District Environment Plan in the matter OA 360/2018 titled "Shree Nath Sharma Vs Union of India & Ors". In this regard, the Supplementary/Additional information with respect to District Enviornment Plan, District South-East is mentioned as under point-wise:-

| S.No. | Points on additional information is sought | Additional Information inrespect of District South-East |
|---|---|---|
| 01. | Extent of Gap in compliance of existing norms for the thematic areas, i.e.<br>i. Complaince to Solid Waste Rules including management of Legacy Waste.<br>ii. Complaince to Plastic Waste Rules.<br>iii. Domestic Sewage.<br>iv. Complaince to Bio-medical waste rules.<br>v. Complaince to Construction & Demolition Waste.<br>vi. Complaince to Hazardous Waste Rules.<br>vii. Complaince to E-Waste Rules, Industrial Pollution Control Including Industrial Clusters in the District.<br>viii. Polluted Stretched of river Yamuna in the district if any,<br>ix. Status of STPs and re-use of treated water.<br>x. Status of CETPs including performance.<br>xi. Ground water extraction/contamination and recharge.<br>xii. Air pollution and control form sources, viz. construction and demolition dust, industrial emissions, vehicular emissions, traffic congestion and movement, road dust, unpaved roads/pits, stubble burining, dumping of garbage/waste, garbage burning, adultered fuel, bursting of fire crackers.<br>xiii. Noise pollution<br>xiv. Illegal sand mining<br>xv. Rejuvenation of water bodies<br><br>The current status needs to be assessed in issued of the desirable level of compliance as per the statues. | The data template of CPCB illustrates only the measurable outcome of seven (7) thematic areas of the District Environment Plan but for ensuring effective implementation of the District Environment Plan the data for desirable outcomes shall also be included in the data template. So that the appropriate level of monitoiring shall be conducted and necessary action will be taken for obtaining the desirable level outcome. |

| | | |
|---|---|---|
| | A mechanism to address the gaps needs to be evolved for each of the areas with propery timelines and budgetary requirement. | Yes, appropriate mechanism shall be developed for addressing the gaps between the current measurable outcome and the desirable level of measurable outcome with proper timelines and budgetary requirement. |
| 3. | Active NGOs and Public Participation may be roped in | Yes, all such NGOs working for evironmental protection shall be roped in and awareness programmes for public participation shall be regularly conducted for ensuring participation of general public in conducting environmental protection activities. |
| 4. | Engineers/Officer In-Charges (from the stakeholder's agencies) for each of the thematic areas need to be assigned the task. | Sub-Committees for each thematic area were already constituted consisting of Engineers/Officer Incharges from all stakeholders agencies. |
| 5. | District Magistrate Office may depute Nodal officers of the rank ADM etc. for their District for ensuring work being executed as per set targets. | Currently, the committee constituted for preparation of District Environment Plan is functioning under the overall supervision of District Magistrate (South-East). |
| 6. | District Environment Plan may be reviewed at District Magistrate level atleast once in a month. | As some of the works under District Environment Plan involves longer timelines for execution and completion, it is desirable that the review of District Environment Plan is conducted on quarterly basis. |

It is submitted for your information please.

**Encl-As Above**

1. Cue
06/8/2017

**SDM (Defence Colony)**
**District South-East**

Copy for information to:-
1. PA to DM (SE).
2. PA to ADM (SE).

# OFFICE OF DISTRICT MAGISTRATE (SOUTH-EAST)
## OLD GARGI COLLEGE BUILDING, BEHIND LSR COLLEGE
## LAJPAT NAGAR-IV, DELHI-110024

F.No.DM(SE)/SDM(DC)/Dist. Envir. Plan/2019/ 1206 Date: 06/12/19

## ORDER

**Sub:- Compliance of the directions of the Hon'ble NGT dated 26/09/2019 in the matter O.A. 360/2018 titled, "Shree Nath Sharma Vs Union of India & Ors."**

Hon'ble National Green Tribunal vide order dated 26/09/2019 in the matter of O.A. 360/2018 titled, "Shree Nath Sharma Vs Union of India & Ors." has given specific directions for preparation of "District Environmental Plan" and the "State Environmental Plan". The relevant portion of the Hon'ble NGT order dated 26/09/2019 requiring immediate compliance is reproduced below:-

We may also refer to order dated 15/07/2019 in O.A. No. 710/2017, Shailesh Singh Vs. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors. Directing as follows:

" We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environmental Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned. The monthly report of monitoring by the District Magistrate may be furnished to the Chief Secretary and may be placed on the website of the District and kept on such websites for a period of one year. This may be made operative from 01/08/2019. Compliance of this direction may also be seen by the Chief Secretaries of the States/UTs. This may not only comply with mandate of law but provide on institutional mechanism for effective monitoring of environment norms."

**In compliance of above said direction of Hon'ble NGT, the District Committees for preparing District Environment Plan, District South East is hereby constituted as under:-**

| S. No. | Component of DEP | District Committee consist of members from concerned department is mentioned as under:- |
|---|---|---|
| 01. | **Waste Management Plan** | |
| i. | Solid Waste Management Plan | 1. SDM (HQ), District South-East<br>2. Supdt. Engg., SDMC (Central & South Zone)/CMO (HQ), NDMC<br>3. DPCC, SEE/EE as per the area of jurisdiction |
| ii. | Plastic Waste Management Plan | 1. SDM (HQ), District South-East<br>2. Supdt. Engg. SDMC (Central & South Zone)/CMO (HQ), NDMC<br>3. DPCC, SEE/EE as per the area of jurisdiction |
| iii. | Construction & Demolition Waste Management | 1. SDM (HQ), District South-East<br>2. Supdt. Engg. SDMC (Central & South Zone)/CMO (HQ), NDMC<br>3. DPCC, SEE/EE as per the area of jurisdiction |
| iv. | Biomedical Waste Management | 1. SDM (HQ), District South-East<br>2. Chief District Medical Officer<br>3. DPCC SEE/EE as per the area of jurisdiction |
| v. | Hazardous Waste Management | 1. SDM (HQ), District South-East<br>2. Supt. Engineer Executive Engineer of DSIIDC<br>3. DPCC SEE/EE as per the area of jurisdiction |
| vi. | E-Waste Management | 1. SDM (HQ), District South-East<br>2. DPCC SEE/EE as per the area of jurisdiction<br>3. Supdt. Engg. SDMC (Central & South Zone) /CMO (HQ), NDMC |

| | | |
|---|---|---|
| 02 | Water Quality Management Plan | 1. SDM (HQ), District South-East<br>2. Supdt. Engg, DDA<br>3. Ex. En., I&FC and UP Irrigation<br>4. Supdt. Engg, DJB<br>5. DPCC SEE/EE as per the area of jurisdiction |
| 03 | Domestic Sewage Management Plan | 1. SDM (HQ), District South-East<br>2. Supdt. Engg, SDMC (Central & South Zone)/CMO (HQ), NDMC<br>3. Supdt. Engg, DJB<br>4. DPCC SEE/EE as per the area of jurisdiction |
| 04 | Industrial Wastewater Management Plan | 1. SDM (HQ), District South-East<br>2. Supt. Engineer/Executive Engineer of DSIIDC<br>3. DPCC SEE/EE as per the area of jurisdiction |
| 05 | Air Quality Management Plan | 1. SDM (HQ), District South-East<br>2. Supdt. Engg, MCD (Central & South Zone)/CMO (HQ), NDMC<br>3. MLO, Transport Deptt., Sheikh Sarai<br>4. ACP (South & South East), Delhi Traffic Police,<br>5. DPCC-SEE/EE<br>6. EE, DSIIDC |
| 07 | Noise Pollution Management Plan | 1. SDM (HQ)<br>2. Supdt. Engg, MCD (Central & South Zone)/CMO (HQ), NDMC<br>3. DPCC SEE/EE<br>4. ACP (HQ), Delhi Police<br>5. ACP (South & South East), Delhi Traffic Police |

The above said committees will function under the overall supervision of District Magistrate (South East)/Chairperson, District Committee and will prepare their respective plans as per the Model District Environment Plan provided by CPCB.

This issue with the prior approval of District Magistrate (South East).

(RAJEEV SINGH)
ADM (SOUTH EAST)

To,

1. SEE/EE, DPCC, 6th Floor, C-Wing, Delhi Secretariat, I.P. Estate, Delhi-110002
2. Supdt. Engineer/Executive Engineer, DSIIDC, 3rd Floor, Old MCD Property Tax Building, Lajpat Nagar, New Delhi.
3. SE, SDMC, (Central Zone), Shiv Mandir Marg, Jal Vihar, New Delhi.
4. SE, SDMC, (South Zone), Green Park Ext., New Delhi
5. ACP (HQ), Delhi Police District South East, Mathura Road, Opp. Apollo Hospital, Sarita Vihar, New Delhi.
6. ACP (HQ), Delhi Police, District South, Hauz Khas, New Delhi.
7. SE, DDA (South East), Civil Circle 3, Vikash Minar, ITO, Pargati Maidan, New Delhi.
8. SE, DJB (South East), Shiv Mandir Marg, Jal Vihar, New Delhi
9. SDM (Defence Colony, Kalkaji & Sarita Vihar), District South East.
10. ACP (Traffic), District South East, J.B. Tito Marg, New Delhi.
11. ACP (Traffic), District South, Parvatiya Camp, Sector 2, Rama Krishna Puram, New Delhi.
12. CDMO (South East), PVR Complex, Saket, New Delhi.
13. CMO (HQ), NDMC, Public Health Department, Palika Kendra, Sansad Marg, New Delhi.
14. EE, Irrigation & Flood Control, CD-IV, District South East, Paryavaran Complex, Saket, New Delhi.
15. EE, Head Works Department, UP Irrigation Department, Agra Canal, Okhla, New Delhi.
16. MLO, Transport Department, Sarai Kale Khan, New Delhi.

(RAJEEV SINGH)
ADM (SOUTH EAST)

**OFFICE OF SUB DIVISIONAL MAGISTRATE (HQ) SOUTH – WEST DISTRICT**
**GOVERNMENT OF NCT OF DELHI**
**OLD TERMINAL TAX BUILDING, KAPASHERA, NEW DELHI – 110037.**

**F.noDCSW/2021/SDMHQ/SW/096652369/**2939 **Date:-** 18/06/2021

To,

The Director (Env.), GNCTD
Nodal Officer Committee,
O/o the Justice SP Garg Monitoring Committee,
India International Centre, Max Muller Marg,
New Delhi.

**Sub: Regarding District Environment Plan 2021.**

With reference of your letter no. No.f.128/(648)/Env/S.P. Garg Monitoring Committee/2021/458-472 dated 10/06/2021. It is submitted that the DISTRICT ADVISORY ENVIRONMENT PLAN is attached for your kind perusal.

18/6/21

**(PIYUSH MOHANTY)**
**SDM HQ (SW)**

PIYUSH MOHANTY
Sub Divisional Magistrate (HQ)
Old Terminal Tax Building
Kapashera, New Delhi-110037

# DISTRICT ENVIRONMENTAL PLAN

# SOUTH –WEST DISTRICT, DELHI

# GOVERNMENT OF NCT OF DELHI

## Preface

The South-West District (Revenue) is one of the largest District in Delhi having a population of approx. 2,292,958 as per Census (2011), The District lies bordering Gurugram, Jhajjar and Bahadurgarh or State Haryana. The District covers 7 Assembly Constituencies, and 31 Police Stations. There are approximately around 44 rural and 33 urbanized villages. As per the the UID list there are approximately around 586 unauthorized colonies. In some pocket of the rural villages there are still agricultural activities. NH-8 passed through at Kapashera. There are forest areas also in the District. There exists natural as well as manmade ponds/tajab. The present District Environmental Plan has been prepared in consulation with line department such as MCD, DJB, I&FC, DPCC etc.

### 1. Brief profile of the District:

District Administration is a bridge between the Government and the common man. This system has along tradition in India has been adopted even before independence. The South-West district is headed by the Deputy Commissioner (Revenue) District Magistrate and an additional District Magistrate (ADM) and there Sub Divisional Magistrates who are incharge in Sub-Divisions. BDO (SW) is the custodian of the Gram Sabha Land . For revenue functions each subdivision has Tehsildar, Naib Tehsildar, Kanungo and patwari in that order.

**The Three Sub-Divisions are:-**

1. KAPASHERA
2. NAJAFGARH
3. DWARKA
4. BDO (SW)

The South West district has a varied character with Kapashera Sub Divisons, Najafgarh Sub Divisions as mostly rural and the Dwarka Sub Division as urban. However, in recent times of the total no. of villages 77,33 villages have been urbanized under 507 of DMC Act.

The South West Delhi has a population of 2,292,958, (2011 census), and an area of 420 $km^{2,}$ with a population density of 5,445 inhabitants per square kilometer. It is the fourth most population district in Delhi (as per Wikipedia).

The South West District of NCT. Of Delhi is situated in the South West part of Delhi. It is located in between latitude 28 40' and 28 29'and longitude between 76 50'and 77 14'.

**Major Drains**

1. Najafgarh Drain:- It gets this name from the once famous and huge Najafgarh Jheel (lake) near the town of Najagarh in south west Delhi and within urbanized Delhi. It is the Indian capital's most polluted water body due to direct inflow of untreated sewage from surrounding populated areas. A January 2005 report by the Central Pollution Control Board classifies this drain, with 13 other highly polluted wetlands, under category "D" for assessing the water quality of wetlands in wildlife habitats.
   This drain was widened as flood control drain linking the Najafgarh lake to the river Yamuna , thus completely draining draining the once huge and ecologically rich Najafgarh Lake, famous for its wetland ecosystem, waterbirds and wildlife.
2. Palam Link Drain:-
3. Najafgarh Pond Drain:-
4. Nasirpur Drain:-
5. Palam Drain:-
6. Pankha Road Drain:-

**Major Ponds**

1. Baba Hari Dass Pond at village Jharoda Kalan:-

**Major Hospital**

1. Rao Tula Ram Hospital (Government)
2. Chaudhary Brahm Prakash Ayurveda Hospital, Khera Dabar
3. Sikkim Manipal Hospital
4. Venketeswar Hospital

## Initiative of the District Administration

The district Administration is committed to implement and enforce the direction passed by the Hon'ble NGT in letter and spirit. The district administration join its own violation has taken following measures to re-enforce and assist the agencies for enforcing and implementing the Hon'ble NGT Directions. Apart from coordinating and regular review meetings with all the stack holders the District Administration has also been actively involved by taking the following actions:-

1. Regular night patrolling by Civil Defence Volunteers (CDVs) under the supervision of SDM's have been already started at all vulnerable location and the reports are being shared with the concerned authorities for any violation.

2. The SDM's , Tehsildars of the respective Sub Divisions are issuing challans and imposing penalty on violators on NGT directions. The reports are being compiled and forwarded to the Div/Com Office on daily basis.
3. Regular meetings are being held by the DM (SW) with all the stake holders on all environmental issues in the District . In the review meeting, action taken on all important issues such as Noise Pollution, Solid Waste Management, Air Pollution, Plastic Waste ban etc. are taken up and issues sorted out so as to comply with the direction jof the Hon'ble NGT.
4. SDM's, MCD, Delhi Police, DJB , I & FC etc. are regularly directed to conduct awareness program in their areas and also to submit compliance report.
5. Major rain water harvesting activities are being carried out in the District in collaboration with DJB, MC, I&FC and PWD. All government buildings have been directed to install rain water harvesting facilities and many natural ponds/talab have been revived/restored.

**Scope of the District Environmental Plan**

| S.NO | Plan | Concerned Department |
|---|---|---|
| 1. | Waste Management Plan<br>(i) Solid Waste Management Plan<br>(ii) Plastic Waste Management<br>(iii) C & D Waste Management<br>(iv) Biomedical Waste Management<br>(v) Hazardous Waste Management<br>(vi) E-Waste Waste Management | SDMC |
| 2. | Water Quality Management Plan | DJB |
| 3. | Domestic Sewage Management Plan | DJB |
| 4. | Industiral Waste Water Management Plan | Not applicable |
| 5. | Air Quality Management Plan | DPCC |
| 6. | Mining Activity Management Plan | Not applicable |
| 7. | Noise Pollution Management Plan | DPCC/SDM |

## 1. Waste Management Plan of Najafgarh Zone and West Zone, SDMC

### (i) Solid Waste Management Plan:

Solid waste management is an essential service in any society, Before introducing the process, however, let's start with a discussion of the material being managed-solid waste.

Solid waste refers to the range of garbage materials --- arising from animal and human activities—that are discarded as unwanted and useless. Solid waste is generated from industrial, residential, and commercial activities in a given area, and may be handled in a variety of ways. As such , landfills are typically classified as sanitary, municipal, construction and demolition, or industrial waste sites.

**Present Scenario in Najafgarh Zone and West Zone, SDMC (South-West District Delhi):**

In Najafgarh Zone and West Zone respectively , there are 25 wards and 13 wards generates approz 900 Metric Tonne and 450 Metric Tonne of waste per day. The quantities of waste ar also growing with each passing year:

| S.No. | Name of ULB | Population (As per 2017 Census) | No. of Household | Total waste generated per day (In MT) |
|---|---|---|---|---|
| 01. | Najafgarh Zone | 1461556 | 292311 | 900 |
| 02. | West Zone | 765030 | 255010 approx. | 450 |

**Solid Waste Management Plan for the district is as follows.**

Solid waste to be managed in accordance with the SWM Rules, 2016 issued by the Ministry of Enviornment and Forests , Govt of India.

| S.no | Action Plan | Strategy and approach | Stake holders responsible |
|---|---|---|---|
| 1. | Collection Segregation and Treatment of Solid Waste | In Najafgarh Zone Primary Collection: Door to door collection and source segregation. It will be done by Auto tippers/Tata-407 with separate compartment for wet and dry waste. Wet waste sent to compost plant and dry waste sent to dhalao's and FCTS. Domestic hazardous waste point will be created at every 20 km area.<br><br>Secondary Collection:<br>It is collected from Dhalao's and Fixed Compactor Transfer Station (FCTS) to the Sanitary land fill site (SLF), Okhla.<br><br>Segregation:<br>Source segregation is done at the household level and collected in different compartments.<br>And segregation also did at dhalao or SCP, Wet waste sent to the 5TPD compost plant, sec -14, Dwarka or Compost plant SLF (OKHLA).<br>In West Zone Primary Collection: Primary Collection is done with the help of Auto tippers ad source segregation is gradually increasing to 100% in three model wards one | SDMC & Delhi Waste Management Najafgarh Pvt. Ltd. (DWMN Pvt. Ltd.)<br><br>In West Zone , SDMC and A to Z pvt. LTD. |

| | | | |
|---|---|---|---|
| | | comes in west zone i.e. Janakapuri West. For drain silt in west zone hiring of tata 407 is done for better sanitation<br><br>Secondary Collection:-<br>Secondary collection is done from FCTS in almost whole zone except in some wards there are dhalaos . Secondary collection transportation is done in closed container/vehicle to SLF/W2E plant.<br><br>It is proposed to make wet waste collection and treatment point in zone. | |
| 2 | Strengthening the capacities of the ULB'S | Training of the staff and engaging public in the initiative for cleanliness | SDMC |
| 3 | Notification and Implementation of Bye-Laws | Deptt. of Urban Development Deptt. (GNCTD) framed the Bye-Laws incorporating the provisions of SWM Rules 2016 and notified on 15 Jun 2018 | GNCTD, SDMC |
| 4 | Awareness | Public awareness through information Education and Communication activities i.e. print media, social media meetings with RWA, Market Associations, campaign in schools etc. | SDMS & Delhi Waste Management Najafgarh Pvt. Ltd. (DWMN Pvt. Ltd.) and West Zone, SDMC and A TO Z Pvt. Ltd. |
| 5 | Monitoring and Reviews | SDMC monitor the implementation of SWM rules 2016 at HQ level and Zonal level. Distt. Level committee takes meetings fortnightly to revies the status of implementation of SWM rules 2016. | SDMC and Distt. Level Committee |

**`2.2 Plastic Waste Management**

The Najafgarh Zone ULBs and West Zone ULBs has been observed that disposal of plastic waste is a serious concern due to improper collection and segregation system. A very small amount of total plastic waste is effectively recycled; the remaining the plastic is sent to landfills etc.

**Plastic Waste Management plan for the district is as follows:**

**Segregation of Plastic Waste**

Segregation is done in three stages

1. Door to Door collection has done be auto tipper.
2. Segregation is done at Dhalao/FCTS (SCP) level.
3. Waste to energy plant at Okhla.

The ULBs Najafgarh Zone is planning to maximize segregation at primary collection level i.e. Door to Door and Source Segregation. At present, the four auto tippers are assigned for each ward. However in future 10 auto tippers will be assign with adequate manpower after handing over the ward to private concessionaries it will be more coverage for primary collection and reduce the mixed waste to waste energy plant at Okhla.

In West Zone, the private concessionaries take initiative for proper collection at primary level and disposal of plastic waste at waste to energy plant. West Zone is deploying adequate vehicles and manpower to collect plastic waste and prevents to go in drain, nalas or any other public place.

Enforcement activities are being carried out by the authorities regularly by seizing the plastic goods and imposing penalty as per the prescribed norms. Besides ULBs also organize awareness camps in the local areas.

**2.3 C & D Waste Management :**

For Najafgarh Zone, 6 sites have been identified as C & D Waste collection point for small quantities namely kakraula, Matiala, Ghumanhera, Gopal Nagar, Issapur and Mahavir enclave Wards. And one C & D Waste processing plant is working at Bakkarwala Village.

In West Zone, 6 sites have been identified as C & D Waste collection point for small quantities namely Madipur, Punjabi bagh, Raja Garden, Raghubir Nagar, Rajouri Garden and Vishnu garden wards. And one C & D waste processing plant is working at Bakkarwala Village.

Enforcement Actives are being carried out by the ULBs by issuing Challans to the violators on regular basis.

**2.4 Bio-Medical Waste Management :**

A team from DM (SW) and CDMO (SW) will survey the quarters of BMW and identify source-disposal linkage in order to promote safe collections, transportation and disposal of BMW.

**2.5 Hazardous Waste management :**

In Najafgarh Zone and West Zone, it is being planned to implement 3 bins system at the source level to collect in black bin which is marked for hazardous waste. It is propose to construct a hazardous waste collection point at every 20 KM radius area. At present the hazardous waste collection point is at dhalao/FCTS (SCP) point.

**2.6 E – Waste Management :**

In Najafgarh Zone and West Zone, producer will provide the collection centre to collect e – waste on behalf of dismantler, refurbisher and recycler etc. at their own.

**WATER QUALITY MANAGEMENT PLAN:**

| WATER QUALITY MANAGEMENT PLANT | | | |
|---|---|---|---|
| NO. | ACTION AREAS | DETAILS OF DATA REQUIREMENT | MEASURABLE OUTCOME |
| WQ 1c | SouthWest | Najafgarh Drain RD, 0m to RD, 30180m under jurisdiction of CD-1 | 1 No. (Najafgarh Drain) 25 Nos. Tributaries/inlets/big pipes of I & FC Department and other departments are falling in Najafgarh Drain. |
| | Control of Ground Water Quality | | |
| WQ 2a | | 05 Nos Tubewell | Shikarpur-3Nos.<br>Chhawla -1No.<br>Hasanpur-1 No. |
| WQ 4c | SOUTH WEST | Pits were excavated for immersion of idol | 10 Nos. pits were excavated at various locations on the direction of Revenue Department |
| WQ5 | Control of Water Pollution in Rivers | | The river Yamuna is not under the jurisdiction of CD-I , However to control the pollution Najafgarh drain and dumping of C & D waste to avoid air pollution in Najafgarh drain some measure has been taken. |

**Measures Taken/Action Plan**

| S.no | Name of Drain | Location | Measure taken to ensure stoppage of Municipal Solid and Plastic Waste into Drians |
|---|---|---|---|
| 1. | Najafgarh Drain | RD. 0m (Dhansa) to RD, 45316m (Basaidarapur) | 1. The beautification plan at spoil bank near Meera Bagh one of the unauthorized dumping site approved by TAC and proposal for A/A & E/S under submission.<br>2. Park has been developed at Vipin Garden.<br>3. 4 Nos Show Cause Notice issued to Sanitation Superintendent West Zone/Najafgarh SDMC and 1 No. to PWD, 3 Nos. Challan for illegal dumping of Malba made to the individual through SDMC and 28 Nos. Challan made to the rag picker through DPCC.<br>4. Various letter written to SHO for stopping dumping of garbage/malba.<br>5. Height Barriers installed near e-Registrar office to Khayala.<br>6. Letter written to DM for calling DTF meeting with concern authority as such Police MCD, Traffic/Transport etc for removal of the same.<br>7. Contact for Watch and Ward of Najafgarh Drain from Kakraula regulator to Pankha road drain outfall |

to prevent C&D waste malba.

8. Jal Rakshak Porta Cabin and CCTV cameras are to be installed to curb dumping.
9. Construction of boundary wall near Vikaspuri to prevent dumping.
10. Installation of warning signboard.
11. DJB being asked to repair of boundary wall and removal of C &D waste in refrence to interceptor drain project.
12. Night patrolling and sprinkle of water is being carried out to stopped Air Pollutions.
13. Floating boom installed in various drains for accordingly floating materials.
14. Wire netting installed on the bridge.
15. Annual desilting of all the drains is been carried out regularly.
16. RCC barrier are being installed at Hot spot point to stop illegal dumping of C &D/MSW waste.

**Regarding Water Quality management plan.**

| | |
|---|---|
| Length of water line in the area | 563 Km (approx) |
| Total no. of Village | 51 |
| Total no. of colonies | 108 |
| No. of Village and colonies having water line | 84 |
| Total no. of water tanker | 78 |
| Total no. of T/well (Non-Domestic purpose) | 313 |
| Source of water | Dwarka WTP, Nangloi WTP &T/wells |
| Rain water harvesting system has been provided at 6 location | |

**The details regarding WTP pertains to CE (WW)**

Work of laying of peripheral water main emanating from CT-5 to provide water to Qutub Vihar Ph- I and II , Goyla Vihar, Pankaj Garden and Shyam Kunj has been taken up by EE(WTP) Dwarka.

**4. Domestic Sewage Management Plan:**

**The area of Bijwasan constituency and Non-PPP area of Matiala and Najafgarh constituency are being maintain under the division EE (SW)-II.**

**Report regarding sewage management plan**

| | |
|---|---|
| Length of sewer line in the area | 237 meter (approx) |
| Total no. of Village | 51 |
| Total no. of colonies | 108 |
| No. of Village and colonies having sewer | 43 |
| Action plan for providing sewer in balance village and colonies | Pertains to CE (Proj) Dr. |

**The details regarding STP pertains to CE (SDW)**

5. **Industrial Waste Water Management Plan: No such plan is available in the District.**
6. **Air quality Management Plan: Pertains to DPCC**
7. **Mining Activity Management Plan: No such activity is found in District**
8. **Noise pollution Management Plan:**

It is submitted that an exclusive website (www.ngms.delhi.gov.in) for redressal of grievance related to noise pollution has been lauched on 1st August, 2019 on the directions of Hon'ble NGT. As per the directions of worthy chief Secretary, GNCTD complaints have to be redressed by the SHO concerned within 30 minutes of the receipt of the complaint. In case of failure to resolve the complaint within 30 minute, the complaint gets escalated to ACP and SDM concerned who have to resolve the complaint in next 30 minutes.

| **Complaint Status** | |
|---|---|
| Total Complaint | 569 |
| Total Disposed Complaint | 293 |
| Total Pending Complaint | 276 |
| Disposed by NPCC | 245 |
| Disposed by ACP | 28 |
| Disposed by SHO | 32 |

**Suggestion:-**

It is observed that for effective and result oriented implementation of Hon'ble NGT direction , the following measures may be place before the competent authority for consideration:-

1.Environmental Marshal:- Dedicated environmental marshal on peramanent/contractual basis to assist the Disgtrict Administration for inspection challenging and patrolling in the locality.

2. Motorcycles for each sub division dedicatged for patrolling and enforcement to enhace deterrence and visibility in the area in the vulnerable area.

3. In the recent times in South-West District patrolling by Civil Defence Volunteers at night send a strong message in the locality and also was a great deterrence to defaulters. However, since they are on foot patrol they cannot over large area and their mobility and vigilante was restricted.

**District Environment Plan (Data Templates for DEP)**

## Introduction

Hon'ble National Green Tribunal vide order dated 26/09/2019 in O.A. No. 360 of 2018 filed by Shree Nath Sharma Vs Union of India and Others directed that CPCB shall facilitate the District Magistrates in preparation of District Environmental Plan by placing Model plan on its website. This model plan may be adopted as per local requirements by all Districts under supervision of District Magistrate. The said Order also directs that Department of Environment in respective States / UTs should collect district plans to prepare State Environment Plan, which shall be monitored by respective Chief Secretaries of State/UT by 15/12/2019.

The model District Environment Plan (DEP) is envisaged to bring the scope of environmental management to local governments and administration, so as to set their own goals and targets to achieve desired environmental quality. The DEP is intended as a quick reference to the personnel of District Administration to (i) identify key environmental issues within the district boundary, (ii) prioritize the required projects, (iii) strategize and plan for implementation and (iv) Outline tentative timelines for completion of projects. This report will also help regulators to monitor compliance and is structured to allow updates and monitoring at State level.

CPCB has prepared Data templates for preparation of DEPs. Data templates have been circulated to all Districts to capture information related to key parameters essential for preparing environment management plan.

As identified by Hon'ble National Green Tribunal in Original Application No. 360 of 2018, the scope of DEP will be based on 7 thematic areas unless there is any other specific environmental factor in the district that needs to be covered as part of DEP. The scope of work is outlined in following areas:

1. Waste Management Plan
    i. Solid Waste Management Plan
    ii. Plastic Waste Management
    iii. C&D Waste Management
    iv. Biomedical Waste Management
    v. Hazardous Waste Management
    vi. E-Waste Waste Management
2. Water Quality Management Plan
3. Domestic Sewage Management Plan
4. Industrial Wastewater Management Plan
5. Air Quality Management Plan
6. Mining Activity Management plan
7. Noise Pollution Management Plan

Data templates covers 7 thematic areas by capturing basic information on 64 action areas with 220 data points, which covers essential information required for preparing District Environment Management Plan.

District Magistrates in association with State Environment Departments may initiate data acquisition from concerned local agencies by sharing excel file 'OA 360 NGT District Environment Plan.xlsx' given at https://cpcb.nic.in/NGT/OA-360-NGT-District-Envionment-Plan.xlsx link in CPCB website, additional entries may be made in excel sheet as per local requirement.

Data Template for District Environmental Management Plan for 7 thematic areas

## 1.0 Waste Management Plan

(i) Solid Waste Management Plan (for each ULB)

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | Najafgarh Zone (SDMC) |
| | No of ULBs in the District | | 1 |
| | Population | | 2000000 |
| SW1 | Report on inventory of total solid waste Generation | | |
| SW1a | | Total solid waste Generation | 850 MT/Day |
| SW1b | | Qty. of Dry Waste segregated | 440 MT/Day |
| SW1c | | Qty. of Wet Waste segregated | 310 MT/Day |
| SW1d | | Qty. of C&D Waste segregated | 100 MT/Day |
| SW1e | | Qty. of Street Sweeping | 5 MT/Day |
| SW1f | | Qty. of Drain Silt | 6 MT/Day |
| SW1g | | Qty. of Domestic Hazardous Waste(DHW) collected | -- |
| SW1h | | Qty. of Other Waste (Horticulture, sanitary waste, etc.) | 2 MT/Day |
| SW1i | | No of Old dump sites | 60 Old Dhalaos |
| SW1j | | Qty stored in dumpsites | -- |
| SW1k | | No of Sanitary landfills | Common SLFat Okhla in South East District |
| SW1l | | No of wards | 25 |
| SW2 | Compliance by Bulk Waste Generators | | |
| SW2a | | No of BW Generators | 411 |
| SW2b | | No of on-site facilities for Wet Waste | 75 |
| SW3 | Compliance in segregated waste Collection SW Collection (MT Per day) | | |
| SW3a | | Total generation | 850 MT/Day |
| SW3b | | Wet Waste | 310 MT/Day |
| SW3c | | Dry Waste | 440 MT/Day |
| SW3d | | C&D Waste | 100 MT/Day |

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| SW4 | Waste Management Operations | | |
| SW4a | | Door to Door Collection | 100% |
| SW4b | | Mechanical Road Sweeping | 50% |
| SW4c | | Manual Sweeping | 100% |
| SW4d | | Segregated Waste Transport | 100% |
| SW4e | | Digesters (Bio-methanation) | 1.70% |
| SW4f | | Composting operation | 14.38% |
| SW4g | | MRF Operation | 14 Nos. MRF used at FCTS |
| SW4h | | Use of Saniatry Landfill | No SLF in South West District in Delhi |
| SW4i | | Reclamation of old dumpsites | 10 nos. (Repurposing of Dhalaos and use of MRF/Attendance shelter of Safai Karamcharis (SKs) etc.) |
| SW4j | | Linkage with Waste to Energy Boilers / Cement Plants | Not Required |
| SW4k | | Linkage with Recyclers | Initiated |
| SW4l | | Authorization of waste pickers | Initiated |
| SW4m | | Linkage with TSDF / CBMWTF | Initiated |
| SW4n | | Involvement of NGOs | Initiated |
| SW4o | | Linkage with Producers / Brand Owners | Initiated |
| SW4p | | Authorisation of Waste Pickers | Integrated with the Concessionaire |
| SW4q | | Issuance of ID Cards | Initiated |
| SW5 | Adequacy of of Infrastructure | | |
| SW5a | | Waste Collection Trolleys | 600 |
| SW5b | | Mini Collection Trucks | 234 |
| SW5c | | Segregated Transport | Yes/ 100% |
| SW5d | | Bulk Waste Trucks | 37 |
| SW5e | | Waste Transfer points | 14 FCTS + 60 Dhalaos |
| SW5f | | Bio-methanation units | 4 nos. (5 TPD) / 1 no. (1 TPD) |
| SW5h | | Composting units | 50 / 34 |
| SW5i | | Material Recovery Facilities | 14 |
| SW5k | | Waste to Energy (if applicable) | -- |

| | | | |
|---|---|---|---|
| SW5l | | Waste to RDF | -- |
| SW5m | | Sanitary Land fills | -- |
| SW5n | | Capacity of sanitary landfills | -- |

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| SW5o | | Waste Deposit Centers (DHW) | -- |
| SW5p | | Other facilities | -- |
| SW6 | Notification and Implementation of By-La | | |
| SW6a | | Notification of By-laws | Done |
| SW6b | | Implementation of by-laws | In progress |
| SW7 | Adequacy of Financial Status of ULB | | |
| SW7a | | CAPEX Required | -- |
| SW7b | | OPEX | -- |
| SW7c | | Adequacy of OPEX | -- |

(ii) Plastic Waste Management (for each ULB)

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | [name of ULB] |
| | Population | | [Nos as per 2011 census] |
| **PW1** | Inventory of plastic waste generation | | |
| **PW1a** | | Estimated Quantity of plastic waste generated in District | [MT/day] / [Not Estimated] |
| **PW2** | Implementation of Collection | | |
| **PW2a** | | Door to Door collection | [100%] / [partial %] / [not initiated] |
| **PW2b** | | Segregated Waste collection | [100%] / [partial %] |
| **PW2c** | | Plastic waste collection at Material Recovery Facility | [MRF used] / [not installed] |
| **PW2d** | | Authorization of PW pickers | [Nos] / [not initiated] |
| **PW2e** | | PW collection Centers | [Nos] / [not established] |
| **PW3** | Establishment of linkage with Stakeholders | | |
| **PW3a** | | Established linkage with PROs of Producers | [Nos] / [not established] |
| **PW3b** | | Established linkage with NGOs | [Nos] / [not established] |
| **PW4** | Availability of facilities for Recycling or utilization of PW | | |
| **PW4a** | | No. of PW recyclers | [Nos] |
| **PW4b** | | No Manufacturers | [Nos] |

| | | | |
|---|---|---|---|
| **PW4c** | | No of pyrolysis oil plants | [Nos] |

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| **PW4d** | | Plastic pyrolysis | [Quantity in MT sent per Month] |
| **PW4e** | | Use in road making | [Quantity MT used per Month] |
| **PW4f** | | Co-processing in Cement Kiln | [Quantity in MT sent per Month] |
| **W5** | Implementation of PW Management Rules, 2016 | | |
| **W5a** | | Sealing of units producing < 50-micron plastic | [All sealed] / [Partial] / [no action] |
| **PW5b** | | Prohibiting sale of carry bags < 50 micron | [Prohibited] / [Partial] / [no action] |
| **PW5c** | | Ban on Carry bags and other single use plastics as notified by State Government | [Implemented] / [Partial] / [no action] / [No Ban] |
| **PW6** | Implementation of Extended Producers Responsibility (EPR) through Producers/Brand-owners | | |
| **PW6a** | | No of Producers associated with ULBs | [Nos] / [None] |
| **PW6b** | | Financial support by Producers / Brand owners to ULBs | [Nos] / [None] |
| **PW6c** | | Amount of PRO Support | [Rs…] |
| **PW6d** | | Infrastructure support by Producers / Brand owners to ULBs | [Nos of Producers] / [None] |
| **PW6e** | | No of collection centers established by Producers / Brand owners to ULBs | [Nos] / [None] |

(iii) C&D Waste Management

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | Najafgarh Zone (SDMC) |
| | Population | | 128997 |
| CD1 | Inventory of C&D waste generation | | |
| CD1a | | Estimated Quantity | 20000 Kg/Day (200 TPD) |
| CD2 | Implement scheme for permitting bulk waste generators | | |

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| CD2a | | Issuance of Permissions by ULBs | Initiated (75 BWG hae installed their own composts Machines at site) |
| CD3 | Establishment of C&D Waste Deposition centers | | |
| CD3a | | Establishment of Deposition Points | Yes |
| CD3b | | C&D Deposition point identified | Yes |
| CD4 | Implementation of By-Laws for CD Waste Management | | |
| CD4a | | Implementation of By-laws | Not Notified |
| CD4b | | Collection of Deposition / disposal Charges | Initiated |
| CD5 | Establishment of C&D Waste recycling plant or linkage with such facility | | |
| CD5a | | Establishment CD Waste Recycling Plant | Established & Fucntional at Bakkarwala |
| CD5b | | Capacity of CD Waste Recycling Plant | 500 TPD (Expandacle upto 1000 TPD) |

(iv) Biomedical Waste Management (for each ULB)

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Name of ULB | | SDMC |
| | Population | | 2292958 (as per online record of South West District) |
| BMW1 | Inventory of Biomedical Waste Generation | | Steps taken by DPCC is placed at Annuxure -I |
| BMW1a | | Total no. of Bedded Hospitals | 118 |
| BMW1b | | Total no. of non-bedded HCF | 708 |
| BMW1c | | Total no. Clinics | 348 |
| BMW1d | | No of Veterinary Hospitals | 29 |
| BMW1e | | Pathlabs | 128 |
| BMW1f | | Dental Clinics | 133 |

| | | | |
|---|---|---|---|
| BMW1g | | Blood Banks | 0 |

| | | | |
|---|---|---|---|
| BMW1h | | Animal Houses | 0 |
| BMW1i | | Bio-research Labs | 4 |
| BMW1j | | Others | 66 |
| BMW2 | Authorization of HCFs by SPCBs / PCCs | | |
| BMW2a | | Bedded HCFs | Being complied |
| BMW2b | | Non-bedded HCFs | Being complied |
| BMW3a | Biomedical Waste Treatment and Disposal Facilities (CBMWTFs) | | |
| BMW3a | | No of CBMWTFs | 1 (M/s SMS Water Grace BMW Pvt. Ltd) |
| BMW3b | | Linkage with CBMWTFs | Yes |
| BMW3c | | Capacity of CBMWTFs | Adequate |
| BMW3d | | Requirements of CBMWTFs | Lease of CBWTF with Delhi Govt. has already been expired on April, 2020 and at present it is operating on extension. DPCC has published an advertisement in Newspaper on 20.01.2021 seeking expression of Interest from the proponents for setting up of 2 CBWTFs in two regions i.e. Region-1 (North East, East and Shahdara Districts) and Region-2 (South West, West and Central Districts) in the area assigned to M/s SMS Water Grace BMW Pvt. Ltd. |
| BMW3e | | Captive Disposal Facilities of HCFs | NONE |
| BMW4 | Compliance by CBMWTFs | | |
| BMW4a | | Compliance to standards | Meeting |
| BMW4b | | Barcode tracking by HCFs / CBMWTFs | All the HCFs having 30 and more beds have implemented Bar Code system |
| BMW4c | | Daily BMW lifting by CBMWTFs | 3857.00 Kg |
| BMW5 | Status of Compliance by Healthcare Facilities | | |
| BMW5a | | Pre-segregation | All the HCFs are required to segregate its biomedical waste at the source of generation as per BMWM Rules, 2016. During the Inspection, if any violation w.r.t |

| | | | |
|---|---|---|---|
| | | | segregation is observed action against the HCF is taken as per law. |
| BMW5b | | Linkage with CBMWTFs | All the HCFs which are generating biomedical waste reuired to have an agreement with concerned CBWTF for treatment and disposal fo their biomedical waste. During the Inspection, if any HCF generating BMW is not havng valid agreement with the CBWTF, action against the HCF is taken as per law. |

(v) Hazardous Waste Management

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| HW1 | Inventory of Hazardous Waste | | |
| HW1a | | No of HW Generating Industry | 08 |
| HW1b | | Quantity of HW | 0.1 MT/year |
| HW1c | | Quantity of Incinierable HW | 0.05 MT/year |
| HW1d | | Quantity of land-fillable HW | 0.05 MT/year |
| HW1e | | Quantity of Recyclable / utilizable HW | Nil |
| HW2 | Contaminated Sites and illegal industrial hazardous waste dumpsites | | Nil |

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| HW2a | | No of HW dumpsites | Nil |
| HW2c | | Probable Contaminated Sites | Nil |
| HW3 | Authorization by SPCBs/PCCs | | |
| HW3a | | No of industries authorized | Nil |
| HW3b | | Display Board of HW Generation in front of Gate | 08 |
| HW3 | Availability of Common Hazardous Waste TSDF | | |
| HW3a | | Common TSDF | Nil |
| HW3b | | Industries linkage with TSDF | Nil |
| HW4 | Linkage of ULBs in District with Common TSDF | | |
| HW4a | | ULBs linked to Common TSDFs for Domestic Hazardous Waste | Nil |

(vi) E-Waste Waste Management

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| EW1 | Status of facilitating authorized collection of E-Waste | | |
| EW1a | | Does the citizen are able to deposit or provide E-Waste through Toll-free Numbers in the District | No |
| EW1c | | Collection centers established by ULB in District | None |
| EW1d | | Collection centers established by Producers or their PROs in the District | None |
| EW1e | | Does the district has linkage with authorized E-Waste recyclers / Dismantler | No |
| EW1f | | No authorized E-Waste recyclers / Dismantler | None |
| EW2 | Status of Collection of E-Waste | | |
| EW2a | | Authorizing E-Waste collectors | -- |
| EW2b | | Involvement of NGOs | -- |
| EW2c | | Does Producers have approached NGOs/ Informal Sector for setting up Collection Centers. | -- |

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| EW2d | | Does ULBs have linkage with authorized Recyclers / Dismantlers | -- |
| EW4 | Control E-Waste related pollution | | |
| EW4a | | Does informal trading, dismantling, and recycling of e-waste exists in District | -- |
| EW4b | | Does the administration closed illegal E-Waste recycling in the District | -- |
| EW4c | | No of actions taken to close illegal trading or processing of E-Waste | -- |
| EW5 | Creation of Awareness on Waste handling and dispo | | |
| EW5a | | Does PROs / Producers conducted any District level Awareness Campaigns | -- |
| EW5c | | Does District Administration conducted any District level Awareness Campaigns | -- |

## 2.0 Water Quality Management Plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| WQ1 | Inventory of water resources in District | | |
| WQ1a | | Rivers | 1 |
| WQ1b | | Length of Coastline | 22 KM (Wazirabad to Okhla barrage) |
| WQ1c | | Nalas/Drains meeting Rivers | 18 |
| WQ1d | | Lakes / Ponds | NA |
| WQ1e | | Total Quantity of sewage and industrial discharge in District | NA |
| | Control of Groundwater Water Quality | | |
| WQ2a | | Estimated number of bore-wells | [Nos] |
| WQ2b | | No of permissions given for extraction of groundwater | [Nos] |
| WQ2c | | Number of groundwater polluted areas | No such study has been undertaken |
| WQ2d | | Groundwater Availability | [adequate] / [not adequate] |
| WQ3 | Availability of Water Quality Data | | |
| WQ3a | | Creation of monitoring cell | DPCC Laboratory is monitoring the Water Quality |

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| WQ3b | | Access to Surface water and groundwater quality data at DM office | Data available on DPCC website |
| WQ4 | Control of River side Activities | | |
| WQ4a | Control of River side Activities | River Side open defecation | [Fully Controlled] / [Partly controlled] /[no Measures taken] |
| WQ4b | | Dumping of SW on river banks | [Fully Controlled] / [Partly controlled] /[no Measures taken] |
| WQ4c | | Control measures for idol immersion | [Measures taken] / [Measures taken post immersion] / [No Measures taken] |
| WQ5 | Control of Water Pollution in Rivers | | |
| WQ5a | | Percentage of untreated sewage | [%] (automatic SM1g/SM1a) |
| WQ5b | | Monitoring of Action Plans for Rejuvenation of Rivers | [Monitored] / [Not monitored] [not applicable] |
| WQ5c | | No of directions given to industries for Discharge of Untreated industrial wastewater in last 12 months | [Nos] |
| WQ6 | Awareness Activities | | |
| WQ6a | | District level campaigns on protection of water quality | [Nos in previous year] |
| WQ6b | Oil Spill Disaster Contingency Plan | | |
| WQ6a | | Creation of District Oil Spill Crisis Management Group | [Created] / [Not Created] |
| WQ6b | | Preparation District Oil Spill Disaster Contingency Plan | [Prepared] / [Not Prepared] |
| WQ7 | Protection of Flood plains | | |
| WQ7a | | Encroachment of flood plains is regulated. | [Yes] / [No] |
| | Rainwater Harvesting | | |
| WQ8a | | Action plan for Rain water harvesting | [Implemented] / [Not implemented] |

## 3.0 Domestic Sewage Management Plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| SM1 | Inventory of Sewage Management | | |
| SM1a | | Total Quantity of Sewage generated in District from Class II cities and above | No data is available w.r.t. the district wise total quantity of sewage generated however district have 3 Sewage Treatment Plants<br>1. Pappankalan STP [Phase I] – 90.92 MLD<br>2. Pappankalan STP [Phase II] – 90.92 MLD<br>3. Kapashera STP – 22.73 MLD |
| SM1b | | No of Class-II towns and above | --- |
| SM1c | | No of Class-I towns and above | --- |
| SM1d | | No of Towns needing STPs | --- |
| SM1e | | No of Towns STPs installed | --- |
| SM1f | | Quantity of treated sewage flowing into Rivers (directly or indirectly) | 207.93 MLD |
| SM1g | | Quantity of untreated or partially treated sewage (directly or indirectly) | No information available |
| SM1h | | Quantity of sewage flowing into lakes | N.A. |
| SM1i | | No of industrial townships | NIL |
| SW2 | Adequacy of Available Infrastructure for Sewage Treatment | | |
| SM2a | | % sewage treated in STPs | To the capacity of STPs |
| SM2b | | Total available Treatment Capacity | 204.57 MLD |
| SM2c | | Additional treatment capacity required | No information available |
| SM3 | Adequacy of Sewerage Network | | |
| SM3a | | No of ULBs having partial underground sewerage network | 1 |
| SM3b | | No of towns not having sewerage network | District wise information not available |

| | | | |
|---|---|---|---|
| SM3c | | % population covered under sewerage network | Not available |

## 4.0 Industrial Wastewater Management Plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| IWW1 | Inventory of industrial wastewater Generation in District | | |
| IWW1a | | No of Industries discharging wastewater | 08 (Annexure-III) |
| IWW1b | | Total Quantity of industrial wastewater generated | 4000L/Day |
| IWW1c | | Quantity of treated IWW discharged into Nalas / Rivers | 4000L/Day |
| IWW1d | | Quantity of un-treated or partially treated IWW discharged into lakes | Nil |
| IWW1e | | Prominent Type of Industries | Offset Printing (Micro Scale Units) |
| IWW1f | | Common Effluent Treatment Facilities | [No CETPs] |
| IWW2 | Status of compliance by Industries in treating wastewater | | |
| IWW2a | 08 | No of Industries meeting Standards | 08 |
| IWW2b | Nil | No of Industries not meeting discharge Standards | Nil |
| IWW2c | Nil | No of complaints received or number of recurring complaints against industrial pollution in last 3 months | Nil |
| AWW4 | Status of Action taken for not meeting discharge standards | | |
| IWW4a | | No industries closed for exceeding standards in last 3 months | Nil |
| IWW4b | | No of industries where Environmental Compensation was imposed By SPCBs | Nil |

## 5.0 Air Quality Management Plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| AQ1 | Availability of Air Quality Monitoring Network in District | | Dwarka ,Najafgarh, Sri Aurobindo Marg and R.K Puram (Annexure-II) |
| AQ1a | | Manual Air Quality monitoring stations of SPCBs /CPCB | None |
| AQ1c | | Automatic monitoring stations Operated by SPCBs / CPCB | 4((South-West District) |
| AQ2 | Inventory of Air Pollution Sources | | |
| AQ2a | | Identification of prominent air polluting sources | Not specified |
| AQ2b | | No of Non-Attainment Cities | One |
| AQ2c | | Action Plans for non-attainment cities | Comprehensive Action Plan (CAP) |
| AQ3 | Availability of Air Quality Monitoring Data at DMs Office | | Data is in public domain. |
| AQ3a | | Access to air quality data from SPCBs & CPCB through Dashboard | http://www.dpccairdata.com/ |
| AQ4 | Control of Industrial Air Pollution | | |
| AQ4a | | No of Industries meeting Standards | NA |
| AQ4b | | No of Industries not meeting discharge Standards | NA |
| AQ5 | Control of Non-industrial Air Pollution sources | | |
| AQ5a | | Control open burning of Stubble – during winter | Not Reported |
| AQ5b | | Control Open burning of Waste – Nos of actions Taken | NA |
| AQ5c | | Control of forest fires | NA |
| AQ5d | | Vehicle pollution check centers | NA |
| AQ5e | | Dust Suppression Vehicles | NA |
| AQ6 | Development of Air Pollution complaint redressal system | | |

| | | | |
|---|---|---|---|
| AQ6a | | Mobile App / Online based air pollution complaint redressing system of SPCBs. | NA |

## 6.0 Mining Activity Management plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| MI1a | Inventory of Mining in District | | |
| MI1a | | Type of Mining Activity | - |
| MI1b | | No of Mining licenses given in the District | - |
| MI1c | | Area covered under mining | - |
| MI1d | | Area of District | - |
| MI1e | | Sand Mining | - |
| MI1f | | Area of sand Mining | - |
| MI2 | Compliance to Environmental Conditions | | |
| MI2a | | No of Mining areas meeting Environmental Clearance Conditions | [Nos] |
| MI2b | | No of Mining areas meeting Consent Conditions of SPCBs / PCCs | [Nos] |
| MI3a | Mining related environmental Complaints | | |
| MI3b | | No of pollution related complaints against Mining Operations in last 1 year | - |
| MI4 | Action against non-complying mining activity | | |
| MI4a | | No of Mining operations suspended for violations to environmental norms | - |
| MI4b | | No od directions issued by SPCBs | - |

## 7.0 Noise Pollution Management Plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| NP1 | Availability Monitoring equipment | | |
| NP1a | | No. of noise measuring devices with district administration | Not pertains to DPCC Air Lab |
| NP1b | | No. of noise measuring devices with SPCBs | (i) 6 No.s Sound Pressure Level Meter (Noise Meter, Class A)<br>(ii) 31 Real Time Ambient Noise Monitoring Stations are installed in Delhi. Data of these stations are available in DPCC website. (List is enclosed in Annexure-II) |
| NP2 | Capability to conduct noise level monitoring by State agency / District authorities | | |
| NP2a | | capability to conduct noise level monitoring by State agency / District authorities | Available |
| NP2 | Management of Noise related complaints | | |
| NP2a | | No of complaints received on noise pollution in last 1 year | Not pertains to DPCC Air Lab |
| NP2b | | No of complaints redressed | Not pertains to DPCC Air Lab |
| NP3 | Compliance to ambient noise standards | | Not pertains to DPCC Air Lab |
| NP3a | | Implementation of Ambient noise standards in residential and silent zones | Not pertains to DPCC Air Lab |
| NP3b | | Noise monitoring study in district | Not pertains to DPCC Air Lab |
| NP3c | | Sign boards in towns and cities in silent zones | Not pertains to DPCC Air Lab |

***



**Annexure-I**

**No separate inventorization for the South West District has been carried out. However, for inventorization of the health care facilities operating in Delhi, following steps have been taken by DPCC.**

1.0 Survey of health care facilities operating in Delhi through both Common Bio-medical Waste Treatment Facilities operating in Delhi has been conducted.

2.0 The list of registered HCFs with DHS was scrutinized and the data was tallied with the data of HCFs registered in DPCC.

3.0 Public Notices have been issued in Newspapers for all HCFs to apply for authorization under the Bio-Medical Waste Management, Rules, 2016.

4.0 22 field Camps have been organized by DPCC for enabling the HCFs to apply on-line for Authorization en-mass.

5.0 In order to ensure inclusion of all the small clinics, letters have been issued to various associations of HCF i.e. DMA, IMA, Delhi Dental Association etc and to both CBWTFs to certify that all the health care facilities, if any, operated/ run by their members have applied for authorization in DPCC.

6.0 Letters have also been issued to Directorate of Health Services, GNCTD; Animal Husbandry Department, GNCTD, MCD and CDMOs to certify that all the health care facilities under their areas of jurisdiction have applied for authorization under BMWM Rules, 2016 in DPCC

Through the above efforts, all the health care facilities through known sources have been covered under the BMWM Rules, 2016.

At present, more than 99% applications received in DPCC for authorization are for small clinics/ diagnostic labs/consultants. Efforts are still going on to include small clinics in the ambit of DPCC.

Till 31/01/20, more than 10,000 HCFs have applied for authorization in DPCC which is much higher than 4185 HCFs registered with DPCC till May, 2019.



**Annexure-II**

## Zone-wise List of Real Time Ambient Noise Monitoring Stations

| S.NO. | Silence Zone |
|---|---|
| 1 | Mahatma Gandhi Institute for Combating Climate Change, Bakthawarpur Road, Bakoli, Alipur Delhi-110036 |
| 2 | National Institute of Tuberculosis & Respiratory Diseases, Sri Aurobindo Marg, New Delhi-110016 |
| 3 | Chaudhary Bramprakash Ayurvedic Hospital, Najafgarh, Delhi-110073 |
| 4 | Shaheed Sukhdev College of Business Studies, PSP Area-IV, Dr. K.N. Katju Marg, Sector-16, Rohini, Delhi-110089 |
| 5 | Maharshi Valmiki Hospital, Bawana Industrial Area, New Delhi-110039 |
| 6 | Mandir Marg |
| 7 | R.K. Puram |
| | **Commercial Area** |
| 1 | Major Dhayanchand National Stadium, India Gate, New Delhi-110002 |
| 2 | J.L.N Stadium Pragati Vihar, New Delhi-110003 |
| 3 | Dr. Karni Singh Shooting Range, Asola Suraj Kund Road, Tuglakabad, New Delhi-110044 |
| 4 | National Institute of Malaria Research Sector 8, Dwarka, New Delhi-110077 |
| 5 | ISBT Building, Kashmere Gate, Delhi-110006 |
| 6 | SDMC, Primary School, Krishna Market, G Block, Lajpat Nagar, New Delhi-110024 |
| 7 | EDMC Zonal Office , Oppsite Shyamlal College, Shahdara, Delhi- 110032 |
| 8 | MCD Primary School, Gali No37, Regar Pura, Karol Bagh, New Delhi-110005 |
| 9 | Connaught Place, New Delhi- 110001 |
| 10 | Anand Vihar |
| 11 | Civil Lines |
| | **Residential Area** |
| 1 | Industrial Training Institute, Jahangirpuri, Delhi-110033 |
| 2 | Sonia Vihar Water Treatment Plant (DJB), Sonia Vihar, New Delhi-110094 |
| 3 | Satyawati College, Ashok Vihar, Phase- III, Delhi-110052 |
| 4 | PGDAV College, Sriniwaspuri Nehru Nagar, New Delhi-110065 |
| 5 | Industrial Training Institute (Shahdara), Vivek Vihar, Delhi-110095 |
| 6 | Mundka Metro Residential Colony, Mundka, Delhi-110081 |
| 7 | IMD, Lodhi Road, New Delhi- 110003 |
| 8 | Punjabi Bagh |
| | **Industrial Area** |
| 1 | Mother Dairy Plant, 30, New Patpar Ganj Road, Block D,Patparganj, New Delhi-110092 |

| | |
|---|---|
| **2** | IARI PUSA, PUSA institutional Area, Opposite Lohamandi, Naraina, Delhi-110028 |
| **3** | Delhi Institute of Tool Engineering, Wazirpur Industrial Area, Wazirpur, Delhi-110052 |
| **4** | DITE, Okhla Industrial Area, Block A, Okhla Phase-II, Okhla Industrial Area, New Delhi-110020 |
| **5** | Industrial Training Institute, Narela, New Delhi- 110040 |

## Monthly average Concentration of Different pollutants of DPCC CAAQMS Network 2019-20

### PM10(µg/m³)

| Month | Najafgarh | | Dwarka | | Sri Aurobindo Marg | | R.K. PURAM | |
|---|---|---|---|---|---|---|---|---|
| | **2020** | **2019** | **2020** | **2019** | **2020** | **2019** | **2020** | **2019** |
| **Jan** | 157 | 231 | 370 | 419 | 169 | 253 | 245 | 368 |
| **Feb** | 176 | 161 | 359 | 273 | 150 | 169 | 239 | 229 |
| **Mar** | 135 | 146 | 186 | 247 | 78 | 141 | 114 | 188 |
| **Apr** | 149 | 207 | 117 | 290 | 72 | 195 | 98 | 241 |
| **May** | 149 | 179 | 160 | 352 | 93 | 213 | 98 | 245 |
| **June** | 117 | 143 | 155 | 344 | 70 | 204 | 98 | 202 |
| **July** | 75 | 83 | 90 | 242 | 48 | 122 | 69 | 145 |
| **August** | 42 | 50 | 60 | 144 | 33 | 47 | 45 | 76 |
| **September** | 105 | 71 | 164 | 170 | 69 | 61 | 95 | 96 |
| **October** | 239 | 186 | 355 | 389 | 167 | 156 | 245 | 237 |
| **November** | 293 | 258 | 396 | 427 | 240 | 242 | 330 | 298 |
| **December** | 227 | 229 | 354 | 431 | 222 | 266 | 299 | 314 |

### PM2.5(µg/m³)

| Month | Najafgarh | | Dwarka | | Sri Aurobindo Marg | | R.K. PURAM | |
|---|---|---|---|---|---|---|---|---|
| | **2020** | **2019** | **2020** | **2019** | **2020** | **2019** | **2020** | **2019** |
| **Jan** | 117 | 166 | 176 | 187 | 134 | 171 | 127 | 223 |
| **Feb** | 112 | 109 | 141 | 96 | 101 | 105 | 98 | 144 |
| **Mar** | 63 | 84 | 65 | 86 | 44 | 65 | 45 | 100 |
| **Apr** | 50 | 68 | 50 | 79 | 37 | 59 | 42 | 106 |
| **May** | 55 | 89 | 51 | 93 | 43 | 68 | 39 | 113 |
| **June** | 38 | 56 | 40 | 67 | 39 | 48 | 29 | 79 |

| | | | | | | | | |
|---|---|---|---|---|---|---|---|---|
| **July** | 39 | 34 | 31 | 45 | 29 | 37 | 22 | 63 |
| **August** | 22 | 22 | 24 | 37 | 20 | 24 | 16 | 35 |
| **September** | 48 | 31 | 48 | 42 | 41 | 34 | 45 | 46 |
| **October** | 117 | 105 | 137 | 131 | 114 | 103 | 137 | 118 |
| **November** | 195 | 189 | 226 | 225 | 196 | 196 | 226 | 176 |
| **December** | 162 | 158 | 221 | 224 | 173 | 183 | 218 | 174 |

## SO2(µg/m³)

| Month | Najafgarh | | Dwarka | | Sri Aurobindo Marg | | R.K. PURAM | |
|---|---|---|---|---|---|---|---|---|
| | **2020** | **2019** | **2020** | **2019** | **2020** | **2019** | **2020** | **2019** |
| **Jan** | 5.98 | 9.86 | 15.51 | 21.35 | 6.97 | 9.52 | 12.26 | 21.14 |
| **Feb** | 10.78 | 12.29 | 20.08 | 19.51 | 12.48 | 9.16 | 11.15 | 14.76 |
| **Mar** | 12.93 | 21.02 | 20.08 | 28.72 | 6.55 | 11.88 | 13.08 | 7.65 |
| **Apr** | 11.87 | 24.01 | 18.54 | 31.97 | 7.58 | 15.14 | 15.07 | 12.01 |
| **May** | 12.09 | 23.09 | 19.07 | 30.74 | 9.59 | 14.46 | 15.68 | 7.40 |
| **June** | 8.56 | 17.08 | 9.68 | 23.34 | 7.26 | 10.98 | 11.61 | 5.33 |
| **July** | 9.27 | 11.56 | 7.20 | 16.38 | 5.67 | 6.44 | 10.49 | 5.91 |
| **August** | 8.99 | 9.61 | 5.13 | 16.27 | 5.22 | 4.35 | 10.10 | 6.07 |
| **September** | 8.70 | 10.34 | 7.14 | 7.90 | 5.16 | 4.78 | 15.51 | 7.28 |
| **October** | 15.09 | 8.89 | 12.71 | 12.99 | 8.04 | 6.24 | 16.01 | 8.06 |
| **November** | 10.25 | 6.82 | 10.85 | 15.13 | 7.11 | 9.55 | 16.64 | 12.00 |
| **December** | 6.86 | 6.91 | 8.33 | 13.39 | 8.99 | 6.81 | 15.07 | 11.67 |

## NO2(µg/m³)

| Month | Najafgarh | | Dwarka | | Sri Aurobindo Marg | | R.K. PURAM | |
|---|---|---|---|---|---|---|---|---|
| | **2020** | **2019** | **2020** | **2019** | **2020** | **2019** | **2020** | **2019** |
| **Jan** | 28.84 | 52.65 | 55.42 | 52.81 | 36.02 | 39.23 | 41.45 | 53.28 |
| **Feb** | 29.62 | 42.04 | 64.47 | 37.41 | 32.05 | 36.46 | 53.44 | 65.97 |
| **Mar** | 22.13 | 35.29 | 42.39 | 43.93 | 17.86 | 35.62 | 36.64 | 76.27 |
| **Apr** | 12.71 | 33.18 | 17.99 | 50.83 | 6.07 | 40.16 | 21.38 | 72.35 |
| **May** | 13.77 | 32.97 | 23.43 | 47.47 | 16.12 | 41.25 | 28.24 | 68.62 |
| **June** | 12.17 | 30.68 | 28.72 | 38.52 | 19.10 | 32.21 | 28.46 | 51.78 |
| **July** | NA | 25.63 | 37.72 | 28.68 | 22.30 | 30.46 | 39.92 | 40.82 |
| **Aug** | 9.83 | 25.85 | 26.12 | 27.01 | 15.92 | 27.05 | 26.03 | 35.63 |
| **September** | 9.79 | 26.35 | 33.85 | 28.03 | 16.82 | 26.93 | 43.72 | 37.37 |
| **October** | 29.92 | 25.86 | 76.83 | 44.16 | 33.85 | 32.36 | 59.07 | 55.42 |
| **November** | 29.68 | 13.44 | 78.34 | 55.59 | 36.21 | 55.00 | 79.22 | 36.61 |
| **December** | 26.24 | 28.88 | 70.11 | 54.55 | 32.52 | 49.63 | 35.13 | 39.16 |

## O3(µg/m³)

| Month | Najafgarh | | Dwarka | | Sri Aurobindo Marg | | R.K. PURAM | |
|---|---|---|---|---|---|---|---|---|
| | **2020** | **2019** | **2020** | **2019** | **2020** | **2019** | **2020** | **2019** |

| | | | | | | | | |
|---|---|---|---|---|---|---|---|---|
| **Jan** | 22.86 | 34.85 | 19.23 | 20.04 | 32.77 | 17.40 | 23.10 | 21.52 |
| **Feb** | 38.69 | 50.02 | 35.03 | 29.27 | 52.94 | 46.85 | 20.64 | 14.22 |
| **Mar** | 44.29 | 57.19 | 38.47 | 45.06 | 49.63 | 64.02 | 38.43 | 37.38 |
| **Apr** | 40.16 | 80.00 | 64.62 | 60.68 | 73.28 | 72.19 | 75.07 | 56.05 |
| **May** | 17.79 | 83.22 | 76.47 | 64.42 | 93.34 | 77.33 | 57.08 | 58.22 |
| **June** | 14.53 | 89.46 | 56.25 | 71.78 | 30.58 | 88.26 | 18.50 | 62.52 |
| **July** | 21.56 | 41.69 | 39.56 | 37.52 | 20.64 | 34.13 | 11.29 | 29.78 |
| **August** | 11.08 | 34.46 | 23.34 | 27.34 | 10.84 | 28.93 | 29.37 | 24.32 |
| **September** | 11.45 | 37.31 | 37.97 | 34.06 | 24.18 | 36.41 | 33.59 | 39.02 |
| **October** | 58.08 | 48.03 | 43.64 | 33.98 | 35.54 | 54.91 | 55.66 | 43.88 |
| **November** | 53.02 | 12.25 | 26.18 | 30.06 | 28.33 | 44.66 | 39.91 | 31.95 |
| **December** | 43.01 | 29.32 | 35.29 | 22.80 | 43.53 | 33.23 | 38.14 | 27.30 |

## NH3(µg/m³)

| **Month** | **Najafgarh** | | **Dwarka** | | **Sri Aurobindo Marg** | | **R.K. PURAM** | |
|---|---|---|---|---|---|---|---|---|
| | **2020** | **2019** | **2020** | **2019** | **2020** | **2019** | **2020** | **2019** |
| **Jan** | 36.71 | 30.67 | 34.65 | 44.88 | 37.18 | 30.96 | 17.44 | 27.16 |
| **Feb** | 25.95 | 26.63 | 39.29 | 35.28 | 32.46 | 28.30 | 16.27 | 25.90 |
| **Mar** | 50.87 | 27.19 | 35.07 | 21.15 | 28.26 | 24.66 | 17.72 | 24.39 |
| **Apr** | 54.86 | 30.05 | 29.62 | 31.16 | 27.96 | 24.26 | 24.34 | 26.16 |
| **May** | 35.19 | 29.85 | 32.29 | 31.45 | 30.09 | 26.03 | 25.98 | 29.70 |
| **June** | 28.00 | 27.16 | 32.23 | 32.88 | 34.23 | 24.34 | 24.75 | 26.86 |
| **July** | 21.90 | 23.58 | 16.96 | 33.58 | 31.28 | 21.31 | 35.73 | 24.78 |
| **August** | 23.61 | 22.06 | 17.47 | 30.52 | 29.22 | 24.17 | 20.56 | 22.66 |
| **September** | 21.23 | 18.67 | 30.69 | 27.25 | 24.88 | 25.57 | 22.17 | 21.36 |
| **October** | 51.56 | 25.35 | 46.69 | 23.53 | 28.59 | 28.05 | 22.07 | 20.67 |
| **November** | 33.39 | 31.34 | 58.86 | 9.69 | 27.77 | 29.15 | 27.83 | 18.37 |
| **December** | 44.55 | 42.47 | 63.23 | 31.32 | 31.93 | 45.14 | 19.15 | 27.25 |

## Benzene(µg/m³)

| **Month** | **Najafgarh** | | **Dwarka** | | **Sri Aurobindo Marg** | | **R.K. PURAM** | |
|---|---|---|---|---|---|---|---|---|
| | **2020** | **2019** | **2020** | **2019** | **2020** | **2019** | **2020** | **2019** |
| **Jan** | 3.01 | 3.10 | 5.83 | 6.30 | 4.57 | 7.58 | 4.89 | 11.29 |
| **Feb** | 2.56 | 2.22 | 5.01 | 4.66 | 4.33 | 5.05 | 3.36 | 5.01 |
| **Mar** | 1.98 | 2.22 | 3.69 | 2.85 | 2.02 | 4.70 | 8.71 | 3.75 |
| **Apr** | 1.61 | 2.08 | 2.52 | 3.27 | 1.47 | 2.63 | 3.20 | 3.56 |
| **May** | 1.64 | 1.01 | 2.56 | 3.39 | 1.47 | 2.81 | 2.69 | 2.98 |
| **June** | 1.55 | 0.96 | 2.35 | 2.57 | 1.09 | 2.38 | 1.26 | 3.60 |
| **July** | 1.19 | 0.85 | 1.24 | 2.73 | 0.72 | 2.17 | 0.68 | 3.15 |
| **August** | 1.25 | 1.12 | 1.00 | 3.08 | 0.63 | 2.12 | 0.45 | 2.67 |
| **September** | 1.53 | 1.05 | 2.62 | 3.23 | 1.46 | 1.94 | 1.07 | 2.89 |
| **October** | 3.95 | 2.41 | 6.20 | 6.73 | 2.96 | 3.94 | 2.44 | 6.06 |

| | | | | | | | | |
|---|---|---|---|---|---|---|---|---|
| **November** | 4.92 | 2.83 | 6.60 | 7.16 | 2.69 | 4.76 | 3.38 | 8.07 |
| **December** | 3.99 | 3.76 | 6.68 | 6.69 | 2.95 | 5.06 | 2.13 | 6.69 |

**CO(mg/m$^3$)**

| Month | Najafgarh | | Dwarka | | Sri Aurobindo Marg | | R.K. PURAM | |
|---|---|---|---|---|---|---|---|---|
| | **2020** | **2019** | **2020** | **2019** | **2020** | **2019** | **2020** | **2019** |
| **Jan** | 0.91 | 1.11 | 1.86 | 2.42 | 1.34 | 1.82 | 1.29 | 2.08 |
| **Feb** | 0.80 | 0.51 | 1.54 | 1.50 | 1.00 | 1.28 | 0.78 | 1.68 |
| **Mar** | 0.58 | 0.41 | 0.52 | 1.39 | 0.55 | 1.40 | 0.49 | 1.79 |
| **Apr** | 0.28 | 0.40 | 0.49 | 1.47 | 0.48 | 1.94 | 0.55 | 1.68 |
| **May** | 0.80 | 0.42 | 0.60 | 1.43 | 0.57 | 0.75 | 0.61 | 1.75 |
| **June** | 1.61 | 0.42 | 0.84 | 1.13 | 0.81 | 0.74 | 0.82 | 1.62 |
| **July** | 0.54 | 0.79 | 0.93 | 1.12 | 0.84 | 0.79 | 0.72 | 1.59 |
| **Aug** | 1.06 | 1.07 | 0.98 | 1.27 | 0.71 | 0.81 | 0.89 | 1.67 |
| **September** | 1.14 | 0.67 | 1.10 | 1.10 | 0.69 | 0.83 | 0.93 | 1.53 |
| **October** | 1.54 | 1.50 | 1.96 | 2.03 | 1.18 | 1.35 | 1.29 | 1.35 |
| **November** | 1.49 | 0.95 | 2.33 | 2.26 | 1.45 | 1.38 | 1.77 | 1.37 |
| **December** | 1.29 | 0.99 | 1.99 | 1.99 | 1.36 | 1.43 | 1.89 | 1.41 |

**Annexure-III**

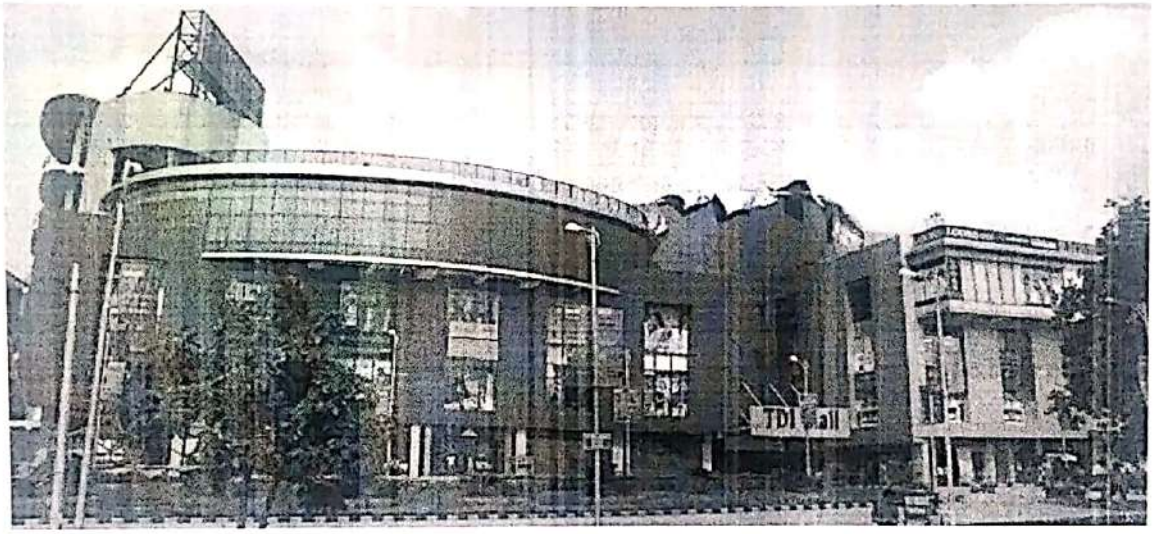
## Write-up on status of industrial waste from South West District

There are notified industrial areas existing in South-West district of Delhi. There are existing 4 areas for industrial re-development as notified by Government of Delhi in this District viz Dabri, Hatsal, Nawada and Nangli Sakrawati. Out of these 1 area i.e., Nangli Sakrawati has been recently notified.

In all the above industrial areas for re-development there are very few water polluting units. Most of the units are engaged in processes which do not require use of water in industrial process viz melamine crockery manufacturers, packaging units, etc.

Only water polluting units existing in the above mentioned re-development areas (as per the data available in DPCC) are offset printing units which produce negligible amount of waste water and Hazardous waste.

# District Environment Plan – West District, Delhi






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## Introduction

The Hon'ble NGT has directed for preparation of District Environment Management Plan in pursuance of the orders dated 15.07.2019 in OA No.- 710/2017, Shailesh Singh vsSheela Hospital & Trauma Centre, Shahjahapur & Ors read with order dated 19.03.2020 in OA No. 360/2018, Shree Nathvs Union of India &Ors.

Thereafter, it was convened by Chief Secretary, GNCTD directing all DMs to coordinate with all Urban Local Bodies, Delhi Jal Board, Delhi Pollution Control Committee and collect data related to seven thematic areas available at district level at their respective districts and divide the task as per day activities to collate the data at the District Level, responsibilities specified according to rules be incorporated in the District Plan. It was also directed to all the DMs to constitute committees for preparation of District Plan involving different stakeholders/departments/agencies.

## Delhi- Historical Background

Delhi has been continuously inhabited since at least the 6$^{th}$ century and it has been the capital of many empires and kingdoms over its history. It has also been captured, destroyed and rebuilt numerous times. Today, Delhi is the capital of India. Delhi is one of the fastest growing cities in the world, reaching over 18 million this year from just 4,00,000 in 1901.

Delhi is the National Capital Territory and it is bordered by Haryana on three sides and by Uttar Pradesh in the east. It is located at North Latitude from 28"24'28.53° and East Longitude from 76"50'77.20°. Delhi covers an area of 1483 km$^2$ of which 369.35 km$^2$ is designated as rural and 1113.65 km$^2$ as urban. It has a length of 51.9 km and breadth of 48.48 km. Delhi has 11 districts with 33 Tehsils/Sub-divisions.

## District Profile- West District, Delhi

West Delhi is one of the 11 administrative districts of the National Capital Territory of Delhi in India. It is located at North Latitude from 28.6608° and East Longitude from 77.1008°. The West district is bordered between the districts of North West Delhi to the North, North Delhi and Central Delhi to the East, South

West Delhi to the South and Jhajjar District of Haryana state to the West. Administratively, the district is divided into three subdivisions, Patel Nagar, Rajouri Garden and Punjabi Bagh.

**Demography**

West Delhi is one of the 11 districts of the NCT of Delhi.

The district is divided into 5 zones:

1. West Zone
2. Narela Zone
3. Rohini Zone
4. Karol Bagh
5. Keshavpuram Zone

The West district stretches from Patel Nagar, Shadipur, Rajouri Garden, Tagore Garden, Subhash Nagar, Janakpuri, Punjabi Bagh, Shivaji Park, PaschimVihar, TikriKalan, Neelwal, Jaffarpur, Bakkarwala, TilangapurKotla, Baprola, Kamruddin Nagar, Nilothi, Madipur, Tihar, Khampur.

Industrial areas include Najafgarh Road Industrial Area, Kirti Nagar Industrial Area, Udyog Nagar Industrial Area, Moti Nagar Industrial Area, ShivajiMarg Industrial Area, Rama Road Industrial Area, DSIDC Nangloi Industrial Area, Keshopur Industrial Area, Tilak Nagar Industrial Area.

Redevelopment areas include Mundka, Naresh Park, Swarn Park, Peeragarhi, Ranhola, Basaidarapur, Khyala.

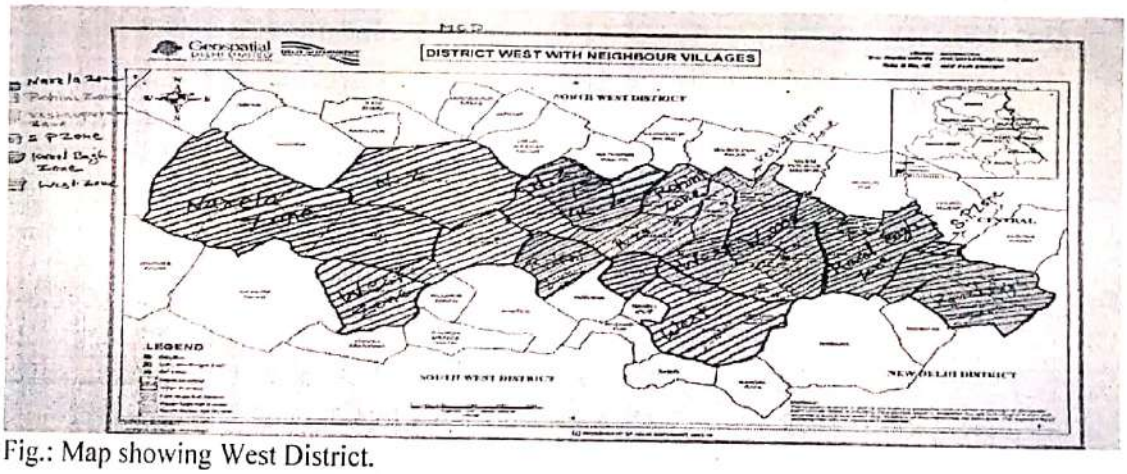



Fig.: Map showing West District.

## Status of Environment Report:District West:

Extent of gap in compliance of existing norms of thematic area:

### 1. Air Quality Management Plan:

**Regulation:**

This Plan aims to reduce the sources and amounts of pollutants responsible for the loss of urban ambient air quality, acidification and global warming and to improve the quality of life of the citizens of Delhi, protecting their health risks from air pollution.

The **Air (Prevention and Control of Pollution) Act** was enacted in 1981 and amended in 1987 to provide for the prevention, control and abatement of air pollution in India (**Annexure 1**).

The following are the definitions under the Air (Prevention and Control of Pollution) Act:

Section 2(a) defines an 'air pollutants' as any solid liquid or gaseous substance which may cause harm or damage the environment, humans, plants, animals or even damage property. A 1987 amendment to the act also added 'noise' in the list of harmful substances.

The air act defines 'air pollution' as the presence of any dangerous pollutant that makes the air un-breathable.

**Table 1:** National Ambient Air Quality Standard:

| S. No. | Pollutant | Time Weighted Average | Concentration in AmbientAir | | Methods of measurement |
|---|---|---|---|---|---|
| | | | Industrial, Residential,Rural and Other Area | Ecologically sensitive area(notified by Central Govt) | |
| (1) | (2) | (3) | (4) | (5) | (6) |
| 1 | Sulphur Dioxide (SO2), mg/m3 | Annual* | 50 | 20 | • Improved West and Geake<br>• Ultraviolet fluorescence |
| | | 24 hours** | 80 | 80 | |
| 2 | Nitrogen Dioxide($NO_2$), $mg/m^3$ | Annual* | 40 | 30 | • Modified Jacob &Hochheiser (Na-Arsenite)<br>• Chemiluminescence |
| | | 24 hours** | 80 | 80 | |
| | Particulate | Annual* | 60 | 60 | • Gravimetric |

| | | | | | |
|---|---|---|---|---|---|
| 3 | Matter(size less than 10 mm) or $PM_{10}$mg/$m^3$ | 24 hours** | 100 | 100 | • TOEM<br>• Beta attenuation |
| 4 | Particulate Matter(size less than 2.5microns) or $PM_{2.5}$mg/$m^3$ | Annual* | 40 | 40 | • Gravimetric<br>• TOEM<br>• Beta attenuation |
| | | 24 hours** | 60 | 60 | |
| 5 | Ozone ($O_3$) mg/$m^3$ | 8 hours ** | 100 | 100 | • UV photometric<br>• Chemiluminescence<br>• Chemical method |
| | | 1 hour ** | 180 | 180 | |
| 6 | Lead (Pb) mg/$m^3$ | Annual* | 0.5 | 0.5 | • ASS / ICP method after sampling on EPM2000 or equivalent filter paper<br>• ED XRF using Teflon filter |
| | | 24 hours** | 1.0 | 1.0 | |

A **Graded Response Action Plan (GRAP)** has been prepared for implementation under different Air Quality Index (AQI) categories namely, Moderate & Poor, Very Poor, and Severe as per National Air Quality Index. A new category of "Severe + or Emergency" has been added **(Annexure- 2)**

**Table 2:** Action Areas and Measurable Outcome w.r.t. **Air Quality Management Plan:**

| S.No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| AQ1 | Availability of Air Quality Monitoring Network in District | | Mundka and Punjabi Bagh |
| AQ1a | | Manual Air Quality monitoring stations of SPCBs /CPCB | None |
| AQ1c | | Automatic monitoring stations Operated by SPCBs / CPCB | 2 |
| AQ2 | Inventory of Air Pollution Sources | | |
| AQ2a | | Identification of prominent air polluting sources | Not Specified |
| AQ2b | | No. of Non-Attainment Cities | One |
| AQ2c | | Action Plans for non-attainment cities | Comprehensive Action Plan (CAP) |
| AQ3 | Availability of Air Quality Monitoring Data at DMs Office | | |
| AQ3a | | Access to air quality data from SPCBs & CPCB through Dashboard | http://www.dpccairdata.com/ |
| AQ4 | Control of Industrial Air Pollution | | |

| | | | |
|---|---|---|---|
| AQ4a | | No. of Industries meeting Standards | NA |
| AQ4b | | No.of Industries not meeting discharge Standards | NA |
| AQ5 | Control of Non-industrial Air Pollution sources | | |
| AQ5a | | Control open burning of Stubble –during winter | Not reported |
| AQ5b | | Control Open burning of Waste – Nos of actions Taken | NA |
| AQ5c | | Control of forest fires | NA |
| AQ5d | | Vehicle pollution check centers | NA |
| AQ5e | | Dust Suppression Vehicles | NA |
| AQ6 | Development of Air Pollution complaint redressal system | | |
| AQ6a | | Mobile App / Online based air pollution complaint redressing system of SPCBs. | NA |
| | | Prosecution by Delhi Traffic Police (West) | West District Traffic<br>prosecution without PUCC-7401<br>uncovered building material - 130 |

**Previous Guidelines Regarding Mitigation of Air Pollution-**

The Hon'ble Supreme Court of India via hearing writ petition(s) No(s) 13029/1985 in the matter of M.C..MehtaVs Union of India &Ors.has passed orders dated 04.11.2019 and 06.11.2019, to ensure implementation of a number of measures to control various factors which are contributing to the pollution in Delhi such as construction and demolition, open dumping of waste, garbage, unpaved roads/pits, road dust, garbage burning and traffic congestion.

In addition, the Hon'ble Court has further directed to take care of the hotpots and implement immediate measures for addressing the problem of higher levels of air pollution in the identified hotpots. The Hon'ble Supreme Court has further requested the Monitoring Committee constituted for this purpose to look into these aspects and has authorised the committee to monitor the activities as to whether orders of the Hon'ble Supreme Court are appropriately carried out.

The Chief Secretary, Delhi had also reviewed the situation of air pollution from time to time to ensure that the directions so issued by the Apex Court are complied with and other measures for mitigating pollution are taken up by the respective agencies diligently.

Further, in pursuance of aforesaid orders of the Hon'ble Supreme Court, the Monitoring Committee of the Hon'ble Supreme Court held a meeting on 07.11.2019 in which HODs/ Nodal Officers of various implementing agencies as Municipal Corporations, DDA, DJB, PWD, Delhi Police, DSIIDC, Department of Industries, NHAI and DPCC were present. DSIIDC had been directed to implement the followingin a time bound manner and submit the affidavits on action taken to DPCC (Nodal Agency).

1) Clearance of construction and demolition (C&D) waste and garbage dumps on the road side- special emphasis on hotpots.
2) Making hotpots dust free:
   a) Greening and paving of road sides and other vacant patches
   b) Filling of potholes
   c) Mechanical road sweeping
   d) Water sprinkling
   e) Night patrolling
3) Closures of Industries in Non-confirming areas including disconnection of electricity and water supply.
4) Expeditious redressal of complaints reported by CPCB teams and uploaded on Sameer App.

**Proposed Action Plan for the year 2020-2021-**

In compliance of the order of the Hon'ble Supreme Court of India as well the directions issued by the Monitoring Committee and the Chief Secretary, Delhi & to ensure implementation of a number of measures to control various factors which are contributing to the pollution in Delhi such as construction and demolition, open dumping of waste, garbage, unpaved roads/ pits, road dust, garbage burning and traffic congestion and to take care of the hotpots & implement immediate measures for addressing the

problem of higher level of air pollution in the identified hotpots, DSIIDC has proposed following action plan.

**Short Term Plan:**

- Day & Night patrolling/ surveillance & enforcement activities to prevent open dumping of waste/ garbage/ industrial waste, burning of garbage.
- Water sprinkling through water tankers on roads, footpaths, unpaved areas and trees on a regular basis.
- Meetings with various Industrial Associations to spread awareness on avoiding burning/ dumping garbage and also to sensitize them for taking urgent action to curtail Air Pollution as per the orders of Hon'ble Supreme Court and Monitoring Committee.
- Initiation of punitive actions against the polluters who will be found violating the norms & directions of DPCC/ NGT/CPCB/ Hon'ble Supreme Court.
- Ensuring installation of wire nets/MS grating at the junction of S.W drain (the physical progress of work is 85% till date (i.e., up to 10.08.2020).
- Infrastructure Improvement Committees have been constituted for all the industrial areas/flatted factory complexes consisting of members of DSIIDC and office bearers of respective Industrial Association to curtail air pollution by preventing dumping/burning/throwing of garbage/waste in open areas and vacant plots.
- Association of industrial area i.e. Udyog Nagar, Nangloi, and Naraina Industrial Area have already made Agreement for door to door collection of industrial waste. More industrial area Associations are being pursued vigorously for execution of similar agreements in their area.
- Regular inspections with the officials of DPCC/respective DMC's for effective action against dumping/burning in industrial areas shall be undertaken on a weekly basis.
- A WhatsApp group will be created for posting pictures and videos of those locations where any dumping/burning of garbage/malba/C&D waste will be found so that necessary action to resolve the issue can be taken within a minimum possible time. At the same time, punitive action shall be taken against the defaulters.

- Odd-Even scheme was implemented to rotate the traffic, under which private vehicles with registration numbers ending with odd digit were allowed on odd dates and even digit was allowed on even dates.

**Long Term plan:**

- Use of mechanical/vacuum-based sweeping of roads and sprinkling of water has been proposed for the long term.
- It is proposed to increase greenery in open areas in all the industrial areas either directly by DSIIDC or through DMC.
- Road restoration/restoration of pits is being carried out on a regular basis to avoid emitting of dust in all the industrial areas as and when required.
- It is proposed to explore the possibility for providing anti-smog gun/ anti-smog towers with an intent to improve AQI and to mitigate pollution by controlling pollution Indicators under optimum prescribed level i.e. PM 2.5, PM 10, SO2, Surface temperature and carbon dioxide concentrations etc. for the Industrial Areas in consultation/ coordination with the concerned DMC for the long term to control the Air Pollution.
- Dedicated staff posted for attending complaints received on Sameer App, PGMS, CPGRAM and other Social Media regarding pollution.
- Special drives will be taken for increasing green cover in the respective industrial areas from time to time by way of planting of more trees, saplings etc. in green belts and parks of industrial areas.
- NGT has banned the use of fire crackers in Delhi.
- PNG as fuel has been authorized for industrial uses, several inspections have been conducted for the implementation of PNG fuel. Charcoal as a fuel has been banned.
- Stubble burning in small agricultural beds in the district is strictly prohibited.
- Delhi govt. has already adopted GRAP to tackle the air pollution.

As a part of 10-point plan, the Delhi government will help spraying a bio-decomposer- developed by Indian Agricultural Research Institute (ICAR- also known as Pusa Institute)- which converts paddy stubble into manure without burning, in rural areas in the Capital.

10 point action plan includes:

- Dust Control- 75 teams to monitor construction sites, use of mechanical sweepers.
- Stubble burning- Use of Pusa bio-decomposer in the field to decomposes straw and stubble into manure.
- Waste burning- Over 250 teams to inspect residential areas, and dumping sites.
- E-waste Park- New park to be built in Delhi to prevent e-waste pollution.
- Pollution hot spots- Identification of pollution hot spots through Green Delhi app.
- Vehicular pollution- 500 personnel to keep check on PUCs, scrapping old vehicles.
- Green war room- Dedicated team to strengthen the war rooms set up last year.
- Green Delhi app- An upgraded app to boost participation to be launched.
- Fire-crackers- The govt. has banned the use, sale and purchase of firecrackers.

## 2. Water-Quality Management Plan:

**Regulation:**

The **Water (Prevention and Control of Pollution) Act** was enacted in 1974 (**Annexure-3**) to provide for the prevention and control of water pollution, and for the maintaining or restoring of wholesomeness of water in the country. The Act was amended in 1988. The Water (Prevention and Control of Pollution) Cess Act was enacted in 1977, to provide for the levy and collection of a cess on water consumed by persons operating and carrying on certain types of industrial activities. This cess is collected with a view to augment the resources of the Central Board and the State Boards for the prevention and control of water pollution constituted under the Water (Prevention and Control of Pollution) Act, 1974. The Act was last amended in 2003.

Water quality is determined by comparing the physical and chemical characteristics of a water sample with water quality guidelines or standards. Drinking water quality guidelines and standards are designed to enable the provision of clean and safe water for human consumption, thereby protecting human health. These are usually based on scientifically assessed acceptable levels of toxicity to either humans or aquatic organisms.

Declining water quality has become a global issue of concern as human populations grow, industrial and agricultural activities expand, and climate change threatens to cause major alterations to the hydrological cycle.

Addition of certain substances to the water such as organic, inorganic, biological, radiological, heat, which degrades the quality of water so that it becomes unfit for use, is called water pollution. Water pollution is not only confined to surface water, but it has also spread to groundwater, sea and ocean.

The main sources of water pollution are as follows:

**Domestic Sewage**: include discharges from houses, commercial and industrial establishments connected to public sewage systems. The sewage contains human and animal excreta, food residues, cleaning agents, detergents and other waste.

**Industrial Sewage:** The industries discharge several inorganic and organic pollutants, which may prove highly toxic to the living beings.

Table 3: **Water Quality Criteria** as per CPCB:

| Designated-Best-Use | Class of water | Criteria |
|---|---|---|
| Drinking Water Source without conventional treatment but after disinfection | A | Total Coliforms Organism MPN/100ml shall be 50 or less<br>pH between 6.5 and 8.5<br>Dissolved Oxygen 6mg/l or more<br>Biochemical Oxygen Demand 5 days 20C 2mg/l or less |
| Outdoor bathing (Organised) | B | Total Coliforms Organism MPN/100ml shall be 500 or less<br>pH between 6.5 and 8.5<br>Dissolved Oxygen 5mg/l or more<br>Biochemical Oxygen Demand 5 days 20C 3mg/l or less |
| Drinking water source after conventional treatment and disinfection | C | Total Coliforms Organism MPN/100ml shall be 5000 or less<br>pH between 6 to 9<br>Dissolved Oxygen 4mg/l or more<br>Biochemical Oxygen Demand 5 days 20C 3mg/l or less |
| Propagation of Wild life and Fisheries | D | pH between 6.5 to 8.5<br>Dissolved Oxygen 4mg/l or more<br>Free Ammonia (as N) 1.2 mg/l or less |
| Irrigation, Industrial Cooling, Controlled Waste disposal | E | pH between 6.0 to 8.5<br>Electrical Conductivity at 25C micro mhos/cm Max.2250<br>Sodium absorption Ratio Max.<br>26 Boron Max. 2mg/l |

**Table 4:** Action Areas and Measurable Outcome w.r.t. **Water Quality Management Plan:**

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| WQ1 | Inventory of water resources in District | | |
| WQ1a | | Rivers | Nil |
| WQ1b | | Length of Coastline | N/A |
| WQ1c | | Nalas/Drains meeting Rivers | 1 (NAJAFGARH DRAIN) |
| WQ1d | | Lakes / Ponds | NA Pertains to irrigation and flood control |
| WQ1e | | Total Quantity of sewage and industrial discharge in District | |
| | Control of Groundwater Water Quality | | |
| WQ2a | | Estimated number of bore-wells | 278 |
| WQ2b | | No of permissions given for extraction of groundwater | Complete information not available |
| WQ2c | | Number of groundwater polluted areas | N/A |
| WQ2d | | Groundwater Availability | |
| WQ3 | Availability of Water Quality Data | | |
| WQ3a | | Creation of monitoring cell | DJB is monitoring water quality through Haiderpur, Nangloi and Wazirabad laboratory |

| | | | |
|---|---|---|---|
| WQ3b | | Access to Surface water and groundwater quality data at DM office | Does not pertain to DJB |
| WQ4 | Control of River side Activities | | |
| WQ4a | Control of River side Activities | River Side open defecation | NA |
| WQ4b | | Dumping of SW on river banks | NA |
| WQ4c | | Control measures for idol immersion | NA |
| WQ5 | Control of Water Pollution in Rivers | | |
| WQ5a | | Percentage of untreated sewage | |
| WQ5b | | Monitoring of Action Plans for Rejuvenation of Rivers | PERTAINS FLOOD CONTROL |
| WQ5c | | No. of directions given to industries for Discharge of Untreated industrial wastewater in last 12 months | PERTAINS DPCC |
| WQ6 | Awareness Activities | | |
| WQ6a | | District level campaigns on protection of water quality | NA |
| WQ6b | Oil Spill Disaster Contingency Plan | | |
| WQ6a | | Creation of District Oil Spill Crisis Management Group | NA |
| WQ6b | | Preparation District Oil Spill Disaster Contingency Plan | NA |
| WQ7 | Protection of Flood plains | | |
| WQ7a | | Encroachment of flood plains is regulated. | It is controlled by I& FC Deptt. |
| | Rainwater Harvesting | | |
| WQ8a | | Action plan for Rain water harvesting | DJB has created a rain centre facility in every Additional Chief Office for facilitation of information and guidelines to public. Many meetings have been called with RWA in this regard. DJB give rebate on water bills if RWH is in working condition. |

**Domestic Sewage Wastewater:**

**Table 5:** Action Areas and Measurable Outcome w.r.t. **Domestic Sewage Wastewater:**

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| SM1 | Inventory of Sewage Management | | |
| SM1a | | Total Quantity of Sewage generated in District from Class II cities and above | About 152 MGD |
| SM1b | | No of Class-II towns and above | Nil |
| SM1c | | No of Class-I towns and above | Nil |
| SM1d | | No of Towns needing STPs | Nil |
| SM1e | | No of Towns STPs installed | Nil |
| SM1f | | Quantity of treated sewage flowing into Rivers (directly or indirectly) | 152 MGD |
| SM1g | | Quantity of untreated or partially treated sewage (directly or indirectly) | 20 MGD |

| | | | |
|---|---|---|---|
| SM1h | | Quantity of sewage flowing into lakes | NA |
| SM1i | | No of industrial townships | Nil |
| SW2 | Adequacy of Available Infrastructure for Sewage Treatment | | |
| SM2a | | % sewage treated in STPs | 87% |
| SM2b | | Total available Treatment Capacity | 132 MGD |
| SM2c | | Additional treatment capacity required | 20 MGD |
| SM3 | Adequacy of Sewerage Network | | |
| SM3a | | No of ULBs having partial underground sewerage network | 1 |
| SM3b | | No of towns not having sewerage network | Nil |
| SM3c | | % population covered under sewerage network | 87% |

**Industrial Wastewater:**

**Table 6:** Action Areas and Measurable Outcome w.r.t. **Industrial Wastewater:**

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| IWW1 | Inventory of industrial wastewater Generation in District | | |
| IWW1a | | No. of Industries discharging wastewater | 123 |
| IWW1b | | Total Quantity of industrial wastewater generated | 396900L/Day |
| IWW1c | | Quantity of treated IWW discharged into Nalas/ Rivers | 396900L/Day |
| IWW1d | | Quantity of un-treated or partially treated IWW discharged into lakes | NIL |
| IWW1e | | Prominent Type of Industries | Micro Scale Units |
| IWW1f | | Common Effluent Treatment Facilities | [Nangloi CETPs], [Narela CETPs] |
| IWW2 | Status of compliance by Industries in treating wastewater | | |
| IWW2a | | No. of Industries meeting Standards | 123 |
| IWW2b | | No. of Industries not meeting discharge Standards | NIL |
| IWW2c | | No. of complaints received or number of recurring complaints against industrial pollution in last 3 months | NIL |
| AWW4 | Status of Action taken for not meeting discharge standards | | |
| IWW4a | | No. industries closed for exceeding standards in last 3 months | NIL |
| IWW4b | | No. of industries where Environmental Compensation was imposed By SPCBs | NIL |

**Gap Assessment:**

Total water requirement of the area is approx. 87.89 MGD, while the consumption of the area is approx. 52.46 MGD. It is found that there is a wide gap between the demand and the consumption i.e., about

35.43 MGD. The gap will be filled by two methods: 1. by reducing Non-Revenue Water (NRW) 2. by installing tubewells.

There is 1 reservoir i.e., Haiderpur plant with the capacity of 100 MGD. Along with there are 1 Wastewater Treatment Plant in Nangloi and 2 Wastewater treatment plants in Haiderpur. There are 278 DJB borewells installed at different areas which extract 0.1 MGD water.

The total Sewage waste water generated is approx. 152 MGD. To treat this there are 2 Sewage Treatment plants in the district: 1. Keshopur STP (capacity approx. 72 MGD) 2. Nilothi STP (capacity approx.60 MGD). Both the STP can treat waste water to double its capacity.

**Short term plan:**

- Awareness should be created regarding conservation of water, reuse and recycling of water.
- More and more tube-wells can be installed to meet the demand of rising population of the district.
- RWH has been implemented in various governments, departments and residential societies but it can be expanded in more areas.
- Concession in water bill has been promoted if RWH system is in working condition.
- Soap and detergent discharging industries are strictly monitored for its BIS parameters.

**Long term plan:**

- Nangloi CETP has the capacity of 12 MLD but the CETP only treats 1/3$^{rd}$ of its capacity i.e., 3 MLD. Similarly, Narela CETP has the capacity of 22 MLD but it treats 4-5 MLD wastewater. More waste-water can be channelized to the CETP for the utilization of its full capacity.
- Total available Treatment Capacity of domestic sewage is of 132 MGD, Additional treatment capacity is required for 20 MGD, and therefore more sewage treatment plants are needed to set up.
- Rain water flooding the streets of Delhi has to be channelized so that it can be used for other purposes.
- Water polluting industries discharging wastewater into the River Yamuna has been closed.
- More water can be channelized from Renuka Dam, Himachal Pradesh.

## 3. Noise Pollution Management Plan:

**Regulation:**

Noise pollution is an unpleasant noise created by people of machines that can be annoying, distracting, intrusive & physically painful.

Noise pollution comes from sources such as road traffic, jet planes, garbage trucks, construction equipment, manufacturing processes, leaf blowers, and boom boxes.

Sound is measured in Decibels (dB). An increase of about 10db is approximately double the increase in loudness.

**Noise Pollution Rules: (Annexure- 4)**

a) The noise levels in any area/zone shall not exceed the ambient air quality standards in respect of noise as specified in Schedule.

b) The authority shall be responsible for the enforcement of noise pollution control measures and the due compliance of the ambient air quality standards in respect of noise.

c) The respective State Pollution Control Boards or Pollution Control Committee in consultation with the Central Pollution Control Board shall collect, compile and publish technical and statistical data relating to noise pollution and measures devised or its effective prevention, control and abatement.

**Table 7:** Ambient Air Quality Standards in respect of noise:

| Area code | Category of area/ zone | Limits in dB (A) | |
|---|---|---|---|
| | | Day Time | Night Time |
| A | Industrial area | 75 | 70 |
| B | Commercial area | 65 | 55 |
| C | Residential area | 55 | 45 |
| D | Silence zone | 50 | 40 |

**Table 8:** Action Areas and Measurable Outcome w.r.t. **Noise Pollution Management Plan:**

| S.No. | Action Areas | Details of Data Requirement | Measurable Outcome- West Distt. (Delhi Police) | Measurable Outcome for District- DPCC Air Lab | Measurable Outcome for District- SD Patel Nagar (Delhi Police) | No. of Prosecution by Delhi Traffic Police (west) |
|---|---|---|---|---|---|---|
| NP1 | Availability Monitoring equipment | | | | | |
| NP1a | | No. of noise measuring devices with district administration | Does not relate to West Distt. (Delhi Police) | Not pertains to DPCC Air Lab | Does no relate to SD Patel Nagar (Delhi Police) | West District Traffic prosecution Honking Horn 121 Pressure Horn 500 Modified Silencer 709 |
| NP1b | | No. of noise measuring devices with SPCBs | A total number of 19 Sound Level Meters are available in West Distt. | 6 No.s Sound Pressure Level Meter (Noise Meter, Class A) ; 31 Real Time Ambient Noise Monitoring Stations are installed in Delhi. Data of these stations are available in DPCC website ; 2 Monitoring Stations (at Mundka and Punjabi Bagh) are installed with respect to the West District. | A total No.4 of Sound Level Meters are available in SD Patel Nagar | Nil |
| NP2 | Capability to conduct noise level monitoring by State agency / District authorities | | | | | |
| NP2a | | capability to conduct noise level monitoring by State agency / District authorities | Available | Available | Available | Nil |
| NP2 | Management of Noise related complaints | | | | | |
| NP2a | | No of complaints received on noise pollution in last 1 year | Year 2020 2021 Complaints 2679 1014 | Not pertains to DPCC Air Lab | Year 2020 2021<br><br>SD PTN 327 89 | |
| NP2b | | No of complaints redressed | 1. A total number of 766 legal actions have been | Not pertains to DPCC Air Lab | 2020 2021<br><br>Legal 71 29 | |

| | | | | | | |
|---|---|---|---|---|---|---|
| | | | taken and 631 complaints have been filed by West Distt. (Delhi Police) during the year 2020.<br>2. A total number of 123 legal actions have been taken and 449 complaints have been filed by West Distt. (Delhi Police) during the year 2021. | | action<br><br>Filed 256 60 | Nil |
| NP3 | Compliance to ambient noise standards | | Does not relate to West Distt. (Delhi Police) | Not pertains to DPCC Air Lab | Does no relate to SD Patel Nagar (Delhi Police) | Nil |
| NP3a | | Implementation of Ambient noise standards in residential and silent zones | Does not relate to West Distt. (Delhi Police) | Not pertains to DPCC Air Lab | Does no relate to SD Patel Nagar (Delhi Police) | Nil |
| NP3b | | Noise monitoring study in district | Does not relate to West Distt. (Delhi Police) | Not pertains to DPCC Air Lab | Does no relate to SD Patel Nagar (Delhi Police) | Nil |
| NP3c | | Sign boards in towns and cities in silent zones | Does not relate to West Distt. (Delhi Police) | Not pertains to DPCC Air Lab | Does no relate to SD Patel Nagar (Delhi Police) | Nil |

Long-term exposure to noise can cause a variety of health effects including annoyance, sleep disturbance, negative effects on the cardiovascular and metabolic system, as well as cognitive impairment in children. Awareness of noise pollution is essential to beat this invisible enemy.

**Short term plan:**

- NGT has banned firecrackers, DG sets, and sound emitting construction equipment.
- NGT has also banned loudspeakers in religious places, community gatherings in Delhi.
- DG set Notification has been issued by DPCC, and Public notice has been issued in all news-papers **(Annexure: 5 and 5.1)**.
- Social and religious gatherings are strictly monitored so that they do not contribute to noise pollution.
- In industry settings, personal protective equipment such as ear muffs and ear plugs are required.

- Noise attenuation by placing vegetations around buildings have also been recommended.
- Recommendations of the Delhi pollution Control Committee include ban on pressure horns, encouraging use of noise-absorbing materials, adequate noise barriers around silence zones, monitoring of loudspeaker, and generator sets to ensure compliance with prescribed rules.
- Awareness of the public and stakeholders is the key component in the prevention and control of community noise pollution.
- Graphic displays in public places are a good medium to spread the message.
- School campaigns, health education programs, and publicizing through print and electronic media should be promoted.
- Involvement of NGOs in generating public interest and cooperation should be promoted.

**Long term plan:**

- The central pollution Control Board Control Board has initiated a National Ambient Noise Monitoring Network (NANMN) with the objective of collecting real-time noise monitoring data. The data will be useful in identifying noisy spots and adoption of sustainable measures of abatement for noise pollution control.
- Identifying noise hotspots can help in implementing Noise Regulation and Control Policy.
- Noise Regulation and Control policy is strictly monitored in the silence zone if the district, i.e., near schools, hospitals etc.
- It is proposed to increase greenery in open areas in all the industrial areas either directly by DSIIDC or through DMC.
- Construction of noise resilient buildings is being promoted which will reduce indoor noise pollution.
- Industrial units are not allowed in non-conforming area, regular inspections are done and fines are imposed on defaulters along with sealing of their units if necessary.

## 4. Solid Waste Management Plan

**Regulation:**

Solid waste is managed in accordance with the SWM rules, 2016 **(Annexure 6)** issued by the Ministry of Environment and Forests, Govt. of India.

a) These rules replace the Municipal Solid Wastes (Management and Handling) Rules, 2000, are now applicable beyond municipal areas and have included urban agglomerations, census towns, notified industrial townships etc.

b) They focus on segregation of waste at source, responsibility on the manufacturer to dispose of sanitary and packaging wastes, user fees for collection, disposal and processing from the bulk generator.

c) It has also been advised that the bio-degradable waste should be processed, treated and disposed of through composting or bio-methanation within the premises as far as possible and the residual waste shall be given to the waste collectors or agency as directed by the local authority.

d) The rules promote the use of compost, conversion of waste into energy, revision of parameters for landfills location and capacity.

e) The government has also constituted a Central Monitoring Committee under the chairmanship of Secretary, MoEF&CC to monitor the overall implementation of the rules.

f) The Rules for the Safe Treatment of Legacy Waste prescribe bio-remediation and bio-mining in all open dumpsites and existing operational dumpsites in India.

**Table 9:** Action Areas and Measurable Outcome w.r.t **Solid Waste Management:**

| S.No. | Action Areas | Details of Data Requirement | ULB 1 | ULB 2 | ULB 3 | ULB 4 |
|---|---|---|---|---|---|---|
| | Name of Urban Local Body (ULB) | | South Delhi Municipal Corporation (West Zone) | North Delhi Municipal Corporation (Karol Bagh) | North Delhi Municipal Corporation Rohini Zone | North DMC (Narela Zone) |
| | No of ULBs in the District | 5 | | | | |
| | Population | | 765030 (Approx.) | 765030 (Approx.) | 15 lakhs | 731320(Approx |

| | | | | | | |
|---|---|---|---|---|---|---|
| | | | | | (Approx.) | .) |
| SW1 | Report on inventory of total solid waste Generation | | | | | |
| SW1a | | Total solid waste Generation | 800 MT/Day approx. | 1020 MT/day (mixed) | 800 MT/Day Approx. | 120 MT/Day (Ward No. 37,38,39 only) |
| SW1b | | Qty. of Dry Waste segregated | 500 MT/Day approx. | 770 MT/day | 360 MT/Day Approx. | NIL |
| SW1c | | Qty. of Wet Waste segregated | 300 MT/Day approx. | 250 MT/day | 320 MT/Day Approx. | NIL |
| SW1d | | Qty. of C&D Waste segregated | 119 MT/Day approx. | Not initiated | NA | 1 MT |
| SW1e | | Qty. of Street Sweeping | 100 MT/Day approx. | Not estimated | 80 MT/Day Approx. | 43560000 |
| SW1f | | Qty. of Drain Silt | 50 MT/Day approx. | 1 MT/day | 40 MT/Day Approx. | 10 (drains below 4" depth and 3 drains greater 4" depth) |
| SW1g | | Qty. of Domestic Hazardous Waste(DHW) collected | 200-300 kg/day | - | NA | nil |
| SW1h | | Qty. of Other Waste (Horticulture, sanitary waste, etc.) | – | – | NA | 1 (DEMS) - 41 Nos. Made Composte pit in Narela Zone, Qty. of compost generated in 6 months (in 71 Quintal) (Hort.) |
| SW1i | | No of Old dump sites | NA | 103 | NA | nil |
| SW1j | | Qty. stored in dumpsites | NA | Not estimated | NA | nil |
| SW1k | | No of Sanitary landfills | NA in West district (Okhla) | 1 (at Bhalswa SLF) | 1 (NarelaBawana) | 1 Common SLF at Bhalswa |
| SW1l | | No of wards | 29 | 13 | 26 | 3 |
| SW2 | Compliance by Bulk Waste Generators | | | | | |

| | | | | | | |
|---|---|---|---|---|---|---|
| SW2a | | No of BW Generators | 22 | 123 | 198 | NIL |
| SW2b | | No of on-site facilities for Wet Waste | 15 | No data | 9 | NIL |
| SW3 | Compliance in segregated waste Collection SW Collection | | | | | |
| SW3a | | Total generation | 800 MT/Day approx. | 690 MT/day | 800 MT/Day Approx. | ... |
| SW3b | | Wet Waste | 500 MT/Day approx. | 120.5 MT/day | 360 MT/Day Approx. | ... |
| SW3c | | Dry Waste | 300 MT/Day approx. | 155 MT/day | 320 MT/Day Approx. | ... |
| SW3d | | C&D Waste | 119 MT/Day approx. | --- | NA | ... |
| SW4 | Waste Management Operations | | | | | |
| SW4a | | Door to Door Collection | 100% | 100% | 100% | 50% |
| SW4b | | Mechanical Road Sweeping | 50% | 100% | 4 nos. engaged | 25% |
| SW4c | | Manual Sweeping | 100% | 100% | 100% | 100% |
| SW4d | | Segregated Waste Transport | 50% | 10% Partial | 100% | 25% |
| SW4e | | Digesters (Bio-methanation) | 1 Nos. 05 TPD Bio-methanation Plant at Punjabi Bagh | 5% Partial | 1 | nil |
| SW4f | | Composting operation | 1 Nos. 01 TPD Plant & 15 Nos Decentralised Compost bin Sites | 10% Partial | In process | nil |
| SW4g | | MRF Operation | 26 MRF | Installed at Zakhira | NA | 3 |
| SW4h | | Use of Sanitary Landfill | Silt, Mix garbage | SLF | Residual inert | 1 at Bhalswa |
| SW4i | | Reclamation of old dumpsites | In process | initiated | NA | nil |
| SW4j | | Linkage with Waste to Energy Boilers / Cement Plants | Jindal, Okhla | Not initiated | NarelaBawana WTE | NA |
| SW4k | | Linkage with Recyclers | YES (428 Approx.) | Not initiated | | NIL |
| SW4l | | Authorization of waste pickers | Initiated | Not initiated | 541 Informal waste collectors | NIL |

| | | | | | | |
|---|---|---|---|---|---|---|
| SW4m | | Linkage with TSDF / CBMWTF | YES | Not initiated | - | NIL |
| SW4n | | Involvement of NGOs | Initiated (ITC WOW) | Not initiated | Initiated (Lokadhikar, Ramky Foundation) | NIL |
| SW4o | | Linkage with Producers / Brand Owners | NO | Not initiated | 541 | NIL |
| SW4p | | Authorisation of Waste Pickers | Initiated | Pertain to concessionaire M/s Metro Waste Handling Pvt. Ltd. | 485 | NIL |
| SW4q | | Issuance of ID Cards | Initiated | -do- | Initiated | NIL |
| SW5 | Adequacy of Infrastructure | | | | | |
| SW5a | | Waste Collection Trolleys | 97 Nos. (Rickshaws) | 1500 approx. | | |
| SW5b | | Mini Collection Trucks | 261 Nos.+49 Auto tippers | 3 tippers in each ward has been deployed by the concessionaire | 96 Auto Tipper + 7 E Rickshaw | 6 Trucks / 2 Loaders |
| SW5c | | Segregated Transport | Yes (Dry & Wet) | Pertain to concessionaire M/s Metro Waste Handling Pvt. Ltd. | Yes (Dry & Wet) | NIL |
| SW5d | | Bulk Waste Trucks | 38 Nos. | -do- | 28 HMV | NIL |
| SW5e | | Waste Transfer points | 36 FCTS & 65 SCP's | -do- | 18 | 8 |
| SW5f | | Bio-methanation units | 1 | -do- | 1 | NIL |
| SW5h | | Composting units | 15 | -do- | 1 | NIL |
| SW5i | | Material Recovery Facilities | 26 MRF | -do- | NA | NIL |
| SW5k | | Waste to Energy (if applicable) | | -do- | Yes | NIL |
| SW5l | | Waste to RDF | Nil | -do- | 360 MT | NIL |
| SW5m | | Sanitary Landfills | Pertains to Okhla landfill | -do- | NarelaBawana | NIL |
| SW5n | | Capacity of sanitary landfills | Pertains to Okhla landfill | -do- | 400 TPD | NIL |

| | | | | | | |
|---|---|---|---|---|---|---|
| SW5o | | Waste Deposit Centres (DHW) | Dhalaos- 65, FCTS-36, Open site- 17, Composting centre- 15 | -do- | Dhalaos- 67, Portable compactors -18 | NIL |
| SW5p | | Other facilities | -- | -do- | | NIL |
| SW6 | Notification and Implementation of By-Laws | | | | | |
| SW6a | | Notification of By-laws | Done | in progress | done | Issued |
| SW6b | | Implementation of by-laws | in progress | in progress | in progress | |

**Table 10: Strategy & Approach for SWM:**

| S.No. | Action Plan | Strategy and Approach | Stake-holders responsible |
|---|---|---|---|
| 1 | Collection, Segregation and Treatment of Solid waste | **Primary Collection:**<br>Door to door collection and source segregation-it is done by auto tippers with separate compartments for wet and dry waste. Wet waste is sent to compost plants and compost pit/wire-mesh platforms, dry waste is sent to dhalaos and fixed compactor transfer stations (FCTS).<br>**Secondary Collection:**<br>It is collected from dhalaos and FCTS to the sanitary landfill site (SLF).<br>**Segregation:**<br>Source segregation is done in Auto tippers, i.e., into Wet waste and Dry waste. Mixed garbage is segregated at different collection houses by Material Recovery Facility (MRF). | SDMC, NDMC, A to Z (EESL) |

| | | | |
|---|---|---|---|
| | | Further, Wet waste is sent to the centralised compost plant and to other decentralised compost bin sites. Dry waste is sent to the Waste to Energy plant and other to sanitary landfill sites. | |
| 2 | Strengthening the capacities of the ULB's | i. Public awareness and engaging them into various cleanliness initiatives.<br>ii. Training of the staff and providing them with adequate equipment.<br>iii. Strengthening NGOs to involve them in various cleanliness programmes.<br>iv. Engaging RWAs/Market Association for making residents aware about segregation of dry and wet waste.<br>v. Notification and Implementation of By-Laws | |
| 3. | Notification and implementations of laws | MSW, 2018- being implemented. | SDMC, NDMC |
| 4. | Awareness | Several awareness programmes have been conducted. NGOs like ITC WOW, Lokadhikar, Ramky Foundation are involved in the awareness programme. Market associations, SDMC official's teams are also involved in various programmes. | SDMC, NDMC, ITC WOW, Lokadhikar, Ramky Foundation |
| 5. | Monitoring and | SDMC and NDMC monitor the implementation of | SDMC, NDMC |

| | | | |
|---|---|---|---|
| | Reviews | SWM Rules, 2016 at HQ level and Zonal level. District level committee takes meetings to review the status of implementation of SWM Rules, 2016 | &Dist. Level committee |

**Gap Assessment:**

Increase in the population has more demand of resource consumption which further generating a large amount of waste. The unsustainable waste management causes severe hazardous health and environmental effects. Inefficient collection of waste is varying from ward to ward where the door to door collecting is done with poor segregationof the waste, inadequate collection and unsuitable disposal of waste. Bureaucracy system being followed where decision making is done at upper level is challenging to implement on ground level. Ground level studies are not done before passing of laws. Execution of laws and policies on ground level can only be done when bottom to up approach is adopted. Lack of infrastructure is another major challenge.

**Short term plan:**

- Motivating the citizens to imbibe habits and lifestyles supportive of minimum waste generation, segregation of waste at source, disposing off the waste at the nearest collection point.
- Composting of horticulture and kitchen waste for making manure which could be used in kitchen gardens, nurseries, parks etc.
- Educating the citizens about reuse of waste material by promoting the concept of the three R's i.e. Reduce, Reuse and Recycle.

**Long term plan:**

- Creation of segregation hub is in process where NGOs and rag-pickers are involved. Sorting of municipal solid waste will be done into 22 category. Then the waste will be further disposed-off.

- Swachh Bharat Mission implemented on 2nd October 2014. Under the mission, all villages, Gram Panchayats, Districts, States and Union Territories in India declared themselves "open-defecation free" (ODF) by 2 October 2019.
- Promotion of Waste-to-Energy, Waste-to-Biofuel facilities in order to ensure zero waste and reduce the burden on the landfills.
- Use of mechanical/vacuum-based sweeping of roads and sprinkling of water has been proposed for the long term.
- Material recovery facilities are setup at different places to segregate the waste.
- Improvement of infrastructure is much need strategy.
- Promotion of SW as a filling material in construction.

## 5. Plastic Waste Management Plan:

### Regulation:

Plastic waste is a serious concern due to improper collection and segregation. A very small amount of total plastic waste is effectively recycled and remaining plastic waste is sent to landfills etc.

**Plastic Waste Management Rules, 2016 (Annexure-7)** entrusted the Central Pollution Control Board to establish certification process for the manufacturers or seller of compostable plastic carry bags and framed guidelines for disposal of Thermoset plastic waste. The ULB's are responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.

The **PWM Rules, 2016** amended in 2018 provides followings ways and means to minimize plastic waste generation, resource recovery, recycle and reuse:

a) Prohibition on the manufacture, sale and use of plastic carry bags/ sheets less than 50 micron in thickness,

b) Phasing out of non-recyclable multi-layered plastic,

c) The collect back system of waste generated from various products by the producers/ brand owners of those products to improve the collection of plastic waste, its reuse/ recycle.

d) Responsibility on plastic waste generators including institutional generators and every person organising an event in open space, which involves service of food stuff in plastic or multi-layered packaging, to segregate the waste generated by them and handover segregated waste to authorized waste processing or disposal facilities.

e) Registration of shopkeepers and street vendors willing to provide plastic carry bags for dispensing any commodity on payment of plastic waste management fee.

f) Scope for utilization of plastic waste in road construction, energy & oil generation to enhance the recycling of plastic waste.

g) Levy of user fee and spot fines for littering, violation by retailers/ street vendors and generators, etc.

**Table 11:** Action Areas and Measurable Outcome w.r.t **Plastic Waste Management:**

| S. No. | Action Areas | Details of Data Requirement | ULB 1 | ULB 2 | ULB 3 | ULB 4 |
|---|---|---|---|---|---|---|
| | Name of ULB | | South Delhi Municipal Corporation (West Zone) | North DMC KB Zone | North Delhi Municipal Corporation Rohini Zone | North DMC (Narela Zone) |
| | Population | | 765030 (Approx) | 765030 (Approx) | 15 lakhs(Approx.) | 731320 (Approx.) |
| PW1 | Inventory of plastic waste generation | | | | | |
| PW1a | | Estimated Quantity of plastic waste generated in District | 150-160 Kg/day | Not estiamted | 24 MT/Day Approx. | --- |
| PW2 | Implement ation of Collection | | | | | |
| PW2a | | Door to Door collection | 100% | 100% | 100% | --- |
| PW2b | | Segregated Waste collection | 100% | 10% | 60%-62% | --- |
| PW2c | | Plastic waste collection at Material Recovery Facility | 26 Nos. of MRF used | MRF Installed at Zakhira& functional | NIL | --- |
| PW2d | | Authorization of PW pickers | 465 | N.A. | NIL | --- |
| PW2e | | PW collection Centers | 26 Nos. at MRF | 1 No. at Zakhira | NIL | --- |
| PW3 | Establishment of linkage with Stakeholders | | | | | |
| PW3a | | Established linkage with PROs of Producers | NA | Not established | No | --- |
| PW3b | | Established linkage with NGOs | NA | Not established | No | --- |
| PW4 | Availability of facilities for Recycling or utilization of PW | | | | | |
| PW4a | | No. of PW recyclers | 22 (REGISATERED WITH DPCC) | 1 | NIL | --- |
| PW4b | | No Manufacturers | 16 (REGISATERED WITH DPCC) | N.A. | NA | --- |
| PW4c | | No of pyrolysis oil plants | 0 | N.A. | NA | --- |
| PW4d | | Plastic pyrolysis | 0 | N.A. | NA | --- |

| | | | | | | |
|---|---|---|---|---|---|---|
| PW4e | | Use in road making | 0 | N.A. | NA | --- |
| PW4f | | Co-processing in Cement Kiln | 0 | N.A. | NA | --- |
| W5 | Implementation of PW Management Rules, 2016 | | | | | |
| W5a | | Sealing of units producing < 50-micron plastic | Being Compliened | No action by the Sanitation Deptt. Except prosecution | NA | N. A. |
| PW5b | | Prohibiting sale of carry bags < 50 micron | Prohibited | Prohibited work is under progress | *1141 (KG) Approx.* | Total 117 KG single use plastic has been sealed w.e.f. 01.04.2021 to till date |
| PW5c | | Ban on Carry bags and other single use plastics as notified by State Government | Being Implemented | Prohibited work is under progress | YES | Total 20 camps have been organized in various markets/organizations of Narela Zone to implement the ban on carry bags and other single use plastics. |
| PW6 | Implementation of Extended Producers Responsibility (EPR) through Producers/Brand-owners | | | | | |
| PW6a | | No of Producers associated with ULBs | No | None | NA | --- |
| PW6b | | Financial support by Producers / Brand owners to ULBs | No | None | NA | --- |
| PW6c | | Amount of PRO Support | No | None | NA | --- |
| PW6d | | Infrastructure support by Producers / Brand owners to ULBs | No | None | NA | --- |
| PW6e | | No of collection centres established by Producers / Brand owners to ULBs | No | None | NA | --- |

**Gap Assessment:**

Plastic bags are popular with consumers and retailers as they are functional, lightweight, strong, cheapest alternate, easily accessible and hygiene way to transport food and other products. Most of them go to landfill and garbage heaps after they are used and some are recycled. Once littered, plastic bags can find their way to streets and ultimately chock the drainage system.

Plastic is non- biodegradable therefore sticks around for longer duration the environment than other types of waste.

There is no proper channelization of the plastic waste, no law is there, and no proper collector is there.

Single use plastic being banned by the govt. is still in use in the market.

Ground level studies are not done before passing of laws. Execution of laws and policies on ground level can only be done when bottom to up approach is adopted. Lack of infrastructure is another major challenge.

**Short term plan:**

- The west district is planning to maximize segregation at primary collection i.e., Door to Door and Source segregation.
- Preparation of a comprehensive action plan for elimination of single use plastics is being done.
- Market survey was done for use of compostable plastic bags.
- Auto-tippers will have more coverage for primary collection and reduce the mixed waste that is sent to the energy plant.
- Sensitizing the citizens to minimize the use of plastic bags and not to throw them in public places because they choke drains and sewers. Being non-biodegradable, plastic bags cause water logging by blocking drains and provide breeding ground for mosquitoes. The citizens are encouraged to use eco-friendly alternatives like jute, cloth and recycled paper bags.

**Long term plan:**

- Public notice was issued w.r.t. Single use plastic bags in all the newspapers and on the DPCC site. It has been banned from use and regular inspections are being conducted by officials of DPCC.

- Producers, Manufacturers and Recyclers are also advised to register with DPCC and to collect authorization certificates as per PWM Rules, 2016. Action will be taken on those whose authorization certificate have expired and have not applied for renewal of certificate. Producers who produce plastic sheets were given notice to submit Extended Producer Responsibility agreement (EPR) i.e., FORM-I to DPCC, further action will be taken against those who have not submitted their EPR agreement in time.
- Identification and closure of manufacturing facilities of prohibited single use plastic (SUP) items is being implemented.
- Development of industrial composting facilities for compostable plastic will be done.

## 6. Construction and Demolition Waste Management Plan:

**Regulation:**

**Salient features of C&D waste, 2016 (Annexure-8) is as follows:**

**Duties of waste Generators**

a) Every waste generator shall segregate construction and demolition waste and deposit it atthe collection centre or handover it to the authorized processing facilities.

b) Shall ensure that there is no littering or deposition so as to prevent obstruction to the traffic or public or drains.

c) Large waste generators shall submit a waste management plan and get appropriate approvals from the local authority before starting construction or demolition or remodelling work.

**Duties of Service providers and Contractors**

a) The service providers shall prepare a comprehensive waste management plan for waste generated within their jurisdiction, within six months from the date of notification of these rules,

b) Shall remove all construction and demolition waste in consultation with the concerned local authority on their own or through any agency.

**Table 12:** Action Areas and Measurable Outcome w.r.t. **Construction and Demolition waste:**

| No. | Action Areas | Details of Data Requirement | ULB 1 | ULB 2 | ULB 3 | ULB 4 |
|---|---|---|---|---|---|---|
| | Name of ULB | | South Delhi Municipal Corporation (West Zone) | North Delhi Municipal Corporation (Karol Bagh Zone) | North Delhi Municipal Corporation Rohini Zone | North DMC (Narela Zone) |
| | Population | | 765030 (Approx.) | 765030 (Approx.) | 15 lakhs (Approx.) | 731320 (Approx.) |
| CD1 | Inventory of C&D waste generation | | | | | |
| CD1a | | Estimated Quantity | Approx. 120000 Kg/Day | Approx. 35000 Kg/Day | Approx. 25000 Kg/Day | Approx 500 MTPD (C&D) waste of North DMC |
| CD2 | Implement scheme for permitting bulk waste generators | | | | | |

| | | | | | | |
|---|---|---|---|---|---|---|
| CD2a | | Issuance of Permissions by ULBs | Initiated | Initiated | Initiated | --- |
| CD3 | Establishment of C&D Waste Deposition centres | | | | | |
| CD3a | | Establishment of Deposition Points | Yes | Yes | Yes | 16 |
| CD3b | | C&D Deposition point identified | Yes | Yes | Yes | 16 |
| CD4 | Implementation of By-Laws for CD Waste Management | | | | | |
| CD4a | | Implementation of By-laws | Notified | Notified | Notified | --- |
| CD4b | | Collection of Deposition / disposal Charges | Initiated | Initiated | Initiated | --- |
| CD5 | Establishment of C&D Waste recycling plant or linkage with such facility | | | | | |
| CD5a | | Establishment CD Waste Recycling Plant | Established | Established | Established | 1. JhangirpuriBurari 2 Rani Khera |
| CD5b | | Capacity of CD Waste Recycling Plant | 1000 MT/Day | 2000 MT/Day (Burari) | 1000MT/Day (Rani Khera) | 1. JhangirpuriBurari 2000 MTPD 2 Rani Khera 1000 MTPD (under installation) |

**Gap Assessment:**

Waste generated from C&D often dumped openly leading to dust pollution finally resulting into health issues. The prices of the construction projects, which do not reflect the cost of the environmental impact: reduction of natural resources that are disposed-off and pollution caused to water sources, soil or air by disposal of C& D waste. Owners are not interested in improving their processes environmentally due to their first priority, which is financial profit. The C&D wastes are bulky with high density and inhabit large storage area on the road and common waste bins or containers.

**Short term plan:**

- Lifting of C & D waste from the Industrial Areas on a mass scale and repair of potholes to reduce emissions and dust.
- All concerned have also been directed to carry demolition & construction material properly covered & after following all mandatory precautions to prevent air pollution. No construction material is allowed to be stacked in the open. No person is permitted to dump debris & other construction material on metalled road or on a non-specified area.
- Concerned officers/officials are directed to take all the suitable measures during the course of concrete batching by way of water spray and windbreakers, bag filter, enclosures, hoods, curtains etc. for air pollution control.
- RMC plants are advised to follow certain guidelines so that they do not contribute to the pollution of water and air. (**Annexure: 9** RMC guidelines)

Conditions for RMC plants are as follows:

1. Whether continuous dust/wind breaking walls are of atleast 3mt. above the maximum height.
2. Whether conveyer belts for transferring raw materials are properly covered.
3. Whether cement handling area is provided with proper channelization of air borne particles of cement and trapping in the big houses.
4. Whether all vehicles including vehicle carrying raw material/ ready mix concrete cleaned and wheel are washed before leaving the site of RMC unit
5. Whether all vehicles carrying raw materials like aggregates, dust, cement etc. are fully covered and protected so as to ensure dust from these materials does not become airborne during transportation.
6. Whether raw materials especially stone dust stored at site is fully covered/ kept wet all the time to avoid dust particles airborne.
7. Whether road inside the RMC plant is paved with cement concrete/ asphaltic concrete and cleaned on a regular basis.
8. Whether a fine nozzle system is provided for sprinkling the water to maintain the area dust free.

9. Whether every worker working at RMC plant site provided with dust mask to prevent inhalation of dust particles

10. Whether unpaved surface and area with loose soil is adequately sprinkled with water to keep wet always.

**Long term plan:**

The C&D waste will be sent to the processing plants at Burari and Shastri Park for further utilization etc. A significant amount of processed C&D waste will also be used in the unauthorized colonies.

- Environmental Impact Assessment is done before starting any construction project. The purpose of the assessment is to ensure that decision makers consider the environmental impacts when deciding whether or not to proceed with the project. (**Annexure: 10** EIA notification)

## 7. Bio-Medical Waste Management Plan:

**Regulation:**

Biomedical waste comprises human& animal anatomical waste, treatment apparatus like needles, syringes and other materials used in health care facilities in the process of research and treatment.

**Salient features of Bio-Medical Waste Management Rules,2016 is as follows: (Annexure-11)**

a) These rules replace the Biomedical Waste (Management and Handling) Rules, 1998.

b) The ambit of the rules includes vaccination camps, blood donation camps, surgical camps or any other healthcare activity.

c) Phase-out the use of chlorinated plastic bags, gloves and blood bags within two years

d) Pre-treatment of the lab waste, microbiological waste, blood samples and blood bags through disinfection sterilisation on-site in the manner as prescribed by WHO or NACO.

e) Provide training to all its health care workers and immunise all health workers regularly.

f) Establish a Bar-code system for bags or containers containing bio-medical waste for disposal.

g) Report Major accidents

h) Existing incinerators to achieve the standards for retention time in secondary chamber and Dioxin and Furans for two years.

i) Bio-medical waste has been classified in to 4 categories instead of 10 to improve the segregation of waste at source

j) Procedure to get authorization simplified. Automatic authorization for bedded hospitals. The validity of authorization synchronised with the validity of consent orders for HCFs. One time authorization for non-bedded HCFs

k) The new rules prescribe more stringent standards for incinerators to reduce the emission of pollutants in the environment.

l) Inclusion of emission limits for Dioxin and Furans.

m) State Govt. to provide land for setting up common bio-medical waste treatment and disposal facilities.

n) No occupier shall establish on-site treatment and disposal facility, if a service of common bio-medical waste treatment facility is available at a distance of 75 km.

o) Operator of a common bio-medical waste treatment and disposal facility to ensure the timely collection of bio-medical waste from HCFs and assist HCFs in conduct of training.

Table 13: Action Areas and Measurable Outcome w.r.t. **Bio medical Waste:**

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| | Population | | 25,43,243 (as per online record for West District) |
| BMW1 | Inventory of Biomedical Waste Generation | | |
| BMW1a | | Total no. of Bedded Hospitals | 577 |
| BMW1b | | Total no. of non-bedded HCF | 1560 |
| BMW1c | | Total no. Clinics | 1179 |
| BMW1d | | No of Veterinary Hospitals | 37 |
| BMW1e | | Path labs | 216 |
| BMW1f | | Dental Clinics | 8 |
| BMW1g | | Blood Banks | 0 |
| BMW1h | | Animal Houses | 0 |
| BMW1i | | Bio-research Labs | 0 |
| BMW1j | | Others | 120 |
| BMW2 | Authorization of HCFs by SPCBs / PCCs | | |
| BMW2a | | Bedded HCFs | 577 |
| BMW2b | | Non-bedded HCFs | 1560 |
| BMW3a | Biomedical Waste Treatment and Disposal Facilities (CBMWTFs) | | |
| BMW3a | | No of CBMWTFs | 1 (M/s SMS Water Grace BMW Pvt. Ltd) |
| BMW3b | | Linkage with CBMWTFs | YES |
| BMW3c | | Capacity of CBMWTFs | ADEQUATE |

| | | | |
|---|---|---|---|
| BMW3d | | Requirements of CBMWTFs | Lease of CBWTF with Delhi Govt. has already expired in April, 2020 and at present it is operating on extension. DPCC has published an advertisement in Newspaper on 20.01.2021 seeking expression of Interest from the proponents for setting up of 2 CBWTFs in two regions i.e. Region-1 (North East, East and Shahdara Districts) and Region-2 (South West, West and Central Districts) in the area assigned to M/s SMS Water Grace BMW Pvt. Ltd. |
| BMW3e | | Captive Disposal Facilities of HCFs | NONE |
| BMW4 | Compliance by CBMWTFs | | |
| BMW4a | | Compliance to standards | MEETING |
| BMW4b | | Barcode tracking by HCFs / CBMWTFs | Approximately 90% of HCF having 30 and above beds have implemented the Bar Code system (53 out of 59). |
| BMW4c | | Daily BMW lifting by CBMWTFs | 2131.591KG |
| BMW5 | Status of Compliance by Healthcare Facilities | | |
| BMW5a | | Pre-segregation | All the HCFs are required to segregate its biomedical waste at the source of generation as per BMWM Rules, 2016. During the Inspection, if any violation w.r.t segregation is observed action against the HCF is taken as per law. |
| BMW5b | | Linkage with CBMWTFs | All the HCFs which are generating biomedical waste are required to have an agreement with the concerned CBWTF for treatment and disposal of their biomedical waste. During the Inspection, if any HCF generating BMW is not having valid agreement with the CBWTF, action against the HCF is taken as per law. |

**Gap Assessment:**

Space constraint is the major challenge seen in handling bio-medical waste. Small spaced clinics find it hard to place different bins for segregation of waste as per the colour codes; they rather have two bins for infectious or non-infectious waste.

Many residential clinics dispose there waste with the municipal solid waste, which makes it difficult to segregate and increase the risk of disease transmission through waste handling specially to unauthorized waste collector who segregate the waste with their naked hands. This also increase the burden on MSW management system.

CPCB has given guidelines to discard the biomedical waste generated in COVID camps, and COVID related material such as gloves and masks in households, but local bodies are not equipped to handle biomedical waste, and even the public does not have enough knowledge about segregating it.

**Common Bio-Medical Waste Treatment Facilities (CBWTFs) in Delhi:**

There are two operators of CBWTFs in Delhi:

M/s Biotic Waste Solutions Pvt. Ltd., 46 , SSI Industrial Area,G.T.Karnal Road, Delhi-33 Phone (O) : 011 - 47528106, 47528107 .

M/s SMS Water Grace BMW Pvt. Ltd, Nilothi Sewage Treatment Plant Complex of DJB, Nilothi, Delhi-41 Phone No. 011-28363691, 28363692, 28363693, 28363079. Fax No: 011-28363690 Mob: 09560521112, 09871222338.

Which area inadequate for the area.

No separate inventorization for the West District has been carried out.

However, for inventorization of the health care facilities operating in Delhi, following steps have been taken by DPCC:

**Short term plan:**

- Survey of health care facilities operating in Delhi through both Common Bio-medical Waste Treatment Facilities operating in Delhi has been conducted.
- The list of registered HCFs with DHS was scrutinized and the data was tallied with the data of HCFs registered in DPCC.
- Public Notices have been issued in Newspapers for all HCFs to apply for authorization under the Bio-Medical Waste Management, Rules, 2016.

- 22 field Camps have been organized by DPCC for enabling the HCFs to apply on-line for Authorization in-mass.
- In order to ensure inclusion of all the small clinics, letters have been issued to various associations of HCF i.e. DMA, IMA, Delhi Dental Association etc. and to both CBWTFs to certify that all the health care facilities, if any, operated/ run by their members have applied for authorization in DPCC.
- Letters have also been issued to Directorate of Health Services, GNCTD; Animal Husbandry Department, GNCTD, MCD and CDMOs to certify that all the health care facilities under their areas of jurisdiction have applied for authorization under BMWM Rules, 2016 in DPCC
- Through the above efforts, all the health care facilities through known sources have been covered under the BMWM Rules, 2016.
- At present, more than 99% applications received in DPCC for authorization are for small clinics/ diagnostic labs/consultants. Efforts are still going on to include small clinics in the ambit of DPCC.

Till 31/01/20, more than 10,000 HCFs have applied for authorization in DPCC which is much higher than 4185 HCFs registered with DPCC till May, 2019.

**Long term plan:**

1. In future there will be more CBWTF facilities in Delhi. DPCC has already invited tenders.
2. **Following two agencies have been identified by DPCC for collection of the mercury from the Hospital/Health Care Establishments in Delhi.**

   ShriRohitTalwar, M/s Supreme Surgico, 262/425, Lane No. 8, Friends Colony Industrial Area, Shadara, Delhi. (Mobile No. 9958527527)

   ShriSandeepKalra, M/s Anita Industries, 29, Bhagat Singh Market, New Delhi. (Mobile No. 9810240250)

   These agencies are engaged in manufacture of Thermometers / B.P. measuring Apparatus etc. and the collected mercury from hospitals which is almost in elemental form is used in their manufacturing process.

3. Due to COVID-19 biomedical waste has increased and due diligence is being taken to prevent any mismanagement of BMW I.

## 8. E-Waste Management Plan:

**Regulation:**

According to the E-waste (Management) Rules, 2016 **(Annexure-12)** every producer of electrical and electronic equipment listed in Schedule-I, shall apply for Extended Producer Responsibility (EPR) in Form-I and obtain authorization from CPCB. As well as maintain records in Form-2 and shall file returns of previous year in Form-3 to CPCB on or before 30th day of June every year.

"Dismantler of E-Waste" can apply for Authorization in Form- IV in DPCC under E-Waste (Management) Rules, 2016 and also has to obtain consent to establish (CTE) and consent to operate (CTO) in Green Category under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

"Refurbishers of E-waste" can apply for Authorization in Form-I in DPCC under E-Waste (Management) Rules, 2016 and also has to obtain consent to establish (CTE) and consent to operate (CTO) in Green category under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

Salient features of **E-Waste Management Rules, 2016 amended in 2018** is as follows:

1. These rules replace the E-Wastes (Management and Handling) Rules, 2012.
2. Manufacturer, dealer, refurbisher and Producer Responsibility Organisation (PRO) have been introduced as additional stakeholders in the rules.
3. Compact Fluorescent Lamp (CFL) and other mercury containing lamps are brought under the preview of rules.
4. Collection mechanism based approach has been adopted to include collection centre, collection point, take back system etc. for collection e-waste by Producers under Extended Producer Responsibility (EPR).
5. Provision of Pan India EPR Authorization by CPCB has been introduced replacing the state wise EPR authorization.

6. The Deposit Refund Scheme has been introduced as an additional economic instrument.
7. The manufacturer is also now responsible for collection of E-waste generated during the manufacturing of any electrical and electronic equipment and channelizes it for recycling and disposal and seeks authorization from SPCB.

**Table 14:** Action Areas and Measurable Outcome w.r.t. **E-waste:**

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|---|---|---|---|
| EW1 | Status of facilitating authorized collection of E-Waste | | |
| EW1a | | Does the citizen are able to deposit or provide E-Waste through Toll-free Numbers in the District | No |
| EW1c | | Collection centers established by ULB in District | No information |
| EW1d | | Collection centers established by Producers or their PROs in the District | Nil |
| EW1e | | Does the district has linkage with authorized E-Waste recyclers / Dismantler | No information |
| EW1f | | No authorized E-Waste recyclers / Dismantler | Nil |
| EW2 | Status of Collection of E-Waste | | |
| EW2a | | Authorizing E-Waste collectors | Being issued |
| EW2b | | Involvement of NGOs | Being involved |
| EW2c | | Does Producers have approached NGOs/ Informal Sector for setting up Collection Centers. | Ongoing |
| EW2d | | Does ULBs have linkage with authorized Recyclers / Dismantlers | YES |
| EW4 | Control E-Waste related pollution | | |
| EW4a | | Does informal trading, dismantling, and recycling of e-waste exists in District | Being done |
| EW4b | | Does the administration closed illegal E-Waste recycling in the District | No unit found |
| EW4c | | No of actions taken to close illegal trading or processing of E-Waste | Nil |
| EW5 | Creation of Awareness on E-Waste handling and disposal | | |
| EW5a | | Does PROs / Producers conducted any District level Awareness Campaigns | Shall be taken up in due course of time |
| EW5c | | Does District Administration conducted any District level Awareness Campaigns | Shall be taken up in due course of time |

**Gap Assessment:**

E-waste collection, transportation, processing and recycling is dominated by the informal sector. The sector is well networked and unregulated. Often, all the materials and value that could be potentially

recovered is not recovered. In addition, there are serious issues regarding leakages of toxins into the environment and workers safety and health.

Also, informal channels of recycling/reuse of electronics such as repair shops, used product dealers, e-commerce portal vendors collect a significant proportion of the discarded electronics for reuse and cannibalization of parts and components.

Almost all e-waste contains some form of recyclable material, including plastic, glass, and metals; however due to improper disposal methods and techniques these materials cannot be retrieved for other purposes.

No clear guidelines are there for the unorganised sector to handle e- waste.

Safety equipment such as gloves and face masks are not widely used, and workers often lack the knowledge and experience required to carry out their jobs properly.

**Short term plan:**

- DPCC is taking action against units found indulged in illegal storage, handling & dismantling of E-Waste. No such unit has been found till now in the west district.
- Public Notice regarding E-waste was issued by DPCC in all the newspapers and on DPCC site **(Annexure-13).**
- Motivating the citizens to dispose-off their e-waste through authorized collection centres/Recyclers.

**Long term plan:**

- In compliance with the E-waste (Management) Rules, 2016, DPCC has constituted a Committee composed of members from Meity, MOEF&CC, CPCB and DPCC to work out the modalities and to arrive at a suitable method to invent E-waste generation in Delhi. Also, the Govt. of NCT of Delhi has initiated steps to develop an Eco Park for the management of e-waste generation in Delhi.

## 9. Hazardous Waste Management Plan:

**Regulation:**

Hazardous waste means any waste, which by reason of characteristics, such as physical, chemical, biological, reactive toxic, flammable, explosive or corrosive causes danger to health, or environment.

Unscientific disposal of hazardous and other waste through burning or incineration lead to emission of toxic fumes composed of Dioxins & Furans, Mercury, heavy metals, causing air pollution and associated health-related problems.

**Salient features of Hazardous Waste Management Rules, 2016 (Annexure- 14) is as follows:**

a) These rules replace the Hazardous Wastes (Management and Handling) Rules, 1989. In 2008 the said rules were amended and new rules were entitled "Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008" to incorporate Basel Convention Provisions and lastly recently again in 2016.

b) The ambit of the rules has been expanded by including 'Other waste'.

c) Waste management hierarchy in the sequence of priority of prevention, minimization, reuse, recycling, recovery, co-processing and safe disposal has been incorporated.

d) All the forms under the rules of permission, import/export, filing of annual returns, transportation, etc. have been revised significantly, indicating the stringent approach for management of such hazardous and other wastes with simultaneous simplification of procedure.

e) The basic necessity of infrastructure to safeguard the health and environment from waste processing industry has been prescribed as Standard Operating Procedure (SOPs), specific to waste type, which has to be complied by the stakeholders and ensured by SPCB/PCC while granting such authorization.

f) Procedure has been simplified to merge all the approvals as a single window clearance or setting up of hazardous waste disposal facilities and import of other waste.

g) Co-processing as a preferential mechanism over disposal.

h) The approval process of co-processing of hazardous waste to recover energy has been streamlined and put on emission norms basis rather than on trial basis.

Table 15: Action Areas and Measurable Outcome w.r.t **Hazardous Waste Management** (2020-2021):

| No. | Action Areas | Details of Data Requirement | Measurable Outcome(2020-2021) | Measurable Outcome(2020-2021) |
|---|---|---|---|---|
| HW1 | Inventory of Hazardous Waste | | West Zone | Narela Zone |
| HW1a | | No of HW Generating Industry | 288 | 139 |
| HW1b | | Quantity of HW | 160.242846 MT/year | 227.997169 MT/year |
| HW1c | | Quantity of Incinerable HW | 1.494396 MT/year | 6.79344 MT/year |
| HW1d | | Quantity of land-fillable HW | 63.62475 MT/year | 217.5815 MT/year |
| HW1e | | Quantity of Recyclable / utilizable HW | 95.1237 MT/year | 3.59675 MT/year |
| HW2 | Contaminated Sites and illegal industrial hazardous waste dumpsites | | | |
| HW2a | | No of HW dumpsites | NA | NA |
| HW2c | | Probable Contaminated Sites | NA | NA |
| HW3 | Authorization by SPCBs/PCCs | | | |
| HW3a | | No of industries authorized | 39 | 15 |
| HW3b | | Display Board of HW Generation in front of Gate | 288 | 139 |
| HW3 | Availability of Common Hazardous Waste TSDF | | | |
| HW3a | | Common TSDF | In process (TWML) | In process (TWML) |
| HW3b | | Industries linkage with TSDF | In process | In process |
| HW4 | Linkage of ULBs in District with Common TSDF | | | |
| HW4a | | ULBs linked to Common TSDFs for Domestic Hazardous Waste | NA | NA |

**Gap Assessment:**

Disposing-off of Hazardous waste is the major challengefaced by hazardous waste producing industries.

Due to its peculiar chemical composition, non-scientific treatment and disposal of hazardous waste is posing serious threats to human life, the ecology and the environment.

Hazardous waste that is openly dumped or stored may leach into the groundwater.

Information about waste production rates corresponding to the recorded waste generation is usually missing.

There is lack of enforcement of and compliance with the existing regulations.

Industries lack proper storage and handling systems while dealing with hazardous waste. They often have lack of awareness that weather the waste is hazardous or non-hazardous.

**Short term plan:**

- Hazardous waste producing units are advised to maintain a separate room for Hazardous waste collection and storage.
- DPCC has advised to install digital display boards so that real time data can be monitored.
- Units are advised to maintain records for HWM data.
- Hazardous units are regularly inspected by DPCC officials.
- Units are also advised to submit HWM records to DPCC, i.e., FORM 4.
- Units are also advised to register under HWM, Rules 2016 with DPCC on dpccocmms site and to submit agreement with authorized agencies from DPCC for the incinerable/ recyclable waste.

**Long term plan:**

- DSIIDC had issued the Letter of Acceptance (LOA) for the development of TSDF for hazardous waste at Bawana in Delhi for a period of 25 years on BOT basis on 30.11.2019 to M/s Tamil Nadu Waste Management Ltd. A proposal for seeking Terms of Reference (TOR) was submitted by M/s Tamil Nadu Waste Management Ltd. in the Ministry of Environment, Forest and Climate Change (MoEF& CC) which was placed before the Expert Appraisal Committee (EAC). After getting the environment clearance from MoEF&CC, the work of development of TSDF shall be started by the TNWML (**Annexure: 15**).
- TSDFs include facilities that have engaged in any of the following activities:
  i. Stored hazardous waste for greater than the allowed time frames for generators of hazardous waste.
  ii. Received hazardous waste from off-site.
  iii. Treated hazardous waste.
  iv. Disposed of hazardous waste (e.g., in a landfill, surface impoundment, or incinerator).
- Hazardous units are not allowed to set up in Non-conforming area and Redevelopment area.

**Flag points-**

Deficient information in this reports are:

- Keshavpuram MCD data has not been provided regarding Solid waste management plan, Plastic waste management plan and C&D waste management plan.
- Noise pollution data has not been provided by Central zone and Outer zone by traffic police.
- DC west has not provided Punjabi bagh and Mundka hotspot action plan.
- DJB has not provided the data regarding critically water scare areas in west district.
- M/s Metro Waste Handling Pvt. Ltd. has not provided data regarding solid waste pertains to them in Karol Bagh MCD area.

KRITI GARG
District Magistrate (West)
Govt. of NCT of Delhi
Plot No. 3, Shivaji Place,
Raja Garden, New Delhi-27

**OFFICE OF THE DISTRICT MAGISTRATE (WEST)**
**GOVERNMENT OF NCT OF DELHI: PLOT NO. 3, SHIVAJI PLACE,**
**RAJA GARDEN, NEW DELHI-110027**

No. F.1(66)/DMW/DEP/ESTT/Vol-II/2021/59 DATED:- 18.01.2022

To,

The SDM-I(HQ),
Coordination Branch, Revenue Department,
5, Sham Nath Marg, Delhi-54

Sub:- **Supplementary/Additional Information in respect of District Environment Plan(DEP).**

Sir/Madam,

This is with reference to your letter dated 02.08.2021, vide which certain additional information in respect to DEP was sought. In this regard, I am directed to inform you that an updated DEP(50 pages along with relevant annexure of 465 pages) has already been prepared on the basis of additional information including gap assessment. The short term and long term plan has also been discussed in detail. In this regard, this updated DEP has already been forwarded to Sr. Scientific Officer (Env.) vide this office Letter No. F.1(66)/DMW/DEP/ESTT/Vol-II/2021/1170 Dated 18.12.2021 & was also email to you (copy enclosed). Relevant detail of DEP in respect of District West is as under:-

| Sr. No | Extent of gap in compliance of Existing norms as per letter dated 14.07.2021 | Compliance/Current status | Reference Page No. in the updated DEP of District West |
|---|---|---|---|
| 1. | Compliance to Solid Waste rules including management of Legacy Waste | Solid Waste Management | 19-26 |
| 2. | Compliance to Plastic Waste Rules | Plastic Waste Management Plan | 27-31 |
| 3. | Domestic Sewage | Waste Quality Management Plan | 10-14 |
| 4. | Compliance to Bio-medical Waste Rules | Biomedical Waste Management Plan | 36-41 |
| 5. | Compliance to Construction & Demolition Waste | Construction and Demolition Waste Management Plan | 32-35 |
| 6. | Compliance to Hazardous Waste Rules | Hazardous Waste Management Plan | 45-47 |
| 7. | Compliance to E-waste rules, Industrial Pollution control including Industrial clusters in the District | E-Waste Management Plan | 42-44 |
| 8. | Polluted Stretches of river Yamuna in the district, if any | Does not pertain to the district | - |
| 9. | Status of STPs and re-use of treated water | Waste Quality Management Plan | 10-14 |
| 10. | Status of CETPs including performance | Waste Quality Management Plan | 10-14 |

18/01/2022

| | | | |
|---|---|---|---|
| 11. | Ground waster extraction/contamination and recharge | Any organization requesting for permission of Borewells is examined by Delhi Jal Board and recommended to DM(West), District Advisory Committee comprises of members from Delhi Jal Board, Block Development Officer (West), Delhi Pollution Control Committee and Central Ground Water Authority. As per Monthly report of Illegal Borewells, there are 2708 illegal borewells closed and 264 borewells not identified physically, out of total 3920 illegal borewells(residential/parks) identified by DJB(copy enclosed). | - |
| 12. | Air pollution and control form sources, viz., Construction and Demolition dust, industrial emissions, vehicular emissions, traffic congestion and movement, road dust, unpaved roads/pits, stubble burning, dumping or garbage/waste garbage burning, adulterated fuel, bursting of fire crackers. | Air Quality Management Plan | 3-9 |
| 13. | Noise Pollution | Noise Pollution Management Plan | 15-18 |
| 14. | Illegal sand mining | Does not pertain to the district. | |
| 15. | Rejuvenation of water bodies | District West has identified 03 Wetlands for development/rejuvenation and it has already been sent to DDA informing that since all the villages have been urbanized and handed over to DDA, they may initiate action for development/rejuvenation of wetlands. The matter is already taken up with DDA for development/rejuvenation of Wetlands falling in District West(copies enclosed). | - |

This is issued with the prior approval of DM (West).

Encl. as above.

18/01/2022

**(PRAVIR JAIN)**
**SDM(HQ)/DISTRICT WEST**

[**Indicative Template for Preparation of District Environment Plan – Using DEP Data Sheets**]

# District Environment Plan for [Name of the District]

## [Name of the State] State

**[insert a map showing district boundaries, major roads, major towns, rivers, forest area, railway line and forest area / or a picture relevant to District in background]**

Logo

**Office of District Administration**

**District Collector [Name of District] District**

**Office: [Address]**

**E-Mail:**

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## 1.0 District Profile

[Describe location of district not exceeding 500 words – covering the minimum information as below;

- Name of the district and historic importance, when founded, etc.
- Size of district and its rank in State (give geographical areas , % of the State or rank size wise…)
- Lies between [coordinates] and [coordinates ] north latitude and [coordinates] and [coordinates ] east latitude
- Name of the regions if any 9such as hill range , desert, forest coverage, reserved forests, Gats, eco sensitive areas, coastal area, etc..)
- District boundaries [mention names of adjoining districts / regions / states]
- Any information relevant to location….

**a. District Administrative Set-up**

[show on a district map]

[provide over-all details of The overall district administrator, Subdivisions, revenue circles, community development blocks, panchayats and villages.]

**b. Local institutions**

[provide details of local prominent over-all details of The overall district administrator, Subdivisions, revenue circles, community development blocks, panchayats and villages.]

**c. Natural Resources**

- Water bodies

  [Give details of river systems and tributaries with text not exceeding 200 words]

- Availability of water resources

  [describe with brief text not exceeding 100 words]

- Forest coverage

  [give brief details not exceeding 200 words]

**d. Geography & Demography**

[provide a table showing area , population, rural population, urban population, decinneal growth rate, density of population literacy rate, sex ration for both district and State and any other relevant data]

[Content in table may be described in brief text not exceeding 200 words]

**e. Land-use patter**

[provide a table showing Geographical Area (According to Revenue Paper), Area Under Forest, Net Area Sown. Cropped Area, area Irrigate, Percentage of Net area Irrigated to total area Sown, etc..]
[Content in table may be described in brief text not exceeding 200 words]

**f. Climate**

[Insert 200 words para describing, seasonal variatins in temperature, rain fall, prevalence of floods, cyclones, landslides, temperatures in seasons, average rain fall, etc.]

## 2.0 Indicative Gap Analysis and Action Plans for complying with Waste Management Rules

## (i) Solid Waste Management

**a. Current status related to solid Waste management**

| | Urban Local bodies | No of Wards | No of Households | Population | Solid Waste Generated per day |
|---|---|---|---|---|---|
| 1 | Municipal corporations (Nagar Nigam or Mahanagar Palika) | | | | |
| 2 | Municipalities (Nagar Palikas) | | | | |
| 3 | Nagar panchayats (Town area Councils) | | | | |

| | Local Bodies | No of Village panchayats / Blocks | No of Households | Population | Solid Waste Generated per day |
|---|---|---|---|---|---|
| 2 | Block /Taluk / Mandal Tehsils | | | | |
| 3 | Village/Gram Panchayats | | | | |

**b. Identification of gaps and Action plan:**

| S. No. | Action points For villages / blocks/ town municipalities / City corporations | Identification of gap | Action Plan | Responsible agencies | Timeline for completion of action plan |
|---|---|---|---|---|---|
| **1.** | **Segregation** | | | | |
| (i) | Segregation of waste at source | Whether segregation at source practiced by households and other waste generators | Action plan to achieve segregation at source. Awareness programs, incentives, etc. may be considered | | |
| **2** | **Sweeping** | | | | |
| (i) | Manual Sweeping | Example: | Action plan for reducing gap | | |

| S. No. | Action points For villages / blocks/ town municipalities / City corporations | Identification of gap | Action Plan | Responsible agencies | Timeline for completion of action plan |
|---|---|---|---|---|---|
| | | - % or length of road not covered for regular sweeping<br>- Gaps in manpower<br>- Gap in availability of sweeping tools/ equipment<br>- Availability of suitable PPEs | including method cleaning, frequency of sweeping etc. | | |
| (ii) | Mechanical Road Sweeping & Collection | Gaps if any in achieving targeted area or length of road identified for Mechanical Road Sweeping. | Projected growth / intended action plan with timelines | | |
| **3** | **Waste Collection** | | | | |
| (i) | 100% collection of solid waste | Whether 100% collection achieved? | Action plan to improve existing collection | | |
| (ii) | Arrangement for door to door collection | Arrangement for door to door provided:<br>% of blocks/ wards covered | If there is gap, action plan for door to door collection across the district | | |
| (iii) | Waste Collection trolleys with separate compartments | Check availability and adequacy and if it needs upgradation | Action plan for procurement if required | | |
| (iv) | Mini Collection Trucks with separate compartments | Check if adequate or needs upgradation or not required | [Action plan for procurement if required] | | |
| (v) | Waste Deposition centres (for domestic | Number of deposition centres required and nos available | Details of existing practice and scope for improvement or | | |

| S. No. | Action points For villages / blocks/ town municipalities / City corporations | Identification of gap | Action Plan | Responsible agencies | Timeline for completion of action plan |
|---|---|---|---|---|---|
| | hazardous wastes) | Or Any alternate arrangement. | implement adequate system | | |
| **4.** | **Waste Transport** | | | | |
| (i) | Review existing infrastructure for waste Transport. | [Check (i) whether existing fleet is adequate (ii) check whether segregated waste transport possible, etc.] | Action plan for short-comings identified. | | |
| (ii) | Bulk Waste Trucks | [check adequacy] | [action plan for procurement if required] | | |
| (iii) | Waste Transfer points | [check whether available / adequacy] | [action plan for installation if required] | | |
| **5** | **Waste Treatment and Disposal** | | | | |
| (i) | Wet-waste Management: On-site composting by bulk waste generators (Authority may decide on requirement a s per Rules) | Whether number of bulk waste generators identified for installation | Action for getting onsite composting plants commissioned | | |
| (ii) | Wet-waste Management: Facility(ies) for central Biomethanation / Composting of wets waste. | Whether facility exists / functional / needs upgradation? | If not action plan for developing / upgradation of bio-methanation or composting facility | | |
| (iii) | Dry-Waste Management: Material Recovery for dry-waste fraction | Whether MRF facility exists? / is there any arrangement to sending the dry-waste to any common MRF or | Action plan for use of dry segregated waste in MRF operation | | |

| S. No. | Action points For villages / blocks/ town municipalities / City corporations | Identification of gap | Action Plan | Responsible agencies | Timeline for completion of action plan |
|---|---|---|---|---|---|
| | | sent to Waste to energy plant or % dry-waste converted as RDF or Need to set-up own Waste to Energy plant? | | | |
| (iv) | Disposal of inert and non-recyclable wastes: Sanitary Landfill | Does the agency still disposing waste in dumpsites? Whether sanitary landfill available ? / Plan for constructing sanitary landfill or arrangement with ULBs | Action plan (i) to construct sanitary landfill If required (ii) Action plan to minimise landfilling | | |
| (v) | Remediation of historic / legacy dumpsite | Whether existing old dumpsite if any required remediation as per rules? | Action plan for remediation of legacy / historic dumpsite. | | |
| (vi) | Involvement of NGOs | Whether involvement of NGOs envisaged | NGOs can be involved for management of solid waste campaign | | |
| (vii) | EPR of Producers: Linkage with Producers / Brand Owners | As per rules, producers and brand-owners should facilitate in collection of packaging waste | Action plan for linkage of all producers/brand owners or their PROs for collection of plastic waste | | |
| (viii) | Authorisation of Waste Pickers | Yes/No | List of authorised waste pickers should be available | | |
| (ix) | Preparation of own by-laws to comply with SWM Rules 2016 | Yes/No | If not prepared action plan for preparation of by-laws which | | |

| S. No. | Action points For villages / blocks/ town municipalities / City corporations | Identification of gap | Action Plan | Responsible agencies | Timeline for completion of action plan |
|---|---|---|---|---|---|
| | | | may be applicable in cantonment Board jurisdiction | | |

[Action plan should cover all village panchayats/ blocks/ town municipalities / City corporations. Action plan need not be prepared in Tabular form as above. Action plan may dwell upon other relevant action points not mentioned in above table. If required budgetary requirement and provisions may also be mentioned]

## (ii) Plastic waste Management

### (a) Current status related to Plastic waste management

| | Urban Local bodies | Estimated quantity of Plastic Waste Generated per day |
|---|---|---|
| 1 | Municipal corporations (Nagar Nigam or Mahanagar Palika) | |
| 2 | Municipalities (Nagar Palikas) | |
| 3 | Nagar panchayats (Town area Councils) | |

| | Local Bodies | Plastic Waste Generated per day |
|---|---|---|
| 2 | Block /Taluk / Mandal Tehsils | |
| 3 | Village/Gram Panchayats | |

### (b) Identification of gaps and Action plan:

| **S.No.** | **Action points For village panchayats/ blocks/ municipalities / corporations** | **Identification of gap** | **Action plan** | **Agencies Responsible** | **Target time for Compliance** |
|---|---|---|---|---|---|
| 1. | Door to Door collection of dry waste including PW | [100%] / [partial %] / [not initiated] | If not 100 %, action plan for door to door collection of SW | | |
| 2. | Facilitate organised collection of PW at Waste transfer point or Material | This infrastructure is linked to SW management. May check gaps with respect to: | Within the district outline specific plans for Each village panchayat/block/ municipality / Nagar panchayat | Identify agencies at local and district level to implement and monitor | |

| S.No. | Action points For village panchayats/ blocks/ municipalities / corporations | Identification of gap | Action plan | Agencies Responsible | Target time for Compliance |
|---|---|---|---|---|---|
| | Recovery Facility | • Availability of transfer points and material recovery facility<br>• Involvement of informal sector / NGO.<br>• Registering waste pickers<br>• Linkage with PW recyclers<br>• Involvement of producers and brand-owners | / Corporations for plastic waste collection | progress respectively | |
| 3. | PW collection Centres | Local Bodies may set-up own centres and also involve producers and brand-owners or their PROs to facilitate setting up of collection centres. | Plastic waste collection centre should be established in adequate numbers.<br><br>Coordination with State Urban Department may be necessary | | |
| 4. | Awareness and education programs implementation | Review existing gaps in creating awareness among public for minimising and recycling PW | Education through mass media, schools, Producer / brand owner campaigns and other channels | | |
| 5. | Access to Plastic Waste Disposal Facilities | Check if District has access to PW recycling / utilization or disposal facilities.. | Check if PW recycling facilities available at reasonable distance; Channel for sending PW collected to | | |

| S.No. | Action points For village panchayats/ blocks/ municipalities / corporations | Identification of gap | Action plan | Agencies Responsible | Target time for Compliance |
|---|---|---|---|---|---|
| | | | cement plants for processing; Availability of waste plastic oil producing facilities; Linkage with PWD for usage of PW in road making. Action plan at district should involve Urban and Rural Local bodies | | |

[Action plan should cover all village panchayats/ blocks/ town municipalities / City corporations. Action plan need not be prepared in Tabular form as above. Action plan may dwell upon other relevant action points not mentioned in above template. If required budgetary requirement and provisions may also be mentioned]

### (iii) C & D Waste Management

- a. Current status related to C & D Waste

| Details of Data Requirement | Present Status |
|---|---|
| Total C & D waste generation in MT per day (As per data from Municipal Corporations / Municipalities) | |
| Does the District has access to C&D waste recycling facility? | |

**b. Identification of gaps and Action plan:**

| S. No. | **Action points** for **blocks / town municipalities / City corporations** | **Identification of Gaps** | **Action Plan** | **Responsible agency** | **Timeline for completion of action plan** |
|---|---|---|---|---|---|
| **1.** | Arrangement for separate collection of C&D waste to C&D waste deposition point. | Check gaps w.r.t:<br>- Separate collection point of C&D Waste<br>- Identification of common C&D waste deposition points<br>- | Action plan for every local body in district. District may identify common C&D waste deposition points. | | |

| S. No. | **Action points** for **blocks / town municipalities / City corporations** | **Identification of Gaps** | **Action Plan** | **Responsible agency** | **Timeline for completion of action plan** |
|---|---|---|---|---|---|
| **2.** | Whether local authority have fixed user fee on C&D waste and introduced permission system for bulk waste generators who generate more than 20 tons or more in one day or 300 tons per project in a month? | Check gaps with respect to:<br>- Local by-laws to pay user fee<br>- Implementation of a system to permit bulk generators (>20 tons in one day or 300 tons per project) | Common by-laws may be implemented in District.<br>Local C&D waste management plans can be integrated to develop common collection and recycling facilities | | |
| **3.** | C&D recycling Facility | Check whether district has any C&D waste recycling facility | Action plan for setting up C&D recycling facility in the District or tie-up with any other district or ULB for setting up common facilities. Plan should ensure viable operation of C&D plant including assured market for C&D products. | | |
| **4.** | Usage of recycled C&D waste in non-structural concrete, paving blocks, lower layers of road pavements, colony and rural roads | Is there any policy on usage or promotion on usage of C&D waste? | Local authority may make give appropriate incentives on usage of C & D waste. A % of usage in public works may be specified / any other scheme. | | |
| **5.** | ICE on C & D waste management | Is there any sustained system of creating awareness created among local communities. | Action plan for awareness and education | | |

[Action plan for C&D waste management should cover all village panchayats/ blocks/ town municipalities / City corporations. Action plan need not be prepared in Tabular form as above, however all the components mentioned should be addressed for overall C&D waste management.

Action plan may dwell upon other relevant action points not mentioned in above template. If required budgetary requirement and provisions may also be mentioned]

### (iv) Biomedical Waste Management

#### a. Current Status related to biomedical waste

| **Inventory of BMW in the District** | **Quantity** |
|---|---|
| Total no. of Bedded Healthcare Facilities | [Nos] |
| Total no. of non-bedded HCF | [Nos] |
| No. of HCFs authorised by SPCBs/PCCs | [Nos] |
| No of Common Biomedical Waste Treatment and Disposal Facilities (CBWTFs) | [Nos] |
| Capacity of CBWTFs | [in Kg/day] |
| No. of Deep burials for BMW if any | [Nos] |
| Quantity of biomedical waste generated per day | [in Kg/day] |
| Quantity of biomedical waste treated per day | [in Kg/day] |

#### b. Identification of gaps and Action plan:

| **S. No.** | **Action points** | **Gaps** | **Action Plan** | **Responsible agency** | **Timeline for completion of action plan** |
|---|---|---|---|---|---|
| 1. | Inventory and Identification of Healthcare Facilities | Check whether all HCFs including, clinics, hospitals, veterinary hospitals, Aayush hospitals, animal houses, etc generating biomedical waste area identified and authorised by SPCBs/PCCs | Action plan for completing / updating of inventory and authorisation of HCFs by SPCBs/ PCCs | | |
| 2. | Adequacy of facilities to treat biomedical waste | Check if there is any gap between Quantity of Biomedical Waste generated per day and quantity of Biomedical Waste treated and | Action plan for setting-up CBWTF or providing access to CBWTF with 75Km from places waste generation. Including identification of site | | |

| | | | | | |
|---|---|---|---|---|---|
| | | disposed in the district?<br>In case of no access to CBWTFs, adequacy of existing disposal of BMW | for setting up such facility.<br>Action plan for management of BMW through captive facilities in case of no access to CBWTF | | |
| 3. | Tracking of BMW | Check whether bar code system is implemented by all HCFs and CBWTFs? | Plan for implementation of bar code system by all HCFs and CBWTFs in the districyt. | | |
| 4. | Awareness and education of healthcare staff | Whether training has been organised for all stakeholders? | Action plan for awareness prgrams and training to healthcare staff and ULB oficials | | |
| 5. | Adequacy of funds | Whether adequate funds is allocated to Government health care facilities for bio-medical waste management by State Govt.? | Action plan for ensuring adequate funds to Government health care facilities for bio-medical waste management by State Govt.,. | | |
| 6. | Compliance to Rules by HCFs and CBWTFs | Is there any district level mechanism to monitor compliance by Hospitals / HCFs? | Draw action plan to monitor compliance of HCFs and CBWTFs through SPCBs/PCCs. | | |
| 7. | District Level Monitoring Committee | Check whether District Level Monitoring Committee has been constitute and meetings are being organised? | Actin plan w.r.t<br>Periodicity of reviews and follow-up by DLMC.<br>Identify teams in health department to monitor compliance. | | |
| 8. | Wastewater Treatment | Check if HCFS are required to install ETPs for | Action plan for installation of ETPs | | |

| | | | | | |
|---|---|---|---|---|---|
| | | wastewater generated. | by HCFs where applicable. | | |

[SPCBs/PCCs is the prescribed authority to ensure implementation of BMW Management Rules, 2016. However, Rules also provides mandates to health department to monitor compliance. Hence Action plan for BMW waste management should cover access to biomedical waste management in entire geographical area of the district village panchayats/ blocks/ town municipalities / City corporations. Action plan need not be prepared in Tabular form. SPCBs/PCC should be part of action plan. Action plan may dwell upon other relevant action points not mentioned in above template. If required budgetary requirement for government HCFs may also be mentioned]

## (v) Hazardous Waste Management

### a. Current Status related to Hazardous Waste Management

[Major source of hazardous waste (HW) is industries and facilities located in the disricts, who are required to be regulated under Water (P&CP) Act 174, Air (P&CP) Act 1981 and E(P) Act, 1986 and the Rules notified thereof. Many commercial establishments like automobile repair shops, paint workshops, stores, etc. may also generate small quantities of hazardous waste. The district administration should be aware of the type of hazardous waste generation in their district and adequacy of facilities for safe handling and disposal within or outside District. Linkage of district administration with common TSDFs in the State is necessary to establish system for safe disposal of domestic hazardous waste]

| **Details of Data Requirement** | **Present Status** |
|---|---|
| No of Industries generating HW | [Nos.] |
| Quantity of HW in the district | [MT/Annum] |
| (i) Quantity of Incinerable HW | [MT/Annum] |
| (ii) Quantity of land-fillable HW | [MT/Annum] |
| (iii) Quantity of Recyclable / utilizable HW | [MT/Annum] |
| No of captive/common TSDF | [Nos of integrated TSDF], [Nos of SLF]. [No of Standalone incinerators] |
| Contaminated Sites or probable contaminated sites | [Nos] |

### b. Identification of gaps and action plan:

| **S. No.** | **Action points** | **Identification of Gaps** | **Action Plan** | **Responsible agency** | **Timeline for completion of action plan** |
|---|---|---|---|---|---|
| 1. | Regulation of industries and facilities generating Hazardous Waste | Check whether all hazardous waste industries are identified | SPCB/PCC should ensure that all hazardous waste industries are | | |

| | | | | | |
|---|---|---|---|---|---|
| | | and authorised by SPCBs/PCCs | authorised and a system of safe disposal is in place. | | |
| 2. | Establishment of collection centres | Check district has collection centres for hazardous wastes with linkage to common TSDFs / recyclers | Local authority should ensure that adequate number of collection centres should be established and are linked to Common TSDFs. | | |
| 3. | Training of workers involved in handling / recycling / disposal of HW | Identify facilities / industries engaged in recycling / pre-processing / disposal of hazardous waste in the district. | Action plan to train the workers on safety aspects through Department of Industries as per provisions under HOWM Rules, 2016 | | |
| 4. | Availability / Linkage with common TSDF or disposal facility | Check if the generators of HW have acess to common TSDF in the State? | Action plan to ensure all generators are linked to TSDF / Action plan in case there is no TSDF in the district or State – in such case evaluate existing storage and captive disposal facilities through SPCBs/PCCs | | |
| 5. | Contaminated Sites | Are there any sites where soils / sediments/ groundwater contaminated due to dumping of industrial wastes | Action plan for identification of probable contaminated site, incidents of HW dumping, responsible parties for contaminated site etc. and to remediate contaminated sites… | | |

[SPCBs/PCCs is the prescribed authority to ensure implementation of Hazardous and Other (Management, Handling and Transboundary Movement) Rules, 2016. Rules also mandates department of industries to ensure training to workers involved in recycling and handling of hazardous wastes. Action plan for HW waste management should cover HW inventory in the district, check whether rules are implemented effectively, a systems for monitoring compliance needs to be in place.

Action plan need not be prepared in Tabular form. SPCBs/PCC should be part of action plan. Action plan may dwell upon other relevant action points not mentioned in above template.]

## (vi) E-Waste Management

### a. Current Status related to E-Waste Management

| **Details of Data Requirement** | **Present Status** |
|---|---|
| Inventory of E-Waste in MT/year | **MT/Year** |
| Collection centers established by ULBs in the District | [Nos] |
| Collection centers established by Producers or their PROs | [Nos] |
| No authorized E-Waste recyclers / Dismantler | [Nos] |

### b. Identification of gaps and action plan:

| **S. No.** | **Action points** | **Gaps in implementation** | **Action Plan** | **Responsible agency** | **Timeline for completion of action plan** |
|---|---|---|---|---|---|
| 1 | Inventory / Generation of E-Waste / Bulk-waste generators | Check whether SPCB/PCC has completed inventory of E-Waste in the District. Inventory of bulk waste generators | Completion of inventory | SPCB/ PCC | |
| 2 | E-Waste collection points | Availability of E-Waste collection points / call centres / kiosks in villages - Blocks / /towns / cities | Identification / registering E-Waste collection centres in association with Producers - their PROs or Recyclers | | |
| 3 | Linkage among Stakeholders to channelize E-Waste | Check whether District administration has information on collection centres established by Producers / PROs? Administration should also identify authorised E-Waste recyclers in the district or in State to channelize | Action plan to establish linkages between ULBs / Collection Centres of Producers and PROs / SPCBs / Bulk waste generators / Recyclers / SPCBs / District Administration / Public | | |

| | | | | | |
|---|---|---|---|---|---|
| | | E-waste collected in District. | | | |
| 4 | Regulation of Illegal E-Waste recycling / dismantling | Prevalence of informal trading, dismantling, and recycling of E-waste is in District | Action plan in coordination with SPCBs/PCCs and District Administration to check this activity. | | |
| 5 | Integration of informal sector | Whether mechanism exists for bringing informal sector into main stream in collection and recycling of E-Waste | Evolve mechanism by involving producers / PROs. | | |
| 6 | Awareness and Education | Are there any programs at district level for awareness about E-waste management? | Plan special workshops and awareness campaigns through Producers / PROs | | |

[CPCB is the prescribed authority to grant Extended Producer Authorisation to various Producers of Electrical and Electronic Equipment being placed on market. Targets for collection of their E-Waste is given to each Producers. Every Producers should have installed a network of collection centres pan India, accordingly, every district should be covered. SPCBs/PCCS are given mandate to ensure implementation of EPR authorisation. Therefore district administration should have all information about collection centres / call centres established by various producers in the District. Such information should be disseminated to public and local administration. Action plan for E-Waste management should cover the aspects of inventory, collection centres for e-waste channelization, linkage with Producers of their PROS, linkage with recyclers, information of bulk waste generators and effective EPR verification by SPCBs. Action plan need not be prepared in Tabular form. SPCBs/PCC should be part of action plan. Action plan may dwell upon other relevant action points not mentioned in above template.]

## 3.0 Air Quality Management

### a. Current Status related to Air Quality Management

| **Details of Data Requirement** | **Present Status** |
|---|---|
| Number of Automatic Air Quality monitoring stations in the district.<br>- Operated by SPCB / State Govt / Central govt./ PSU agency :<br>- Operated by Industry: | |
| Number of manual monitoring States operated by SPCBs | |
| Name of towns / cities which are failing to comply with national ambient air quality stations | [Names] |

| | |
|---|---|
| No of air pollution industries | [Nos] |
| Prominent air polluting sources<br>[Large Industry] / [Small Industry] / [Unpaved Roads] / [Burning of Waste Stubble] / [Brick Kiln] / [Industrial Estate] / [Others] (Multiple selection) | [Hotspots of air pollution] |

**b. Identification of gaps and action plan:**

| S. No. | Action points | Indicative Action Plan | Responsible agency | Timeline for completion of action plan |
|---|---|---|---|---|
| 1. | Identification of prominent air polluting sources? | Carry out inventory of air pollution sources in District including hotspots or areas of concern pertaining to air pollution in association with SPCBs/PCCs may | | |
| 2. | Ambient Air quality data? | Plan to get access to available air quality monitoring stations in the District operated by both Public and private agencies. | | |
| 3. | Setting up of Continuous Ambient Air Quality Monitoring Station | Like weather station, District may also have ambient air quality monitoring at major urban settlements or populated areas. Action plan may propose setting up at least one CAAQMS in District. Also access data generated by CAAQM stations installed by other pvt/public agencies. District authority in association with local office of SPCB/PCC should also ensure that at least one manual Air Quality monitoring station is available in each city.<br>[District admin may set-up its own network of CAAQMS or manual stations] | | |

| | | | | |
|---|---|---|---|---|
| 4. | District Level Action Plan for Air Pollution | Action plan should be prepared for both improvement of existing air quality as well as for non-attainment days to national ambient air quality standards.<br><br>[Measures may include multi sectoral approach for air pollution control such as promotion of public transport, use of green fuels, E-mobility, LPG based cooking, carpeting open areas/kerbs, etc. Action plans envisaged in NCAP project initiated by MoEF&CC may be referred] | | |
| 5. | Hotspots of air pollution in District | hotspot with respect to air pollution (such as stubble burning, illegal waste burning, unauthorised operations, cluster activities, forest fires etc.) should be identified and localised action plan for mitigation of the same should be prepared | | |
| 6. | Awareness on Air Quality | Plan for dissemination of information on local air quality in towns and cities located in District.<br>May consider developing Mobile App / Online portal for dissemination of air quality as well as to take complaints on local air pollution. | | |

[The district administration is expected know the air quality in the district, identify air polluting sources both industrial and urban area sources and shall monitor mitigation measures and compliance of air polluting sources. District level air quality management plan is necessary to monitor and implement programs for improving air quality in the district. Action plans prepared for 100+ non-attainment cities under NCAP project initiated by MoEF&CC may be referred for drawing district action plan. Action plan need not be prepared in Tabular form. SPCBs/PCC may be part of action plan for control of industrial air pollution. Action plan may dwell upon other relevant action points which are not mentioned in above template.]

## 4.0 Water Quality Management

### 4.1 Water Quality Monitoring

**a. Current Status related to Water Quality Management**

| **Details of Data Requirement** | **Present Status** |
|---|---|
| Rivers | [Names and Length of each river in Km] |
| Length of Coastline (if any) | [in Km] |
| Nalas/ Drains/Creeks meeting Rivers | [Nos] |
| Lakes / Ponds | [Nos] and [Area in Hectares] |
| Total Quantity of sewage from towns and cities in District | [MLD] |
| Quantity of industrial wastewater | [MLD] |
| Percentage of untreated sewage | [%] |
| Details of bore wells and number of permissions given for extraction of groundwater | [Nos] |
| Groundwater polluted areas if any | [Name of areas] |
| Polluted river stretches if any | [Length in Km] |

**b. Identification of gaps and action plan for water quality monitoring:**

| **S. No.** | **Action points** | **Gaps and Action Plan** | **Responsible agency** | **Timeline for completion of action plan** |
|---|---|---|---|---|
| 1. | Inventory of water bodies | An environmental monitoring cell shall maintain data of all water bodies (rivers / canals / natural drains / creeks / estuaries / groundwater / ponds / lakes / etc.) in district including its water quality | | |
| 2. | Quality of water bodies in the district | Check availability of data on water bodies. Create a district level monitoring cell for periodic monitoring of water bodies for specific parameters in association with SPCBs. | | |

| S. No. | Action points | Gaps and Action Plan | Responsible agency | Timeline for completion of action plan |
|---|---|---|---|---|
| | | It is also necessary to disseminate information pertaining to water quality in the form of hoardings on river banks, official websites, etc. | | |
| 3. | Hotspots of water contamination | Check trends of water quality and identify hotspot of surface water and ground water. Establish a system or separate cell to monitor water quality. Implement action points for restoration of water quality in association with SPCBs and department of environment. | | |
| 4. | Protection of river / lake water front | Action plan should be prepared for control river side open defecation, dumping of Solid waste on river banks, for idol immersion etc. | | |
| 5. | Inventory of sources of water pollution | Check whether inventory of all sewage and wastewater discharge points into water bodies in the district. Action plan to complete inventory. | | |
| 6. | Oil spill disaster management (for coastal districts) | Whether district oil spill crisis management group and District Oil Spill Disaster Contingency Plan has been created? If not, create District Oil Spill Crisis Management Group and District Oil Spill Disaster Contingency Plan for the district. | | |
| 7. | Protection of flood plains | Check whether there is regulation for protection of flood plain encroachment? Action plan should be prepared for protection flood plain and prevention of encroachment. | | |
| 8. | Rejuvenation of groundwater | Check availability of groundwater and if required prepare action plan to | | |

| S. No. | Action points | Gaps and Action Plan | Responsible agency | Timeline for completion of action plan |
|---|---|---|---|---|
| | | rejuvenate ground water in selected areas.<br>Action plan should be prepared for Rain water harvesting | | |
| 9. | Complaints redressal system | Check whether there is any complaint redressing system based on Mobile App / Online, is available? If not, a complaint redressing system based on Mobile App / Online should be available at district level | | |

**4.2 Domestic Sewage**

**a. Identification of gaps and action plan for treatment of domestic sewage**

| Details of Data Requirement | Present Status |
|---|---|
| No of Class-II towns and above | [Nos] |
| No of Class-I towns and above | [Nos] |
| No of Towns STPs installed | [Nos] |
| No of Towns needing STPs | [Nos] |
| No of ULBs having partial underground sewerage network | [Nos] |
| No of towns not having sewerage network | [Nos] |
| Total Quantity of Sewage generated in District from Class II cities and above | [MLD] |
| Quantity of treated sewage flowing into Rivers (directly or indirectly) | [MLD] |
| Quantity of untreated or partially treated sewage (directly or indirectly) | [MLD] |
| Quantity of sewage flowing into lakes | [MLD] |
| Total available Treatment Capacity | [MLD] |

**b. Identification of gaps and action plan for treatment of domestic sewage:**

| S. No. | Action points | Gaps and Action Plan | Responsible agency | Timeline for completion of action plan |
|---|---|---|---|---|
| 1. | Sewage Treatment Plants (STPs) | Check whether existing capacity of | | |

| | | | | |
|---|---|---|---|---|
| | | STPs is adequate for treatment of sewage? If no, action plan for additional treatment capacity required should be prepared in association with ULBs / department of UD, | | |
| 2. | Underground sewerage network | Check available sewerage network and prepare Action plan for laying of sewerage network in town and cities. The project may be executed through ULBs and Department of UD. | | |

[Action plan for installing new /up-grading sewage treatment and laying of sewerage network is the mandate of local bodies, being cost intensive action points, the district administration may draw action points in consultation with ULBs and Urban development department. Action plan need not be prepared in Tabular form. ULBs, SPCBs/PCC and UDD may be part of action plan for collection and treatment of sewage. Action plan may also dwell upon other relevant action points which are not mentioned in above template.]

## 5.0 Industrial wastewater management

### a. Current Status <u>related</u> to Industrial Wastewater Management

| | |
|---|---|
| Number of Red, Orange, Green and White industries in the District | [Nos of Red industries], [Nos of Orange industries], [Nos of Green industries], [Nos of White industries] |
| No of Industries discharging wastewater | [Nos] |
| Total Quantity of industrial wastewater generated | [MLD] |
| Quantity of treated industrial wastewater discharged into Nalas / Rivers | [MLD] |
| Common Effluent Treatment Facilities | [Nos] |
| No of Industries meeting Standards | [Nos] |
| No of Industries not meeting discharge Standards | [Nos] |

### b. Identification of gaps and action plan for industrial wastewater:

| S. No. | Action points | Gaps and Action Plan | Responsible agency | Timeline for completion |
|---|---|---|---|---|

| | | | | |
|---|---|---|---|---|
| | | | | **of action plan** |
| 1. | Compliance to discharge norms by Industries | Identify gaps w.r.t industries not meeting the standards. Necessary action be initiated through SPCBs against the industries not meeting the standards. | | |
| 2. | Complaint redressal system | Check if there is any complaint redressing system based on Mobile App / Online, is available? If not, a complaint redressing system based on Mobile App / Online portal may be prepared at district level. | | |

## 6.0 Mining Activity Management plan

### a. Current Status related to Mining Activity Management

| **Details of Data Requirement** | **Existing Mining operations** |
|---|---|
| Type of Mining Activity | Name of mines – list may be enclosed]<br>[Sand Mining] / [Iron Ore] / [Bauxite] / [Coal] / Other [specify] |
| No of licenced Mining operations in the District | [Nos] |
| % Area covered under mining in the District | % |
| Area of Sand Mining | [Sq Km] |
| Area of sand Mining | [River bed] / [Estuary] / [Non -river deposit] |

### b. Identification of gaps and action plan:

| **S. No.** | **Action points** | **Gaps and Action Plan** | **Responsible agency** | **Timeline for completion** |
|---|---|---|---|---|

| | | | | |
|---|---|---|---|---|
| | | | | **of action plan** |
| 1. | Monitoring of Mining activity | A district level task team may be identified to identify mining activity and to monitor status wither respect to environmental compliance | | |
| 2. | Inventory of illegal mining if any mining | Action plan to identify illegal sand and other mining activity in the District through surveillance, patrolling and enforcement. District Level task Force may be constituted for control of illegal mining activity | | |
| 3. | Environment compliance by Mining industry | Action plan for periodic verification of compliance to environmental conditions stipulated by SPCBs/PCC, MoEF&CC department of mines etc. SPCBs/PCC may be involved in this activity . | | |

## 7.0 Noise Pollution Management plan

### a. Current Status related to Noise Pollution Management

| **Details of Data Requirement** | **Measurable Outcome** |
|---|---|
| No. of noise measuring devices available with various agencies in district | [Name of agency ]<br>[No of analyzers available] |

### b. Identification of gaps and action plan:

| **S. No.** | **Action points** | **Gaps and Action Plan** | **Responsible agency** | **Timeline for completion of action plan** |
|---|---|---|---|---|

| | | | | |
|---|---|---|---|---|
| 1. | Availability of Sound/Noise Level Meters. | Need to check whether concerned agencies that is ULBs, SHOs, Traffic police and SPCB/PCC have noise level meters. District administration may ensure through an action plan that concerned agencies and environmental cell under district administration have adequate number of portable noise level meters. | | |
| 2. | Ambient Noise Level monitoring. | ULBs shall ensure that ambient sound levels comply with notified standards for residential, sensitive zones. An action. Apart from portable analyzers, fixed ambient noise level monitoring stations may be installed in major cities and towns, such stations may be installed aby ULBs and SPCB/PCC, | | |
| 3. | Signboards in Noise zones | District administration may ensure that adequate number of sign boards installed at sensitive zones in towns / cities in towns and cities . An action plan may be prepared by district authority. | | |
| 4. | Complaint redressing system | Action plan may envisage implementing a public complaint redressal system for noise pollution. Such application may be used by SHOs, Traffic police ULBs and SPCBs in the district. | | |

[District administration may ensure that concerned agencies responsible for control of noise pollution are equipped with adequate number of noise level meters. There should be a system to monitor ambient sound levels to ensure that national ambient noise standards are complied with. Action plan may be implemented through responsible agencies namely SHOs, Traffic police ULBs and SPCBs. Action plan need not be prepared in Tabular form. Action plan may also dwell upon other relevant action points which are not mentioned in above template.]

***

Sub: Compliance of Hon'ble NGT Order dated 25.11.2021 in O.A. No. 351/2019 in the matter of Raja Muzaffar Bhat Vs. State of J&K & Ors.

Sir,

Please find enclosed herewith order dated 25.11.2021 passed by the Hon'ble NGT in OA No. 351/2019 before the National Green Tribunal Principal Bench, New Delhi, "Raja Muzaffar Bhat Vs. State of Jammu and Kashmir & Ors.

Hon'ble NGT in its order directed that *"District Environment Plan of each District in terms of order of this Tribunal dated 05.07.2021 in OA 360/2018, Shree Nath Sharma vs. Union of India & Ors. should also cover the wetlands in the District. If necessary, the said plans be revised accordingly by the District Magistrates concerned by providing that the core activity for conservation and protection of wetlands may primarily focus on not discharging of sewage, disposal of solid waste and other wastes, preventing siltation, demarcation of wetlands/flood protection zone and removal of encroachments. There should be regular monitoring of water quality under water quality management programme at strategic locations (around 10 locations) to ensure that it is compliant with TC/FC norms. Water quality of the wetlands with respect to BOD needs to be less than 3 mg/l, feacal coliform should meet norms and contamination due to toxic constituents either directly or through runoff from the catchment should be prevented. Biodiversity of the wetlands needs to be maintained. Monitoring of steps for compliance of Rules in relation to such Wetlands ought to be at District level by the District Magistrate, at State level by State Wetland Authority and at National level by National Wetland Authority. We are confident that such initiatives in monitoring will go a long way in protecting the Wetlands which have significant environmental functions".*

It is requested to comply with the directions of Hon'ble NGT and send an action taken report to this office on an emergent basis.

*Encls: as above*

Member Secretary
Wetland Authority of Delhi

F. No. – F1 (06)/WA/CC/2020-21/ 3815 - 3859 Dated: 27/12/2021

*Copy to:-*

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6. Registrar, Jawaharlal Nehru University, New Delhi – 110067
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16. PS to Secretary, E&F
17. Director (Env.), GNCTD

Member Secretary
Wetland Authority of Delhi